REPORT OF THE OVERSIGHT COMMITTEE, NGT, U.P, LUCKNOW

IN THE MATTER OF:-

ORIGINAL APPLICATION NO. 164/2018

ASHWANI KUMAR DUBEY

VERSUS

UNION OF INDIA & ORS.

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REPORT OF OVERSIGHT COMMITTEE IN COMPLIANCE OF ORDER OF HON'BLE NATIONAL GREEN TRIBUNAL PASSED IN O.A. NO. 164/2018 (EARLIER O. A. NO. 276/2013) IN RE: ASHWANI KUMAR DUBEY VS. UNION OF INDIA & ORS.

I. INTRODUCTION

The Hon'ble National Green Tribunal in the matter of OA No. 164/2018 (earlier O.A. No. 276/2013 in re: *Ashwani Kumar Dubey Vs. Union of India &Ors.* has dealt with the issue of pollution being caused by Thermal Power Plants. The grievance of the applicant in the case was against pollution caused in District Singrauli in the State of Madhya Pradesh and District Sonbhadra in the State of Uttar Pradesh. The issue for consideration is that there are thermal power plants in the above districts and on account of their activities, acute pollution is caused resulting in continued destruction of environment. The industries are discharging mercury beyond prescribed norms affecting the nervous system causing disorders and other ailments to inhabitants. The mentioned areas are critically polluted as per the **'Comprehensive Environmental Polluted Index Report'.** According to the studies, fly ash stored by the industries creates high pollution. High pollution is also caused in the process of transportation of coal by the trucks from the coal companies.

Various issues as pointed out in the orders of Hon'ble National Green Tribunal orders dated 06.04.2018, 28.05.2018, 12.07.2018, 28.08.2018, 03.01.2019, 21.05.2019 and 05.11.2019 passed in OA No. 164/2018 in re: *Ashwani Kumar Dubey Vs. Union of India & Ors.* were discussed and status of the action taken by the concerned authorities in compliance of the orders reviewed.

II. ORDERS OF THE HON'BLE NGT IN O.A. NO. 164/2018 (EARLIER O. A. NO. 276/2013)

1. **Vide order dated 24.05.2016,** Hon'ble NGT sought a factual and action taken report from the Joint Committee comprising of MOEF & CC, CPCB, UPPCB and MPPCB with reference to the allegation that Thermal Power Stations operating in the Districts of Singrauli and Sonbhadra in the States of Madhya Pradesh and Uttar Pradesh being Northern Coalfields Limited Singrauli, Northern Coalfields Limited Kakri Project, Post-Kakri, District-Sonbhadra, Uttar Pradesh, Northern Coalfields Limited, Bina Project Post-

Bina District Sonbhadra, Northern Coalfields Limited Krishna Shila Project, Northern Coalfields Limited Khadia Project, Post Khadia District Sonbhadra, Northern Coalfields Limited, Dudhichuwa Project, Post Khadia District-Sonbhadra, UP were causing damage to the environment.

The violation of environmental norms resulted in damage to water bodies, including Rihand Reservoir. Surface and underground water was polluted affecting rivers like Son, Renu, Bijul, Kanhar, Gopad, Pankagan, Kathauta Kachan, etc. and streams/nalas like Ballia Nala, Chatka Nala, Kahuwa Nala, Tippa Jharia, Dongia Nala, etc. Water had been contaminated by toxic effluents discharged, chemicals and fly ash and was not fit for consumption.

2. **Vide order dated 28.05.2018,** Hon'ble NGT directed CPCB to serve Notice in O.A. No. 164 of 2018 which was registered upon the report filed by the Core Committee regarding monitoring of potential hazards of industrial development in Singrauli area in compliance to the directions as per order dated 06.12.2017 passed in O.A. No. 276 of 2013.

3. **Vide order dated 12.07.2018,** the report filed was registered as O.A. No. 164/2018 (earlier O.A. No. 276/2013). The Hon'ble NGT directed various polluting industries vide order dated 06.12.2017, to comply with the recommendations of the report of the Core Committee. Moreover, two Committees were directed to be constituted for the purpose. It was also directed that supply of potable water for drinking purpose should be ensured and online monitoring system be introduced.

Hon'ble NGT directed the Stone Crushers to shut down in absence of the valid consent. The operative part of the order dated 06.12.2017 was as follows:

> *"1. Hon'ble NGT accepts the interim report dated 07-07-2014 and final report dated 20-08-2015 filed by the Core Committee before the Tribunal as there are no objections raised by any of the stakeholders before us to the acceptance to the said reports. Consequently, we accept the reports.*
>
> *2. Keeping in view of the facts and circumstances of the case, the Core Committee shall conduct a fresh inspection within four weeks from today and all the industries located in the area in question as well as localities around those industries. It will*

examine whether the recommendations made by the Core Committee already in its report dated 14-02-2014, 07-07-2014 and20-08-2015 have been implemented or not and how they need to be. If any stakeholders to be found deficient in compliance in taking action, what action should be taken against that industries or authorities or State Government for that default.

3. We hereby constitute two separate committees for appropriate implementation of the recommendations made by the Core Committee in their reports and these committees in their respective States shall be responsible for implementation of those directions without any further delay. The Committee shall consist of the followings in each States:-

i) Secretary Environment of the respective States
ii) Member Secretary of the Pollution Control Board of the concerned States
iii) District Magistrate of the concerned district who shall be conveners of the meeting.
iv) Zila Panchyat Adyayksh of the District in which the village falls inspection of which is being conducted by the Team.
v) Nominee of the Mayor in the case of urban areas.
vi) Senior Officer from the Coal Mine Department of the States

4. This Supervisory Committee shall perform dual functions. First, is with regard to supervision of the implementation and recommendations issued by the Core Committee. Secondly, would also suggest to the Core Committee such further steps that have to be taken in the interest of environment, ecology and public health.

5. The Supervisory Committee shall submit a monthly report of the Core Committee and the Core Committee in turn shall submit the report to the Tribunal every three months.

6. We direct that the Member Secretary of the respective State Pollution Control Boards, the District Magistrate of the concerned district and the Director/Partner/Executive Officer of the industry-thermal plant shall ensure that every village in the region of Singrauli region including coal mining area, every village is provided with an RO plant and if the population of the village so demands at least two or even more plants shall be provided in that village to ensure that residents of the village get potable water for drinking purposes at any cost. All the industries shall be liable to bear the cost in discharge of their corporate social responsibility as well as on the fact that the existing pollution is attributable to them in one way or the other. The Principle of polluter pays has to be invoked but we make it clear that at this stage we are not returning the findings that these industries are causing pollution, as of now. We will leave it to the inspection team to return their findings in that behalf with complete analysis report.

7. Since this region falls both in the State of Uttar Pradesh and in the State of Madhya Pradesh, both the State Pollution Control Boards along with the Department of Environment of the State Government shall fix on-line air monitoring system. They

shall also ensure that water quality monitoring system is also provided wherever the water body or the river is there near to village/industrial complexes etc.

8. We further order and direct that Core Committee upon recommendations of the Supervisory Committee may consider and providing of further time for compliance or directions provided that it is shown that effective steps have already been taken by the industries and they are in the process of compliance of the directions may be like installation of ETP or any other anti- pollution devises that has been recommended or directed.

9. For installation of RO plant, land would be provided by the Government/Gram Panchayat and entire cost for installation or maintenance would be borne by the industries.

10. The Supervisory Committee would be at liberty to take input/advise or opinion of any authority or body including Director General of Mines Safety.

11. All the stone crushers which are operating in these regions without obtaining consent of the Board and permission from the competent authority shall be shut down without further notice. The stone crushers which are permitted to operate would also be responsible for installation of RO system at the place where there are number of stone crushers running and they would be guided by the same directions as we have aforerecorded in the case of industries."

4. **Vide order dated 28.08.2018,** Hon'ble NGT constituted a Core Committee and four Sub-Committees. The **Core Committee (headed by Justice Rajesh Kumar, a former Judge of the Allahabad High Court)** to prepare a time bound action plan to deal with the problem and to monitor the hazards of industrial development in Singrauli area comprising of the representatives from different departments viz:

a. Central Pollution Control Board, Madhya Pradesh Pollution Control Board, Uttar Pradesh Pollution Control Board.

b. Director of Indian Agricultural Research Institute

c. Director of Indian Council of Forestry Research and Education

d. Director of National Institute of Hydrology

e. Director of Indian Institute of Toxicology Research

f. Dr. I. M Mishra, Chemical Engineering, Department, IIT Roorkee

g. Dr. Vinod Tare, Professor Environmental Engineering, IIT Kanpur

h. Dr. T. Chakrabarti, Visvesvaraya National Institute of Technology, Nagpur

i. Porf. Kanchan Chopra, Institute of Economic Growth

j. Nominee of Director, All India Institute of Medical Sciences

k. Nominee of Director, National Institute of Occupational Health, Ahmedabad.

l. Joint Director, EIA Division, Ministry of Environment and Forests.

a) A Sub-committee for assessing the potential impact of pollution on water resources:

a. Representative of the Central Ground Water Authority- having experience in Water Quality

b. Representative of the Ministry of Water Resources- having experience in Water Quality

c. Representative of State Irrigation Department- having experience in Water Quality

d. Representative of National Institute of Hydrology from Water Quality Laboratory

b) A Sub-Committee for assessing impact on land resources:

a. Representative of Indian Institute of Toxicology Research, Lucknow.

b. Representative of Central Pollution Control Board, Madhya Pradesh State Pollution Control Board and Uttar Pradesh State Pollution Control Board not below the rank of Regional Officer.

c. An Expert of Soil Science from Indian Institute of Soil Science, Bhopal.

d. An Expert on Forest Soil from Indian Council of Forestry Research and Education, Dehradun.

c) A Sub-Committee to assess impact on air quality:

a) Representative of the Central Pollution Control Board

b) Representative of the Madhya Pradesh Pollution Control Board

c) Representative of the Uttar Pradesh Pollution Control Board

d) An expert on Air Quality from National Environmental Engineering Research Institute, Nagpur.

e) An expert on Air Quality from IIT, Kanpur.

d) A Sub-Committee to assess impact on health:

a) Committee to have at least one Doctor each from Uttar Pradesh and Madhya Pradesh

b) One Social Scientist from each of the state and involve Panchayati Raj Institutions for collection of primary data.

The Committee (headed by Justice Rajesh Kumar) submitted its report on 06.12.2017 to the Hon'ble NGT, but Hon'ble NGT directed the Committee for a fresh inspection. Two Supervisory Committees were constituted for implementation of recommendations of the Core Committee Report. The two Supervisory Committees included the following members:

i) Secretary Environment of the respective States

ii) Member Secretary of the Pollution Control Board of the concerned States

iii) District Magistrate of the concerned district who shall be conveners of the meeting.

iv) Zila Panchyat Adyayksh of the District in which the village falls inspection of which is being conducted by the Team.

v) Nominee of the Mayor in the case of urban areas

vi) Senior Officer from the Coal Mine Department of the States.

In the same order, the Supervisory Committees were directed to submit monthly report to the Core Committee and the Core Committee was required to submit the report to the Tribunal quarterly. Directions passed by Hon'ble Tribunal to the committee were as follows:

- To ensure that every village is provided with a RO plant and if necessary two or more plants so that every resident can get potable water for drinking (the cost to be borne by the industries).
- To fix on-line air monitoring systems as well as water quality monitoring systems. (Land was to be provided by the Government or the Gram Panchayat and the cost of installation or maintenance was to be borne by the industries)

- The stone crushers working without permission were directed to be closed down. They were permitted to operate with RO system and install the same wherever required.

Accordingly, a report dated Feb., 2018 was filed before the Hon'ble NGT on 03.04.2018 by the Core Committee headed by former Director, NEERI, Dr. Tapan Chakraborty and also comprising representatives of other expert bodies. The recommendations included installation of Ash Water Recycling System (AWRs) and Electrostatic Precipitators (ESPs) in the thermal power plants, renovation of ash dykes, better utilization of fly ash, safeguards in transportation and maintenance of pipelines. Further recommendations in reference with individual industries related to reduction of emission levels, regulating seepage of leachates from red mud dumps in the groundwater, proper operation of ETP, utilizing fly ash for back-filling the abandoned mines and pollution control measures to be taken by the stone crushers in the area.

It was also suggested that carrying capacity of region be assessed before any expansion of existing industries and also to have proper monitoring systems for air quality monitoring at appropriate locations. The District Administrations were advised to take measures to neutralize the adverse effect of coal transportation, to take steps for restoration of the Rihand reservoir, to take care of the demand for potable water and also to take steps to deal with the health issues of the inhabitants.

5. **Vide order dated 28.08.2018,** as per the above directions, the Hon'ble NGT constituted an Oversight Committee comprising the following:

a) Justice Rajesh Kumar, Allahabad High Court and former Chairman of Debt Recovery Appellate Tribunal - Chairman

b) Representative of Central Pollution Control Board- Member.

c) A representative each from the Madhya Pradesh Pollution Control Board and Uttar Pradesh Pollution Control Board – Members.

d) District Magistrates of Districts Sonbhadra and Singrauli - Members.

The Committee was directed to take the following steps:

- Take stock of all actions taken so far
- Prepare time bound action plan to deal with the problem and ensure its implementation.

6. **Vide order dated 03.01.2019,** report dated 14.12.2018 was received from the Chairman of the Oversight Committee. The Committee gave the status of compliance of the recommendations of the Core Committee. It observed that-

- AWRs and ESPs were reported to be functional.
- Online Continuous Emission Monitoring Systems (OCEMS) were connected to the CPCB/SPCB servers.
- Three Continuous Ambient Air Quality Monitoring System (CAAQMS) were to be installed.
- Ash ponds were overflowing in the Rihand reservoir which was illegal.
- TPPs were advised to explore use of fly ash in road constructions.
- TPPs to supply fly ash free of cost or as per prescribed norms.
- Steps be taken to explore transportation by railway and until then precaution be taken in the transportation by road.
- Precautions were required in disposal of the red mud. Steps were required to be taken for achieving ZLD by M/s. Hindalco Industries Ltd. M/s. Aditya Birla Chemicals to maintain hazardous waste in safe manner.
- M/s. Northern Coalfields Limited to consider the issue of Gorbi mine for filling of fly ash. The conclusion of the Committee is as follows which was accepted by Hon'ble NGT:

"Conclusion: The Committee has deliberated all the issues with Private stake holders (Industries), Public Sector Units (TPPs, NCL), NGOs and local District Administrations. The status of outcome of meetings and field visits are tabulated above. Time line has been defined for compliance of each direction issued by Hon'ble NGT. The follow-up is needed by the Oversight Committee with stake holders through meetings and field visits for timely implementation of various directions."

The Oversight Committee was directed to continue to oversee the execution of directions of Hon'ble NGT. The Committee had suggested that there are other thermal power plants and stone crushers in other districts of the State of Uttar Pradesh where similar problems exist and where due attention is not being paid, including Bara Thermal Power, Allahabad; Meja Thermal Plant, Allahabad; Dadri Thermal Power Plant, Dadri District, Allahabad and stone crushers at Meja, District, Allahabad. Hon'ble NGT directed that the District Magistrates of the concerned districts will be the co-ordinators. The SPCB and CPCB have statutory powers to take remedial steps to check air and water pollution. Moreover, the units which had been found to be polluting were to take steps within the prescribed timelines and to ensure adherence to such timelines, the said units must furnish Performance Guarantees to the extent assessed by the Committee. The Performance Guarantee is furnished to the satisfaction of the CPCB.

7. **Vide order dated 21.05.2019,** the applicant referred to the observations of the Oversight Committee. The applicant while seeking permission to continue coal transportation made no mention about any mitigation measures and did not indicate the extent of coal to be transported.

8. **Vide order dated 19.07.2019,** Grasim Industries Limited (earlier Aditya Birla Chemical Industries Limited) filed **I.A. No. 155/2019** for modification of the order dated 28.08.2018,*inter alia* directing to shift the hazardous waste to the TSDF. According to the applicant it generated hazardous waste in the course of its activities of manufacturing Caustic Soda which was stored in its premises since 2010. The waste had Mercury bearing brine sludge which was to be disposed of as per Rule 16 of the Hazardous Waste Management Rules, 2016. However, the waste continued to be stored in the premises.

Hon'ble NGT had constituted a Core Committee and Sub-Committees on 24.08.2014 to assess the potential impact of pollution and further action. The Core Committee gave its report on 03.04.2018 which was considered and accepted by the order dated 28.08.2018. In respect of the applicant, it was *inter-alia* observed:

"(iii) M/s Aditya Birla Chemicals, Renukoot

a) Industry shall ensure proper operation of effluent treatment plant so as to ensure the compliance of the effluent discharge standard. The industry shall also ensure that no untreated/partially treated effluent finds its way in to the Nallah leading to the Rihand Reservoir. The channel leading to Rihand Reservoir has to be intercepted, diverted and treated within the industry. The nallah presently passing through the factory should be isolated so that the industry cannot discharge any treated/partially/treated/untreated effluent which is being done now.

b) ***There is also an urgent need for the preparation of an action plan by the industry to shift the mercury bearing brine sludge and the muck contaminated with chlorinated chemicals from the factory premises to the TSDF in consultation with the UP State Pollution Control Board.*** *It may be stated here that storage of hazardous mercury bearing brine sludge and the muck contaminated with chlorinated chemicals inside the premises is not permitted by the prevailing Hazardous Waste Management Rules, 2016 and, therefore, to be shifted to a suitable TSDF immediately."*

The Committee in its meeting dated 07.06.2019 considered the compliance of the said direction in respect of the applicant unit as follows:

"Shifting of Mercury bearing brine sludge:

M/s Grasim Industries Ltd. is manufacturing Caustic Soda. Admittedly, in the manufacturing of Caustic Soda, Mercury was one of the items which were obtained as sludge in the process of the manufacturing. On the objection being raised, it is the case of the Company that they have completely changed the process of manufacturing of Caustic Soda, in which no Mercury is coming out as a bye product in the form of sludge since 2012. ***However, admittedly a huge stock of the mercury bearing brine sludge/waste which was obtained as a bye product during the course of manufacturing prior to 2012, has been stored in the premises of the Company. Mercury is hazardous goods****. The Hon'ble NGT in its order dated28.08.2018 directed the industry to shift the mercury from the factory premises to TSDF immediately. The direction was as follows:*

"There is also an urgent need for the preparation of an action plan by the industry to shift the mercury bearing brine sludge and the muck contaminated with chlorinated chemicals from the factory premises to the TSDF in consultation with the UP State Pollution Control Board. It may be stated that storage of hazardous mercury bearing brine sludge and the muck permitted by the prevailing Hazardous Waste Management Rules, 2016 and, therefore, to be shifted to a suitable TSDF immediately".

Admittedly, the aforesaid direction has not been complied with. In some of the meetings, the Company requested time to take steps but subsequently its representative stated that they have stored the mercury sludge properly in a place. He further stated that it would be difficult to shift the mercury from the premises to the TSDF. He also stated that TSDF will also store mercury sludge in the same manner in which they have stored. Today, the representative of the Company stated that they have moved an Application before the Hon'ble NGT for the modification of the order dated 28.08.2018 and the said application is on the board for hearing on 19.07.2019. He requested that the matter may be taken up after 19th July, 2019.

It may be stated that in the meeting dated 23.11.2018 held by Oversight Committee the Company expressed their difficulty in shifting the mercury waste/ sludge from the premises to TSDF. The Committee categorically stated that they have no power to modify the order and the Company can approach the NGT for the modification of the order. It may be mentioned here that in the earlier meetings the R.O. Sonbhadra was directed to get the sample of the Dongia nallah and also find out the source of the water.

The sample of the Dongia nallah was analysed by the Central Pollution Control Board in their lab in which mercury was found. The mercury level was .0452 mg per litre while the permissible limit is .01 mg per litre as per the E/Rules 1986.In the ***survey report of Dongianullah*** *prepared by Shri Rajesh Singh, Scientific Assistant, Senior Engineer, Dr.S.C. Shukla Assistant Scientific Officer and submitted by Shri Radhey Shyam, R.O. Sonbhadra, it was reported that* ***the waste water discharge was found to be taking place from M/s Grasim Industries Ltd.***

The Committee was of the view that most probably the discharge of mercury in the Dongia- nullah may be from Grasim Industries wherein the mercury sludge is stored. The Committee observed that considering the facts and circumstances the Hon'ble NGT had categorically directed the industry to shift the mercury waste brine sludge from the premises to TSDF, Kanpur. The order of the NGT remained non-complied. The company was not able to show that NGT had modified its order and in such circumstances, the Committee concluded that the Company had clearly violated the order of the Hon'ble NGT. Thus, it proposed to levy penalty/ compensation of rupees one crore which shall be subject to the approval by the Hon'ble NGT

9. **Vide order dated 17.10.2019,** I.A. No. 558/2019 was filed for taking up I.A. No. 384/2019 filed by M/s Hindalco Industries Limited, Renukoot on 30.04.2018 to the effect that the emission from boilers be reduced to the level of 50 mg/Nm3 from the existing norms of 150 mg/Nm3 by December 31, 2019, retrofitting of existing ESPs and also meet emission limit of SO2 & NOx notified for industrial boilers. The report prepared by an Expert Committee regarding the recommendations and objections raised by the applicant was duly accepted and considered by the Tribunal vide order dated 28.08.2018.

10. Vide Order dated 05.11.2019, Second report of the Committee dated 28.06.2019 was considered on 19.07.2019. The report recommended ban on manufacturing of red bricks by use of clay/soil and by burning of coal so that more fly ash in brick manufacturing could be utilized. This aspect was directed to be looked into by the MoEF&CC and the CPCB. The Committee was to give further report setting out recommendations cumulatively at one place. The Hon'ble NGT directed compliance of observations of the CPCB with reference to operation of STP, establishment of Peizometers and remote calibration as well as other deficiencies. CPCB was also directed to assess compensation for the damage to the environment.

11. The MPPCB and UPPCB filed reports dated 21.08.2019 and 23.08.2019. In *O.A. No. 453/2019*, a direction was sought for implementation of the reports on the issue of environmental compensation regarding **11 units in the State of Madhya Pradesh** and **10**

units in the State of Uttar Pradesh. The Hon'ble NGT also directed the SPCB to proceed in accordance with law to recover the compensation assessed.

12. The report was filed on 29.10.2019 by Justice Rajesh Kumar dealing with the issue of management of fly ash by thermal power stations, the damage caused to Rihand reservoir which is a source of water for operation of thermal power plants, other industries and also for drinking purposes by the inhabitants. As per the observation, the capacity of the reservoir was reduced due to draining of effluents and fly ash which required desilting. Fly ash dykes of Essar Power were breached on 07.08.2019 and of NTPC on 06.10.2019. Slurry was flowing on the ground causing damage to the crops. Slurry also travelled upto Rihand reservoir. On an urgent basis, the Committee prepared its agenda on the subject as follows:

> *"Generation and storage of Fly-ash in Thermal Power Plants is becoming a great cause of concern affecting the environment. Due to the regular storage of Fly-ash in Flyash Dykes since long, affecting air pollution, has led the Ministry of Environment, Forest and Climate Change, Government of India to declare the Sonbhadra and Singrauli area as a most critically polluted area. No proper roadmap has been presented for its proper disposal by the Thermal Power Plants.*
>
> *It has been noticed that in recent times there had been breach of Ash Dykes of two Thermal Power Plants in Singrauli district of Madhya Pradesh, which has resulted in discharge of Ash slurry to the river as well as to Rihand Reservoir adversely affecting their water quality. These Ash Dyke pertains to Thermal Power Plants (TPPs) namely M/s Essar Power Ltd and NTPC, Vindhya Nagar. This incidence is of serious concern and indicates improper and non-scientific design of Ash Dykes. The Oversight Committee constituted by Hon'ble NGT has taken this matter very seriously and also discussed in the previous meeting. In this regard, a meeting of the Committee is convened on October 22, 2019 at 11:00 AM in Circuit House at Prayagraj to discuss various issues related to handling of Ash and their disposal. The agenda of the meeting is as below: -*
>
> *All Thermal Power Plants have to talk about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed.*
>
> 1. *To discuss with all the Thermal Power Plants about structural details of their Ash Dykes and their adequacy for handling of Fly Ash generated. Whether submitted the details of ash dykes to SPCBs and taken permissions from SPCB.*

2. *All Thermal Power Plants have to talk about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed.*

3. *Submission of affidavit by TPPs in compliance of decisions taken in the last meeting of Committee regarding adequacy of Fly Ash Dyke. The status will also be shared about the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERVIITs.*

4. *Thermal Power Plants may submit their roadmap for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash.*

5. *What effort has been made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines?*

6. *Whether any letter has been written to the Mine owners or to the concerned Authority in this regard, seeking permission in light of the discussion in the earlier meeting(s)?*

7. *To provide opinion about option of developing mounts of Ash Dyke as done by NTPC Thermal Power Plant, Dadri, where green cover has been developed by covering it with the top soil.*

8. *Submission of status by NTPC Vindhya Nagar about necessary clearance from Madhya Pradesh Pollution Control Board about Gorbi mines and disposal of Fly Ash.*

9. *Preparation of DPR for project of desilting the Rihand Reservoir and bearing of such expenditure by Thermal Power Plants of the area on polluter pay principle.*

All the Thermal Power Plants situated in the State of U.P. and M.P., Members of the Committee, District Magistrate of concerned districts may be informed to attend the meeting with relevant information as per Agenda."

13. **Vide order dated 05.11.2019**, the deliberations of the Committee were as following:

"Thermal Power Plants- Ash Utilization:

***NTPC-Vindhyanagar**: Shri V.K. Maurya, Deputy General Manager (Civil Design) NTPC, New Delhi along with Shri Debashis Sen, Executive Director (Vindhyanagar) states that they could not comply the direction given by the Committee in the earlier meeting and could not submit the affidavit till today. They could not file any reply to the points raised in the Agenda of notice. However, Shri V.K. Maurya tried to explain that their Fly Ash Dyke was constructed in accordance to the norms and time to time, when the height of the Dyke was raised, the technical advices were also taken from the experts. However, no evidence in this regard has been produced before us.*

Despite asking from us that whether they have brought any reply to the points detailed in the agenda, Mr. Jain another officer states that they have everything. The periodical inspection has been made by the various internal department officers but he admitted that no assessment or report by third party agency has been obtained with regard to Fly Ash Dyke. Prima facie, the Committee is off the view that the officers of the NTPC are still not serious. They have not complied with the direction given by the Committee in the earlier meeting. The affidavit has not been filed. Recently, we came to know that there was a breach of Flyash Dyke on 06.10.2019 due to which huge quantity of fly ash slurry travelled along with the ground causing damage to crops and the fly ash travelled up to the Rihand Reservoir. If as per the version of Mr. Jain and Mr. Maurya everything was perfectly all right and time to time dykes have been checked why this incident happened. The incident itself shows that there was some deficiency in the construction of Fly Ash Dyke. The whole purpose for asking the affidavit in the earlier meeting was to get their dykes checked properly from the third party experts inasmuch as these dykes were originally constructed much earlier, in the present case in the year 1981. Plant is notable to produce any roadmap for the disposal of the stocked Flyash and the currently generated Fly Ash. A continuous process of stocking the Fly Ash is going on, which is causing environmental effect every day. In this view of the matter, the Committee is of the view that the Plant is liable for the compensation/penalty for causing environmental damage everyday.

Later on, at the end, they have provided an affidavit. The averments made in the affidavit are vague and casual. The paragraphs are sworn on the 'personal knowledge' and not on the basis of documents. We are not satisfied with the averments made in the affidavit. Sri Jain submitted that sometime may be allowed to get the Fly Ash Dyke inspected by the third party agencies. He prays and is allowed one month time to get the Fly Ash Dyke inspected by the third party agencies like IIT or any other agencies, who are experts on the subject. He further submitted that he may be allowed a week's time thereafter to give the reply of each and every point of the agenda of the meeting.

***NTPC Shaktinagar**: Shri Debashish Chattopadhyay, Chief General Manager submitted an affidavit in respect of the Fly Ash Dyke. From perusal of the affidavit it appears that the averments are vague and general in nature. The averments are sworn on the basis of personal knowledge and not on the basis of the documents. The Committee is not satisfied with the affidavit. Let the Plant may file a fresh affidavit after getting the report from the third party technical agency. He further submitted that due to the breach of the Fly Ash Dyke of NTPC Vindhyanagar and on account of the heavy pressure, their recycled water pipeline has been damaged resulting overflow of the water from the Dyke. He fairly admitted that some quantity of the over-flown water is going to Rihand Reservoir. He, however, assured that within a week the recycled water pipeline will be repaired and they may also get the technical structural stability report about their Fly Ash Dyke from third party agencies namely IIT etc. He submitted that he will submit the Affidavit within a period of one month giving reply of each and every point raised in the agenda.*

***NTPC Rihand**: Shri Ranjan Kumar, G.M. NTPC Rihand submitted an affidavit. The averments made in the affidavit are vague and casual. The paragraphs are sworn on the 'personal knowledge' and not on the basis of documents. We are not satisfied with the averments made in the affidavit. He states that their Plant has already engaged IIT, Kanpur for the inspection and report in respect of the Fly Ash Dykes. The report may likely be obtained within one month. The Committee is of the view that let one opportunity may be given to the Plant to file a better affidavit along with the documents to demonstrate the action taken by the Plant in this regard and also the report of the third party agency in regard to the structural stability of the Fly Ash Dykes.*

***Lanco Anpara & U.P. State Power Corporation Ltd.**: An affidavit has been submitted by the Anpara Thermal Project, a Unit of U.P. State Power Corporation Ltd. The affidavit is vague and general in nature. In support of the averments in the affidavit, no document has been annexed. There is no report of the third party technical agency. They are directed to give a better and detailed affidavit. It is stated that they have only one Fly Ash Dyke in which their fly ash as well as the fly ash of Lanco are being drained. The maintenance of the said Fly Ash*
Dyke is the responsibility of the Anpara Thermal Project, U.P. State Power Corporation Ltd. In this way, so far as the construction, stability and maintenance of the Fly Ash Dyke is concerned, Lanco is not responsible. The entire responsibility is upon U.P. State Power Corporation Ltd. The officer of U.P. State Power Corporation Ltd. submitted a report of 2018 wherein the structural stability of the Fly Ash Dyke has been examined. In the said report, it is approved that their Fly Ash Dyke is suitable for further raising of height up to 5 meters. The copy of the said report has been submitted before us. The Committee is of the view that after raising the height, the Plant may get a further report in respect of structural stability in order to overrule any possibility of technical flaw. Shri A.K. Rai, Executive Engineer states that in the Fly Ash Dyke the rainy water of the catchment area also flows and in such a situation during the rainy season when the Fly Ash Dyke is full of water due to heavy rainfall etc. Sometimes the fly ash along with the water also flows to Rihand Reservoir. The Management of the Plant is very serious about this issue and has asked the District Administration to divert the Nala of the catchment area to somewhere to avoid any flow of fly ash in the Rihand Reservoir. The District Magistrate, Sonbhadra states that the Administration is very serious and taking all possible steps to get the Nala diverted. The work is likely to be completed within two months. Both Lanco and U.P. State Power Corporation Ltd. are directed to furnish their reply by filing a fresh affidavit in regard to each and every point of the agenda of the meeting.

***Hindalco Industries — Mahan Aluminium Project**: The Company is engaged in the manufacturing of Aluminium from Alumina and has a Power Plant of 900 MW capacity. It is submitted that they have 02 Fly Ash Dykes, one dyke has been completely filled to the capacity and the other is being used now. For the purposes of raising height of the Fly Ash Dykes they have engaged the BHU for technical advice and on the basis of the advice they will proceed further in the matter. The Committee is of the view that they may also get the report from the third party agency about the*

initial structural stability of the two Flyash Dykes. The Company has submitted an affidavit. The averments in the affidavit are general in nature. They are also directed to file a fresh affidavit giving reply of each and every point raised in the agenda within one month.

A consolidated Paper Book has been submitted in respect of all the Units. However, they have not submitted any Affidavit with regard to the Fly Ash Dykes and also the Certificate of the third party agency who are the Technical expert. The officers of the Company pray for one month time to submit the affidavit and the certificate. They have also submitted a roadmap for the disposal of the Fly Ash. A perusal of the roadmap reveals that in comparison to the other Power Plants, their Unit-wise disposal is quite satisfactory.

However, they admit that even after more than 90% disposal, the stock of Fly Ash still remains and they are making efforts to dispose it by negotiating with the Cement Plants and approaching the Government for permission to fill the Fly Ash in the abandoned Mines. It is submitted that they are hopeful to achieve the target shortly. Let the Company may file the affidavit and the certificate in respect of the structural stability of the FlyAsh Dykes within one month.

***Obra Thermal Power Plant, Obra**: The representative of the Plant submitted an affidavit in pursuance of the direction given by the Committee in the earlier meeting. We have perused the affidavit. The manner in which the affidavit has been submitted is not acceptable. It is, in fact, not an affidavit and nothing has been stated properly, supported by any document, as required by the Committee. Let the Company may file a fresh affidavit stating that their Fly Ash Dykes are structurally stable and there is no possibility of any breach, and also annexing the certificate in respect of the structural stability of the Fly Ash Dykes from a third party technical agency. The representative submitted that the Plant is raising the height of the Fly Ash Dykes after taking the advice from the IIT Roorkee. Committee directs that after the completion of the work, they will further get their Dykes inspected by the third party technical agency, namely, NEERI to get the certificate that the Dyke is fully structurally stable and there is no possibility of any breach. He submitted that although, at present, the Fly Ash Dykes is not operational but the Plant has negotiated with the NHAI and also got allotment of abandoned mines from the concerned Authorities. After getting the N.O.C. from the Department, they will fill the Fly Ash in the abandoned mines. In this way, they will be able to dispose off sufficient quantity of the Fly Ash. Let the Company may file a fresh affidavit, supported by documents, stating their Fly Ash Dykes are structurally stable and technically sound and also submit reply of the issues raised in the agenda within one month.*

***Prayagraj Thermal Power Plant**: The representative states that although they have two Fly Ash Dykes but since their disposal of Fly Ash is at present 100%, there is no occasion to store the Fly Ash. The Plant is not facing any problem with regard to the Fly Ash Dyke. The Plant is, however, not operating in full capacity due to lack of coal in adequate quantity. Since their disposal of Fly Ash is to the nearby Industries, there may not be much problem of storage of fly ash in the Dykes.*

***Jaypee Bina Thermal Power Plant**: The representative of the Company filed an affidavit. We have perused the affidavit. Let the Company may file a fresh affidavit within one month enclosing the certificate from the third party technical agency that their Fly Ash Dykes are structurally stable and there is no possibility of any breach. They may also submit the reply to each and every point of the agenda in the said affidavit.*

***NTPC Meja**: The representative of the Plant stated that their Plant has been commissioned in the year 2019. After commissioning of the Plant, the production of the Plant has not been properly carried on initially, for the shortage of the coal and at present due to technical fault. The production may likely to start very soon. Therefore, they are not facing any problem relating to the Fly Ash.*

***NTPC Dadri**: The representative of the Plant states that there is no Fly Ash Dyke in their Plant. In the Plant premises, they have developed a huge Fly Ash Mount wherein they are directly sending dried fly ash from the Plant to the Fly Ash Mount through the pipeline. The permissible height of the Fly Ash Mount is 55 Meters. The Fly Ash Mount is full of trees which works as a binding of fly ash and avoids any damage during the rainy season. The creation of the Fly Ash Mount is a continuous process. There is no effect of Fly Ash effluents and affecting any air pollution and environment. On the contrary, due to heavy growth of plantation, which is about 2,00,000, over the Fly Ash Mount, the entire area is full of greenery and creates a better environment."*

In the above matter, the Committee observed that fly ash could be managed by developing a fly ash mound.

14. **Vide order dated 14.07.2020,** the Committee gave its reports including reports dated **14.12.2018 (Ist Report), 28.06.2019 (IInd Report), 21.08.2019 & 23.08.2019 (IIIrd Report) and 29.10.2019 (IVth Report).** The IVth report focused on the **damage to the Rihand Reservoir on account of breach of fly ash dykes of Essar Power and NTPC on 07.08.2019 and 06.10.2019 respectively.** Slurry travelled up to the reservoir giving rise to emergent situation and ultimately requiring remedial measures.

Hon'ble NGT directed CPCB to prepare an action plan for de-silting of the reservoir and improvement of the dykes. The issue of recovery of compensation was deferred to the extent that there was stay by the Hon'ble Supreme Court. In pursuance of the above, Hon'ble NGT considered the matter further in the light of following:-

I) Report of Justice Rajesh Kumar dated 20.12.2019

II) Report of the CPCB dated 28.02.2020

III) Objections to the report by the Vindhyachal Super Thermal Power Station, R-10

IV) Comments to the observations of the OC report dated 20.12.2019 by the UPVUN.

With regard to the NTPC, the Committee observed that on account of the breach of its ash dyke, the fly ash travelled up to the reservoir for which interim compensation of Rs. 10 Crore was liable to be deposited. NTPC was also required to take remedial measures. UPUVN was also found to be liable as follows:

"On the spot inspection, the Committee found that a large portion of Ash Dyke had been breached with the result huge quantity of fly ash had spread all over the land. It has travelled up to the Rihand reservoir. Prima facie, the interim environmental compensation demanded by the MPPCB at Rs. 10.00 Crore cannot be said to be excessive. The said amount ought to be deposited. We are of the view that the furnishing of bank guarantee of Rs. 1.00 Crore is not sufficient. MPPCB may issue the notice asking the Plant to deposit the entire Rs. 10.00 Crore. Bank guarantee cannot be said to be deposit, it can only be treated as the security.

The committee is of the view that to strengthen the ash dyke the plant should consider developing RCC wall around the fly ash dyke. The structure should be of RCC having a layer of PVC, 4 tiles to ensure the stability of the dyke. At present the dyke is being made out of the fly ash putting boulder pitching outside wall and brick lining inside the dyke. The storage of fly ash is very important aspect in the context of Environment. Improper storage of fly ash results in air pollution and water pollution affecting the Environment.

In the last meeting we have asked the thermal power plants to explore the possibility of developing the fly ash mount as has been developed by NTPC Dadri. Neither any interest has been shown in this regard nor has any step been taken to develop the fly ash mount. In the face of status stated above, we direct NTPC-Vindhyachal to be very sincere and implement the directions given by the committee and by the Hon'ble NGT in a shorter time."

UPVUN, Anpara: *On the information being received from the various sector that there is a continuous flow of the water carrying fly ash from two sides towards Rihand*

Reservoir since more than one year. On 15.12.2019 night at about 6:30 PM committee visited the spot and found that the information given is true. There is continuous flow of water coming from plant along with the fly ash filling in Rihand Reservoir. On a query being made that why this is happening, Shri Pratul Gupta, Senior Engineer states that this flow is not continuous, it is mainly during the rainy season and this happened because of fulfilment of the ash dyke therefore the water is overflowing. It also carries catchment water. It is stated that they are raising the height of the dyke which may likely to take one year at least. He further submitted that they are also developing another compartment which may likely to take six months and they are also making effort to divert the nala which carries natural water to reduce the quantity of water.

We do not find explanation satisfactory. The fact is that the water carrying fly ash are continuously flowing towards the Rihand Reservoir, the volume of the flowing water is very high and it carries fly ash, it is continuous since last more than one year. Discharge of fly ash to the Rihand Reservoir pollutes the water of reservoir which is the only source of water of the area. We find that the information about the flow of huge water along with fly ash had not been conveyed to SPCB authorities and they have deliberately concealed the facts. It is mentioned here that these two areas are in a very interior and we have to reach these places after travelling about 18 KM kaccha road through forest. ***Act of pollution amounts to violation of various laws and polluter is liable to be punished.*** *The committee is of the view that since the flow of water along with fly ash is continuous, and there is no possibility for its immediate stoppage. The only way to stop the flow is to close operation of the unit and their unit is liable to be closed until they make arrangements and ensure that no water with ashes may go to the Rihand Reservoir.* ***The committee is also of the view that they are liable for the environment compensation as well as cost of desilting of the ashes from the reservoir on the principle of polluter pay. The UPPCB is directed to assess environmental compensation and take all stringent actions under the provision provided in the various Acts."***

15. Report of the CPCB on the issue of de-silting and restoration of Rihand Reservoir refers to pre-existing guidelines of CPCB on **ash disposal in mounds and backfilling of ash**

in abandoned mines. With regard to the cost apportionment for de-silting/restoration of Rihand Reservoir, the CPCB had concluded:

"In absence of verified records in these respects, an assessment of contribution of each plant by this approach is difficult. Therefore, ***the contribution of each power plant might also be revealed by the proposed study to assess sediment volume at various places in the reservoir.***

To begin with, the total ash slurry volume generated by each plant on the periphery of Rihand reservoir can be considered as the basis of sharing of the cost of the study to assess sediment volume at various places in the reservoir. For this purpose, the information on annual power generation and coal consumption, average ash content, and annual ash generation as well as annual ash slurry generation based on ash to water ration power plants and collated (Report of CPCB: Annexure-III). ***Total ash quantity and ash slurry volume generated over the years by individual thermal power plants located on the periphery of Rihand reservoir on the basis of information collected is presented below:***

Table 1

Thermal Power Plant	*Capacity (MW)*	*Total ash disposed in Ash Pond till 31.03.2019 (MMT)*	*Total ash slurry disposed in Ash Pond till 31.03.2019 (MMT)*	*Relative share in total Ash of plants (multiple of least)*	*Relative share in total Ash Slurry of plants (multiple of least)*	*Share in total Ash of plants (% of total)*	*Share in total Ash Slurry of plants (% of total)*
Anpara TPS UPRVUNL	*2630*	*81.313*	*569.225*	*31.7*	*66.3*	*22.9%*	*19.6%*
Lanco Anpara	1200	10.870	46.395	4.2	5.4	3.0%	1.6%
Renusagar, Hindalco	820	2.564	8.584	***1***	***1***	0.7%	0.3%
Singrauli NTPC	2000	89.295	803.654	34.8	93.6	25.1%	27.6%
Vindhyachal NTPC	4760	104.937	953.855	40.9	111.1	29.6%	32.8%
Rihand NTPC	3000	66.136	529.008	25.8	61.6	18.6%	18.2%
Total / combined	**12610**	**355.115**	**2910.801**	**138.4**	**339**	**100%**	**100%**

It is submitted that *U.P. Irrigation Department may be directed to coordinate the study to assess sediment volume at various places in the reservoir.*

It is further submitted that *Anpara TPS and Lanco-Anpara power plants may be directed to stop ash pond overflow discharge into Rihand reservoir."*

16. Some important recommendations by the Oversight Committee taking into account the inspection report by the joint Committee of the CPCB and the State PCB were as following:

1. M/s NTPC Shaktinagar to repair the AWRS desloged pipeline within 07 days & to stop discharge of decant water of S1 & S2 dyke immediately by pumping in M/s NTPC Vindhnagar AWRS 03 system immediately.

2. M/s NTPC Vidhnagar shall collect back the spread over ash from 53 Ha area with minimal fugitive emission & dispose it in operating dyke. Unit shall submit the time bound action plan in this regard.

3. M/s NTPC Vindhnagar to stop the probable mixing of slurry in Rihand reservoir & Surya drain near decanting pond with no further delay.

4. M/s NTPC Vindhnagar may be asked to deposit 01 Crore to CPCB or MPPCB towards an interim environmental compensation w.r.t Aryavart Foundation v. M/s Vapi Green Enviro Ltd & Ors. Hon'ble NGT O.A 95/2018 orders dated 11.1.2019.

17. Hon'ble NGT considered the stand of the NTPC Vindhyachal Super Thermal Power Station as well as the UPUVN. Hon'ble NGT noted that issue of compliance of Notification dated 31.12.2018 issued by the MoEF&CC requiring 100% utilization of fly ash vide order dated 12.02.2020 in OA No.117/2014,*Shantanu Sharma v. Union of India &Ors.* The directions of Hon'ble NGT were as follows:-

a. The TPPs may take prompt steps for scientific disposal of fly ash in accordance with the statutory notification issued by the MoEF&CC under the provisions of EP Act requiring 100% utilization and disposal of fly ash.

b. For the non-compliant TPPs, environmental compensation needs to be determined w.e.f. the cut-off date of 31.12.2017 as stipulated in the Notification dated 27.01.2016.

c. CPCB may accordingly compute and levy Environmental Compensation in accordance

with the formula referred to above w.r.t. individual TPPs in accordance with law and submit compliance report to this Tribunal before the next date.

d. CPCB Guidelines of May 2019 for Utilization/Disposal of Fly ash for Reclamation of Low Lying Areas and in Stowing/Back filling of Abandoned Mines/Quarries may be complied.

e. Task Force of Ministry of Power and Ministry of Coal may recommend list of abandoned mines/quarries for mine back filling purposes to the CPCB. CPCB may notify the same accordingly for use by the TPPs as per applicable guidelines and permission from State PCBs/PCCs.

f. A Committee comprising of CPCB and IIT Roorkee may assess the environmental damage with regard to the breach sites at Vidhyanchal TPP an Essar TPP in Singrauli area and submit its recommendation within three months. CPCB shall be at liberty to engage any other technical expert for this purpose.

g. The Committee comprising of Collector, CPCB and Member Secretary of MP State Pollution Control Board may assess the damage with regard to the breach sites at Vindhyachal TPP and Essar TPP in Singrauli area to the crop and agricultural productivity and ensure effective restoration/remediation of affective sites within three months.

h. CPCB may ensure implementation of action plans approved by it in accordance with timeline as provided in the statute.

i. A joint Committee comprising of MoEF&CC, CPCB, IIT Roorkee and any other member considered necessary may submit quarterly progress report on recommendations of Expert Committee of Niti Aayog for enhanced utilization of fly ash in various sectors: mines, roads, cement, industries and bricks etc., along with its implementation status.

j. The present order is subject to proceedings pending before the Hon'ble Supreme Court and where stay is operative, this order will not operate till stay continues and thereafter abide by orders of Hon'ble Supreme Court."

18. In view of the above, Hon'ble NGT **vide order dated 14.07.2020** directed the following:

i. Fly ash disposal may be undertaken as per the directions in the order of this Tribunal dated 12.02.2020.

ii. Fly ash disposal in mounds and backfilling of ash in abandoned mines may be undertaken as per the CPCB guidelines If necessary, Indian Bureau of Mines, Dhanbad may also be consulted so that latest technology is utilized and all necessary safeguards are adopted.

iii. Report of CPCB regarding Cost apportionment for desilting/restoration of Rihand Reservoir is accepted and further steps, including further study be undertaken as recommended by CPCB. The U.P Irrigation Department may coordinate such study.

iv. Anpara TPS and Lanco-Anpara power plants may stop ash pond overflow discharge into Rihand Reservoir to the extent the work remains unexecuted.

v. NTPC, Vindhyachal may deposit amount of Rs. 10 Crores as recommended by the Oversight Committee with the State PCB towards interim compensation, deducting the mount already deposited. The plant may also develop RCC wall around the plant in the matter recommended.

vi. The liability for environmental compensation in respect of UPVUN, Anpara and NTPC Vindhyachal may be assessed by joint Committee of CPCB and State PCB within two months. The nodal agency will be the State PCB for coordination and compliance.

vii. The transportation measures may be adopted as per suggestions of the Committee and directions of the Hon'ble Supreme Court.

III. THE GEO- COORDINATES OF DIFFERENT POWER PLANTS

(A) Geo Coordinates of A&B Power Plant, Anpara, Sonbhadra

Sl. No.	Latitude	Longitude	Remarks
1	24°12'30.69"	82°47'32.38"	Near BTPS Switchyard
2	24°12'32.26"	82°46'50.30"	In between Switchyard and Kashi more
3	24°12'30.08"	82°46'43.07"	Near Kashi more
4	24°12'4.57"	82°46'45.00"	Near Power house entry Gate
5	24°11'49.14"	82°46'42.81"	Near Urja dwar
6	24°11'42.79"	82°46'40.96"	Near Railway bridge
7	24°11'40.56"	82°46'44.30"	In between Railway bridge and Lanco track hopper
8	24°11'44.02"	82°47'34.91"	Near Lanco Track Hopper
9	24°11'38.62"	82°47'43.93"	In between Lanco track hopper and exit gate of MGR

10	24°11'34.79"	82°47'45.66"	In between Lanco track hopper and exit gate of MGR
11	24°11'39.57"	82°47'46.42"	In between Lanco track hopper and exit gate of MGR
12	24°11'29.69"	82°47'48.81"	Near exit gate of MGR
13	24°11'29.05"	82°47'47.25"	In between exit gate of MGR and Intake Channel
14	24°11'34.61"	82°47'51.66"	In between exit gate of MGR and Intake Channel
15	24°11'38.31"	82°47'52.26"	In between exit gate of MGR and Intake Channel
16	24°11'45.60"	82°47'81.31"	Near Intake Channel
17	24°11'49.66"	82°47'57.97"	In between Intake Channel and outer side auxiliary pond
18	24°11'47.54"	82°48'0.60"	In between Intake Channel and outer side auxiliary pond
19	24°11'49.09"	82°48'16.15"	Near outer side auxiliary pond
20	24°12'8.27"	82°48'13.81"	In between outer side auxiliary pond and BTPS Chimney
21	24°12'6.17"	82°47'34.59"	Near BTPS Chimney

(B) Geo Coordinates of "D" Power Plant, Anpara, Sonbhadra

Sl. No.	Latitude	Longitude	Remarks
1	24°12'8.34"	82°48'13.93"	Near Permanent WTP
2	24°11'58.69"	82°48'14.53"	In between Permanent WTP and Entry gate of DTPP
3	24°11'49.08"	82°48'16.34"	In between Permanent WTP and Entry gate of DTPP
4	24°11'47.21"	82°48'0.78"	In between Permanent WTP and Entry gate of DTPP
5	24°11'48.49"	82°48'14.09"	Near entry gate of DTPP
6	24°11'42.61"	82°48'1.87"	Near Intake channel
7	24°11'8.72"	82°48'22.05"	In between Intake channel and Track hopper DTPP
8	24°11'5.32"	82°48'27.10"	Near Track hopper DTPP
9	24°11'5.29"	82°48'33.75"	In between Track hopper DTPP and Admn Building
10	24°11'9.90"	82°48'41.95"	In between Track hopper DTPP and Admn Building
11	24°11'14.33"	82°48'43.46"	In between Track hopper DTPP and Admn Building
12	24°11'20.53"	82°48'43.51"	Near Admn Building
13	24°11'36.54"	82°48'48.15"	In between Admn Building and time office

14	24°11'47.17"	82°48'42.31"	In between Admn Building and time office
15	24°11'50.44"	82°48'48.90"	In between Admn Building and time office
16	24°12'0.14"	82°48'41.16"	Near time office
17	24°12'2.72"	82°48'35.65"	In between time office and Permanent WTP
18	24°12'4.65"	82°48'34.08"	In between time office and Permanent WTP
19	24°12'5.59"	82°48'23.15"	In between time office and Permanent WTP

(C) Geo Coordinates of Residential Colony of Power Plant, Anpara, Sonbhadra

Sl. No.	Latitude	Longitude	Remarks
1	24°12'29.71"	82°46'42.32"	Near Kashi more
2	24°12'26.77"	82°46'23.63"	In between Kashi more and Police Station
3	24°12'25.96"	82°46'12.66"	Near Police Station
4	24°12'30.54"	82°46'5.46"	Near Auri more
5	24°12'0.54"	82°45'58.54"	Near Shopping gate
6	24°11'41.11"	82°46'7.34"	Near Church
7	24°11'43.01"	82°46'14.77"	In between Church and market Railway bridge
8	24°11'39.59"	82°46'33.90"	In between Church and market Railway bridge
9	24°11'41.76"	82°46'40.05"	Near market Railway bridge
10	24°12'3.46"	82°46'44.27"	Near Anpara market gate

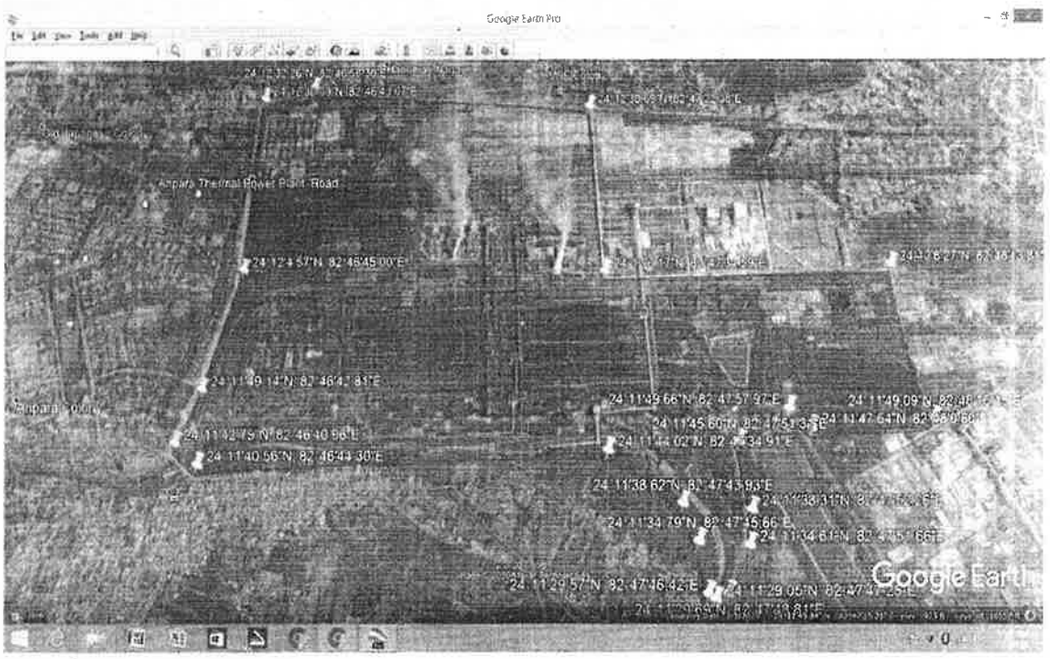


Fig-1: Map of Anpara- A & B Thermal Power Stations, Sonbhadra

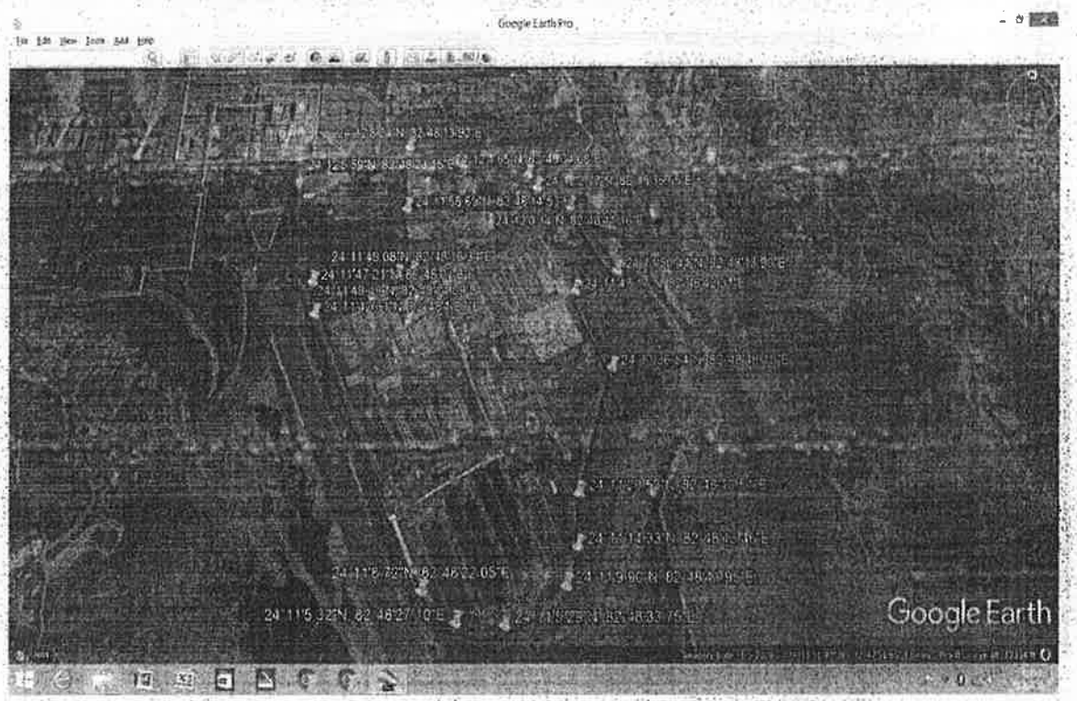


Fig-2: Map of Anpara- D Thermal Power Stations, Sonbhadra

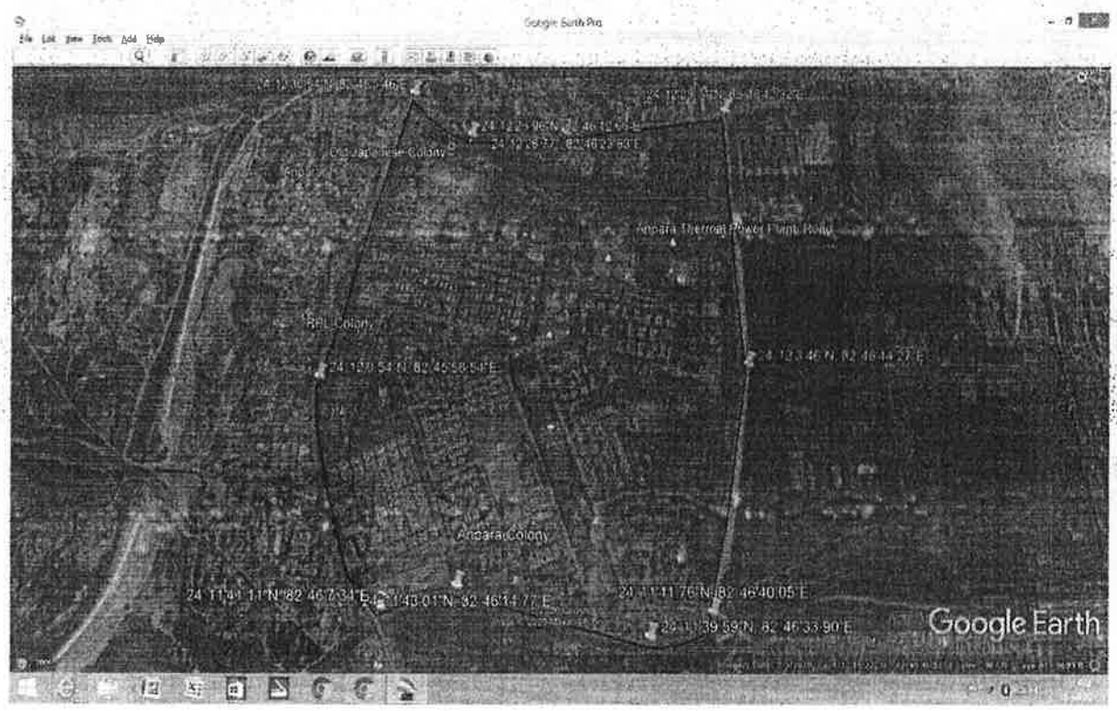


Fig-3: Map of Anpara Colony, Sonbhadra

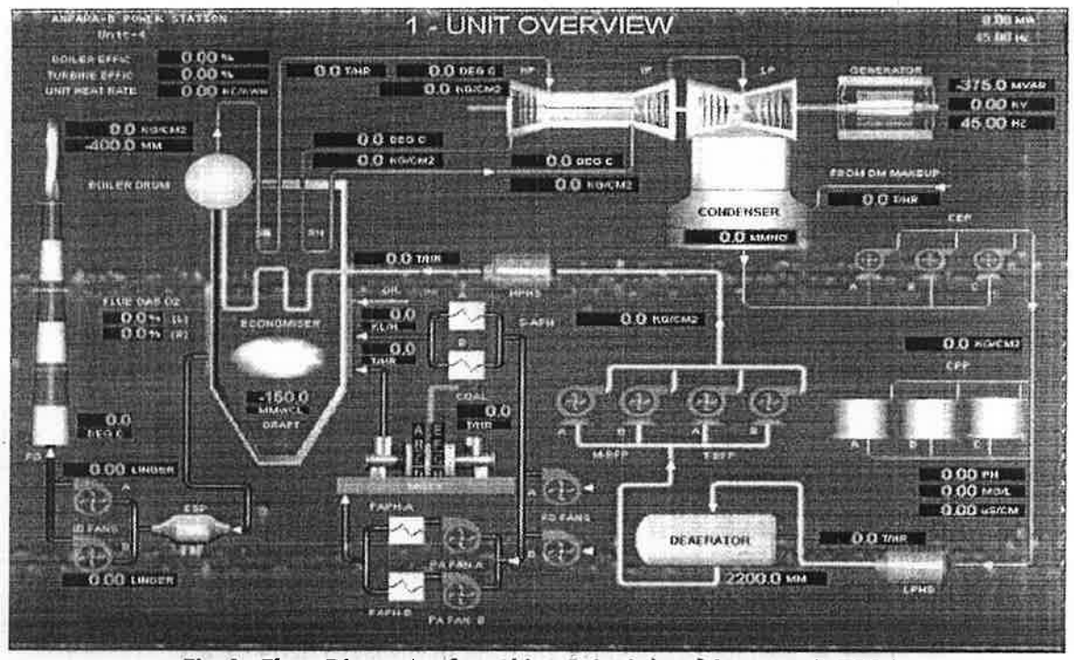


Fig-4: Flow Diagram of working Principle of Anpara- B-TPS

(D) Geo Coordinates of "Lanco" Power Plant, Anpara, Sonbhadra

Sl. No.	Latitude	Longitude	Remarks
1	24°12'30.68"	82°47'32.78"	Near Switchyard Lanco
2	24°12'6.33"	82°47'34.69"	Near WTP Lanco
3	24°12'8.23"	82°48'9.39"	Near Cooling Tower
4	24°12'22.03"	82°48'8.38"	Near Cooling Tower
5	24°12'21.38"	82°47'57.48"	Near Cooling Tower
6	24°12'28.82"	82°48'1.46"	Near entry gate of Lanco Power house
7	24°12'31.49"	82°48'1.21"	Near entry gate of Lanco Power house

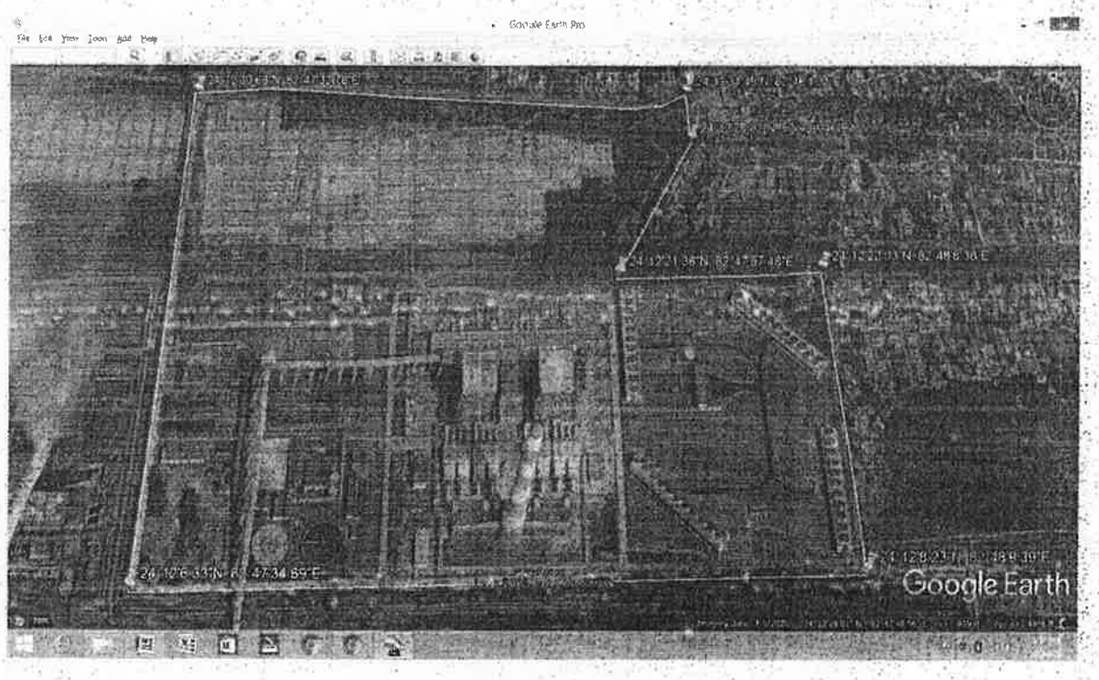


Fig-5: Map of Lanco-Anpara Thermal Power Station, Sonbhadra

(E) Geo Coordinates of Hindalco Industries Ltd., Renusagar (Power Division)

1	Longitude	82º 47'05" E to 82º 47'25" E
2	Latitude	24º 10'41" N to 24º 11' 06" N

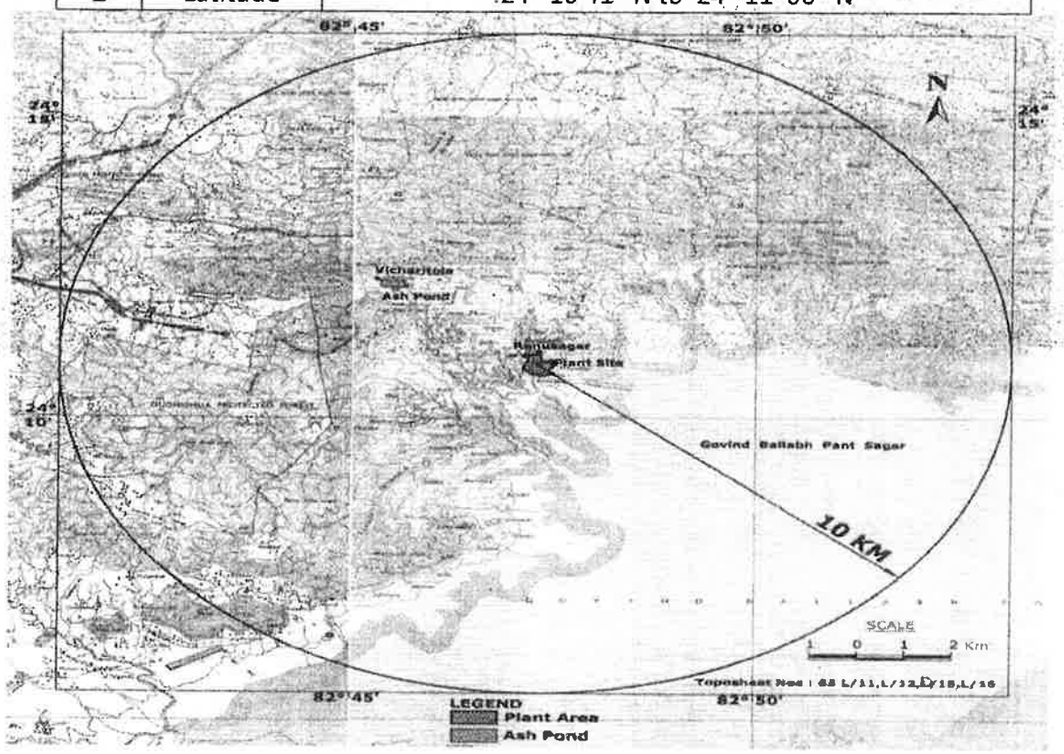


Fig-6: 10 km radius map of Hindalco Industries Ltd., Renusagar (Power Division)

(F) Geo Coordinates of Hindalco Industries Ltd., Renukoot

1	Longitude	83.032263º E
2	Latitude	24.220725º N



Fig-7: Location Map of Hindalco Industries Ltd., Renukoot

IV. MINUTES OF THE MEETING IN OA NO. 164/2018

A) Various issues and directions were discussed in orders of the Hon'ble NGT under **Chairmanship of Hon'ble Justice (Retd.) Shri Rajesh Kumar, Allahabad High Court** held at Circuit House, Prayagraj in Compliance of Hon'ble NGT order dated 28.08.2018 in O.A. No. 164/2018 in re: *Ashwani Kumar Dubey Vs. Union of India and others* on **31.01.2019 (Appendix- I); 15.03.2019 (Appendix- II); 29.03.2019 (Appendix- III); 12.09.2019 (Appendix-IV) & 08.01.2020 (Appendix- V).**

B) A **brief report dated 02.02.2020** was received from UPPCB. The report details out the minutes of meetings on 25.10.2018; 23.11.2018; 27.12.2018; 31.01.2019; 01.03.2019; 07.06.2019; 31.07.2019; 09.09.2019; 22.10.2019; 25.11.2019 and 17.12.2019. **(Refer Appendix- VI).**

C) **Vide Meeting dated 07.02.2020**, various issues and directions were discussed in orders of the Hon'ble NGT under Chairmanship of Hon'ble Justice (Retd.) Shri Rajesh Kumar, Allahabad High Court held at Circuit House, Prayagraj in Compliance of Hon'ble NGT order dated 28.08.2018 in O.A. No. 164/2018 in re: *Ashwani Kumar Dubey versus Union of India and others* and order dated 12.02.2019 passed in O.A. No. 670/2018 in re: *Atul Singh Chauhan versus MoEF & CC and others* **(Appendix- VII).**

D) The First meeting regarding O.A. No. 164/2018 was held **on 23.07.2020** by new Oversight Committee, NGT, UP through Video-Conferencing. Various issues and directions were discussed in orders of the Hon'ble NGT in Compliance of order dated 28.08.2018 in O.A. No. 164/2018 **(Appendix-VIII).** The salient features of minutes of meeting are as follows:

- Mr. A. C. Sahu, CGM, NTPC Rihand informed that 56% of flyash was utilised till August 2020. The Plant has four semi-automatic flyash brick plants and two fully automatic flyash brick plants. They manufacture 30000 to 40000 bricks in a day. They have established a flyash park at Varanasi where they transport flyash through railway rakes.
- For cement industries and asbestos industries at Satna and Katni, they are approving incentive packages. They have installed three Ambient Air Quality Monitoring Systems and connected them with the server of CPCB. He suggested that the Central Government may be directed to issue notification to make use of fly ash bricks mandatory in their projects and also for use of fly ash for the purpose of filling of lands.
- He also requested that Hon'ble NGT may issue appropriate orders to ban manufacturing of red bricks within 300 km radius of a Power Plant so that fly ash bricks can be used in these areas.
- Furthermore, ash mound should also be accepted as a method of fly ash utilization. He mentioned that National Highway Authority of India (NHAI) has agreed to utilize their fly ash and they are supplying it free of cost upto the range of 300 kms.
- Shri A. K. Tiwari, Director Technical, UPRVUNL Anpara, informed that they have utilized 38% of fly ash this year as compared to 7.7% last year. The district administration has assured to provide 07 nos. of mines, out of which 02 mines are

undisputed. UPRVUNL will start filling flyash after the allotment of mines to TPS and after obtaining NOC from CPCB/ UPPCB.

- Regarding overflow form Anpara ash pond towards Rihand reservoir, he mentioned that they are planning to increase the height of fly ash dyke and also planning to divert Morchanullah so that there is no overflow from fly ash dyke.
- It was mentioned by Shri Ajay Sharma of UPPCB that there is a provision of HDPE liner and detailed guidelines of MoEFF&CC exist on the subject.
- Regarding desilting/restoration of Rihand reservoir, it was mentioned by Secretary Irrigation that they have already coordinated with UPRVUNL and given the study to Central Water and Power Research Station, Pune.
- It was directed that the Irrigation Department shall coordinate with CPCB and UPPCB to apportion the cost of the study and further remedial action between various polluting power plants.
- It was mentioned that stay order has been received from Hon'ble Supreme Court by NTPC on 21.07.2020.

E) The Second meeting regarding O.A. No. 164/2018 was held **on 25.09.2020** by Oversight Committee (headed by Justice SVS Rathore), NGT, UP through Video-Conferencing. Various issues and directions were discussed in orders of the Hon'ble NGT in Compliance of order dated 28.08.2018 in O.A. No. 164/2018 **(Appendix-IX).**

V. INSPECTION REPORTS IN OA NO. 164/2018

The Oversight Committee directed Regional Officer of Jhansi, Raebareli and Sonbhadra to conduct an inspection survey immediately. The questionnaire for inspection survey with reference to OA No. 164 of 2018 was sent to them on 07.08.2020.

1. Parichha Thermal Power Project, Jhansi (Report received on 21.07.2020)

The inspection of Jhansi was done by Mr. Niranjan Sharma, RO, UPPCB, Jhansi. The report shows 920 MW of total installed capacity (2 x 210MW + 2 x 250 MW= 920 MW).The total flyash generation is 2253 MT per day. The disposal of flyash is done by dry flyash extraction system. Flyash is also utilized for manufacturing of bricks, cement and filling in

road construction. In the NTPC, coal is used as a fuel and it is transported by railway. The detailed inspection report is given in **Appendix- XXXIV.**

2. NTPC Unchahar, Raebareli (Report received on 21.07.2020)

The inspection report of NTPC Unchahar, Raebareli shows total six units which has total installed capacity i.e. 1550 MW (5 x 210MW + 1 x 500 MW= 1550 MW). The total flyash generation is 5932.63 MT per day. The disposal of flyash is done by dry flyash evacuation system. The flyash is also utilized for manufacturing of ash bricks/ blocks/ tiles, cement and asbestos. In NTPC, coal & oil are used as a fuel and is transported by railway. The detailed inspection report is enclosed as **Appendix- XXXIV.**

3. NTPC Sonbhadra (Report received on 22.07.2020) (Refer Appendix- XXXIV)

The inspection report of NTPC Sonbhadra was done jointly by Mr. Radhey Shyam, RO, UPPCB; Dr. Mrs. Satya, Scientist- D, MOEF&CC, Regional Office, Lucknow and Dr. R. K. Singh, Scientist- E, CPCB, Regional Directorate, Lucknow from 29.07.2020 to 02.08.2020. The inspection survey was done in six different NTPCs viz., M/s NTPC Ltd. Shaktinagar, Sonbhadra (2000 MW); M/s NTPC Ltd. Rihandnagar (Stage- I, II & III), Sonbhadra (3000 MW); M/s UPRVUNL Anpara- A, B & D, Sonbhadra (2630 MW); M/s Hindalco Industries Ltd. (Power Division), Renusagar, Sonbhadra (840 MW); M/s Lanco- Anpara Power Ltd. Anpara, Sonbhadra (1200 MW) and M/s UPRVUNL Obra Unit-B, Sonbhadra (1000 MW). All the power plants have installed CAAQMS except M/s UPRVUNL Anpara- A, B & D and M/s UPRVUNL Obra. All the power plants have AWRs and ESPs along with compliance status and EC imposed.

As far as flyash generation is concerned, NTPCs viz., M/s NTPC Ltd. Shaktinagar generated 5800 TPD flyash followed by M/s NTPC Ltd. Rihandnagar (Stage- I, II & III) (12000 TPD); M/s UPRVUNL Anpara- A, B & D (11000TPD); M/s Hindalco Industries Ltd. (Power Division), Renusagar (4240 TPD); M/s Lanco Anpara Power Ltd. Anpara (5000 TPD) and M/s UPRVUNL Obra Unit-B (4580 TPD). All the power plants have installed CAAQMS except M/s UPRVUNL Anpara- A, B & D and M/s UPRVUNL Obra. The system for disposal of flyash in all the power plants is weight disposal in ash dyke and dry ash disposal by silo. All the power plants have utilized flyash for manufacturing of bricks and cement plants. Diesel is used as a fuel and transported by railway and/ or road.

The status and condition of utilization/ disposal of Red Mud and Shifting of Mercury bearing brine sludge are observed only in M/s Hindalco Industries Ltd. (Aluminium Division), Renukoot and M/s Grasim Industries Ltd. (Chemical Division), Renukoot.M/s Hindalco Industries Ltd. (Aluminium Division), Renukoot has utilized about 30215.5 Ton Per Month (TPM) but unit has stored huge quantity of red mud in open and there is no disposal mechanisms. M/s Grasim Industries Ltd. (Chemical Division), Renukoot was based on membrane cell technique and mercury bearing brine sludge. Now unit have changed the manufacturing process and there is Regional Office, U.P. Pollution Control Board, Sonbhadra where no generation of mercury bearing brine sludge. Some important points are-

- Mercury bearing brine sludge generated earlier is disposed in safe manner inside the premises.
- EC of Rs 1.0 Cr. had been imposed and unit has deposited it in CPCB account.
- CPCB has recommended for EC of Rs. 155,42,85,300.00 Hon'ble NGT have deferred the proceedings till the matter is decided by Hon'ble Supreme Court vide order dated 05.11.2019.

4. **The Oversight Committee directed UPRVUNL, NTPC, UPPCB and CPCB to conduct an inspection survey as per given questionnaire. The questionnaire for inspection survey with reference to OA No. 164 of 2018 was sent to them on 28.10.2020.**

❖ **Inspection Report Received from UPRVUNL on 09.11.2020 (Appendix- XXXV)**

The inspection survey done by UPRVUNL are as follows:

- There are four TPPs viz., Anpara TPS, Obra TPS, Parichha TPS and Harduaganj TPS under the UPRVUNL.
- UPRVUNL is enhancing the generation capacity by installation & construction of following TPPs i.e. Harduganj, Aligarh (1 x 660 MW); Panki, Kanpur (1x 660 MW); Obra, Sonbhadra (2 x 660 MW) and Jawaharpur, Etah (2 x 660 MW). Apart from above following TPP is being establish in Joint ventures of UPRVUNL:-

Sl. No.	Project	Ownership	Location	Capacity	Capacity share of UPRVUNL
1	Meja TPS	NTPC and UPRVUNL	Meja Allahabad	2 x 660 MW	990 MW (75% of installed capacity)
2	Ghatampur TPS	NLC and UPRVUNL	Ghatampur Kanpur	3 x 660 MW	1275MW (64.39% of installed capacity)

- The current status of implementation of Joint report of MoEF&CC, CPCB, IIT-Roorkee for enhanced utilization of fly ash in various sectors: mines, roads, cement, industries and bricks etc. are summarized in Point- 3 of **Appendix- XXXV.**

- As far as flyash generation is concerned, in all the four TPS viz., Anpara TPS, Obra TPS, Parichha TPS and Harduaganj TPS, there is 80 % generation of TPS and 20% is bottom ash & coarse ash. But out of these, only Parichha TPS has 100% ash utilization.

- The current status of unit-wise EC levied on TPS under the UPRVUNL is put on by Hon'ble Supreme Court and also summarized in Point- 5 of **Appendix- XXXV.**

- The unit-wise status of implementation of CPCB Guidelines, 2019 for Utilization/Disposal of Fly Ash for Reclamation of Low Lying Areas and in Stowing/ Back filling of Abandoned Mines/ Quarries are summarized as follows:
  a) **Anpara TPS-** Applied for NOC from UPPCB which is still awaited
  b) **Obra TPS-** Applied for NOC from UPPCB which is still awaited
  c) **Parichha TPS-** Tender for disposal of 5.0 lac MT Pond ash for stowing/backfilling in 04 Nos. abandoned mines/quarries near Jhansi is in process
  d) **Harduaganj TPS-** Pond ash is being issued for filling of low level areas as per requirement firms free of cost.

- The status of CPCB's Action Plan implemented under the UPRVUNL are as follows:
  a) **Anpara TPS-** Partially implemented
  b) **Obra TPS-** Partially implemented
  c) **Parichha TPS-** Implemented
  d) **Harduaganj TPS-** Implemented

- The status of Fly ash disposal in mounds and/or backfilling of ash in abandoned mines as per the CPCB Guidelines are as follows:
  a) **Anpara TPS & Obra TPS-** Anpara TPS is initiating proposal for developing ash mound in its vicinity for landscaping work. UNL has requested MoEF&CC to direct NCL for allotment of abandoned coal mines to pit head stations. 7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 04 mines (Area 3.6 acre) are undisputed. In these four mines approximately 3.0 Lac MT ash can be filled. NOC from revenue, mining and forest department has been taken. Applied for NOC from UPPCB which is still awaited.
  b) **Parichha TPS-** Mining department Jhansi has allotted four nos. abandoned stone quarry to Parichha at Village Dangariya Kund, Jhansi for filling of 5.0 lac MT Pond ash. Tender for disposal of 5.0 lac MT Pond ash for stowing/backfilling in 04 Nos. abandoned mines/quarries near Jhansi is in process.
  c) **Harduaganj TPS-** Pond ash is being issued for filling of low level areas as per requirement firms free of cost.

- The status of Structural Safety of Fly ash dykes in TPPs are as follows:
  a) **Anpara TPS-** The fly ash dyke is structurally safe. The soil investigation of ash dyke was done be MNIT Allahabad and on the basis of investigation report IIT Roorkee has design the ash dyke raising work using Gabion Wall. All safety measures such as Sand filter, Chimney Filter, Geo grid, Geo textile, Brick pitching with pointing, grass turfing on outer slope, decantation well etc has been taken to ensure that no breach will take place.
  b) **Obra TPS-** The fly ash dyke is structurally safe. The soil investigation of ash dyke was done by IIT BHU and on the basis of investigation report IIT Roorkee has designed the ash dyke using Gabion Wall. All safety measures such as Sand filter, Chimney Filter, Geo grid, Geo textile, Brick pitching with pointing, grass turfing on outer slope, decantation well etc has been taken to ensure that no breach will take place.
  c) **Parichha TPS-** The fly ash dyke is structurally safe. For raising of ash dyke consultancy has been obtained from IIT-Roorkee and according to their direction raising work was executed.

d) **Harduaganj TPS**- The fly ash dyke is structurally safe. At present work for raising of ash dyke is under progress along with raising width of ash dyke is also increased for safety of ash dyke. The consultancy for dyke raising has been obtained from IIT Roorkee

- All the TPPs under the UPRVUNL are used coal as a fuel and transported it by Railway. All the power plants have installed CCTV camera but there is no any reduction in coal transportation as the coal is being transported by railway wagon.

- The steps taken for Ash dyke management in TPPs are as follows:

a) **Anpara TPS & Obra TPS-** At present raising of ash dyke is being done. Regular maintenance of mother dyke is being done.

b) **Parichha TPS-** Regular maintenance of mother/ base dyke is being done.

c) **Harduaganj TPS**- At present raising of ash dyke is being done. Regular maintenance of mother/ base dyke is being done.

- All the TPPs under UPRVUNL have zero discharge but do not have their own reservoir. Water is being utilized from Rihand Reservoir (Anpara & Obra TPS), Betwa River (Parichha TPS) and from upper Ganga Canal (Harduaganj TPS).

- Regarding the air and water quality of the reservoir and other water bodies including ground water, monthly third party test is being conducted for air and water quality in Anpara and Harduaganj TPS. Likewise, monthly third party test is being conducted by IITR Lucknow in Obra and Parichha TPS. All the TPPs under the UPRVUNL have installed AWRS and ESPs but only Harduaganj TPS do not have AWRS.

- Efforts to fill up the Fly-ash in the abandoned coal mines and stone mines are as follows:

a) **Anpara TPS-** UNL has requested MOEF & CC to direct NCL for allotment of abandoned coal mines to pit head stations.

b) **Obra TPS-** District Administration has allocated 7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 04 mines (Area 3.6 acre) are undisputed. In these four mines approximately 3.0 Lac MT ash can be filled. NOC

from revenue, mining and forest department has been taken. After taking NOC from UPPCB, UNL will start backfilling these mines with flyash.

c) **Parichha TPS-** Tender for disposal of 5.0 lacs MT Pond ash for stowing/backfilling in 04 Nos. abandoned mines/quarries near Jhansi is in process.

d) **Harduaganj TPS-** Harduaganj TPP almost achieved the target of 100% ash utilization

❖ **Inspection Report Received from NTPC on 18.11.2020 (Appendix- XXXVI)**

NTPCs situated in U.P. under administrative control of Northern Region Head Quarter (NRHQ) are NTPC Singrauli, NTPC Rihand, NTPC Tanda and NTPC Unchahar. MUNPL (Meja Urja Nigam Private Limited) is one of the Joint Venture Company of NTPC Ltd; and Uttar Pradesh Rajya Vidyut Utpadan Nigam Ltd. (UPRVUNL). The inspection report of NTPCs is received on 18.11.2020. The flyash is also utilized for manufacturing of bricks, cement and filling in road construction. Furthermore, coal is used as a fuel and it is transported by rail route. The detailed inspection report is given in **Appendix- XXXVI.**

VI. SUMMARY OF THE COMPLIANCE STATUS AS PER THE DIRECTIONS GIVEN BY HON'BLE NGT IN O.A. NO. 164/ 2018

The Oversight Committee constituted by Hon'ble NGT held a meeting with concerned administrative officials on 23.07.2020. Various issues as pointed out in the orders of Hon'ble National Green Tribunal were discussed and status of the action taken by the concerned authorities was reviewed. The details are as follows:

1. Vide letter dated 28.04.2019, various issues and directions were reported in Compliance of the Hon'ble NGT order dated 28.08.2018 in O.A. No. 164/2018 in re: *Ashwani Kumar Dubey versus Union of India and others* under Chairmanship of Hon'ble Justice Shri Rajesh Kumar (Retd.), Allahabad High Court held at Circuit House, Prayagraj. The Progress Report dated 28.06.2019 are attached with minutes of meeting dated 07.06.2019 **(Refer Appendix- X).**

2. The report regarding TPP had been received from UPPCB on 27.06.2020, it is noticed that there are 24 total Thermal Power Plant which are monitored by the concerned department. Out of 24 TPPs, only 3 TPPs do not have flyash management system and other 3 TPPs have problem of ESP establishment. The details of TPPs, its capacity and management system are given in **Appendix- XI.**

3. A detailed report had been received from DM, Sonbhadra on 24.08.2020. Letter no. G-114651/C-58/SBD/2020 dated 07.08.2020, includes the detailed compliance status with different letters regarding varied aspects of OA No. 164/2018 and the condition of 22 stone crusher units in district Sonbhadra.

No. of Stone Crusher Units which have submitted document after due time and are **covered** in 264 list, submitted in Hon'ble High Court	**10**
No. of Stone Crusher Units which have submitted document after due time and are **not covered** in 264 list, submitted in Hon'ble High Court	**12**
Total Units	**22**
No. of Stone Crusher Units which have submitted document after due time and are established before 05.08.2000 and documents are verified	**22**
No. of Stone Crusher Units which have submitted document after due time and are claiming to be established before 05.08.2000 and but documents are not verified	**00**
Total Units	**22**

The other details are enclosed as **Appendix- XII.**

4. The Compliance Status in OA No. 164/2018 on different issues was received from Regional Office, UPPCB, Sonbhadra on 22.07.2020 and 25.09.2020 as per given questionnaire. The details are summarized in the table given below and also enclosed as **Appendix- XIII.**

5. The compliance status of the different issues in OA No. 164/2018 has been reported by CPCB. The details are enclosed as **Appendix- XIV**.

6. The SOP for fly ash filling as per MOEF & CC and CPCB Guidelines has been submitted by SE, UPRVUNL Anpara on 24.09.2020 and annexed as **Appendix- XV.**

7. The Guideline for use of Fly ash, bottom ash or pond ash in the manufacture of bricks and other construction activities for utilization of ash by the Thermal Power Plants are enclosed as **Appendix- XVI.**

8. The present status regarding concerned TPPs is annexed as following:

a) Report of Anpara TPS as **Appendix- XVII**

b) Report of Obra TPS as **Appendix- XVIII**

c) Report of NTPC Rihand as **Appendix- XIX**

d) Report of NTPC Shaktinagar as **Appendix- XX**

e) Report of M/s Lanco Anpara Power Ltd. as **Appendix- XXI**

f) Report of M/s Grasim Industries as **Appendix- XXII**

g) The action plan for supply of Coal to Thermal Power Plant through Railway wagons/ MGRs/ Belt Pipe Conveyors submitted by General Manager, Krishnashila Area, Northern Coal fields Limited is enclosed as **Appendix- XXIII.**

h) The Report on Raising of Ash Dykes in Anpara Thermal Power Stations submitted to Oversight Committee by Krishna Mohan, Chief Engineer (Administration), Sonbhadra on 01.10.2020 is enclosed as **Appendix- XXIV.**

i) The Report regarding steps being taken for reduction of coal transportation of Khadia Project through road mode submitted by CGM, Khadia Project, NCL is received on 05.10.2020 and enclosed as **Appendix- XXV.**

j) The Report regarding overflow site of fly ash was inspected by RO, Sonbhadra. The inspection of the main ash dam at Belvadah of Anpara Thermal Project was done by the officers on 29.09.2020 as per the direction given by Oversight Committee. The detailed inspection report of Ash Dyke is enclosed as **Appendix- XXVI.**

k) The inspection report of M/s Hindalco Industries Ltd. regarding zero discharge was submitted by Regional Officer, UPPCB, Sonbhadra and the detailed inspection report is enclosed as **Appendix- XXVII.**

l) The copy of the **Civil Appeal Diary no. 15397/ 2020** to grant stay against EC in Hon'ble Supreme court is enclosed as **Appendix- XXVIII.**

9. **Minutes of the meeting regarding Stone Quarry on 30.09.2020 under the Chairmanship of DM, Sonbhadra** with representatives of M/s NTPC Ltd., Shaktinagar; M/s NTPC Ltd., Rihand Nagar; M/s Hindalco Industries Ltd.; M/s Hindalco Industries Ltd. (Power Division), Renusagar; M/s UPRVUNL, Anpara; M/s UPRVUNL Obra; M/s Lanco-Anpara, Sonbhadra **(Report received on 14.10.2020) (Refer Appendix- XXIX)**

a) It was informed by DM, Sonbhadra that in the meeting held on 25.09.2020, the Oversight Committee had directed to safely dispose off the flyash originating from thermal plants in the Stone Quarry.

b) It was directed to the District Officer to appraise the actual position on the subject related to the issue of NOC from Divisional Forest Officer, Obra, Sonbhadra. The Divisional Forest Officer, Obra informed that the industry does not require NOC of Forest Department to safely dispose off flyash on their own land as per SOP by CPCB.

c) Representatives from different Thermal Power Plants present in the meeting requested DM, Sonbhadra to allot stone quarries for disposal of flyash. M/s NTPC Ltd., Rihand Nagar; M/s Hindalco Industries Ltd., Renukoot, Sonbhadra submitted a report to the District Magistrate, Sonbhadra in writing for allocation of stone quarry. District Magistrate, Sonbhadra informed that UPRVUNL Obra has been allotted 4 stone quarries for the safe disposal of flyash.

d) Mr. Anil Singh, AGM (Env.) M/s Hindalco Industries Ltd., Renukoot, Sonbhadra informed that he has sought permission for conducting study work regarding disposal of red mud from the Stone Quarry located in the boundary of the Forest Department. The Divisional Forest Officer, Obra was informed that the study work can be done without causing any damage to the forest wealth, but no change in the basic structure of the forest land will be allowed.

e) District Magistrate, Sonbhadra suggested that the stone quarry outside the land of the Forest Department can be used for flyash disposal. It was informed by the Divisional Forest Officer, Obra that it is mandatory to obtain permission under the provisions of the Forest (Conservation) Act, 1980 before disposal of flyash in the stone quarries available on the land owned by Forest Department. District Magistrate, Sonbhadra sought information from the mining officer about the stone quarries currently available outside the forest department land. It was informed by the District Mines Officer that there are 05 such mines, which are within 100 meters of the forest

department land but no mining work is possible on them in future. District Magistrate, Sonbhadra directed the Mining Officer to survey all such stone quarries and submit a list within one week, so that the allotment of the said stone quarries can be done for flyash disposal to the entrepreneurs. After receiving the list of the above 05 stone quarries from the Mining Department, the District Magistrate, Sonbhadra gave oral approval. The details are presented below:

Sl. No.	Name of the Industry	No. of Stone Quarries allotted to the Industry
1	M/s NTPC Ltd., Shaktinagar, Sonbhadra	02
2	M/s NTPC Ltd., Rihand Nagar, Sonbhadra	01
3	M/s Hindalco Industries Ltd. (Power Division), Renusagar, Sonbhadra	01
4	M/s Lanco- Anpara, Sonbhadra	01

f) The District Magistrate, Sonbhadra also informed that after getting proper information about other stone quarries, allotment will be done to the industries. Considering the process of issuing NOC for the allocation of stone quarries DM, Sonbhadra directed representatives from Forest department, Mining department and Deputy Collector, Obra to take joint action. This would facilitate the entrepreneurs to obtain NOC from all the three departments as per **Single Window System**.

g) The Divisional Forest Officer, Obra apprised that under the provisions of the Forest (Conservation) Act, 1980, the stone quarries available on the land of the Forest Department were allocated for disposal of flyash. Entrepreneurs were not interested in the said case.

h) Mr. A. K. Rai, Executive Engineer, UPRVUNL Anpara, Sonbhadra informed that the stone quarry made from mining work done at the time of construction of Rihand Dam can be used for disposal of flyash and the said stone quarry is at a short distance from Anpara, Sonbhadra to whom it is allotted to be done. It was informed by the Divisional Forest Officer, Obra that the said stone quarry is on the land of the Forest Department. Therefore, its allocation can be done as per the procedure laid down in the Forest (Conservation) Act, 1980.

i) It was informed by the Regional Officer that the CPCB's letter dated 12.05.2020 promulgated CTO mechanism for permission for the Stone Quarry, a copy of which will be sent to all entrepreneurs by e-mail.

j) District Magistrate, Sonbhadra directed the representatives of all industries to submit a detailed description of the drinking water supply being made in the area under CSR in compliance with the instructions given by the Oversight Committee regarding drinking water supply. The representative of M/s Hindalco Industries Ltd., Renukoot (Mr. Anil Singh) informed that R.O. plants were set up by the industries for supply of drinking water, but keeping in view the problem of disposal of rejected water of R. O. plant; entrepreneurs were required to supply drinking water through tankers as per earlier directives. Currently, this system is being followed.

Based on the above reports, the present compliance status in **OA No. 164/2018** is as follows:

<table>
<tr><th>S.No.</th><th>Directions by Hon'ble NGT</th><th>Compliance Status (Yes/No)</th><th>Current Status</th></tr>
<tr><td>1.</td><td colspan="3">Flyash Disposal as per order dated 12.02.2020</td></tr>
<tr><td>1.a</td><td>Status of steps taken by the TPPs for scientific disposal of fly ash in accordance with the statutory notification issued by the MoEF &CC under the provisions of EP Act requiring 100% utilization and disposal of fly ash.</td><td>Partially Complied</td><td><u>I. M/s NTPC Rihandnagar</u> (Refer Appendix-XIX) had utilized 31.04% fly ash in year 2017-18, 37.1% in year 2018-19 & 41.76% in year 2019-20 up to May, 2019.

➢ The ash generation and ash utilization at NTPC Rihand is as following (Refer Appendix-XIX):
<table>
<tr><th>Year</th><th>Ash Generated (MT)</th><th>Ash Utilized (MT)</th><th>Ash Utilization %</th></tr>
<tr><td>2016-2017</td><td>4854028</td><td>750825</td><td>15.47 %</td></tr>
<tr><td>2017-2018</td><td>4345599</td><td>1348941</td><td>31.04 %</td></tr>
<tr><td>2018-2019</td><td>3515893</td><td>1304383</td><td>37.10 %</td></tr>
<tr><td>2019-</td><td>3901727</td><td>1684947</td><td>43.18</td></tr>
</table>
</td></tr>
</table>

2020		.10	%
April, 2020 to Aug., 2020	1792562	1007699	56.22 %

Following actions are being taken at NTPC Rihand for enhancing ash utilization:

i. **NTPC Rihand** has installed 04 nos. of semi-automatic flyash brick plants and 02 nos. of fully automatic flyash brick plants. Presently, approximately 26000 flyash bricks/day are being manufactured at NTPC Rihand. These bricks are fully utilized in plant, townships, ash dykes and CSR works undertaken by NTPC Rihand. All buildings of NTPC Rihand are being constructed using flyash bricks only.

➢ **Procurement of 03 nos. of BTAP rakes:** To promote offtake of dry flyash, NTPC Rihand has procured three BTAP rakes for transportation of flyash in bulk quantity by cement industries and other potential users in economical and environment friendly manner. 1st rake comprising of 53 BTAP wagons has been delivered by the manufacturer in July, 2020. MoU had been signed with M/S Reliance Cement (RCCPL) on 12.06.2020 for supply of approximately 1.2 lac MT flyash per annum through BTAP rakes. Supply of flyash through BTAP is expected from 15.10.2020. Delivery of 2nd and 3rd BTAP rake is expected by 31.12.2020 & 31.03.2021 respectively. For use of Fly Ash in Cement Industries/ Asbestos Industries at Satna and Katani regions, rates of incentive are under approval.

ii. **Supply of pond ash to road construction projects:** Following initiatives have been taken for utilization of pond ash of Rihand in road construction works. The entire cost of ash transportation is borne by NTPC Rihand for road projects.

• **MoU has been signed with NHAI** for supply of 02 lac CuM, of pond ash to NH-56

			bypass road at Varanasi. Supply of flyash under MoU has been started from 26.06.2020. • **Approval has been obtained from NHAI** for supply of 15.5 lac CuM, of pond ash to NHAI road projects at Varanasi in NH-29 & NH-56. Contract proposals for ash transportation is under tendering process.. • **Contract awarded for s**upply of 0.5 lac CuM, of pond ash to PWD Chhattisgarh for its utilization in construction of bypass road near Wadrafnagar. **iii.Pilot project for transportation of wet flyash in BOXN railway wagons:** In order to establish a new avenue of ash utilization, NTPC Rihand has given permission to M/S ACC Ltd. for transportation of flyash in 10 rakes of tarpaulin covered BOXN wagons. **This initiative of NTPC Rihand is first of its kind** and 02 rakes of flyash were dispatched on 10.08.2020 & 13.08.2020. Approx. 35000 MT of ash utilization is envisaged in above pilot project. Based on the outcome of pilot project, regular permission will be given to cement industries for transportation of wet flyash through BOXN wagons. **iv.Providing flyash to brick manufacturer upto 300 kms radius:** To promote manufacturing and utilization of flyash bricks in the region, NTPC Rihand has already moved proposals for supply of flyash to brick manufacturer located within 300 kms from NTPC Rihand. Above proposal is under re-tendering. **v.Low lying area filling using pond ash:** As per the provision of Flyash Notification of MOEF & CC, NTPC Rihand is undertaking the works of low lying area filling on NTPC land as well as Private Land using pond ash and making earth cover on ash filled area. In order to enhance flyash utilization levels, NTPC Rihand has proposed for low lying area filling upto the distance of 100 kms from the

			Plant with entire cost of ash filling to be borne by NTPC Rihand. It was further submitted that District Administration may also provide the list of wasteland available within 100 kms of NTPC Rihand. **vi.Backfilling of abandoned stone quarries:** In compliance of directives of Oversight Committee, an application dated 11.09.2019 submitted to Hon'ble District Collector, Sonbhadra for allocation of abandoned stone quarries of Dalla area. Follow up meeting was held with District Collector on 20.09.2019 and 27.02.2020 regarding abandoned stone quarry of NTPC Rihand. No stone quarry has been allocated to NTPC Rihand till date. Hence, it is requested once again to allocate abandoned stone quarries of Dalla region for its backfilling with pond ash at the cost of NTPC Rihand. **vii.Development of Ash Park at Varanasi:** NTPC Rihand has developed an Ash Park at Varanasi from where flyash is supplied in 40 kgs bag to Ash Bricks manufacturing units of Varanasi region so that use of flyash bricks can be promoted.. First lot of flyash packed in bags was dispatched to Varanasi on 06.06.2019 and Ash Park Depot-Varanasi has been formally inaugurated and made functional on 13.06.2019. However, no substantial flyash offtake from the ash brick manufacturers of Varanasi region due to which it was forced to close the Ash Park Contract. **II.** **NTPC Shaktinagar** had utilized 30.38% Fly Ash in year 2017-18, 35.21% Fly Ash in year 2018-19 & 39.24% Fly Ash in Year 2019-20 & 17.45% fly ash in year 2020-21 (till Aug.) **Generation: 32.06 LMT (19-20)** **Utilisation : 12.58 LMT (19-20)** ➢ NTPC Shaktinagar **started supply of pond ash to NHAI road project NH-7 (between Varanasi to Hanumana) and cost borne by NTPC. Ash bricks being manufactured with**

05 ash brick machines. Remaining ash is being disposed in ash dyke in scientific manner in wet form.

➢ NTPC Shaktinagar has installed five ash brick manufacturing plants in its own premises. Contract is under tendering process for two more ash brick plants. **(Refer Appendix- XX)**

III. M/s UPRVNL, Anpara has utilized fly ash about 5.59% in year 2018-19. The industry has utilized fly ash in the Month of April, 2019 about 18.33%, May, 2019 about 4.19%, June, 2019 is 3.24%, July, 2019 is 2.73%, August, 2019 is 3.23%, September, 2019 is 1.603%, Oct., 2019 is 1.73%, Nov., 2019 is 2.43%, June, 2020 is 38.1%, July, 2020 is 29.9% and August, 2020 is 24.98% as per information given by the industry.

ANPARA TPP (Appendix-XVII)

Year	Total Ash Generated Lac MT	Total Ash Utilized Lac MT	Remaining ash disposed in ash pond	Percentage Ash Utilization
2015-16	38.67	0.12	38.55	0.32%
2016-17	40.30	0.30	40	0.75%
2017-18	42.13	0.73	41.4	1.74%
2018-19	43.99	2.23	41.76	5.07%
2019-20	36.24	1.41	34.83	3.69%
2020-21 (up to June, 2020)	8.63	3.35	5.28	38.81 %

			2020-21 (up to July, 2020)	11.79	3.45	8.34	29.90 %
			2020-21 (up to Aug, 2020)	14.58	3.59	10.98	24.98 %

i. Average ash generation during 2019-20 is about 36.24 Lac ton i.e. approx. 9928 MT/day. (3.02 Lac MT/month)
ii. Average annual utilization of fly ash in year 2019-20 is 1.41 Lac Ton
iii. Remaining ash is being safely disposed in the Ash dyke in the form of Ash slurry.

Apart from above it is informed that Anpara TPS is situated in power hub area where 20,000MW (approx.) electricity is being generated through different Power Stations resulting in huge production of ash. At present in the vicinity of Anpara Thermal Power Station there is no cement factory as well as no major road project running due to which the fly ash utilization from Anpara TPS is on lower side **(Refer Appendix- XVII).** However, following efforts have been made by Anpara TPP for achieving 100 % fly ash utilization:-

i. After getting NOC from Mining department, UPPCB, Forest department and Revenue department tender be filled for fly ash filling in the stone quarries and that area may be developed.

ii. Ash Utilization in stone quarry of Anpara TPS: District Administration has assured to provide 07 nos. abandoned stone quarries in Billi Markundi area (8.4 Acre) out of which 02 mines is undisputed in which UNL in which

			UNL will start filling ash after allotment. In these two mines approximately 2.0 Lac MT ash can be fill. Other 05 mines has dispute of ownership between Revenue department and Forest department after resolving the dispute UPRVUNL will fill the ash approx. 5.0 Lac MT in these mines **(Refer Appendix-XVII).**  • 04 nos. abandoned stone quarries in Dalla-Bari area have been identified for filling of ash. Clearances for above stone quarries have been obtained from Revenue, Forest and Mining Department. For obtaining NOC from UPPCB an online application has been filed on 03.09.2020. After getting the clearances from UPPCB, the Anpara and Obra TPS will start filling of ash in these mines. **Comments by UPPCB:** District Magistrate, Sonbhadra has allotted 07 stone quarries to M/s UPRVUNL Anpara and Obra for utilization of fly ash. There was dispute between forest department and revenue department of title of abandoned mines, which have been resolve. **iii. Ash filing in Low lying area- of Anpara TPS**: A low lying area was identified in Dibulganj village near Anpara TPS to dispose off about 7.0 Lac MT ash for which online

			application was filed to UPPCB in March, 2020 for obtaining NOC. The same is pending for approval at the end of UPPCB. **(Refer Appendix- XVII)** **iv.** They have established a fly ash park at Varanasi where they transport fly ash through railway rakes. **v.** For cement industries and asbestos industries at Satna and Katni, they are approving incentive packages. There are three Ambient Air Quality Monitoring Systems already installed. **vi.** Ash mound should also be accepted as a method of fly ash utilisation. National Highway Authority of India (NHAI) has agreed to utilise their fly ash and they are supplying it free of cost upto the range of 300 kms. **vii.** In Anpara, there are 38% of fly ash utilization as compared to 7.7% last year. There are seven abandoned stone quarries and started filling fly ash. Regarding overflow from Anpara ash pond towards Rihand reservoir, there are planning to increase the height of fly ash dyke and also planning to divert Morchanullah so that there is no overflow from fly ash dyke. **Comments by UPPCB:** M/s UPRVUNL Anpara, Sonbhadra has applied one application for disposal of fly ash for reclamation of low lying area and M/s UPRVUNL Obra, Sonbhadra have applied 03 applications for disposal for fly ash for reclamation of low lying area. All applications are under consideration.

			Other avenues for ash disposal/utilization- of Anpara TPS (Refer Appendix- XVII) i. Anpara TPS is also initiating proposal for developing ash mounds in its vicinity for landscaping work. ii. Anpara TPS has invited Expression of Interest in July, 2020 for lifting of fly ash from the users. iii. The capacity DFAES of BTPS is to be enhanced along with augmentation with ATPS. iv. About 3.0 Lac MT Pond Ash has been utilized in raising of ash dyke and nearly 7.0 Lac MT pond ash shall be utilized within 6 months. v. Selling of Cenosphere from ash pond is being done and about 150 MT Cenosphere shall be collected in one year. vi. Anpara TPS is situated in power hub area where 20,000MW (approximately) electricity is being generated resulting in huge quantity of ash being produced. At present in the vicinity of Anpara Thermal Power Project there is **no cement factory** and **no major road project** is under construction due to which the fly ash utilization from Anpara TPS is poor. Anpara TPS will go for construction of ash mounds nearby the ash dyke area. **IV. M/s Hindalco Industries Ltd. Renukoot and Renusagar, Sonbhadra** utilized about 100% fly ash in financial year 2019-20. Currently, fly ash generation is 1280536 TPA and bottom ash is 320134 TPA for FY20. This quantity may vary depending on the coal quality and running of units. The details of current flyash generation is as under: a) Flyash is being utilized by Cement making companies (M/S Jaypee Cement, M/S Prism Cement, M/S Shree Cement, M/S Eco Cement, M/S Ultratech Cement, Dalla;

			M/S Birla Corporation and some other cement making companies) in closed bulkers/ capsules to avoid any environmental pollution. b) Pond ash is being supplied to Brick-kiln making Companies (M/S Suresh Enterprises, M/S Power Engg. Associates & M/S Manish Enterprises) to use it in place of sand for making red bricks. c) Fly ash and Bottom ash is also utilized in Brick making plant for making flyash bricks. d) Enhancement of capacity of own brick making plant from 30,000 to 60,000 bricks per day. e) Supply of Fly ash and Bottom ash to external Brick making plant in the surrounding area. f) Fly ash and Bottom ash is also being utilized in Techplast Plant for making Ready mix plaster materials. g) Flyash is being supplied and used by Cement sheet making Companies (M/S Ramco Industries, M/S UAL, Jaunpur & M/S Hyderabad Industries) and also used internally in Cement plastering on a regular basis for civil jobs. h) Flyash is also being supplied to Road Projects- Rewa to Varanasi and Purvanchal Expressway projects. **Actions taken by Hindalco Industries Ltd. Renukoot and Renusagar to increase utilization of fly ash in the Future:** i. Enhanced capacity of own brick making plant from 60,000 bricks per day. ii. Enhance the Fly ash and Bottom ash supply quantity to external Brick making plant. iii. Use in reclamation of low lying areas for which permission shall be granted by the UPPCB. iv. Use Fly ash to backfill mines/ stone quarry for which application has been made to the Department of Mines to carry out feasibility study. Steps will be taken upon receipt of due approvals.

➢ **Scientific Management of Ash Dyke:**

- Ash Dyke at Bichari is around 8 kms from Renusagar Power Plant which was constructed in the year 2004 as per the approved design of CBRI, Roorkee and is maintained strictly as per the standard operating procedure with round the clock monitoring.
- The stability analysis of the Ash Dyke is being constructed by reputed agencies i.e. CBRI, Roorkee/ IIT BHU/ MIT Moradabad.
- In compliance with the conditions of Consent to Operate granted to us by the UPPCB and the industries have a robust process of storing the fly ash in ash dyke which is monitored on a regular basis.

The industries are compelled to acquire the land, create scientifically designed ash dykes and continue to store. There are several productive uses of fly ash including building and construction, highways etc. **(Refer Appendix- XXX)**

V. M/s Lanco Anpara Power Ltd., Anpara, Sonbhadra utilized 28.39% in financial year 2019-20 and 27.07% till June, 2020. The industry also approach to NCL and NHAI for fly ash utilization. **(Refer Appendix- XXI)**

The ash generation and ash utilization at **M/s Lanco Anpara-C TPS**

Year	Ash Generation (MT)	Fly Ash Generation (MT)	Fly Ash Utilization (MT)	% Ash Utilization	% Fly Ash Utilization
2019-2020	1577909	1262327	358340	22.71	28.39
2020-2021	434104	347283	94000	21.65	27.07

Hon'ble NGT directed that the fly ash disposal in mounds and filling of ash in

abandoned mines should be undertaken as per the CPCB guidelines. **Anpara TPS** may stop ash pond overflow discharge into Rihand reservoir to the extent that the work remains unexecuted. For utilisation of 56% of fly ash, there are four semi-automatic fly ash brick plants and two fully automatic fly ash brick plants and they manufacture 30000 to 40000 bricks in a day.

VI. **M/s Obra Thermal Power Plants, Obra, Sonbhadra (Refer Appendix- XVIII)** informed that average utilization of fly ash through M/s Ultratech Cement Ltd., Dala, Sonbhadra ia about 12000 MT/Month. Remaining ash is being safely disposed in the ash dyke in the form of ash slurry. Moreover, MoU for lifting 4500 MT/Day fly ash is almost in final stage with M/S ACC Ltd. Industry has also informed that average ash generation during last 04 months is about 1,14000 MT/month, about 8.6 % fly ash is being supplied to M/s Ultratech Cement Ltd., Dala, Sonbhadra.

The ash utilization of Obra TPS is as per table below:

Year	Total Ash Generated Lac MT	Total Ash Utilized Lac MT	Remaining ash disposed in ash pond	Percentage Ash Utilization
2015-16	14.77	2.92	11.85	19.77%
2016-17	13.85	3.83	10.02	27.66%
2017-18	13.26	2.25	11.01	16.97%
2018-19	7.80	0.90	6.9	11.58%
2019-20	11.14	0.86	10.28	7.71 %
2020-21 (upto	2.99	0.18	2.81	6.02 %

			June, 2020)			
			2020-21 (upto Aug., 2020)	5.687	0.30	5.387	5.28 %

i. Presently only 4 units of 200 MW of Obra BTPS are under operation.
ii. Average ash generation during last 4 months has been 3800 MT/day. (114000 MT/month)
iii. Average utilization of fly ash through UltraTech cement factory is 400 MT/day (12000 MT/month)
iv. Average utilization through Brick manufacturer is 4 MT/day (120 MT/month)
v. Remaining ash is being safely disposed in the Ash dyke in the form of Ash slurry.

Following efforts have been made by Obra TPP for achieving 100 % fly ash utilization:-

- MoU for lifting 4500 MT/day fly ash is almost in final stage with M/s ACC Limited. After agreement, ash lifting will be done from 5X200MW Obra BTPS (4 Units of which are under operation) as well as from 2X660 MW Obra C.. M/s ACC Limited is going to establish its cement plant at Salai Banwa which is approx. 8-10 km away from Obra Thermal Power Station.

- District Administration had marked 7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 4 mines of Area 3.6 Acre have been allotted by Mining department and NOC from Revenue department and Forest department has been obtained for filling dry fly ash/ Pond ash. For obtaining NOC from UPPCB an online application was applied through Nivesh Mitra on 3 Sep 2020, in which UNL will start filling ash after NOC and tendering process. In these 4 mines approximately 3.0 Lac MT ash can be

			filled. • District Administration has provided a low lying area near Lodhi Toll Plaza near Circuit House for reclamation and development by filling fly ash. For obtaining NOC from UPPCB an online application was applied through Nivesh Mitra on 6th Aug., 2020 and NOC will be obtained soon. After getting NOC from UPPCB, tendering process for filling ash will start. • Obra Colony has low lying area in Sector 2 and 3. Approx 2.4 Lakh cum ash filling will be done in first phase. For obtaining NOC from UPPCB an online application was applied through Nivesh Mitra on 5 Aug 2020 and the same will be obtained soon. After getting NOC and tendering process for backfilling this area with about 5-10 Lakh cum ash shall be done. **Action Taken by CPCB:** CPCB vide letter dated 09.09.2020 requested UPPCB & MPPCB to take appropriate action for ensuring compliance of these directions of Hon'ble NGT by the concerned power plants. **Note: Refer Appendix- XIII, XIV, XVII, XVIII, XXX**
1.b	**Status of EC imposed or realized on the non-compliance TPPs**	**Partially Complied**	**Details of EC Imposed on TPPs:-** ▪ **M/s NTPC Rihandnagar (Stage-I, II, III), Sonbhadra (U.P.)** EC of Rs 45,90,000/- imposed on NTPC Rihand due to non-compliance of Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974. With reference to the NGT order dated 12.02.2020 in OA No. 117/2014 in the matter of Shri Shatanu Sharma Vs. Union of India & Ors., CPCB vide letter dated 02.07.2020 has imposed EC of Rs 15.39 crores. In this regard, it is submitted that NTPC Ltd. has filed Civil Appeal No. 2713/2020 in Hon'ble Supreme Court against the order dated 12.02.2020 of Hon'ble NGT. Hon'ble Supreme Court vide

			order dated 21.07.2020 has granted stay for submission of EC as directed by Hon'ble NGT. **(Refer Appendix- XIX)** ▪ **M/s NTPC Ltd. Shaktinagar, Sonbhadra** **EC of Rs 27,00,000/- imposed** due to non-compliance of Air (Prevention & Control of Pollution) Act, 1981. A levy of Rs. 10.76 crore has been imposed as EC and CPCB have asked to submit vide letter dated 02.07.2020. NTPC raised an appeal against which stay has been granted by Hon'ble Supreme Court vide order dtd. 21.7.2020. **(Refer Appendix- XX)** ▪ **M/s UPRVUNL Anpara-A, B, D, Anpara, Sonbhadra (Refer Appendix- XVII)** (a) **EC of Rs 6,11,40,000/- imposed** due to 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 (b) On the basis of inspection made by Hon'ble Chairman and Member of Oversight Committee dated 15.12.2019, show cause notice was issued on 16.01.2020 for imposing Environmental Compensation of Rs 41,10,000 to Thermal Power Plants. ▪ **M/s Lanco Anpara Power limited, Anpara, Sonbhadra** EC of CPCB share of Rs 14,22,000/- (Rs. Fourteen Lakhs and Twenty Two Thousand Only) imposed due to non-compliance of Water (Prevention & Control of Pollution) Act, 1974 on 02.01.2020. The details are enclosed as **Appendix- XXXI.** ▪ **M/s UPRVUNL Obra Unit-B, Sonbhadra** **EC of Rs 6,11,40,000/- imposed** due to non-compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974. ▪ **M/s Hindalco Industries Ltd. (Power division) Renusagar, Sonbhadra:**

			Utilization/disposal of fly ash for reclamation of Low Lying area and Stowing/ back filling of abandoned Mines/ Quarries is under process. M/s Hindalco Industries Ltd. (Aluminum division), Renukoot & M/s UPRVUNL Anpara, Sonbhadra have applied for CTE from UPPCB for filling of Low Lying Area. **Note: Refer Appendix- XIII.**
1.c	**CPCB may levy Environmental Compensation** in accordance with the formula referred to above w.r.t. individual in accordance with law	**Partially Complied**	**Action taken by CPCB:** In compliance of the Hon'ble NGT order dated 12.02.2020, CPCB computed the amount of Environmental Compensation for individual TPPs for non-utilization of 100% fly ash for years 2018 (2018-19) and 2019 (2019-20), respectively, and informed EC amount to the concerned TPPs vide letter dated 02.07.2020. The details of Environmental Compensation amount computed w.r.t. the 05 TPPs located in Sonbhadra, U.P. namely NTPC Singrauli STPS, NTPC Rihand STPS, UPRVUNL Anpara A, B & D TPS, Lanco Anpara C TPS and UPRVUNL Obra TPS are presented below:

Name of TPPs	Capa-city 2018-19 (MW)	% Ash Utiliza-tion in 2018-19	EC for 2018 (2018-19), (in Rs.)	Capa-city 2019-20 (MW)	% Ash Utiliza-tion in 2019-20	EC for 2019 (2019-20), (in Rs.)	Total EC for 2018 (2018-19) & 2019 (2019-20), (in Rs.)
NTPC Singrauli STPS	2000	35.21	**5,55,37,327**	2000	39.24	**5,20,78,177**	**10,76,15,504**
UPRVUNL Anpara A, B & D TPS	2630	5.29	**10,67,54,945**	2630	3.90	**10,83,17,861**	**21,50,72,805**
NTPC Rihand STPS	3000	37.10	**8,08,71,807**	3000	43.18	**7,30,48,312**	**15,39,20,119**
UPRVUNL Obra TPS	1000	11.59	**3,78,90,660**	1000	7.94	**3,94,54,554**	**7,73,45,215**
Lanco Anpara C TPS	1200	22.03	**4,00,99,031**	1200	22.71	**3,97,49,245**	**7,98,48,276**

1.d	**Implementation of CPCB Guidelines of May, 2019 for Utilization/Disposal of Fly Ash for Reclamation of Low**	**Partially Complied**	▪ NTPC approached Hon'ble Supreme Court against the imposition of EC on its Plants and stay order has been granted to all. Several other plants, including UPRVNL also approached Supreme Court.

	Lying Areas and in Stowing/Back filling of Abandoned Mines/Quarries		▪ **M/s NTPC Anpara** A low lying area was identified in Dibulganj village near Anpara TPS to dispose off about 7.0 lac MT ash for which online application was filed in the month of March, 2020 to UPPCB for obtaining NOC. The same is pending for approval from UPPCB. **(Refer Appendix- XVII)** District Administration has assured to provide 07 nos. abandoned stone quarries/mines in Billi Markundi, Sonbhadra area (Area 8.4 Acre) out of which 04 mines are undisputed in which UNL will start filling ash after allotment. In these four mines approximately 4.0 Lac MT ash can be filled. Other 03 mines has dispute of ownership between Revenue department and Forest department after resolving the dispute UPRVUNL will fill the ash approx. 3.0 Lac MT in these mines. ▪ **M/s NTPC Obra** According to CPCB Guidelines NOC from Concerned departments i.e. Mining, Forest and Revenue had been obtained for Abandoned Stone mines and an online application had been applied through Nivesh Mitra on 3 Sep 2020. For filling ash in low lying area at location near Lodhi Toll plaza and low lying area of Obra Sector 2 and 3 an online application had been applied through Nivesh Mitra on 6 Aug 2020 and 5 Aug 2020 respectively. **(Refer Appendix- XVIII)** ▪ **M/s NTPC Rihand** It is submitted that an application submitted to Hon'ble District Collector, Sonbhadra on 11.09.2020 for allocation of abandoned stone quarries of Dalla region. However, no abandoned mines were allocated to NTPC Rihand for stowing/ backfilling with pond ash/ flyash. **(Refer Appendix- XIX)** ▪ **M/s NTPC Shaktinagar** Mine or voids filling work have not

			materialised. Pond ash being utilised in road construction work NHAI (Varanasi to Hanuman road part). **(Refer Appendix- XX)** ➢ **M/s Hindalco Industries Ltd., Renukoot, Sonbhadra** An abandoned mine in a forest land means that the land is devoid of any forest growth while the title of the land in the revenue records is forest. In this regard, the industry seeking permission to backfill abandoned mines; put a top soil cover, plant saplings for future, which would result in creation of a forest. There is no requirement of deforestation for such purpose and it does not attract the provisions of Forest (Conservation) Act. The Government could consider issuing only permission to carry out the backfilling process under due supervision of the UPPCB/ Forest Department. (**Refer Appendix-XXX)** **Comments by UPPCB:** M/s UPRVUNL Anpara, Sonbhadra and M/s Hindalco Industries have applied one application each for disposal of fly ash for reclamation of low lying area. Similarly M/s UPRVUNL Obra, Sonbhadra have applied 03 applications for disposal of fly ash for reclamation of low lying area. All applications are under consideration. **(Refer Appendix- XIII).** **Comments by CPCB:** MoEF&CC issued Office Memorandum dated 28.08.2019 to all SPCBs/PCCs regarding "Guidelines for disposal/utilisation of Fly Ash for reclamation of Low Lying Areas and in stowing of Abandoned mines/ Quarries" **(Refer Appendix- XIV).**
1.e	**Task Force of Ministry of Power and Ministry of Coal may recommend list of abandoned mines/quarries**	-	-

1.f	**Implementation of CPCB Action Plan**	**Partially Complied**	Action Plan has been submitted to joint committee. Utilization/disposal of fly ash for reclamation of Low Lying area and in Stowing/ Back filling of abandoned Mines/ Quarries are under process. M/s Hindalco Industries Ltd. (Aluminum division), Renukoot & M/s UPRVUNL Anpara, Sonbhadra have applied for CTE from UPPCB, for filling of Low Lying Area which is under process. ➢ **M/s NTPC Anpara** ➢ NOC from UPPCB for filling of ash in abandoned stone quarries is still awaited. After getting the approval from UPPCB the filling of ash shall be done in accordance with guideline issued by CPCB in March, 2019. **(Refer Appendix- XVII).** ➢ A CTE application has been submitted for scientifically disposed of flyash generated by the industry in the low-lying area of Arazi no. 16238, Dibulganj, Sonbhadra. According to RO, the proposed site is located near Rihand Reservoir. The industry has been directed for online clarification to provide the Irrigation Department information regarding the distance of the proposed site from HFL, which is still awaited. **(Refer Appendix- XIII)** ➢ The **Anpara Action Plan** is being implemented and is enclosed as **Appendix-XIII.** ➢ **M/s NTPC Obra** NOC from UPPCB for filling of ash in abandoned stone quarries/ Lodhi Toll plaza/ low lying area of **Obra Sector 2 and 3** is still awaited. After getting the approval from UPPCB the filling of ash shall be done in accordance with guideline issued by CPCB in March 2019. **(Refer Appendix- XVIII)** **For Sector- 2 & 3,** the online clarification is to be required for the following points: **a)** Industry has not uploaded the land use certificate issued by competent authority.

			b) As per **Regional Office Report, Renuka River** is situated as a distance of approximately 400 meter in North-west direction from the proposed site. Report regarding HFL of water body of irrigation department is not submitted by the industry. **c)** Industry has not submitted the detail design drawing and Technical Report for disposal of dry ash at proposed site. **d)** The technical feasibility report of reputed technical institution is required for scientific disposal of dry ash as per the MOEF&CC Notification dated 28.08.2020 regarding ash disposal. **e)** Detailed proposal of APCS for controlling emission from the disposal of dry ash in low lying area. **On receipt of the above information from the industry, the application can be disposed off on the basis of quality defect. (Refer Appendix- XIII)** A CTE application has been submitted by the industry to be scientifically disposed off in the low ash area of Dry ash near Lohari toll plaza and Circuit House, Sonbhadra. The online clarification is to be required for the following points: ▪ Proposed site is at a distance of about 500 meter from Bhilahi Dam and about 100 meter from school and forest land. Proponent has not submitted NOC of Forest department and land records. ▪ Technical study report from any reputed organization about safely disposal of flyash is required to ensure that there is no possibility of leaching of the contaminant into the Bhilahi Dam and Ground Water. ▪ Detailed proposal of APCS for controlling emission from the disposal of dry ash in low lying area. ▪ Industry has not uploaded the land use certificate issued by competent authority. ▪ As per **Regional Office Report, Bhilahi Reservoir (water body)** is situated as a distance of approximately 500 meter in

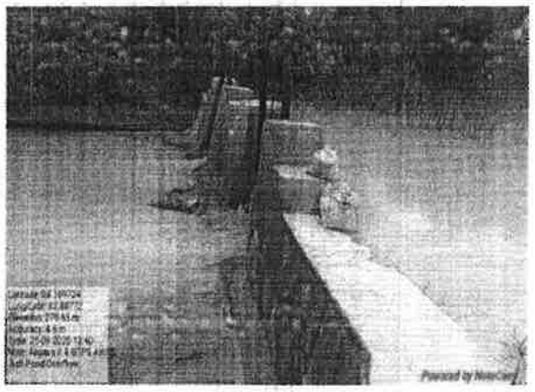
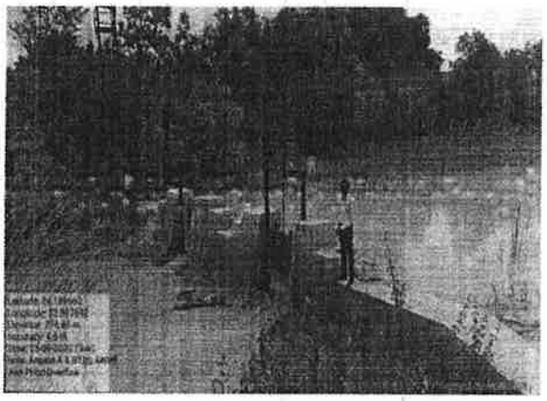
			North-west direction from the proposed site. Report regarding HFL of water body of irrigation department is not submitted by the industry. ▪ Industry has not submitted the detail design drawing and Technical Report for disposal of dry ash at proposed site. **On receipt of the above information from the industry, the application can be disposed off on the basis of quality defect. (Refer Appendix- XIII)** ➢ **M/s NTPC Rihandnagar** Ash utilization action plan submitted to joint committee in the subject case is being implemented. **(Refer Appendix- XIX)** ➢ **M/s Hindalco Industries Ltd., Renukoot, Sonbhadra** A CTE application has been submitted for scientific disposal of industry generated dry ash/ bottom ash in low-lying area of Arazi no. 445 & 447 village- Murdhwa Tehsil- Duddhi, Sonbhadra. According to the RO, NOC has been sent from the Forest Department for disposal of dry ash at the proposed site. The industry has been directed to make online verification of the NOC of the Forest Department, which is currently unavailable. **Comments by CPCB**: This points pertain to action plans to achieve 100% ash utilization within 2 years i.e. 2019-20 and 2020-21. However NGT also decided to levy penalty after the cut off date 31.12.2017. Accordingly, CPCB computed the EC for two years 20118-19 and 2019-20.**(Refer Appendix- XIV)** **Note: Refer Appendix- XIII, XIV & XIX.**
1.g	**Status of a joint committee quarterly progress report on recommendation of Expert Committee of**	-	-

	Niti Aayog for enhanced utilization of fly ash in various sectors		
1.h	**Fly ash disposal in mounds and backfilling of ash in abandoned mines as per the CPCB Guidelines and also cost apportionments for desilting and restoration of Rihand reservoir**	**Partially Complied**	As per information given by the UPPCB, the status is as follows: ➢ Information has not been provided by any industry under jurisdiction of UPPCB regarding filling of fly ash in Gorbi mines. ➢ District Magistrate, Sonbhadra have allotted 05 abandoned stone quarries to M/S UPRVUNL, Anpara and Obra for filling of fly ash. ➢ Ministry of Water Resources River Development and Ganga Rejuvenation Central Wtaer & Power Research have assess amount of Rs. 69.09 lac for the Hydrographic/ capacity survey of Rihand Reservoir **(Note: Refer Appendix- XIII). Latest information is required from EE, Irrigation Department, Rihand Reservoir.** **I. M/s NTPC Anpara** Following action has been taken for ash disposal in the abandoned mines/stone quarries: i. 7 nos. abandoned stone quarries in Billi Markundi area of Sonbhadra have been assured to UNL by District Administration for backfilling and development of area. ii. Total area of 7 mines is 8.4 Acre and average depth is about 20m having capacity of approx 7 lakh cum. iii. NOC from Revenue, Mining, Forest and UPPCB for backfilling is under process. iv. Anpara TPS has initiated proposal for developing ash mounds in its vicinity for landscaping work. v. Anpara TPS has requested IIT-BHU for feasibility study and preparation of DPR for development of ash mound at the

			vicinity of ash dyke. Work on preparation of design, drawing and estimate of mound is under progress **(Refer Appendix- XVII).** **II. M/s NTPC Obra** District Administration had marked 7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 4 mines of Area 3.6 Acre has been allotted by Mining department and NOC from Revenue department and Forest department has been obtained for filling dry fly ash/Pond Ash. For obtaining NOC from UPPCB an online application was applied through Nivesh Mitra on 3 Sep 20202, in which UNL will start filling ash after NOC and tendering process. In these 4 mines approximately 3.0 Lac MT ash can be filled. **(Refer Appendix- XVIII)** **III. M/s NTPC Rihandnagar (Refer Appendix- XIX)** NTPC Rihand conducted third party audit of its all ash dykes by IIT- Roorkee. As per the report of IIT- Roorkee the ash dykes are 'Safe and Stable'. Identification of land for creation of ash mound is in progress. It is submitted that for developing ash mound detailed scientific and engineering studies are required in addition to the additional land requirement and huge capital expenditure. Hence, it is requested that development of Ash mounds may also be considered as ash utilization by MOEF and Hon'ble NGT. CPCB may issue guidelines for creation of ash mound. Application dated 11.09.2019 submitted to Hon'ble District Collector, Sonbhadra for allocation of abandoned stone quarry. Presently no stone quarry is available for backfilling with pond ash. **IV. M/s NTPC Shakti Nagar:** NIL Gorbi mine allotted to NTPC, NTPC Vindhyachal has taken steps for study.

			Studies like EIA, Flora, fauna in progress. **(Refer Appendix- XX)** **Action Taken by CPCB:** CPCB vide letter dated 09.09.2020 requested UPPCB & MPPCB to take appropriate action for ensuring compliance of these directions of Hon'ble NGT by the concerned power plants. The comments are as follows **(Refer Appendix-XIV)**: i) Cost apportionment formula for siltation study for possible desilting and restoration of Rihand reservoir accepted by NGT ii) Backfilling of the abandoned mines: MoEF&CC has issued Office Memorandum dated 28.08.2019 to all SPCBs/PCCs regarding "Guidelines for disposal/utilisation of Fly Ash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries".
1.i	**Status of RCC wall around the flyash dyke**	**Partially Complied**	The ash made by UPRVUNL Anpara, Sonbhadra is situated in the village-Baldevah. The fly ash generated from the thermal project is disposed off in the said Ash Dyke Pond. The RR Wall with gate has been constructed to prevent overflow of ash slurry from the secondary spill-way of Ash dyke pond.
1.j	**Flyash mound as has been developed by NTPC Dadri**	-	-
2.	**Report of the CPCB regarding Cost-apportionment**	**Not Complied**	**U.P. irrigation (Report Awaited)** A letter has been sent to Executive Engineer/ Suptd. Engineer, Rihand Dam, Civil division, Irrigation Department, Pipari, Sonbhadra on 24.12.2019 for its compliance. No reply is received by State Board till now from Irrigation Department. **(Refer Appendix- XIII)**
2.a	**Status of contribution of each power plant to assess sediment volume at various**	**Partially Complied**	As per the information given by Executive Engineer/ Suptd. Engineer, Rihand Dam, Civil Division, Irrigation Department, Pipari, Sonbhadra vide letter no. 297/R.C.D./camp-16 dated 18.06.2019, an estimate Rs.

	places in the reservoir		69,09,000/-is received from Ministry of Water Resources, River Department & Ganga Rejuvenation Central Water & Power Research Station, Pune dated 06.06.2019 to Executive Engineer, Rihand Dam, Sonbhadra for acceptance and approval. Letter has been issued on 18.06.2019 by Executive Engineer, Rihand Dam, Sonbhadra to Executive Engineer, Electricity Generation Division, U.P. Hydro Power Nigam Ltd., Pipari, Sonbhadra for its full payment.
2.b	**Status of the Total ash slurry volume generated by each plant on the periphery of Rihand Reservoir**	**Partially Complied**	Overflow site of fly ash was inspected by RO, Sonbhadra. The inspection of the main ash dam at Belvadah of Anpara Thermal Project was done by the officers on 29.09.2020 as per the direction given by Oversight Committee. Shri A. K. Rai, Executive Engineer and Shri P.K. Gupta, Superintending Engineer was present at the time of inspection. The detailed inspection report of Ash Dyke is as follows **(Refer Appendix- XXVI):** 1. The fly ash generated from the thermal project is disposed off in the said Ash Dyke Pond. The RR Wall with gate has been constructed to prevent overflow of ash slurry from the secondary spill-way of Ash dyke pond. 2. A total of 09 water pumps of water of 750 kl/hour capacity have been installed in unit number A and B to reuse water from ash dyke pond, one of which is used as a stand by pump. Unit No. D has 02 water pumps installed of 1350 kl/hour capacity, one of which is used as a standby pump. The total capacity of the water pump installed in the above three units is 7350 kl/hour. 3. At the time of inspection, the slurry effluent from the ash dam was not found to be discharged into the Rihand Reservoir. It was informed by the industry representatives that between 24.09.2020 to 26.09.2020, there was heavy rainfall in the region, due to which large amount of rainwater in the ash dam was overflowed and disposed off

			overflowing in Rihand reservoir. The slurry flow overflow was soon controlled by operating the AWRS at full capacity. It was also informed by the industry representative that two natural drains (i.e. Morcha Nala and Mokha Nala) meet at Ash dyke pond. Through these two drains, a large area of rainwater falls into the ash dam, which sometimes makes it impossible to recirculate the water from the ash dam.   

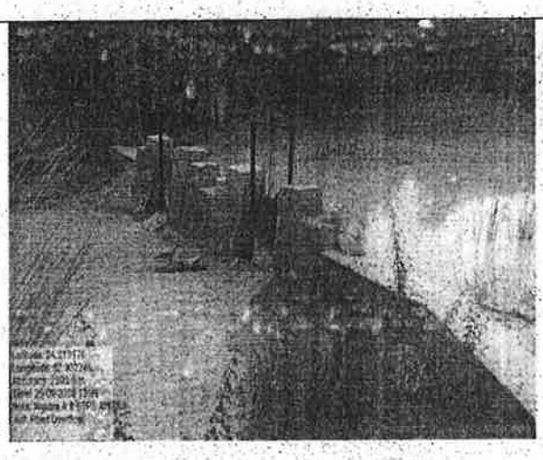
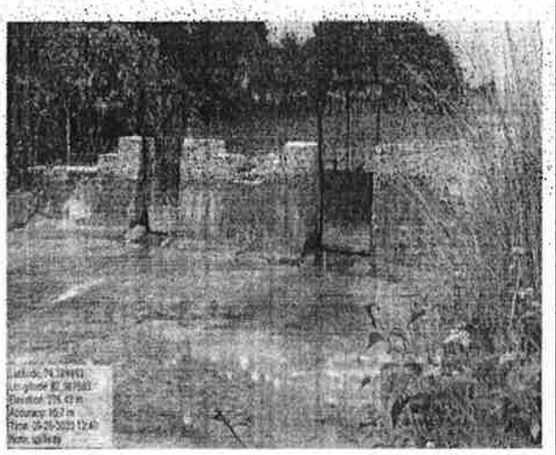
			 **Fig-8: Ash Slurry overflows into Rihand Dam (1. Huge amount of water of Morcha Nala is flowing inside the ash dyke. AWRS system is capable of recycling only slurry water. Excess water overflowing is due to rain water coming from Morcha Nala; 2. Rain water in huge quantity of very large catchment area of ash dyke and many small & big natural nallah coming in ash dyke in rainy season is uncontrollable due to ash dyke raising work.)** 

			  **Fig-9: Scene of 29.09.2020: During Normal days i.e. without Rain water condition of zero discharge (water from natural drains discharging water into the ash dyke reduced to minimum. As a result, zero discharge was re-attained.)** 4. At the time of inspection, it was informed by the industry representatives that construction work of new and improved gate is being done on the spill-way to restrict saline flow in Rihand reservoir, which is expected to be complete Oct., 2020.. It was also informed that two new decantation well were also present in Lagoon- 2. Construction of the pipeline up to the secondary pond at dictation well will be complete by the month Dec., 2020, after which it will be possible to stop any kind of impact in the Rihand Reservoir. 5. It was informed by the industry representative that the work of upgradation of Lagoon-3 is being done, which has been set to be completed by March, 2021.

			6. According to the information received from the industry representative, the study of changing the direction of natural drain has been done from IIT, BHU, Varanasi. The said institute has presented a detailed design and drawing to change the direction of the drain, according to which the total cost of the work of changing the direction of the drain has been estimated as Rs.32.18 crore. Assessment report received from IIT, BHU has been sent to Corporation HQ. Action is being taken by the Corporate HQ to wait for the said proposal from the Irrigation Department. 7. CCTV cameras were found installed near the spill way gate at the time of inspection. The industry representative informed that CCTV cameras have not been linked to online servers due to network problems in the area. With the CCTV camera made online, the overflow in flyash Rihand Reservoir can be effectively monitored.
2.c	**Share in Total Ash Slurry of plants (% of total)**	**Partially Complied**	**<u>Status of Total Ash Slurry:</u>**

Thermal Power Plant	*Capacity (MW)*	*Total ash disposed in Ash Pond till 31.03.2019 (MMT)*	*Total ash slurry disposed in Ash Pond till 31.03.2019 (MMT)*	*Relative share in total Ash of plants (multiple of least)*	*Relative share in total Ash Slurry of plants (multiple of least)*	*Share in total Ash of plants (% of total)*	*Share in total Ash Slurry of plants (% of total)*
Anpara TPS UPRVUNL	*2630*	*81.313*	*569.225*	*31.7*	*66.3*	*22.9%*	*19.6%*
Lanco Anpara	1200	10.870	46.395	4.2	5.4	3.0%	1.6%
Renu-sagar, Hindalco	820	2.564	8.584	*1*	*1*	0.7%	0.3%
Singrauli NTPC	2000	89.295	803.654	34.8	93.6	25.1%	27.6%
Vindhya-chal NTPC	4760	104.937	953.855	40.9	111.1	29.6%	32.8%
Rihand NTPC	3000	66.136	529.008	25.8	61.6	18.6%	18.2%

3.	**Status of Anpara TPS and Lanco-Anpara power plants to stop ash pond overflow discharge into Rihand Reservoir**	**Partially Complied**	**M/s NTPC Anpara** a) Show cause notice vide letter no. dated 16.01.2020 have been issued by UPPCB to M/S UPRVUNL Anpara, Sonbhadra to stop ash pond overflow discharge into Rihand Reservoir and imposed EC of Rs 41.10 Lakh. Confirmation has been sent to Head Office, UPPCB, Lucknow vide letter no. G114035/Anpara Thermal/ 2020 dated 29.02.2020 to take action against aforesaid TPP under section 33A of Water (Prevention & Control of Pollution) Act. 1974 with imposing EC for Rs. 41.10 Lac. **(Refer Appendix- XIII)** Ash Dyke is being raised to the extent of 5 meter for disposal of wet ash. One compartment of ash dyke is likely to be complete by November, 2020. About 75-

			80% work has been completed for one lagoon/compartment. Over flow from ash dyke into the reservoir has been arrested w.e.f. 17th Feb., 2020. AWRS of Anpara TPS and Lanco TPS are under full operation. Moreover, a big natural drain is discharging huge quantity of water in ash pond which is to be diverted by irrigation department, UP (drainage and water management is in the scope of irrigation department) **(Refer Appendix- XVII & XXI).** **Action Taken by CPCB:** CPCB vide letter dated 09.09.2020 requested UPPCB & MPPCB to take appropriate action for ensuring compliance of these directions of Hon'ble NGT by the concerned power plants. **(Refer Appendix- XIV)**
3.a	**Status of another compartments to divert the nala**	**Not Complied (Under Process)**	According to the information received from the industry representative, the study of changing the direction of natural drain has been done from IIT, BHU, Varanasi. The said institute has presented a detailed design and drawing to change the direction of the drain, according to which the total cost of the work of changing the direction of the drain has been estimated as Rs.32.18 crore. Assessment report received from IIT, BHU has been sent to Corporation HQ. Action is being taken by the Corporate HQ to wait for the said proposal from the Irrigation Department.
3.b	**Status of way to stop the unit and liable for the environmental compensation**	-	-
3.c	**The Liability for Environmental Compensation in respect of UPRVUN, Anpara may be assessed by Joint Committee of CPCB and the State PCB**	**Partially Complied**	**Anpara, Sonbhadra** filed a Civil Appeal before Hon'ble Supreme Court against imposed EC and Hon'ble Supreme Court has granted stay on the same. **(Refer Appendix-XVII)** **Comment by UPPCB:** Show cause notice dated 16.01.2020 had been issued by UPPCB to M/S UPRVUNL Anpara, Sonbhadra to stop

			ash pond overflow discharge into Rihand Reservoir and imposed EC of Rs 41.10 Lakh. Confirmation letter vide letter no. G114035/Anpara Thermal/ 2020 dated 29.02.2020 had been sent to UPPCB, Head Office, Lucknow for imposing EC of Rs 41.10 Lakh. Earlier EC of Rs 6,11,40,000/- had been imposed in compliance of Joint Committee recommendations.
4.	**Transportation measures as per Suggestions of the Committee and directions of the Hon'ble Supreme Court.**	**Partially Complied**	➢ **M/s NTPC Rihandnagar** and **M/s NTPC Shaktinagar-** NTPC Rihand is transporting coal from the linked mines of Northern Coalfield Ltd. (NCL) through Merry-Go-Round (MGR) Railway system. NTPC Rihand is not transporting any coal through road. **(Refer Appendix- XIX & XX)** ➢ **M/s Anpara TPP (Unit-A, B & D) Anpara, Sonbhadra-** Coal transportation is being done by railway wagon (MGR system). Anpara Thermal Power Project never transported coal through road. **(Refer Appendix- XVII)** ➢ **M/S Obra TPP (Unit-C) Obra, Sonbhadra-** Coal transportation is being done by railway wagon. Obra thermal power project never transported coal though road. **(Refer Appendix- XVIII)** ➢ **M/S Lanco Anpara Power Ltd., Anpara, Sonbhadra-** Approximately 90% Coal is being transported by railway wagon and balance 10% coal is being transported through road. **(Refer Appendix- XXI)** ➢ **M/S Hindalco Industries (Power Division)** has installed belt pipe conveyor (BPC) system from Krishnashila coal mine of about 4.65 km for coal transportation. Industry is transporting approximate 80% Coal through BPC and balance 20% transported through road. ➢ NCL has approached Hon'ble Supreme Court for obtaining relaxation in transportation of coal by road against NGT order dated 28.0.2018 and 24.01.2019.

			➢ Hon'ble Supreme Court has passed the following order: **".....Status quo, as of today, shall be maintained in the meantime."** ➢ Deadline given by Oversight Committee was dated 30.04.2019 and in the meantime vide order dated 22.04.2019 Hon'ble Supreme Court has ordered for status quo. ➢ Notices were issued to NCLs & RTO, Sonbhadra vide Regional Office, UPPCB, Sonbhadra letter dated 30.04.2019 & DM, Sonbhadra letter dated 02.05.2019 for compliance of orders passed by Hon'ble Supreme Court and Hon'ble NGT. ➢ NCLs had stopped the transportation of coal by road after the Oversight Committee meeting on 07.06.2019. ➢ Coal transportation has been restarted by NCL's In compliance of order passed by Hon'ble Supreme Court in Civil Appeal Diary No.(s) 17015/2019 dated 01.07.2019 **(Refer Appendix- XXIII).** Content of the order is as follows: **"Status quo order passed by this court on 22.04.2019 is verified to mean that transportation by road will continue in the meanwhile."** **Action Plan for supply of Coal to Thermal Power Plant through Railway Wagons/ MGR/ Belt Pipe Conveyors:** Krishnashila Project of M/s Northern Coalfields Limited has sufficient capacity to supply/ dispatch of coal to Thermal Power Plant through Railway Wagons and Belt Pipe Conveyors. The present dispatch capacity for Krishnashila Project through different modes against the annual production capacity of 7 MTPA is given below **(Refer Appendix- XXIII):**

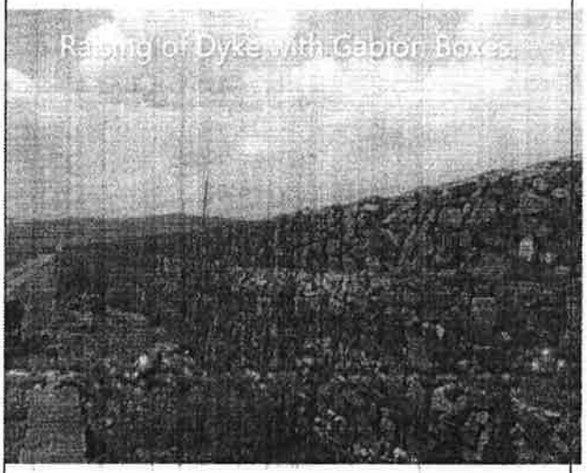
Sl. No.	Mode of Despatch other than Road	Annual Capacity (MTY)

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<tr><td>1</td><td>Through Railway Wagons</td><td>3 MTY</td></tr>
<tr><td>2</td><td>Through Belt Pipe Conveyors</td><td>3.5 MTY</td></tr>
<tr><td colspan="2">Total</td><td>6.5 MTY</td></tr>
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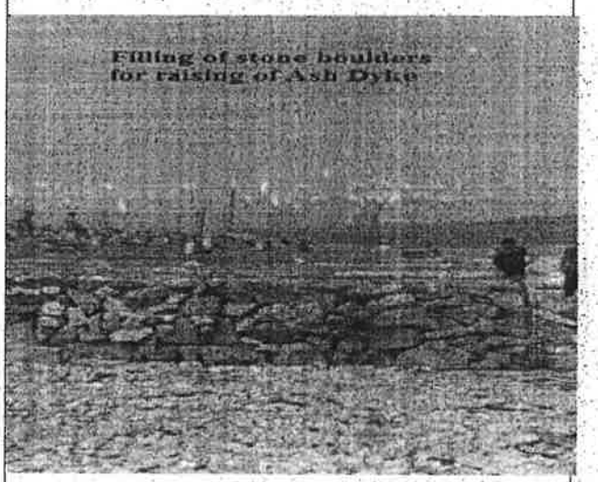
Further, coal handling plant of 4 MTY capacity is under construction and will be completed by December, 2020. It will further enhance the dispatch capacity by Rail Mode. Presently, coal is being supplied through road mode (less than 10%) under e-auction scheme to small consumers which are unable to get coal through rail mode and are only dependent/rely on road mode. (Refer Appendix- XXIII)

Action Taken by CPCB: CPCB vide letter dated 09.09.2020 requested UPPCB & MPPCB to take appropriate action for ensuring compliance of these directions of Hon'ble NGT by the concerned power plants. (Refer Appendix- XIV)

Note: Refer Appendix- XIII.
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<td>5.</td>
<td>Ash dyke management of Anpara TPS</td>
<td>Partially Complied</td>
<td>Ash dyke management of Anpara TPS (Appendix-XVII)
Table- Installed Capacity of Anpara TPS
<table>
<tr><th>S. No.</th><th>Capacity of Units</th><th>Date of Commercial Generation of Electricity</th></tr>
<tr><td>1</td><td>Anpara 'A' TPP (3 x 210 MW)</td><td>Unit 01- (01.01.1987)
Unit 02- (01.08.1987)
Unit 03- (01.04.1989)</td></tr>
<tr><td>2</td><td>Anpara 'B' TPP (2 x 500 MW)</td><td>Unit 04- (01.03.1994)
Unit 05- (01.10.1994)</td></tr>
<tr><td>3</td><td>Anpara 'D' TPP (2 x 500 MW)</td><td>Unit 06- (08.05.2016)
Unit 07- (18.10.2016)</td></tr>
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			• Fly ash generated from the above units are partly utilized by issuing fly ash free of cost to cement industries/ash brick industries and balance quantity is discharged to ash dyke where ash accumulated in pond and settled water is being recirculated by AWRS to plant for its reuse in Ash handling system. • Ash collected in the ash pond is partly utilized in raising of ash dyke in scientific manner. • Area of the ash dyke is approx. 1200 acres. The above dyke was constructed in 2003. • To enhance the capacity of ash dyke its first raising work has been started from August, 2019. Raising of the dyke is being done as per the technical specification/drawing/scope of work finalized by expert Civil Engg. of IIT Roorkee (Renowned Institute of India for Civil Engineering).  Raising of Dyke with Gabion Boxes



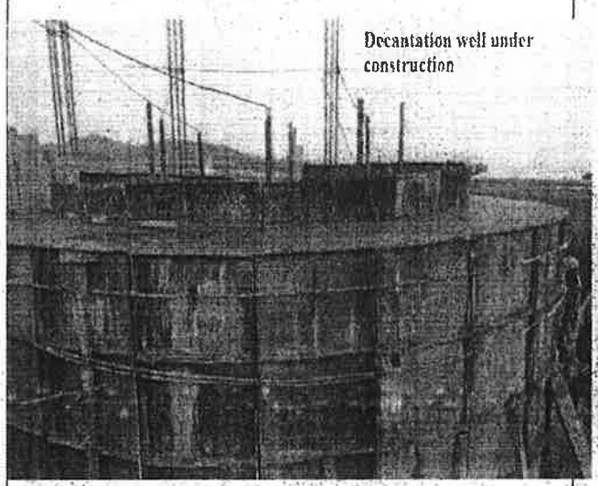


• The pond has been divided into two lagoons; one is under raising and other in service. This shall facilitate timely raising of the ash dyke and to operate it in scientific manner.

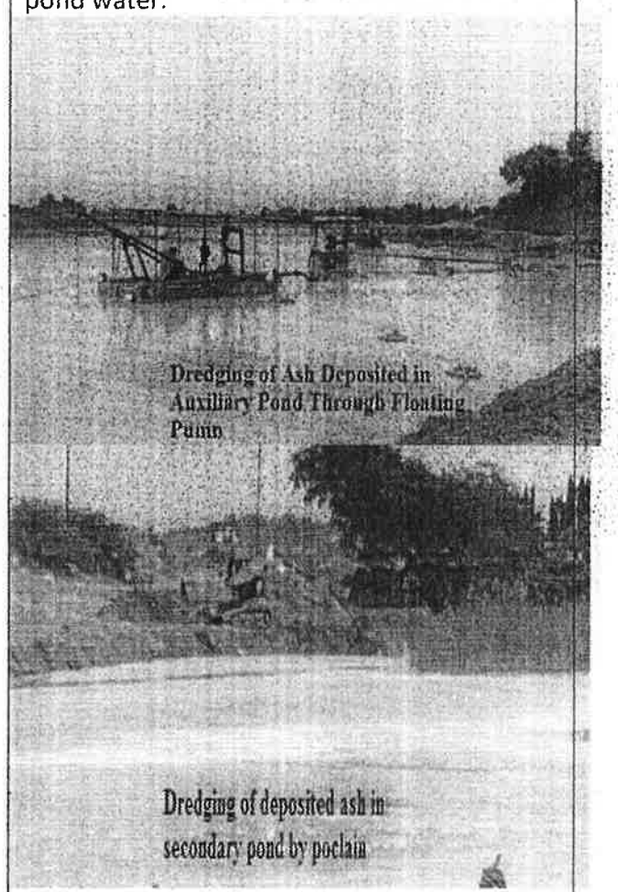


• Ash water recirculation system (AWRS) facilitates for recirculation of ash pond water. Ash from the plant is mixed with water to

			form ash slurry which with help of pumps and piping system is being discharge to ash pond where ash is settled in the pond and water with the help of decanted well is transferred to auxiliary pond/overflow lagoon. Auxiliary pond is functioning as a sump for ash water pumps of AWRS system, from the above pumps water is being transferred to plant with help of pumps and pipes for its reuse in ash handling system.  AWRS OF A&B THERMAL POWER STATION 

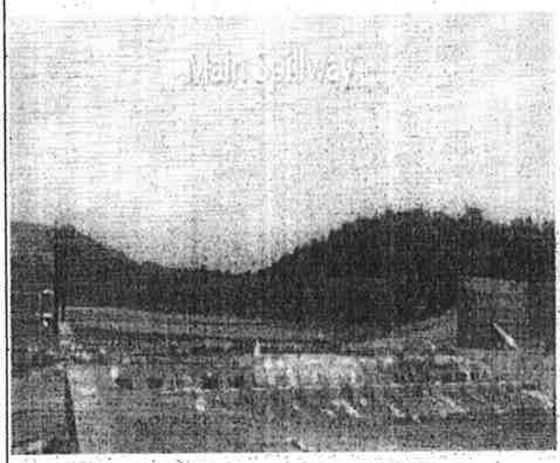


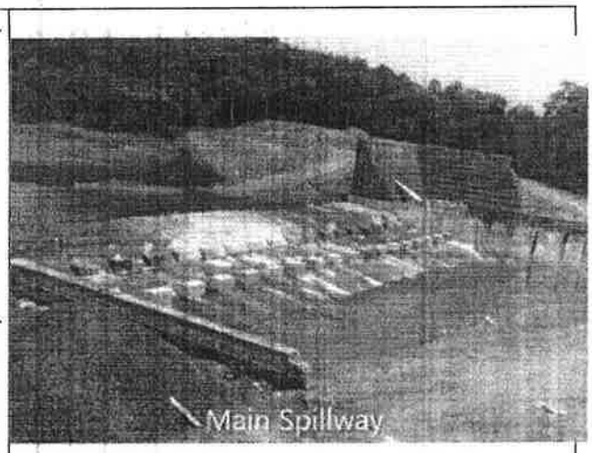
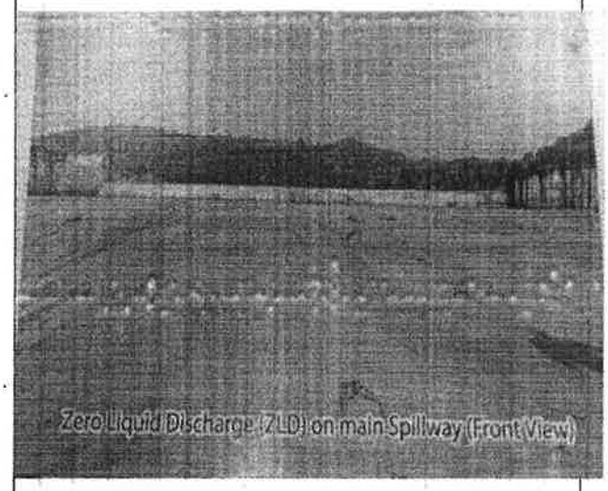
- Auxiliary pond is also being maintained by using dredging machine for removal of settled ash which partially comes through ash pond water.



- To maintain zero discharge from ash dyke all the system i.e. ash slurry pump, ash dyke

			and AWRS System all should work well. • To maintain all three systems regular work is being done.
6.	**Status on ban of manufacturing of red bricks by use of clay/soil and by burning of coal with a view to facilitate more disposal of fly ash in brick manufacturing**	**Partially Complied**	▪ As per given by **M/S Hindalco industries Ltd. (Power Division) Renusagar, Sonbhadra** they are supplying fly ash free of cost to brick kiln owners, brick making plant anf low lying areas ash filling and road projects. ▪ **M/S NTPC Shaktinagar** has installed five brick manufacturing plants in its own premises. Further contract is under process of tendering for two more ash brick plant for enhance production capacity of fly ash bricks. **(Refer Appendix- XX)** ▪ **M/S NTPC Rihandnagar** has four semi automatic fly ash bricks manufacturing plants and two fully automatic fly ash brick manufacturing plants. About 30000-40000 Fly ash bricks are manufactured in a day by the industry and utilized in their own plans and other construction activities under C.S.R. **(Refer Appendix- XIX)** **Note: Refer Appendix- XIII.** **Comments by CPCB:** Draft notification dated 25.02.2019 is under finalization in MoEF&CC **(Refer Appendix- XIV).**
7.	**Zero discharge from ash dyke and constraints in Anpara TPS**	**Partially Complied**	**Anpara TPS**: For safety of ash dyke there is a spillway which facilitate the ash dyke to discharge water when level of water raises above free board level. This happens in two cases:- 1. If AWRS is not working. 2. If outside water comes in the dyke. To ensure AWRS System functional UPRVUNL is doing preventive overhauling work time to time but at Anpara ash dyke water is coming from its nearby catchment area (Through Morcha Nala) due to its geographical location. This excess water sometimes results

			in overflow from the ash pond through spillway. The owner of Morcha Nala is irrigation department. Matter has been taken up with irrigation department for its diversion and if it is diverted/ prevented to flow water into ash pond then UPRVUNL can ensure 100% zero liquid discharge from ash pond. For the diversion of Morcha Nala a letter no. 965/UNL/E&S dated 27.07.2020 has been written to Additional Chief Secretary , Irrigation and Water resources U.P. from Additional Chief Secretary, Energy, U.P. **(Refer Appendix-XVII)** 

			  Ash Dyke is being raised to the extent of 5 meter for disposal of wet ash. One compartment of ash dyke is likely to be completed up to November 2020. About 75-80% work has been completed for one lagoon/compartment. Over flow from ash dyke into the reservoir has been arrested w.e.f. 17th Feb – 2020. AWRS of Anpara TPS and Lanco TPS are under full operation. A team of Regional Officer, Sonbhadra UPPCB have also inspected the site on 17.02.2020 for checking of zero discharge from Anpara TPS. **(Refer Appendix- XVII)** **Constraints**- Apart from above a big natural drain are discharging huge quantity of water in ash pond which is to be diverted by irrigation department, UP as the drainage and

			water management is in the scope of irrigation department. **Comments by UPPCB:** As per the latest inspection, unit is not maintaining Zero discharge from ash dyke.
8.	**Zero discharge at M/s Hindalco Industries Ltd. (Aluminium Division), Renukoot, Sonbhadra**	**Partially Complied**	In compliance with the above, the industry was inspected by the officials on 29.09.2020. Mr. Mukesh Mittal, Vice President (Environment & Safety) and Mr. Anil Singh, AGM (Environment) was present as the industry representative at the time of inspection. Detailed inspection report is as follows **(Refer Appendix- XXVII):** **1. <u>Industrial Flow</u>: 7000 kl/day** **a) ETP:** An 11500 kl/day capacity ETP is set up in the industrial complex to purify the effluent generated by the industrial process. The following units are installed in the ETP Plant set up in the industry premises- (i) Collection Tank, (ii) pH correction cum oil removal tank, (iii) Coagulation Tank, (iv) Clarifier, (v) Clarified Water Storage Tank, (vi) Dual media filter, (vii) Fluoride Adsorption Column, (viii) Treated Water Storage Tank & (ix) Centrifuge. All ETP units were found to be operational at the time of inspection. **b) PWRP (Process Water Recycling Plant):** A 4000 kl/day capacity PWRP is installed in the industry for purification of process water. The following units are installed in the PWRP in the industry premises- (i) Equalization Tank, (ii) pH correction tank, (iii) Reaction Tank, (iv) Clarifier, (v) Multigrade Filter, (vi) Activated Carbon Filter, (vii) RSF Resin Sand Filter & (viii) Treated Water Storage Tank. All PWRP units were found to be operational at the time of inspection. According to the industry representatives PWRP's Resin Sand Filter is experiencing problems with effluent due to technical fault, due to which partial rectified effluent is not being reused. Resin cleaning is done on average five days a month and in that period,

			the industry has to be disposed of outside the purified effluent drainage. Resin regeneration plant is being set up for regular cleaning of resins by M/s Ion Exchange Company to solve the above problem coming to the purification plant which has been reported to be completed by March, 2021. According to the industry representatives, after the operation of the said unit, the entire rectified industrial effluent can be reused and a system of zero discharge can be ensured. **The partial effluent treated in the ETP and PWRP established in the industry is reused in the process, ash slurry, irrigation of plants, dust suppression etc. in the industry.** **2. <u>Domestic Effusion</u>: 12000 kl/day** A 24 MLD capacity STP is installed in the residential colony of the industry for purification of effluents generated as a result of water used in domestic purpose. The following units are installed in the industry premises- (i) Collection Tank, (ii) Bar Screen/ Grit Chamber, (iii) F. A. B. Reactor- I & II, (iv) Clari Tube Settler, (v) Dual Media Filter, (vi) Treated Water Storage Tank & (vii) Centrifuge. All STP units were found to be operational at the time of inspection. At the time of inspection, the rectified effluent in the STP was found to be transmitted through the pump for reuse in the industry. According to the Logbook organized on STP, the quantity of inlet and outlet outflow in the last 24 hours at STP was found to be 4750 KL and 4561 kl respectively, which is clear that STP is not being operated at full capacity. According to the industry representative, the rectified effluent in STP (approx. 5000 kl/day) is used in the processes of cooling, gardening, flushing etc. and the residual effluent (approx. 6000 kl/day) is discharged through the drain after treatment.

			At the time of inspection, two safety valves were found installed at the inlet and outlet points of STP. Safety valve is used to discharge the effluent through a drain in unavoidable conditions. **At present, the disposal of zero effluent is not being followed by the industry. There are some recommendations by the industry are enclosed as Appendix-**
9.	**Status of the breach of Flyash dyke in UPRVUN Anpara, Lanco Thermal Power Plant and its measures**	Partially Complied	➢ **M/s NTPC Anpara** There is no breach of ash dyke in Anpara TPS of UPRVUNL and Lanco Anpara Thermal Power Plant has ever taken place. **(Refer Appendix- XVII)** ➢ **M/s UPRVUNL Anpara-A, B, D, Anpara, Sonbhadra** EC of Rs 6,11,40,000.00 imposed due to non-compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974. On the basis of inspection made by Hon'ble Chairman and Members of Oversight committee on dated 15.12.2019 show cause notice has been issued on dated 16.01.2020 for imposing of Environmental Compensation of Rs 41,10,000 to Thermal Power Plants. ➢ **M/s Lanco Anpara Power limited, Anpara, Sonbhadra** has already paid EC of Rs. 23,70,000/- for both UPPCB and CPCB shares: • The payment of CPCB share of Rs. 14,22,000/- @ 60% of Rs. 23,70,000/- as EC has been done on 02.01.2020. The details are enclosed as **Appendix-XXXI.** • The payment of Rs. 9,48,000/- @ 40% of Rs. 23,70,000/- as EC has been done to UPPCB on 30.12.2019. The details are enclosed as **Appendix- XXXI.** ➢ **NTPC Shaktinagar**: No dyke breach in NTPC Shaktinagar. Dyke stability study got

			conducted from IIT Roorkee Report submitted to UPPCB. **(Refer Appendix- XX)** **Comment by UPPCB:** The overflow of fly ash dyke pond of M/s Anpara as not been fully stopped.
10.	**The maintenance of the capacity and quality of the water of Rihand Reservoir along with its preservation**	**Partially Complied**	**I. M/s NTPC Anpara (Refer Appendix- XVII)** i. At Anpara TPS there is no breach of ash pond. ii. ETP has been installed at DTPS Power House. After treatment of effluent the treated water is being reused. iii. AWRS for A, B and D TPS has been installed and recirculation of decanted water is being used for making ash slurry. Hence in view of above Anpara TPS is not polluting the water body/Rihand Reservoir. **II. M/s NTPC Rihand** It is submitted that NTPC Rihand is not discharging any pollutant to Rihand reservoir and ZLD is being maintained. **(Refer Appendix- XIX)**
11.	**Status of the Performance Guarantee to furnish the existing status of ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater and status of CAAQMS installed/under process by Thermal Power Plants**	**Partially Complied**	**Performance Guarantee:** Following Bank Guarantee have been deposited by the TPPs as a Performance Guarantee regarding ambient air quality and water quality of Rihand Reservoir and other water bodies including ground water are as: • Bank Guarantee of Rs. 30 lacs have been submitted by M/s UPRVUNL, Anpara- A, B & D for utilization of fly ash & installation of OCEMS etc. • Bank Guarantee of Rs. 18.4 lacs have been submitted by M/s NTPC Rihand Nagar for compliance of CTO condition of the total compensation amount of Rs. 45.90 lacs imposed by Hon'ble NGT vide order dated 11.10.2019 in OA No. 453/2019. NTPC Rihand has also filed a petition in Hon'ble Supreme Court vide diary no. 1197/2020 dated

			09.01.2020 against above order dated 11.10.2019 of Hon'ble NGT. **(Refer Appendix-XIX)** • Bank Guarantee of Rs. 10.8 lacs have been submitted by M/s NTPC Shakti Nagar for compliance of CTO condition. **(Refer Appendix- XX)** **Status of CAAQMS installed/under process by Thermal Power Plants situated in district-Sonbhadra are as follows:-** **I. M/s NTPC Rihandnagar** has already been installed three numbers of CAAQMS & connected with server of CPCB. **(Refer Appendix- XIX)** **II. M/s NTPC Shaktinagar** has already been installed two CAAQMS in U.P. and one CAAQMS in M.P. which is common for SSTTPS and VSTPP. **III. M/s Lanco Anpara Power Ltd., Anpara** has already been installed two CAAQMS & one CAAQMS is commonly installed by M/s Lanco Power Project Limited and M/s Hindalco Industries (Power division) Renusagar. **(Refer Appendix- XXI)** **IV. M/s UPRVUNL Anpara & M/s UPRVUNL Obra** has sent proposal to their HQ, Lucknow for installation of CAAQMS as informed by the industries. After that, CAAQMS has already been installed at Anpara TPS and online continuous data are linked to the CPCB server. Anpara TPS is maintaining the ambient air quality parameters as notified by MOEF & CC. A survey has been conducted by officials of UPPCB, Sonbhadra regarding installation of two additional CAAQMS each in Anpara (near railway station/ Hanuman mandir/ old Japani Colony) and another in Renusagar residential Area by Hindalco Industries Ltd. (Power Division), Renusagar, Sonbhadra. Regarding this context recommendation has already been sent to Hon'ble Justice (Rtd.) Shri Rajes Kumar, Chairman, Oversight

Committee. EQMS has already been installed at ETP of DTPS and Water Quality is being maintained. **(Refer Appendix- XVII)**

In Obra, industrial effluent is being treated in ETP to ensure the quality of water and parameters such as Ph, TSS and temperature are being continuously monitored through EQMS. **(Refer Appendix-XVIII)**

The Ambient Air Quality around Anpara, Sonbhadra is as below (Data from manual monitoring system):-

Month	PM 10 (µg/MNM^3)	NO_2 (µg/MNM^3)	PM 10 (µg/MNM^3)
March, 2020	162	27.40	17.58
April, 2020	126.5	21.35	13.45
May, 2020	129	24.48	14.76
June, 2020	122.5	24.20	14.76
July, 2020	115	23.67	14.49
August, 2020	107.58	23.46	14.01
Average volume	**127**	**24.09**	**14.84**

The Water Quality of Rihand Reservoir and Water bodies are as enclosed as **Appendix-XIII.**

UPPCB, Sonbhadra officials has collected water samples from Rihand Reservoir on 10.06.2020 and deposited to Central Lab. UPPCB, Lucknow for analysis. Analysis report is enclosed. Regular monitoring of Rihand Reservoir is conducted by UPPCB under NWMP on monthly basis and data uploaded on NWMP Portal of CPCB. **(Refer Appendix- XIII)**

V. M/s Hindalco Industries Limited (Aluminium Division), Renukoot, M/s Grasim Industries Ltd., Renukoot and M/s Birla Carbon (India) Pvt. Ltd., Renukoot have

			commonly installed one CAAQMS at Renukeshwar temple, Renukoot and link with server of CPCB. **VI. M/s Ultratech Cement Ltd.** has installed one CAAQMS ain residential premises. **Note: Refer Appendix- XIII.**
12.	**Report of the CPCB regarding Cost apportionment for desilting/restoration of Rihand Reservoir (the study to assess sediment volume at various places in the reservoir as per the direction given by Hon'ble NGT)**	**Not Complied**	As per information given by Executive Engineer/ Suptd. Engineer, Rihand Dam, Civil Division, Irrigation Department, Pipari, Sonbhadra vide letter no. 297/R.C.D./camp-16 dated 18.06.2019, an estimate Rs. 69,09,000/- is received from Ministry of Water Resources, River Department & Ganga Rejuvenation Central Water & Power Research Station, Pune dated 06.06.2019 to Executive Engineer, Rihand Dam, Sonbhadra for acceptance and approval. Letter has been issued on dated 18.06.2019 by Executive Engineer, Rihand Dam, Sonbhadra to Executive Engineer, Electricity Generation Division, U.P. Hydro Power Nigam Ltd., Pipari, Sonbhadra for its full payment. As per MOM of Oversight Committee held on dated 27.12.2018, it has been directed to polluters that expanses should be afforded by the polluters which are mainly surrounding companies. **(Refer Appendix- XIII)** **Action Taken by CPCB:** CPCB vide letter dated 09.09.2020 requested the Irrigation & Water Resources Department, U.P. to take appropriate action for ensuring compliance of the direction of Hon'ble NGT. **(Refer Appendix- XIV)**
13.	**Status of Health of citizens of the affected areas and the trend of diseases related to pollution**	**-**	**Report awaited from Health Department**
14.	**Status of the liability for environmental compensation in**	**Partially Complied**	**I. M/s NTPC Anpara** On the basis of inspection made by Hon'ble Chairman and Members of Oversight

	respect of UPRVUNL Anpara		committee on dated 15.12.2019 show cause notice has been issued to UPRVUNL, Anpara on 16.01.2020 for imposing of Environmental Compensation of Rs 41,10,000 on Thermal Power Plants. The units have given explanation of show cause notice that overflow took place due to heavy rain in the area and they have started raising the height of the ash dyke walls. It was submitted that Anpara TPS filed a Civil Appeal before Hon'ble Supreme Court against imposed EC and Hon'ble Supreme Court has granted stay on the same. **Action taken by CPCB:** CPCB vide letter dated 09.09.2020 requested the Irrigation & Water Resources Department, U.P. to take appropriate action for ensuring compliance of the direction of Hon'ble NGT. **(Refer Appendix- XIV)**
15.	**Status of utilization of Bauxite Residue (BR)(Red Mud)/ Flyash in Hindalco Industries Ltd., Renukoot and Renusagar**	**Partially Complied**	As per the information given by the Vice President (Safety & Environment), Hindalco Industries Ltd., **Bauxite Residue- BR** is capable of being used for mine backfilling. The industry already initiated the process with CPCB and NEERI in one of its units in Odisha. At Hindalco, during Alumina Refining Process, a high volume low effect waste known as Bauxite Residue- BR gets generated. Over the years, the industry has been storing BR in identified disposal/ storage sites. These sites are constructed at the earmarked area following the guidelines. The industry is running out of space for storage of BR and had been exploring various alternatives for disposal/ storage as well as use of BR. One such solution is exploring backfilling of BR in mine voids/ stone quarries as against using virgin land for storage of BR. In Renukoot as well as in Belagavi (Karnataka), the industry has taken expert help and has successfully created green

			patch/ vegetation over BR reclaimed land. The industry has also explored the possibility of utilizing BR in cement industry in place of Laterite which is obtained by mining. However, in relation to the quantity of BR generated and current consumption levels by the cement industries, the industry still needs to find ways for large scale use of BR. **Flyash** from Renukoot and Renusagar is being sent to various cement industries and brick manufacturing units. The remaining flyash/ bottom ash is being stored at the existing ash pond situated at Bichari around 8 kms from Renusagar which is almost full. The request for acquisition of additional land is in process with the State Government. At Renusagar, the industry has efficient ESPs in which Flyash collected in the hopper is evacuated into ash silos in dry form. To facilitate the loading of flyash into the bulkers of cement manufacturers, the industry has Dry Fly Ash Transporting System (DFAT System) within the plant premises which comprises of 8 ash silo from where ash is loaded in closed ash bulkers through telescopic chutes. From silos, cement manufacturers are taking it for making of Potland Pozzolana cement. Dry Flyash is available free of cost to nearby cement manufacturers, ash brick manufacturers and other bulk users. The bottom ash coming out of the boiler bottom hopper is pumped to ash dyke in the form of slurry through long distance ash disposal system (LDAD). The Company has made all efforts and in fact has achieved significantly high percentage of Flyash utilization through supplying Fly ash to various cement companies in closed Bulkers/ Capsules and production of flyash Bricks/ Blocks in its own Brick Making Plant. The industry is also supplying fly ash bricks to all the sister concerns in the vicinity and various other projects. Fly ash utilization and disposal at Renusagar for FY 20 and April to August

			2020 is 100%. Note- **Refer Appendix- XXX.**
16.	**Status of Industry to achieve emission limit of 50 mg/nm3 for particulate matter in respect of all Baking Furnaces for HIL Renukoot & Renusagar**	**Partially Complied**	It is submitted that the Industry has achieved emission limit of 50mg/Nm3 for particulate matter in respect of all Baking Furnaces. **(Refer Appendix- XXX)**
17.	**To reduce emission level to 50 Mg/nm3 from the existing norms of 150 Mg/nm3 by December 31, 2019 by retrofitting of existing ESPs and also meet emission limit of SO2 and NOx notified for industrial Boiler for HIL Renukoot & Renusagar**	**Partially Complied**	As the said recommendation was not in consonance with EPA notified standard of Boiler emission, the Company challenged it before Hon'ble Supreme Court on December 07, 2019 which is registered as dairy no. 44191- 2019 and the Hon'ble Supreme Court of India vide order dated 17.12.2019 stayed the operation of order and matter is pending before the Hon'ble Supreme Court of India. However, for SOx & NOx, third party monitoring is in place on quarterly basis. Moreover, they have already installed online SOx & NOx analyzers at Boilers. The equipments have been commissioned. The connectivity with CPCB server has not been established yet, due to postponement of engineer visit as per Covid -19 precautions. **(Refer Appendix- XXX)**
18.	**Utilization of Red Mud in nearby cement industries including those located in MP**	**Partially Complied**	The industry stored red mud (65-70% solid) as per CPCB guidelines surrounded by earthen dam. Company took a challenge and made intensive efforts to advocate its gainful use in various cement industries even in far asway location. The Company has also developed its rail head and other infrastructure to support time bound logistic. With the above mentioned efforts company was able to supply 362275 MT red mud during April 2019 to March 2020 to various Cement manufacturers including that of Madhya Pradesh by rail/road. **(Refer Appendix- XXX)**
19.	**ZLD to be established for HIL Renukoot & Renusagar**	**Partially Complied**	The industry has commissioned PWRP for establishing ZLD. Plant is in operation and they informed that they are able to maintain ZLD for around 25 days in a month. However, in

			spite of the best efforts, they are not getting consistent result of desired treated water quality, this may be due to teething problem in PWRP & unforeseen fluctuation in manufacturing process. Presently, R&D team of M/s Ion Exchange is working extensively to establish 100% ZLD concept by overcoming teething problem for the remaining days also by suitably modifying the process. It was targeted to establish by June, 2020 but progress in this direction have been halted due to Covid -19 precautions. Now, some of the balancing equipment are expected to arrive in Nov, 2020 and same to be erected & commissioned by Feb'2021. **(Refer Appendix- XXX)**
20.	**Road transportation of coal by covering with metal sheet on vehicle. Subject to decision of Hon'ble Supreme Court.**	**Partially Complied**	In transportation of coal by road, the industry ensured that all trucks are completely covered by water proof thick tarpaulin tagged with heavy rope, sealed and fix with Dalla in such a manner that it will not fly so that coal is not scattered on road. The industry has filed a CA before the Hon'ble Supreme Court of India and Hon'ble Supreme Court vide its order dated 08.11.2019 has directed the Oversight Committee to hear all the stakeholders in this regard and submit the report in sealed cover to Hon'ble Supreme Court and in the meantime stay was given on transportation of trucks containing steel plates. The matter is pending before the Hon'ble Supreme Court of India. **(Refer Appendix-XXX)**
21.	**Utilization of Fly Ash/Red Mud for backfilling low lying areas and mine voids in HIL Renukoot & Renusagar**	**Partially Complied**	The industry has consistently been engaging with the State Government as well as Central Government for guidelines regarding backfilling of mine voids as well as of low lying areas. In fact, the industry has successfully executed several projects in the State of Odisha with all due permissions from the relevant authorities. The list of permissions as well as the policy issued by the Odisha State Pollution Control Board has been shared with the State Government with a request for a similar policy for the State of Uttar Pradesh so that utilization of fly ash and/or Red Mud can be accentuated. The

			industry has also given a request to the State Government for permission to carry out a suitability study in the open mine voids particularly stone quarry. The study would be conducted by an IIT BHU / NEERI and on the basis of their report further steps for approval to backfill the mine voids could be initiated. The industry continues to wait for clearance regarding evaluation of suitability of the site. In fact, a similar study by the Company is currently underway in the State of Odisha. Expeditious approval for the same would go a long way in freeing up precious land which is otherwise used for safe storage of fly ash and red mud. Another submission that would merit consideration of the Hon'ble Committee is absence of any statutory obligation on the industries that could potentially utilize the fly ash/red mud. While obligation is being cast on the industries operating coal based power plant to ensure utilization, in the absence of any collateral obligation, the industry face immense practical and financial difficulty in ensuring such utilization. The industry had submitted its representation on reclamation of void mines/queries/low lying areas to DM, Sonbhadra on September 30, 2020 during the meeting held at DM Office, Sonbhadra. At Renukoot, they have applied to UPPCB on April 29, 2020 to develop low-lying area approx. 1.25 hectare by filling of ash/pond ash in Village Murdhawa. Approval is still pending. **(Refer Appendix- XXX)**
22.	**RO Plant installed and operational in Sonbhadra**	**Partially Complied**	The industry has installed 13 RO Plants at allotted villages and providing pure drinking water from January 2015 onwards in compliance of NGT order dated 13.05.2014. All plants are currently operational. The industry has also started supplying of drinking water through SS Tanker at allotted village Kushma/ Kirvani as per letter issued by SDM Dudhi, Sonbhadra on January 13, 2018. **(Refer Appendix-XXX)**
23.	**Status of shifting of Mercury brine**	**Partially Complied**	▪ As per information given by the industry in compliance of Hon'ble NGT order dated 19.08.2019 in OA No. 164/2018, the industry

	sludge and muck		has deposited Rs. 1.0 Crore to CPCB vide letter dated 29.07.2019. ▪ As per information given by the industry regarding shifting of hazardous waste mercury bearing brine sludge stay order have been taken from Hon'ble Court on 05.11.2019. The main content of the order is as below: ".....The CPCB has given report dated 26.09.2019 in compliance to order dated 19.07.2019. The CPCB has recommended payment of compensation of Rs. 155,42,85,300/- (One hundred fifty five crore forty two lac eighty five thousand three hundred). Since it is pointed out that vide order dated 04.11.2019 the Hon'ble Supreme Court has directed deferment of the proceedings, the industry defer the proceedings till the matter is detected by the Hon'ble Supreme Court....." **(Refer Appendix-XIII)** Further information given by M/S Grasim Industry, Renukoot, Sonbhadra are as follows **(Refer Appendix- XXII):** ▪ As per information given by M/S Grasim Industry, Renukoot, Sonbhadra "plant is presently operating on the latest environment friendly proven latest Membrane Cell Technology is being used or production of caustic in which Mercury is not used". ▪ Mercury Cell Technology from the plant was completely phased out from Sep., 2011 which was conveyed to CPCB/ UPPCB. ▪ The hazardous waste stored was capped as per the guidelines and is properly maintained. Regular monitoring in the vicinity of capped storage site is done and as per the results there is no mercury contamination detected in the ground water and surface water samples. Regular analysis is done by IITR, Lucknow and the reports are submitted to UPPCB offices. As per the reports, no mercury is detected in the

			samples drawn in the vicinity of the secured landfill for brine sludge storage. ▪ Sample of Dongia Nala is regularly collected and analysed. No mercury has been found in the near past. ▪ Regarding capped hazardous waste, after receiving the advice for shifting of mercury in view of order of Hon'ble NGT. Regarding that a letter sent to CPCB on 15th Sep., 2018 for explaining the concern and requesting to advise action to be taken by the industry since no guideline is available for opening the capped SLF.
24.	**Industry shall ensure proper operation of effluent treatment plants so as to ensure the compliance of the effluent discharge standard. The industry shall also ensure that no untreated/partially treated effluent find its way into the nallah leading to Rihand reservoir. The channel leading to Rihand Reservoir has to be intercepted, diverted and treated within the industry. The nallah presently passing through the factory should be isolated so that the industry cannot discharge any treated/partially treated/untreated effluent.**	**Partially Complied**	Industry has already installed ETP, RO, MEE and STP to treat effluent as well as sewage to achieve Zero Liquid Discharge as per directive of Board of CPCB/UPPCB and Core Committee. This has already been communicated through letter no. GIL/ENV/17-18/204 dated 17th November, 2017 which was also verified by Core Committee on 9th Jan., 2018 during their visit to the plant. Thus, the industry is not discharging any effluent whatsoever into the Dongia nallah and is a ZLD unit. Furthermore, as per the guideline, it has already installed cameras at the point where the drainage of the ETP meets the nallah. Cameras capture and transmit photographs to CPCB/UPPCB on 24 hrs basis. Accordingly, the CPCB and UPPCB are also able to monitor the discharge point of the ETP at all times and verify that the industry is ensuring that no discharge whatsoever is made by the industry into Dongia Nallah. Moreover, it is very unlikely that any discharge into the Dongia Nallah is happening from the Aditya Birla Chemicals own residential colony (where its employees live) and other residential settlements located nearby, but outside the industry premises. The Core Committee's past recommendations have only pertained to the recommendation with respect to Aditya Birla Chemicals own residential colony.

			However, as a responsible corporate citizen, the Aditya Birla Chemicals has already installed STP having capacity of 1000 m^3/day for its own residential colony (i.e. where its employees live and which have also been Commissioned in 24th Nov., 2019). Thus, it needs to be further evaluated if diversion of the Dongia nallah would be required. Further, it should be noted that the recommendation of the Core Committee regarding diversion of the Dongia nallah is a new recommendation, and was not there either in the Core Committee's interim Report dated January, 2015 or its Final Report dated July, 2015. But, if the Core Committee, UPPCB and or the CPCB are still of the view that it would be beneficial to divert the Dongia nallah, the same be done after conducting ecological and environmental studies. This is because the diversion of the nallah may lead to many environmental and ecological problems. The reason is that this nallah has been present much before the plant came into existence. It acts as a drain for flow of storm water during the monsoon season. Given that Renukoot is a hilly terrain and the plant is at the height of 316 Mtr. (1036.74 feet), this nallah acts as an outlet for carrying storm water to the Rihand Dam, which is at a height of 252.98 Mtr. (830 feet). If the course of the nallah is disturbed then the same will cause grave flooding in the area around the industry, including the nearby residential settlements and the railways- because it is a natural nallah not only for the complex, but to complete nearby vicinity including the residential settlements and Dept. of Railways. Presently, the nallah is not being used by Grasin Industries Limited- Chemical Division (Formerly named as Aditya Birla Chemicals) for discharging any water to Dam, however

			being a natural nallah, it may not be feasible to stop it as it may lead to flooding during Monsoon which will be dangerous for railway lines and the nearby residential settlements and will lead to closure of the plant. It is pertinent to note that the Core Committee itself, in its report dated Feb., 2018, has recommended that studies be carried out in connection with interception and diversion of all streams joining the Rihand reservoir. **(Refer Appendix- XXXII)**
25.	**There is also an urgent need for the preparation of an action plan by the industry to shift the mercury bearing brine sludge and the muck contaminated with chlorinated chemicals from the factory premises to the TSDF in consultation with the UPPCB. It may be stated that storage of Hazardous Mercury bearing brine sludge and the muck contaminated with chlorinated chemicals inside the premises is not permitted by the prevailing Hazardous Waste Management Rules, 2016 and therefore, to be shifted to suitable TSDF immediately.**	**Partially Complied**	Aditya Birla Chemicals has not generated any mercury bearing brine sludge since 22.09.2011, when it implemented its membrane cell technology. The mercury bearing brine sludge generated prior to 22.09.2011 has been placed in a secured landfill having proper lining and monitoring facility by the Aditya Birla Chemicals as per then prevailing Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2008 ("2008 Hazardous Waste Management Rules"), instructions and guidelines of CPCB and the order of the Hon'ble Supreme Court dated 14.10.2013 in W.P.(C) No. 657 of 1995 titled *"Research Foundation for Science, Technology Natural Resource Policy vs. Union of India"*. This is also noted by the Core Committee at paragraph 4(I)(2) of the minutes of meeting of Core Committee dated 16.10.2014 annexed as Annexure II (a) of Volume II of the July 2015 Report. Also, even Rule 16 of the Hazardous Waste Management Rules, 2016, permits disposal of Hazardous Waste in a secured landfill inside the factory premises. Furthermore, the said landfill has been recognized to be a safe and secured landfill by the Core Committee itself in its July, 2015 Report and is also being monitored by CSIR-IITR Lucknow and CPCB/ UPPCB on a regular basis. But, if the Core Committee, UPPCB and/or the CPCB are still of the view that it would be more beneficial to shift the mercury bearing brine sludge

			and the muck contaminated with chlorinated chemicals from the factory premises to the TSDF. The industry assure that the industry take up this job after having instruction/ guidance of CPCB/ UPPCB and with their support. The industry requested CPCB and UPPCB, vide attached letter dated 15.09.2018, to provide guidelines to shift the quantity from the plant to TSDF, as the quantities are huge and when it will be opened it should not damage the environment since shifting will require longer period. Regarding transfer of capped mercury bearing brine sludge stored, the industry approached NEERI for site of capped secured landfill to study in details the feasibility and practibility for transferability from captive SLF to TSDF with relevant information. NEERI team has conducted Environmental Risk Assessment and provided a detailed study report with comments. The NEERI report concludes that: "In conclusion the Mercury is not leaching from the secured landfill and also not contaminating the ground water. This is evident from the comprehensive analysis. In view of the above facts and figures, it is not recommended to decommission the stabilized SLF for shifting the mercury contaminated sludge disposed in the closed SLF. Decommissioning the capped, stabilized, and compacted not only unnecessary but also pose some safety risks. As a precautionary measure storm water drainage may be constructed around the SLF. This water may be treated in the existing ETP, even though the possibility of mercury leaching is not evident". Based on the above report from NEERI, Hon'ble Supreme Court had deferred the NGT instructions for shifting the capped mercury bearing brine sludge from the site. **(Refer Appendix- XXXII)**

26.	**All Thermal Power Plants have been directed by Hon'ble NGT to discuss about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed.**	**Partial Complied**	**I. M/s NTPC Anpara** Anpara Thermal Power Station has coordinated with IIT-Roorkee to prepared the design and drawing of raising of ash dyke **(Refer Appendix- XVII).** **II. M/s NTPC Obra** Obra Thermal Power Station has got prepared the design and drawing of raising of ash dyke by IIT Roorkee. Affidavit regarding stability of Ash dyke has also been submitted to UPPCB **(Refer Appendix- XVIII).** **Note: Refer Appendix- XIII.**
a)	**Structural details of Ash Dykes and their adequacy for handling of Fly Ash generated**	**Partially Complied**	**I.M/s NTPC Anpara** At present the construction work of raising of ash dyke is in progress. The raising is being done by placing stone filled up gabion box in layered manner on outer face of dyke and inner slope of dyke is being done by filling of ash in **1:3 slope** with the cover of earth over it. Apart from this horizontal filter, sand chimney, toe drain, spillway, decantation well etc. are also being provided for the safety of dyke. The structural design and drawing of dyke have been prepared by IIT Roorkee. **(Refer Appendix- XVII)** **II. M/s NTPC Obra** At present the construction work of raising of ash dyke is in progress. The raising is being done by placing stone filled up gabion box in layered manner on outer face of dyke and inner slope of dyke is being done by filling of good earth in **1:2.5 slopes.** Apart from this horizontal filter, sand chimney, toe drain, decantation well etc. are also being provided for the structural safety of dyke. Upstream slope of dyke is protected by brick lining over the layer of sand. The structural design and drawing of dyke have been prepared by IIT Roorkee. **(Refer Appendix- XVIII)**

			III. M/s NTPC Rihand The details of structural details and adequacy for handling of fly ash generated are enclosed as **Appendix- XIX.** **Note: Refer Appendix- XIII.**
b)	**Status of the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERI, IITs.**	**Partially Complied**	**I. M/s NTPC Anpara** The soil investigation of ash dyke has been done by MNIT Allahabad. On the basis of this investigation report, IIT Roorkee has completed their study for raising work of ash dyke. **(Refer Appendix- XVII)** **II. M/s NTPC Obra** A request letter has been sent to NEERI for assessment of Ash Dyke and provided technical data as desired by them. It was informed telephonically by NEERI that they will send offer after 26 Sep 2020 when their Director will come back from abroad. **(Refer Appendix- XVIII)** **III. M/s NTPC Rihand** NTPC Rihand conducted third party audit of our all ash dykes by IIT- Roorkee. As per the report of IIT- Roorkee the ash dykes are 'Technically Sound and Structurally Sustainable'. Copy of the Certificate issued by IIT-Roorkee is enclosed as **Appendix- XIX.** **Comment by UPPCB:** Information regarding third party assessment of ash dyke is requiring from industries. **Note: Refer Appendix- XIII.**
c)	**Roadmap of Thermal Power Plants for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash**	**Partially Complied**	**I.M/s NTPC Anpara** Anpara TPS will go for construction of ash mounds nearby ash dyke area. **(Refer Appendix- XVII)** **II. M/s NTPC Obra** Presently about 8-10 % ash has been utilized

			from Cement/Brick manufacturers. Rest ash is safely disposed into Ash Dyke. Obra TPS has planned to dispose fly ash in low lying areas as well as in abandoned stone mines. This will help to increase the utilization of flyash about 20-25%. Further, they are in the final stage of agreement with ACC limited for lifting of flyash for their proposed manufacturing plant. After installation of Cement manufacturing plant in about 2 years they shall be in position to achieve the ash utilization upto 100%. **(Refer Appendix-XVIII)** **III. M/s NTPC Rihand (Refer Appendix- XIX)** **Supply of pond ash to road construction projects:** Following initiatives has been taken for utilization of pond ash of Rihand in road construction works. The entire cost of ash transportation shall be borne by NTPC Rihand for these road projects. • **MoU has been signed with NHAI:** Varanasi for supply of 02 lac CuM, of pond ash to NH-56 bypass road at Varanasi. Supply of flyash under MoU has been started from 26.06.2020. • **Approval has been obtained from NHAI-**Varanasi for supply of 15.5 lac CuM, of pond ash to NHAI road projects at Varanasi in NH-29 & NH-56. Contracts proposals for pond as transportation is under tendering and award. • **Contract awarded for** supply of 0.5 lac CuM, of pond ash to PWD Chhattisgarh for its utilization in construction of bypass road near Wadrafnagar. **Comment by UPPCB:** Information regarding roadmap for the future disposal of the stored fly ash as well as the currently generated fly ash is require from industries. **Note: Refer Appendix- XIII.**
d)	**Efforts made to fill up the Fly-Ash in the abandoned Coal**	**Partially Complied**	**I.M/s NTPC Anpara** For the allotment of abandoned stone mines

	Mines and Stone Mines? Whether any letter has been written to the Mine-owners or to the concerned Authority		many letters have been written to DM, Sonbhadra. 04 nos. abandoned stone mines allotted by district administration to UNL for which NOC from Revenue, Mining and Forest department has been taken. NOC from UPPCB is still awaited. **(Refer Appendix- XVII)** **II. M/s NTPC Obra** The NOC from various departments i.e. Mines, Revenue and Forest has been obtained for 04 abandoned stone mines of area 3.6 acre. An online application for getting NOC from UPPCB has also been submitted through Nivesh Mitra on 3rd Sep., 2020. **(Refer Appendix- XVIII)** **It is informed that the District administration has applied online** application at Obra Project for getting NOC for 04 abandoned stone mines allotted to Obra Project. **(Refer Appendix- XXIV)** **III. M/s NTPC Rihand** NTPC Rihand is continuously pursuing District Administration for allocation for abandoned stone quarries for backfilling with fly ash. It is also submitted that the application dated 11.09.2020 to Hon'ble District Collector, Sonbhadra for allocation of abandoned stone quarry. Presently, no stone quarry is available with us for backfilling with pond ash. **(Refer Appendix- XIX)** **Comment by UPPCB:** Information has not provided by any industry of Sonbhadra regarding filling of fly ash in Gorbi mines. District Magistrate, Sonbhadra has allotted 05 abandoned stone quarries to M/s UPRVUNL Anpara and Obra for filling fly ash. **Note: Refer Appendix- XIII.**
e)	**Preparation of DPR for project of desilting the Rihand Reservoir and**	**Not Complied**	**Comment by UPPCB:** As per information given by Executive Engineer, Rihand Dam, Civil Division, Irrigation Department, Pipari, Sonbhadra vide letter no. 297/R.C.D./camp-

	bearing of expenditure by TPPs of the area on polluter pay principle		16 dated 18.06.2019, an estimate Rs. 69,09,000/-is received from Ministry of Water Resources, River Department & Ganga Rejuvenation Central Water & Power Research Station, Pune dated 06.06.2019 to Executive Engineer, Rihand Dam, Sonbhadra for acceptance and approval. Letter has been issued on dated 18.06.2019 by Executive Engineer, Rihand Dam, Sonbhadra to Executive Engineer, Electricity Generation Division, U.P. Hydro Power Nigam Ltd., Pipari, Sonbhadra for its full payment. **Note: Refer Appendix- XIII.**
f)	**Whether the dispute of title of abandoned mines between Forest Department and Revenue Department has been resolved due to which its allotment is being delayed? Please mention the name of vacant mines.**	**Partially Complied**	**I.** <u>**M/s NTPC Anpara**</u> The issue of ownership dispute for the 04 nos. abandoned stone quarries has been resolved. **(Refer Appendix- XVII)** The technical study for the main ash dam of the Anpara Thermal Project by IIT Roorkee and an affidavit for the complete safeguarding of the ash dyke structure are sent to the committee. The 09 R. O. Plants established and operated by Anpara Thermal Project is located at following stations **(Refer Appendix- XXIV):** **Audi turn near permanent colony — 01** **Kashi turn — 01** **Anpara Village near temporary colony — 01** **Village Belvadah — 03** **Village Kundabhati — 03** Work for making ash mount, invoice, drawing etc. has been sent to IIT, BHU, Varanasi to be constructed in Village- Belvadah. **II.** <u>**M/s NTPC Obra**</u> 04 mines in Dala- Bari area had been identified as undisputed and District Administration has allotted these mines to UPRVUNL in which Obra TPS of UPRVUNL will start filling ash after obtaining NOC from UPPCB. Dispute of ownership between

			Revenue department and Forest department for other mines is still to be resolved. **(Refer Appendix- XVIII)** **Comment by UPPCB:** As per information of Forest &Mine Department, after publication of Section- 20 of Forest Act in the month of March, 2020, the dispute of abandoned mines (located at Arazi no. 7536 having area about 60 hectare) between Forest Department and Revenue Department has been resolved. Now all 52 abandoned stone quarries are under the jurisdiction of Forest department (Appendix – UPPCB). DFO Obra informed that NOC has been issued to M/s UPRVUNL Obra for filling ash dyke into abandoned stone quarries. M/s UPRVUNL Obra has applied 3 CTE applications on Nivesh Mitra Portal for filling ash dyke into abandoned stone quarries and applications are under consideration. **Note: Refer Appendix- XIII.**
27.	**Steps being taken for reduction of coal transportation of Khadia Project through road mode submitted by CGM, Khadia Project, NCL**	**Partially Complied**	With regard to coal transportation through road mode, a stay order has been issued vide order dated 22.04.2019 by Hon'ble Supreme Court stating *"Status quo, as of today, shall be maintained, in the meantime"* **(Refer Appendix- XXIII).** Further, vide order dated 01.07.2019, it was clarified that *"Status quo order passed by this court on 22.04.2019 is clarified to mean that transportation by road will continue in the meanwhile"* **(Refer Appendix- XXIII).** Further, in order to reduce the coal transportation through road mode by Khadia Project of NCL, it was informed that Khadia Project of NCL has already installed two nos. of Coal handling Plants having capacity of 04 million tone per annum and 06 million tonne per annum through which coal is being dispatched through Merry-Go-Round (MGR) System. For further increase in the dispatch capacity of Khadia Project through rail mode, a wharf wall (railway siding) of 04 million

<table>
<tr><td></td><td></td><td></td><td>tonne per annum capacity is proposed and Letter of Award for the same has already been issued on 26.09.2020. It is likely to be made operational by December, 2021. (Refer Appendix- XXV)</td></tr>
<tr><td>28.</td><td>Status of 384 stone crusher units established in district Sonbhadra</td><td>Partially Complied</td><td>Status of 384 stone crusher units established in district Sonbhadra are as follows:
<table>
<tr><td>Total no. of Stone Crusher Units identified</td><td>384</td></tr>
<tr><td>Total no. of Stone Crusher Units have installed proper APCS & have CTO from UPPCB</td><td>236</td></tr>
<tr><td>Total no. of Stone Crusher Units which have not installed proper APCS & are sealed</td><td>76</td></tr>
<tr><td>Total no. of Stone Crusher Units not in working conditions & plant/ industry are damaged</td><td>09</td></tr>
<tr><td>Total no. of Stone Crusher Units dismantled</td><td>19</td></tr>
<tr><td>Total no. of Stone Crusher Units self since long time</td><td>36</td></tr>
<tr><td>Total no. of Stone Crusher Units Applied for CTO</td><td>08</td></tr>
</table>
The other details are enclosed as Appendix-XXXIII.</td></tr>
<tr><td>29.</td><td>Status of the reports on the issue of environmental compensation regarding 10 units in the State of Uttar Pradesh The committee seeks information from SPCB in accordance with law to recover the compensation assessed</td><td>Partially Complied</td><td>EC regarding 10 units in the State of Uttar Pradesh are as follows (Refer Appendix-XXVIII):
<table>
<tr><th>Sr. no.</th><th>Name of Industry</th><th>EC Imposed (in Rs.)</th><th>EC amount received</th><th>Remarks</th></tr>
<tr><td>1.</td><td>M/s NTPC Ltd. Shakti-nagar, Son-bhadra</td><td>Rs 27,00,000</td><td>Not received</td><td>The Industry has filed a civil appeal vide diary no. 1197/2020 seeking</td></tr>
</table></td></tr>
</table>

							stay order against imposing EC, in Hon'ble Supreme Court on 09.01.2020. **Order is awaited.** Rs. 10.8 lac Bank Guarantee (BG) submitted to UPPCB.
			2.	**M/s NTPC Ltd. Rihand nagar (Stage-I, II, III), Sonbhadra**	**Rs. 45,90,000**	Not received	The Industry has filed a **civil appeal vide diary no. 1197/2020** to grant stay against EC in Hon Supreme Court **on 09.01.2020. Order is awaited.**

			3.	**M/s UPRVUNL Anpara-A, B, D, Anpara, Sonbhadra**	**Rs. 6,11,40,000**	Not received	--
			4.	**M/s Lanco Anpara Power limited, Anpara, Sonbhadra**	**Rs. 23,70,000**	UPPCB share of EC for Rs. 9,48,000/- is deposited on dated 30.12.2019.	--
			5.	**M/s UPRVUNL Obra Unit-B, Sonbhadra**	**Rs. 6,11,40,000**	Not received	In this regard it is submitted that Obra TPS filed a **Civil Appeal** before Hon'ble Supreme Court against imposed EC and Hon'ble Supreme Court has granted stay on

							the same.
			6.	**M/s NCL Khadia Project, khadia, Sonbhadra**	**Rs. 1,24,80,000**	Not received	Hon'ble Supreme Court has passed follow-ing order in **civil appeal no. 9035/2019 on 06.12.2019** "..... There shall be stay of recove-ry in the mean time... ....."
			7.	**M/s NCL, Bina Project, Bina, Sonbhadra**	**Rs. 64,50,000**	Not received	Hon'ble Supreme Court has passed the follow-ing order in **civil appeal no. 9035/2019 on 06.12.2019** "..... There shall be

							stay of recove-ry in the mean time..... ...."
			8.	**M/s NCL Duddhi chua Project, Duddhi chua, Sonbha dra**	**Rs. 1,30,20,000**	Not receiv ed	Hon Supreme Court has passed the follow -ing order in **civil appeal no. 9035/ 2019 on 06.12. 2019** "..... There shall be stay of recove -ry in the mean time... ....."
			9.	**M/s NCL Kakari Project, Kakari, Sonbha dra**	**Rs. 64,50,000**	Not receiv ed	Hon Supreme Court has passed the followi ng order in **civil appeal**

							no. 9035/ 2019 on 06.12. 2019 "..... There shall be stay of recove ry in the mean time... ....."
			10.	**M/s NCL Krishns hila Project, Krishns hila, Sonbha dra**	Rs. 6,11,40,000	Not receiv ed	Hon Supreme Court has passed the follow -ing order in **civil appeal no. 9035/ 2019 on 06.12. 2019** "..... There shall be stay of recove -ry in the mean time... ....."

			Total	**23,14,80,000**			
			Refer Appendix- XIII & XIV.				
• CPCB vide letter dated 09.09.2020 requested UPPCB & MPPCB to ensure timely submission of quarterly reports by reconstituted OCs to Hon'ble NGT, with first such report giving status as on 31.10.2020 by 15.11.2020.							

VII. RECOMMENDATIONS

1. There is an urgent need to augment the utilization and disposal of flyash in the State of Uttar Pradesh. The State Government must fix responsibility and also explain as to how they would address this issue. Moreover, the Committee recommended that the Government take steps for incentivizing use of flyash in Cement and Brick making industrial units.
2. It is suggested by the Committee that UPPCB should take appropriate action for ensuring compliance of the directions given by Hon'ble NGT regarding the concerned power plants and make a plan for continuous monitoring. A monthly report regarding the TPPs in this case is submitted to the Committee.
3. To promote offtake of dry fly ash, the concerned NTPCs should address the problem of transportation of fly ash in bulk quantity to potential users in economical and environment friendly manner.
4. It is also recommended by the Committee that supply of pond ash for road construction projects and brick making should be promoted. NTPCs should

take necessary action for supply of fly ash to brick manufacturers located within 300 kms radius from NTPCs in the State of Uttar Pradesh. Furthermore, in order to establish a new avenue of ash utilization, there is need for transportation of wet fly ash in railway wagons.

5. As per the Provisions of Notification of MOEF & CC regarding fly ash, NTPCs should take action for filling of low-lying areas on NTPCs land as well as private land using pond ash. Therefore, in order to enhance fly ash utilization levels, General Manager, NTPCs; Director, UPRVUNL and District Administration be directed to provide the list of wasteland available within 100 kms of NTPCs in the State.
6. The Committee recommends NTPC Shaktinagar to repair the AWRS dislodged pipeline and to stop discharge of decant water of the dykes.
7. Thermal Power Plants should collect back the spread over ash with minimal fugitive emission and dispose it in operating dyke. The Committee also suggested that TPPs should submit a time bound action plan in this regard within one month.
8. Task Force of Ministry of Power and Ministry of Coal should prepare list of abandoned mines/quarries for mine back filling purpose and CPCB notifies the same for use by the TPPs as per applicable guidelines and permission from UPPCB.
9. The Committee recommends that all Power Plants should develop RCC wall around the power plants.

10. The Committee recommends that the entire cost of transportation for the construction of road and assets creation programs of the Government not to be borne only by thermal power plants but also by the users i.e. NHAI, PWD, CPWD etc.

11. Filling of abandoned coal mines is a major avenue of ash utilization however due to mandatory conditions of multiple inspections, studies there is significant delay in the work. It is also suggested that a simple and well defined procedure be followed to facilitate, allot and start work within shortest possible time.

12. There is need to develop infrastructure and establishment of cement factories in Sonbhadra region. Initiation of road infrastructure projects such as ring road/ by-pass road shall facilitate both connectivity of the region as well as it will create avenues for utilization of fly ash/ fly ash based products.

13. The Committee observed that EC had been imposed on 10 industrial units but UPPCB's share has been recovered only from one unit. Rest all the industries have filed an appeal in Hon'ble Supreme Court and are pending and stay has been granted in all such cases. It is necessary that UPPCB and CPCB should follow up the matter.

14. The Committee also noted that 04 mines in Dalla-Bari area had been identified as undisputed and District Administration has allotted these mines to UPRVUNL in which Obra TPS of UPRVUNL will start filling ash after

obtaining NOC from UPPCB. Dispute of ownership between Revenue department and Forest department for other mines is still to be resolved. It is recommended that UPPCB issues NOC to UPRVUNL within 15 days so that work may start. Furthermore, regarding other mines a meeting to be conducted in chairmanship of concerned District Magistrates and officials from Forest and Revenue Department in this month.

15. The DPR for project of de-silting the Rihand Reservoir and bearing of expenditure by TPPs of the area on Polluter Pay Principle still has not been prepared. The Committee also directed the concerned authorities to prepare and submit the same within a month.

16. Third party assessment of ash dyke is necessary in case of all Thermal Power Plants of the State of Uttar Pradesh. As per the reports received by the Committee from the TPPs in the State of U.P., only NTPC Rihand had submitted a detailed and compliant report while from others it is awaited. The Committee directed that all the TPPs to submit third party assessment report within a month.

17. CPCB vide letter dated 09.09.2020 requested the Irrigation and Water Resources Department, Uttar Pradesh to take appropriate action for ensuring compliance of the direction of Hon'ble NGT regarding liability for Environmental Compensation in respect of UPRVUNL Anpara. No information has been received till date. The Committee recommends that the concerned department submit an action taken report within 15 days.

18. Hon'ble NGT had directed the Health Department, U. P. to assess the status of health of citizens of affected areas and the trend of diseases related to pollution arises from the TPPs. In view of this direction, no compliance report has been submitted by the Department till date. It is recommended that a health survey is conducted in the affected areas within next three months and a detailed report is submitted to the Committee.

19. It was noticed that a natural drain (Morcha Nala) is discharging huge quantity of water in ash pond at Anpara TPP which is to be diverted by Irrigation Department, U.P. According to the information received by the Committee, the study of changing the direction of natural drain has been done from IIT-BHU, Varanasi. The institute presented a detailed design and drawing to change the direction of the drain, according to which the total cost of the work has been estimated as Rs.32.18 crore. Assessment report received from IIT- BHU has been sent to Corporation HQ. Corporate HQ is waiting for action on the said proposal from the Irrigation Department. The Committee recommends that action be taken on the project on priority basis by the Irrigation Department.

20. The Committee has observed after the inspection report received from NTPC and UPRVUNL that there are similar kind of problems in the TPPs out the purview of this case. Therefore, it is necessary to expand the scope of direction in order to make all TPPs compliance with the said guidelines. In view of the committee by this exercise we shall be able to check the

shortcomings and problems and the initial stage so that the same can be cured easily.

The Member Secretary, UPPCB is directed to send this report to the Registrar General, National Green Tribunal, Principal Bench, New Delhi for placing the same before the Hon'ble Tribunal with a copy to the Chief Secretary, Government of UP for necessary action. The report be uploaded on the website of the committee.

23-11-2020

X Anup Chandra Pandey

Dr Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

23-11-2020

X SVS Rathore

Justice SVS Rathore
Signed by: SURENDRA VIKRAM SINGH RATHORE

November 23, 2020

Annexures: As above

Please visit our website: ***oscngt.upsdc.gov.in*** for more information.

Appendix- I

The minutes of meeting of Oversight Committee under Chairmanship of Hon'ble Justice (Retd.) Shri Rajes Kumar, Allahabad High Court held on dated 31.01.2019 at Circuit House, Allahabad in compliance of Hon'ble NGT order dated 28/8/2018 in O.A. No. 164/2018, Ashwani Kumar Dubey vs. Union of India and others.

The attendance sheet of Committee Members and stake holders is enclosed.

NTPC, MEJA

The members of the Committee headed by the Chairman visited the site of NTPC Meja on 30.01.2019. It has been informed by the officers of the plant that due to the lack of coal their commercial production has not yet started. They have also shown their arrangement for the storage of fly ash and bottom ash. Primafacie their arrangement appears to be satisfactory. However the issue of the storage and the disposal of fly ash shall be examined later on the start of the commercial production. Their officer have also informed that they are taking serious steps for plantation and creation of green belts.

JP power plant, BARA

The committee also visited the site of JP power plant on 30.01.2019. The committee found that out of 3 units only two units were in operation. There officers have also shown the provision of storage of fly ash and bottom ash. Mr. A.K Jain Vice President informed that virtually the disposal of the fly ash and bottom ash is almost 100 %. They have also shown the storage mechanism of the fly ash. He informed that the disposal of fly ash is mainly to the cement manufacturer and also shown the fleet of vehicles carrying on the fly ash. We found that the statement of Shri A.K Jain is correct. There is not much stock of fly ash as on date. We have also seen surroundings of the plant. We find that there is no appropriate greenery and plantation. We direct the company to take serious step for suitable plantation to create a green atmosphere surrounding the plant. They are directed to inform their future programme about the plantation within period of one month. Plant is also directed to give details of utilization of CSR Fund.

STONE CRUSHERS

In Allahabad District there are 65 Stone Crushers as per list provided by the Regional Officer. It is informed that the Stone Crushers are mainly in Bhataudi Meja Area. Shri Deepak Chaurasia the representative of the Stone Crushers is present. He informs that there is no much generation of dust in the process of crushing of stone and in as much since the dust is useful the owner intent to retain the dust. He however submitted that the problem of dust is due to poor road, according to him there is virtually no road and it is only kachi road. He request that in case if the RCC road is constructed in area of about 10 Kms, the dust problem will be completely addressed. Shri D.P Yadav Senior Mine Officer informs that till date they are able to recover Rs. 8, 13, 10,425/- till December 2018 from the crusher owner being 10% of the royalty which is available for the use in the construction of road and other mining relating projects. It is brought to notice of DM about the government notification which related to Pradhan Mantri Khanij Yojana Scheme. Under this Scheme the central government give fund for the development of the Khanij area including the construction of the road etc. On enquiry being made that how much amount has been received under Pradhan Mantri Khanij Yojana for District Allahabad. He submitted that he will look into the matter and shall provide the details within 15 days. The committee is of the view that the construction of road where in the crushers are situated construction of RCC road are necessary to prevent the Air Pollution. The committee is also of the view that the construction should be made from the government agency namely PWD. Let the DM may take the estimate about the construction of 10 Kms. RCC road from PWD and the PWD Officers may be asked to participate in the next meeting. D.M. is directed to take all possible steps for the construction of road. It is made clear that the fund of District Mineral fund as stated above and fund of Pradhan Mantri Khanij Yojana may not be used without the permission of the Committee. The District Magistrate has assured to look into the matter of construction of road seriously. He assured that he will talk to PWD to construct the road on the realization of toll.

AIR POLLUTION / ENVIRONMENT

In order to make the Air Pollution free and create a good environment it is necessary that there should be greenery/ plantation surrounding the city. Shri Vijay Kumar Gupta Inspector Horticulture presented in the meeting informs that for the

to visit the site of NTPC within a period one week and may also discuss the technical issues with the officers of the NTPC and their contractors. According to the Committee if this pond is also made in a same manner the problem of litching may be addressed. The committee is of the view that this pond may be made technically sound, usable and workable. It is told that initially 3 floating fountains were also in operation over the water but they are not working due to lack of water. The executive engineer assured that he may look into the matter and come back with the entire details within 15 days. The committee is of the view that by all means this pond may be made Technically sound, workable and operational.

We have also visited one small pond inside the garden which is called as lotus pond. It is told that earlier there were number of lotus plant but now there are only few plant. The water of the pond is also found dirty. We have been told that earlier there were abundant fishes but now the fishes are not seen. The Superintendent of the garden informs that the fishes washed away during the change of the water. Primafacie the statement is incorrect. It is matter of common knowledge that there are number of ponds which are made for fisheries and normally water is not being rotated or changed and are only cleaned to make it suitable so that fishes survive. The superintendent of the garden is directed to look into matter seriously, clean the water and make it in a form so that the fishes may survive. It is informed that there were 5 turtle in the pond, now-a-days no turtle is seen, the superintendent may explain that where those 5 turtles have gone. She may also take advise of Fishery Department in this regard.

The Superintendent informs that this garden is being looked after by the Horticulture Department. Apart from this garden the Horticulture Department also looks after the front portion of garden of Hon'ble High Court, front lawn of Circuit

House, Tej Bahadur Sapru Hospital, Board of Revenue. She is directed to inform that how many employees are employed at various places. With complete list of name of employees (Permanent and daily wagers).

PLANTATION

It is informed that there were number of neem and peeple trees in the park but it is seen that there are only few neem and peeple tree. The Committee is of the view that the proper plantation has not been done or is not being carried on. The Superintendent is directed to give the inventory of the plants in the park and what steps are being taken for the plantation of the new plant.

On a visit to the surrounding of the park we have seen that there are 3 functional public toilets and three toilets are still under construction. It has been told that the 3 toilets which are under construction or in the process of construction are since last 4 months. They are appears to be no valid reasons these 3 toilets have not been finally constructed and made usable. The Committee may also he informed that whether why these toilets have been constructed on the instruction of the Hon'ble High Court or not because in the earlier writ petition the Hon'ble court has completely banned the construction in the Chandra Shekhar Azad Park. This information may be provided. The committee directs that no further construction may take place in the garden except to complete those projects which are in process, subject to any direction of the court. The committee further observes that all the pending projects which are going on in the vicinity of the company garden may be completed within in a period of one month. The

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Superintendent may also inform about the further programme of plantation in the garden. She may also inform how much employees are working in the garden both permanent and daily wagers. The superintendent is directed to give to the name of the Malees (both permanent and daily wagers) employed at various places. On querry being made that in a circle of garden why this round marble track is being constructed, the executive engineer of ADA informs that it is a Acupressure Track which will be good for health. It is asked that whether any advice has been taken from the expert of the Acupressure, he stated that the advice has been from one Shri Ashish consultant of Lucknow. It is informed that there are two renounced expert of Acupressure in India available at Allahabad namely Shri M.P. Khemka and Shri J.P Agrawal but no advice has been taken. To the knowledge of the committee Shri Ashish of Lucknow is not a expert of Acupressure. The committee is of a tentative view that this track will not be helpful for Acupressure treatment. Let the executive engineer may submit the advice and the details of project including its budget.

They are directed to submits the details by 18th of February. After the receipt of the report the matter may be reviewed. The date of the meeting shall be informed subsequently.

Rajes Kumar

(Justice Rajes Kumar)
Chairman
Oversight Committee (NGT)

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Appendix- II

The Minutes of Meeting of Oversight Committee under Chairmanship of Hon'ble Justice (Retd.) Shri Rajesh Kumar, Allahabad High Court held on dated 15.03.2019 at Circuit House, Prayagraj in compliance of Hon'ble NGT order dated 12.02.2019 in O.A. No. 670/2018 Atul Singh Chauhan Vs. Ministry of Environment, Forest and Climate change & others, and in compliance of NGT order dated 28.08.2018 in O.A. No. 164/2018, Ashwani Kumar Dubey Vs. Union of India and others.

The attendance sheet of Committee Members and stake holders is enclosed.

The members of Committee headed by the Chairman along with District Administration and Senior Mining Officer of Prayagraj visited the site of the sand mining being done illegally along the bank of river Yamuna at Sonti, Kaushambi Road, Tehsil Bara in District Prayagraj on 14.3.2019; subsequently, the meeting held on 15.03.2019 regarding sand mining.

A. Senior Mining Officer states in respect of illegal sand mining that as Per provisions of Mining Act there is a provision for the compounding wherein maximum amount is provided Rs. 25000.00, however, the Hon'ble NGT directed in its order to release the vehicle on taking 50% ex showroom value of the truck/vehicle, which according to Mr. Yadav is contrary to the provisions of the Mining Act. So far, they have released the vehicle after compounding minimum Rs. 25000.00 having regard the cost of mineral and its royalty. However, the order of Hon'ble NGT is being challenged before the Hon'ble Supreme Court. The matter is pending. So long the order of NGT exists, it is binding and has to be complied with unless set aside by the Hon'ble Supreme Court. The Committee directs the authority to follow the order of Hon'ble NGT. It appears that such stringent view has been taken to check the illegal mining.

Sri Yadav stated that there is no restriction in carrying the sand from one side of the river to another side by boat.

Yesterday we have been taken by Mr. Yadav to Khand No. 4 at Village Sonti allotted to C.L. Gupta and also on the side of river Yamuna par (Another side of river). We have seen that no mining activity is going on in this side of the river Yamuna. However, on the other side of river which falls in Kaushambi as well as in Prayagraj. We found that mining was going on and permit holder was using JCB, on a query being made that whether this JCB is being used for

the extraction of sand or for any other purpose. Lease holder states that JCB is used for labelling purpose of the sand. This requires verification. We direct Regional officer UPPCB Prayagraj (with the help of District Administration) to verify the usage of JCB for the sand mining or for any other purpose within 15 days.

Prima Facie the Committee is of the view that JCB is being used for excavation of sand bolls from the river Stream and outside the river Stream. We have also seen more than 100 of boats loaded with the sand and from some of the boat excavation from river Stream was being carrying on. Some of the photographs are enclosed. The local persons standing there states that these boats are being used for extracting the sand from river Stream by the permit holders. It is informed that sand of river Stream is of the better quality than the sand lying outside Stream.

It is noticeable to state that when no mining was going on at the side of river Yamuna at Semri why the Mining Officer Mr. Yadav has brought us to that place. The Committee is of the view that he has deliberately brought us to this place to keep away from actual fact.

Thereafter, one of the person claimed himself to be one of the permit holder stated that real place where the illegal mining is going on is Khand 10 Village Kaanwa and Birwal. He escorted us to that place. Committee visited Khand No. 10 Village Kaanwa and Birwal alongwith 4 Scientist i.e. Mr Merajuddin, Member SEIAA UP, Dr. Arvind Mathur, Member SEIAA, Dr. Venkatesh Dutta, Associate Professor, Babu Saheb Bhimrao Ambedkar University Lucknow & Mr. Sarvesh Rai, CPCB, Lucknow. Committee shocked to see the prevailing situation of illegal sand mining, as more than 1000 boats being plied by local persons involved in extracting the sand from river stream which is totally illegal. On query being made from Senior Mining Officer, Superintendent of Police (Yamuna Par) that whey the action is not being taken to stop such illegal mining. Sri Yadav and S.P. Yamuna Par states that various steps have been taken in the form of filing FIR and also invoking gangster Act, on such persons involved in illegal mining, a report is also being provided during meeting by S.P. Yamuna Par. Perusal of report shows that in some cases charge sheets have been filed, but in some matter still the issue is under inquiry. However, S.P. Yamuna Par admitted that none of the person has been arrested in Gangster Act till today or against the FIR. Committee is of the view that action taken by senior mining officer and Police officials are only eye wash. No

serious attempts have been made against the defaulter to stop the continues illegal mining. However he assures that a stringent action will be taken on his part to stop the illegal mining and the monitoring in this regard, will be done on day-to-day basis. Let S.P. Yamuna Par, may give report in this regard within a month. Due to shortage of time, we could not visit other places, however, we have been informed that illegal mining activities is going on, in other places also.

Committee is of the view, sand is important for ground water recharge, on a riverbed it acts as a link between the following river and the water table and is part of the aquifer. Sand, pebbles and boulders prevent the river from changing the course and act as a buffer for the riverbed. Unplanned and extensive removal of sand from riverbeds beyond what is sustainable also amounts to destroying the nature habitat of biodiversity including fishes. The large-scale extraction of streambed materials, mining below the existing stream bed and the alteration of channel-bed form and shape lead to several impacts such as erosion of channel bed and banks, increase in channel slope, and change in channel morphology. These impacts may cause: (1) the undercutting and collapse of river banks, (2) the loss of adjacent land and / or structures, (3) upstream erosion as a result of an increase in channel slope and changes in flow velocity, and (4) downstream erosion due to increase carrying capacity of the stream, upstream, downstream changes in patterns of deposition, and changes in bed and habitat type.

In-Stream mining is ecologically unscientific and any River Bed Mining (RBM) can only be done in unsaturated zone in the floodplain. Excessive in-stream sand mining causes degradation of rivers. Therefore, there has to be periodic assessment of how much sand can be sustainably mined, as the quantity can vary from a river to river and within a river from stretch.

On the aforesaid facts, Committee is of the following opinion and proposes to issue following direction which is to be followed in future:

(a) Committee is of the opinion that regular illegal mining of sand from river stream is going on causing loss of revenue of several crores and also creating environmental damage.

(b) Illegal mining is going with the support and collusion of Mining Officers and Police Authorities.

Directions:-

1. CCTV of larger range be installed at the specific places, where the illegal mining is going on to monitor the illegal mining. Satellite pictures can also be taken to identify the places where illegal mining is going on.
2. Regular patrolling of police squad be made on daily basis. Police party not only visit but also take photographs of each day particularly for the period between 8.00 A.M. to 6.00 P.M.
3. S.H.O. of concerned Thana and concerned mine officer may give daily report and send photograph to R.O. U.P. Pollution Control Board Prayagraj and to D.M. Prayagraj.
4. CCTV be also installed at all the exit points. From where loaded Trucks with sand, moves, to check the actual number of trucks departed and over loading.
5. In case of illegal mining and illegal movement of the truck and over loading, the trucks be immediately be seized and FIR be lodged and be released only in accordance to the order of the Hon'ble NGT.
6. D.M. and S.S.P. Prayagraj may make a surprise check periodically to watch the action of Police Officer and Mine Officers and send the report to the Chairman of the Committee.

8. Construction of road around Bhatauli Stone Crusher area, Mafa. Prayagraj.

Mr. Ram Adhar, Assistant Engineer, Provincial Division, PWD Prayagraj submitted the estimate of 7.5 KM road which is to be constructed of Rs. 1455.47 Lack. He submitted that estimates have been prepared excluding the GSB, sand and dust cost. Sri Deepak Chaurasia, representative of Bhatauli Stone Crushers, states that the estimate is highly excessive and a copy of the estimate to be provided for study. Let a copy may be provided by A.E., P.W.D. to the representative of stone crushers. In case if there is any objection in prepared estimate, he should submit his objection to the Chief Engineer PWD. The objection will be submitted to the Chief Engineer UPPWD Prayagraj. On the receipt of the objection, the Chief Engineer UPPWD Prayagraj is directed to look into the matter and after considering the objection filed by stone crusher representative, take the decision in this matter. Sri Chaurasia states that the objection will be filed within a week and the Chief Engineer is directed to decide the objection

giving opportunity to the concerned parties. After the decision of CB the Committee may look into this matter.

C. Chandrasekhar Park (Companion Garden), Prayagraj

The matter has been discussed in detail with regard to pond, which is, at present, lying in abundant condition. VC, PDA stated that the matter has already been taken up as per direction given by the Committee. Estimate has also been prepared. He submitted that he will take all possible steps to expedite the restoration of pond. The Committee advises that at the time of construction of pond, they may take consultation from NTPC Meja where there is a big water storage pond has been constructed/under construction for the usage in industrial activities, which is a technically sound. They may also take advice from contractor. With regard to on-going construction including 3 toilets in the premises of the garden, it is stated that due to lack of fund it could not be completed. VC PDA assures that he will take necessary steps to complete the construction within one month. The Committee directs the Superintendent of Garden for restoration of bending of boundary walls, which at present is not intact. MD/VC states that there is always shortage of fund, which is required for development and maintenance of the park. The sources of fund for garden is from ticket collection and annual budget allocated for maintenance. For any construction/alteration, funds is received from the government related to specified project. The account of fund which includes receipt is maintained by the Superintendent of the garden. Let the Superintendent give the detail of the fund of 2018-19 along with receipt and expenditure. The Committee is of the view that public limited company may be approached for contribution for various projects being under taken for the management of the park and its maintenance. Committee may also consider pus/publish their name for the purpose of advertisement in respect of their annual contribution for the development and maintenance of the park.

The Committee is of the view that for beautification of the park, some rockery fountains may be installed at some places. VC/DM states that he may look into the matter and take necessary steps in this regard.

The Committee is of the view that security arrangement inside the park and outside the park is not satisfactory. The Police depute there are not discharging their duties. They are not taking regular rounding across the park. S.P. (City) Prayagraj present in the meeting states that he will look into the

matter and will personally monitor the security. He suggested to place constable at various corners of the park and make them responsible for the assigned area. Let the meeting be fixed of the 15 days for review.

(Justice Rajes Kumar)
Chairman
Oversight Committee (NGT)

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Appendix- III

The Minutes of meeting of Oversight Committee under Chairmanship of Hon'ble Justice (Retd.) Shri Rajesh Kumar, Allahabad High Court held on dated 29-03-19 with officials of Alfread park Company Garden & Deputy Director Horticulture, Prayagraj in compliance of NGT order dated 28.08.18 in O.A. No. 164/2018, Ashwani Kumar Dubey vs. Union of India and others.

Matter relating with Alfread park Company Garden, Prayagraj discussed in detail.

1. Superintendent Garden states that it is true that earlier printed tickets have been purchased without E-Tendering on higher rate but now tickets are being purchased after E-tendering at a very lower rate.
2. Soak pit of toilet no. 1 in the garden was filled with sewage. It was also got cleaned two times but it was not successful. Thereafter a decision was taken to construct a fresh soakpit which has been constructed through Puskar Jaiswal, General order suppliar Prayagraj is in operation. The Photographs of the design has been shown. Committee is of the view that design is not proper, admittedly it has not been designed by any architect/civil engineer. The supplier who has constructed the soak pit is also not a registered contractor for civil works. The construction appears to be defective. It is made clear that in future no construction will be made without obtaining design from architect/civil engineer and it should be constructed by the registered qualified contractor.
3. The superintendent stated that she is facing lot of problem in the toilet, particularly latrine part of the toilet. Usually these latrine accessories are found broken by the user or unauthorized person. Therefore it requires frequent repairing and maintenance. It is suggested that such latrine be kept in lock, the key may be kept with sweeper and a sticker may be pasted that whomsoever requires it's use, may obtain it's key from sweeper. Name and mobile no. of such sweeper may be mentioned in toilet at appropriate place easily visible to public.

   Superintendent garden informs that sweeper is provided by contractor. In each toilet two sweepers are engaged, one form 5 o'clock morning to 1 o'clock noon and other from 1 o'clock noon to 9 o'clock night. Committee is of the view that name and the mobile no. of sweeper may be reflected on the toilet so that they may be easily accessible and garden should be cleaned every day in the night after closure i.e. after 9 O' clock in the night.
4. Although the E-tendering is not mandatory up to the amount of Rs.10 lack but the committee is of the view that it is advisable to award contract/order above Rs. 1.00 lack by E-tendering.
5. Committee is of the view that area of Chandrashaker Park must be made more beautiful to attract tourist/visiters. Committee is of the view that at least 06 rockery fountain/fountain should be installed at the appropriate places. Committee is further of the view to make the entire park environmentally friendly for which rockery

fountain/fountain should be installed at the outer walking plaza. It is informed by the Garden superintendent that gate no. 6 has been provided for the entry and the exit to the sportsmen and employee of the stadium. They are not allowed to move elsewhere. In order to restrict their movement and with the view to make the park more beautiful & environment friendly, over bridge may be constructed between stadium and gate no. 6 of the garden.

6. Superintendent Garden is directed to make fountain installed near Chandrashaker Azad Statue within 10 days.

Rajes Kumar

(Justice Rajes Kumar)
Chairman
Oversight Committee (NCT)

Appendix- IV

The minutes of meeting of Oversight Committee under Chairmanship of Hon'ble Justice (Retd.) Shri Rajes Kumar, Allahabad High Court held on dated 12.09.2019 at Circuit House, Prayagraj in compliance of Hon'ble NGT order dated 12.02.2019 in O.A. No. 670/2018, Atul Singh Chauhan vs. Ministry of Environment & Forests, Govt. of India and others and in compliance of Hon'ble NGT order dated 28.8.2018 in O.A. No. 164/2018, Ashwani Kumar Dubey vs. Union of India and others.

The attendance sheet of committee Members and stakeholders is enclosed.

Mining of sand and its transportation in Prayagraj District:

Shri A.K. Singh, Senior Mine Officer, District Prayagraj has submitted a Chart giving details of name of 21 bidders, to whom the land has been allotted in e-auction being the highest bidder; details of cases where lease deeds have been registered and cases where lease deeds have not been registered; details where the deeds have been registered but the instalment has not been paid, therefore allotments have been cancelled. In some of the cases, the writ petitions are pending and in 04 cases the matter has been sent back by the Hon'ble High Court for reconsideration. In those cases where the deed has not been registered, he submitted that they have not been allowed to carry on any mining operation; however, their contract has not yet been cancelled and the orders for forfeiture of the earnest money and subsequent deposits made by them have not been passed.

The Committee is of the view that in cases where the deed has not been registered/executed the notices should be issued to the highest bidder for (1) cancellation of the contract, (2) forfeiture of the amount deposited and (3) prohibiting them not to carry on any mining operation on the land allotted and

in case if they are found carrying on the mining operation, the necessary civil and criminal action shall be taken.

Shri A.K. Singh stated that since in some cases the matter is pending in the Hon'ble High Court and interim order has been passed prohibiting not to take any coercive action, no further action is being taken. He submitted that for the future period on the settlement of the policy by the State Government the Mining Department will take the necessary steps. He also submitted that the stocks of the sand, which were seized on the ground of illegal mining or illegal transportation, have been sold by e-tendering and only such stocks are being allowed for sale and transportation. Shri A.K. Singh is directed to file the necessary papers relating to e-tendering.

Shri Atul Singh Chauhan states that it is necessary to ensure that the stocked, auctioned sand would actually be removed from the place and it may not be substituted by stacking the illegally mined sand. He raised his apprehension that the stock may be substituted by illegally mined sand.

Shri A.K. Singh, Senior Mine Officer and S.P. Jamunapar stated that they are carrying on regular monitoring. Shri Singh has also shown the video with CCTV cameras to monitor the stock. Shri A.K. Singh stated that at present sand mining is stopped due to flood and will restart from 1st October 2019. He submitted that mining shall be permitted in accordance to the Government policy.

STONE Mining:

Shri Atul Singh Chauhan states that the notification has been issued for e-tendering on 12.04.2018 by the District Magistrate for the allotment of the lease of the various places for carrying on the mining of stone. He states that in respect of the area mentioned in the notification 'No Objection Certificate' has not yet been taken from the Forest Department which is mandatory. Shri A.K.

Singh, Senior Mine Officer states that the e-auction has been held but the same has not been finalised due to non-issuance of 'No Objection Certificate' by the Forest Department. He submitted that the department will not finalise the e-auction held unless the NOC in respect the prescribed area is issued by the Forest department.

Mining of sand in Kaushambi District:

Shri R.P. Singh, Mine Officer, District Kaushambi is present. He submitted a Chart of 18 persons to whom the Patta has been allotted during the year 2018-19. The total allotment was to 18 persons. He has given the details that out 18 allotments, 08 allotments have been cancelled due to the non-deposit of the instalment. In the case of the remaining 10 cases, he is going to issue the notices for cancellation of the lease to the defaulters who have not deposited the instalment. The Committee directs him to furnish the details on the next date.

Shaheed Chandra Shekhar Azad Park:

The Superintendent, Garden states that it is not clear that whether the Garden Authority has to maintain the lawn inside the Circle or the contractor/PDA. Shri Gudakesh Sharma, Additional Secretary, PDA states that this is a very small issue which can be mutually settled. In case if she has any doubt, she can contact with the authorities of the PDA and the same shall be cleared. He assured that he will settle down the issue within one week.

The Superintendent, Garden also raised concern for the beautification of the park, particularly the area surrounding the statue of Shaheed Chandra Shekhar. She has brought to the notice of Committee three proposals of a Company ***INDOX FOUNTAIN AND POOL*** with the photographs and DPR. The Committee has perused the photographs and the DPR. The Committee is of the view that the three projects relating to the installation of the fountains and

will enhance the beautification of the park and the same should be installed in the park. The Superintendent states that for the installation of these fountains and water falls, she has sufficient fund to invest out of the tickets sold by the garden. However, the approval is required from the Committee constituted by the Hon'ble High Court in PIL No.51055 of 2014 Madhu Singh Vs. State of U.P. Let the Superintendent, Garden place this project before the Committee at an earliest so that the work may start at an earliest.

So far as the restoration and beautification of water body near Gate No. 1, which is lying abandoned at present, Shri Gudakesh Sharma Additional Secretary of PDA states that he has gone through the report where this issue has been discussed, in detail. He submitted that new Vice Chairman Shri T.K. Sibu has joined the PDA. He may be allowed some time to discuss the matter with the new V.C. and come back to the Committee with some positive and substantive proposals within 15 days.

The Superintendent, Garden has pointed out that there is a big encroachment in front of gate of Hanumat Niketan temple at the crossing point of Goswami Tulsi Das Chauraha. This encroachment is restricting movement of the vehicles and also creating jam at the crossing. In this view of the matter, it is necessary to remove this encroachment immediately. Shri Gudakesh Sharma states that he will look into the matter and do the needful. It may be mentioned here that in the Writ Petition / PIL No.51055 of 2014, Madhu Singh Vs. State of U.P., the Hon'ble High Court has categorically directed the PDA, Nagar Nigam and the administrative authorities to remove the encroachments inside the park as well as outside the park.

The Committee is of the view that the alleged encroachment should immediately be removed in compliance of the Hon'ble High Court order. The District Magistrate, Nagar Ayukt, Nagar Nigam as well as the Vice Chairman, PDA are directed to look into the matter seriously and in compliance of the

High Court order, encroachment should be removed immediately. The necessary compliance report may be sent to the Committee within one month. 137

The Superintendent, Garden submitted that 03 (three) new toilets and Acupressure jogging track inside the Circle are under construction since several months and the aforesaid work has not yet been completed. The construction material is lying here and there which is causing difficulty in maintaining the lawn and cleanliness. She further submitted that at least 25 labours are residing inside the park. They are using the existing toilets in the early morning and evening in an undisciplined manner. In the result, the latrine parts of the toilets are either found to be dirty or sometimes they are broken also. Due to aforesaid reason, it has become difficult to keep the toilet clean and functional.

She submitted that these labours are directed to be removed from the premises. They are the labours of the contractor engaged by PDA. Shri Gudakesh Sharma, Additional Secretary, PDA states that due to the financial crisis the project could not be completed. However, he assured that the project shall be completed very soon within a period of one month. He also submitted that he may ask the contractor to settle the labours outside the premises of the park, except 02 (two) persons, if they are needed, who will be allowed to settle inside the premises meanwhile. He submitted that in case if these labours do not leave the premises themselves within a week, it will be open to the Garden Superintendent to remove them forcefully.

The Superintendent, Garden further states that the jogging track of red colour was the project of PDA. Its maintenance has also to be made by the PDA. The Committee has made a spot inspection of the jogging track. Prima facie, it appears that its construction is defective and not as per prescribed norms. The cushioning is negligible. At various places, its upper surface is peeled out. It is not at all serving the purpose of jogging track. The

Superintendent, Garden submitted that the maintenance of this track is upon PDA but the same is not being properly done.

The Committee directs the PDA to make an enquiry and if the construction of the jogging track is found to be defective, the necessary action may be taken against the contractor and the concerned engineer and the contractor may be asked to reconstruct or make it workable as a jogging track. We have been informed that huge amounts have been invested in the jogging track. The details of the same may be provided. We have been informed that some budget – about rupees two crores was also sanctioned light and sound music. The same has not yet been installed. Kindly inform where the budget has gone and what is the future programme in this regard.

Rajes Kumar

(Justice Rajes Kumar)
Chairman
Oversight Committee, NGT New Delhi

Appendix- V

The minutes of meeting of Oversight Committee under Chairmanship of Hon'ble Justice (Retd.) Shri Rajes Kumar, Allahabad High Court held on dated 08.01.2020 at Circuit House, Prayagraj in compliance of Hon'ble NGT order dated 28.8.2018 in O.A. No. 164/2018, Ashwani Kumar Dubey vs. Union of India and others and order dated 12.02.2019 in O.A. No. 670/2018, Atul Singh Chauhan vs. Ministry of Environment & Forests, Govt. of India and others.

The attendance sheet of committee Members and stakeholders is enclosed.

Mining of sand in District Prayagraj: In respect of Patta Nos. 1, 2 and 6, it is informed that the Patta has been cancelled on account of non-payment of dues by the lease-holders. Against the order of the cancellation, the parties have gone to Hon'ble High Court in a writ petition wherein the order of the District Magistrate has been quashed on the ground that the notice has not been issued by the competent authority, in pursuance of which the impugned cancellation order was passed by the D.M. The Hon'ble High Court has further directed the District Magistrate to re-hear the matter. In pursuance thereof, the matter has been re-heard and vide order dated 30.12.2019 all the three Pattas have been cancelled. However, Shri Anjani Kumar, Senior Mines Officer states that till date, the recovery notice has not been issued to them. On a query being made that both the recovery proceeding and the proceeding for cancellation are two separate proceedings and when the amount was due why RC has not been issued in respect of the amounts due and why they have waited for the cancellation of the order, he submitted that under the Rules the recovery could only be issued on the cancellation of the lease, without cancellation of the lease the RC could not be issued. Since they are not having the Rules at present so the Rules could not be produced before the Committee. Therefore, this issue cannot be looked into and may be examined on the next date. However, the Committee directs the authority concerned to issue the recovery notice/RC within a period of one week. Shri Anjani Kumar submitted that in case of the non-deposit and depositing it beyond time, there is a provision for the imposition of interest @

18%, per annum, and this way the lease holder is liable to pay the amount due along with the interest @ 18%.

In respect of Patta No. 3 in favour of C.L. Gupta & Sons, he stated that although the bidder has deposited the earnest money but has not come forward to execute the lease deed and, therefore, the lease has not been finalised. The party has deposited 50% of the earnest money i.e. a sum Rs.4,18,40,000/-. He stated that C.L. Gupta & Sons has taken a lease at Semri, Bara for the period 27.02.2018 to 26.02.2023 and the present lease is for Bilore, Bara. He stated that C.L. Gupta & Sons is not interested in the execution of this lease deed and requested that his deposited money may be adjusted with the dues of another Patta at Semri, Bara. It is informed that the request of the party has been rejected. On a query being made whether the bid in favour of M/s. C.L. Gupta & Sons has been cancelled finally on account of non-execution of the lease deed, he submitted that no specific order has been passed in this regard and the matter is under consideration. The Committee is of the view that the Patta has been granted for the period 27.02.2018 to 26.02.2023. The Patta has not yet been settled. On account of non-settlement of Patta, the exchequer is suffering a substantial loss. In case if the final decision would have been taken much earlier and the proceeding for the re-settlement of the Patta could have been started, the revenue loss could be avoided. However, it is expected from the concerned authority to do the needful expeditiously, as early as possible, so that the Patta may be settled and the exchequer may start getting the revenue.

In respect of Patta No. 4, it is stated that this Patta at Semri, Bara has been allotted to M/s. C.L. Gupta & Sons for the period 27.02.2018 to 26.02.2023. It appears that the lease holder has not deposited the requisite amount and requested that the amount of Rs.4,18,40,000/- deposited against Patta No. 3 may be adjusted with the amount due. Shri Anjani Kumar, Senior Mines Officer stated that the District Magistrate has rejected such request. He further submitted that against the recovery and for the request of re-survey of the plot, the party has gone to the Hon'ble High Court in a Writ Petition No.22533 of 2019, which has been disposed of vide order dated 01.08.2019 with direction to the District Magistrate to decide the representation of the party. In view of the letter of the Director, Lucknow, the process of the survey is going on and on the receipt of the report the final order shall be passed. It is expected that the steps may be taken expeditiously. In the present case also, the Patta is for the period 27.02.2018 to 26.02.2023 and the money is outstanding against the party and no further amount has been deposited by the party, causing

revenue loss. Therefore, it is requested that the necessary final order may be passed expeditiously.

In respect of Patta No. 5 in favour of M/s. Friends Group of Builders & Developers, it is stated that the matter is pending before the Hon'ble High Court in the Writ Petition No.21372 of 2019, wherein an interim order has been passed for not taking any coercive measures. In this case, he stated that the counter affidavit has been filed.

In respect of Patta No. 7 in favour of M/s Smita Enterprises, it is stated that on account of non deposit of the money, the bid has been cancelled and the earnest money has been forfeited. Let the concerned department may re-auction the Khand and get it settled as early as possible.

In respect of Patta No. 8 in favour of M/s S.S. Brothers & Co., it is stated that the matter is pending before the Hon'ble High Court in the Writ Petition No.23928 of 2019, wherein an interim order has been passed for not taking any coercive measures. In this case also, he stated that the counter affidavit has been filed.

In respect of Patta No. 9 in favour of M/s. Sakshi Construction Company at Jagdishpur, Bara, he stated that the lease deed could not be executed for want of clearance from the environment. Clearance from the environment is pending before SEIAA. He stated that the lease will be executed on receipt of the clearance from the environment/SEIAA. In the present case also, the lease period is from 27.02.2018 to 26.02.2023. It is unfortunate that till date, the lease has not been finalised with the result the revenue is suffering. The Committee is not going into the question that the matter is pending since long and on whose part there is negligence or latches. Let the concerned department may make sincere efforts to get the matter expedited.

In respect of Patta No. 10 in favour of M/s.Shanti Constrution Company, Shri V.S. Dubey, ADM (Admn.) states that the matter has been decided by Director, Mines and the area of the Patta has been reduced. Now the office will proceed in compliance of the order and shall report the subsequent proceedings to this Committee.

In respect of Patta No. 11 in favour of Shri Udai Pratap Singh at Kanjasa, Bara, he stated that the matter is pending before the Hon'ble High Court.

In respect of Patta No. 12 in respect of Shri Ajay Lal at Dewaria, Bikar & Iradatganj, Bara, he stated that Government vide order dated 16.10.2019 has reduced the quantity of sand in view of the environment clearance and further directed in the matter that the amount deposited earlier shall be adjusted with the amount due. He submitted that the necessary action will be taken in accordance with the direction given by the government.

In respect of Patta No. 13 in favour of M/s Sakshi Construction Company at Palpur, Imiliya & Kalinjara, Karchhana, he stated that the matter is pending before the Hon'ble High Court.

In respect of Patta No. 14 in favour of Shri Surendra Kumar at Baswar, Karchhana, he stated that the matter is pending before the Hon'ble High Court.

In respect of Patta No. 15 in favour of M/s Vinay Kumar Shambhunath at Mohabbatganj, Karchhana, he stated that the lease deed could not be executed for want of clearance from the environment. Clearance from the environment is pending before SEIAA. He stated that the lease will be executed on receipt of the clearance from the environment/SEIAA. In the present case also, the lease period is from 27.02.2018 to 26.02.2023. It is unfortunate that till date, the lease has not been finalised with the result the revenue is suffering. The Committee is not going into the question that the matter is pending since long and on whose part there is negligence or latches. Let the concerned department may make sincere efforts to get the matter expedited.

In respect of Patta No. 16 in favour of M/S Raj Construction at Madauka, Mirakpur & Mahewapatti (Paschim), Karchhan, he stated that the lease deed could not be executed for want of clearance from the environment. Clearance from the environment is pending before SEIAA. He stated that since the party has taken another Patta and the lease has been cancelled, therefore the party has been blacklisted and in view of the Rules the blacklisted party cannot be allowed for any other lease. However, the necessary order is still awaited. It is expected from the authority concerned to pass the order expeditiously, preferably within a period of one month.

In respect of Patta No. 17 in favour of M/s Abhay Enterprises at Jahangirabad Madhopur Arail, Karchhana, it is stated that the matter is pending before the Hon'ble High Court in the Writ Petition No.23940 of 2019, wherein an interim order has been passed for not taking any coercive measures. In this case, he stated that action is being taken to file the counter affidavit.

In respect of Patta No.18 in favour of M/s. Manish Ojha Building Material Supplier & Contractor at Mainapur, Sadar, he stated that R.C. has been issued.

In respect of Patta No.19 in favour of M/s. Manish Ojha Building Material Supplier & Contractor at Asrawal Khur, Sadar, he stated that on account of non-deposit of the money the lease has been cancelled and the earnest money has been forfeited. Let the department may settle a fresh lease as early as possible.

In respect of Patta No. 20 in favour of M/s Laxmi Construction at Phulwa, Bisauna Jonhwal, Sadar, he stated that the lease deed could not be executed for want of clearance from the environment. Clearance from the environment is pending before SEIAA. He stated that the lease will be executed on receipt of the clearance from the environment/SEIAA. In the present case also, the lease period is from 27.02.2018 to 26.02.2023. It is unfortunate that till date, the lease has not been finalised with the result the revenue is suffering. The Committee is not going into the question that the matter is pending since long and on whose part there is negligence or latches. Let the concerned department may make sincere efforts to get the matter expedited.

In respect of Patta No. 21 in favour of Smt. Sunita Nishad at Adampur (Madaripur) to Sadiyapur, Sadar, it is stated that RC is pending. He stated that the Patta has been cancelled. Let the fresh Patta be re-settled as early as possible after following the proper procedure.

Mining of sand in District Kaushambi:

A detailed chart of the status of 21 Pattas has been given.

In respect of Pata Nos. 1, 2, 3 and 4 in favour of Rishab Herbal, Harsh Enterprises, Smt. Keshari Nandan Singh & Shri Manish Ojha, it is stated that they are allotted the Pattas and the parties have deposited the requisite amount and for the outstanding dues they have given the post dated cheques. Shri R.P. Singh, Mines Officer states their post dated cheques have been accepted on the instructions from the Directorate of Mines.

In respect of Patta No. 5 in favour of Bharat Earth Movers, he stated that for non-payment of the outstanding dues, the notice for the cancellation of the lease deed has been issued. The proceedings for the cancellation of the lease will be taken shortly. Let the proceedings may be concluded at an earliest.

In respect of Patta Nos. 6, 7, 8 and 9 in favour of Kunwar Infra-developers Pvt. Ltd., Sai Construction, M/s Balaji Coal Company & Sandip Enterprises, it is stated their Pattas have been cancelled by the Hon'ble NGT. The further proceeding for the recovery of the amount is offing and may likely to be concluded very soon.

In respect of Patta No. 10 in favour of Rajesh Enterprises, he stated that for non-payment of the outstanding dues, the notice for the cancellation of the lease deed has been issued. The proceedings for the cancellation of the lease will be taken shortly. Let the proceedings may be concluded at an earliest.

In respect of Patta No. 11 in favour of Sri Jaspal Singh, he stated that in pursuance of the order of the Hon'ble High Court dated 25.11.2019, notice has been issued for re-hearing. The matter is still pending. Let the matter be expedited at an earliest.

In respect of Patta Nos. 12, 13, 14, 15 and 16 in favour of Shri Sayyed Sahil, K.K. Associates, Shri Abdul Samad, Shrimani Gupta and Shri Rajesh Sharma, he stated that the original lease deed has been cancelled. Thereafter, the Patta has been put for re-auction. However, no bidder has come forward. It is stated that within a day or two, action for another publication for the re-auction and e-tender shall be taken.

In respect of Patta No. 17 in favour of M/s R.A. & Sons, he stated that for non-payment of the outstanding dues, the notice for the cancellation of the lease deed has been issued. The proceedings for the cancellation of the lease will be taken shortly. Let the proceedings may be concluded at an earliest.

In respect of Patta No. 18 in favour of Smt. Suketa Nishad, he stated that the Patta has been cancelled. However, the party has gone to the State Government in revision. The revisional authority has directed to re-hear the party.

In respect of Patta Nos. 19 and 20 in favour of M/s Bajrang Traders and Shri Shesh Narain Karwaria, he stated that these are recently settled Pattas, there is no outstanding dues against these two lease-holders.

Shri Atul Singh Chauhan, petitioner before the Hon'ble NGT made various submissions, namely, that the Patta has been made on the stream of the river and, therefore, the problem in the allotment had arisen and resulting in illegal mining and revenue loss. He submitted that the illegal mining by boats is

still going on. He produced some of the latest photographs in this regard. Mr. Atul Singh Chauhan files his written submission, in writing, including all the evidences to demonstrate that the illegal mining is still going on. Copy of the submissions may be served upon the concerned Shri Anjani Kumar, Senior Mines Officer, Prayagraj. He is directed to give reply to each and every objection within 07 (seven) days. He may look into the claim of the petitioner that illegal mining is still going on.

Shri Atul Singh Chauhan further states that sale of sand from seized stock is causing the illegal mining. He submitted that what is actually happening is that the seized stock of sand is being substituted by the illegally mined sand and the sand of the seized stock remains the same and in this regard large scale illegal activities are going on the part of the officers and traders. Let a details of stock seized and its disposal of such sand be provided within 10 (ten) days.

He submitted that direction be issued that the order of auction of such seized sand should be subject to the approval of the Director, Mines. This Committee cannot pass such order. If the petitioner desires, he can approach the Director, Mines in this regard.

Committee considered the submissions of Sri Atul Singh Chauhan. From the evidence on record and the report of the Director, it appears that prima facie there is an error in the survey, preparation of map and carving out the Pattas for mining, in water stream of the river 'Yamuna', which is not permissible in law. It requires a deep enquiry and if it is found true that the Patta has been carved out in water stream, the necessary strict action may be taken against the officer(s) concerned.

It appears that everything is not going on well in Prayagraj. Out of 54 Pattas which have been carved out, only 21 Pattas have been settled for mining, for the period 27.02.2018 to 26.02.2023. The reasons behind non-settlement of other Pattas are not known. Even 21 Pattas which have been auctioned are not yet finalised, for the reasons stated above. Due to non-finalisation of Patta, the Government has suffered a huge loss of revenue, who shall be liable for revenue loss, is the matter of enquiry.

It appears that each and every stage action is very slow. Prima facie, it appears that no sincere efforts are being made to expedite the proceedings. The officers are not able to check the illegal mining. The illegal mining by the unauthorised person without holding the legal Patta and by the

unauthorised persons from the stream of the water is continuously going on, which is apparent from the photographs produced by Shri Atul Singh Chauhan. The process of recovery is very slow. Till date, no amount has been recovered in a recovery proceeding.

Shri Atul Singh Chauhan further submitted that hundred of trucks loaded with the sand are being transported without the proper Rawanna and in this regard everyday 24 hours monitoring are neither being done by the Mine officers nor by the Police officers. It appears that some kind of collusion is going on. Recently, in a raid by the District Magistrate and SSP hundreds of trucks loaded with illegally mined sand, which were being transported without Rawanna, were seized. The newspaper cutting is enclosed herewith.

Upon the material on record, the Committee is of the view that the officers who are responsible for checking the illegal mining and settling the Patta and expediting the proceedings are not acting bonafiely, honestly and sincerely. The matter needs deep enquiry and the persons who are held responsible shall be punished.

In view of the above, the Committee advises that a deep enquiry may be made by fair and honest agency, if possible by C.B.I.

The situation of Kaushambi is also not good. The process of recovery is very slow. Till date, no amount has been recovered in a recovery proceeding. A deep enquiry is required to be made in case of Kaushambi also.

The next meeting will be held on 7th February, 2020 at Circuit House, Prayagraj at 11.00 AM.

Rajes Kumar

(Justice Rajes Kumar)
Chairman
Oversight Committee, NGT New Delhi

Appendix- VI

BRIEF REPORT DATED 02.02.2020 OF THE NGT COMMITTEE IN THE MATTER OF OA NO. 164 OF 2018 (EARLIER OA NO. 276/2013) IN CASE OF ASHWANI KUMAR DUBEY Vs. UNION OF INDIA AND OTHERS

In pursuance of the order dated 28th August, 2018 issued by Hon'ble NGT in O.A. NO. 164 OF 2018, this Committee has held several meetings on the following dates:

25.10.2018	At Collectorate Meeting Hall, Sonbhadra.
23.11.2018	At Directorate of Environment Meeting Hall, Vineet Khand, Gomti Nagar, Lucknow.
27.12.2018	At Radisson Hotel, Varanasi.
31.01.2019	At Circuit House, Allahabad.
01.03.2019	At NTPC Vindhyachal, Madhya Pradesh.
07.06.2019	At Circuit House, Prayagraj.
31.07.2019	At Feroze Ganhdhi Unchahar Thermal Power Plant.
09.09.2019	At NTPC Vindhyachal, Madhya Pradesh.
22.10.2019	At Circuit House, Prayagraj.
25.11.2019	At Circuit House, Prayagraj in pursuance of the order of the Hon'ble Supreme Court in the matter of coal.
17.12.2019	At NTPC Vindhyanagar, Madhya Pradesh.

The copies of the minutes of the meetings have been sent to the Tribunal by email and by speed post. The perusal of the minutes of the meetings reveal that various actions have been taken by the Committee in compliance of the order of the NGT dated 28.08.2018. In the meetings, the

issues relating to the transportation of coal, the disposal of fly ash generated in the Thermal Power Plants, the emission of the stone dust in the stone crushers, the transfer of Mercury bearing brine sludge stacked in the premises of Grassim Industry to TSDF, the disposal of red mud generated in Hindalco Industries, the construction of four lane road from Shakti Nagar to Auri More, the maintenance of the capacity and quality of the water of Rihand Reservoir, the preservation of the Rihand Reservoir, the breach of Fly Ash dyke in the Power Plant of ESSAR, NTPC Vindhyanagar, Uttar Pradesh Rajkiya Vidyut Nirman Anpara, Lanco Thermal Power Plant have been addressed and the various measures have been taken and recommendations have been made.

Apart from the aforesaid activities, the Committee has also addressed the potable water supply (Fluoride free) to the villagers of Sonbhadra-Singrauli area and also addressed the Health problems and provided the Healthcare Mobile Van to each and every village to address the health issue to the residents of those areas.

With the great and sincere efforts, the Committee is able to achieve the various objects. Some of the objects achieved are as follows:-

(1) The construction of four lane road from Shakti Nagar to Auri More has been started after the inauguration by the Hon'ble Chief Minister of the State of Uttar Pradesh, which was possible only on account of a sincere effort and persuasion made by the Committee at the various stages to clear the hurdles in one year.

(2) Achieved the supply of potable water in stainless steel tanker to every village.

(3) Provided Medical Van to every village to look after the Healthcare.

(4) The disposal of the fly ash has been sufficiently increased by the Power Plants on account of the persuasion by the Committee time to time. The effort has been made in the execution of the agreement between NTPC and NCL to provide abandoned Gorbi Mines for the purposes of filling of

fly ash, although the filling has not yet been started - awaiting clearance from the Central Government.

(5) The District Magistrates, Sonbhadra and Singrauli are persuaded to provide abandoned mines for the purposes of filling the fly ash. Number of such abandoned mines have been provided to the Thermal Power Plants, as a result the filling has also been started.

(6) The breaching of the Fly Ash Dyke in a Thermal Power Plant is a serious matter, which has been dealt with sincerely taking serious and strong steps against the Power Plants.

(7) Action has been taken against the Thermal Power Plants to stop the re-occurring of the Fly Ash Dyke breach. To strengthen the Fly Ash Dykes, the necessary direction has been given which are duly mentioned in the last two minutes of the meetings. The monitoring in this regard is continuing.

(8) Strong step has been taken to stop the transportation of coal by road. However, on the basis of interim order by the Hon'ble Supreme Court, although the transportation of coal by road has been permitted but the transporters have been asked to transport coal by putting metal sheets. The matter relating to this issue is pending before the Hon'ble Supreme Court, on which the report had been sought by the Committee which has been submitted. The matter is likely to come up for hearing before the Hon'ble Supreme Court in the month of March-April, 2020.

(9) Strong step has been taken against Grassim Industry for the transfer of Mercury bearing brine sludge from their premises to TPG, Kanpur. Grassim went to Supreme Court and the matter is pending.

(10) The illegal stone crushers have been closed and a procedure has been contemplated to reduce the emission of the stone dust.

(11) Apart from the aforesaid, various steps have also been taken to reduce the water pollution and the air pollution, which are clear from the minutes of the meetings.

However, a regular monitoring of all the aforesaid aspects is required. In case if the monitoring will be stopped, the original conditions could be

Appendix- VII
~~Annexure-X~~

The minutes of meeting of Oversight Committee under Chairmanship of Hon'ble Justice (Retd.) Shri Rajes Kumar, Allahabad High Court held on dated 07.02.2020 at Circuit House, Prayagraj in compliance of Hon'ble NGT order dated 28.8.2019 in O.A. No. 164/2018, Ashwani Kumar Dubey vs. Union of India and others and order dated 12.02.2019 in O.A. No. 670/2018, Atul Singh Chauhan vs. Ministry of Environment & Forests, Govt. of India and others.

The attendance sheet of committee Members and stakeholders is enclosed.

Mining of sand in District Kaushambi: Mine Officer submitted a chart giving detail of 28 Pattas wherein [illegible] has given the detail of the amount recovered and the future amount receivable. He stated that this report has also been given to the Director, Mines. He further submitted that in cases where there was re-auction, no bidder had come forward. On an enquiry being made why the bidders had not come, he replied that due to bad quality of sand the bidders are not coming for sand. Let the Mine Officer may inform this fact to the Director, Mines to get the necessary order from the Director, Mines for further action.

Mining of sand in District Prayagraj: Shri Anjani Kumar, Senior Mines Officer stated that he may be allowed one week's more time to give the reply to the petition filed by the petitioner (Shri Atul Singh Chauhan, petitioner before the Hon'ble NGT). Verbally he stated that various actions have been taken to stop the illegal mining with the help of the police. Shri Ashutosh Mishra, S.P. (Crimes) states that to check the illegal mining and the transportation the sand, number of FIRs have been lodged and Charge sheets have also been submitted. He has produced the details of such action taken by the police. A copy of the details has been provided to Shri Anjani Kumar to consider and refer the same in his reply. The District Magistrate states that very serious actions have been taken to check the illegal mining with the help of the police. SSP, Prayagraj himself has made the spot inspection and seized the vehicles as well as the FIRs have been lodged. Recently, he has also taken the action against his own constable. He submitted that they are trying their best to check

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Scanned with CamScanner

the illegal mining. He further submitted that unless the stock of the stacked sand is removed, it would be difficult to check the illegal mining. However, he is trying his best to get the stacked sand removed from the places where they are stacked. He is hopeful to get it expedited.

Shri Atul Singh Chauhan, the petitioner states that the main problem is in the Baswar area where ever today the illegal mining is going on by the operation of the JCB and Boats particularly in the night. Shri Anjani Kumar, Senior Mines Officer states that no illegal mining is going on by JCB or by boat. He himself inspected the area and did not find any illegal mining operation. However, the District Magistrate assured that he will look into the matter himself and assured that if any illegal mining is going on, he will get the same stopped. He stated that he will talk with the Senior Superintendent of Police for the establishment of a Police Chauki in the Baswar area for this purpose.

From the various action taken and the reports submitted, the Committee is satisfied that a lot of effort has been made by the officers concerned to check the illegal mining and for the settlement of the mining Pattas. Committee hopes and expects that mine officers shall discharge their duties more effectively on the principle of Zero tolerance. District Magistrate is requested to make a surprise check, along with the Senior Superintendent of Police in the Baswar area, whether any illegal mining is going on and, if it is so, the stringent action may be taken against those persons involved in illegal mining.

(Justice Rajes Kumar)
Chairman
Oversight Committee, NGT New Delhi

Appendix- VIII

Meeting No. 42

MINUTES OF MEETING OF NGT OVERSIGHT COMMITTEE, UP LUCKNOW HELD ON 23.07.2020 AT 03-00 PM (ORGANISED WITH THE HELP OF NIC) IN OA No. 164 OF 2018 IN RE: ASHWANI KUMAR DUBEY VS UNION OF INDIA AND OTHERS,

THROUGH VIDEO-CONFERENCING

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Present: Hon'ble Mr Justice SVS Rathore, Chairman, and
Dr Anup Chandra Pandey, Member.

Other dignitaries present:

1. Shri Anil Garg, Secretary, Irrigation
2. Shri Anurag Yadav, Secretary, Urban Development
3. Shri Ajay Sharma, CEO, UPPCB
4. Shri RD Singh, Regional Director, CPCB, Lucknow
5. Shri Avdhesh Tripathi, Scientist C, CPCB Lucknow
6. Shri AK Tewary, Director Technical, UPRUVNL
7. Shri HP Singh, CGM, UPRUVNL, Anpara
8. Shri RP Saxena, CGM, UPRUVNL, Obra
9. Shri GK Mishra, CE, UPRUVNL, Obra
10. Shri Pratul Gupta, SE, UPRUVNL, Anpara
11. Shri VC Sahu, CGM NTPC Rihand
12. Shri SC Naik, GM, NTPC, Shakti Nagar
13. Shri Vijay Kumar Atteri, AGM NTPC Rihand
14. Ms Priti Sinha, DGM NTPC Lucknow

The Committee reviewed the progress of remedial action against pollution by Thermal Power Stations operating in Singrauli and Sonbhadra districts of Madhya

Pradesh and Uttar Pradesh in the light of NGT order dated 14.07.2020 in OA No. 164 of 2018 in re: *Ashwani Kumar Dubey vs Union of India and others.*

Hon NGT in its order dated 14.07.2020 had directed that the disposal of fly ash produced by all the power stations be undertaken as per its direction dated 12.02.2020. The fly ash disposal in mounds and filling of ash in abandoned mines should be undertaken as per the CPCB guidelines. Hon NGT while accepting the report of CPCB regarding cost apportionment for desilting/restoration of Rihand reservoir including further study to be undertaken, directed the Irrigation Department to coordinate such study. Anpara TPS and Lanco-Anpara Power Plants may stop ash pond overflow discharged into Rihand reservoir to the extent the work remains unexecuted. The NTPC Vindhyachal was directed to deposit interim Environmental Compensation of Rs 10 crores as recommended by the Oversight Committee. Hon NGT further directed that the Power Plant should also develop RCC wall around the plant as recommended.

The Joint Committee of CPCB and UPPCB was directed to assess the Environmental Compensation in respect of Uttar Pradesh Vidyut Utpadan Nigam Limited, Anpara and NTPC Vindhyachal within two months.

The Oversight Committee reviewed the steps taken by the Power Plants in the light of above directions. Shri AC Sahu, CGM, Rihand mentioned that they have utilised 56% of fly ash till now this year. He mentioned that they have four semi-automatic fly ash brick plants and two fully automatic fly ash brick plants. They manufacture 30000 to 40000 bricks in a day. They have established a fly ash park at

Varanasi where they transport fly ash through railway rakes. For cement industries and asbestos industries at Satna and Katni, they are approving incentive packages. They have already installed three Ambient Air Quality Monitoring Systems and connected them with the server of CPCB. He suggested that the Central Government may be directed to issue notification to make use of fly ash bricks mandatory in their projects and also for use of fly ash for the purposes of filling of lands. He also requested that Hon NGT may issue appropriate orders to ban manufacturing of red bricks within 300 km radius of a Power Plant so that fly ash bricks can be used in these areas. Ash mound should also be accepted as a method of fly ash utilisation. He mentioned that National Highway Authority of India (NHAI) has agreed to utilise their fly ash and they are supplying it free of cost upto the range of 300 kms.

Shri AK Tewary, Director Technical, UPRVUNL mentioned that in Anpara they have utilised 38% of fly ash this year as compared to 7.7% last year. The district administration has assured to provide 07 number of mines, out of which 02 mines are undisputed. UPRUVNL will start filling fly ash after the allotment of mines to TPS and after obtaining NOC from CPCB/UPPCB. Regarding overflow from Anpara ash pond towards Rihand reservoir, he mentioned that they are planning to increase the height of fly ash dyke and also planning to divert Morcha Nala so that there is no overflow from fly ash dyke.

To a question whether filling of fly ash in abandoned mines would cause leachate problem for subsoil water, it was mentioned by Shri Ajay Sharma of UPPCB that there is a provision of HDPE liner and detailed guidelines of MoEFF&CC exist on

the subject. The Oversight Committee directed him to send a copy of the guidelines to the Committee.

Regarding desilting/restoration of Rihand reservoir, it was mentioned by Secretary Irrigation that they have already coordinated with UPRVUNL and given the study to Central Water and Power Research Station, Pune. It was directed that the Irrigation Department shall coordinate with the CPCB and UPPCB to apportion the cost of the study and further remedial action between various polluting power plants.

It was mentioned that Environmental Compensation imposed on NTPC has been stayed by the Hon Supreme Court on 21.07.2020.

The Oversight Committee directed that it would be sending detailed questionnaires unit-wise on the issues involved to all the power plants separately and after taking into account the replies of the power plants, next meeting shall be held after a fortnight.

Sd/-

(Dr Anup Chandra Pandey)
Member, Oversight Committee

Sd/-

(Justice SVS Rathore)
Chairman, Oversight Committee

July 23, 2020

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Meeting No. 58

MINUTES OF MEETING OF NGT OVERSIGHT COMMITTEE, U.P. LUCKNOW HELD ON 25.09.2020 IN OA NO. 164 OF 2018 (EARLIER OA NO. 276/2013) IN RE: ASHWANI KUMAR DUBEY VS. UNION OF INDIA & ORS.
(ORGANISED WITH HELP OF NIC)
THROUGH VIDEO-CONFERENCING

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Present: **Hon'ble Mr Justice SVS Rathore, Chairman, and**
Dr Anup Chandra Pandey, Member.

Other dignitaries present:

1. Shri Anil Garg, Secretary, Irrigation Department
2. Shri Anurag Yadav, Secretary, Urban Development
3. Representative of MOEF & CC, Lucknow
4. Shri Ajay Sharma, CEO, UPPCB
5. Dr. D.K. Soni, Central Pollution Control Board, Lucknow
6. Mr. Awadhesh Tripathi, Scientist- C, CPCB, Lucknow
7. Shri Vijay Kumar Atteri, AGM, NTPC Rihand
8. Mr. Sandeep Goswami, ED, Lanco-Anpara
9. Mr. Himanshu Verma, Senior Manager, Lanco-Anpara
10. Mr. Rajlingam, DM, Sonbhadra
11. Mrs. Geeta Dwivedi, Deputy Director, Horticulture
12. Mr. Anil Singh, Env. Head, Hindalco Industries (Aluminium Division), Renukoot
13. Mr. Sandeep Singh Rathore, Grasim Industries Ltd. (Chemical Division) Renukoot
14. Shri A.C. Sahoo, CGM, NTPC Rihand
15. Shri Ajit Kumar Tewary, Director Technical, UPRVUNL
16. Shri Sudeep Manna, NTPC Shaktinagar
17. Shri V. R. Shankar, Hindalco
18. Mr. R.P. Saxena CGM, UPRVUNL, Obra
19. Mr. D.C. Pandey, DGM, NTPC Lucknow
20. Mr. H. P. Singh, CGM, UPRVUNL, Anpara
21. Shri P K. Gupta, Superintending Engineer, UPRVUNL Anpara

22. Mr. G.K. Mishra, GM, UPRVUNL Obra
23. Mr. S. C. Naik, GM, NTPC Shaktinagar
24. Mr. K.K. Maurya, Hindalco Industries (Power Division), Renusagar
25. Shri Utsav Sharma, RO UPPCB Ghaziabad
26. Shri Radhey Shyam, RO, Sonbhadra
27. Staff Officer, Mining Khadia Project

The Committee reviewed the progress of remedial action regarding pollution by Thermal Power Stations operating in Singrauli and Sonbhadra districts of Madhya Pradesh and Uttar Pradesh in the light of NGT order dated 14.07.2020 in O.A. No. 164 of 2018 in re: *Ashwani Kumar Dubey Vs. Union of India & Ors.* As far as State of U.P. is concerned, the issue for consideration in O.A 164/2018 is regarding acute pollution and acute damage to environment being caused by activities of thermal power plants in District Sonbhadra, Uttar Pradesh.

Hon'ble NGT in its order dated 14.07.2020 had directed that the disposal of flyash produced by all the power stations be undertaken as per its direction dated 12.02.2020. The fly ash disposal in mounds and backfilling of ash in abandoned mines should be undertaken as per the CPCB guidelines, so that latest technology is utilized and all necessary safeguards are adopted. Hon'ble NGT while accepting the report of the CPCB regarding Cost apportionment for desilting/restoration of Rihand Reservoir including further steps and study to be undertaken, directed U.P Irrigation Department to coordinate such study. Anpara TPS and Lanco-Anpara Power Plants were directed to stop ash pond overflow discharge into Rihand Reservoir. The NTPC, Vindhyachal was directed to deposit the interim amount of EC of Rs. 10 Crore as recommended by the Oversight Committee. Hon'ble NGT further directed that the Power Plant should also develop RCC wall around the plant as recommended.

The joint Committee of CPCB and UPPCB were directed to assess the Environmental Compensation in respect of UPVUNL, Anpara and NTPC Vindhyachal within two months. The transportation measures should be adopted as per suggestions of the Committee and directions of the Hon'ble Supreme Court.

The Oversight Committee reviewed the steps taken by the Power Plants in the light of NGT directions. NTPC organized All India Competition on "The Best Ideas for Disposal of

Flyash" in year 2019; in this regard, 08 practices were awarded. Mr. A. C. Sahoo, CGM, Rihand informed that many initiatives have been taken up including geo-polymer roads in NTPC Rihand (Northern Region) and Nano-concrete projects in NTPC Simadri (Southern Region) etc. The Committee directed him to compile all the steps taken, prepare a document and send it within a month to the Committee. In the meeting, it was informed that to promote offtake of dry flyash NTPC Rihand has procured 03 nos. of BTAP rakes for transportation of flyash in bulk quantity to cement industries and other potential users in economical and environment friendly manner. 1 rake comprising of 53 BTAP wagons has been received and a tie-up has been done with Birla Group to send the ash. MoU has been signed with M/S Reliance Cement (RCCPL) on 12.06.2020 for supply of approximately 1.2 lac MT flyash per annum through BTAP rakes. Supply of flyash through BTAP is expected to begin from 15.10.2020. Delivery of 2nd and 3rd BTAP rake is expected by 31.12.2020 & 31.03.2021 respectively.

The Pilot project for transportation of wet flyash in BOXN railway wagons: In order to establish a new avenue of ash utilization, NTPC Rihand has given permission to M/S ACC Ltd. for transportation of flyash in 10 rakes of tarpaulin covered BOXN wagons. This initiative of NTPC Rihand is first of its kind and 02 rakes of flyash have been dispatched on 10.08.2020 & 13.08.2020. Based on the outcome of pilot project, regular permission will be given to cement industries for transportation of wet flyash through BOXN wagons.

Mr. A. K. Tewary, Director Technical, UPRVUNL mentioned that Anpara and Obra TPS, had sent a letter for obtaining NOC for filling flyash after the allotment of mines. The district administration has assured to provide 07 nos. of mines, out of which 02 mines are undisputed.

Vide order dated 12.02.2020 in OA No.117/2014 , Hon'ble NGT considered the impact of non-utilization and proper disposal of fly ash by the TPPs on air quality, surface water, ground water, health and environment. After considering the notifications issued by the Ministry of Environment and Forest & Climate Change (MoEF&CC) requiring 100% utilization of fly ash by 31.12.2017 and applicable norms for utilization of fly ash, Hon'ble Tribunal directed preparation of action plans to achieve **100% utilization of fly ash** and for its scientific disposal. The Committee comprising MoEF&CC, CPCB and IIT Roorkee was to determine the liability of the TPPs for damages as per 'Polluter Pays' principle.

CPCB reported that EC in accordance with the formula has been imposed on all non-complaint TPPs for 100% utilization of flyash by 31.12.2017 as stipulated in the notification dated 27.01.2016. CPCB submitted a document to the Committee.

Mr. Gopal Krishna (GM, Obra) informed that NTPC Singrauli got a stay order regarding EC (i.e. 10 crore 76 lakhs) from Hon'ble Supreme Court. The present status regarding EC imposed on UPRVUNL Anpara (Rs. 21 crore 50 lakhs), UPRVUNL Obra (Rs. 07 crore 73 lakhs), NTPC Rihand (Rs. 15 crore 39 lakhs; on 21.07.2020 got an stay order from Hon'ble Supreme Court), Lanco- Anpara (Rs. 07 crore 98 lakhs; got a stay order from Hon'ble Supreme Court in September, 2020) and NTPC Shaktinagar (EC of Rs. 27 lakhs). In view of above, it was noted that stay orders have been received in case of several TPPs and UPRVUNL. The TPPs were asked to submit a copy of the stay order to the Committee as earliest.

Hon'ble NGT had directed to recover EC while UPPCB has taken the route of 40 percent bank guarantee. The Committee noted that it a wrong move and immediately it should be unfollowed.

Considering the question that whether filling of flyash in abandoned mines would cause leachate problem for subsoil water, it was directed to Shri Ajay Sharma (UPPCB) to send a copy of the provision of HDPE liner and detailed guidelines of MOEF&CC to the Committee. DM, Sonbhadra was asked to submit a copy regarding the abandoned mines in the area as there exist confusion regarding abandoned mines. Forest Dept. has declined to issue no objection certificate (NOC) which is a pre-condition to start the work of filling the abandoned mines. It was informed that such an activity does not fall within the purview of forest activity; hence, rules do not permit the same. In order to clarify, representatives from Forest Department were also called in the meeting but no one turned up. The Committee directed that Principal Secretary has to be summoned in the next meeting as it is very necessary in the larger interest of the public to start the work of filling the mines forthwith.

Shri Ajay Sharma, CEO UPPCB was directed to grant NOC regarding two mines to Anpara and Obra within two weeks and a detailed list regarding abandoned mines to be submitted to the Committee within 15 days from today.

It was informed by the official from NTPC Anpara that there is a low lying area in Anpara. The feasibility study is being conducted by BHU-IT and it fall in HFL area i.e. demarkable area and it is beyond the HFL area. The Committee directed to submit a written report of joint committee of UPPCB, Irrigation Department and UPRVUNL Anpara within 15 days. It is mentioned by the Committee that there are three applications in ETE with reference to backfilling and low lying area. The Committee directed UPPCB to submit a report regarding that within a week. There is an issue of Dalla mining; it is directed to UPPCB to resolve the matter. The Committee directed to conduct a meeting at District Magistrate Level within a week; all the stakeholders to be called in the meeting. DM should solve all the issues and send the report to the Committee immediately thereafter.

Task Force of Ministry of Power and Ministry of Coal was directed to submit a detailed list of abandoned mines/quarries for mine backfilling purposes to CPCB. DM is to be given a copy of such mines. Committee comprising CPCB and IIT Roorkee to assess the environmental damage and CPCB may notify the same accordingly for use by the TPPs as per applicable guidelines and obtain permission from State PCBs/PCCs.

The committee directed to submit current status of joint report of MoEF&CC, CPCB, IIT, Roorkee for enhanced utilization of fly ash in various sectors: mines, roads, cement, industries and bricks etc., along with its implementation status. CPCB to submit quarterly reports if received from the Joint Committee formed for ash utilization. If not received, then flag this issue and bring into notice of MoEF&CC.

Fly ash disposal in mounds and backfilling of ash in abandoned mines as per the CPCB guidelines. If necessary, Indian Bureau of Mines, Dhanbad may also be consulted so that latest technology is utilized and all necessary safeguards are adopted. Regarding the issue of fly ash disposal in mounds in Anpara, it was submitted by Shri A.K. Tewari that proposal has been made, feasibility study conducted by IIT-BHU and it is planned that regarding design and drawing IIT-Roorkee shall be coordinated with. In the order of Hon'ble NGT, it was mentioned that NTPC Dadri has made a good mound which can be analyzed and replicated elsewhere. In this regard, the Committee suggested that all the units may see this and implement it accordingly.

Shri Anil Garg, Secretary, Irrigation Department informed about the status regarding Cost apportionment for desilting/restoration of Rihand Reservoir, including recommendations given by the CPCB. The U.P Irrigation Department was directed to submit the detailed report to the Committee in this regard. The Committee suggested U.P. Irrigation Department to divide the amount given by U.P. Jal Vidyut Nigam (i.e. Rs. 69 lakhs) based on the interim formula and TPPs/ UPRVUNL to pay the amount accordingly. The Committee directed CPCB to conduct damage to environment assessment.

Shri A. K. Tewary (UPRVUNL Anpara) informed about overflow from Anpara TPS and Lanco-Anpara power plants ash ponds into Rihand reservoir, He mentioned that they are planning to increase the height of flyash dyke and are also planning to divert Morcha Nala so that there is no overflow from fly ash dyke. In this regard, the Committee directed U.P. Irrigation Department to conduct a meeting with U.P. Jal Nigam and UPRVUNL Anpara to solve the problem of ash pond overflow into Rihand Reservoir and send the report to the Committee within 15 days.

The liability for environmental compensation in respect of all the units has been assessed by a joint Commiittee of CPCB and UPPCB. UPRVUNL Anpara informed that one ash dyke would be completed by Nov., 2020 and second shall be completed within 04 months. NCL Units have submitted an application for exemption of environmental compensation from the Hon'ble Supreme Court.

The Committee pointed out the serious issue regarding the shifting of Mercury brine sludge and muck and directed Shri Sandeep Rathore form Grasim Industries to submit report received from NEERI and copy of stay order to the Committee.

The Committee noticed that the status of red bricks by use of clay/soil and by burning of coal, have no proper system of disposal. In this regard, Shri VR Shankar from Hindalco Industries informed about the status of red mud in the area. Regarding issue of ZLD, V.R. Shankar informed that untreated effluent is not being discharged since Feb., 2020. Peizometers and online AQMS have been installed. The Committee directed to RO, UPPCB to conduct an inspection and submit a fresh report to the Committee within a week.

All Thermal Power Plants have been directed by Hon'ble NGT to prove that their Ash Dykes are proper and scientifically designed. In this regard, the Committee directed all the Thermal Power Plants to submit a detailed report on the structural details of Ash Dykes and their adequacy for handling of Fly Ash generated; status of the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERI, IITs; roadmap of Thermal Power Plants for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash; efforts to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines and status of DPR for project of desilting the Rihand Reservoir and bearing of expenditure by TPPs of the area on polluter pay principle.

As per the directions given by the earlier Oversight Committee about the structural design and safety of dyke as well third party assessment by the technical institutes, the Committee directed all the TPPs/ UPRVUNL/ NTPCs to submit a fresh report and present an affidavit before the Committee within one month. In addition, the Committee also directed DM, Sonbhadra to submit a detailed report on the problem of drinking water, stone crusher and RO plants.

Based on the above reports, the present compliance status in **OA No. 164/2018** is as follows:

<table>
<tr><th>S. No.</th><th>Directions by Hon'ble NGT</th><th>Compliance Status (Yes/No)</th><th>Current Status</th></tr>
<tr><td>1.</td><td colspan="3">Flyash Disposal as per order dated 12.02.2020</td></tr>
<tr><td>a</td><td>Status of steps taken by the TPPs for scientific disposal of fly ash in accordance with the statutory notification issued by the MoEF &CC under the provisions of EP Act requiring 100% utilization and disposal of fly ash.</td><td>Partially Complied</td><td>I. <u>M/s NTPC Rihandnagar</u> had utilized 31.04% fly ash in year 2017-18, 37.1% in year 2018-19 & 41.76% in year 2019-20 up to May, 2019. The ash generation and ash utilization at NTPC Rihand is as following:
<table>
<tr><th>Year</th><th>Ash Generated (MT)</th><th>Ash Utilized (MT)</th><th>Ash Utilization %</th></tr>
<tr><td>2016-2017</td><td>4854028</td><td>750825</td><td>15.47%</td></tr>
<tr><td>2017-2018</td><td>4345599</td><td>1348941</td><td>31.04%</td></tr>
<tr><td>2018-2019</td><td>3515893</td><td>1304383</td><td>37.10%</td></tr>
<tr><td>2019-2020</td><td>3901727</td><td>1684947.10</td><td>43.18%</td></tr>
<tr><td>April, 2020 to Aug.2020</td><td>1792562</td><td>1007699</td><td>56.22%</td></tr>
</table></td></tr>
</table>

			Following actions are being taken at NTPC Rihand for enhancing ash utilization: i. NTPC Rihand has installed 04 nos. of semi-automatic flyash brick plants and 02 nos. of fully automatic flyash brick plants. Presently, approx. 26000 flyash bricks/day are being manufactured at NTPC Rihand. These bricks are fully utilized in plant, townships, ash dykes and CSR works undertaken by NTPC Rihand. All buildings of NTPC Rihand are being constructed using flyash bricks only. ii. **Procurement of 03 nos. of BTAP rakes:** To promote offtake of dry flyash, NTPC Rihand has procured three BTAP rakes for transportation of flyash in bulk quantity by cement industries and other potential users in economical and environment friendly manner. 1st rake comprising of 53 BTAP wagons has been delivered by the manufacturer in July, 2020. MoU had been signed with M/S Reliance Cement (RCCPL) on 12.06.2020 for supply of approximately 1.2 lac MT flyash per annum through BTAP rakes. Supply of flyash through BTAP is expected from 15.10.2020. Delivery of 2nd and 3rd BTAP rake is expected by 31.12.2020 & 31.03.2021 respectively. For use of Fly Ash in Cement Industries/ Asbestos Industries at Satna and Katani regions, rates of incentive are under approval. iii. **Supply of pond ash to road construction projects:** Following initiatives have been taken for utilization of pond ash of Rihand in road construction works. The entire cost of ash transportation is borne by NTPC Rihand for road projects. • **MoU has been signed with NHAI** for supply of 02 lac CuM, of pond ash to NH-56 bypass road at Varanasi. Supply of flyash under MoU has been started from 26.06.2020. • **Approval has been obtained from NHAI** for supply of 15.5 lac CuM, of pond ash to NHAI road projects at Varanasi in NH-29 & NH-56. Contract proposals for ash transportation is under tendering process.. • **Contract awarded for** supply of 0.5 lac CuM, of pond ash to PWD Chattishgarh for its utilization in construction of bypass road near Wadrafnagar.

			iv. **Pilot project for transportation of wet flyash in BOXN railway wagons:** In order to establish a new avenue of ash utilization, NTPC Rihand has given permission to M/S ACC Ltd. for transportation of flyash in 10 rakes of tarpaulin covered BOXN wagons. **This initiative of NTPC Rihand is first of its kind** and 02 rakes of flyash were dispatched on 10.08.2020 & 13.08.2020. Approx. 35000 MT of ash utilization is envisaged in above pilot project. Based on the outcome of pilot project, regular permission will be given to cement industries for transportation of wet flyash through BOXN wagons. v. **Providing flyash to brick manufacturer upto 300 kms radius:** To promote manufacturing and utilization of flyash bricks in the region, NTPC Rihand has already moved proposals for supply of flyash to brick manufacturer located within 300 kms from NTPC Rihand. Above proposal is under re-tendering. vi. **Low lying area filling using pond ash:** As per the provision of Flyash Notification of MOEF & CC, NTPC Rihand is undertaking the works of low lying area filling on NTPC land as well as Private Land using pond ash and making earth cover on ash filled area. In order to enhance flyash utilization levels, NTPC Rihand has proposed for low lying area filling upto the distance of 100 kms from the Plant with entire cost of ash filling to be borne by NTPC Rihand. It was further submitted that District Administration may also provide the list of wasteland available within 100 kms of NTPC Rihand. vii. **Backfilling of abandoned stone quarries:** In compliance of directives of Oversight Committee, an application dated 11.09.2019 submitted to Hon'ble District Collector, Sonbhadra for allocation of abandoned stone quarries of Dalla area. Follow up meeting was held with District Collector on 20.09.2019 and 27.02.2020 regarding abandoned stone quarry of NTPC Rihand. No stone quarry has been allocated to NTPC Rihand till date. Hence, it is requested once again to allocate abandoned stone quarries of Dalla region for its backfilling with pond ash at the cost of NTPC Rihand. viii. **Development of Ash Park at Varanasi:** NTPC Rihand has developed an Ash Park at Varanasi from where flyash is supplied in 40 kgs bag to Ash Bricks manufacturing units of Varanasi region so that use of flyash bricks can be

promoted. First lot of flyash packed in bags was dispatched to Varanasi on 06.06.2019 and Ash Park Depot-Varanasi has been formally inaugurated and made functional on 13.06.2019.

II. **NTPC Shaktinagar** had utilized 30.38% Fly Ash in year 2017-18, 35.21% Fly Ash in year 2018-19 & 39.24% Fly Ash in Year 2019-20 & 17.45% fly ash in year 2020-21 (till Aug.)
Generation: 32.06 LMT (19-20)
Utilisation : 12.58 LMT (19-20)

- NTPC Shaktinagar started supply of pond ash to NHAI road project NH-7 (between Varanasi to Hanumana) and cost borne by NTPC. Ash bricks being manufactured with 05 ash brick machines. Remaining ash is being disposed in ash dyke in scientific manner in wet form.
- NTPC Shaktinagar has installed five ash brick manufacturing plants in its own premises. Contract is under tendering process for two more ash brick plants.

III. **M/s UPRVNL, Anpara** has utilized fly ash about 5.59 % in year 2018-19. The industry has utilized fly ash in the Month of April, 2019 about 18.33%, May, 2019 about 4.19%, June, 2019 is 3.24%, July, 2019 is 2.73%, August, 2019 is 3.23%, September, 2019 is 1.603%, Oct., 2019 is 1.73%, Nov., 2019 is 2.43%, June, 2020 is 38.1%, July, 2020 is 29.9% and August, 2020 is 24.98% as per information given by the industry.

ANPARA TPP

Year	Total Ash Generated Lac MT	Total Ash Utilized Lac MT	Remaining ash disposed in ash pond	Percentage Ash Utilization
2015-16	38.67	0.12	38.55	0.32%
2016-17	40.30	0.30	40	0.75%
2017-18	42.13	0.73	41.4	1.74%
2018-19	43.99	2.23	41.76	5.07%
2019-20	36.24	1.41	34.83	3.69%
2020-21(up to June, 2020)	8.63	3.35	5.28	38.81%
2020-21(up to July, 2020)	11.79	3.45	8.34	29.90%
2020-21(up to Aug, 2020)	14.58	3.59	10.98	24.98%

i. Average ash generation during 2019-20 is about 36.24 Lac ton i.e. approx. 9928 MT/day. (3.02 Lac MT/month)

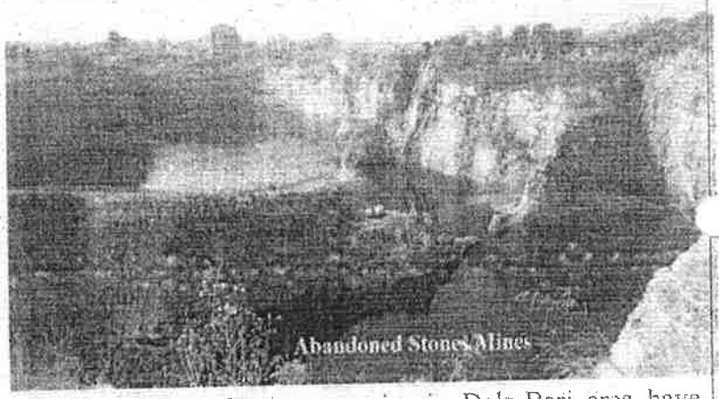
ii. Average annual utilization of fly ash in year 2019-20 is 1.41 Lac Ton

iii. Remaining ash is being safely disposed in the Ash dyke in the form of Ash slurry.

Apart from the above, it is to intimate that Anpara TPS is situated in power hub area where 20,000MW (approx.) electricity is being generated through different Power Stations resulting in huge production of ash. At present, in the vicinity of Anpara Thermal Power Station there is no cement factory as well as no major road project running due to which the fly ash utilization from Anpara TPS is on lower side. However, following efforts have been made by Anpara TPP for achieving 100 % fly ash utilization:-

i. After getting NOC from Mining department, UPPCB, Forest department and Revenue department tender be filled for fly ash filling in the stone quarries and that area may be developed.

ii. **Ash Utilization in stone quarry of Anpara TPS**: District Administration has assured to provide 07 nos. abandoned stone quarries in Billi Markundi area (8.4 Acre) out of which 02 mines are undisputed in which UNL will start filling ash after allotment. In these two mines approx. 2.0 Lac MT ash can be filled. Other 05 mines have dispute of ownership between Revenue department and Forest department. After resolving the dispute UPRVUNL will fill the ash approx. 5.0 Lac MT in these mines.



Abandoned Stone Mines

04 nos. abandoned stone quarries in Dala-Bari area have been identified for filling of ash. Clearances for above stone quarries have been obtained from Revenue, Forest and Mining department. For obtaining NOC from UPPCB an

			online application has been filed on 03.09.2020. After getting the clearances from UPPCB, Anpara and Obra TPS will start filling of ash in these mines. **Comments by UPPCB:** District Magistrate, Sonbhadra has allotted 07 stone quarries to M/s UPRVUNL Anpara and Obra for utilization of fly ash. There was a dispute between forest department and revenue department regarding title of abandoned mines, which has been resolved. iii. **Ash filing in Low lying area- of Anpara TPS**: A low lying area was identified in Dibulganj village near Anpara TPS to dispose off about 7.0 Lac MT ash for which online application was filed with UPPCB in March, 2020 for obtaining NOC. The same is pending for approval from UPPCB. iv. There have established a fly ash park at Varanasi where they transport fly ash through railway rakes. v. For cement industries and asbestos industries at Satna and Katni, they are approving incentive packages. There are three Ambient Air Quality Monitoring Systems already installed. vi. Ash mound should also be accepted as a method of fly ash utilization. National Highway Authority of India (NHAI) has agreed to utilize their fly ash and they are supplying it free of cost within the range of 300 kms. vii. In Anpara, there is 38% fly ash utilization as compared to 7.7% last year. There are seven abandoned stone quarries in which filling of fly ash has started taking place. Regarding overflow from Anpara ash pond towards Rihand reservoir, planning to increase the height of fly ash dyke and to divert Morcha Nala is being done so that there is no overflow from fly ash dyke. **Comments by UPPCB:** M/s UPRVUNL Anpara, Sonbhadra has applied one application for disposal of fly ash for reclamation of low lying area and M/s UPRVUNL Obra, Sonbhadra have applied 03 applications for disposal for fly ash for reclamation of low lying area. All applications are under consideration. **Other avenues for ash disposal/utilization- of Anpara TPS** viii. Anpara TPS has initiated proposal for developing ash

			mounds in its vicinity for landscaping work. ix. Anpara TPS has invited Expression of Interest in July, 2020 for lifting of fly ash from the users. x. The capacity DFAES of BTPS is to be enhanced along with augmentation with ATPS. xi. About 3.0 Lac MT Pond Ash has been utilized in raising of ash dyke and nearly 7.0 Lac MT pond ash shall be utilized within 6 months. xii. Selling of Cenosphere from ash pond is being done and about 150 MT Cenosphere shall be collected in one year. xiii. Anpara TPS is situated in power hub area where 20,000MW (approximately) electricity is being generated which results in production of ash in high quantity. At present, in the vicinity of Anpara Thermal Power Project there is **no cement factory** and **no major road project** is under construction due to which the fly ash utilization from Anpara TPS is poor. Anpara TPS will go for construction of ash mounds nearby the ash dyke area. IV. **M/s Hindalco Industries Ltd. (Power Division) Renusagar, Sonbhadra** utilized about 100% fly ash in financial year 2019-20 and 76% fly ash has been utilized in financial year till August, 2020 as informed by the industry. Industry has also informed that currently fly ash is being utilized in following sectors: a) Flyash is being utilized by Cement making companies (M/S Jaypee Cement, M/S Prism Cement, M/S Shree Cement, M/S Eco Cement, M/S Ultratech Cement, Dalla; M/S Birla Corporation and some other cement making companies). b) Flyash is being utilized by Brick making Companies (M/S Suresh Enterprises, M/S Power Engg. Associates & M/S Manish Enterprises). c) Flyash is being utilized by a unit in their Brick making plan for making fly ash bricks. d) Flyash is being used by Cement sheet making Companies (M/S Ramco Industries, M/S UAL, Jaunpur & M/S Hyderabad Industries). e) Flyash is being utilized for Cement plaster at its own civil jobs. V. **M/s Lanco Anpara Power Ltd., Anpara, Sonbhadra** utilized 28.39% in financial year 2019-20 and 27.07% till June, 2020. The industry also approached NCL and NHAI for

fly ash utilization.

The ash generation and ash utilization at M/s Lanco Anpara-C TPS

Year	Ash Generation (MT)	Fly Ash Generation (MT)	Fly Ash Utilization (MT)	% Ash Utilization	% Fly Ash Utilization
2019-2020	1577909	1262327	358340	22.71	28.39
2020-2021	434104	347283	94000	21.65	27.07

Hon'ble NGT directed that the fly ash disposal in mounds and filling of ash in abandoned mines should be undertaken as per the CPCB guidelines. **Anpara TPS and Lanco-Anpara Power Plants** may stop ash pond overflow discharge into Rihand reservoir to the extent that the work remains unexecuted. For utilisation of 56% of fly ash, there are four semi-automatic fly ash brick plants and two fully automatic fly ash brick plants and they manufacture 30000 to 40000 bricks in a day.

VI. M/s Obra Thermal Power Plants, Obra, Sonbhadra informed that average utilization of fly ash through M/s Ultratech Cement Ltd., Dala, Sonbhadra ia about 12000 MT/Month. Remaining ash is being safely disposed in the ash dyke in the form of ash slurry. Moreover, MoU for lifting 4500 MT/Day fly ash is almost in final stage with M/S ACC Ltd. Industry has also informed that average ash generation during last 04 months is about 1,14000 MT/month, about 8.6 % fly ash is being supplied to M/s Ultratech Cement Ltd., Dala, Sonbhadra.

The ash utilization of Obra TPS is as per table below:

Year	Total Ash Generated Lac MT	Total Ash Utilized Lac MT	Remaining ash disposed in ash pond	Percentage Ash Utilization
2015-16	14.77	2.92	11.85	19.77%
2016-17	13.85	3.83	10.02	27.66%
2017-18	13.26	2.25	11.01	16.97%
2018-19	7.80	0.90	6.9	11.58%
2019-20	11.14	0.86	10.28	7.71%
2020-21 (upto June, 2020)	2.99	0.18	2.81	6.02%
2020-21 (upto Aug., 2020)	5.687	0.30	5.387	5.28%

			i. Presently only 4 units of 200 MW of Obra BTPS is operation. ii. Average ash generation during last 4 months has been MT/day. (114000 MT/month) iii. Average utilization of fly ash through UltraTech cement fa is 400 MT/day (12000 MT/month) iv. Average utilization through Brick manufacturer is 4 MT/day MT/month) v. Remaining ash is being safely disposed in the Ash dyke i form of Ash slurry. Following efforts have been made by Obra TPP for achieving 1 fly ash utilization:- • MoU for lifting 4500 MT/day fly ash is almost in final stage M/s ACC Limited. After agreement, ash lifting will be done 5X200MW Obra BTPS (4 Units of which are under operatio well as from 2X660 MW Obra C.. M/s ACC Limited is goi establish its cement plant at Salai Banwa which is approx. km away from Obra Thermal Power Station. • District Administration had marked 7 nos. abandoned quarries in Billi Markundi area (Area 8.4 Acre) out of wh mines of Area 3.6 Acre have been allotted by Mining depart and NOC from Revenue department and Forest departmen been obtained for filling dry fly ash/ Pond ash. For obta NOC from UPPCB an online application was applied thr Nivesh Mitra on 3 Sep 2020, in which UNL will start fillin after NOC and tendering process. In these 4 mines approx Lac MT ash can be filled. • District Administration has provided a low lying area near I Toll Plaza near Circuit House for reclamation and develop by filling fly ash. For obtaining NOC from UPPCB an o application was applied through Nivesh Mitra on 6th Aug., and NOC will be obtained soon. After getting NOC from UP tendering process for filling ash will start. • Obra Colony has low lying area in Sector 2 and 3. Appro Lakh cum ash filling will be done in first phase. For obta NOC from UPPCB an online application was applied thr Nivesh Mitra on 5 Aug 2020 and the same will be obtained After getting NOC and tendering process for backfilling this with about 5-10 Lakh cum ash shall be done. **Action Taken by CPCB:** CPCB vide letter dated 09.09. requested UPPCB & MPPCB to take appropriate action for ens compliance of these directions of Hon'ble NGT by the conc

			power plants.
1.b	**Status of EC imposed or realized on the non-compliat TPPs**	**Partially complied**	**Details of EC Imposed on TPPs:-** ▪ **M/s NTPC Rihand (Stage-I, II, III), Sonbhadra (U.P.)** EC of Rs 45,90,000/- imposed on NTPC Rihand due to non-compliance of Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974. With reference to the NGT order dated 12.02.2020 in OA No. 117/2014 in the matter of Shri Shatanu Sharma Vs. Union of India & Ors., CPCB vide letter dated 02.07.2020 has imposed EC of Rs 15.39 crores. In this regard, it is submitted that NTPC Ltd. filed Civil Appeal No. 2713/2020 in Hon'ble Supreme Court against the order dated 12.02.2020 of Hon'ble NGT. Hon'ble Supreme Court vide order dated 21.07.2020 has granted stay for submission of EC as directed by Hon'ble NGT. ▪ **M/s NTPC Ltd. Shaktinagar, Sonbhadra** **EC of Rs 27,00,000/- imposed** due to non-compliance of Air (Prevention & Control of Pollution) Act, 1981. A levy of Rs. 10.76 crore has been imposed as EC and CPCB has asked to submit vide letter dated 02.07.2020. NTPC raised an appeal against which stay has been granted by Hon'ble Supreme Court vide order dated 21.07.2020. ▪ **M/s UPRVUNL Anpara-A, B, D, Anpara, Sonbhadra** (a) **EC of Rs 6,11,40,000/- imposed** due to non-compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 (b) On the basis of inspection made by Hon'ble Chairman and Member of Oversight Committee dated 15.12.2019, show cause notice was issued on 16.01.2020 for imposing Environmental Compensation of Rs 41,10,000 to Thermal Power Plants. ▪ **M/s Lanco Anpara Power limited, Anpara, Sonbhadra** **EC of Rs 23,70,000/- imposed** due to non-compliance of Water (Prevention & Control of Pollution) Act, 1974. The Thermal Power Plant deposited the UPPCB's share of Rs.

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<td>9,48,000 as EC on 30.12.2019.

With reference to the NGT order dated 12.02.2020 in OA No. 117/2014 in the matter of Shri Shantanu Vs Union of India & Ors, CPCB vide letter dated 02.07.2020 has imposed EC of Rs. 21.5 Crores. In this regard, it was submitted that Anpara TPS will file Civil Appeal in Hon'ble Supreme Court against above mentioned order.

▪ <u>M/s UPRVUNL Obra Unit-B, Sonbhadra</u>

EC of Rs 6,11,40,000/- imposed due to non-compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974.

▪ <u>M/s Hindalco Industries Ltd. (Power division) Renusagar, Sonbhadra:</u> Utilization/disposal of fly ash for reclamation of Low Lying area and Stowing/ back filling of abandoned Mines/ Quarries is under process. M/s Hindalco Industries Ltd. (Aluminum division), Renukoot & M/s UPRVUNL Anpara, Sonbhadra have applied for CTE from UPPCB for filling of Low Lying Area.</td>
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<td>1.c</td>
<td>CPCB may levy Environmental Compensation in accordance with the formula referred to above w.r.t. individual in accordance with law</td>
<td>Partially Complied</td>
<td>Action taken by CPCB: In compliance of the Hon'ble NGT order dated 12.02.2020, CPCB computed the amount of Environmental Compensation for individual TPPs for non-utilization of 100% fly ash for years 2018 (2018-19) and 2019 (2019-20), respectively, and informed EC amount to the concerned TPPs vide letter dated 02.07.2020. The details of Environmental Compensation amount computed w.r.t. the 05 TPPs located in Sonbhadra, U.P. namely NTPC Singrauli STPS, NTPC Rihand STPS, UPRVUNL Anpara A, B & D TPS, Lanco Anpara C TPS and UPRVUNL Obra TPS are presented below:
<table>
<tr><th>Name of TPPs</th><th>Capacity 2018-19 (MW)</th><th>% Ash Utilization in 2018-19</th><th>EC for 2018 (2018-19), (in Rs.)</th><th>Capacity 2019-20 (MW)</th><th>% Ash Utilization in 2019-20</th><th>EC for 2019 (2019-20), (in Rs.)</th><th>Total EC for 2018 (2018-19) & 2019 (2019-20), (in Rs.)</th></tr>
<tr><td>NTPC Singrauli STPS</td><td>2000</td><td>35.21</td><td>5,55,37,327</td><td>2000</td><td>39.24</td><td>5,20,78,177</td><td>10,76,15,504</td></tr>
<tr><td>UPRVUNL Anpara A, B & D TPS</td><td>2630</td><td>5.29</td><td>10,67,54,945</td><td>2630</td><td>3.90</td><td>10,83,17,861</td><td>21,50,72,805</td></tr>
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			NTPC Rihand STPS	3000	37.10	8,08,71,807	3000	43.18	7,30,48,312	15,39,20,119
			UPRVUNL Obra TPS	1000	11.59	3,78,90,660	1000	7.94	3,94,54,554	7,73,45,215
			Lanco Anpara C TPS	1200	22.03	4,00,90,031	1200	22.71	3,97,49,245	7,98,48,276
1.d	**Implementation of CPCB Guidelines of May, 2019 for Utilization/Disposal of Fly Ash for Reclamation of Low Lying Areas and in Stowing/ Back filling of Abandoned Mines/ Quarries**	**Partially Complied**	▪ NTPC approached Supreme Court against the imposition of EC on its Plants and stay order has been received for all. Several other plants, including UPRVNL also approached Supreme Court. ▪ **M/s NTPC Anpara** A low lying area was identified in Dibulganj village near Anpara TPS to dispose off about 7.0 lac MT ash for which online application was filed in the month of March, 2020 to UPPCB for obtaining NOC. The same is pending for approval from UPPCB. District Administration has assured to provide 07 nos. abandoned stone quarries/mines in Billi Markundi, Sonbhadra area (Area 8.4 Acre) out of which 04 mines are undisputed in which UNL will start filling ash after allotment. In these four mines approx. 4.0 Lac MT ash can be filled. Other 03 mines has dispute of ownership between Revenue department and Forest department after resolving the dispute UPRVUNL will fill the ash approx. 3.0 Lac MT in these mines. ▪ **M/s NTPC Obra** According to CPCB Guidelines NOC from Concerned departments i.e. Mining, Forest and Revenue had been obtained for Abandoned Stone mines and an online application had been applied through Nivesh Mitra on 3 Sep 2020. For filling ash in low lying area at location near Lodhi Toll plaza and low lying area of Obra Sector 2 and 3 an online application had been applied through Nivesh Mitra on 6 Aug 2020 and 5 Aug 2020 respectively. ▪ **M/s NTPC Rihand** It is submitted that an application submitted to Hon'ble District Collector, Sonbhadra on 11.09.2020 for allocation of abandoned stone quarries of Dalla region. However, no abandoned mines were allocated to NTPC Rihand for							

			stowing/ backfilling with pond ash/ flyash. ▪ **M/s NTPC Shakti Nagar** Mine or voids filling work has not materialised. Pond ash being utilised in road construction work NHAI (Varanasi to Hanumana road part) **Comments by UPPCB:** M/s UPRVUNL Anpara, Sonbhadra and M/s Hindalco Industries have applied one application each for disposal of fly ash for reclamation of low lying area. Similarly M/s UPRVUNL Obra, Sonbhadra have applied 03 applications for disposal of fly ash for reclamation of low lying area. All applications are under consideration. **Comments by CPCB:** MoEF&CC issued Office Memorandum dated 28.08.2019 to all SPCBs/PCCs regarding "Guidelines for disposal/utilization of Fly Ash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries".
1.e	**Task Force of Ministry of Power and Ministry of Coal may recommend list of abandoned mines/quarries**	-	-
1.f	**Implementation of CPCB Action Plan**	**Partially Complied**	Action Plan has been submitted to joint committee. Utilization/disposal of fly ash for reclamation of Low Lying area and in Stowing/ Back filling of abandoned Mines/ Quarries are under process. M/s Hindalco Industries Ltd. (Aluminum division), Renukoot & M/s UPRVUNL Anpara, Sonbhadra have applied for CTE from UPPCB, for filling of Low Lying Area which is under process. ➢ **M/s NTPC Anpara** ➢ NOC from UPPCB for filling of ash in abandoned stone quarries is still awaited. After getting the approval from UPPCB the filling of ash shall be done in accordance with guidelines issued by CPCB in March, 2019. ➢ A CTE application has been submitted for scientific disposal of flyash generated by the industry in the low-lying area of Arazi no. 16238, Dibulganj, Sionbhadra. According to RO, the proposed site is located near Rihand Reservoir. The industry has been directed for submitting online clarification to the Irrigation Department regarding the distance of the

			proposed site from HFL. Such clarification is still awaited. The **Anpara Action Plan** is being implemented. ➢ **M/s NTPC Obra** NOC from UPPCB for filling of ash in abandoned stone quarries/ Lodhi Toll plaza/ low lying area of **Obra Sector 2 and 3** is still awaited. After getting the approval from UPPCB the filling of ash shall be done in accordance with guidelines issued by CPCB in March 2019. **For Sector- 2 & 3,** the online clarification is required for the following points: a) Industry has not uploaded the land use certificate issued by competent authority. b) As per **Regional Office Report, Renuka River** is situated at a distance of approximately 400 meter in North-west direction from the proposed site. Report regarding HFL of water body of irrigation department is not submitted by the industry. c) Industry has not submitted the detail design drawing and Technical Report for disposal of dry ash at proposed site. d) The technical feasibility report of reputed technical institution is required for scientific disposal of dry ash as per the MOEF&CC Notification dated 28.08.2020 regarding ash disposal. e) Detailed proposal of APCS for controlling emission from the disposal of dry ash in low lying area. **On receipt of the above information from the industry, the application can be disposed off on the basis of quality defect.** A CTE application has been submitted by the industry for scientific disposal of ash in the low lying area near Lohari toll plaza and Circiut House, Sonbhadra. The online clarification is required for the following points: ▪ Proposed site is at a distance of about 500 meter from Bhilahi Dam and about 100 meter from school and forest land. Proponent has not submitted NOC of Forest department and land records. ▪ Technical study report from any reputed organization about safely disposal of flyash is required to ensure that there is no possibility of leaching of the contaminant into the Bhilahi Dam and ground water. ▪ Detailed proposal of APCS for controlling emission from the disposal of dry ash in low lying area. ▪ Industry has not uploaded the land use certificate issued by

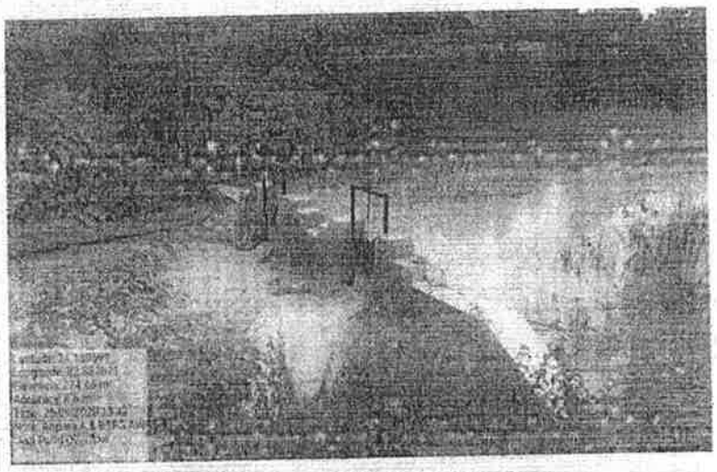
			competent authority. ▪ As per **Regional Office Report, Bhilahi Reservoir (water body)** is situated at a distance of approximately 500 meter in North-west direction from the proposed site. Report regarding HFL of water body of irrigation department is not submitted by the industry. ▪ Industry has not submitted the detail design drawing and Technical Report for disposal of dry ash at proposed site. **On receipt of the above information from the industry, the application can be disposed off on the basis of quality defect.** ➢ **M/s NTPC Rihand** Ash utilization action plan submitted to joint committee is being implemented. ➢ **M/s Hindalco Industries Ltd., Renukoot, Sonbhdra** A CTE application has been submitted for scientific disposal of industry generated dry ash/ bottom ash in low-lying area of Arazi no. 445 & 447 village- Murdhwa Tehsil- Duddhi, Sonbhadra. According to the RO, NOC has been sent from the Forest Department for disposal of dry ash at the proposed site. **Comments by CPCB**: This point pertains to the action planned to achieve 100% ash utilization within 2 years i.e. 2019-20 and 2020-21. NGT had directed to levy penalty after 31.12.2017. Accordingly, CPCB has computed the EC for two years 20118-19 and 2019-20.
1.g	**Status of a joint committee quarterly progress report on recommendation of Expert Committee of Niti Aayog for enhanced utilization of fly ash in various sectors**	-	-
1.h	**Fly ash disposal in mounds and backfilling of ash in abandoned mines as per the CPCB Guidelines** and also cost apportionments for desilting and	**Partially Complied**	As per information given by the UPPCB: ➢ Information has not been provided by any industry under jurisdiction of UPPCB regarding filling of fly ash in Gorbi mines. ➢ District Magistrate, Sonbhadra has allotted 05 abandoned stone quarries to M/S UPRVUNL, Anpara and Obra for filling of fly ash.

	restoration of Rihand reservoir		➢ Ministry of Water Resources River Development and Ganga Rejuvenation Central Water & Power. Research have assessed the amount of Rs. 69.09 lac for the Hydrographic/ capacity survey of Rihand Reservoir. **Latest information is required from EE, Irrigation Department, Rihand Reservoir.** **I. M/s NTPC Anpara** Following action has been taken for ash disposal in the abandoned mines/stone quarries: i. 7 nos. abandoned stone quarries in Billi Markundi area of Sonbhadra have been assured to UNL by District Administration for backfilling and development of area. ii. Total area of 7 mines is 8.4 Acre and average depth is about 20m having capacity of approx 7 lakh cum. iii. NOC from Revenue, Mining, Forest and UPPCB for backfilling is under process. iv. Anpara TPS has initiated proposal for developing ash mounds in its vicinity for landscaping work. Anpara TPS has requested IIT-BHU for feasibility study and preparation of DPR for development of ash mound at the vicinity of ash dyke. Work on preparation of design, drawing and estimate of mound is under progress. **II. M/s NTPC Obra** District Administration had marked 7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 4 mines of Area 3.6 Acre has been allotted by Mining department and NOC from Revenue department and Forest department has been obtained for filling dry fly ash/Pond Ash. For obtaining NOC from UPPCB an online application was applied through Nivesh Mitra on 3 Sep 20202, in which UNL will start filling ash after NOC and tendering process. In these 4 mines approx. 3.0 Lac MT ash can be filled. **III. M/s NTPC Rihand** NTPC Rihand conducted third party audit of our all ash dykes by IIT- Roorkee. As per the report of IIT- Roorkee the ash dykes are 'Safe and Stable'. Identification of land for creation of ash mound is in progress. It is submitted that for developing

			ash mound detailed scientific and engineering studies are required in addition to the additional land requirement and huge capital expenditure. Hence, it is requested that development of Ash mounds may also be considered as ash utilization by MOEF and Hon'ble NGT. CPCB may issue guidelines for creation of ash mound. Application dated 11.09.2019 submitted to Hon'ble District Collector, Sonbhadra for allocation of abandoned stone quarry. Presently no stone quarry is available for backfilling with pond ash. **IV. M/s NTPC Shakti Nagar:** NIL (Gorbi mine allotted to NTPC, NTPC Vindhyachal has taken steps for study. studies like EIA, Flora, fauna in progress.) **Action Taken by CPCB:** CPCB vide letter dated 09.09.2020 requested UPPCB & MPPCB to take appropriate action for ensuring compliance of these directions of Hon'ble NGT by the concerned power plants. The comments are as follows: i) Cost apportionment formula for siltation study for possible desilting and restoration of Rihand reservoir accepted by NGT ii) Backfilling of the abandoned mines: MoEF&CC has issued Office Memorandum dated 28.08.2019 to all SPCBs/PCCs regarding "Guidelines for disposal/utilisation of Fly Ash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries".
1.i	**Status of RCC wall around the fly ash dyke**	**Partially Complied**	The ash made by UPRVUNL Anpara, Sonbhadra is situated in the village- Baldevah. The fly ash generated from the thermal project is disposed off in the said Ash Dyke Pond. The RR Wall with gate has been constructed to prevent overflow of ash slurry from the secondary spill-way of Ash dyke pond.
1.j	**Fly ash mound as has been developed by NTPC Dadri**	-	-
2.	**Report of the CPCB regarding Cost-apportionment**	**Not Complied**	**U.P. irrigation (Report Awaited)** A letter has been sent to Executive Engineer/ Suptd. Engineer, Rihand Dam, Civil division, Irrigation Department, Pipari, Sonbhadra on 24.12.2019 for its compliance. No reply is received by State Board till now from Irrigation Department.

2.a	**Status of contribution of each power plant to assess sediment volume at various places in the reservoir**	**Partially Complied**	As per the information given by Executive Engineer/ Suptd. Engineer, Rihand Dam, Civil Division, Irrigation Department, Pipari, Sonbhadra vide letter no. 297/R.C.D./camp-16 dated 18.06.2019, an estimate Rs. 69,09,000/-is received from Ministry of Water Resources, River Department & Ganga Rejuvenation Central Water & Power Research Station, Pune dated 06.06.2019 to Executive Engineer, Rihand Dam, Sonbhadra for acceptance and approval. Letter has been issued on 18.06.2019 by Executive Engineer, Rihand Dam, Sonbhadra to Executive Engineer, Electricity Generation Division, U.P. Hydro Power Nigam Ltd., Pipari, Sonbhadra for its full payment.
2.b	**Status of the Total ash slurry volume generated by each plant on the periphery of Rihand Reservoir**	**Partially Complied**	Overflow site of fly ash was inspected by RO, Sonbhadra. The inspection of the main ash dam at Belvadah of Anpara Thermal Project was done by the officers on 29.09.2020 as per the direction given by Oversight Committee. Shri A. K. Rai, Executive Engineer and Shri P.K. Gupta, Superintending Engineer was present at the time of inspection. The detailed inspection report of Ash Dyke is as follows: 1. The fly ash generated from the thermal project is disposed off in the said Ash Dyke Pond. The RR Wall with gate has been constructed to prevent overflow of ash slurry from the secondary spill-way of Ash dyke pond. 2. A total of 09 water pumps of water of 750 kl/hour capacity have been installed in unit number A and B to reuse water from ash dyke pond, one of which is used as a stand by pump. Unit No. D has 02 water pumps installed of 1350 kl/hour capacity, one of which is used as a standby pump. The total capacity of the water pump installed in the above three units is 7350 kl/hour. 3. At the time of inspection, the slurry effluent from the ash dam was not found to be discharged into the Rihand Reservoir. It was informed by the industry representatives that between 24.09.2020 to 26.09.2020, there was heavy rainfall in the region, due to which large amount of rainwater in the ash dam was overflowed and disposed off overflowing in Rihand reservoir. The slurry flow overflow was soon controlled by operating the AWRS at full capacity. It was also informed by the industry representative that two natural drains (i.e. Morcha Nala and Mokha Nala) meet at Ash dyke pond. Through these two drains, a large area of rainwater falls into the ash dam, which sometimes makes it

impossible to recirculate the water from the ash dam.







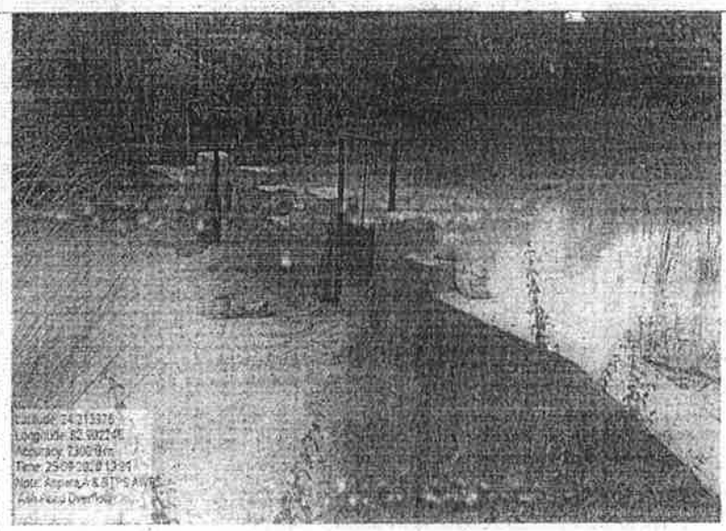
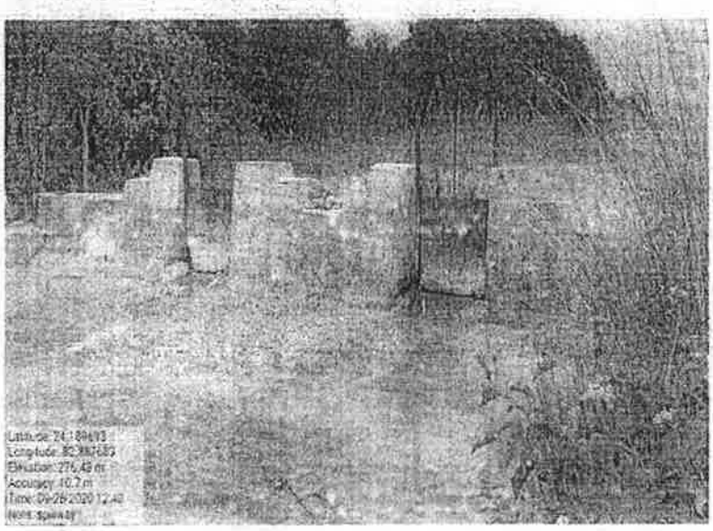
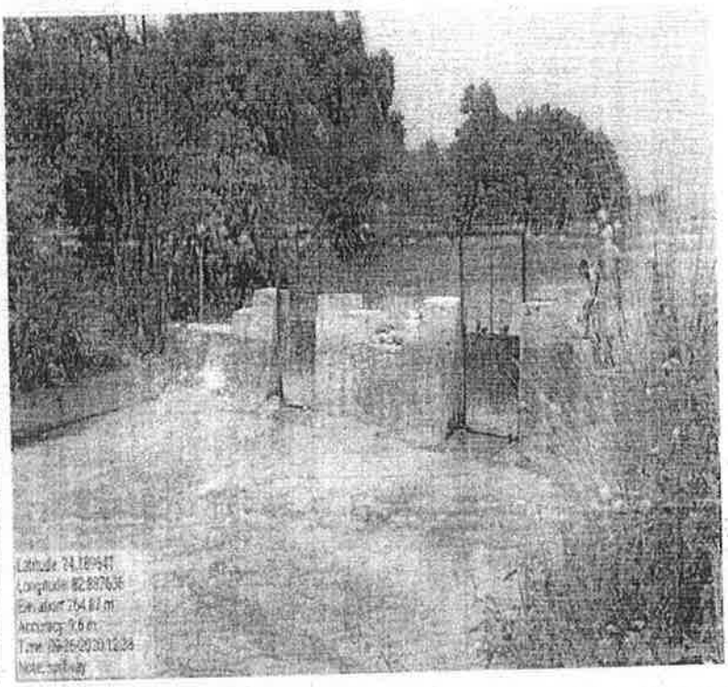


Fig-1: Ash Slurry overflows into Rihand Dam (1. Huge amount of water of Morcha Nala is flowing inside the ash dyke. AWRS system is capable of recycling only slurry water. Excess water overflowing is due to rain water coming from Morcha Nala; 2. Rain water in huge quantity of very large catchment area of ash dyke and many small & big natural nallah coming in ash dyke in rainy season is uncontrollable due to ash dyke raising work.)



			 Latitude 24.189701 Longitude 82.837768 Elevation 279.86 m Accuracy 7.5 m Time 09-25-2020 12:48 Note: pathway  Latitude 24.189647 Longitude 82.837636 Elevation 264.81 m Accuracy 7.6 m Time 09-25-2020 12:24 Note: pathway

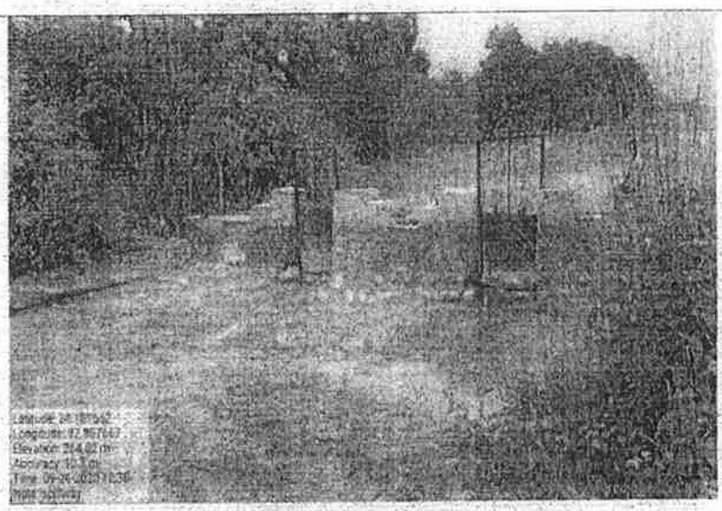
			  

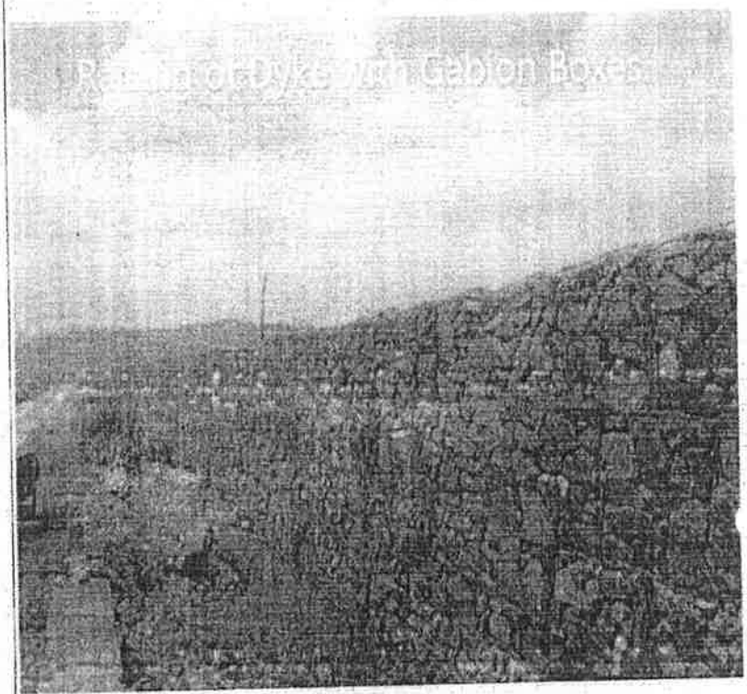
			Fig-2: Scene of 29.09.2020: During Normal days i.e. without Rain water condition of zero discharge (water from natural drains discharging water into the ash dyke reduced to minimum. As a result, zero discharge was re-attained.) 4. At the time of inspection, it was informed by the industry representatives that construction work of new and improved gate is being done on the spill-way to restrict saline flow in Rihand reservoir, which is expected to be complete Oct., 2020.. It was also informed that two new decantation well were also present in Lagoon- 2. Construction of the pipeline up to the secondary pond at dictation well will be complete by the month Dec., 2020, after which it will be possible to stop any kind of impact in the Rihand Reservoir. 5. It was informed by the industry representative that the work of upgradation of Lagoon-3 is being done, which has been set to be completed by March, 2021. 6. According to the information received from the industry representative, the study of changing the direction of natural drain has been done from IIT, BHU, Varanasi. The said institute has presented a detailed design and drawing to change the direction of the drain, according to which the total cost of the work of changing the direction of the drain has been estimated as Rs.32.18 crore. Assessment report received from IIT, BHU has been sent to Corporation HQ. Action is being taken by the Corporate HQ to wait for the said proposal from the Irrigation Department. 7. CCTV cameras were found installed near the spill way gate at the time of inspection. The industry representative informed that CCTV cameras have not been linked to online servers due to network problems in the area. With the CCTV camera made online, the overflow in flyash Rihand Reservoir can be effectively monitored. It was informed by the industry representative that the work of upgradation of Lagoon-3 is being done, which has been set to be completed by March, 2021.
2.c	**Share in Total Ash Slurry of plants (% of total)**		**Status of Total Ash Slurry:** *Thermal Power Plant* | *Capacity (MW)* | *Total ash disposed in Ash Pond till 31.03.2019 (MMT)* | *Total ash slurry disposed in Ash Pond till 31.03.2019 (MMT)* | *Relative share in total Ash of plants (multiple of least)* | *Relative share in total Ash Slurry of plants (multiple of least)* | *Share in total Ash of plants (% of total)* | *Share in total Ash Slurry of plants (% of total)*

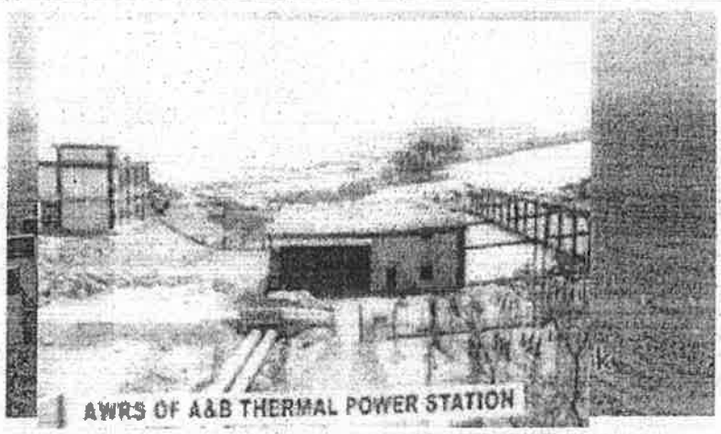
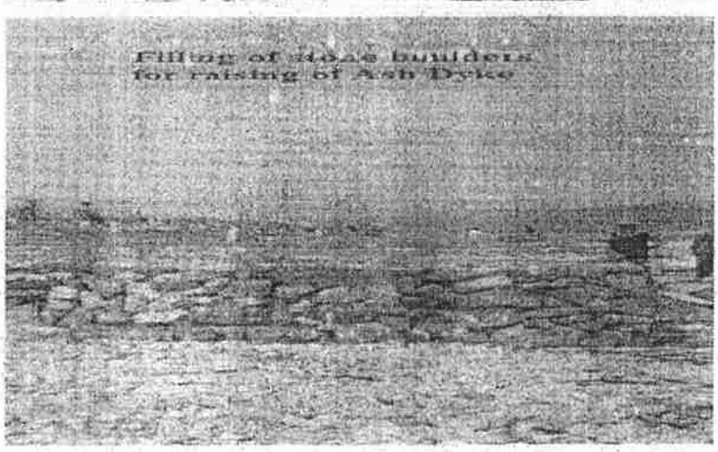
Anpara TPS UPRVUNL	*2630*	*81.313*	*569.225*	*31.7*	*66.3*	*22.9%*	*19.6%*
Lanco Anpara	1200	10.870	46.395	4.2	5.4	3.0%	1.6%
Renusagar, Hindalco	820	2.564	8.584	*1*	*1*	0.7%	0.3%
Singrauli NTPC	2000	89.295	803.654	34.8	93.6	25.1%	27.6%
Vindhyachal NTPC	4760	104.937	953.855	40.9	111.1	29.6%	32.8%
Rihand NTPC	3000	66.136	529.008	25.8	61.6	18.6%	18.2%
Total / combined	**12610**	**355.115**	**2910.801**	**138.4**	**339**	**100%**	**100%**

3.	**Status of Anpara TPS and Lanco-Anpara power plants to stop ash pond overflow discharge into Rihand Reservoir**	**Partially Complied**	**M/s NTPC Anpara** Show cause notice vide letter no. dated 16.01.2020 have been issued by UPPCB to M/S UPRVUNL Anpara, Sonbhadra to stop ash pond overflow discharge into Rihand Reservoir and imposed EC of Rs 41.10 Lakh. Confirmation has been sent to Head Office, UPPCB, Lucknow vide letter no. G114035/Anpara Thermal/ 2020 dated 29.02.2020 to take action against aforesaid TPP under section 33A of Water (Prevention & Control of Pollution) Act. 1974 with imposing EC for Rs. 41.10 Lac. Ash Dyke is being raised to the extent of 5 meter for disposal of wet ash. One compartment of ash dyke is likely to be complete by November, 2020. About 75-80% work has been completed for one lagoon/compartment. Over flow from ash dyke into the reservoir has been arrested w.e.f. 17th Feb., 2020. AWRS of Anpara TPS and Lanco TPS are under full operation. Moreover, a big natural drain is discharging huge quantity of water in ash pond which is to be diverted by irrigation department, UP (drainage and water management is in the scope of irrigation department). **Action Taken by CPCB:** CPCB vide letter dated 09.09.2020 requested UPPCB & MPPCB to take appropriate action for ensuring compliance of these directions of Hon'ble NGT by the concerned power plants.
3.a	**Status of another compartments to divert the nala**	**Not Complied (Under Process)**	According to the information received from the industry representative, the study of changing the direction of natural drain has been done from IIT, BHU, Varanasi. The said institute has presented a detailed design and drawing to change the direction of the drain, according to which the total cost of

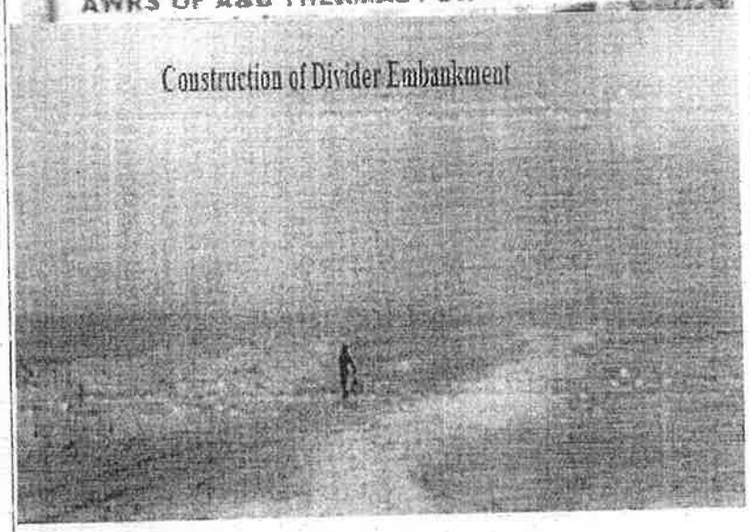
			the work of changing the direction of the drain has been estimated as Rs.32.18 crore. Assessment report received from IIT, BHU has been sent to Corporation HQ. Action is being taken by the Corporate HQ to wait for the said proposal from the Irrigation Department.
3.b	**Status of way to stop the unit and liable for the environmental compensation**	-	-
3.c	**The Liability for Environmental Compensation in respect of UPRVUN, Anpara may be assessed by Joint Committee of CPCB and the State PCB**	**Partially Complied**	**Comment by UPPCB:** Show cause notice dated 16.01.2020 had been issued by UPPCB to M/S UPRVUNL Anpara, Sonbhadra to stop ash pond overflow discharge into Rihand Reservor and imposed EC of Rs 41.10 Lakh. Confirmation letter vide letter no. G114035/Anpara Thermal/ 2020 dated 29.02.2020 had been sent to UPPCB, Head Office, Lucknow for imposing EC of Rs 41.10 Lakh. Earlier EC of Rs 6,11,40,000/- had been imposed in compliance of Joint Committee recommendations.
4.	**Transportation measures as per Suggestions of the Committee and directions of the Hon'ble Supreme Court**	**Partially Complied**	➢ **M/s NTPC Rihandnagar and M/s NTPC Shaktinagar-** NTPC Rihand is transporting coal from the linked mines of Northern Coalfield Ltd. (NCL) through Merry-Go-Round (MGR) Railway system. NTPC Rihand is not transporting any coal through road. ➢ **M/s Anpara TPP (Unit-A, B & D) Anpara, Sonbhadra-** Coal transportation is being done by railway wagon. Anpara Thermal Power Project never transported coal through road. ➢ **M/S Obra TPP (Unit-C) Obra, Sonbhadra-** Coal transportation is being done by railway wagon. Obra thermal power project never transported coal though road. ➢ **M/S Lanco Anpara Power Ltd., Anpara, Sonbhadra-** Approximately 90% Coal is being transported by railway wagon and balance 10% coal is being transported throug road. ➢ **M/S Hindalco Industries (Power Division)** has installed belt pipe conveyor (BPC) system from Krishnashila coal mine of about 4.65 km for coal transportation. Industry is transporting approximate 80% Coal through BPC and balance 20% transported through raod. ▪ NCL has approached Hon'ble Supreme Court for obtaining relaxation in transportation of coal by road against NGT

			order dated 28.0.2018 and 24.01.2019. ▪ Hon'ble Supreme Court has passed the following order: **".....Status quo, as of today, shall be maintained in the meantime."** ▪ Deadline given by Oversight Committee was dated 30.04.2019 and in the meantime vide order dated 22.04.2019 Hon'ble Supreme Court has ordered for status quo. ▪ Notice was issued to NCLs & RTO, Sonbhadra vide Regional Office, UPPCB, Sonbhadra letter dated 30.04.2019 & DM, Sonbhadra letter dated 02.05.2019 for compliance of orders passed by Hon'ble Supreme Court and Hon'ble NGT. ▪ NCLs had stopped the transportation of coal by road after the Oversight Committee meeting on 07.06.2019. ▪ Coal transportation has been restarted by NCL in compliance of order passed by Hon'ble Supreme Court in Civil Appeal Diary No.(s) 17015/2019 dated 01.07.2019. Content of the order is as follows: **"Status quo order passed by this court on 22.04.2019 is verified to mean that transportation by road will continue in the meanwhile."** **Action Taken by CPCB:** CPCB vide letter dated 09.09.2020 requested UPPCB & MPPCB to take appropriate action for ensuring compliance of these directions of Hon'ble NGT by the concerned power plants.
5.	**Ash dyke management of Anpara TPS**	**Partially Complied**	**Ash dyke management of Anpara TPS** **Table- Installed Capacity of Anpara TPS** **S. No. / Capacity of Units / Date of Commercial Generation of Electricity** 1 / Anpara 'A' TPP (3 x 210 MW) / Unit 01- (01.01.1987); Unit 02- (01.08.1987); Unit 03- (01.04.1989) 2 / Anpara 'B' TPP (2 x 500 MW) / Unit 04- (01.03.1994); Unit 05- (01.10.1994) 3 / Anpara 'D' TPP (2 x 500 MW) / Unit 06- (08.05.2016); Unit 07- (18.10.2016)

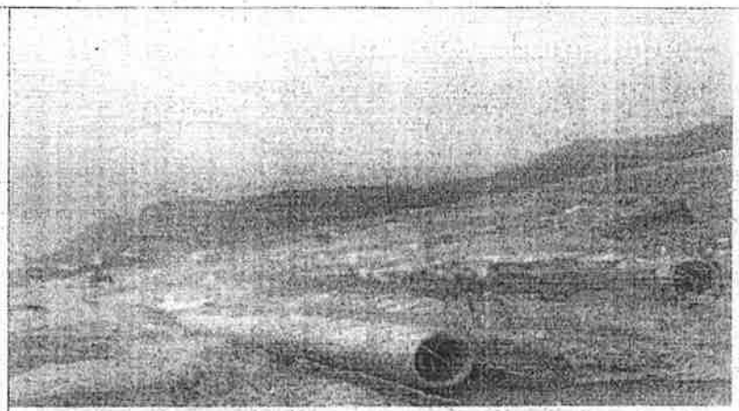
			• Fly ash generated from the above units are partly utilized by issuing fly ash free of cost to cement industries/ash brick industries and remaining quantity is discharged into ash dyke where ash accumulated in pond and settled water is being recirculated by AWRS to plant for its reuse in Ash handling system. • Ash collected in the ash pond is partly utilized in raising of ash dyke in a scientific manner. • Area of the ash dyke is approx. 1200 acres. The above dyke was constructed in 2003. • To enhance the capacity of ash dyke, raising work has been started from August, 2019. Raising of the dyke is being done as per the technical specification/drawing/scope of work finalized by expert Civil Engg. of IIT Roorkee (Renowned Institute of India for Civil Engineering). 

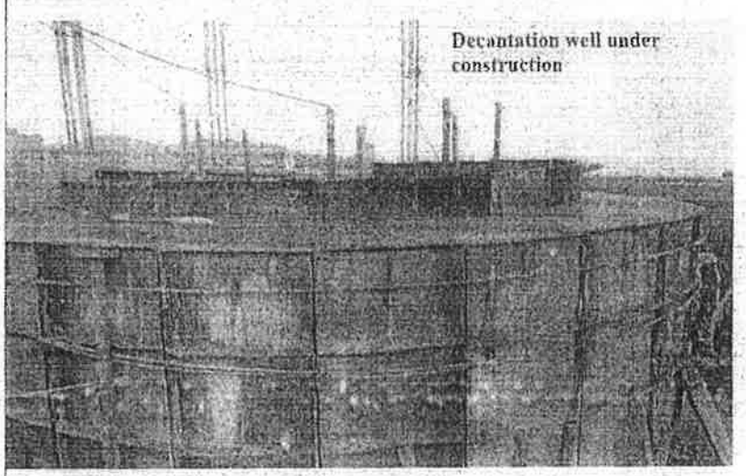
			  • The pond has been divided into two lagoons; one is under raising and other in service. This shall facilitate timely raising of the ash dyke and to operate it in a scientific manner.





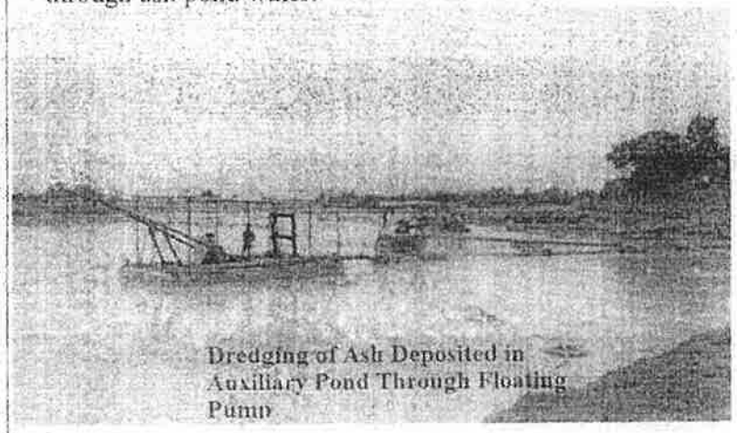
- Ash water recirculation system (AWRS) facilitates for recirculation of ash pond water. Ash from the plant is mixed with water to form ash slurry which with the help of pumps and piping system is discharged into ash pond, where ash settles in the pond and water with the help of decanted well is transferred to auxiliary pond/overflow lagoon. Auxiliary pond functions as a sump for ash water pumps of AWRS system.



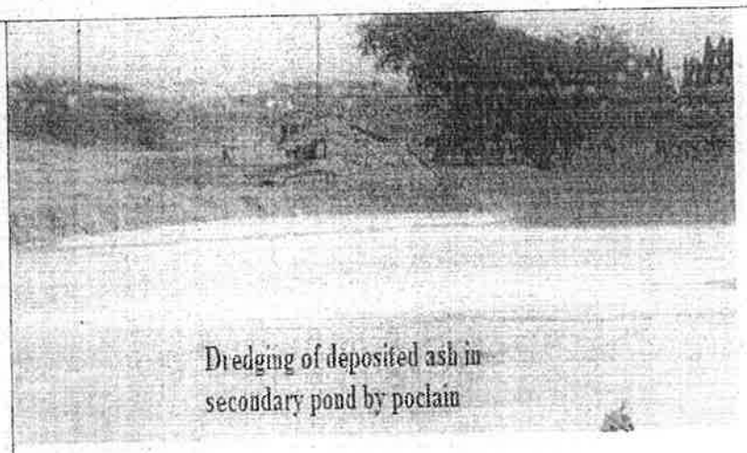


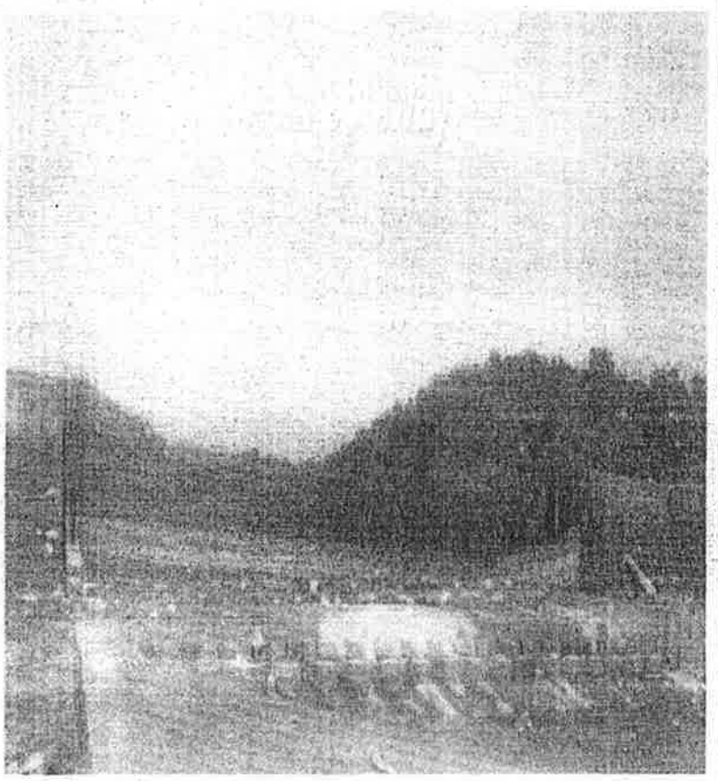
Decantation well under construction

- Auxiliary pond is also being maintained by using dredging machine for removal of settled ash which partially comes through ash pond water.

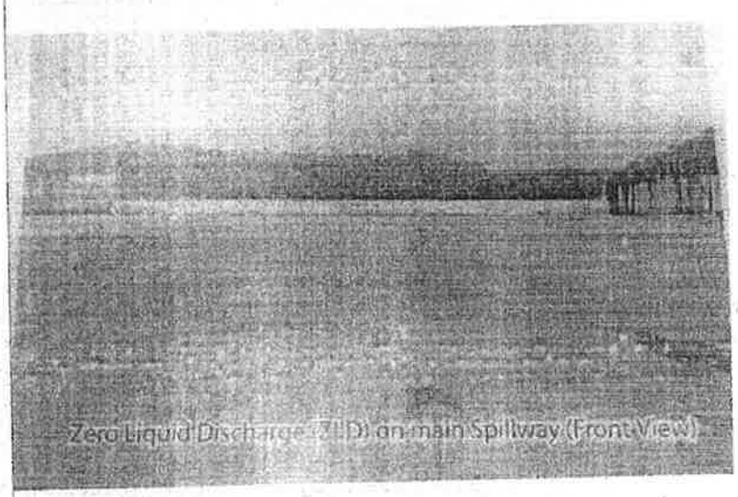


Dredging of Ash Deposited in Auxiliary Pond Through Floating Pump

			 Dredging of deposited ash in secondary pond by poclain • To maintain zero discharge from ash dyke, all the systems i.e. ash slurry pump, ash dyke and AWRS System all should work well. • To maintain all three systems, regular work is being done.
6.	**Status on ban of manufacturing of red bricks by use of clay/soil and by burning of coal with a view to facilitate more disposal of fly ash in brick manufacturing**	**Not Complied**	▪ As per the information given by **M/S Hindalco industries Ltd. (Power Division) Renusagar, Sonbhadra** they are supplying fly ash free of cost to brick kiln owners, brick making plants and for filling low lying areas and also for road projects. ▪ **M/S NTPC Shakti Nagar** has installed five brick manufacturing plants in its own premises. Moreover, contract is under process of tendering for two more ash brick plant for enhancing production capacity of fly ash bricks. ▪ **M/S NTPC Rihand Nagar** has four semi automatic fly ash brick manufacturing plants and two fully automatic fly ash brick manufacturing plants. About 30000-40000. Fly ash bricks are manufactured in a day by the industry and utilized in their own plans and other construction activities under C.S.R. **Comments by CPCB:** Draft notification dated 25.02.2019 is under finalization by MoEF&CC.
7.	**Zero discharge from ash dyke and constraints in Anpara TPS**	**Partially Complied**	**Anpara TPS**: For safety of ash dyke there is a spillway which facilitates the ash dyke to discharge water when level of water raises above free board level. This happens in two cases:- 1. If AWRS is not working. 2. If outside water comes in the dyke. To ensure AWRS proper functioning UPRVUNL is doing

			preventive overhauling work but at Anpara, ash dyke water is coming from its nearby catchment area (Through Morcha Nala) due to its geographical condition. This excess water sometimes results in overflow from the ash pond through spillway. The Morcha Nala is under control of Irrigation department. Matter has been taken up by irrigation department for its diversion and if it is diverted or prevented discharge, then UPRVUNL can ensure 100% zero liquid discharge from ash pond. For the diversion of Morcha Nala a letter no. 965/UNL/E&S dated 27.07.2020 has been written to Additional Chief Secretary, Irrigation and Water resources U.P. from Additional Chief Secretary, Energy, U.P. 





- Ash Dyke is being raised to the extent of 5 meter for disposal of wet ash. One compartment of ash dyke is likely to be completed up to November 2020. About 75-80% work has been completed for one lagoon/compartment. Over flow from ash dyke into the reservoir has been arrested w.e.f. 17th Feb – 2020. AWRS of Anpara TPS and Lanco TPS are under full operation. A team of Regional Officer, Sonbhadra UPPCB had also inspected the site on 17.02.2020 for checking of zero discharge from Anpara TPS.

Constraints- Apart from the above, a big natural drain is discharging huge quantity of water in ash pond which is to be diverted by irrigation department, UP .

			Comments by UPPCB: As per the latest inspection, unit is not maintaining Zero discharge from ash dyke.
8.	**Status of the breach of Flyash dyke in U.P. Rajkiya Vidyut Nirman Anpara, Lanco Thermal Power Plant and its measures**	**Partially Complied**	➢ **M/s NTPC Anpara** There is no breach of ash dyke in Anpara TPS of UPRVUNL and Lanco Anpara Thermal Power Plant. ➢ **M/s UPRVUNL Anpara-A, B, D, Anpara, Sonbhadra** EC of Rs 6,11,40,000.00 imposed due to non-compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974. On the basis of inspection made by Hon'ble Chairman and Member of Oversight committee (dated 15.12.2019) show cause notice has been issued on 16.01.2020 for imposing Environmental Compensation of Rs 41,10,000 to Thermal Power Plants. ➢ **M/s Lanco Anpara Power limited, Anpara, Sonbhadra** EC of Rs 23,70,000.00 imposed due to noncompliance of Water (Prevention & Control of Pollution) Act, 1974. The Thermal Power Plant have deposited Rs. 9,48,000 as EC on 30.12.2019. ➢ **NTPC Shaktinagar: No dyke breach in NTPC Shaktinagar.** Dyke stability study conducted from IIT Rorkee. Report submitted to UPPCB. **Comment by UPPCB:** The overflow of fly ash dyke pond of M/s Anpara has not been completely stopped.
9.	**The maintenance of the capacity and quality of the water of Rihand Reservoir along with its preservation**	**Partially Complied**	**M/s NTPC Anpara** i. At Anpara TPS, there is no breach of ash pond. ii. ETP has been installed at DTPS Power House. After treatment of effluent the treated water is being reused. iii. AWRS for A, B and D TPS have been installed and recirculation of decanted water is being used for making ash slurry. Hence, in view of above, Anpara TPS is not polluting the water body/Rihand Reservoir.

			M/s NTPC Rihand It is submitted that NTPC Rihand is not discharging any pollutant into the Rihand reservoir and ZLD is being maintained.
10.	**Status of the Performance Guarantee to furnish the existing status of ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater and status of CAAQMS installed/ under process by Thermal Power Plants**	**Partially Complied**	**Performance Guarantee:** Following Bank Guarantee have been deposited by the TPPs as Performance Guarantee regarding ambient air quality and water quality of Rihand Reservoir and other water bodies including ground water: • Bank Guarantee of Rs. 30 lacs had been submitted by M/s UPRVUNL, Anpara- A, B & D for utilization of fly ash & installation of OCEMS etc. • Bank Guarantee of Rs. 18.4 lacs had been submitted by M/s NTPC Rihand Nagar for compliance of CTO condition. • Bank Guarantee of Rs. 10.8 lacs had been submitted by M/s NTPC Shakti Nagar for compliance of CTO condition. **Status of CAAQMS installed/under process by Thermal Power Plants situated in district-Sonbhadra are as follows:-** I. **M/s NTPC Rihandnagar** has already installed three numbers of CAAQMS & connected it with server of CPCB. II. **M/s NTPC Shaktinagar** has already installed two CAAQMS in U.P. and one CAAQMS in M.P. which is common for SSTTPS and VSTPP. III. **M/s Lanco Anpara Power Ltd., Anpara** has already installed two CAAQMS & one CAAQMS is commonly installed by M/s Lanco Power Project Limited and M/s Hindalco Industries (Power division) Renusagar. IV. **M/s UPRVUNL Anpara & M/s UPRVUNL Obra** has sent proposal to their HQ, Lucknow for installation of CAAQMS as informed by the industries. Afterthat, CAAQMS has already been installed at Anpara TPS and linked to the CPCB server. Anpara TPS is maintaining the ambient air quality parameters as notified by MOEF & CC. A survey has been conducted by officials of UPPCB, Sonbhadra regarding installation of two additional CAAQMS each in Anpara (near railway station/ Hanuman mandir/ old Japani Colony) and another in Renusagar residential Area by Hindalco Industries Ltd. (Power Division), Renusagar, Sonbhadra. Regarding this context recommendation has already been sent to Hon'ble Justice (Rtd.) Shri Rajes Kumar, Chairman, Oversight

			Committee. EQMS has already been installed at ETP of DTPS and Water Quality is being maintained. **In Obra**, industrial effluent is being treated in ETP to ensure the quality of water and parameters such as Ph, TSS and temperature are being continuously monitored through EQMS. The Ambient Air Quality around Anpara, Sonbhadra is as below (Data from manual monitoring system):- **Month** | **PM 10 (µg/MNM^3)** | **NO_2 (µg/MNM^3)** | **PM 10 (µg/MNM^3)** **March, 2020** | 162 | 27.40 | 17.58 **April, 2020** | 126.5 | 21.35 | 13.45 **May, 2020** | 129 | 24.48 | 14.76 **June, 2020** | 122.5 | 24.20 | 14.76 **July, 2020** | 115 | 23.67 | 14.49 **August, 2020** | 107.58 | 23.46 | 14.01 **Average volume** | **127** | **24.09** | **14.84** UPPCB, Sonbhadra officials has collected water samples from Rihand Reservoir on 10.06.2020 and deposited to Central Lab. UPPCB, Lucknow for analysis. Analysis report is enclosed. Regular monitoring of Rihand Reservoir is conducted by UPPCB under NWMP on monthly basis and data uploaded on NWMP Portal of CPCB. **V. M/s Hindalco Industries Limited (Aluminium Division), Renukoot, M/s Grasim Industries Ltd., Renukoot and M/s Birla Carbon (India) Pvt. Ltd., Renukoot** have commonly installed one CAAQMS at Renukeshwar temple, Renukoot and link with server of CPCB. **VI. M/s Ultratech Cement Ltd.** has installed one CAAQMS in residential premises.
11.	**Report of the CPCB regarding Cost apportionment for desilting/ restoration of Rihand Reservoir (the study to assess sediment volume at various places in the reservoir as per the direction given by**	**Not Complied**	As per information given by Executive Engineer/ Suptd. Engineer, Rihand Dam, Civil Division, Irrigation Department, Pipari, Sonbhadra vide letter no. 297/R.C.D./camp-16 dated 18.06.2019, an estimate Rs. 69,09,000/-is received from Ministry of Wtaer Resources, River Department & Ganga Rejuvenation Central Water & Power Research Station, Punc dated 06.06.2019 to Executive Engineer, Rihand Dam, Sonbhadra for acceptance and approval. Letter has been issued on dated 18.06.2019 by Executive Engineer, Rihand Dam, Sonbhadra to Executive Engineer, Electricity Generation Division, U.P. Hydro Power Nigam Ltd., Pipari, Sonbhadra for

	Hon'ble NGT)		its full payment. **Action Taken by CPCB:** CPCB vide letter dated 09.09.2020 requested the Irrigation & Water Resources Department, U.P. to take appropriate action for ensuring compliance of the direction of Hon'ble NGT.
12.	**Status of Health of citizens of the affected areas and the trend of diseases related to pollution**	-	**Report awaited from Health Department**
13.	**Status of the liability for environmental compensation in respect of UPRVUNL Anpara**	**Partially Complied**	**VII.M/s NTPC Anpara** On the basis of inspection made by Hon'ble Chairman and Member of Oversight Committee dated 15.12.2019 show cause notice has been issued to UPRVUNL, Anpara on 16.01.2020 for imposing Environmental Compensation of Rs 41,10,000 on Thermal Power Plants. The unit had given explanation of show cause notice that overflow took place due to heavy rain in the area and they have started raising the height of the ash dyke walls. It was submitted that Anpara TPS filed a Civil Appeal before Hon'ble Supreme Court against imposed EC and Hon'ble Supreme Court has granted stay on the same. **Action taken by CPCB:** CPCB vide letter dated 09.09.2020 requested the Irrigation & Water Resources Department, U.P. to take appropriate action for ensuring compliance of the direction of Hon'ble NGT.
14.	**Status of shifting of Mercury brine sludge and muck**	**Partially Complied**	▪ As per information given by the industry in compliance of Hon'ble NGT order dated 19.08.2019 in OA No. 164/2018, the industry had deposited Rs. 1.0 Crore to CPCB vide letter dated 29.07.2019. ▪ As per information given by the industry regarding shifting of hazardous waste (mercury bearing brine sludge) stay order had been taken from Hon'ble Court on 05.11.2019. The main content of the order is as below: "....The CPCB has given report dated 26.09.2019 in compliance to order dated 19.07.2019. The CPCB has recommended payment of compensation of Rs. 155,42,85,300/- Since, it is pointed out that vide order dated 04.11.2019 the Hon'ble Supreme Court has directed deferment of the proceedings.

			Further information given by M/S Grasim Industry, Renukoot, Sonbhadra are as follows : ▪ As per information given by M/S Grasim Industry, Renukoot, Sonbhadra "plant is presently operating on the latest environment friendly proven latest Membrane Cell Technology is being used or production of caustic in which Mercury is not used". ▪ Mercury Cell Technology from the plant was completely phased out from Sep., 2011 which was conveyed to CPCB/ UPPCB. ▪ The hazardous waste stored was capped as per the guidelines and is properly maintained. Regular monitoring in the vicinity of capped storage site is done and as per the results there is no mercury contamination detected in the ground water and surface water samples. Regular analysis is done by IITR, Lucknow and the reports are submitted to UPPCB offices. As per the reports, no mercury is detected in the samples drawn in the vicinity of the secured landfill for brine sludge storage. ▪ Sample of Dongia Nala is regularly collected and analysed. No mercury has been found in the near past. ▪ Regarding capped hazardous waste, after receiving the advice for shifting of mercury in view of order of Hon'ble NGT. Regarding that a letter sent to CPCB on 15th Sep., 2018 for explaining the concern and requesting to advise action to be taken by the industry since no guideline is available for opening the capped SLF.
15.	**All Thermal Power Plants have been directed by Hon'ble NGT to discuss about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed.**	**Partially Complied**	• **M/s NTPC Anpara** Anpara Thermal Power Station has coordinated with IIT-Roorkee to prepared the design and drawing of raising of ash dyke. • **M/s NTPC Obra** Obra Thermal Power Station has got prepared the design and drawing of raising of ash dyke by IIT Roorkee. Affidavit regarding stability of Ash dyke has also been submitted to UPPCB.
a)	**Structural details of Ash Dykes and their adequacy for handling of Fly Ash generated**	**Partially Complied**	**I. M/s NTPC Anpara** At present the construction work of raising of ash dyke is in progress. The raising is being done by placing stone filled up gabion box in layered manner on outer face of dyke and inner slope of dyke is being done by filling of ash in **1:3 slope** with the cover of earth over it. Apart from this horizontal filter, sand

			chimney, toe drain, spillway, decantation well etc. are also being provided for the safety of dyke. The structural design and drawing of dyke have been prepared by IIT Roorkee. **II. M/s NTPC Obra** At present the construction work of raising of ash dyke is in progress. The raising is being done by placing stone filled up gabion box in layered manner on outer face of dyke and inner slope of dyke is being done by filling of good earth in **1:2.5 slope.** Apart from this horizontal filter , sand chimney, toe drain, decantation well etc. are also being provided for the structural safety of dyke. Upstream slope of dyke is protected by brick lining over the layer of sand. The structural design and drawing of dyke have been prepared by IIT Roorkee.
b)	**Status of the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERI, IITs.**	**Partially Complied**	**I. M/s NTPC Anpara** The soil investigation of ash dyke has been done by MNIT Allahabad. On the basis of this investigation report, IIT Roorkee has completed their study for raising work of as dyke. **II. M/s NTPC Obra** A request letter has been sent to NEERI for assessment of Ash Dyke and provided technical data as desired by them. It was informed telephonically by NEERI that they will send offer after 26 Sep 2020 when their Director will come back from abroad. **Comment by UPPCB:** Information regarding third party assessment of ash dyke is requiring from industries.
c)	**Roadmap of Thermal Power Plants for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash**	**Partially Complied**	**I. M/s NTPC Anpara** Anpara TPS will go for construction of ash mounds nearby ash dyke area. **II. M/s NTPC Obra** Presently about 8-10 % ash has been utilized from Cement/Brick manufacturers. Rest ash is safely disposed into Ash Dyke. Obra TPS has planned to dispose fly ash in low lying areas as well as in abandoned stone mines. This will help to increase the utilization of flyash about 20-25%. Further, they are in the final stage of agreement with ACC limited for lifting of flyash for their proposed manufacturing plant. After installation of Cement manufacturing plant in about 2 years

			they shall be in position to achieve the ash utilization upto 100%. **Comment by UPPCB:** Information regarding roadmap for the future disposal of the stored fly ash as well as the currently generated fly ash is require from industries.
d)	**Efforts made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines? Whether any letter has been written to the Mine-owners or to the concerned Authority**	**Partially Complied**	I. M/s NTPC Anpara For the allotment of abandoned stone mines many letters have been written to DM, Sonebhadra. 04 nos. abandoned stone mines allotted by district administration to UNL for which NOC from Revenue, Mining and Forest department has been taken. NOC from UPPCB is still awaited. II. M/s NTPC Obra The NOC from various departments i.e Mines, Revenue and Forest has been obtained for 4 nos abandoned stone mines of area 3.6 acre. An online application for getting NOC from UPPCB has also been submitted through Nivesh Mitra on 3rd Sep., 2020. **Comment by UPPCB:** Information has not provided by any industry of Sonbhadra regarding filling of fly ash in Gorbi mines. District Magistrate, Sonbhadra has alloted 05 abandoned stone quarries to M/s UPRVUNL Anpara and Obra for filling fly ash.
e)	**Preparation of DPR for project of desilting the Rihand Reservoir and bearing of expenditure by TPPs of the area on polluter pay principle**	**Partially Complied**	**Comment by UPPCB:** As per information given by Executive Engineer, Rihand Dam, Civil Division, Irrigation Department, Pipari, Sonbhadra vide letter no. 297/R.C.D./camp-16 dated 18.06.2019, an estimate Rs. 69,09,000/-is received from Ministry of Water Resources, River Department & Ganga Rejuvenation Central Water & Power Research Station, Pune dated 06.06.2019 to Executive Engineer, Rihand Dam, Sonbhadra for acceptance and approval. Letter has been issued on dated 18.06.2019 by Executive Engineer, Rihand Dam, Sonbhadra to Executive Engineer, Electricity Generation Division, U.P. Hydro Power Nigam Ltd., Pipari, Sonbhadra for its full payment.
f)	**Whether the dispute of title of abandoned mines between Forest Department and Revenue**	**Partially Complied**	I. M/s NTPC Anpara The issue of ownership dispute for the 04 nos. abandoned stone quarries has been resolved.

	Department has been resolved due to which its allotment is being delayed? Please mention the name of vacant mines.		II. M/s NTPC Obra 04 mines in Dala- Bari area had been identified as undisputed and District Administration has allotted these mines to UPRVUNL in which Obra TPS of UPRVUNL will start filling ash after obtaining NOC from UPPCB. Dispute of ownership between Revenue department and Forest department for other mines is still to be resolved. **Comment by UPPCB:** i. As per information of Forest &Mine Department, after publication of Section- 20 of Forest Act in the month of March, 2020, the dispute of abandoned mines (located at Arazi no. 7536 having area about 60 hectare) between Forest Department and Revenue Department has been resolved. ii. Now all 52 abandoned stone quarries are under the jurisdiction of Forest department iii. DFO Obra informed that NOC has been issued to M/s UPRVUNL Obra for filling ash dyke into abandoned stone quarries. iv. M/s UPRVUNL Obra has applied 3 CTE application on Nivesh Mitra Portal for filling ash dyke into abandoned stone quarries and applications are under consideration.
16.	**Steps being taken for reduction of coal transportation of Khadia Project through road mode submitted by CGM, Khadia Project, NCL**	**Partially Complied**	With regard to coal transportation through road mode, a stay order has been issued vide order dated 22.04.2019 by Hon'ble Supreme Court stating *"Status quo, as of today, shall be maintained, in the meantime"* Further, vide order dated 01.07.2019, it was clarified that *"Status quo order passed by this court on 22.04.2019 is clarified to mean that transportation by road will continue in the meanwhile"* Further, in order to reduce the coal transportation through road mode by Khadia Project of NCL, it was informed that Khadia Project of NCL has already installed two nos. of Coal handling Plants having capacity of 04 million tone per annum and 06 million tonne per annum through which coal is being dispatched through Merry-Go-Round (MGR) System. For further increase in the dispatch capacity of Khadia Project through rail mode, a wharf wall (railway siding) of 04 million tonne per annum capacity is proposed and Letter of Award for the same has already been issued on 26.09.2020. It is likely to be made operational by December, 2021.
17.	**Status of the reports on the issue of environmental**	**Partially Complied**	**EC regarding 10 units in the State of Uttar Pradesh are as follows:**

compensation regarding 10 units in the State of Uttar Pradesh The committee seeks information from SPCB in accordance with law to recover the compensation assessed

Sr. no.	Name of Industry	EC Imposed (in Rs.)	EC amount received	Remarks
1.	M/s NTPC Ltd. Shaktinagar, Sonbhadra	Rs. 27,00,000/-	Not received	The Industry has filed a **civil appeal vide diary no. 1197/2020** seeking stay order against imposing EC. in Hon'ble Supreme court on 09.01.2020. **Order is awaited.** Rs. 10.8 lac Bank Guarantee (BG) submitted to UPPCB.
2.	**M/s NTPC Ltd. Rihand nagar (Stage-I, II, III), Sonbhadra**	Rs. 45,90,000/-	Not received	The Industry has filed a **civil appeal vide diary no. 1197/2020** to grant stay against EC in Hon'ble Supreme court **on 09.01.2020. Order is awaited.**

III. M/s NTPC Rihand

Bank Guarantee of Rs. 18.36 lacs had been submitted to UPPCB as UPPCB share of the total compensation amount of Rs. 45.90 lacs imposed by Hon'ble NGT vide order dated 11.10.2019 in OA No. 453/2019. NTPC Rihand has also filed a petition in Hon'ble Supreme Court vide diary no. 1197/2020 dated 09.01.2020 against above order dated 11.10.2019 of Hon'ble NGT.

3.	**M/s UPRVUNL Anpara-A, B, D, Anpara, Sonbhadra**	Rs. 6,11,40,000/-	Not received	--
4.	**M/s Lanco Anpara Power limited, Anpara, Sonbhadra**	Rs. 23,70,000/-	UPPCB share of EC for Rs. 9,48,000/- is deposited on dated 30.12.2019	--

			5.	M/s UPRVUNL Obra Unit-B, Sonbhadra	Rs. 6,11,40,000/-	Not received	In this regard it is submitted that Obra TPS filed a Civil Appeal before Hon'ble Supreme Court against imposed EC and Hon'ble Supreme Court has granted stay on the same.
			6.	M/s NCL Khadia Project, khadia, Sonbhadra	Rs. 1,24,80,000/-	Not received	Hon'ble Supreme Court has passed following order in **civil appeal no. 9035/2019 on 06.12.2019** ".....There shall be stay of recovery in the mean time....."
			7.	M/s NCL, Bina Project, Bina, Sonbhadra	Rs. 64,50,000/-	Not received	Hon'ble Supreme Court has passed the following order in **civil appeal no. 9035/2019 on 06.12.2019** ".....There shall be stay of recovery in the mean time....."
			8.	M/s NCL Duddhichua Project, Duddhichua, Sonbhadra	Rs. 1,30,20,000/-	Not received	Hon'ble Supreme Court has passed the following order in **civil appeal no. 9035/2019 on 06.12.2019** ".....There shall be stay of recovery in the meantime....."
			9.	M/s NCL Kakari Project, Kakari, Sonbhadra	Rs. 64,50,000/-	Not received	Hon'ble Supreme Court has passed the following order in **civil appeal no. 9035/2019 on 06.12.2019** ".....There shall be stay of recovery in the mean time....."
			10.	M/s NCL Krishanshila Project, Krishnshila, Sonbhadra	Rs. 6,11,40,000/-	Not received	Hon'ble Supreme Court has passed the following order in **civil appeal no. 9035/2019 on 06.12.2019**

							"……There shall be stay of recovery in the mean time……"
				Total	23,14,80,000/-		
			• CPCB vide letter **dated** 09.09.2020 requested UPPCB & MPPCB **to** ensure timely submission of quarterly reports by reconstituted **Oversight** Committee to Hon'ble NGT, with **first such report** giving status as on 31.10.2020 by 15.11.2020.				

25-09-2020

X Anup Chandra Pandey

Dr Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

25-09-2020

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: SURENDRA VIKRAM SINGH RATHORE

Sept 25, 2020

Please visit our website: ***oscngt.upsdc.gov.in*** for more information.

Appendix- X

Justice RajesKumar

Former Judge, Allahabad High Court
Former Chairperson, Debts Recovery Appellate Tribunal, Kolkata
Chairman, Oversight Committee of National Green Tribunal
New Delhi (Environment Monitoring Committee)

Residence : "Krishnalaya"
3C,Tashkand Marg,
Near St. Joseph's College,
(In front of Shakuntala Hospital),
Prayagraj-211001
Tel. : 0532-2407805
Mob. 9415235009, 7388908877
E-mail: kumarjusticerajes@gmail.com

Date: 28.04.2019

To,

The Chairman,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi – 110001

Subject: Progress Report of NGT Committee in the Matter of OA No. 164 of 2018 (Ashwani Kumar Dubey vs. Union of India and others)

Sir,

I am sending herewith the Progress Reports in the above cases for the kind perusal of the Bench.

Rajes Kumar
(Justice Rajes Kumar)
Chairman
Oversight Committee

Before the Hon'ble National Green Tribunal in compliance of the Hon'ble NGT order dated 28.8.2018 in O.A. No. 164/2018, Ashwani Kumar Dubey vs. Union of India and others.

Progress Report dated 28.06.2019

In compliance of the order, the meeting of the Committee was held on 07.06.2019 at Circuit House, Prayagraj. A copy of the Minutes of the meeting is enclosed herewith.

(1) **Installation of CAAQMS in Thermal Power Plants:-**

Almost in all the Thermal Power Plants CAAQMS has been installed and connected with the CPCB and MPPCB and UPPCB.

In case of Anpara Thermal Power Station, they are not able to install the required CAAQMS despite the time being granted. The Committee proposed to impose penalty/compensation of rupees five lacs and directed the Power Plant to install the CAAQMS within a period of three months. Hon'ble NGT may pass the necessary order.

NTPC, Vindhya Nagar has already installed 04(four) CAAQMS and sought time upto 31st December, 2019 for the installation of 01(one) CAAQMS which has been allowed.

(2) **Fly Ash:-**

There is a positive response from the users of the fly ash and the producers of the fly ash in disposal of fly ash.

NHAI agreed with the NTPC to use the fly ash in the construction of the road and NTPC has also agreed to supply fly ash free of cost up to the range of 300 kilometres. In some of the cases, MoU have also been executed.

Shri A.K. Tiwari, E.D., NTPC, Vindhya Nagar stated that they could achieve the disposal of fly ash up to 60% this year in comparison to current disposal of 35%.

The Committee was of the view that fly ash could be substantially used in manufacturing of bricks. The Committee in this regard observed as follows:

"Shri A.K. Tiwari, E.D., NTPC, Vindhya Nagar states that they are producing 100000 bricks per day by using the fly ash and the cement. We find that the other units of NTPC have no such set-up for the manufacturing

of fly ash bricks. We direct all the units of NTPC to install the manufacturing units of bricks being manufactured by the use of fly ash and cement. This direction may be complied with within the period of two months.

It is suggested by the representative of NTPC that the Central Government as well as the State Government(s) may be directed to issue the notification to make use of fly ash bricks mandatory in their projects and also use fly ash for purposes of filling of the lands. He further states that the red bricks manufactured out of the soil is creating great pollution. The bricks are manufactured by burning/firing, where coal is used producing smokes containing coal contents which is causing air pollution. He further states that land after the operation of kiln and surrounding land becomes Banzar land because of the firing. Moreover, they are getting coal by road transport which is prohibited by the Hon'ble NGT. The Committee recommends to the Hon'ble NGT to pass appropriate orders to ban the manufacturing of red bricks by use of clay/soil and burning by coal.

Committee further directs Chairman CPCB to pursue the matter with the Central Government and State Governments for the issue of Notification in respect of use of Fly ash as stated above.

Shri Vijay Atri, GM, NTPC Rihand states that the plant has opened Fly Ash Dump at Varanasi to facilitate the supply of fly ash to the bricks manufacturers, tiles manufacturers etc. As per plan, the plant will transport fly ash from the plant to the Varanasi Fly Ash Dump Area by road in bags and thereafter supply it to the manufacturers. This will sufficiently raise the disposal of fly ash.

Shri Pandey, President of the Brick kiln Owners' Federation states that in the state of U.P. the total number of brick kilns is about 20000, which are running, out of which about 7000 brick kilns are running illegally without any licence and legal authorisation. He requested that this aspect of the matter may also be taken note and the operation of the illegal brick kilns must be stopped. The Committee directs the Regional Director, CPCB to look into the matter and collect the report in this regard.

Filling of Fly ash in Grobi Mine:-

Shri A.K. Tiwari, E.D., NTPC, Vindhya Nagar states that after the execution of MOU with the NCL and the completion of all the formalities, the matter has been referred to the Ministry of Environment and Forests, New Delhi for environment clearance in the month of February, 2019. The matter is still pending. He stated that the Ministry of Environment and Forests, New Delhi has raised several queries, out of which compliance of most of queries have been made by furnishing the requisite reply. But some of the queries are of such a nature which requires sufficient time. It is

submitted that the plant is ready to give all sorts of undertakings which will not affect the environment in any manner if they may be allowed to fill the fly ash in the abandoned Gorbi mine as an interim measure and, meanwhile, they will give the reply and may complete the details of the other queries.

The Committee is of the view that the utilisation of fly ash is an important issue and has direct impact on the environment, resulting the air pollution. Even the PMO has raised a great concern about the disposal of the fly ash and issued various notifications giving rebate and concessions for the utilisation of the fly ash. The Gorbi mine has been declared abandoned in the year 1998. By great efforts and persuasion NCL agreed for filling fly ash in the abandoned Gorbi mines and in respect thereof a MOU has been executed. Shri Tiwari states that in case the plant will be allowed to fill fly ash in the abandoned Gorbi mines, then 10 years production of fly ash will be consumed and it will sufficiently clear the environment. In the facts and circumstances, we request the Ministry of Environment and Forests to look into the matter in the interest of the public and the environment expeditiously and without raising any technical objections and after taking the undertakings from the plants they may be allowed to fill the fly ash in the Gorbi mines expeditiously. If possible, the Ministry may allow the plant on a pilot basis on submission of SOP. Committee requests the Chairman CPCB New Delhi to pursue the matter with the Ministry of Environment.

Shri A.K. Tiwari, E.D., NTPC, Vindhya Nagar states that since last two months they have utilised 60000 M.T. of fly ash by supplying it free of cost to the various brick manufacturers and the other private persons for the purposes of filling of their land and they have further planned to supply another 60000 M.T. of fly ash in the next coming two months. He further states that they are going to open a Fly ash Park at Rewa in State of Madhya Pradesh to facilitate the supply of fly ash to the cement manufacturers as well as the brick manufacturers, tile manufacturers, etc.

Shri Mukesh Mittal, Vice President of Renusagar Thermal Power Plant states that there is 100% utilisation of the fly ash generated in their power plant. He read the details of the fly ash used in the financial years 2017-18 and 2018-19. He is directed to submit the details to the Committee. The Committee further directs to the other Captive Power Plants as well as the other Power Plants to give the details of the fly ash generated and utilised in the financial years 2017-18 and 2018-19 by 30.06.2019."

(3) Transportation of coal:

The transportation of coal by road has been completely stopped. The information was received from the District Magistrate, Sonbhadra that the road transportation by the NCL has been completely stopped which resulted a substantial check on the air pollution.

(4) **Utilisation/Disposal of Red Mud**:

Hindalco Industries has stated the future plan for the utilisation of 20% of the Red Mud generated. They submitted a Plan.

(5) **Shifting of Mercury bearing brine sludge**:

M/s Grasim Industries Ltd. is manufacturing Caustic Soda. Admittedly, in the manufacturing of Caustic Soda, Mercury was one of the items which was obtained as a sludge in the process of the manufacturing. On the objection being raised, it is the case of the Company that they have completely changed the process of manufacturing of Caustic Soda, in which no Mercury is coming out as a bye product in the form of sludge since 2012. However, admittedly a huge stock of the mercury bearing brine sludge/waste which was obtained as a bye product during the course of manufacturing prior to 2012, has been stored in the premises of the Company. Mercury is a hazardous goods. The Hon'ble NGT in its order dated 28.8.2018 directed the Industry to shift the mercury from the factory premises to TSDF immediately. The direction was as follows:

" There is also an urgent need for the preparation of an action plan by the industry to shift the mercury bearing brine sludge and the muck contaminated with chlorinated chemicals from the factory premises to the TSDF in consultation with the UP State Pollution Control Board. It may be stated that storage of hazardous mercury bearing brine sludge and the muck contaminated with chlorinated chemicals inside the premises is not permitted by the prevailing Hazardous Waste Management Rules, 2016 and, therefore, to be shifted to a suitable TSDF immediately."

Admittedly, the aforesaid direction has not been complied with. In some of the meetings, the Company requested time to take steps but subsequently its representative stated that they have stored the mercury sludge properly in a manner wherein no leakage or any kind of environmental effect may take place. He further stated that it would be difficult to shift the mercury from the premises to the TSDF. He also stated that TSDF will also store mercury sludge in the same manner in which they have stored.

Today, the representative of the Company stated that they have moved an Application before the Hon'ble NGT for the modification of the order dated 28.8.2018 and the said application is on the board for hearing on 19.7.2019. He requested that the matter may be taken up after 19th July, 2019.

It may be stated that in the meeting dated 13.11.2018 the Company expressed their difficulty in shifting the mercury waste/sludge from the premises to TSDF. The Committee categorically stated that they have no

power to modify the order and the Company can approach the NGT for the modification of the order. It may be mentioned here that in the earlier meetings the R.O. Sonbhadra was directed to get the sample of the Dongia nullah and also find out the source of the water.

It may be mentioned here that the Committee has visited the Dongia nullah in district Sonbhadra and has taken out the sample of the flowing water. The said sample was analysed by the Central Pollution Control Board in their lab in which the mercury was found. In this regard, a report was submitted. In the report, the mercury was .0452 mg. per litre while the standard as per the E/Rules 1986 the permissible limit is .01 mg. per litre.

In the survey report of Dongia nullah prepared by Shri Rajesh Singh, Scientific Assistant, _____Senior Engineer, Dr. S.C. Shukla Assistant Scientific Officer and submitted by Shri Radhey Shyam, R.O. Sonbhadra, wherein it is reported that in the column of waste source, discharge in nulla was from M/s Grasim Industries Ltd., Renukoot. In this way, the survey report demonstrates that the waste water discharge found from M/s. Grasim Industries Ltd. is in Dongia nullah.

At the time of the meeting, a query was made from Shri Avinash Rai, representative of the Company, that whether there is any another source from where the mercury may come to Dongia nullah. He stated that to his knowledge, there is none but it may be possible that some discharges may be coming from other sources. The Committee is of the view that most probably the discharge of mercury in the Dongia nullah may be from the Grasim Industries wherein the mercury sludge is stored. The Committee is of the view that on the facts and circumstances the Hon'ble NGT has categorically directed the industry to shift the mercury waste brine sludge from the premises to TSDF, Kanpur and they have not been allowed to store mercury bearing brine sludge in their premises. Nine months have gone but the mercury bearing brine sludge has not yet been shifted. The order of the NGT has not been complied with. The Company is not able to show that the NGT has modified its order and, in the circumstances, the Committee is of the view that the Company has clearly violated the order of the Hon'ble NGT. In these circumstances, we propose to levy the penalty/compensation of rupees one crore which will be subject to the approval by the Hon'ble NGT.

The issue relating to the shifting of mercury bearing brine sludge by M/s Grasim Industries Ltd. has been referred in detail in the Minutes of the meeting. The Committee found that despite the direction given by the Hon'ble NGT for shifting of mercury from the premises of the factory to TSDF Kanpur although nine months have been passed but the mercury bearing brine sludge has not yet been shifted and the direction of the Hon'ble NGT has not been complied. In the circumstances, the Committee

found that the Company has clearly violated the order of the Hon'ble NGT and proposed to levy the penalty/compensation of rupees one crore. Let the Hon'ble NGT may pass the appropriate order.

(6) **Water supply**: Shri Faneendra Rai, Executive Engineer, U.P. Jal Nigam states that the construction work for the supply of drinking water is in progress. The civil work for 2 STPs is in progress and the Pipeline of 18 kilometers have been laid. The work of construction of Overhead tanks will also start from the next week. The D.M., Sonbhadra states that he has visited the construction place and found that the work is in progress. We request the Jal Nigam to expedite the matter.

(7) **Auri Morh-Shaktingar four lane road**: We have heard the Executive Engineer, PWD and SDO Forest. The D.M., Sonbhadra informed that he is looking into the matter which is already in the process of completion and all the formalities are likely to be completed within a month and thereafter the construction will immediately start.

(8) **Stone crushers**: The complete survey of the area where stone crushers were installed was made by the Regional Officer, Sonbhadra. There was lot of confusion about the number of crushers installed. Now, on verification he has given the report which is enclosed herewith. The District Magistrate, Sonbhadra has been directed to ask the owner to remove the super structure where the unit was found closed or was found illegally operating without proper approval. The other stone crushers which are legally operating are asked to follow the guidelines. The R.O. was directed to inspect and verify whether the operating stone crushers are following the guidelines, or not, and submit report accordingly. Due to the sealing of the illegal operation of the stone crushers the substantial air pollution has been checked and on a step being taken to compel the other legally operating crushers to follow the guidelines, the air pollution may likely to be checked substantially.

(9) **Plantation**: N.T.P.C., N.C.L. and Industries have been directed to ensure plantation of big trees around their plant.

D.M. Sonbhadra has planned to develop stone crusher area as an Industrial Park wherein plantation shall be carried on around the area.

The Committee is of the view that the regular monitoring on the above issues are required. In the absence of the regular monitoring, the action taken by the Committee may be frustrated.

Rajes Kumar

(Justice Rajes Kumar)
Chairman
Oversight Committee

Emailed to S.K Gupta CPCB, LKO. on 13/06/19

The minutes of meeting of Oversight Committee under Chairmanship of Hon'ble Justice (Retd.) Shri Rajes Kumar, Allahabad High Court held on dated 07.06.2019 at Circuit House, Prayagraj in compliance of Hon'ble NGT order dated 28/8/2018 in O.A. No. 164/2018, Ashwani Kumar Dubey vs. Union of India and others.

The attendance sheet of Committee Members and stake holders is enclosed.

(1) <u>Installation of CAAQMS in Thermal Power Plants:-</u>

Shri J.P. Nigri, Singrauli, Madhya Pradesh states that they have already submitted an Affidavit for the installation of CAAQMS. Shri S.K. Bagri, President of the Company, states that they have installed the required CAAQMS and also connected with the CPCB server and MPPCB server, although he stated that they have given it in writing to the concerned Authority but he has no evidence in this regard. He is directed to file an Affidavit in this regard within the period of one week with the Regional Officer, MPPCB and a copy thereof to the Chairman of the Committee.

Shri Amitosh Verma, Assistant Vice President of Reliance Shasan Thermal Power Station states that they have already installed 3 CAAQMS since ____2014 and they have also connected with the CPCB server and MPPCB server. Shri H.K. Sharma, Director, MPPCB endorses the statement.

Shri Manoj Kumar Sharma, M.D. Essar Power Plant states that in their unit 4 CAAQMS are installed and they shall be connected with the CPCB server and MPPCB server shortly. Shri H.K. Sharma, Director, MPPCB endorses the statement.

Shri Rajiv Kumar, Executive Director, Obra Thermal Power Station states that despite best efforts being made till today they are not able to install the required CAAQMS; however, they are trying their best to install the same as early as possible. He seeks three months' time to install. Hon'ble NGT vide orders dated 28.8.2018 has already directed the Thermal Power Plant to install CAAQMS and connect it with the CPCB server and MPPCB server. In an earlier meeting held by the Oversight Committee the time had been sought to install CAAQMS and inspite of their assurances to do so, the time is being sought again. It appears to be a case of negligence and ignoring the direction of the NGT. We propose to impose penalty/compensation of Rs.5 lacs and direct the power plant to install the CAAQMS within a period of three months, failing which the Committee will consider to levy higher penalty.

Shri N.N. Tripathi, Superintending Engineer, Anpara Thermal Power Station states that despite best efforts being made till today they are not able to install the required CAAQMS; however, they are trying their best to install the same as early as possible. He seeks three months' time to install. Hon'ble NGT vide orders dated 28.8.2018 has already directed the Thermal Power Plant to install CAAQMS and connect it with the CPCB server and MPPCB server. In an earlier meeting held by the Oversight Committee the time had been sought to install CAAQMS and inspite of their assurances to do so, the time is being again sought. It appears to be a case of negligence and ignoring the direction of the NGT. We propose to impose penalty/compensation of Rs.5 lacs and direct the power plant to install the CAAQMS within a period of three months, failing which the Committee will consider to levy higher penalty.

Shri Vijay Kumar Tiwari, Manager, Lanco Thermal Power Plant stated that the plant has already installed the required CAAQMS and complied with the direction of the NGT and has connected the CAAQMS with the CPCB server and UPPCB server also.

Shri A.K. Tiwari, E.D., NTPC, Vindhya Nagar states that the plant has to install one additional CAAQMS, for which three months time has been given in the meeting of 1st March, 2019. He submitted that the order has been placed but due to the non-availability of the budget the same could not be installed. He stated that he has been informed that the budget has been sanctioned and he will install one additional CAAQMS by 31st October, 2019. He stated that 03 CAAQMS have already been installed and one more CAAQMS has also been installed at the premises which is common to the NTPC Shaktinagar Power Plant. In this way, 04 CAAQMS are already in operation. We propose to give time and direct the plant to install one additional CAAQMS by 31st October, 2019.

Shri V.M. Rajan, General Manager, NTPC Shaktinagar states that 02 CAAQMS have been installed in their premises and one CAAQMS is being shared with NTPC Vindhya Nagar. He further stated that the NTPC Shakti Nagar is very close to NTPC Vindhya Nagar and 01 CAAQMS installed in the premises of NTPC Vindhya Nagar serves the purposes of NTPC Shaktinagar. In this way, they have achieved the object and complied with the direction of the NGT.

Shri Rajan Kumar, GM (Operation & Maintenance), NTPC Rihand states that they have already installed the required CAAQMS and complied with the requirement.

Shri Mukesh Mittal, Vice President of Hindalco states that Renusagar Thermal Power Plant is a subsidiary unit of Hindalco. He states that 01 CAAQMS has already been installed in the plant. The distance from

Renusagar Thermal Power Plant and Lanco Thermal Power Plant is only 1.9 kilometers and 02 CAAQMS units are already installed in the premises of Lanco Thermal Power Plant. All the 03 CAAQMS serve the purposes. They are regularly giving the data to the UPPCB and CPCB. Let the R.O. UPPCB may verify whether the above installed CAAQMS will achieve the purposes, or not. A report may be submitted within a week.

Shri Diwakar Srivastava, GM Environment, NCL states that the total 09 CAAQMS have been installed by them, out of which 04 CAAQMS have been connected with the CPCB server and the UPPCB server and the rest will also be connected within a short time.

(2) Fly Ash:-

Shri Pankaj Mishra, General Manager, NHAI, Varanasi states that at present NHAI has 18 projects for the road construction. The Corporate Office of the NHAI has issued a circular that in the construction of roads, NHAI should/ must use fly ash generated in power plants. In pursuance thereof, they are approaching the power plants for the supply of fly ash. He states that various units of NTPC agreed to supply fly ash free of cost up to the range of 300 kilometers. Some of the NTPC plants have already executed MOU for the supply of fly ash.

The various representatives of NTPC - Shri A.K. Tiwari, E.D., NTPC, Vindhya Nagar , Shri V.M. Rajan, General Manager, NTPC Shaktinagar, Shri Arun Kumar Singh, NTPC state that for the transportation of fly ash they have gone for e-tendering. They further state that the e-tendering is on per kilometre basis and once the transportation charges per kilometre are settled, it will be applicable to all the parties for one financial year and they need not to go for e-tendering again and again. The process of completion of e-tendering is taking some time, which is likely to be completed within three months. We direct that the entire process in this regard may be completed within a period of three months so that the disposal of fly ash may start immediately.

The representatives of the NTPC state that on the supply of fly ash to the NHAI, they will be able to achieve the further disposal of at least 25%, apart from the current disposal of 35%.

The disposal of fly ash is very important aspect related to the environment. Because of the generation of the fly ash, the pollution level of the air has gone so high that in case of wind flow it would be difficult to take breath and on the consideration of this aspect of the matter, this area has been declared as the critically polluted area. People of this area are suffering from Asthama, Bronchitis and so many other diseases because of presence of fly ash in the air. Therefore, the Committee is not ready to compromise with the

situation. The Committee directs the fly ash generators to take further steps apart from all those they have already taken for the disposal of the fly ash.

Shri A.K. Tiwari, E.D., NTPC, Vindhya Nagar states that they are producing 100000 bricks per day by using the fly ash and the cement. We find that the other units of NTPC have no such set-up for the manufacturing of fly ash bricks. We direct all the units of NTPC to install the manufacturing units of bricks being manufactured by the use of fly ash and cement. This direction may be complied with within the period of two months.

It is suggested by the representative of NTPC that the Central Government as well as the State Government(s) may be directed to issue the notification to make use of fly ash bricks mandatory in their projects and also use fly ash for purposes of filling of the lands. He further states that the red bricks manufactured out of the soil is creating great pollution. The bricks are manufactured by burning/firing, where coal is used producing smokes containing coal contents which is causing air pollution. He further states that land after the operation of kiln and surrounding land becomes Banzar land because of the firing. Moreover, they are getting coal by road transport which is prohibited by the Hon'ble NGT. The Committee recommends to the Hon'ble NGT to pass appropriate orders to ban the manufacturing of red bricks by use of clay/soil and burning by coal.

Committee further directs Chairman CPCB to pursue the matter with the Central Government and State Governments for the issue of Notification in respect of use of Fly ash as stated above.

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Shri Pandey, President of the Brick kiln Owners' Federation states that in the state of U.P. the total number of brick kilns is about 20000, which are running, out of which about 7000 brick kilns are running illegally without any licence and legal authorisation. He requested that this aspect of the matter may also be taken note and the operation of the illegal brick kilns must be stopped. The Committee directs the Regional Director, CPCB to look into the matter and collect the report in this regard.

Filling of Fly ash in Grobi Mine:-

Shri A.K. Tiwari, E.D., NTPC, Vindhya Nagar states that after the execution of MOU with the NCL and the completion of all the formalities, the matter has been referred to the Ministry of Environment and Forests, New Delhi for environment clearance in the month of February, 2019. The matter is still pending. He stated that the Ministry of Environment and Forests, New Delhi has raised several queries, out of which compliance of most of queries have been made by furnishing the requisite reply. But some of the queries are of such a nature which requires sufficient time. It is submitted that the plant is ready to give all sorts of undertakings which will not affect the environment in any manner if they may be allowed to fill the fly ash in the abandoned Gorbi mine as an interim measure and, meanwhile, they will give the reply and may complete the details of the other queries.

The Committee is of the view that the utilisation of fly ash is an important issue and has direct impact on the environment, resulting the air pollution. Even the PMO has raised a great concern about the disposal of the fly ash and issued various notifications giving rebate and concessions for the utilisation of the fly ash. The Gorbi mine has been declared abandoned in the year 1998. By great efforts and persuasion NCL agreed for filling fly ash in the abandoned Gorbi mines and in respect thereof a MOU has been executed. Shri Tiwari states that in case the plant will be allowed to fill fly ash in the abandoned Gorbi mines, then 10 years production of fly ash will be consumed and it will sufficiently clear the environment. In the facts and circumstances, we request the Ministry of Environment and Forests to look into the matter in the interest of the public and the environment expeditiously and without raising any technical objections and after taking the undertakings from the plants they may be allowed to fill the fly ash in the Gorbi mines expeditiously. If possible, the Ministry may allow the plant on a pilot basis on submission of SOP. Committee requests the Chairman CPCB New Delhi to pursue the matter with the Ministry of Environment.

Shri A.K. Tiwari, E.D., NTPC, Vindhya Nagar states that since last two months they have utilised 60000 M.T. of fly ash by supplying it free of cost to the various brick manufacturers and the other private persons for the purposes of filling of their land and they have further planned to supply another 60000 M.T. of fly ash in the next coming two months. He further states that they are going to open a Fly ash Park at Rewa in State of Madhya Pradesh to facilitate the supply of fly ash to the cement manufacturers as well as the brick manufacturers, tile manufacturers, etc.

Shri Mukesh Mittal, Vice President of Renusagar Thermal Power Plant states that there is 100% utilisation of the fly ash generated in their power plant. He read the details of the fly ash used in the financial years 2017-18 and 2018-19. He is directed to submit the details to the Committee. The

Committee further directs to the other Captive Power Plants as well as the other Power Plants to give the details of the fly ash generated and utilised in the financial years 2017-18 and 2018-19 by 30.06.2019.

(3) **Transportation of coal**:

Hon'ble NGT vide order dated 28.8.2018 has prohibited NCL to transport coal by road. This order of the NGT has not been challenged by NCL immediately after passing the order. The other users have also been prohibited to transport coal by road. In the meeting dated 1st March, 2019, the Essar, Lanco and some of the other Thermal Power Plants requested some time to transport coal by road till they make the other arrangement. No request whatsoever was made by NCL for the transportation of coal by road. The Committee in the meeting observed that this committee cannot sit over the order of the Hon'ble NGT. However, as an interim measure in the public interest allowed two months to the users of the coal to transport coal by road so that their production may not suffer and, meanwhile, they have been directed to make the necessary arrangement.

It appears that the NCL moved an Application before Hon'ble NGT for the review of the order dated 28.8.2018. The said application has been rejected as 'not maintainable' by the Hon'ble NGT vide order dated 24.01.2019. The Hon'ble NGT has further observed that transporting of coal in the area will be hazardous. Thereafter, NCL filed the SLP being SLP D No.5032 of 2019. The Hon'ble Supreme Court vide order dated 22.04.2019 condoned the delay, issued the notice and stated that "*status quo* as of today shall be maintained in the meantime".

NCL states that by virtue of the order of the Hon'ble Supreme Court they are entitled to transport coal by road. It may be mentioned here that Essar Limited has also filed an Application before the Hon'ble NGT seeking permission to transport coal by road for the reasons stated in the petition. The Hon'ble NGT vide order dated 21st May, 2019 sought the report from CPCB and State Pollution Control Board and fixed the matter for consideration on 19th May, 2019. The Hon'ble NGT has not granted any interim order in favour of Essar Limited.

The Committee is of the view that the order of the '*status quo*' passed by the Hon'ble Supreme Court does not give right to NCL to transport coal by road. By the order dated 28.8.2018 Hon'ble NGT has completely prohibited the NCL from transporting coal by road. This order of the Hon'ble Tribunal has not been challenged by the NCL within a reasonable time. This order of the Hon'ble NGT continued till the order passed by the Hon'ble Supreme Court. It is further made clear that at no stage Hon'ble NGT or the Oversight Committee has allowed any time to the NCL to transport coal by road. In the circumstances, the Committee is of the view that when the order

of '*status quo*' was passed by the Hon'ble Supreme Court, the order of the NGT dated 28.8.2018 was in operation which has prohibited the NCL to transport coal by road in as much as order of NGT dated 28.8.2018 has not been stayed by the Hon'ble Supreme Court. Therefore, by the order of '*status quo as of today*' the order of the NGT dated 28.8.2018 is in operation prohibiting the transportation of coal by road.

NCL, D.M. Sonbhadra and Singrauli U.P. and M.P. are directed to comply with the direction of Hon'ble NGT strictly and direct all concerned authorities to stop, check and seize the vehicle loaded with coal. NCL is directed to install CCTV at the Exit point. It is made clear that in case if NCL is found transporting coal by road effecting environment they shall be subject to heavy penalty. R.O. and D.M. Sonbhadra and Singrauli U.P. and M.P. are directed to give report in this regard on day to day basis.

(4) **Utilisation/Disposal of Red Mud**:

Hindalco Industries: Shri Mukesh Mittal, Vice President of the Company stated that 04 Piezo meters have been installed. A sample of ground water has been taken by the CGWBD Laboratory. The report is awaited. He submitted a letter written to the Regional Director, Central Water Board in this regard regarding the TCLP test of the Red Mud. It is informed that the work has been given to IRTC Lucknow and report in this regard shall be submitted within 15 days. With regard to Red Mud Shri Mittal stated that they have a plan to utilise 20% of the Red Mud generated in this area. Main use of the Red Mud is in the Cement Industry. They are going to construct a Railway station inside the premises for the loading of the Red Mud and further exploring its utility. Shri Mittal is directed to submit a complete plan for the utilisation of the Red Mud in the coming year. Meanwhile, Shri S.K. Gupta, Regional Director UPPCB may also make an enquiry from the other Aluminium Industries across the country as well as outside the country and find out how they are disposing of the Red Mud.

(5) **Shifting of Mercury bearing brine sludge**:

M/s Grasim Industries Ltd. is manufacturing Caustic Soda. Admittedly, in the manufacturing of Caustic Soda, Mercury was one of the items which was obtained as a sludge in the process of the manufacturing. On the objection being raised, it is the case of the Company that they have completely changed the process of manufacturing of Caustic Soda, in which no Mercury is coming out as a bye product in the form of sludge since 2012. However, admittedly a huge stock of the mercury bearing brine sludge/waste which was obtained as a bye product during the course of manufacturing prior to 2012, has been stored in the premises of the Company. Mercury is a hazardous goods. The Hon'ble NGT in its order

dated 28.8.2018 directed the Industry to shift the mercury from the factory premises to TSDF immediately. The direction was as follows:

" There is also an urgent need for the preparation of an action plan by the industry to shift the mercury bearing brine sludge and the muck contaminated with chlorinated chemicals from the factory premises to the TSDF in consultation with the UP State Pollution Control Board. It may be stated that storage of hazardous mercury bearing brine sludge and the muck contaminated with chlorinated chemicals inside the premises is not permitted by the prevailing Hazardous Waste Management Rules, 2016 and, therefore, to be shifted to a suitable TSDF immediately."

Admittedly, the aforesaid direction has not been complied with. In some of the meetings, the Company requested time to take steps but subsequently its representative stated that they have stored the mercury sludge properly in a manner wherein no leakage or any kind of environmental effect may take place. He further stated that it would be difficult to shift the mercury from the premises to the TSDF. He also stated that TSDF will also store mercury sludge in the same manner in which they have stored.

Today, the representative of the Company stated that they have moved an Application before the Hon'ble NGT for the modification of the order dated 28.8.2018 and the said application is on the board for hearing on 19.7.2019. He requested that the matter may be taken up after 19th July, 2019.

It may be stated that in the meeting dated 23.11.2018 the Company expressed their difficulty in shifting the mercury waste/sludge from the premises to TSDF. The Committee categorically stated that they have no power to modify the order and the Company can approach the NGT for the modification of the order. It may be mentioned here that in the earlier meetings the R.O. Sonbhadra was directed to get the sample of the Dongia nullah and also find out the source of the water.

It may be mentioned here that the Committee has visited the Dongia nullah in district Sonbhadra and has taken out the sample of the flowing water. The said sample was analysed by the Central Pollution Control Board in their lab in which the mercury was found. In this regard, a report was submitted. In the report, the mercury was .0452 mg. per litre while the standard as per the E/Rules 1986 the permissible limit is .01 mg. per litre.

In the survey report of Dongia nullah prepared by Shri Rajesh Singh, Scientific Assistant, _____Senior Engineer, Dr. S.C. Shukla Assistant Scientific Officer and submitted by Shri Radhey Shyam, R.O. Sonbhadra, wherein it is reported that in the column of waste source, discharge in nulla was from M/s Grasim Industries Ltd., Renukoot. In this

way, the survey report demonstrates that the waste water discharge found from M/s. Grasim Industries Ltd. is in Dongia nullah.

At the time of the meeting, a query was made from Shri Avinash Rai, representative of the Company, that whether there is any another source from where the mercury may come to Dongia nullah. He stated that to his knowledge, there is none but it may be possible that some discharges may be coming from other sources. The Committee is of the view that most probably the discharge of mercury in the Dongia nullah may be from the Grasim Industries wherein the mercury sludge is stored. The Committee is of the view that on the facts and circumstances the Hon'ble NGT has categorically directed the industry to shift the mercury waste brine sludge from the premises to TSDF, Kanpur and they have not been allowed to store mercury bearing brine sludge in their premises. Nine months have gone but the mercury bearing brine sludge has not yet been shifted. The order of the NGT has not been complied with. The Company is not able to show that the NGT has modified its order and, in the circumstances, the Committee is of the view that the Company has clearly violated the order of the Hon'ble NGT. In these circumstances, we propose to levy the penalty/compensation of rupees one crore which will be subject to the approval by the Hon'ble NGT.

(6) **Water supply**: Shri Faneendra Rai, Executive Engineer, U.P. Jal Nigam states that the construction work for the supply of drinking water is in progress. The civil work for 2 STPs is in progress and the Pipeline of 18 kilometers have been laid. The work of construction of Overhead tanks will also start from the next week. The D.M., Sonbhadra states that he has visited the construction place and found that the work is in progress. We request the Jal Nigam to expedite the matter.

(7) **Auri Morh-Shaktingar four lane road**: We have heard the Executive Engineer, PWD and SDO Forest. The D.M., Sonbhadra informed that he is looking into the matter which is already in the process of completion and all the formalities are likely to be completed within a month and thereafter the construction will immediately start.

(8) **Stone crushers**: Matter discussed, R.O. seeks some time to furnish the report.

Rajes Kumar

(Justice Rajes Kumar)
Chairman
Oversight committee

क्रमांक	उद्योग का नाम व पता	उत्पाद व उत्पादन क्षमता	उत्प्रवाह शुद्धिकरण हेतु स्थापित व्यवस्था	उत्सर्जन नियंत्रण हेतु स्थापित व्यवस्था	फ्लाई ऐष के नियंत्रण हेतु व्यवस्था
1.	मै0 अनपरा थर्मल पावर स्टेषन, युनिट–अ, अनपरा, सोनभद्र।	3x210 MW	स्थापित	ESP कम दक्षता का स्थापित है।	ऐष पाण्ड स्थापित है।
2.	मै0 अनपरा थर्मल पावर स्टेषन, युनिट–ब, अनपरा, सोनभद्र।	2x500 MW	स्थापित	ESP कम दक्षता का स्थापित है।	ऐष पाण्ड स्थापित है।
3.	मै0 हिण्डालको इण्ड0 लि0 (पावर डिवीजन), रेनूकूट, सोनभद्र।	741.7 MW	स्थापित	ESP स्थापित हैं।	ऐष पाण्ड स्थापित है।
4.	मै0 आदित्या बिड़ला केमिकल्स (इण्डि0) लि0, पावर प्लाण्ट, रेनूकूट, सोनभद्र।	2x25 MW	स्थापित	ESP स्थापित है।	ऐष पाण्ड स्थापित है।
5.	मै एन0टी0पी0सी0, रिहन्द नगर, सोनभद्र	प्रथम चरण 2x500 MW द्वितीय चरण 2x500 MW	स्थापित	ESP स्थापित है।	ऐष पाण्ड स्थापित है।
6.	मै एन0टी0पी0सी0, शक्ति नगर, सोनभद्र	2x500 MW 5x200 MW	स्थापित	ESP स्थापित है।	ऐष पाण्ड स्थापित है।
7.	मै0 ओबरा थर्मल पावर स्टेषन, यूनिट–अ, ओबरा, सोनभद्र	5x50 MW 3x100 MW	स्थापित नहीं	APCS अक्षम है।	ऐष पाण्ड स्थापित है।
8.	मै0 ओबरा थर्मल पावर स्टेषन, यूनिट–ब, ओबरा, सोनभद्र	5x200 MW	स्थापित नहीं	APCS अक्षम है।	ऐष पाण्ड स्थापित है।
9.	मै0 लैंको अनपरा पावर लि0, अनपरा, सोनभद्र।	2x600 MW	स्थापित नहीं	ESP स्थापित है।	ऐष पाण्ड स्थापित है।
10.	मै0 एन0टी0पी0 टाण्डा, अम्बेडकर नगर	4x110 MW	स्थापित	ESP स्थापित है।	स्थापित ऐष डाइक / ब्रिक किल्न एवं जे0पी0 सीमेंट

11.	मै0 बजाज इनर्जी प्रा0 लि0 कुन्दरकी गोण्डा	90 MW	शुगर युनिट की ई0टी0पी0 का प्रयोग	ESP स्थापित है।	ड्राई ऐष पॉण्ड
12.	मै0 बजाज इनर्जी प्रा0 लि0 ईदइमैदा, उतरौला, बलरामपुर	90 MW	शुगर युनिट की ई0टी0पी0 का प्रयोग	ESP स्थापित है।	ड्राई ऐष पॉण्ड
13.	मै0 रोजा पावर सप्लाई कं0 लि0 युनिट–1, हरदोई रोड, शाहजहॉपुर	2x300 MW	स्थापित	ESP स्थापित है।	ऐष पाण्ड स्थापित है।
14.	मै0 रोजा पावर सप्लाई कं0 लि0, युनिट–2, हरदोई रोड, शाहजहॉपुर	2x300 MW	स्थापित	ESP स्थापित है।	ऐष पाण्ड स्थापित है।
15.	मै0 बजाज एनर्जी लि0, ग्राम व पोस्ट मकसूपुर, शाहजहॉपुर	90 MW	कार्यरत सह इकाई के द्वारा शुद्धिकृत किया जाता है	ESP स्थापित है।	ऐष सीमेंट बनाने वाली इकाइयों को दिया जाता है।
16.	मै0 बजाज एनर्जी लि0, ग्राम बरखेडा, बीसलपुर, पीलीभीत	90 MW	कार्यरत सह इकाई के द्वारा शुद्धिकृत किया जाता है	ESP स्थापित है।	ऐष सीमेंट बनाने वाली इकाइयों को दिया जाता है।
17.	हरदुआगंज तापीय विद्युत परियोजना, कासिमपुर, अलीगढ़	220 MW	ई0टी0पी0 स्थापित नहीं	स्थापित नहीं	स्लरी प्लाण्ट स्थापित
18.	नेषनल थर्मल पावर कार्पो0 फिरोजगांधी थर्मल पावर प्रोजेक्ट, उच्चाहार, रायबरेली	210x5 MW	ई0टी0पी0 स्थापित	ESP स्थापित है।	ऐषपाण्ड / सीमेंट बनाने वाली इकाइयों को दिया जाता है।
19.	मै0 एनटीपीसी लि0 मै0 औरैया गैस पावर स्टेषन औरैया।	652 MW प्राकृतिक गैस / नैप्था बेस्ट	ई0टी0पी0 / एस0टी0पी0 स्थापित	APCS है।	लागू नहीं
20.	मै0 पनकी थर्मल पावर (उ0प्र0 राज्य विद्युत उत्पादन निगम लि0), पनकी, कानपुर	110x2 MW	ई0टी0पी0 / एस0टी0पी0 स्थापित	ESP है।	wet disposal system

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21.	मै0 पारीछा थर्मल पावर स्टेषन, पारीछा, झाँसी	110x2 MW, 210x2 MW, 250x2 MW	ई0टी0पी0 स्थापित	ESP है।	wet disposal system Ash Pond & Dry Ash evaluation system
22.	मै0 एनटीपीसी लि0 दादरी, गौतमबुद्ध नगर।	1198.8021 Million Units/Month coal based 440.5135 Million Units/Month coal based	ई0टी0पी0 / एस0टी0पी0 स्थापित	ESP on coal Turbines	Fly ash is being used as 1. waste land development 2. for cement industries brick kilns. 3. Road/rail embankments.
23.	ललितपुर पावर जनरेशन ललितपुर, झांसी।	660x3 MW	ई0टी0पी0 स्थापित	ESP है।	
24.	प्रयागराज पावर इलाहाबाद।	660x3 MW	ई0टी0पी0 स्थापित	ESP है।	

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by Dak. 1092

Appendix- XII

कार्यालय जिलाधिकारी, सोनभद्र

संदर्भ संख्या Gr-114651/मा0-SE/SDO/2020 दिनांक 07/09/2020

प्रेषक,

एस0 राजलिंगम,
जिलाधिकारी, सोनभद्र।

मा0 एन0जी0टी0 प्रकरण

सेवा में,

प्रमुख सचिव (पर्यावरण),
उ0प्र0 शासन,
लखनऊ।

विषयः— मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–164/2018 अश्विनी कुमार दुबे बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक–28.08.2018 के अनुक्रम में ओवर साईट कमेटी के निर्देश दिनांक–24.12.2019 एवं पर्यावरण अनुभाग–2, उ0प्र0 शासन के कार्यालय ज्ञाप दिनांक–12.02.2019 द्वारा दिये गये निर्देशों के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक पर्यावरण अनुभाग, उ0प्र0 शासन के कार्यालय ज्ञाप संख्या–85/55–पर्या–2–19–29(रिट)/2018, दिनांक–12.02.2019 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–164/2018 अश्विनी कुमार दुबे बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक–28.08.2018 को पारित आदेश में सिंगरौली, सोनभद्र के प्रदूषण की निगरानी हेतु ओवर साईट कमेटी का गठन किया गया है। उक्त कमेटी की दिनांक–27.12.2018 एवं दिनांक–28.02.2019 को सम्पन्न बैठक के दौरान दिये गये निर्देशों तथा पर्यावरण अनुभाग–2 के कार्यालय ज्ञाप दिनांक–12.02.2019 के अनुपालन में जनपद–सोनभद्र में स्थापित स्टोन क्रशर उद्योगों की जाँच समिति के माध्यम से कराकर भौतिक सत्यापन कराते हुए उद्योगों के नाम, पते, स्थापना वर्ष, जियो को–आर्डिनेट्स, वायु प्रदूषण नियंत्रण हेतु स्थापित व्यवस्थायें इत्यादि की विस्तृत जाँच रिपोर्ट तैयार की गयी थी। सभी स्टोन क्रशर उद्योगों से स्थापना वर्ष के सत्यापन सम्बन्धी अभिलेख प्रस्तुत करने हेतु दैनिक समाचार पत्रों "दैनिक जागरण" एवं "अमर उजाला" में क्रमशः दिनांक–24.02.2019 एवं दिनांक–09.03.2019 को विज्ञप्ति प्रकाशित कराया गया था एवं दिनांक 27.06.2019 को सभी स्टोन क्रशर मालिकों/एसोसिएशन के पदाधिकारियों की सम्पन्न बैठक में उद्यमियों के अनुरोध को देखते हुए उद्योगों से स्थापना वर्ष के सम्बन्ध मे आवश्यक अभिलेख प्रस्तुत किये जाने हेतु एक सप्ताह का अतिरिक्त समय प्रदान किया गया था।

उक्त समयावधि तक उद्योगों से प्राप्त अभिलेखों तथा समिति द्वारा किये गये स्थलीय निरीक्षण आख्याओं के आधार पर 304 स्टोन क्रशर उद्योगों की स्टेटस रिपोर्ट अन्तर्विभागीय समिति द्वारा प्रस्तुत की गयी थी, जिसका विवरण पत्र संख्या–जी113353/ओवर साईट पत्रा0/2019, दिनांक–01.09.2019 द्वारा आपको एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित की गयी थी।

निर्धारित तिथि के उपरान्त 22 स्टोन क्रशर उद्यमियों द्वारा स्थापना वर्ष के सत्यापन सम्बन्धी अभिलेख प्रस्तुत करते हुए अनुरोध किया गया है कि उनका उद्योग दिनांक–05.08.2000 से पूर्व स्थित है। उद्यमियों द्वारा अपना प्रत्यावेदन अध्यक्ष महोदय, ओवर साईट कमेटी के समक्ष भी प्रस्तुत किया गया था, जिसके परिप्रेक्ष्य में अध्यक्ष महोदय ने अपने पत्र दिनांक–24.12.2019 के माध्यम से पूर्व में गठित समिति द्वारा उक्त प्रत्यावेदनों की सूक्ष्म जांच कराने तथा विलम्ब से प्रस्तुत प्रत्यावेदनों का कारण ज्ञात करने हेतु अपनी स्वीकृति प्रदान की गयी थी।

क्रमशः पृष्ठ 2 पर

अध्यक्ष महोदय, ओवर साईट कमेटी की उक्त स्वीकृति के आलोक में अधोहस्ताक्षरी के कार्यालय आदेश संख्या–जी 113856/सा0–58/मा0 ओवर साईट/2020 दिनांक–16.01.2020 द्वारा प्रत्यावेदनों सघन एवं सूक्ष्म रूप से जाँच करने हेतु मुख्य विकास अधिकारी, सोनभद्र की अध्यक्षता में 5 सदस्यीय समिति का गठन किया गया था। समिति द्वारा उद्योगों से प्राप्त प्रत्यावेदनों का सूक्ष्म एवं सघन रूप से परीक्षण किया गया। उद्यमियों द्वारा विलम्ब से प्रत्यावेदन प्रस्तुत किये जाने का कारण स्वास्थ्य सम्बन्धी समस्या एवं कार्मिकों की अवकाश पर होना बताया गया है। प्रत्यावेदनों की जाँच हेतु गठित समिति की दिनांक–20.02.2020 को सम्पन्न हुई बैठक में यह निर्णय लिया गया था कि अभिलेखों का सत्यापन सम्बन्धित विभागों से करा लिया जाये। उक्त के अनुपालन में उद्योगों के अभिलेखों का सत्यापन, सम्बन्धित विभागों द्वारा कराया गया है।

उद्योगों से प्राप्त प्रत्यावेदनों/प्रपत्रों तथा प्राप्त सत्यापन आख्याओं के आधार पर समिति द्वारा 22 स्टोन क्रशर उद्योगों का स्टेटस रिपोर्ट प्रस्तुत किया गया है। जनपद स्तर पर गठित समिति द्वारा प्रस्तुत की आख्या के आधार पर उद्योगों का संक्षिप्त विवरण निम्नानुसार है:–

No of Stone Crusher units which have submitted document after due time and are covered in 264 list, submitted in Honb'le High Court.	10
No of Stone Crusher Units which have submitted document after due time and are not covered in 264 list, submitted in Honb'le High Court.	12
Total Units	**22**
No of Stone Crusher units which have submitted document after due time and are established before 05.8.2000 and documents are verified.	22
No of Stone Crusher units which have submitted document after due time and are claiming to be established before 05.8.2000 but documents are not verified.	0
Total Units	**22**

अतः जनपद स्तर पर गठित समिति द्वारा प्रस्तुत किये गये 22 स्टोन क्रशर उद्योगों का हस्ताक्षरित विस्तृत विवरण पत्र के साथ संलग्न कर आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय,

संलग्नकः– उपरोक्तानुसार।

(एस0 राजलिंगम)
जिलाधिकारी,
सोनभद्र

पृ0सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपिः– निम्नलिखित को 22 स्टोन क्रशर उद्योगों का विवरण संलग्न कर अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित :–

1. अध्यक्ष महोदय, ओवर साईट कमेटी, एन0जी0टी0, नई दिल्ली।
2. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, टी0सी0 12वीं, विभूति खण्ड, गोमती नगर, लखनऊ।

जिलाधिकारी,
सोनभद्र

District Level Committee Report

of 22 Stone Crusher Units

in District Sonbhadra,

Which Have Submitted Documents Regarding Establishment

After Due Time

in Compliance of Over Site Committee Recommendation

in the Matter of

OA No. 164 of 2018 Ashwani Kumar Dubey

V/s Union of India And Others

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ARY CHART OF 22 STONE CRUSHER UNITS IN DISTRICT SONBHADRA WHICH HAVE SUBMITTED DOCUMENTS REGARDING ESTABLISHMENT AFTER DUE TIME

Crusher Units covered in 264 list, submitted in Honb'le High Court	10
Crusher Units not covered in 264 list, submitted in Honb'le High Court	12
Total Units	22
Crusher units which are established before 05.8.2000 and documents are verified.	22
Crusher units which are claiming to be established before 05.8.2000 but documents are not verified.	0
Total Units	22

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ails of 22 Stone Crusher units in District Sonbhadra which have submitted documents after due time

ADDRESS OF THE INDUSTRY	NAME OF PARTNER/PROPRIETOR/DIRECTOR	GLOBAL POSITIONING OF UNIT		STATUS OF AIR POLLUTION CONTROL SYSTEM DURING JOINT SURVEY								TYPE OF DOCUMENT ISSUED BY THE DEPARTMENT	YEAR OF ESTABLISHMENT ON THE BASIS OF DATE OF LETTER ISSUED	YEAR OF ESTABLISHMENT ON THE BASIS OF DATE OF COMMENCEMENT OF BUSINESS MENTIONED IN TIN/OIC ETC LETTERS	WHETHER UNIT IS COVERED IN 264 LIST SUBMITTED (YES/NO)	REASON FOR DELAY IN SUBMISSION OF APPLICATION	Status of Document Verification
				COVERING OF AIR POLLUTION SOURCES													
		LATITUDE	LONGITUDE	Primary Jaw crusher(Yes/No)	Secondary Jaw crusher(Yes/No)	Jharna (vibrators)(Yes/No)	Product storage point(Yes/No)	Conveyer belts(Yes/No)	Status of Water Sprinkler(Installed/ Not installed)	Status Of Wind Breaking Wall-Installed /Partially Installed/Not Installed	D.G. Sets (Yes/No)						
3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	SHRI BABY GUPTA PARTNER	24.488607	83.012940	Yes	Yes	Yes	No	No	Installed	Not installed	Yes	Zila Panchayat Letter, DIC REGISTRATION	1999	1999	NO	Health Problem	Document Verified
VILLAGE-BILLI, RASPHADIH, TEHSIL-ROBERTSGANJ, SONEBHADRA	SHRI K.N.GUPTA PARTNER	24.488672	83.014201	No	No	No	No	No	Damaged condition	Partially installed	No	Zila Panchayat Letter, DIC REGISTRATION	1998	1998	NO	Health Problem	Document Verified
VILLAGE-BILLI, RASPHADIH, TEHSIL-ROBERTSGANJ, SONEBHADRA	SHRI K.N.GUPTA PROP.	24.488342	83.014552	Yes	Yes	Yes	Yes	No	Installed	Partially installed	Yes	Zila Panchayat Letter, DIC REGISTRATION	1998	1998	NO	Health Problem	Document Verified
BILLI MARKUNDI, OBRA, SONBHADRA	SHRI SIDDHARTH MISHRA	24.489314	83.019232	Yes	Yes	Yes	Yes	No	Installed	Not installed	No	Zila Panchayat Letter, Plant & Machinery, Tin of Sales Tax	1999	1999	NO	Health Problem	Document Verified
VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	SMT SWARN KAMER, PROPRIETOR	24.475813	83.019772	Yes	Yes	Yes	Yes	No	Installed	Partially installed	Yes	Zila Panchayat Letter, Plant & Machinery , DIC REGISTRATION	1999	1999	NO	Health Problem	Document Verified

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3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
NGADA MOD, PATEL NAGAR, DALLA, SONBHADRA	SHRI KUNDAN SINGH, PARTNER	24.455382	83.032420	No	No	70	No	No	Not installed	Partially installed	NO	Zila Panchyat Letter, Tin of Sales Tax Society Reg., DIC REGISTRATION	1999	1999	NO	Health Problem	Document Verified
/ILLAGE-BILLI, PO-OBRA, TEHSIL-ROBERTSGANJ, SONEBHADRA	SHRI SUNEEL SRIVASTAVA, PARTNER	24.479912	83.016842	No	No	Yes	Yes	No	Not installed	Not installed	No	Plant & Machinery, DIC registration, Zila Panchyat Letter, Registrar of companies, Income Tax Return	1994	1994	NO	Health Problem	Document Verified
LI MARKUNDI OBRA, SONBHADRA	SMT. POONAM SINGH, PARTNER	24.478465	83.015314	Yes	Yes	Yes	Yes	No	Installed	Partially installed	Yes	Sales Tax, Zila Panchyat Letter	1985	1985	yes	Health Problem	Document Verified
/ILLAGE- VARDIYA, CHOPAN, TEHSIL- ROBERTSGANJ, SONEBHADRA	SHRI SANJAY KUMAR AGRAWAL PROP.	24.508558	82.997418	Yes	Yes	Yes	Yes	No	Installed	Partially installed	Yes	Zila Panchyat Letter, DIC registration, Tin of Sales Tax	1997	1997	yes	Health Problem	Document Verified
L-VARDIYA, CHOPAN, SONBHADRA	SMT AARTI DEVI, PARTNER	24.509978	82.998793	No	No	No	No	No	Not installed	Not installed	No	Plant & Machinery, Zila Panchyat Letter	1999	1999	NO	Health Problem	Document Verified
BARI DALLA, SONEBHADRA	SHRI SHIV KUMAR, PROPRIETOR	24.466114	83.024982									Plant & Machinery, Sales Tax	1999	1999	NO	Health Problem	Document Verified
BARI DALLA, SONBHADRA	SHRI OM PRAKASH, PARTNER	24.471858	83.031910	80%	Yes	Yes	Yes	Yes	Installed	Partially installed	No	Plant & Machinery DIC Registration	1997	1997	NO	Health Problem	Document Verified
BARI DALLA, SONBHADRA	SHRI UMAKANT, SECRETARY	24.471444	83.027760	Yes	Yes	No	Yes	No	Installed	Partially installed	Yes	Plant & Machinery Electricity bill	1999	1999	yes	Health Problem	Document Verified
BARI DALLA, SONBHADRA	SHRI UPENDRA KUMAR RAI, PROPRIETOR	24.471301	83.032521	80%	80%	Yes	Yes	No	Installed	Partially installed	Yes	Society Reg, Receipt of Electricity Deptt. Tin of Sales Tax	May, 2000	May, 2000	yes	Health Problem	Document Verified

7.30
1999

3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
PATEL NAGAR, KOTHA TOLA, DALLA, SONBHADRA	SHRI VISAL KUMAR SINGH PROP	24.456896	83.031934	No	No	Yes	No	No	Not installed	Not installed	Yes	Plant & Machinery DIC Registrayion	1999	1999	yes	Health Problem	Document Verified
BILLI MARKUNDI, HARI DALLA, SONBHADRA	SHRI TEJ KUMARI MISHRA, PARTNER	24.465431	83.025582	Yes	Yes	Yes	Yes	Yes	Not installed	Partially installed	Yes	Plant & Machinery Tin of Sales Tax , DIC REGISTRATION	1999	1999	yes	Health Problem	Document Verified
VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	Rana Begam Partner	24.472478	83.010977	No	Yes	Yes	Yes	No	Installed	Partially installed	No	Plant & Machinery, Tin of Sales Tax , DIC REGISTRATION	1999	1999	yes	Concerning staff on leave	Document Verified
VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	Mr Awadhesh Kumar Pandey	24.478932	83.010610	Yes	Yes	Yes	Yes	No	Damaged condition	Not installed	Yes	DIC Registration, UPPCB letter	1999	1999	yes	Health Problem	Document Verified
LANGADA MOD, PATEL NAGAR, DALLA, SONBHADRA	SHRI MANISH KUMAR SOOD, PARTNER	24.458638	83.037048	No	No	No	No	No	Not installed	Partially installed	NO	Plant & Machinery , Zila Panchyat Letter, DIC REGISTRATION	1999	1999	yes	Health Problem	Document Verified
VILLAGE-BILLI, RASPAHADI, TEHSIL-ROBERTSGANJ, SONEBHADRA	Smt. Pushpa Singh	24.483370	83.011068	No	No	No	No	No	Installed	Installed	Yes	Plant & machinery Zila Panchyat letter	1999	1999	NO	Health Problem	Document Verified
BARI DALLA, SONBHADRA	SHRI CHHEDI LAL PROP.	24.4702466	83.032566	Yes	No	Yes	Yes	Yes	Installed	Partially installed	Yes	Plant & Machinery Zila Panchyat Letter, DIC REGISTRATION	May 2000	May 2000	yes	Health Problem	Document Verified
BILLI MARKUNDI, OBRA, SONBHADRA	SHRI PRABHAT KUMAR KESHARI PARTNER	24.477689	83.019464	Yes	Yes	Yes	Yes	No	Installed	Partially installed	Yes	Zila Panchyat Letter, Electricity Connection (According to Electricity Deptt Unit is Established in 1987 in the Name of M/s Amit Stone Crusher)	1987	1987	NO	Health Problem	Document Verified

S.D.O. Chopan

18/5/2000 RO UPPCB

EE, UPP Bijpur

Mining Officer Sidhi

CDO 27.5.20

2 ST 1100

2391

(6)

कार्यालय जिलाधिकारी, सोनभद्र

कार्यालय आदेश

पत्रांकः 6911/3 ऐस0-एस0/मा0 ओवरसाइट/2020 दिनांक– 16/01/2020

मा0 राष्ट्रीय हरित अधिकरण, नई–दिल्ली द्वारा ओ0ए0 सं0–164/2018 अश्वनी कुमार दुबे बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक–28.08.2018 के अनुक्रम में गठित ओवर साईट कमेटी के निर्देश दिनांक–24.12.2019 के अनुपालन में जनपद–सोनभद्र के सिंगरौली क्रिटिकली पॉल्यूटेड क्षेत्र में स्थापित स्टोन क्रशर उद्योगों द्वारा निर्धारित समय–सीमा के उपरान्त स्थापना वर्ष के सम्बन्ध में उ0प्र0 प्रदूषण नियंत्रण बोर्ड, जिला प्रशासन एवं ओवर साईट कमेटी के समक्ष प्रस्तुत किये गये प्रत्यावेदनों की सघन एवं सूक्ष्म रूप से जाँच करने तथा पूर्व में निर्धारित मानक के अलावा विलम्ब से प्रस्तुत किये गये प्रत्यावेदनों का कारण स्पष्ट करने हेतु जिलास्तर पर निम्नानुसार समिति गठित की जाती है :–

1. मुख्य विकास अधिकारी, सोनभद्र – अध्यक्ष
2. प्रभागीय वनाधिकारी, ओबरा, वन प्रभाग, ओबरा, सोनभद्र – सदस्य
3. जिला खनन अधिकारी, सोनभद्र – सदस्य
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र – सदस्य
5. अधिशासी अभियन्ता, उ0प्र0 राज्य विद्युत उत्पादन निगम लि0, सोनभद्र – सदस्य

उपरोक्त समिति के सदस्यों को निर्देशित किया जाता है कि निर्धारित समय–सीमा के उपरान्त स्टोन क्रशर उद्योगों से प्राप्त प्रत्यावेदनों की जाँच कर स्पष्ट संस्तुति सहित आख्या अधोहस्ताक्षरी को प्रस्तुत करना सुनिश्चित करें।

(एस0 राजलिंगम)
जिलाधिकारी,
सोनभद्र

प्रतिलिपिः–समिति के सदस्यों को अनुपालन हेतु।

16/1/2020
जिलाधिकारी,
सोनभद्र

Justice Rajes Kumar
Former Judge, Allahabad High Court
Former Chairperson, Debts Recovery Appellate Tribunal, Kolkata
Chairman, Oversight Committee of National Green Tribunal
New Delhi (Environment Monitoring Committee)

E-MAIL

Residence : "Krishnalaya"
3C, Tashkand Marg,
Near St. Joseph's College,
(In front of Shakuntala Hospital),
Prayagraj-211001
Tel. : 0532-2407805
Mob. 9415235009, 7388908877
E-mail: kumarjusticerajes@gmail.com

Date: 24.12.2019

To,

The District Magistrate,
Sonbhadra

Received your letter dated 16.12.2019, by which you have sought approval of the committee constituted by you to examine the papers filed by the various stone crushers belated.

After the telephonic talk with the other Members of the Committee, the Committee approves the constitution of the committee to examine the cause of the delay and conduct deep enquiry of the papers filed by the stone crushers to establish their eligibility for the operation of the crushers.

(Justice Rajes Kumar)
Chair
Oversight Committee, NGT, New I

road transportation. In view of the Supreme Court interim order, the NCL and the users, namely, Power Plant etc. are transporting coal by road on trucks.

It was contended by the public representatives that during the period when coal transportation through road was stopped, the entire road was free from pollution and the coal dust emission during the course of transportation was substantially reduced. The villagers were very happy and the accident which was taking place every day was virtually gone down. Public representatives state that after the order of Hon'ble Supreme Court they have nothing to say, but they stated that at present the truck loaded with the coal covers the coal by plastic sheets, which in the course of transportation either tears or shifts from the from the place. As a result, the coal become open and become a cause of pollution. They suggested that if the transportation of coal may take place by a truck fully covered by the iron sheets from the top having small holes for air, it will restrict the pollution.

The Committee is of the view that the suggestion has a substance. The suggestion is workable as well as will reduce the air pollution which is causing due to transportation of the coal. The truck owners transporting the coal by making small arrangement in their truck can help in reducing the pollution.

In view of the above, having regard to the interim order passed by the Hon'ble Supreme Court, permitting the road transportation of coal, we direct the stake-holders to transport coal by road having arrangement in their trucks to shut the opening by steel plates with small holes for air. This arrangement will also substantially check the overloading which is a matter of great concern nowadays in the maintenance of roads.

In view of above, we allow the stake-holders two months' time to make the necessary arrangement, as stated above, in their trucks transporting the coal by road.

Rajes Kumar

Justice Rajes Kumar (Rtd.)
Chairman
Oversight Committee

1104

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक 93/जि0पं0/कर अनु0/ 2020–2021 दिनांक 16 मई, 2020

प्रमाण पत्र

मे0,सुरेन्द्र नाथ मिश्रा
बिल्ली मारकुण्ड़ी
जनपद–सोनभद्र।

आपके प्रार्थना पत्र दिनांक––07–05–2020 के सम्बन्ध में अवगत कराना है कि आप द्वारा जिला पंचायत सोनभद्र में वर्ष 1999–2000 से वर्ष 2018–19 तक लाइसेंस शुल्क जमा किया गया है। तत्कम में प्रमाणित किया जाता है कि मे0, सुरेन्द्र नाथ मिश्रा प्रो0 श्री सिद्धार्थ मिश्रा पुत्र श्री सुरेन्द्र नाथ मिश्रा बिल्ली मारकुण्डी जनपद–सोनभद्र में वर्ष 1999–2000 से स्टोन केशर (प्लान्ट) संचालित है।

अपर मुख्य अधिकारी
जिला पंचायत सोनभद्र।

2361105

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक 865 /जि0पं0 / कर अनु0 / 2019–2020 दिनांक 21 अक्टूबर,2019

प्रमाण पत्र

मे0 विष्णू स्टोन वर्क्स
रासपहाडी बिल्ली ओबरा
जनपद–सोनभद्र।

आपके प्रार्थना पत्र दिनांक–19–10–2019 के सम्बन्ध में अवगत कराना है कि आप द्वारा जिला पंचायत सोनभद्र में वर्ष 1999–2000 से वर्ष 2018–19 तक कर व लाइसेंस शुल्क जमा किया गया है। तत्कम में प्रमाणित किया जाता है कि मे0 विष्णू स्टोन वर्क्स पार्टनर श्रीमती बेबी गुप्ता रासपहाडी बिल्ली ओबरा_जनपद–सोनभद्र में वर्ष 1999–2000 से स्टोन केशर (प्लान्ट) संचालित है।

अपर मुख्य अधिकारी,
जिला पंचायत सोनभद्र।

अपर मुख्य अधिकारी
जिला पंचायत, सोनभद्र

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक 864/जि0पं0/कर अनु0/ 2019–2020 दिनांक 21 अक्टूबर,2019

प्रमाण पत्र

मे0 सारादह स्टोन वर्क्स यूनिट द्वितीय
रासपहाडी बिल्ली ओबरा
जनपद–सोनभद्र।

आपके प्रार्थना पत्र दिनांक–18–10–2019 के सम्बन्ध में अवगत कराना है कि आप द्वारा जिला पंचायत सोनभद्र में वर्ष 1999–2000 सें वर्ष 2018–19 तक कर व लाइसेंस शुल्क जमा किया गया है। तत्कम में प्रमाणित किया जाता है कि मे0 सारादह स्टोन वर्क्स यूनिट द्वितीय पार्टनर श्री कृष्णा नन्द गुप्ता रासपहाडी बिल्ली ओबरा_जनपद–सोनभद्र में वर्ष 1999–2000 से स्टोन केशर (प्लान्ट) संचालित है।

अपर मुख्य अधिकारी,
जिला पंचायत सोनभद्र।

(1)

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक 829/जि0पं0/कर अनु0/ 2019–2020 दिनांक 14 अक्टूबर,2019

प्रमाण पत्र

मे0 सारादह स्टोन क्वर्स
रासपहाडी बिल्ली ओबरा
जनपद–सोनभद्र।

आपके प्रार्थना पत्र दिनांक–25–09–2019 के सम्बन्ध में अवगत कराना है कि आप द्वारा जिला पंचायत सोनभद्र में वर्ष 1998–1999 से वर्ष 2018–19 तक कर व लाइसेंस शुल्क जमा किया गया है। तत्कम से प्रमाणित किया जाता है कि मे0 सारादह स्टोन क्वर्स पार्टनर श्री कृष्णा नन्द गुप्ता रासपहाडी बिल्ली ओबरा जनपद–सोनभद्र में वर्ष 1998–1999 से स्टोन क्रेशर (क्लास्ट) संचालित है।

अपर मुख्य अधिकारी,
जिला पंचायत सोनभद्र
अपर मुख्य अधिकारी
जिला पंचायत, सोनभद्र

235
1108

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक 567/जि0पं0/कर अनु0/ 2019–2020 दिनांक 06 अगस्त, 2019

प्रमाण पत्र

मे0,सिंह स्टोन केसिंग कम्पनी
बिल्ली मारकुण्डी ओवरा,
जनपद–सोनभद्र।

आपके प्रार्थना पत्र दिनांक––20–05–2019 के सम्बन्ध में अवगत कराना है कि आप द्वारा जिला पंचायत सोनभद्र में वर्ष 1999–2000 से वर्ष 2018–19 तक का व लाइसेंस शुल्क जमा किया गया है। तत्कम में प्रमाणित किया जाता है कि मे0,सिंह स्टोन केसिंग कम्पनी पार्टनर श्रीमती स्वर्णकौर बिल्ली मारकुण्डी ओवरा जनपद–सोनभद्र में वर्ष 1999–2000 से स्टोन केशिंग (प्लान्ट) संचालित है।

अपर मुख्य अधिकारी,
जिला पंचायत, सोनभद्र।

240
1109

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक/जि0पं0(कर वसू)/2019-2020 दिनांक 09 अक्टूबर, 2019

प्रमाण पत्र

मे0मा0 गायत्री स्टोन वर्क्स (प्रा0लि0) यूनिट–2
बिल्ली ओबरा,
जनपद–सोनभद्र।

आपके प्रार्थना पत्र दिनांक––01–10–2019 के सम्बन्ध में अवगत कराना है कि आप द्वारा जिला पंचायत सोनभद्र में वर्ष 1997–1998 से वर्ष 2018–19 तक कर व लाइसेंस शुल्क जमा किया गया है। तत्क्रम में प्रमाणित किया जाता है कि मे0,मॉ. गायत्री स्टोन वर्क्स (प्रा0लि0)यूनिट–2 पार्टनर श्री श्रवण कुमार पुत्र श्री हरिकृष्ण चौधरी एवं श्री सुनील श्रीवास्तव पुत्र स्व0 राजीव लोचन बिल्ली ओबरा जनपद–सोनभद्र में वर्ष 1997–1998 से स्टोन केशर (प्लान्ट) संचालित है।

अपर मुख्य अधिकारी,
जिला पंचायत सोनभद्र।

(5)

1110

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक 86/ /जि0पं0/कर अनु0/ 2019–2020 दिनांक 18 अक्टूबर, 2019

प्रमाण पत्र

मे0,एस0एस0 कन्स्ट्रक्शन वर्क्स,
वर्दिया चोपन,
जनपद–सोनभद्र।

आपके प्रार्थना पत्र दिनांक––09–10–2019के सम्बन्ध में अवगत कराना है, कि आप द्वारा जिला पंचायत सोनभद्र में वर्ष 1997–98 से वर्ष 2018–19 तक कर व लाइसेंस शुल्क जमा किया गया है। तदनुसार में प्रमाणित किया जाता है कि मे0,एस0एस0 कन्स्ट्रक्शन वर्क्स, पार्टनर श्री संजय कुमार अग्रवाल पुत्र गिरधारी लाल अग्रवाल व अनिता अग्रवाल पत्नी श्री संजय अग्रवाल, वर्दिया, चोपन जनपद–सोनभद्र में वर्ष 1997–1998 से स्टोन क्रेशर (प्लान्ट) संचालित है।

अपर [illegible]
जिला पंचायत [illegible]
सोनभद्र

242
1111

कार्यालय जिला पंचायत सोनभद्र।

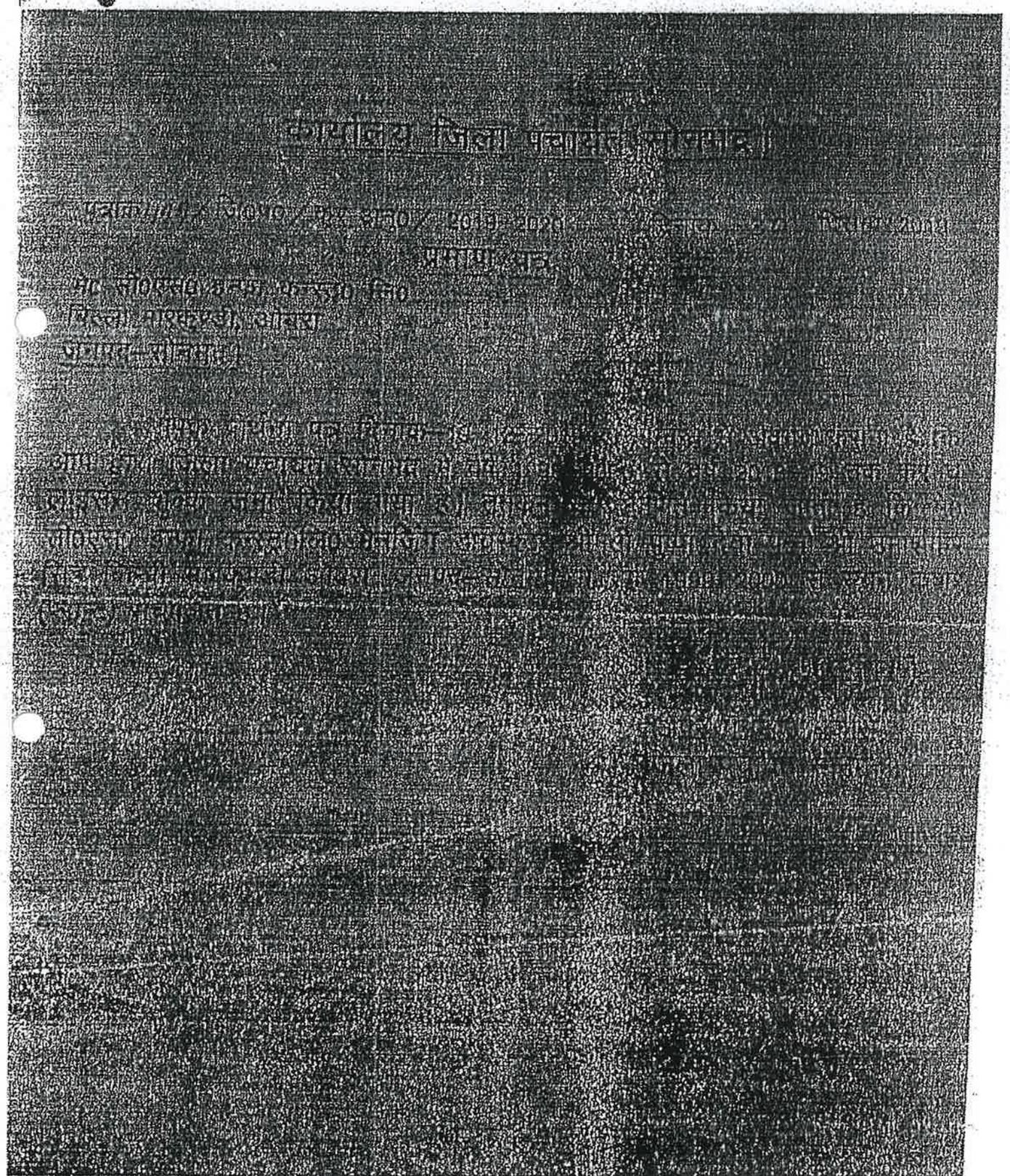
पत्रांक 863 / जि0पं0 / कर अनु0 / 2019–2020 दिनांक 7 / अक्टूबर, 2019

प्रमाण पत्र

मे0 आर0के0 स्टोन वर्क्स केशिंग कं0,
वर्दिया (चोपन)
जनपद–सोनभद्र।

आपके प्रार्थना पत्र एवं सपथ पत्र दिनांक–19–10–2019 के सम्बन्ध में अवगत कराना है कि पूर्व में फर्म महावीर इन्टर प्राइजेज पार्टनर श्री राजेश कुमार गोयल जो वर्ष 1999–2000 से वर्ष 2004–2005 तक कार्यरत थी। दिनांक– 20–01–2005 से परिवर्तित नाम मे0 आर0के0 स्टोन वर्क्स केशिंग कं0 पार्टनर श्रीमती आरती वर्दिया (चोपन) जनपद–सोनभद्र हो गया। फर्म द्वारा जिला पंचायत सोनभद्र में वर्ष 1999–2000 से वर्ष 2018–19 तक कर व लाइसेंस शुल्क जमा किया गया है। तत्क्रम में प्रमाणित किया जाता है कि उपरोक्तानुसार वर्ष 1999–2000 से स्टोन क्रेशर (प्लान्ट) संचालित है।

अपर मुख्य अधिकारी,
जिला पंचायत सोनभद्र।
जिला पंचायत, सोनभद्र



"पुष्पा सिंह

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक 853 /जि0पं0/कर अनु0/ 2019–2020 दिनांक ; 8 अक्टूबर, 2019

प्रमाण पत्र

मे0,राधा स्वामी सेवा समिति,.
बारीडाला,
जनपद–सोनभद्र।

आपके प्रार्थना पत्र दिनांक––06–10–2019के सम्बन्ध में अवगत कराना है, कि आप द्वारा जिला पंचायत सोनभद्र में 1999–2000 से वर्ष 2018–19 तक कर व लाइसेंस शुल्क जमा किया गया है। तत्क्रम में प्रमाणित किया जाता है कि मे0,राधा स्वामी सेवा समिति पार्टनर श्री छेदीलाल पुत्र श्री विश्वनाथ बारीडाला जनपद–सोनभद्र में वर्ष 1999–2000 से स्टोन केशर (प्लान्ट) संचालित है।

मुख्य अधिकारी,
जिला पंचायत सोनभद्र।
अपर मुख्य अधिकारी
जिला पंचायत, सोनभद्र

18/10/19

1114

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक 325/जि0पं0/कर अनु0/ 2020–2021 दिनांक 30 जुलाई ,2020

प्रमाण पत्र

मे0 जय श्री कृष्णा स्टोन
बिल्ली–ओबरा
जनपद–सोनभद्र।

आपके प्रार्थना पत्र दिनांक–09–06–2020 के सम्बन्ध में अवगत कराना है कि आप द्वारा जिला पंचायत सोनभद्र में वर्ष 2000–2001 से वर्ष 2019–20 तक कर व लाइरेंस शुल्क जमा किया गया है। तत्क्रम में प्रमाणित किया जाता है कि मे0 जय श्री कृष्णा स्टोन पार्टनर श्रीमती रजिया बेगम पत्नी निजाम खॉ सा0– बिल्ली ओबरा जनपद–सोनभद्र में वर्ष 2000–2001 से स्टोन केशर (प्लान्ट) संचालित है।

So

मुख्य अधिकारी,
जिला पंचायत सोनभद्र।

GB/ASO
31/7/2020

[Rule 7(1) of the Uttar Pradesh Value Added Tax Rules, 2008]

Registration and Authorization No. (TIN)

0916150470O



M/S JAI SHRI KRISHANA STONE whose principal place of business is situated at BILLI, MARKUNDI SONEBHADRA BILLI, MARKUNDI located in Commercial Tax Circle/Sector Mirzapur / Sonbhadra Sector-1, AC subject to provisions of the Uttar Pradesh Value Added Tax Act, 2007, is hereby registered as a dealer and 09161504700 is allotted as its Taxpayer's Identification Number (TIN). This Registration Certificate is valid with effect from 26-Jul-2007 till the business is discontinued.

Nature of Business	Wholesale Retailer, Manufacturer STONE CHIP & BHASSI
Place of branches in U.P. & outside U.P.	NIL
Description of Trade/Commodity	1. Other Minerals (River sand and grit)
Name of Partners/Director/ Name of Karta	1. DURGA DEVI, BILLI, MARKUNDI SONEBHADRA 2. RAJ KUMARI, BILLI, MARKUNDI SONEBHADRA 3. RAZIA BEGAM, BILLI, MARKUNDI SONEBHADRA

Place : Sonbhadra
Date : 20-Dec-2010

Registering Authority
Signature and Seal

(1)

1040

कार्यालय बिक्री कर अधिकारी–खण्ड

मीरजापुर।

दिनांक १९८५

सर्व श्री [redacted]

उत्तर प्रदेश बिक्री कर अधिनियम / केन्द्रीय बिक्री कर अधिनियम के अन्तर्गत आपको आवंटित पंजीयन क्रमांक [redacted] के स्थान पर नया प्रान्तीय / केन्द्रीय पंजीयन क्रमांक [redacted] आवंटित कर दिया गया है। दिनांक १-६-८५ के बाद आप अपने समस्त अभिलेखों में एवं कार्यालय द्वारा मांगी गयी सूचना के संदर्भ में इसी पंजीयन क्रमांक का उल्लेख करें। दिनांक १-६-८५ के पश्चात पुराने पंजीयन क्रमांकों का उपयोग अवैध माना जायेगा।

बिक्री कर अधिकारी–खण्ड
मीरजापुर।

1618
26-2-85

कार्यालय बिक्री कर अधिकारी—खण्ड

मीरजापुर।

दिनांक १९८५

सर्व श्री ..... वि/8 (-2)-1 [illegible]

.....

उत्तर प्रदेश बिक्री कर अधिनियम / केन्द्रीय बिक्री कर अधिनियम के अन्तर्गत आपको आवंटित पंजीयन क्रमांक ..... के स्थान पर नया प्रान्तीय / केन्द्रीय पंजीयन क्रमांक ..... आवंटित कर दिया गया है। दिनांक १-६-८५ के बाद आप अपने समस्त अभिलेखों में एवं कार्यालय द्वारा मांगी गयी सूचना के संदर्भ में इसी पंजीयन क्रमांक का उल्लेख करें। दिनांक १-६-८५ के पश्चात् पुराने पंजीयन क्रमांकों का उपयोग अवैध माना जायेगा।

बिक्री कर अधिकारी-खण्ड
मीरजापुर।

(2)

उपायुक्त वाणिज्यकर
खण्ड-1/2 सोनभद्र।

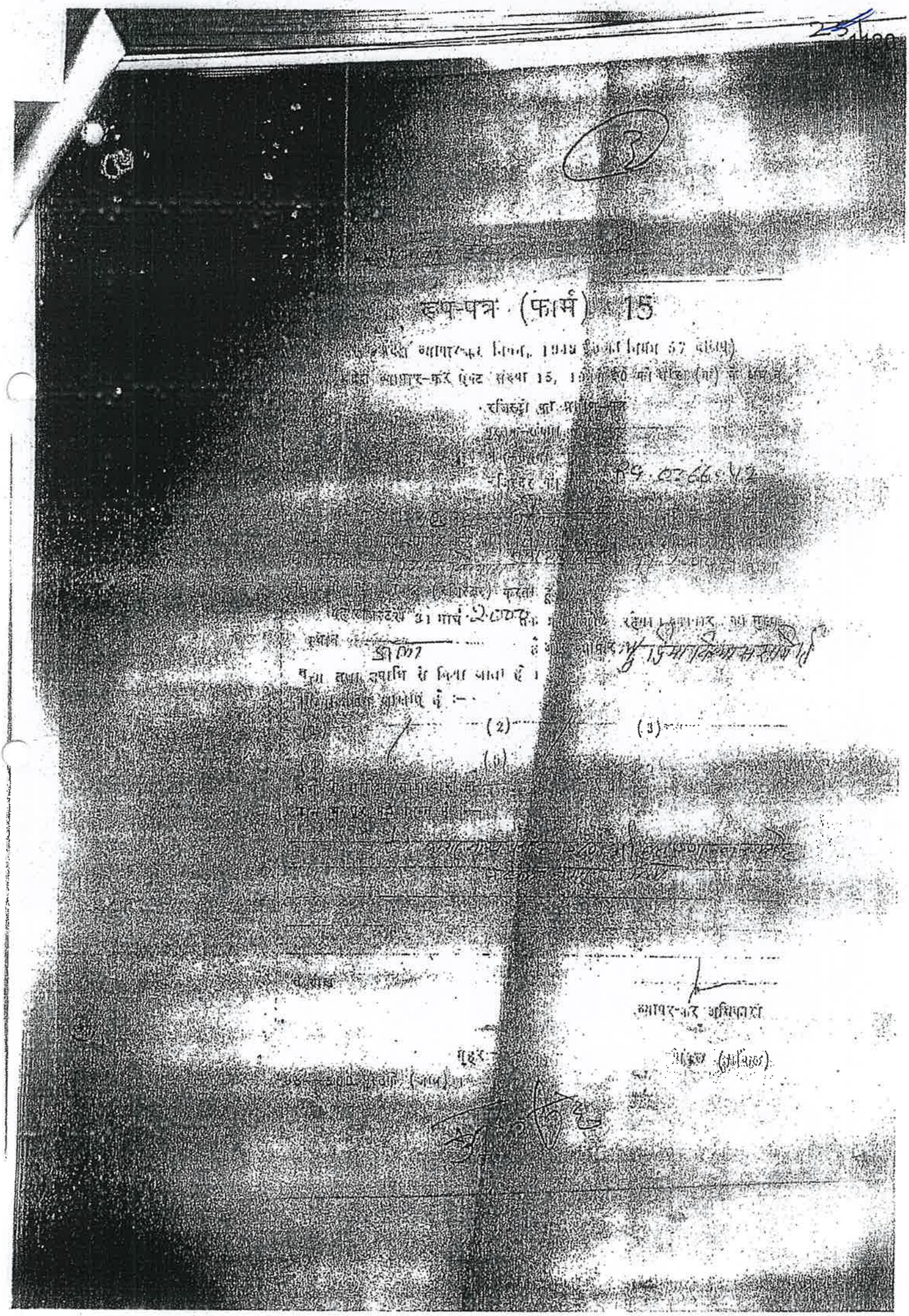
प्रमाण पत्र

प्रमाणित किया जाता है कि सर्व श्री प्रिया विकास समिति पटेल नगर, डाला [illegible] 09915200978 है का पंजीयन बोल्डर/गिट्टी के निर्माण [illegible] किया गया है। जिसका वैधता तिथि 28.10.1999 से प्रभावी है।

28-10-19

वाणिज्यकर अधिकारी
खण्ड-1/2 सोनभद्र।

कार्यालय डिप्टी कमिश्नर सोनभद्र वाणिज्य कर खण्ड-1



हस्त-पत्र (फार्म) 15

(केन्द्रीय आयकर नियम, 1944 के नियम 67 देखिए)

केन्द्रीय आयकर-कर ऐक्ट संख्या 15, 1961 की धारा 80 की उपधारा (1) के अधीन

रजिस्ट्री का प्रमाण-पत्र

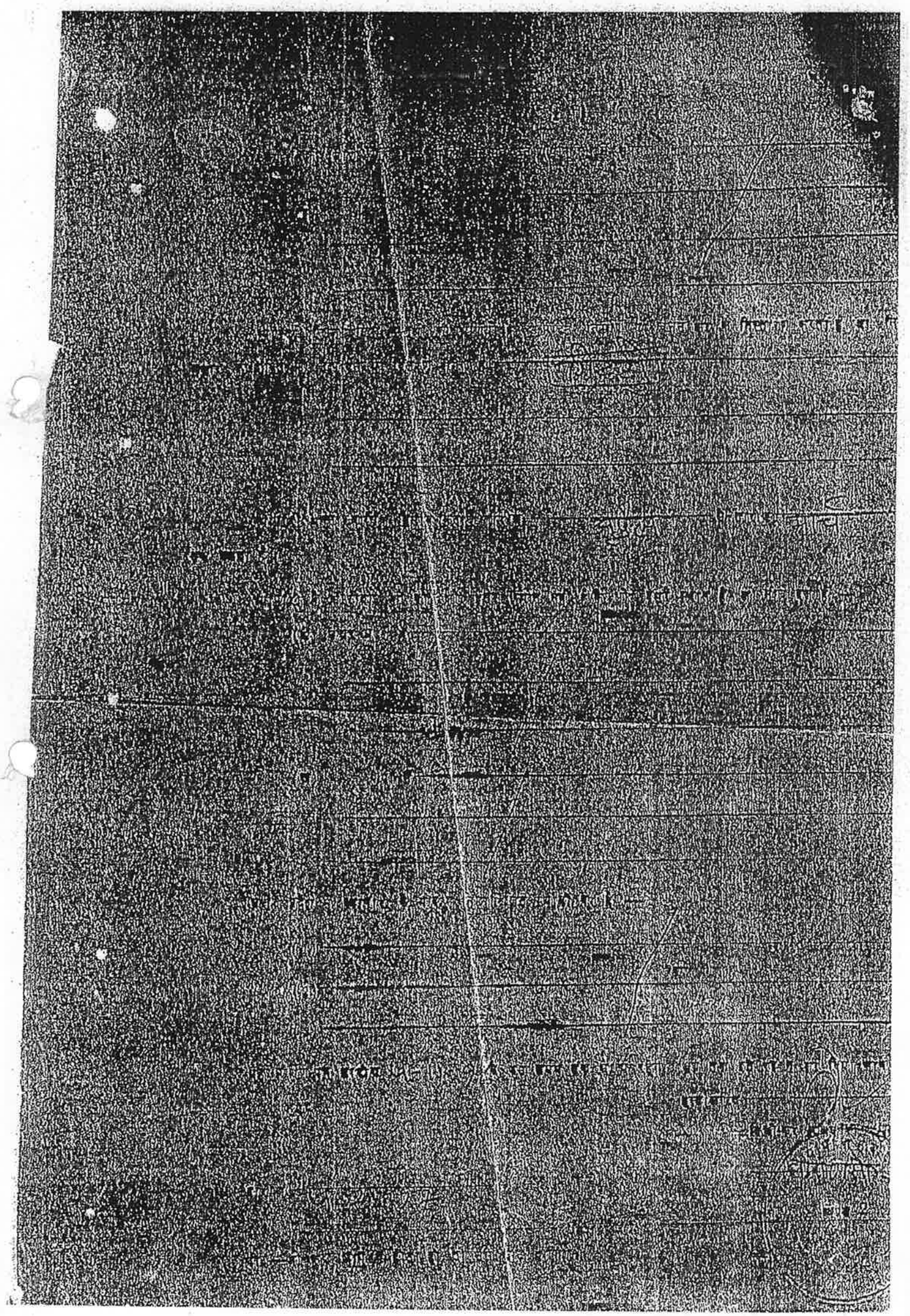
(1)

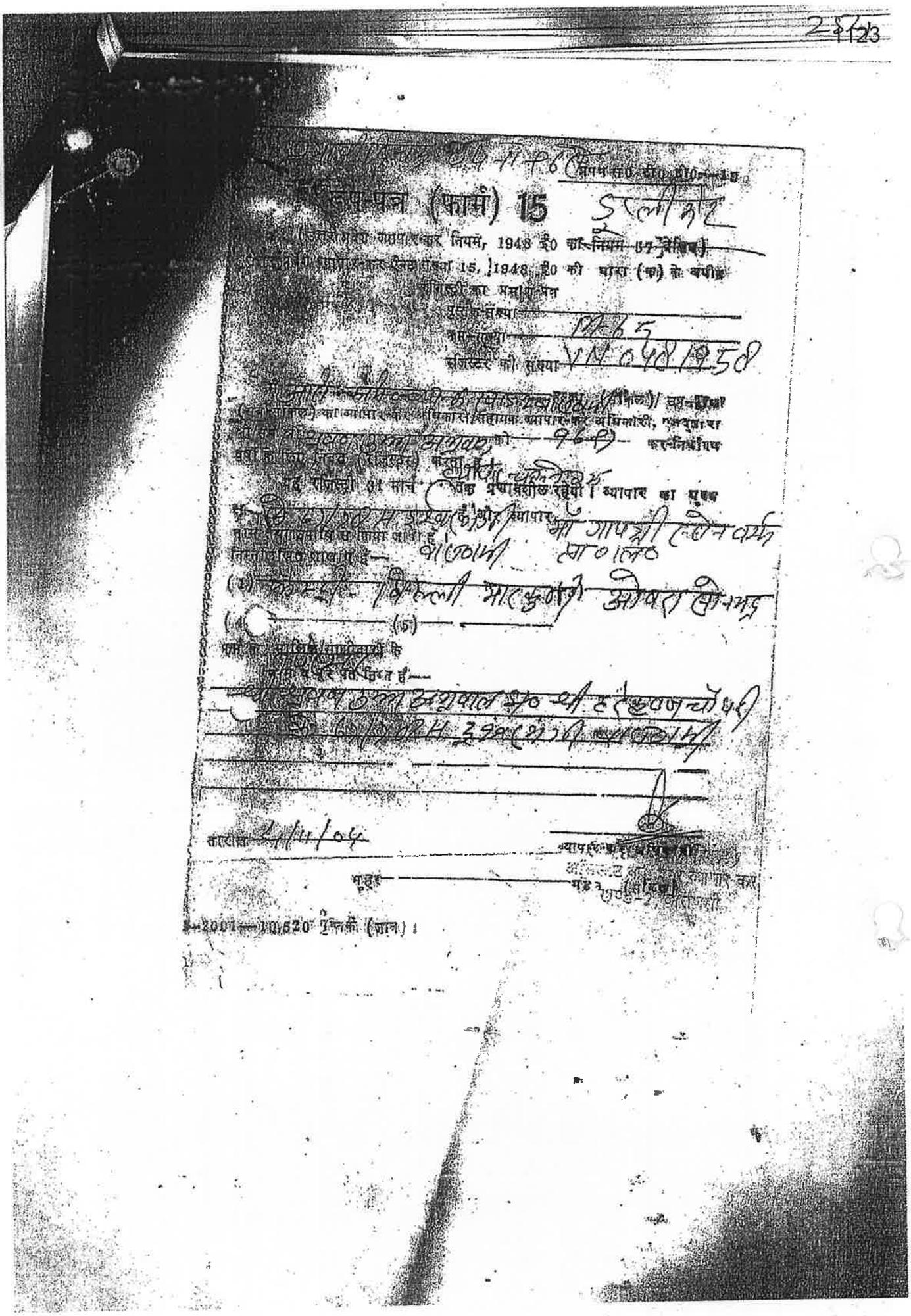
(2)

(3)

आयकर अधिकारी

(मुहर)





प्रपत्र (फार्म) 15

(उत्तर प्रदेश व्यापार कर नियम, 1948 ई० का नियम 57 देखिये)

उत्तर प्रदेश व्यापार कर अधिनियम, 1948 ई० की धारा (क) के अधीन

रजिस्ट्री का प्रमाण-पत्र

पुस्तक-संख्या 1965

क्रम-संख्या

रजिस्ट्रेशन की संख्या VN 048 1958

S टली नोट

श्री [illegible] (पिता/पति का नाम) [illegible] (निवास) [illegible] (व्यवसाय) को [illegible] कर-निर्धारण वर्ष के लिए निबंधन (रजिस्ट्रेशन) करता हूँ।

यह रजिस्ट्री 01 मार्च [illegible] तक प्रभावशील रहेगी। व्यापार का मुख्य केन्द्र [illegible] है और व्यापार [illegible] तथा व्यापारिक फर्म निम्नलिखित व्यक्ति है—

(1) [illegible] (2) [illegible]

(3) [illegible] (4) [illegible] (5) [illegible]

फर्म के अधिकृत व्यक्तियों के नाम पते इस प्रकार हैं—

[illegible]

तारीख 2/11/04

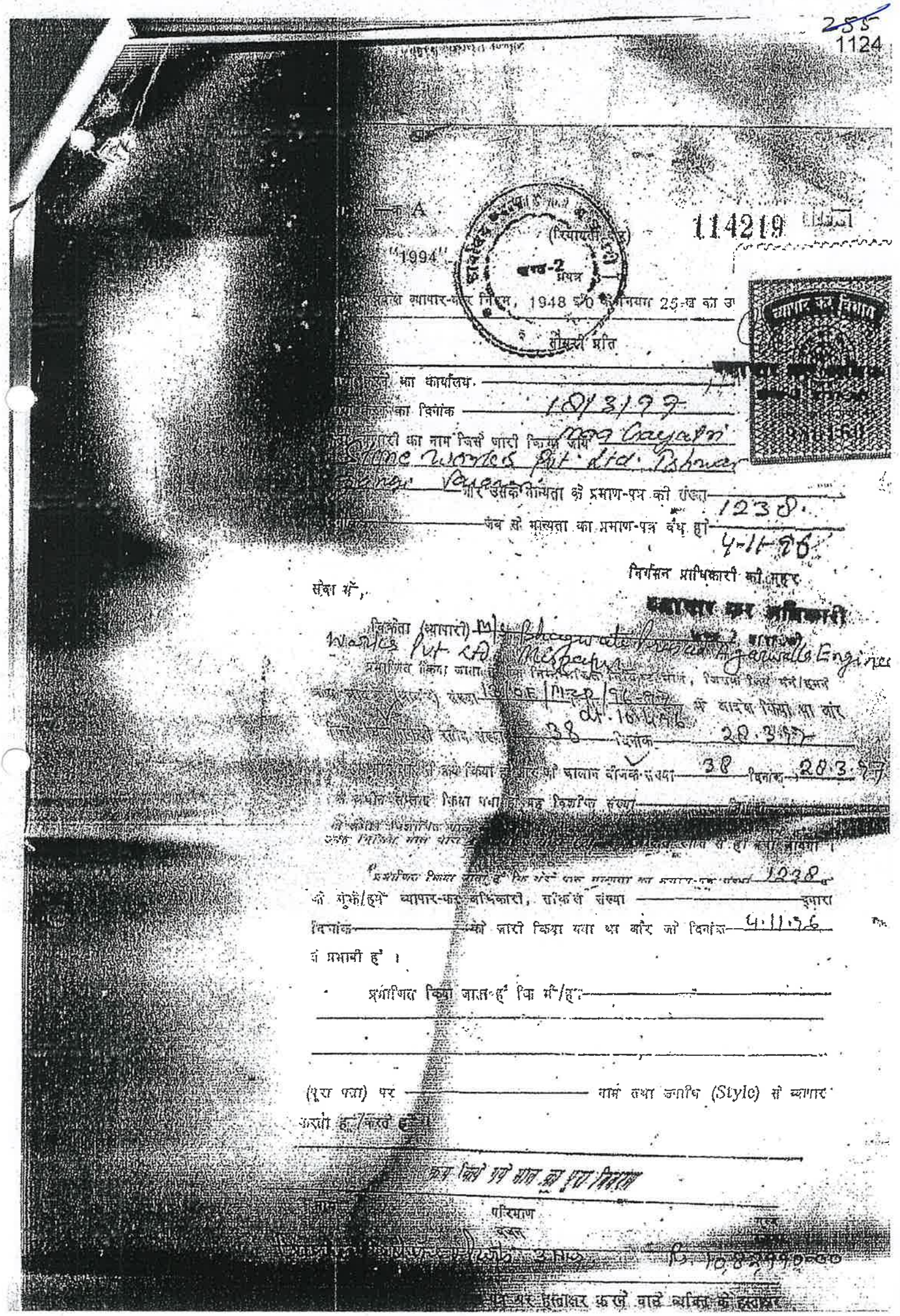
व्यापार कर अधिकारी

मुहर

मंडल [illegible]

1—2001—10,520 पुस्तकें (जान)।

285
1124



फार्म A

(नियमावली नियम 114219

"1994"

-2 प्रपत्र

व्यापार-कर निधि, 1948 की धारा 25-ख का उ

के तीसरी प्रति

व्यापार कर विभाग

का कार्यालय

का दिनांक 18/3/97

धारी का नाम जिसे जारी किया जाये Maa Gayatri Stone Works Pvt. Ltd. Bahwar

और उसके वैधता के प्रमाण-पत्र की संख्या 1238

जब से मान्यता का प्रमाण-पत्र वैध हो 4-11-96

निर्गमन प्राधिकारी की मुहर

सेवा में,

व्यापार कर अधिकारी

विक्रेता (व्यापारी) M/s Bhagwan Patel Pawar, Prop. of M/s Garwalia Engineering Works Pvt Ltd. Mirzapur

प्रमाणित किया जाता है कि निम्नलिखित विवरण, जिसमें दिये गये/हमने

अपने रजिस्ट्रीकरण संख्या 134/DE/Mzp/96-तीन dt. 16.4.96 के आदेश किये था और

रजिस्ट्रीकरण संख्या 38 दिनांक 28.3.97

के अधीन संशोधित किया गया था, मद विशेष संख्या

के अधीन प्रदर्शित किया गया था, मद विशेष संख्या

प्रमाणित किया जाता है कि उक्त मान्यता का प्रमाण-पत्र संख्या 1238

जो मुझे/हमें व्यापार-कर अधिकारी, सर्किल संख्या द्वारा

दिनांक को जारी किया गया था और जो दिनांक 4.11.96

से प्रभावी है ।

प्रमाणित किया जाता है कि मैं/हम

(पूरा पता) पर नाम तथा शैली (Style) से व्यापार

करता हूँ/करते हैं ।

जब किसी एक माल के लिए लिखा

परिमाण

मूल्य

पर हस्ताक्षर करने वाले व्यक्ति के हस्ताक्षर

256
1125

प्रपत्र सं० टी० टी०—13 R.9.119.67893

रूप-पत्र (फार्म) 15

(बिहार बेचने व्यापार-कर नियम, 1948 ई० का नियम 57 देखिए)

बिहार बेचने व्यापार-कर ऐक्ट संख्या 15, 1948 ई० की धारा (क) के अधीन

रजिस्ट्री का प्रमाण-पत्र 596

पुस्तक संख्या LC066095

क्रम-संख्या

रजिस्टर की संख्या

मैं सोनपुर हल्का (सर्किल) /उप-हल्का (सब-सर्किल) का व्यापार-कर अधिकारी, सहायक व्यापार-कर अधिकारी, एतद्द्वारा को 26-1999 को /सर्वथी कर-निर्धारण वर्षों के लिए निबंधन (रजिस्टर) करता हूँ।

यह रजिस्ट्री 31 मार्च 2002 तक प्रभावशील होगी। व्यापार का मुख्य स्थान है और व्यापार सुरेन्द्र नाथ मिश्रा दिल्ली सोनपुर नाम तथा उपाधि से किया जाता है।

निम्नलिखित शाखाएं हैं :—

(1) (2) (3)

(4) (5)

फर्म के मालिक/साझीदारों के नाम व पूरे पते निम्न हैं :—

सुरेन्द्र नाथ मिश्रा S/o श्री पंचकौड़िया मिश्रा

सोनपुर सोनपुर

व्यापार कर अधिकारी

खण्ड / वृत्त / सर्किल

व्यापार-कर अधिकारी

तारीख 20-5-1999

मंडल (सर्किल)

96—500 पुस्तकें (आज)।

सत्यमेव जयते

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 09EUEPS3552K1Z2

1.	Legal Name	SHIV KUMAR SINGH			
2.	Trade Name, if any	S.S RANJAN STONE			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	DALLA, DALLA, DALLA, Sonbhadra, Uttar Pradesh, 231207			
5.	Date of Liability	01/12/2017			
6.	Period of Validity	From	01/12/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Centre			

Signature

Signature Not Verified
Digitally signed by GSTN GOODS AND SERVICES TAX NETWORK 1
Date: 2017.12.14 17:16:46 IST

Name	JAGAT SINGH RANA
Designation	Superintendent
Jurisdictional Office	Sonbhadra Sector-2, AC
9. Date of issue of Certificate	14/12/2017

Note: The registration certificate is required to be prominently displayed at all places of business in the State.

is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 14/12/2017 c jurisdictional authority.

180
03.10.19

2186

कार्यालय असिस्टेंट कमिश्नर वाणिज्य कर

खण्ड–1, सोनभद्र।

प्रमाण पत्र

प्रमाणित किया जाता है कि सर्वश्री एस0एस0कन्सट्रक्शन वर्क्स वरदिया चोपन सोनभद्र [illegible] है का पंजीयन गिट्टी निर्माण हेतु दिनांक 10/12/1993 [illegible]

3/10/2019

(धनंजय कुमार सिंह)
असिस्टेंट कमिश्नर वाणिज्य कर
खण्ड–1, सोनभद्र।

2128

FORM - XI

Department of Commercial Taxes, Government of Uttar Pradesh

[See sub-rule (8) and (10) of Rule - 32 of the UPVAT Rules, 2008]

095151002178

M/S S. S CONSTRUCTION WORKS whose principal place of business is situated at VARDIA CHOPAN SONEBHADRA,CHOPAN SONEBHADRA located in Commercial Tax Circle/Sector Mirzapur / Sonbhadra Sector-1, CTO subject to provisions of the Uttar Pradesh Value Added Tax Act, 2007, is hereby registered as a dealer and 095151002178 is allotted as its Taxpayer's Identification Number (TIN). This Registration Certificate is valid with effect from 10-Dec-1993 till the business is discontinued.

Nature of Business WholeSaler, Retailer, Manufacturer , GRIT, BOLDER, BHASSI

Place of branches in U.P. & outside U.P.

Description of Trade/Commodity
1. Other (includes River sand and grit)

Prop./Partner/Director Name
1. ANITA AGRAWAL
2. SANJAY KUMAR AGRAWAL

Registering Authority
Digitally Signed by

Place : Sonebhadra
Date : 18-May-2017

केन्द्रीय बिक्री कर (रजिस्ट्रीकरण और प्रतिवर्त) नियम, 1957

रजिस्ट्रीकरण का प्रमाण पत्र

After Amendment W.e.f. 10/08/2015

09815201111C (केन्द्रीय)

क्रमांक

यह प्रमाणित किया जाता है कि M/S SATYAM STONE GRAMODOG SEWA SAMITI का प्रतिष्ठान प्रदेश में मुख्य स्थान BARA DALLA SONEBHADRA , DALLA SONEBHADRA में है, जिसका रजिस्ट्रीकरण केन्द्रीय विक्रय कर अधिनियम, 1956 की धारा 7(2) के अधीन पत्र संख्या दिनांक

तारीख से इस प्रकार है-

GRIT BHASSI

पूर्णतः

मुख्यतः

अंशतः

उक्त अधिनियम की धारा 8 की उपधारा (1) और (3) के प्रयोजनों के लिये निर्दिशित वस्तुओं की श्रेणी/श्रेणियां निम्नानुसार तथा अन्तर्राज्यीय व्यापार के सिलसिले में व्यापारी के हाथ उनकी बिक्री पर इस उपधारा में निर्दिशित दर पर, उक्त धारा की उपधारा (4) के उपबन्धों के अधीन रहते हुए, कर लगेगा-

(क) पुनर्विक्रय के लिये माल-

1. Electrical goods, instruments, appliances, apparatus and equipments, parts, components and accessories thereof other than those mentioned in schedule 1, 2, 3 or 4

2. Machinery and spare parts of machinery other than those mentioned in schedule 1, 2, 3 or 4 jaw crusher loder hemm tipper generator and spare parts and crusher equipment

(ख) बिक्री के लिये माल के उत्पादन या निर्माण के उपयोग के लिये-

1. Machinery and spare parts of machinery other than those mentioned in schedule 1, 2, 3 or 4

(ग) खनन में उपयोग के लिये Nil

(घ) विद्युत या किसी दूसरे प्रकार की शक्ति के उत्पादन या वितरण में उपयोग के लिये-

Nil

(ङ) बिक्री दुबारा बिक्री वाले माल के संवेष्टन (पैकिंग) में उपयोग के लिये-

Nil

(च) रेलवाड़ी या नौवहन में उपयोग के लिये-

Nil

केन्द्रीय बिक्री कर (रजिस्ट्रीकरण और आवर्त) नियम, 1957

रजिस्ट्रीकरण का प्रमाण-पत्र

After Amendment w.e.f. - 10/08/2015

09815201111C (केन्द्रीय)

क्रमांक

यह प्रमाणित किया जाता है कि M/S SATYAM STONE GRAMODOG SEWA SAMITI, ... प्रदेश में मुख्य स्थान BARI DAULA SONEBHADRA , DAULA SONEBHADRA ... में केन्द्रीय विक्रय-कर अधिनियम, 1956 की धारा 7(2) के अधीन पंजीयन किया गया है।

कारोबार इस प्रकार है-

मूर्णत: GRIT BHASSI

मुख्यत:

अंशत:

उक्त अधिनियम की धारा 8 की उपधारा (1) और (3) के प्रयोजनों के लिये निदेशित वस्तुओं की श्रेणी/श्रेणियां निम्नलिखित तथा अन्तर्राज्यीय व्यापार के सिलसिले में व्यापारी के हाथ इनकी बिक्री पर उक्त उपधारा में निर्दिष्ट दर पर उक्त धारा की उपधारा (1) के उपबन्धों के अधीन कर लगेगा।

(क) पुनर्विक्रय्यार्थ:

1. Electrical goods, instruments, appliances, apparatus and equipments, parts, components and accessories thereof other than those mentioned in schedule 1, 2, 3 or 4

2. Machinery and spare parts of machinery other than those mentioned in schedule 1, 2, 3 or 4 jaw crusher loder hemm tipper generator and spare parts and crusher equipment

(ख) बिक्री के लिये माल के उत्पादन या निर्माण के उपयोग के लिये-

1. Machinery and spare parts of machinery other than those mentioned in schedule 1, 2, 3 or 4

(ग) खनन में उपयोग के लिये Nil

(घ) विद्युत या किसी दूसरे प्रकार की शक्ति के उत्पादन या वितरण में उपयोग के लिये-

Nil

(ङ) बिक्री दुबारा बिक्री वाले माल के संपेष्टन (पैकिंग) में उपयोग के लिये-

Nil

(च) दूरसंचार नेटवर्क में उपयोग के लिये-

Nil

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 09AAPPU2084H1Z4

1.	**Legal Name**	UMAKANT			
2.	**Trade Name, if any**	M/S BHARDWAJ GRAMODYOG VIKASH SAMITI			
3.	**Constitution of Business**	Proprietorship			
4.	**Address of Principal Place of Business**	BARI, DALLA, DALLA, Sonbhadra, Uttar Pradesh, 231207			
5.	**Date of Liability**	01/07/2017			
6.	**Period of Validity**	From	16/05/2018	To	NA
7.	**Type of Registration**	Regular			
8.	**Particulars of Approving Authority**				

Signature

Signature Not Verified
Digitally signed by DS GOODS AND SERVICES TAX NETWORK 1
Date: 2018.05.16 00:33:27 IST

Name	
Designation	
Jurisdictional Office	
9. Date of Issue of Certificate	16/05/2018

Note: The registration certificate is required to be prominently displayed at all places of business in the State.

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 16/05/2018 .

1132

FORM - XI

Department of Commercial Taxes, Government of Uttar Pradesh
[See sub-rule (8) and (10) of Rule 22 of the UPVAT Rules, 2008]

Certificate of Registration and Allotment of TIN
After Amendment w.e.f. - 07/08/2015

09815201111C

M/S SATYAM STONE GRAMODOG SEWA SAMITI whose principal place of business is situated at DARI DALLA SONEBHADRA,DALLA SONEBHADRA, located in Commercial Tax Circle/Sector Mirzapur / Sonbhadra Sector-2, is subject to provisions of the Uttar Pradesh Value Added Tax Act, 2007, is hereby registered as a dealer and 09815201111C is allotted as its Taxpayer's Identification Number [TIN]. This Registration Certificate is valid with effect from 17-May-2000 till the business is discontinued.

Nature of Business	WholeSaler, Retailer, Manufacturer , TIPPER HEMM AND SPARE PARTS BHASSI
Place of branches in U.P. & outside U.P.	
Description of Trade/Commodity	1. Other, Including concrete boulders 2. River sands and grit
Prop./Partner/Director Name & Address	1. UPENDRA KUMAR RAI , PROP , DARI DALLA SONEBHADRA

Place : Sonbhadra
Date : 10/08/2015

Registering Authority
Signature and Seal

264
1133

FORM - XI

Department of Commercial Taxes, Government of Uttar Pradesh
[See sub-rule (9) and (10) of Rule 32 of the UPVAT Rules, 2008]

Certificate of Registration and Allotment of TIN

After Amendment W.e.f. - 07/08/2015

09815201111C

M/S SATYAM STONE GRAMODOG SEWA SAMITI whose principal place of business is situated at BARI DALLA SONEBHADRA,DALLA SONEBHADRA located in Commercial Tax Circle/Sector Mirzapur / Sonbhadra Sector-2, AC subject to provisions of the Uttar Pradesh Value Added Tax Act, 2007, is hereby registered as a dealer and 09815201111C is allotted as its Taxpayer's Identification Number (TIN). This Registration Certificate is valid with effect from 17-May-2000 till the business is discontinued.

[redacted]

Nature of Business	WholeSaler, Retailer, Manufacturer, TIPPER HEMM AND SPARE PARTS BHASSI
Place of branches in U.P. & outside U.P.	
Description of Trade/Commodity	1. Other, including concrete boulders 2. River sands and grit
Prop./Partner/Director Name & Address	1. UPENDRA KUMAR RAI , PROP. , BARI DALLA SONEBHADRA

Place : Sonbhadra
Date : 10/08/2015

Registering Authority
Signature and Seal

8/10/2015 2:53

1 of 2

255
1134

सत्यमेव जयते

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 09AGWPA3127G1ZD1

1.	Legal Name	RAMANARESH AGRAHARI			
2.	Trade Name, if any	M/S AROHAN ENTERPRISES			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	BARI, DALLA, DALLA, Sonbhadra, Uttar Pradesh, 231207			
5.	Date of Liability	27/01/2019			
6	Period of Validity	From	27/01/2019	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				

Signature

Signature Not Verified
Digitally signed by DG GOODS AND SERVICES TAX NETWORK(?)
Date: 2019.01.31 00:31:23 IST

Name	
Designation	
Jurisdictional Office	
9 Date of issue of Certificate	31/01/2019

Note: The registration certificate is required to be prominently displayed at all places of business in the State.

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 31/01/2019 .

प्रमाणीकृति - 01-04-2002

प्रपत्र सं० टी० ओ०—13

रूप-पत्र (फार्म) 15

(उत्तर प्रदेश व्यापार-कर नियम, 1948 ई० का नियम 57 देखिए)

उत्तर प्रदेश व्यापार-कर ऐक्ट संख्या 15, 1948 ई० की धारा (क) के अधीन

रजिस्ट्री का प्रमाण-पत्र

पुस्तक संख्या K-27 — 6/10

क्रम-संख्या

रजिस्टर की संख्या RG-0267306

मैं गार्डनरोड, दी०न० हल्का (सर्किल) /उप-हल्का (सब-सर्किल) का व्यापार-कर अधिकारी/सहायक व्यापार-कर अधिकारी, एतद्द्वारा श्री सर्वश्री तेज प्रताप मिश्र को 2000-2001 कर-निर्धारण वर्षों के लिए निबद्ध (रजिस्टर) करता हूं।

यह रजिस्ट्री 31 मार्च 2001 तक प्रभावशील रहेगी। व्यापार का मुख्य स्थान गार्डनरोड है और व्यापार/कारबार प्रताप स्टोर्स नाम तथा शैली से किया जाता है।

निम्नलिखित शाखाएं हैं :—

(1) ——— (2) ——— (3) ———

(4) ——— (5) ———

फर्म के मालिक/साझीदारों के नाम व पूरे पते निम्न हैं :—

श्री तेज प्रताप मिश्रा-प्रोप्राइटर प्रताप स्टोर्स

निशानी अंगूठे की

व्यापार कर अधिकारी

सर्कल 1 गार्डन मार्केट

सोनमद्र

व्यापार-कर अधिकारी

4-'95—500 पुस्तकें (क्रम)।

(1)

प्रपत्र सं० टी० ए०—13

रूप-पत्र (फार्म) 15

(उत्तर प्रदेश व्यापार-कर नियम, 1948 ई० का नियम 57 देखिए)

उत्तर प्रदेश व्यापार-कर ऐक्ट संख्या 15, 1948 ई० की धारा (क) के अधीन

रजिस्ट्री का प्रमाण-पत्र

पुस्तक संख्या K-212

क्रम-संख्या 10

रजिस्टर की संख्या RJ-0267306

मैं रविदासगंज सी० एच० हल्का (सर्किल) /उप-हल्का (सब-सर्किल) का व्यापार-कर अधिकारी/सहायक व्यापार-कर अधिकारी, एतद्द्वारा श्री /सर्वश्री तेज प्रताप मिश्र को 2000-2001 कर-निर्धारण वर्षों के लिए निबद्ध (रजिस्टर) करता हूं।

यह रजिस्ट्री 31 मार्च 2002 तक प्रभावशील रहेगी। व्यापार का मुख्य स्थान रविदासगंज है और व्यापारका तेज प्रताप स्टोर्स नाम तथा व्यापार निम्नांकित बताया है :—

(1) —/— (2) —/— (3) —/—

(4) —/— (5) —/—

फर्म के मालिक/साझीदारों के नाम व पूरे पते निम्न हैं :—

श्री तेज प्रताप मिश्रा S/o श्री रामाधीन मिश्रा

निवासी मछली बाजार

व्यापार कर अधिकारी

खण्ड I सी० एच० गंज

सोनभद्र

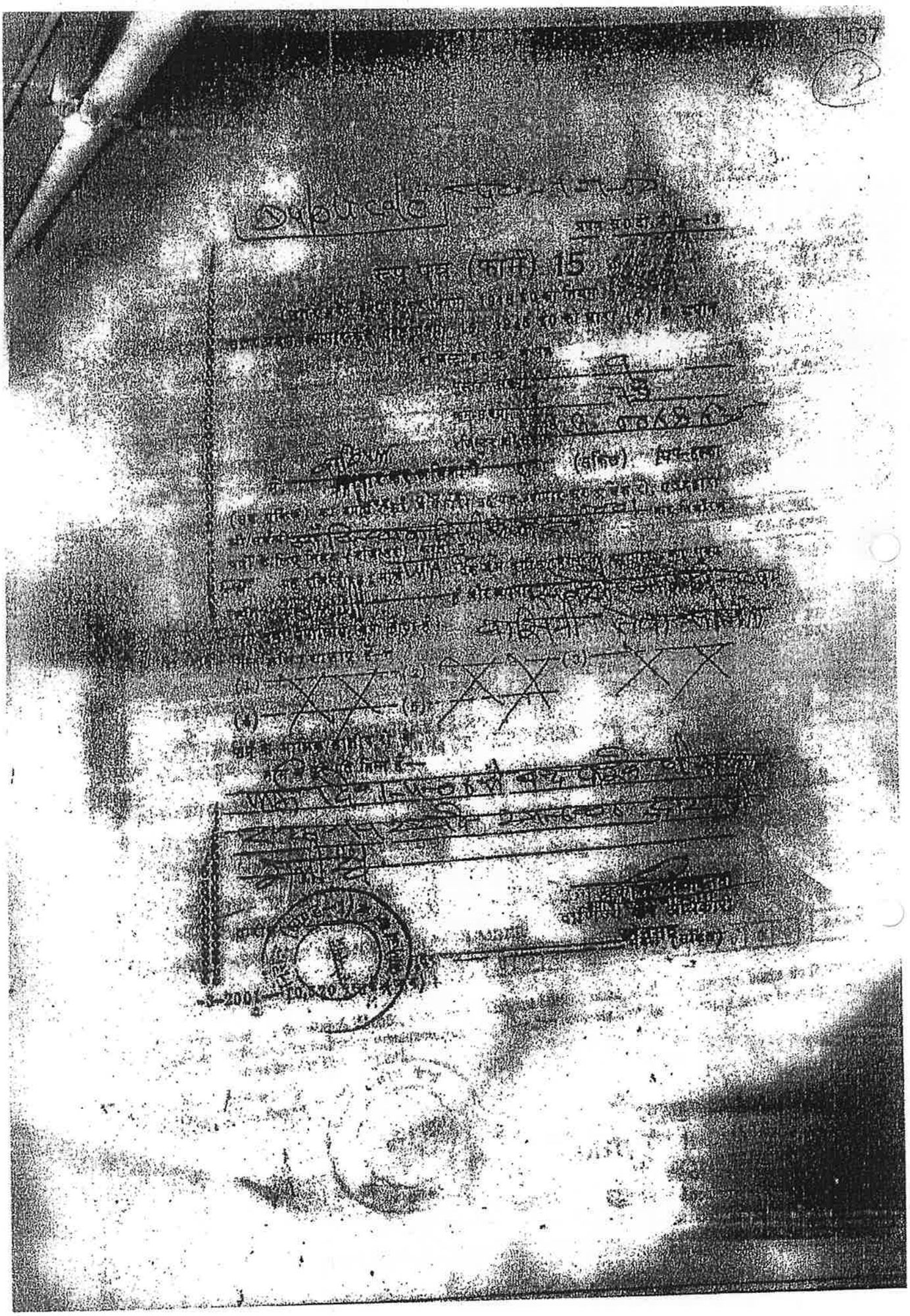
दिनांक 11-1-2000

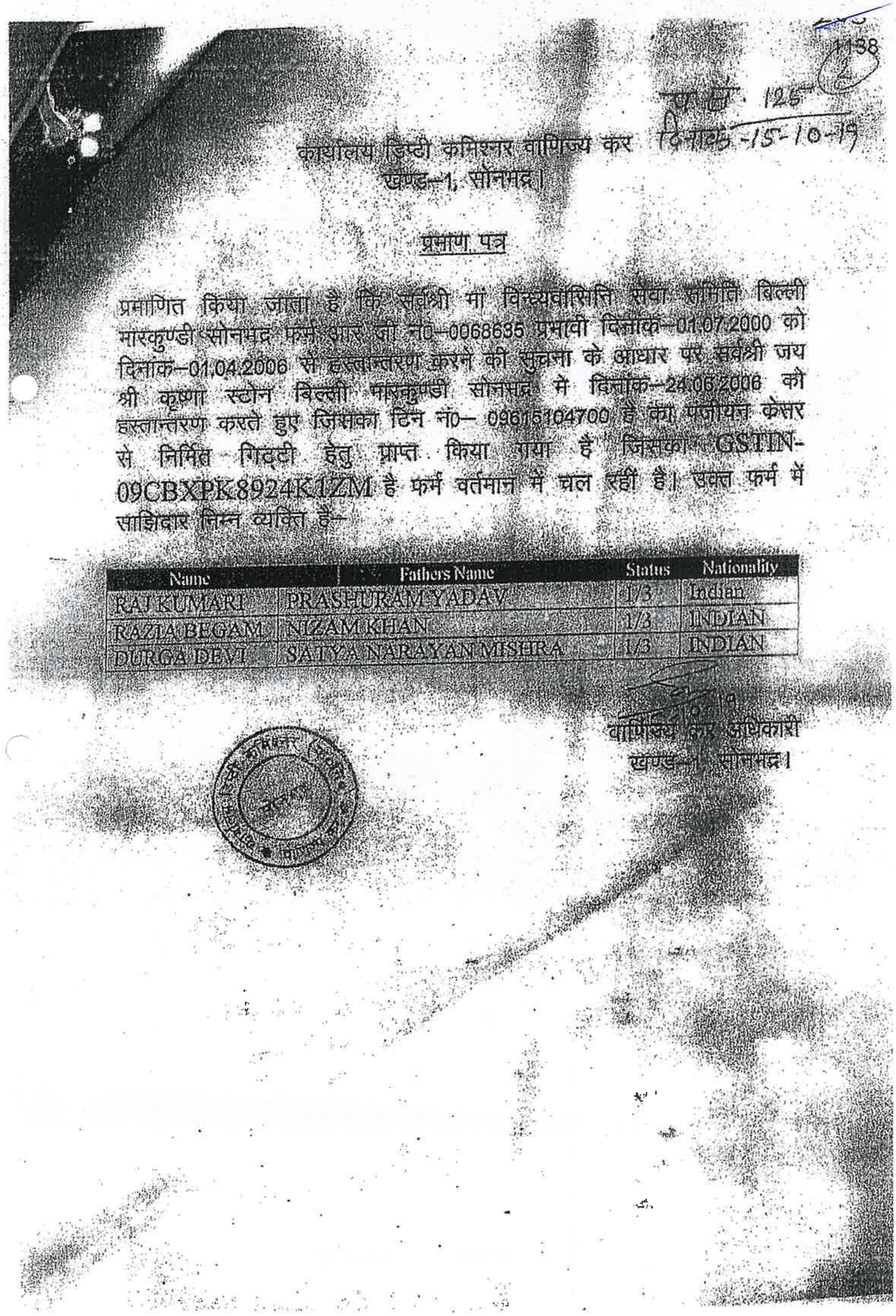
व्यापार-कर अधिकारी

मुहर

हस्ताक्षर (अधिक)

4—'95—500 पुस्तकें (अधि)।





1138

पृ. सं. 125

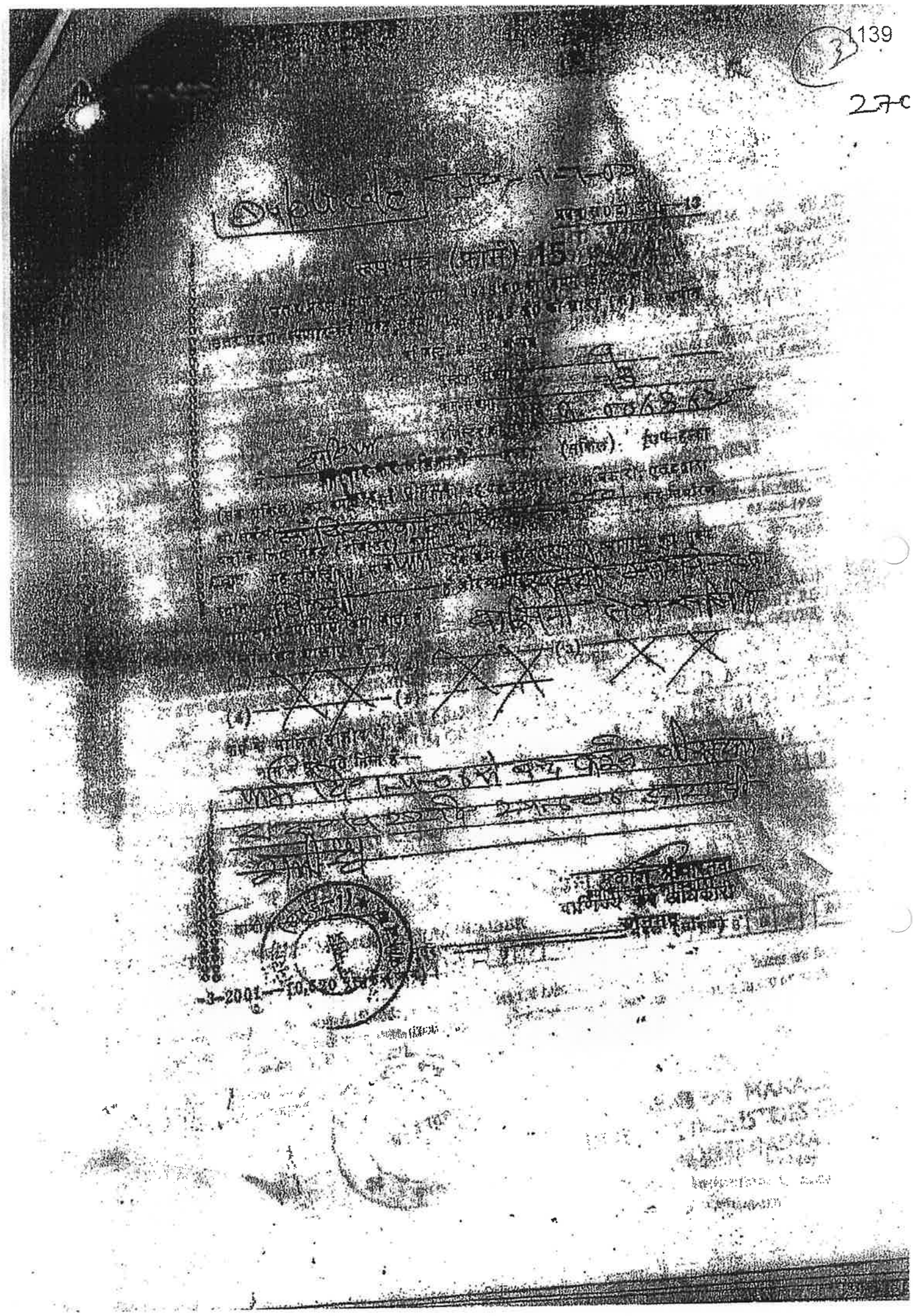
कार्यालय डिप्टी कमिश्नर वाणिज्य कर दिनांक 15-10-17
खण्ड–1, सोनभद्र।

प्रमाण पत्र

प्रमाणित किया जाता है कि सर्वश्री मां विन्ध्यवासिनि सेवा समिति बिल्ली मारकुण्डी सोनभद्र फर्म आर. जी नं0–0068635 प्रभावी दिनांक–01.07.2000 को दिनांक–01.04.2006 से हस्तान्तरण करने की सूचना के आधार पर सर्वश्री जय श्री कृष्णा स्टोन बिल्ली मारकुण्डी सोनभद्र में दिनांक–24.06.2006 को हस्तान्तरण करते हुए जिसका टिन नं0– 09615104700 है का पंजीयन केसर से निर्मित गिट्टी हेतु प्राप्त किया गया है जिसका GSTIN-09CBXPK8924K1ZM है फर्म वर्तमान में चल रहीं है। उक्त फर्म में साझिदार निम्न व्यक्ति है–

Name	Fathers Name	Status	Nationality
RAJ KUMARI	PRASHURAM YADAV	1/3	Indian
RAZIA BEGAM	NIZAM KHAN	1/3	INDIAN
DURGA DEVI	SATYA NARAYAN MISHRA	1/3	INDIAN

वाणिज्य कर अधिकारी
खण्ड–1, सोनभद्र।



प.सं. 125 दिनांक-15-10-19

कार्यालय डिप्टी कमिश्नर वाणिज्य कर
खण्ड–1, सोनभद्र।

प्रमाण पत्र

प्रमाणित किया जाता है कि सर्वश्री मां विन्ध्यवासिनि सेवा समिति बिल्ली मारकुण्डी सोनभद्र फर्म आर जी नं0–0068635 प्रभावी दिनांक–01.07.2000 को दिनांक–01.04.2006 से हस्तान्तरण करने की सूचना के आधार पर सर्वश्री जय श्री कृष्णा स्टोन बिल्ली मारकुण्डी सोनभद्र मे दिनांक–24.06.2006 को हस्तान्तरण करते हुए जिसका टिन नं0– 09615104700 है का पंजीयन केसर से निर्मित गिट्टी हेतु प्राप्त किया गया है जिसका GSTIN-09CBXPK8924K1ZM है फर्म वर्तमान में चल रहीं है। उक्त फर्म में साझिदार निम्न व्यक्ति है–

Name	Fathers Name	Status	Nationality
RAJ KUMARI	PRASHURAM YADAV	1/3	Indian
RAZIA BEGAM	NIZAM KHAN	1/3	INDIAN
DURGA DEVI	SATYA NARAYAN MISHRA	1/3	INDIAN

15-10-19
वाणिज्य कर अधिकारी
खण्ड–1, सोनभद्र।

डिप्टी कमिश्नर (कमर्शियल) सोनभद्र वाणिज्य कर

~~273~~
1142

128
03.10.19

[illegible] वाणिज्य कर

खण्ड--1, सोनभद्र।

प्रमाण पत्र

[illegible] प्रमाणित किया जाता है कि सर्वश्री एस0एस0कन्सट्रक्शन वर्क्स वरदिया चोपन सोनभद्र
[illegible] 05515100217 है का पंजीयन गिट्टी निर्माण हेतु दिनांक 10/12/1993
[illegible] किया गया था।

2/10/2019

(धनंजय कुमार सिंह)
असिस्टेन्ट कमिश्नर वाणिज्य कर
खण्ड--1, सोनभद्र।

कार्यालय डिप्टी कमिश्नर वाणिज्य कर
खण्ड–1, सोनभद्र।

प्रमाण पत्र

प्रमाणित किया जाता है कि मेसर्श मा विन्ध्यवासिनि सेवा समिति बिल्ली मारकुण्डी सोनभद्र फर्म अर जी नं0–0068635 प्रभावी दिनांक–01.07.2000 को दिनांक–01.04.2006 से हस्तान्तरण करने की सूचना के आधार पर मेसर्श जय श्री कृष्णा स्टोन बिल्ली मारकुण्डी सोनभद्र से दिनांक–24.06.2006 को हस्तान्तरण करते हुए जिसका टिन नं0– 09615104700 है का पंजीयन केसर से निर्मित गिट्टी हेतु प्राप्त किया गया है जिसका GSTIN-09CBXPK8924K1ZM है फर्म वर्तमान में चल रहीं है। उक्त फर्म में साझिदार निम्न अंकित है–

Name	Fathers Name	Status	Nationality
RAJ KUMARI	PRASHURAM YADAV	1/3	Indian
RAZIA BEGAM	NIZAM KHAN	1/3	INDIAN
DURGA DEVI	SATYA NARAYAN MISHRA	1/3	INDIAN

वाणिज्य कर अधिकारी
खण्ड–1, सोनभद्र।

क्षेत्राय कार्यालय
REGIONAL OFFICE
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

1144

सन्दर्भ सं0
Ref. No. G-111325/प्रमा0-58/SBD/2020

दिनांक
Date 04/06/2020

सेवा में,

वाणिज्यकर अधिकारी,
खण्ड–1,
सोनभद्र।

विषयः– आपके पत्र संख्या–125, दिनांक–15.10.2019 के सत्यापन के सम्बन्ध में।

महोदय,

कृपया आपके कार्यालय द्वारा जारी उपरोक्त पत्र (छाया प्रति संलग्न) का सन्दर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि दिनांक–04.06.2020 को जिलाधिकारी महोदय, सोनभद्र द्वारा उक्त अभिलेख के अवलोकनोपरान्त निर्देशित किया गया है कि उक्त अभिलेख का सत्यापन करा लिया जाये।

अतः आपसे अनुरोध है कि संलग्न प्रमाण–पत्र का सत्यापन कर सत्यापन आख्या एक सप्ताह के अन्दर इस कार्यालय को प्रेषित करने का कष्ट करें।

भवदीय

संलग्नक–उपरोक्तानुसार।

(राधेश्याम)
क्षेत्रीय अधिकारी

प्रतिलिपिः– जिलाधिकारी महोदय, सोनभद्र को सूचनार्थ सादर प्रेषित।

04/6/2020
क्षेत्रीय अधिकारी

कार्यालय– मा0सं0 182, उत्तर मोहाल (निकट चण्डी होटल)
राबर्ट्सगंज–सोनभद्र (231216)
फोन नं0– 05444–222464
फैक्स नं0– 05444–222464
ई–मेल– rosonbhadra@uppcb.com

Office H. N. 162, Uttar Mohal (Near Chandi Hot
Robertsganj, Sonbhadra (231216)
Phone No. : 05444-222464
Fax No. : 05444-222464
E-mail Id : rosonbhadra@uppcb.com

पत्रांक/167/असि0 कमि0 वा0 कर/ खण्ड-2 / सोनभद्र / दिनांक- 19.03.2020

कार्यालय-डिप्टी कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री भारद्वाज ग्रामोद्योग विकास समिति, बारीडाला, सोनभद्र टीन 09815201879 है, का पंजीयन गिट्टी निर्माण हेतु दिनांक 20.11.1999 से प्रभावी है।

19-3-2020
असिस्टेन्ट कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

पत्रांक/ 168 /असि0 कमि0 वा0 कर/ खण्ड-2 / सोनभद्र / दिनांक- 19.03.2020

कार्यालय-डिप्टी कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री ओम स्टोन क्रसिंग कम्पनी यूनिट-2 पटेलनगर डाला, सोनभद्र टीन 09615106553 है, का पंजीयन गिट्टी निर्माण हेतु दिनांक 14.07.1999 से प्रभावी है।

19.3.2020
असिस्टेन्ट कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

278
1147

पत्रांक/ 162 /असि0 कमि0 वा0 कर/ खण्ड–2 / सोनभद्र /दिनॉक– 18.03.2020

कार्यालय–डिप्टी कमिश्नर वाणिज्य कर
खण्ड–2 सोनभद्र ।

:–प्रमाण पत्र–:

प्रमाणित किया जाता है कि सर्वश्री सत्यम स्टोन ग्रामोद्योग सेवा समिति ,बारी डाला सोनभद्र टिन–09815201111 है, का पंजीयन गिट्टी निर्माण हेतु दिनॉक 17.05.2000 से प्रभावी है।

18.03.2020
असिस्टेन्ट कमिश्नर वाणिज्य कर
खण्ड–2 सोनभद्र ।

1148

प्रेषक,

असिस्टेंट कमिश्नर वाणिज्य कर
खण्ड–1 सोनभद्र ।

सेवा में,

क्षेत्रीय अधिकारी
सोनभद्र।

पत्रांक 76 /[illegible] 0[illegible] क0खण्ड-1सोनभद्र दिनांक 02.07.2020

महोदय,

आप अपने कार्यालय के पत्र सं0 114326 दिनांक 04/06/2020 का संदर्भ ले जो सर्वश्री एस0एस0सी कन्सट्रक्शन प्रा0लि0 वरदिया टेपन टिन नं0 09515100217S का प्रमाण पत्र से संबंधित है उक्त क्रम में अवगत कराना है कि पत्र सं0 180 दिनांक 03/10/2019 कार्यालय अभिलेखानुसार जारी व सत्यापित है।

असिस्टेंट कमिश्नर वाणिज्य कर
खण्ड–1, सोनभद्र।

प्रतिलिपि:– जिलाधिकारी महोदय को सादर सूचनार्थ प्रेषित।

असिस्टेंट कमिश्नर वाणिज्य कर
खण्ड–1 सोनभद्र।

02/A30
06/7/2020

पत्रांक/1149/असि0कमि0वा0कर/खण्ड-2/सोनभद्र/दिनांक 09-06-2020

कार्यालय-डिप्टी कमिश्नर वाणिज्यकर
खण्ड-2, सोनभद्र

सेवा में,
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

विषय- पत्रांक नं0-जी 114324/सा0-58/एस0बी0डी0/2020 दिनांक 04.06.2020 के सम्बन्ध में।

महोदय,

कृपया आपके कार्यालय द्वारा जारी पत्रांक-जी114324 के सम्बन्ध में यह स्पष्ट करना है कि उक्त प्रमाण पत्र पत्रांक 168 दिनांक 19.03.2020, पत्रांक 162 दिनांक 18.03.2020, पत्रांक 167 दिनांक 19.03.2020, पत्रांक 166 दिनांक 19.03.2020 विभाग द्वारा जारी किये गये है। जिसकी प्रमाणित प्रति आपके समक्ष प्रस्तुत है।

संलग्नक-प्रमाण पत्र की प्रति।

09-06-2020
असिस्टेंट कमिश्नर वाणिज्यकर
खण्ड-2 सोनभद्र

1150

पत्रांक/ 168 /असि0कमि0वा0कर/खण्ड-2/सोनभद्र/दिनांक 19.03.2020

कार्यालय-डिप्टी कमिश्नर वाणिज्यकर
खण्ड-2, सोनभद्र

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री ओम स्टोन क्रशिंग कम्पनी यूनिट-2 पटेलनगर डाला सोनभद्र टीन 09615106553 है का पंजीयन गिट्टी निर्माण हेतु दिनांक 14.07.1999 से प्रभावी है।

19-03-2020

असिस्टेंट कमिश्नर वाणिज्यकर
खण्ड-2 सोनभद्र

282
1151

पत्रांक/ 162 /असि0कमि0वा0कर/खण्ड-2/सोनभद्र/दिनांक 18-03-2020

कार्यालय-डिप्टी कमिश्नर वाणिज्यकर
खण्ड-2, सोनभद्र

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री सत्यम स्टोन ग्रामोद्योग सेवा समिति बारी डाला सोनभद्र टीन 09815201111 है का पंजीयन गिट्टी निर्माण हेतु दिनांक 17.05.2000 से प्रभावी है।

18-03-2020

असिस्टेंट कमिश्नर वाणिज्यकर
खण्ड-2 सोनभद्र

~~203~~
1152

पत्रांक/ 167 /असि0कमि0वा0कर/खण्ड-2/सोनभद्र/दिनांक 19-03-2020

कार्यालय-डिप्टी कमिश्नर वाणिज्यकर
खण्ड-2, सोनभद्र

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री भारद्वाज ग्रामोद्योग विकास समिति बारी डाला सोनभद्र टीन 09815201879 है. का पंजीयन गिट्टी निर्माण हेतु दिनांक 20.11.1999 से प्रभावी है।

19-03-2020
असिस्टेंट कमिशनर वाणिज्यकर
खण्ड-2 सोनभद्र

पत्रांक/166 /असि0कमि0वा0कर/खण्ड-2/सोनभद्र/दिनांक 19-03-2020

कार्यालय-डिप्टी कमिश्नर वाणिज्यकर
खण्ड-2, सोनभद्र

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री एस0एस0 रंजन स्टोन बारी डाला सोनभद्र टीन 09115203316 है का पंजीयन गिट्टी निर्माण हेतु दिनांक 27.07.1996 से प्रभावी है।

19-03-2020

असिस्टेंट कमिश्नर वाणिज्यकर
खण्ड-2 सोनभद्र

1154

पत्रांक/ 166 /असि0 कमि0 वा0 कर/ खण्ड-2 / सोनभद्र / दिनांक- 19.03.2020

कार्यालय-डिप्टी कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री एस0एस0 रंजन स्टोन, बारीडाला, सोनभद्र टीन 09115203316 है, का पंजीयन गिट्टी निर्माण हेतु दिनांक 27.07.1996 से प्रभावी है।

19.3.2020
असिस्टेन्ट कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

DEO/ASO

206
1155

पत्रांक/ 166 /असि0 कमि0 वा0 कर/ खण्ड-2 / सोनभद्र / दिनांक- 19.03.2020

कार्यालय-डिप्टी कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री एस0एस0 रंजन स्टोन, बारीडाला, सोनभद्र टीन 09115203316 है, का पंजीयन गिट्टी निर्माण हेतु दिनांक 27.07.1996 से प्रभावी है।

19.3.2020
असिस्टेन्ट कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

-DEI/ASO

~~207~~
1156

पत्रांक/167/असि0 कमि0 वा0 कर/ खण्ड-2 / सोनभद्र / दिनांक- 19.03.2020

कार्यालय-डिप्टी कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री भारद्वाज ग्रामोद्योग विकास समिति, बारीडाला, सोनभद्र टीन 09815201879 है, का पंजीयन गिट्टी निर्माण हेतु दिनांक 20.11.1999 से प्रभावी है।

19-3-2020
असिस्टेन्ट कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

JBI/ ASO
3/31/2020

पत्रांक/ 168 /असि0 कमि0 वा0 कर/ खण्ड-2 / सोनभद्र / दिनांक- 19.03.2020

कार्यालय-डिप्टी कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री ओम स्टोन क्रसिंग कम्पनी यूनिट-2 पटेलनगर डाला, सोनभद्र टीन 09615106553 है, का पंजीयन गिट्टी निर्माण हेतु दिनांक 14.07.1999 से प्रभावी है।

19-3-2020
असिस्टेन्ट कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।



288/1680
13/3/2020

1158

Form No:

GOVERNMENT OF UTTAR PRADESH

OFFICE OF THE Deputy Commissioner Of Industries

DISTRICT INDUSTRIES CENTER ,SONBHADRA

Acknowledgement PART-II

1. M/S STONE WORKS Pvt. Ltd.-2 (DIRECTOR - SUNIL SRIVASTAVA), HAS FILLED MEMORANDUM FOR A ENTERPRISE SETUP AT THE ADDRESS BILLI , OBRA , SONEBHADRA FOR THE ITEM / ITEMS INDICATED BELOW A FORM NO 03244 AND ALLOCATED ENTREPRENEURS MEMORANDUM NO. AS BELOW:

2. ITEMS TO BE MANUFACTURED / SERVICE TO BE PROVIDED:

Sl No	Items Of Manufacture / Types Of Service To Be Rendered	Capacity In Case Of Manufacture	Unit	Initial Da Productio Commence Of Servi
1	Stone chip	250.00000	Tonne	14/06/199

Sl No	Investment In Plant And Machinery	Unit
1	26.50000	Rs In Lakh

3. THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOF ANY LEGAL RIGHT. THE ENTERPRISE IS REQUIRED TO SEEK SITE CLEARANCE / LICENSE / PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT / STATE GOVERNMENT / UT ADMINISTRATION /COURT ORDERS.

4. DATE OF CHANGE OF CATEGORY FROM MICRO / SMALL TO SMALL / MEDIUM OR VICE VERSA : (DD/MM/YYYY)

5. DATE OF ISSUE : 12/05/2015 (DD/MM/YYYY)

6. NATURE OF ACTIVITY(MANUFACTURING -1,SERVICES-2) : 1

7. CATEGORY OF ENTERPRISES (MICRO-1,SMALL-2,MEDIUM-3) : 2

8. ENTERPRENEURS MEMORANDUM NUMBER : 0 9 0 7 0 1 2 0 3 2 4 4 PART-II / 2015

(FIRST TWO BOXES ARE FOR STATE/UT CODE,NEXT THREE BOXES ARR FOR DISTRICT CODE ,SIXTH AND SEVENTH BOXES ARE FOR CATEGORY OF ENTERPRISE (SIX BOX FOR INDICATING MANUFACTURING OR SERVICE AND SEVENTH BOX FOR INDICATING MICRO OR SMALL OR MEDIUM AND LAST FIVE BOXES ARE FOR EM NUMBER)

DATE:- 12/05/2015

PLACE:- SONBHADRA

DEPUTY COMMISSIONER OF INDUSTRIES

DISTRICT INDUSTRIES CENTER

SONBHADRA

This is a computer generated letter hence no signature is required. You can use this document in your further dealing.

WARNING : ANY WRONG INFORMATION OR VIOLATION OF ANY EXISTING CENTRAL/STATE GOVERNMENT ACT, AUTHORITY IS EXPLICITLY PROHIBITED EITHER NEGLIGENTLY OR OTHERWISE, SUCH ACKNOWLEDGEMENT OBTAINED, WILL BE INVALID AND SHALL HAVE NO LEGAL CLAIMS.

290

1159

Form No:

GOVERNMENT OF UTTAR PRADESH

OFFICE OF THE Deputy Commissioner Of Industries

DISTRICT INDUSTRIES CENTER ,SONBHADRA

Acknowledgement PART-II

1. M/S STONE WORKS (P) Ltd. 2 (DIRECTOR - SUNIL SRIVASTAVA), HAS FILLED MEMORANDUM FOR A ENTERPRISE SET UP AT THE ADDRESS BILLI , OBRA , SONEBHADRA FOR THE ITEM / ITEMS INDICATED BELOW A ...ORM NO 03244 AND ALLOCATED ENTREPRENEURS MEMORANDUM NO. AS BELOW:

2. ITEMS TO BE MANUFACTURED / SERVICE TO BE PROVIDED:

	Items Of Manufacture / Types Of Service To Be Rendered	Capacity In Case Of Manufacture	Unit	Initial Da Productic Commence Of Servi
1	Stone, chip	250.00000	Tonne	14/06/2

...NO	Investment In Plant And Machinery	Unit
	26.50000	Rs In Lakh

3. ...E THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOF ANY LEGAL RIGHT, THE ENTERPRISE IS REQUIRED TO SEEK ...E CLEARANCE / LICENSE / PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL ...MENT / STATE GOVERNMENT / UT ADMINISTRATION / COURT ORDERS.

4. ...SE OF CHANGE OF CATEGORY FROM MICRO / SMALL TO ...L / MEDIUM OR VICE VERSA : (DD/MM/YYYY)

5. DATE OF ISSUE : 12/05/2015 (DD/MM/YYYY)

6. NATURE OF ACTIVITY(MANUFACTURING -1,SERVICES-2) : 1

7. CATEGORY OF ENTERPRISES (MICRO-1,SMALL-2,MEDIUM-3) : 2

8. ENTERPRENEURS MEMORANDUM NUMBER : 0 9 9 7 0 1 2 0 3 2 4 4 PART-II / 2015

(FIRST TWO BOXES ARE FOR STATE/UT CODE,NEXT THREE BOXES ARE FOR DISTRICT CODE ,SIXTH AND SEVENTH BOXES ARE FOR CATEGO... OF ENTERPRISE (SIX BOX FOR INDICATING MANUFACTURING OR SERVICE AND SEVENTH BOX FOR INDICATING MICRO OR SMALL OR MEDI... AND LAST FIVE BOXES ARE FOR EM NUMBER)

DATE:- 12/05/2015

PLACE:- SONBHADRA

DEPUTY COMMISSIONER OF INDUSTRIES

DISTRICT INDUSTRIES CENTER

SONBHADRA

This is a computer generated letter hence no signature is required. You can use this document in your further dealing.

WARNING : ANY WRONG INFORMATION OR VIOLATION OF ANY EXISTING CENTRAL/STATE GOVERNMENT ACT, AUTHORITY IS EXPLICITLY PROHIBITED EITHER NEGLIGENTLY OR OTHERWISE, SUCH ACKNOWLEDGEMENT OBTAINED, WILL BE INVALID AND SHALL HAVE NO LEGAL CLAIMS.

2150

DISTRICT INDUSTRIES CENTRE, SONEBHADRA

ACKNOWLEDGEMENT "PART-II"

1- M/S *SINGH STONE CRUSHING COMPANY, PROP. SMT. SWARN KUAR* HAS FILED MEMORANDUM FOR A *STONE GRITTS* (MANUFACTURING) ENTERPRISE AT THE ADDRESS *BILLI MARKUNDI, SONEBHADRA* FOR THE ITEM/ITEMS INDICATED BELOW AS PER THE FACTORIES ACT IN FORM NO *132* AND ALLOCATED ENTERPRISES' MEMORANDUM NO. AS BELOW:

2- DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/SERVICE TO BE PROVIDED.

Sl.No.	Items of Manufacture/Type of Service to be rendered	Capacity in case of manufacture	Initial date of production commencement of service
1.	*STONE GRITTS*	*Rs. 50.00 Lacs*	*16-10-1990*

(ADD ADDITIONAL SHEET IF REQUIRED)

3- DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

Sl.No.	Investment in Plant & Machinery/Equipments	Date of investment
1.	*Rs 34.00 Lacks*	*16-10-1990*

(ADD ADDITIONAL SHEET IF REQUIRED)

4- NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT THE ENTERPRISES IS REQUIRED TO SEEK REQUISITE CLEARANCE/LICENCE/ PERMIT REQUIRED UNDER STATUTORY OBLIGATIONS IMPLEMENTED UNDER THE LAWS OF CENTRAL GOVERNMENT STATE GOVERNMENT UT ADMINISTRATION CODE ORDERS

5- DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA: D D M M Y Y Y Y — 0 0 0 0 0 0 0 0

6- DATE OF ISSUE — D D M M Y Y Y Y — 0 3 0 8 2 0 0 9

7- NATURE OF ACTIVITY (MANUFACTURING-1, SERVICES-2) — 1

8- CATEGORY OF ENTERPRISES (MICRO -1, SMALL -2, MEDIUM -3) — 2

9- ENTERPRENEURS MEMORANDUM NUMBER — 0 9 | 0 7 0 | 1 2 | 1 0 3 2 | PART-II

[First two boxes are for State/UT code, next three boxes are District code, sixth and seventh boxes are for category of enterprise (sixth box for indicating manufacturing / service and seventh box for indicating micro or small or medium) and last five boxes are for P.M. number]

DATE : 04-08-2009
PLACE : Robertsganj

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE,
SONEBHADRA

2992
1161

DISTRICT INDUSTRIES CENTRE, SONEBHADRA
ACKNOWLEDGEMENT "PART-II"

1- M/S *SHRI SARADAR STONE WORKS*, PROP. *SRI KRISHNAND GUPTA* HAS FILED MEMORANDUM FOR A *STONE GRITS* (MANUFACTURING) ENTERPRISES AT THE ADDRESS *BILLI MARKUNDI, SONEBHADRA* FOR THE ITEM/ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO. *234* AND ALLOCATED ENTERPRISES' MEMORANDUM NO. AS BELOW:

2- DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/SERVICE TO BE PROVIDED.

Sl.No.	Items of Manufacture/Type of Service to be rendered	Capacity in case of manufacture	Initial date of production/ commencement of service
1.	*STONE GRITS*	*Rs. 50.00 Lacks'*	*12-01-1999*

(ADD ADDITIONAL SHEET IF REQUIRED)

3- DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

Sl.No.	Investment in Plant & Machinery/Equipments	Date of Investment
1.	*Rs. 35.00 Lacks*	*16-05-1998*

(ADD ADDITIONAL SHEET IF REQUIRED)

4- NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISES IS REQUIRED TO SEEK REQUISITE CLEARANCE/ LICENCE/ PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT/STATE GOVERNMENT/UT ADMINISTRATION/COURT ORDERS.

5- DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA

D	D	M	M	Y	Y	Y	Y
0	0	0	0	0	0	0	0

6- DATE OF ISSUE

D	D	M	M	Y	Y	Y	Y
0	6	1	1	2	0	0	9

7- NATURE OF ACTIVITY (MANUFACTURING-1, SERVICES-2) [1]

8- CATEGORY OF ENTERPRISES (MICRO -1, SMALL -2, MEDIUM -3) [2]

9- ENTERPRENEURS MEMORANDUM NUMBER

0	9	0	7	0	1	2	0	1	1	5	1	PART-II

[First two boxes are for State/UT code, next three boxes are District code, sixth and seventh boxes are for category of enterprise (sixth box for indicating manufacturing or service and seventh box for indicating micro or small or medium) and last five boxes are for EM number]

DATE : 06-11-2009
PLACE : Robertsganj

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE,
SONEBHADRA

2-83
1162

DISTRICT INDUSTRIES CENTRE, SONEBHADRA
ACKNOWLEDGEMENT (PART-II)

1- M/S *SRI SARADAH STONE WORKS-II , PART, SRI KRISHNA NAND GUPTA* HAS FILED MEMORANDUM FOR A *STONE GRITS* (MANUFACTURING) ENTERPRISES AT THE ADDRESS *BILLI MARANDAI SONEBHADRA* FOR THE ITEM/ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO. 26/ AND ALLOCATED ENTREPRENEURS' MEMORANDUM NO. AS BELOW

2- DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/SERVICE TO BE PROVIDED

Sl.No.	Items of Manufacture/Type of Service to be rendered	Capacity in case of manufacture	Initial date of production/ commencement of service
1.	*STONE GRITS*	*Rs.30.00 Lacs*	*12-01-1999*

(ADD ADDITIONAL SHEET IF REQUIRED)

3- DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

Sl.No.	Investment in Plant & Machinery/Equipments	Date of Investment
1.	*Rs. 30.00 Lacs*	*14-08-1998*

(ADD ADDITIONAL SHEET IF REQUIRED)

4- NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISES IS REQUIRED TO SUEK REQUISITE CLEARANCE/ LICENCE/ PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT/ STATE GOVERNMENT/ UT ADMINISTRATION/ COURT ORDERS.

5- DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA

D	D	M	M	Y	Y	Y	Y
0	0	0	0	0	0	0	0

6- DATE OF ISSUE

D	D	M	M	Y	Y	Y	Y
0	2	1	2	2	0	0	9

7- NATURE OF ACTIVITY (MANUFACTURING-1, SERVICES-2) [1]

8- CATEGORY OF ENTERPRISES (MICRO -1, SMALL -2, MEDIUM -3) [2]

9- ENTREPRENEURS MEMORANDUM NUMBER [PART-II]

0	9	0	3	0	1	2	0	1	1	8	4

(First two boxes are for State/UT code, next three boxes are District code, sixth and seventh boxes are for category of enterprise (eighth box for indicating manufacturing of service and ninth box for indicating micro or small or medium) and last five boxes are for EM number)

DATE : 02-12-2009
PLACE : Robertsganj

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE,
SONEBHADRA

294
1163

DISTRICT INDUSTRIES CENTRE, SONEBHADRA
ACKNOWLEDGEMENT 'PART-II'

1- *M/S VISHNU STONE WORKS*, PROP. *SRI VIKASH KUMAR KESHARI* HAS FILED MEMORANDUM FOR A *STONE GRITS* (MANUFACTURING) ENTERPRISES AT THE ADDRESS *BILLI QEERA, SONEBHADRA* FOR THE ITEM/ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO. *2G* AND ALLOCATED ENTERPREURS' MEMORANDUM NO. AS BELOW:-

2- DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/SERVICE TO BE PROVIDED.

Sl.No.	Items of Manufacture/Type of Service to be rendered	Capacity in case of manufacture	Initial date of production/ commencement of service
1.	*STONE GRITS*	*Rs. 50.00 Lacs*	*10-05-1999*

(ADD ADDITIONAL SHEET IF REQUIRED)

3- DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT:

Sl.No.	Investment in Plant & Machinery/Equipments	Date of Investment
1.	*Rs. 37.00 Lacs*	*11-11-1998*

(ADD ADDITIONAL SHEET IF REQUIRED)

4- NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT TO THE ENTERPRISES IF REQUIRED TO SEEK REQUISITE CLEARANCE, LICENCE/ PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT, STATE GOVERNMENT/ ADMINISTRATION/ COURT ORDERS.

5- DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA: D D M M Y Y Y Y — 0 0 0 0 0 0 0 0

6- DATE OF ISSUE: D D M M Y Y Y Y — 1 2 1 1 2 0 0 9

7- NATURE OF ACTIVITY (MANUFACTURING-1, SERVICES-2):

8- CATEGORY OF ENTERPRISES (MICRO-1, SMALL-2, MEDIUM-3):

9- ENTERPRENEURS MEMORANDUM NUMBER: 0 5 | 0 7 0 | 1 2 | 0 1 | 0 9 | [illegible]

(First two boxes are for State/UT code, next three boxes are District code, sixth and seventh boxes are for type of enterprises (sixth box for Indicating manufacturing or service and seventh box for indicating micro, small/ medium) and last five boxes are for EM number)

DATE : 12-11-2009
PLACE : Robertsganj

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE
SONEBHADRA

जिला उद्योग केन्द्र, सोनभद्र

अभिस्वीकृति–भाग–2

मेसर्स *प्रताप स्टोन वर्क्स, प्रोपराइटर श्री तेज प्रताप मिश्रा* ने नीचे उपदर्शित मद/मदों के लिए पता *बूरी, जगत, सोनभद्र* पर एक *स्टोन क्रिंदस* (विनिर्माण) उद्यम फाईल किया है और प्रारूप संख्या *277* तथा आवंटित उद्यमी ज्ञापन संख्या में यथा कथित *15–09–1999* (तारीख) से क्रियाकलाप प्रारम्भ किया है जो निम्नानुसार है :

विनिर्दिष्ट की जाने वाली मद/मदों/प्रदान की जाने वाली सेवा के ब्यौरे।

क्र.सं.	विनिर्माण की मदें/की जाने वाली सेवा के प्रकार	विनिर्माण की दशा में क्षमता
1.	*स्टोन क्रिंदस*	*रु0 50.00 लाख*
2.	.....	.....
3.	.....	.....

(यदि अपेक्षित हो तो अतिरिक्त सीट लगा दें)

जारी करनें की तारीख — दिन दिन मास मास वर्ष वर्ष वर्ष वर्ष

0	3	–	0	3	–	2	0	0	8

क्रियाकलाप की प्रकृति (विनिर्माण–1, सेवा–2) [1]

उद्यम का प्रवर्ग (सूक्ष्म–1, लघु–2, मध्यम–3) [1]

उद्यमी ज्ञापन संख्या

0	9	0	7	0	1	1	0	8	0	1	भाग–2

(पहले दो खाने राज्य/संघ राज्य क्षेत्र के कोड के लिए, अगले तीन खाने जिला कोड के लिए, छठा और सातवां खाना उद्यम प्रवर्ग के लिए (छठा खाना विनिर्माण या सेवा के लिए और सातवां खाना सूक्ष्म या लघु या मध्यम बताने के लिए है) और अंतिम पाँच खाने उद्यमी ज्ञापन संख्या के लिए है।)

टिप्पणी : इस अभिस्वीकृति का जारी किया जाना कोई विधिक अधिकार प्रदान नहीं करता है। उद्यम को केन्द्रीय सरकार/राज्य सरकार/संघ राज्य क्षेत्र प्रशासनों की विधियों/न्यायालय आदेशों के अधीन नियत कानूनी बाध्यता के अधीन अपेक्षित अनापत्ति/अनुज्ञप्ति/परमिट प्राप्त करना अपेक्षित है।

तारीख : *03–03–2009*
स्थान : *रावर्ट्सगंज, सोनभद्र*

महाप्रबन्धक
जिला उद्योग केन्द्र
सोनभद्र

DISTRICT INDUSTRIES CENTRE

ACKNOWLEDGEMENT "PART-II"

1- M/S *SAROJ STONE PRODUCTS, PARTNER SRI OM PRAKASH KESHARI* HAS FILED MEMORANDUM FOR A *STONE GRITS* (MANUFACTURING) ENTERPRISES AT THE ADDRESS *BARI, DALLA, SONEBHADRA.* FOR THE ITEM/ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO. *102* AND ALLOCATED ENTERPREURS' MEMORANDUM NO. AS BELOW:

2- DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/SERVICE TO BE PROVIDED.

Sl.No.	Items of Manufacture/Type of Service to be rendered	Capacity in case of manufacture	Initial date of production/ commencement of service
1.	*STONE GRITS*	*Rs. 50.00 Lacks*	*10-03-1999*

(ADD ADDITIONAL SHEET IF REQUIRED)

3- DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

Sl.No.	Investment in Plant & Machinery/Equipments	Date of Investment
1.	*Rs. 29.00 Lacks*	*12-12-1998*

(ADD ADDITIONAL SHEET IF REQUIRED)

4- NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISES IS REQUIRED TO SEEK REQUISITE CLEARANCE/ LICENCE/ PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT/ STATE GOVERNMENT/ UT ADMINISTRATION/ COURT ORDERS.

5- DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA.

D	D	M	M	Y	Y	Y	Y
0	0	0	0	0	0	0	0

6- DATE OF ISSUE

D	D	M	M	Y	Y	Y	Y
2	2	0	7	2	0	0	9

7- NATURE OF ACTIVITY (MANUFACTURING-1, SERVICES-2) [1]

8- CATEGORY OF ENTERPRISES (MICRO -1, SMALL -2, MEDIUM -3) [2]

9- ENTERPRENEURS MEMORANDUM NUMBER

0	9	0	7	0	1	1	0	1	0	1	9

PART-II

[First two boxes are for State/UT code, next three boxes are District code, sixth and seventh boxes are for category of enterprise (sixth box for indicting manufacturing or service and seventh box for indicating micro or small or medium) and last five boxes are for EM number]

DATE : 22-07-2009
PLACE : Robertsganj

जिला उद्योग केन्द्र सोनभद्र

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE,
SONEBHADRA

DISTRICT INDUSTRIES CENTRE, SONEBHADRA
ACKNOWLEDGEMENT "PART-II"

1- M/S *MAHAVEER INTERPRISES, PART. SRI RAJESH KUMAR GOYAL* HAS FILED MEMORANDUM FOR A *STONE GRITS* (MANUFACTURING) ENTERPRISES AT THE ADDRESS- *BARDIYA CHOPAN, SONEBHADRA.* FOR THE ITEM/ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO. 311 AND ALLOCATED ENTERPREURS' MEMORANDUM NO. AS BELOW:

2- DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/SERVICE TO BE PROVIDED.

Sl.No.	Items of Manufacture/Type of Service to be rendered	Capacity in case of manufacture	Initial date of production/ commencement of service
1.	*STONE GRITS*	*Rs. 50.00 Lacs*	*31-04-1999*

(ADD ADDITIONAL SHEET IF REQUIRED)

3- DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

Sl.No.	Investment in Plant & Machinery/Equipments	Date of Investment
1.	*Rs. 29.00 Lacs*	*16-07-1998*

(ADD ADDITIONAL SHEET IF REQUIRED)

4- NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISES IS REQUIRED TO SEEK REQUISITE CLEARANCE/ LICENCE/ PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT/ STATE GOVERNMENT/ UT ADMINISTRATION/ COURT ORDERS.

5- DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA.

D	D	M	M	Y	Y	Y	Y
0	0	0	0	0	0	0	0

6- DATE OF ISSUE

D	D	M	M	Y	Y	Y	Y
3	0	0	1	2	0	1	0

7- NATURE OF ACTIVITY (MANUFACTURING-1, SERVICES-2). 1

8- CATEGORY OF ENTERPRISES (MICRO -1, SMALL -2, MEDIUM -3) 2

9- ENTERPRENEURS MEMORANDUM NUMBER

0	9	0	7	0	1	2	0	1	2	2	8	PART-II

[First two boxes are for State/UT code, next three boxes are District code, sixth and seventh boxes are for category of enterprise (sixth box for indicting manufacturing or service and seventh box for indicating micro or small or medium) and last five boxes are for EM number]

DATE : 30-01-2010
PLACE : Robertsganj

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE,
SONEBHADRA

1767

पत्रांक 2898-99 / जि30के (सोन) / 2000 / 99 दिनांक

कार्यालय
सहायक प्रबन्धक
जिला उद्योग केन्द्र
सोनभद्र।

सेवा में,

दिनांक- 21/12000

विषय- प्रेषित किया जाना।

कृपया उक्त पत्रक के साथ मे० प्रिया विकास समिति, सचिव श्री अमरनाथ सिंह, ग्राम चक बिल्ली बारकुण्डी सोनभद्र। मार्फत श्री [illegible] प्रमाण पत्र [illegible] प्रेषित किया जाना सुनिश्चित करें।

संलग्नक- उपरोक्तानुसार।

सहायक प्रबन्धक
जिला उद्योग केन्द्र
सोनभद्र।

पत्रांक- दिनांक-

मे० प्रिया विकास समिति, चिरकुण्डी सोनभद्र को सूचनार्थ।

सहायक प्रबन्धक
जिला उद्योग केन्द्र
सोनभद्र।

APPENDIX NO. 3

Rest Act

DUE No. .....

(Multiple Regn.

directorate of Industries
Sonebhadra
(late:- Uttar Pradesh

Dated

Sub—Provisional Ragistration of a proposed SSI Unit.

Ref—Your application No .....Dated .....

Dear Sir,

With reference to the above following provisional SSI Registration Number has been allotted to your unit.

	20		00376	Prov	SSI	Dat

Factory Location—

The provisional registration number is alloted for the following proposed Manufacturing

1— 2— 2

3— 4—

The period of validity of this number is one year from the date of issue of the letter if you are not able to complete all the required formalities before the expiry of validity period you should apply for getting the validity period extended one moth befor the date of validity of the rigistration

This provisional registration number is allotted to you subject to no guarentee for a supply of required raw Materials

Yours faithfully
GENERAL MANAGER
District Industries Centre
Sonebhadra

No ... D. I. C. (M) of date

Copy forwarded to the followings

1— Jt Director of Industries, (EZ,) Varanasi
2— Director of Industries U. P. (R.M. Section-8), Kanpur
3— Uttar Pradesh financial corpn. Varanasi

GENERAL MANAGER

300
1169

जिला उद्योग केन्द्र, सोनभद्र

अभिस्वीकृति–भाग–2

मेसर्स *प्रताप स्टोन वर्क्स, प्रोपराइटर श्री तेज प्रताप मिश्रा* ने नीचे उपदर्शित मद/मदों के लिए *पता वारी, जरूर, सोनभद्र* पर एक *स्टोन क्रिट्स* (विनिर्माण) उद्यम फाइल किया है और प्रारूप संख्या *277* तथा आवंटित उद्यमी ज्ञापन संख्या में यथा कथित *15–09–1999* (तारीख) से क्रियाकलाप प्रारम्भ किया है जो निम्नानुसार है :

विनिर्मित की जाने वाली मद/मदों/प्रदान की जाने वाली सेवा के ब्यौरे।

क्र.सं.	विनिर्माण की मदें/की जाने वाली सेवा के प्रकार	विनिर्माण की दशा में क्षमता
1.	*स्टोन क्रिट्स*	*रु0 50.00 लाख*
2.	.....	.....
3.	.....	.....

(यदि अपेक्षित हो तो अतिरिक्त सीट लगा दें)

जारी करनें की तारीख — दिन दिन मास मास वर्ष वर्ष वर्ष वर्ष

0	3	-	0	3	-	2	0	0	9

क्रियाकलाप की प्रकृति (विनिर्माण–1, सेवा–2) — 1

उद्यम का प्रवर्ग (सूक्ष्म–1, लघु–2, मध्यम–3) — 1

उद्यमी ज्ञापन संख्या — 09 0708 11 0801 भाग–2

(पहले दो खाने राज्य/संघ राज्य क्षेत्र के कोड के लिए, अगले तीन खाने जिला कोड के लिए, छठा और सातवां खाना उद्यम प्रवर्ग के लिए (छठा खाना विनिर्माण या सेवा के लिए और सातवां खाना सूक्ष्म या लघु या मध्यम बताने के लिए है) और अंतिम पांच खाने उद्यमी ज्ञापन संख्या के लिए है।)

टिप्पणी : इस अभिस्वीकृति का जारी किया जाना कोई विधिक अधिकार प्रदान नहीं करता है। उद्यम को केन्द्रीय सरकार/राज्य सरकार/संघ राज्य क्षेत्र प्रशासनों की विधियों/न्यायालय आदेशों के अधीन नियत कानूनी बाध्यता के अधीन अपेक्षित अनापत्ति/अनुज्ञप्ति/परमिट प्राप्त करना अपेक्षित है।

तारीख : *09–03–2009*
स्थान : *रावर्टसगंज, सोनभद्र*

महाप्रबन्धक
जिला उद्योग केन्द्र,
सोनभद्र

1701

DISTRICT INDUSTRIES CENTRE, SONEBHADRA

ACKNOWLEDGEMENT "PART-II"

1- M/S *JAI SRI KRISHNA STONE, PART. SMT. RAJIA BEGUM* HAS FILED MEMORANDUM FOR A *STONE GRITS* (MANUFACTURING) ENTERPRISES AT THE ADDRESS *BILLI, OBRA, SONEBHADRA.* FOR THE ITEM/ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO. *83* AND ALLOCATED ENTERPREURS' MEMORANDUM NO. AS BELOW:

2- . DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/SERVICE TO BE PROVIDED.

Sl.No.	Items of Manufacture/Type of Service to be rendered	Capapity in case of manufacture	Initial date of production/ commencement of service
1.	*STONE GRITS*	*Rs. 50.00 Lacks*	*10-05-2000*

(ADD ADDITIONAL SHEET IF REQUIRED)

3- DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

Sl.No.	Investment in Plant & Machinery/Equipments	Date of Investment
1.	*Rs. 37.00 Lacks*	*05-08-1999*

(ADD ADDITIONAL SHEET IF REQUIRED)

4- NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISES IS REQUIRED TO SEEK REQUISITE CLEARANCE/ LICENCE/ PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT/ STATE GOVERNMENT/ UT ADMINISTRATION/ COURT ORDERS.

5- DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA.

D	D	M	M	Y	Y	Y	Y
0	0	0	0	0	0	0	0

6- DATE OF ISSUE

D	D	M	M	Y	Y	Y	Y
1	1	0	6	2	0	0	9

7- NATURE OF ACTIVITY (MANUFACTURING-1; SERVICES-2)

1

8- CATEGORY OF ENTERPRISES (MICRO -1, SMALL -2, MEDIUM -3)

2

9- ENTERPRENEURS MEMORANDUM NUMBER

0	9	0	7	0	1	2	0	1	0	0	0	PART-II

[First two boxes are for State/UT code, next three boxes are District code, sixth and seventh boxes are for category of enterprise (sixth box for indicting manufacturing or service and seventh box for indicating micro or small or medium) and last five boxes are for EM number]

DATE : 11-06-2009
PLACE : Robertsganj

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE,
SONEBHADRA
General Manager
District Industries Centre

3a771

GOVERNMENT OF UTTAR PRADESH

Duplicate

DIRECTORATE OF INDUSTRIES

Registration as a Small Scale Industrial Unit

CERTIFICATE

This is to certify that M/s [illegible] STONE CRUSHING CO. [illegible] C/O BALLU CHOPAN [illegible], MIRZAPUR (Office address) a Proprietorship/Partnership/Private Limited/public Limited Concern is a small Scale Industrial Unit registered with this Directorate and is allotted the following Registration Number :—

No.						Dated		
	20	21590	RMII	SSI	11	01	02	1988

for the Factory located at [illegible] ROAD [illegible] for manufacturing/processing of the following items :—

Sl. No.	Name of Item (s) Mfd.	Sl. No.	Name of Item (s) Mfd.
1	STONE Grits	6	x x x
2		7	
3	x x x	8	
4	x x x	9	x x x
5		10	

Date of commencement of production : April 1990

Place : MIRZAPUR

Office Seal

GENERAL MANAGER,
DISTRICT INDUSTRIES CENTRE
MIRZAPUR

Subsequent Addition or Deletion of Item :

Date	Name of Item (s)	Addition/Deletion

Sign. of Regn. Authority.

1—(1) This registration is valid for the factory location, production and constitution of the Unit, as at the time of issue of this certificate.

(2) This registration is liable to revocation or cancellation in the event of any misuse or unauthorised diversion of any allotted imported material, as determined by the Director of Industries, U. P. or in the event of violation of any of the conditions of registration.

(3) This certificate should at prominently displayed on the factory premises of the Unit.

No 13116(3) D.I.C. (M) Dated 1/2/88

Copy forwarded to :-

1. The Unit concerned at above given address.
2. The D.I. (Section-8) G. T. Road Kanpur.
3

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE,
MIRZAPUR

Form No:03264

1172

303

GOVERNMENT OF UTTAR PRADESH

OFFICE OF THE Deputy Commissioner Of Industries

DISTRICT INDUSTRIES CENTER ,SONBHADRA

Acknowledgement PART-II

1. M/S MAA LAXMI STONE PRODUCT (Formerly- M/S LAXMI TRADING Co.) (PARTNER - MANISH SOOD) , HAS FILLED MEMORANDUM FOR A MANUFACTURING ENTERPRISE SETUP AT THE ADDRESS VILL.- LANGDA MORE , DALLA , SONEBHADRA FOR ITEM / ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO 03264 AND ALLOCATED ENTREPRENEURS MEMORANDUM NO. AS FLOW :-

2. DETAILS OF ITEM / ITEMS TO BE MANUFACTURED / SERVICE TO BE PROVIDED:

Sr No.	Items Of Manufacture / Types Of Service To Be Rendered	Capacity In Case Of Manufacture	Unit	Initial Date Of Production / Commencement Of Service
1.	STONE QUARRYING (BY HAND)	40000.00000	Tonne	12/11/1999
2.	Stone, chip	20000.00000	Tonne	12/11/1999

3.

Sr No.	Investment In Plant And Machinery	Unit
1.	26.00000	Rs in Lakh

4. NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOP ANY LEGAL RIGHT. THE ENTERPRISE IS REQUIRED TO SEEK REQUISITE CLEARANCE / LICENSE / PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT / STATE GOVERNMENT / UT ADMINISTRATION /COURT ORDERS.

5. DATE OF CHANGE OF CATEGORY FROM MICRO / SMALL TO SMALL / MEDIUM OR VICE VERSA : (DD/MM/YYYY)

6. DATE OF ISSUE : 17/06/2015 (DD/MM/YYYY)

7. NATURE OF ACTIVITY(MANUFACTURING -1,SERVICES-2) : 1

8. CATEGORY OF ENTERPRISES (MICRO-1,SMALL-2,MEDIUM-3) : 2

9. ENTERPRENEURS MEMORANDUM NUMBER : 0 9 0 7 0 1 2 0 3 2 6 4 PART-II / 2015

(FIRST TWO BOXES ARE FOR STATE/UT CODE,NEXT THREE BOXES ARE FOR DISTRICT CODE ,SIXTH AND SEVENTH BOXES ARE FOR CATEGORY OF ENTERPRISE (SIX BOX FOR INDICATING MANUFACTURING OR SERVICE AND SEVENTH BOX FOR INDICATING MICRO OR SMALL OR MEDIUM) AND LAST FIVE BOXES ARE FOR EM NUMBER)

DEPUTY COMMISSIONER OF INDUSTRIES

DISTRICT INDUSTRIES CENTER

SONBHADRA

DATE:- 17/06/2015

PLACE:- SONBHADRA

This is a computer generated letter hence no signature is required. You can use this document in your further dealing.

WARNING : ANY WRONG INFORMATION OR VIOLATION OF ANY EXISTING CENTRAL/STATE GOVERNMENT ACT, AUTHORITY IS EXPLICITLY PROHIBITED EITHER NEGLIGENTLY OR OTHERWISE, SUCH ACKNOWLEDGEMENT OBTAINED, WILL BE INVALID AND SHALL HAVE NO LEGAL CLAIMS.

DISTRICT INDUSTRIES CENTRE, SONEBHADRA
ACKNOWLEDGEMENT "PART-II"

1- M/S *RADHA SWAMI SEWA SAMITY, SAKLIY- SRI CHHEDI AGRAHARI* HAS F MEMORANDUM FOR A *STONE GRITS* (MANUFACTURING) ENTERPRISES AT ADDRESS- *BARI DALLA, SONEBHADRA* FOR THE ITEM/ITEMS INDICATED BELOW A THE FACTS STATED IN FORM NO. 41 AND ALLOCATED ENTERPREURS' MEMORAN NO. AS BELOW:

2- DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/SERVICE TO BE PROVIDED.

Sl.No.	Items of Manufacture/Type of Service to be rendered	Capacity in case of manufacture	Initial date of producti commencement of ser
1.	*STONE GRITS*	*Rs. 25.00 Lacs*	*15-06-2000*

(ADD ADDITIONAL SHEET IF REQUIRED)

3- DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

Sl.No.	Investment in Plant & Machinery	Date of Investm
1.		*06/2000*

(ADD ADDITIONAL SHEET IF REQUIRED)

4- NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT THEREBY CONFER ANY LEGAL RIGHT. ENTERPRISES IS REQUIRED TO SEEK REQUISITE CLEARANCE/LICENCE/PERMIT REQUI UNDER STATUTORY REGULATIONS/STIPULATIONS UNDER VARIOUS LAWS OF CENT GOVERNMENT/STATE GOVERNMENT/LOCAL BODIES/ADMINISTRATIVE AUTHORITIES.

5- DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA

D	D	M	M	Y	Y	Y
0	0	0	0	0	0	

6- DATE OF ISSUE

D	D	M	M	Y	Y	Y
1	8	0	5	2	0	

7- NATURE OF ACTIVITY
(MANUFACTURING-1, SERVICES-2)

8- CATEGORY OF ENTERPRISES
(MICRO -1, SMALL -2, MEDIUM -3)

9- ENTERPRENEURS MEMORANDUM NUMBER

0	9	0	7	0	1	1	0	1	7	5	4	PA

[First two boxes are for State/UT code, next three boxes are District code, sixth and seventh boxes are for categ of enterprise (sixth box for indicting manufacturing or service and seventh box for indicating micro or small medium) and last five boxes are for EM number]

DATE : 18-5-2011
PLACE : Robertsganj

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE,
SONEBHADRA

(5) 3934

कार्यालय–उपायुक्त उद्योग,जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, सोनभद्र

प्रमाण–पत्र

प्रमाणित किया जाता है कि मे0 एस0एस0 कन्सट्रक्शन वर्क्स,पार्टनर श्री संजय कुमार अग्रवाल,बरदिया चोपन,सोनभद्र के विभिन्न विभागो द्वारा उपलब्ध कराये गये अभिलेखो एवं कार्यालय में उपलब्ध अभिलेख के आधार पर इकाई के उत्पादन की तिथि 15.06.1997 है।

उपायुक्त उद्योग
जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र,
सोनभद्र

APPENDIX NO. 3

Post Act

DUE No. ....

Directorate of Industries
Sonebhadra
State: Uttar Pradesh

Dated 26.10.94

Sub—Provisional Ragistration of a proposed SSI Unit.

Ref—Your application No ..... Dated .....

Dear Sir,

With reference to the above following provisional SSI Registration Number has been allotted to your unit.

	20	63	00376	Prov	SSI	Dat 26.10.1994

Factory Location

The provisional registration number is alloted for the following proposed Manufacturing

1— 2-व्हीलर (बैटरी)

2—

3—

4—

The period of validity of this number is one year from the date of issue ofthe letter if you are not able to complete all the required formalities before the expiry of validity period you should apply for getting the validity period extended one moth befor the date of validity of the rigistration.

This provisional registration number is allotted to you subject to no guarentee for a supply of required raw Materials

Yours faithfully
GENERAL MANAGER.
District Industries Centre
Sonebhadra

No ... D. I. C. (M) of date

Copy forwarded to the followings

1— Jt Director of Industries, (EZ,) Varanasi
2— Director of Industries U. P. (R.M. Section-8), Kanpur
3— Uttar Pradesh financial corpn. Varanasi

GENERAL MANAGER
District Industries Centre
sonebhadra

Form No:03264

(1176

GOVERNMENT OF UTTAR PRADESH

OFFICE OF THE Deputy Commissioner Of Industries

DISTRICT INDUSTRIES CENTER ,SONBHADRA

Acknowledgement PART-II

M/S MAA LAXMI STONE PRODUCT (Formerly- M/S LAXMI TRADING Co.) (PARTNER - MANISH SOOD), HAS FILLED MEMORANDUM FOR A MANUFACTURING ENTERPRISE SETUP AT THE ADDRESS VILL.- LANGDA MORE , DALLA , SONEBHADRA FOR ITEM / ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO 03264 AND ALLOCATED ENTREPRENEURS MEMORANDUM NO AS BELOW:

DETAILS OF ITEM / ITEMS TO BE MANUFACTURED / SERVICE TO BE PROVIDED:

Sr No.	Items Of Manufacture / Types Of Service To Be Rendered	Capacity In Case Of Manufacture	Unit	Initial Date Of Production / Commencement Of Service
1.	STONE QUARRYING (BY HAND)	40000.00000	Tonne	12/11/1999
2.	Stone, chip	20000.00000	Tonne	12/11/1999

Sr No.	Investment In Plant And Machinery	Unit
1.	26.00000	Rs in Lakh

4. NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOP ANY LEGAL RIGHT. THE ENTERPRISE IS REQUIRED TO SEEK REQUISITE CLEARANCE / LICENSE / PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT / STATE GOVERNMENT / UT ADMINISTRATION /COURT ORDERS.

5 DATE OF CHANGE OF CATEGORY FROM MICRO / SMALL TO SMALL / MEDIUM OR VICE VERSA - (DD/MM/YYYY)

6 DATE OF ISSUE 17/06/2015 (DD/MM/YYYY)

7 NATURE OF ACTIVITY(MANUFACTURING -1,SERVICES-2) 1

8 CATEGORY OF ENTERPRISES (MICRO-1,SMALL-2,MEDIUM-3) 2

9 ENTERPRENEURS MEMORANDUM NUMBER 0 9 0 7 0 1 2 0 3 2 6 4 PART-II / 2015

(FIRST TWO BOXES ARE FOR STATE/UT CODE,NEXT THREE BOXES ARE FOR DISTRICT CODE ,SIXTH AND SEVENTH BOXES ARE FOR CATEGORY OF ENTERPRISE (SIX BOX FOR INDICATING MANUFACTURING OR SERVICE AND SEVENTH BOX FOR INDICATING MICRO OR SMALL OR MEDIUM) AND LAST FIVE BOXES ARE FOR EM NUMBER)

DATE:- 17/06/2015

PLACE:- SONBHADRA

DEPUTY COMMISSIONER OF INDUSTRIES

DISTRICT INDUSTRIES CENTER

SONBHADRA

This is a computer generated letter hence no signature is required. You can use this document in your further dealing.

WARNING - ANY WRONG INFORMATION OR VIOLATION OF ANY EXISTING CENTRAL/STATE GOVERNMENT ACT, AUTHORITY IS EXPLICITLY PROHIBITED EITHER NEGLIGENTLY OR OTHERWISE, SUCH ACKNOWLEDGEMENT OBTAINED, WILL BE INVALID AND SHALL HAVE NO LEGAL CLAIMS.

(2)

308

DISTRICT INDUSTRIES CENTRE, SONEBHADRA

ACKNOWLEDGEMENT PART-II

1- M/S *SRI SARADAH STONE WORKS-II., PART, SRI KRISHNA NAND GUPTA* HAS FILED MEMORANDUM FOR A *STONE GRITS* (MANUFACTURING) ENTERPRISES AT THE ADDRESS *BILLI MARKUNDI, SONEBHADRA* FOR THE ITEM/ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO. 267 AND ALLOCATED ENTERPRISES' MEMORANDUM NO. AS BELOW:

2- DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/SERVICE TO BE PROVIDED.

Sl.No.	Items of Manufacture/Type of Service to be rendered	Capacity in case of manufacture	Initial date of production/ commencement of service
1.	*STONE GRITS*	*Rs.50.00 Lacs*	*12-01-1999*

(ADD ADDITIONAL SHEET IF REQUIRED)

3- DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

Sl.No.	Investment in Plant & Machinery/ Equipments	Date of Investment
1.	*Rs. 19.00 Lacs*	*15-08-1998*

(ADD ADDITIONAL SHEET IF REQUIRED)

4- NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISE IS REQUIRED TO SEEK REQUISITE CLEARANCE/ LICENCE/ PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT/ STATE GOVERNMENT/ UT ADMINISTRATION/ COURT ORDERS.

5- DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA

D	D	M	M	Y	Y	Y	Y
0	0	0	0	0	0	0	0

6- DATE OF ISSUE

D	D	M	M	Y	Y	Y	Y
0	2	1	2	2	0	0	9

7- NATURE OF ACTEVITY (MANUFACTURING-1, SERVICES-2)

1

8- CATEGORY OF ENTERPRISES (MICRO -1, SMALL -2, MEDIUM -3)

2

9- ENTERPRENEURS MEMORANDUM NUMBER

0	9	0	7	0	1	2	0	1	1	8	4

PART-II

(First two boxes are for State/UT code, next three boxes are District code, sixth and seventh boxes are for category of enterprise (sixth box for indicating manufacturing or service and seventh box for indicating micro or small or medium) and last five boxes are for EM number)

DATE : 02-12-2009

PLACE : Robertsganj

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE,
SONEBHADRA

1178

Form No:03244

(3)

GOVERNMENT OF UTTAR PRADESH

OFFICE OF THE Deputy Commissioner Of Industries

DISTRICT INDUSTRIES CENTER ,SONBHADRA

Acknowledgement PART-II

M/S STONE WORKS Pvt. Ltd./2 (DIRECTOR - SUNIL SRIVASTAVA), HAS FILLED MEMORANDUM FOR A

ENTERPRISE SETUP AT THE ADDRESS BILLI, OBRA, SONEBHADRA FOR THE ITEM / ITEMS INDICATED BELOW AS PER

FORM NO 03244 AND ALLOCATED ENTREPRENEURS MEMORANDUM NO. AS BELOW:

ITEMS TO BE MANUFACTURED /SERVICE TO BE PROVIDED:

Sr. No.	Items Of Manufacture / Types Of Service To Be Rendered:	Capacity In Case Of Manufacture	Unit	Initial Date Of Production / Commencement Of Service
1	Stone, chip	250.00000	Tonne	14/06/1998

Sr. No.	Investment In Plant And Machinery	Unit
1	26.50000	Rs In Lakh

NOTE: THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOP ANY LEGAL RIGHT THE ENTERPRISE IS REQUIRED TO SEEK

STATE CLEARANCE / LICENSE / PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL

GOVERNMENT / STATE GOVERNMENT / UT ADMINISTRATION / COURT ORDERS.

5. DATE OF CHANGE OF CATEGORY FROM MICRO / SMALL TO SMALL / MEDIUM OR VICE VERSA : (DD/MM/YYYY)

6. DATE OF ISSUE : 12/05/2015 (DD/MM/YYYY)

7. NATURE OF ACTIVITY(MANUFACTURING -1, SERVICES-2) : 1

8. CATEGORY OF ENTERPRISES (MICRO-1, SMALL-2, MEDIUM-3) : 2

9. ENTERPRENEURS MEMORANDUM NUMBER : 0 9 0 7 0 1 2 0 3 2 4 4 PART-II / 2015

(FIRST TWO BOXES ARE FOR STATE/UT CODE, NEXT THREE BOXES ARE FOR DISTRICT CODE, SIXTH AND SEVENTH BOXES ARE FOR CATEGORY OF ENTERPRISE (SIX BOX FOR INDICATING MANUFACTURING OR SERVICE AND SEVENTH BOX FOR INDICATING MICRO OR SMALL OR MEDIUM) AND LAST FIVE BOXES ARE FOR EM NUMBER)

DATE:- 12/05/2015

PLACE:- SONBHADRA

DEPUTY COMMISSIONER OF INDUSTRIES

DISTRICT INDUSTRIES CENTER

SONBHADRA

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WARNING : ANY WRONG INFORMATION OR VIOLATION OF ANY EXISTING CENTRAL/STATE GOVERNMENT ACT, AUTHORITY IS EXPLICITLY PROHIBITED EITHER NEGLIGENTLY OR OTHERWISE, SUCH ACKNOWLEDGEMENT OBTAINED, WILL BE INVALID AND SHALL HAVE NO LEGAL CLAIMS.

310
1179

संलग्नक (3)

(E)

पत्रांक 2898-99 / जे30वे (वि0) प्रा0/Nuclear Power

(B)

कार्यालय
अधिशासी अभियन्ता
जिला उद्योग केन्द्र
सोनभद्र।

दि0 - 21/12/99

सेवा में,
अधिशासी अभियन्ता,
न्यूक्लियर पावर बोर्ड,
कार्यालय विकास कार्यालय,
सेक्टर सं0 3, सेक्टर-10
कोटरा, इलाहाबाद।

विषय- प्रेषा विकास समिति, विजपुरी के सदस्यों के नाम।

महोदय,

कृपया इस पत्र के साथ संलग्न प्रेषा विकास समिति, सोनभद्र के सचिव श्री अमर बहादुर सिंह, कार्यवाहक विजपुरी ग्राम कुण्डी (सोनभद्र) द्वारा प्रेषित समिति के पदाधिकारी एवं सदस्यों की सूची प्राप्त कर अपेक्षित कार्यवाही हेतु प्रेषित किया जा रहा है।

संलग्नक- उपरोक्तानुसार।

भवदीय,

सहायक प्रबन्धक
जिला उद्योग केन्द्र
सोनभद्र।

पृष्ठांक- दिनांक-

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है-

1. प्रेषा विकास समिति, विजपुरी कुण्डी, सोनभद्र।

सहायक प्रबन्धक
जिला उद्योग केन्द्र
सोनभद्र।

3180

सोसाइटी के नवीनीकरण का प्रमाण – पत्र

नवीकरण संख्या 15 /2008–09

फाइल संख्या V-22532

एतद्द्वारा प्रमाणित किया जाता है कि राधा स्वामी सेवा समिति

बारी डाला, सोनभद्र

को दिये गये रजिस्ट्रीकरण प्रमाण – पत्र संख्या 829/1999–2000

27–11–1999 को दिनांक 27–11–2004 से पाँच वर्ष

की अवधि के लिए नवीकृत किया गया है ।

1300/– रूपये की नवीकरण फीस सम्यक् रूप से प्राप्त हो गयी है ।

दिनांक 30–04–2008

सोसाइटी के रजिस्ट्रार
उत्तर प्रदेश ।

सोसाइटी के नवीकरण का प्रमाण-पत्र

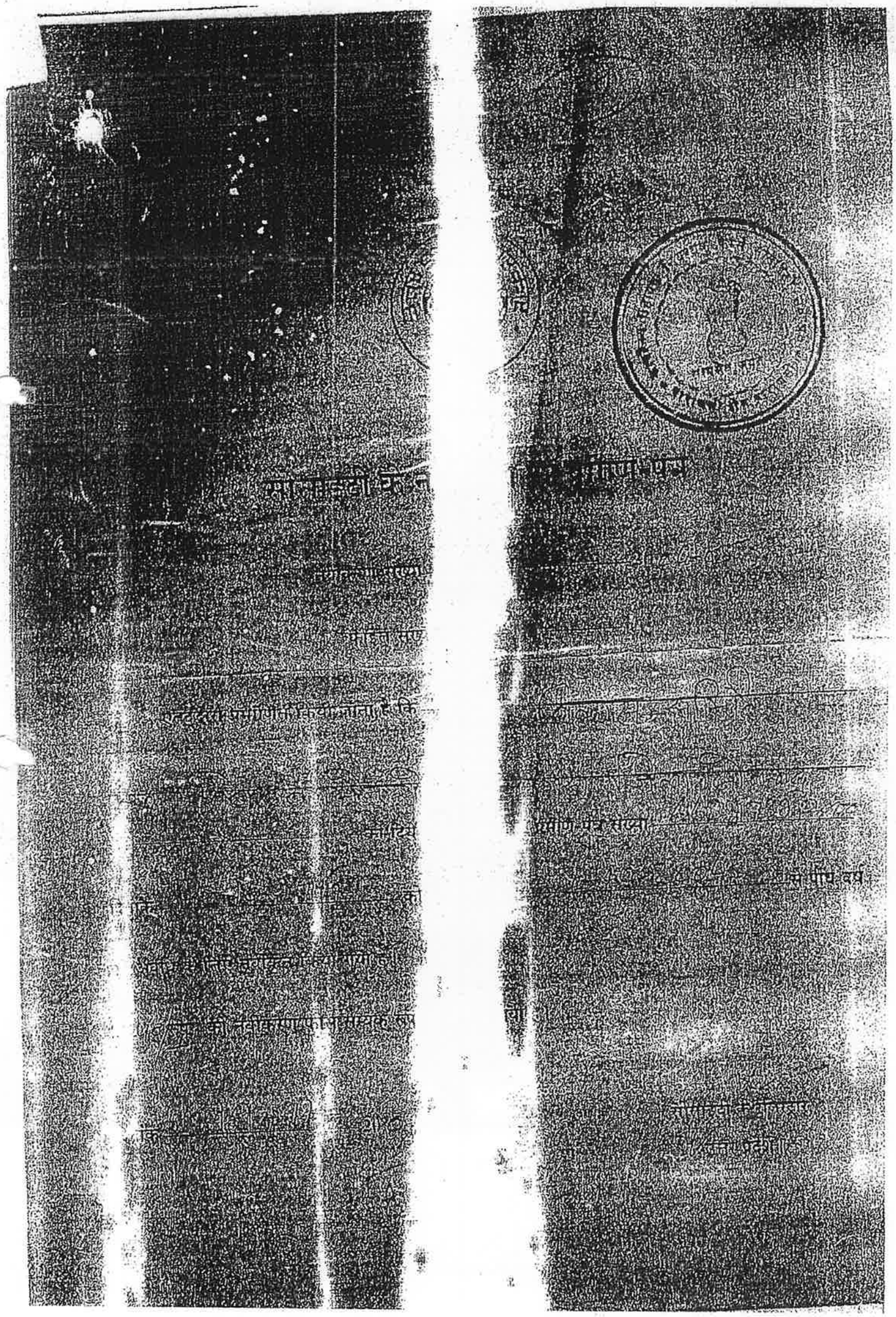
नवीकरण संख्या ——— 2006-07

फाईल संख्या ———

एतद्द्वारा प्रमाणित किया जाता है कि ———

———

———



314

आयकर विभाग, बक्सर

आयकर अधिनियम 1961 की धारा–143 (1) (ए) के अधीन सूचना

Name

निर्धारण वर्ष

स्थिति (स्टेटस)

संदर्भ में आयकर अधिनियम 1961

धारा–143 (1) (ए) के अधीन कर का ब्याज/प्रतिदाय एवं उस पर ब्याज इस प्रकार

कर की गणना

कुल आय पर आयकर

अतिरिक्त कर की धारा–143 (1) (ए)

योग

घटाएं :–

20% (धारा 88)

234 (ए) के अधीन ब्याज

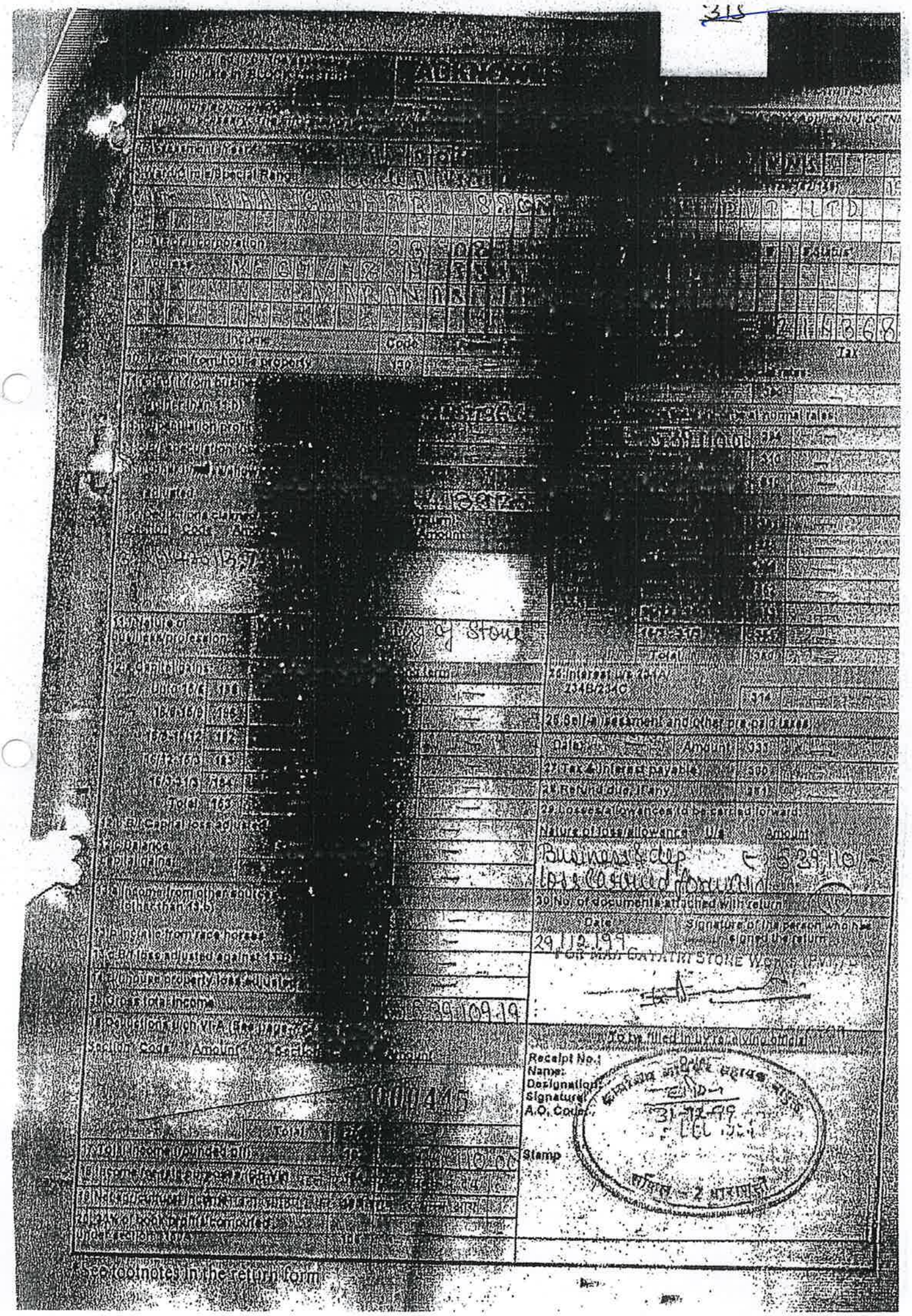
234 (बी) के अधीन ब्याज

(अधिकार पत्र)

सहायक आयकर आयुक्त / उप–

निर्धारण अधिकारी

बक्सर



Business by Stone

Business & dep
Int. Capital Amount

29/12/99

For M/s. GAYATRI STONE WORKS (P) LTD.

Receipt No.:
Name:
Designation:
Signature:
A.O. Code:

Stamp

31-12-99

See footnotes in the return form

1185

कार्यालय अधिशासी अभियन्ता
विद्युत वितरण खण्ड
पूर्वांचल विद्युत वितरण निगम लिमिटेड
राबर्ट्सगंज–सोनभद्र
CIN :U31200UP2003SGC027461

पत्रांक : 1133 /वि0वि0ख0रा0/ दिनांक 30.4. 2019

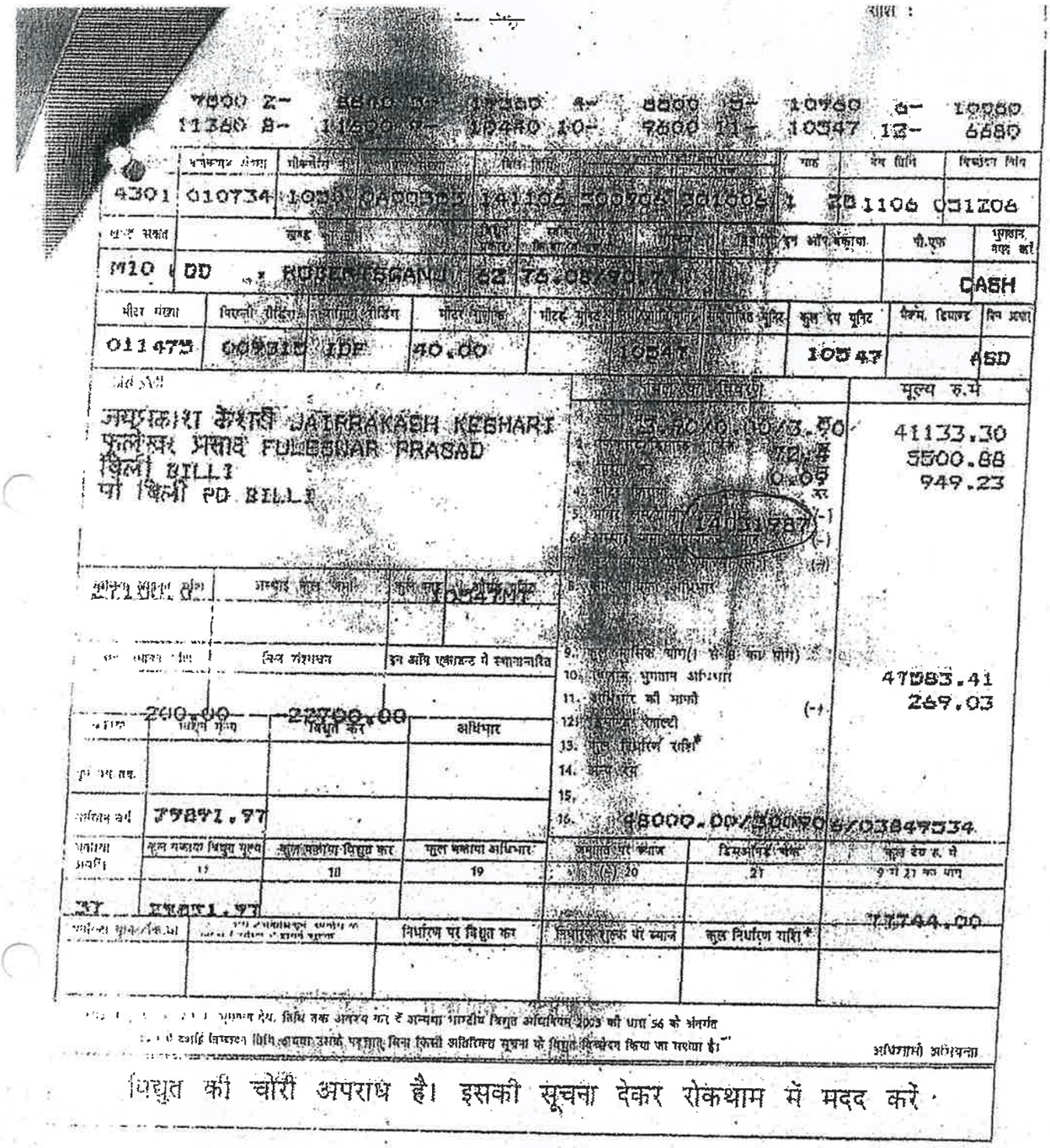
विषय : संयोजन के कर्जीकरण की तिथि के सम्बन्ध में।

श्री जयप्रकाश केशरवानी,
बिल्ली, ओबरा,
सोनभद्र।

उपरोक्त विषयक अपने पत्र दिनांक 29–04–2019 का संदर्भ ग्रहण करें, जो अधिशासी अभियन्ता, विद्युत वितरण खण्ड, पिपरी द्वारा आपके संयोजन संख्या : 4301/010734 की तिथि उपलब्ध कराये जाने के आशय से इस कार्यालय को अग्रसारित है।

उपरोक्त के सम्बन्ध में अवगत् कराना है कि कार्यालय में उपलब्ध अभिलेखों के अनुसार संयोजन संख्या : 4301/010734 दिनांक 14–03–1987 को मे0 अमित स्टोन क्रेशर्स, ग्राम व पोस्ट बिल्ली के नाम से निर्गत् किया गया है।

(एस0के0 सिंह)
अधिशासी अभियन्ता



7000 2- 11380 8- 10480 10- 9800 11- 10547 12- 6880

उपभोक्ता संख्या	पीकअप					माह	देय तिथि	विच्छेदन तिथि
4301	010734	1000	0000302	141106	000702	241006	201106	051206

खण्ड संकेत				इन ऑप एकाउन्ट	पी.एफ	भुगतान, यदि कोई
M10	DD	RUPESH BIHARI	22	75.05/70.77		CASH

मीटर संख्या	पिछली रीडिंग	वर्तमान रीडिंग	मीटर गुणांक	मीटर मल्टीप्लायर	समायोजित यूनिट	कुल देय यूनिट	पैकेज, डिमाण्ड	दिन संख्या
011475	006810	IDF	40.00	1	0	10547		45D

जयप्रकाश केशरी JAIPRAKASH KESHARI
फुलेश्वर प्रसाद FULESWAR PRASAD
बिल्ली BILLI
पो बिल्ली PO BILLI

	मूल्य रु.मे
	41133.30
	5500.88
	949.23
	47583.41
(-)	269.03
	48000.00/30170/0/03847534

पिछली रीडिंग	वर्तमान रीडिंग	कुल खपत	यूनिट
271001	281547	10547	MT

बिल संशोधन	इन ऑप एकाउन्ट में स्थानान्तरित
200.00	22700.00

	स्थिर प्रभार	विद्युत कर	अधिभार
पूर्व भुगतान तक			
वर्तमान बकाया	79871.77		

भावी भुगतान अवधि	कुल बकाया विद्युत मूल्य	कुल बकाया विद्युत कर	कुल बकाया अधिभार	समायोजन/ क्लाज	डिमाण्ड/ चेक	कुल देय रु. मे
	17	18	19	(-) 20	21	17 से 21 का योग
27	79871.77					71744.00

भावी भुगतान तिथि	भावी भुगतान राशि	निर्धारण पर विद्युत कर	निर्धारण शुल्क पर ब्याज	कुल निर्धारण राशि*

*भुगतान देय, तिथि तक अन्यथा कर दें अन्यथा भारतीय विद्युत अधिनियम 2003 की धारा 56 के अंतर्गत ... स्थाई विच्छेदन तिथि, तथा उसके पश्चात् बिना किसी अतिरिक्त सूचना के विद्युत विच्छेदन किया जा सकता है।"

अधिशासी अभियन्ता

विद्युत की चोरी अपराध है। इसकी सूचना देकर रोकथाम में मदद करें

पावती

पूर्वांचल विद्युत वितरण निगम लिमिटेड

मूल प्रति
उपभोक्ता उपयोग हेतु

4301/10734

पुस्तक सं. 0038620 105/एस0 पी0 आई0 के0 रसीद सं. 40

जमाकर्ता(इकाई का नाम).....

1. उपभोक्ता का नाम व पता Jai Prakash Keshari Billi

2. खण्ड संकेत .....3.लेजर फोलियो/लुक सं. .....4.सर्विस कनेक्शन सं.....

5. प्राप्त राशि/(अंको में)रु. ..... (शब्दों में)रु. .....

.....

6. वास्ते(1)विद्युत मूल्य रु. Rs 41,000-00

(2)विद्युत कर रु. .....

(3)मीटर किराया रु. Early Adjustment

(4)अन्य.....

(5)बकाया रु. .....

कुल योग रु. 41,000-00

छूट रु. .....

शुद्ध देय रु. .....

28/11/16

स्थान.....

दिनांक.....

विकट

1187

उत्तर प्रदेश राज्य विद्युत परिषद

द्वितीय प्रति

रसीद सं. 787098 98/जी० एम० यो० एल०

बही खाता (छपाई का नाम)

उपभोक्ता का नाम व पता

सर्विस कनेक्शन सं.

जमा राशि/(अंकों में) रु०

बाबत (1) विद्युत मूल्य रु०

(2) बिजली कर रु०

(3) मीटर किराया रु०

(4) अन्य

(5) बकाया रु०

कुल योग रु०

छूट रु०

शुद्ध देय रु०

जमा

बाकी

संग्रह कर्ता का नाम एवं पद की मोहर

Billing Month : 05/2019

Consumer No/Account No : 419001015

PURVANCHAL VIDYUT VITRAN NIGAM LIMITED
ELECTRICITY BILL CUM NOTICE

Name : VISHWAJEET UPADHYAY
Address : BARI PIPRI

Father Name:
Phone Number:

Circle: Division: Sub Division: EDSD-OBRA SS Code: DT Code:	Group No/Book No: 04401 Connection No: 419001015 A/C No: 751745239377 Old A/C No: M404401034444 Area:	Bill No : 5151190504009919 Issue Date: 04/05/2019 Bill Month: MAY-2019 Division Name: EDSD-OBRA	Amount Payable: 338478.00 Bill Due Date: 19/05/2019 Amount Payable By Due Date: 338478.00 Security Required: 1.00

Connection Details

Supply Voltage: 400.0 V
Metering Voltage: 0.0
Contracted Demand: 110.00 KVA
75% of Cont. Demand: 82.50
Billable Demand(KVA): 150.00
CT/PT Ratio:
Org Type/Power Factor: - / 0.61

Tariff Code: HV-2
Supply Type: HV21T
Meter Make: Secure
In-Operative Balance:
Disc Date: 25/05/2019
Cons Security(Rs): 1.00
Process:

Meter No	Actual Demand	Bill Basis	Slot/Time Period	Previous		Current		Period	DIFF	Meter Status	M.F.	Billed Units	Rmrk
UPU23152	249.28	MU	TOD1/05:00-11.00	02-Apr-2019	33722.8	03-May-2019	34560.9	1	838.10	MU	6	5028.6	OK
UPU23152	249.28	MU	TOD2/11:00-17.00	02-Apr-2019	87699.25	03-May-2019	89152.45	1	1453.20	MU	6	8719.2	OK
UPU23152	249.28	MU	TOD3/17:00-23.00	02-Apr-2019	39029.8	03-May-2019	40166.3	1	1136.50	MU	6	6819	OK
UPU23152	249.28	MU	TOD4/23:00-05.00	02-Apr-2019	91425.5	03-May-2019	91709.95	1	374.45	MU	6	2246.7	OK
UPU23152	249.28	MU	KVA	02-Apr-2019	249.28	03-May-2019	274.28	1	25	MU	6	150	OK
UPU23152	249.28	MU	KWH	02-Apr-2019	165321.35	03-May-2019	167267.5	1	1946.15	MU	6	11676.9	OK
											Total KVAH	22813.5	

Arrears Details (Rs)

Category	Amount (Rs)
Energy Arrears	95402.38
ED Arrears	6979.61
LPSC Arrears	2919.81
Misc Arrears	0.00
Total Arrears	104302.00

Last Payment Status

Amount (Rs)	348000.00
Receipt No.	3550203003190202005S
Receipt Date	30/03/2019
Payment Mode	
Cash	348000.00

Bill Details (Rs)

Energy/Demand & Misc Charges	Units	Rates	Amount	Adjustments	
Demand Charges	150.0	250.000	37500.00	EC ADJ Amount	0.00
Energy Charges TOD-1	5028.6	5.650	28411.59	ED ADJ Amount	0.00
Energy Charges TOD-2	8719.2	6.650	57992.68	Security Deposit Interest	0.00
Energy Charges TOD-3	6819	7.650	52186.35		
Energy Charges TOD-4	2246.7	6.650	14940.560	Installment Amount	0.00
Amt To Cover Min Charges			153500.18	(A) Installment No	
LT metering Surcharge			0.00		
			0.00		
A) Total Energy Charges			191099.18		
ExcDmd Penalty	40.00	500.000	20000.00	Total Amount Payable:	
B) Additional Charges			20000.00		
Current LPSC			675.69		
Arrear LPSC			0.00		
C) Late Payment Surcharge			675.69		
Electricity Duty	7.5 % Of EC+FC/DC+Minimum charges		14325.01	338478.00	
Regulatory Surcharge1			0.00	Three Lakhs Thirty Eight Thousand Four Hundered Seventy Eight	
Regulatory Surcharge2			0.00		
Other Misc. Charges/Assesment	4.28 % Of EC+FC/DC+Minimum charges		8174.82		
Tariff Adjustments/Seasonal Charges			0.00		
Debit			0.00/0.00		
Credit	CCBR Adjustments Current/Arrears		0.00/0.00		
	CCBR Adjustments Current/Arrears		0.00/0.00		
D) Total Misc Charges			22499.83		
Solar Heater Rebate			0.00		
Rural Rebate for Energy & Demand Charges			0.00		
ISD Interest			0.00		
Due Date Rebate/Progressive			0.00/0.00		
E) Rebates			0.00		
Current Gross Amount (Before Arrear & LPS) (A+B+C+D-E)			234175.90		

Prepared By Bill Clerk | Checked By AE(R) / DA (R) | EXECUTIVE ENGINEER ;ED3D-OBRA

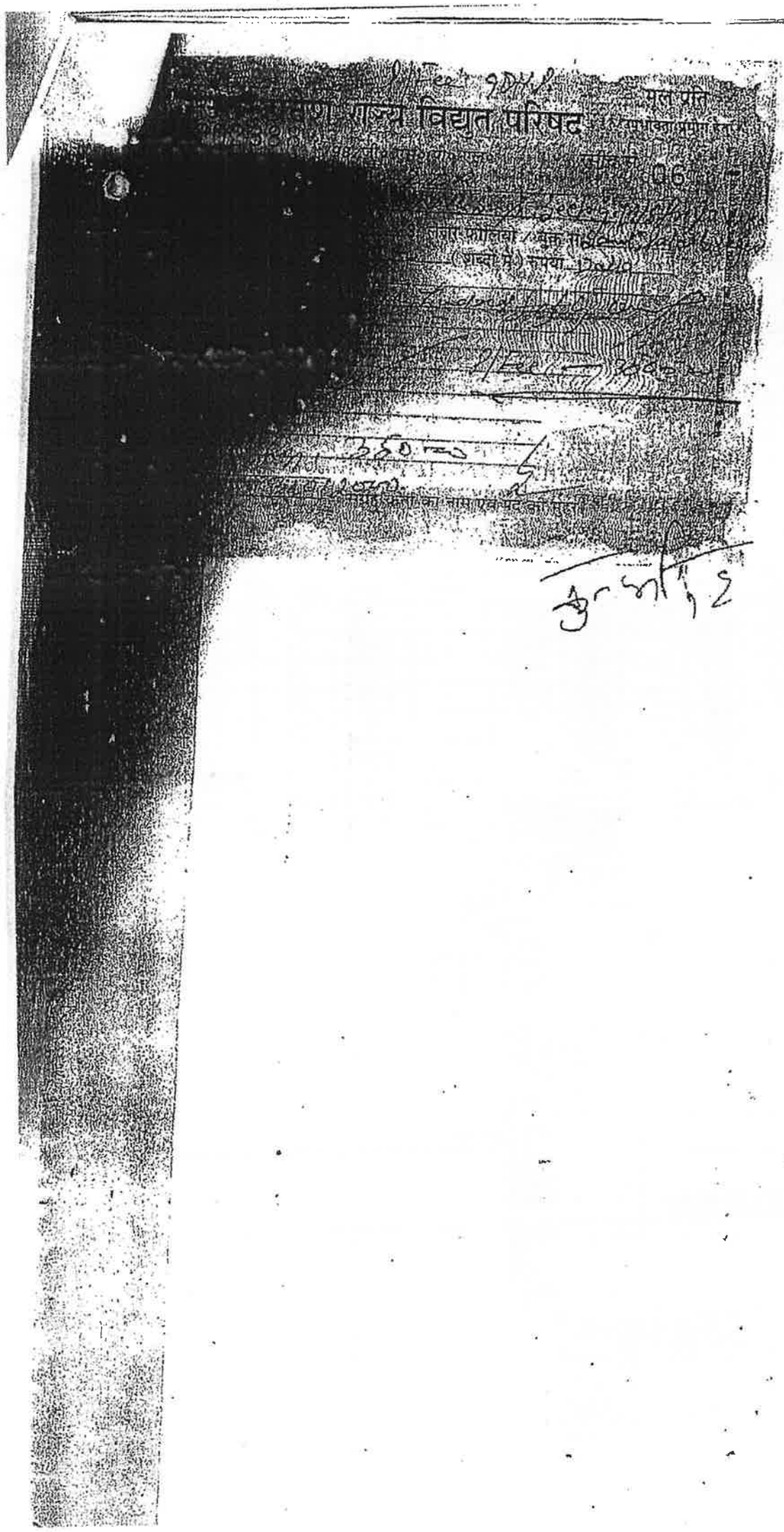
1. Penalties/Rebates charged in this bill are corresponding to the period of Demand.
2. All Payments are to be made in Cash/Demand-Draft/Cheque drawn in favour of EXECUTIVE ENGINEER ;
3. In case of Cheque Dishonored or Draft is not realized :-
A. Consumer shall pay the bill within 7 days in cash on receipt of information from Division.
B. Consumer shall pay the late Payment Surcharge as well as charge on account of dishonored cheque/non realized draft.
C. On two instance of dishonored Cheque, Payment shall be accepted in cash/draft till the end of FY.

HISTORY DMD/READING (01-06)

Demand	Kvah Reading
134.52	6802.8
3.36	
5.16	1659
141.84	7095.1
134.76	5113.8
127.44	6258

HISTORY DMD/READING (07-12)

Demand	Kvah Reading



1190

U.P.S.T.No.RG. 0047826 · CASH MEMO **Ph.23047**
C S T.No.RG. 5012211

M. S. Trader

Authorised , dealer :- Fenner, Alaska V Belt, Everset Tools,Ashoka Hand Pump Spare & Tools Unique Brand Coupling, S K F / F A G Bearig

No. 990 Date 20/5/1998

M/s... ... ...

T.T. No. AD 0302285 Dated 14-9-97
S. T. No. AD 6158333 Dated 24-1-98

PHONE 440124

Cash/Credit/Proforma Invoice

E. N. 618

Date 25/05/1998

B. S. N.

Model 6R1080TA

C. N. Date 125 KVA

C. N.

Kirloskar Service Centre

BJV Engineering Works

Gensets • Motors • Pump Sets • Industrial Panels

Office - 37/4 Stanly Road, Unchavagarhi, Allahabad

M/S Radha Swami Seva Samiti

Bari Dada Sonbhadra

S. No.	Part No.	Description	Qty.	Unit Price	Amount
1)	03.019D.10.00	A.V.M Pad	06	600.00	3600
2)		Belt	02	275	550
3)		Mobile oil M1 Co. Avail	20 ltr	90.00 ltr	1800
4)		Diesel filter set	01 set	195.00	195
5)		Filter Air	01	1400.00	1400
6)		Lub oil Filter	01 No.	210.00	420
7)	06.805 21	Brass Carbon	08	202.00	1616
(8)		Self Starter Repairing with material			1400
(9)		Repairing and Rewinding change over step so load switch			600
(10)		Labour Testing and Servicing charges 125 KVA D.G Set			2000
					13566

Terms and Condition

(1) Price - The above Prices are Ex Godown/for

(2) Delivery - shall be effected with in ... weeks/Ready stock Subject to Prior sale and force majeure conditions

(3) Payment Cash Advance

(4) Validity

Yours Faithfully

For BJV Engineering Works

CHOPRA BROTHERS

INVOICE No. 33060

Dated 15/05/2000

Challan or G/R No. _____ Dated _____

Nature of Transaction _____

QTY.	PARTICULARS	RATE	AMOUNT

No. LC/25/01226312/75

Off. : 7776466 3521
3559471
52 32 45193
Phone : Res. 1 5[illegible]6083
Fax : 91-011-77[illegible]

CHOPRA BROTHERS

ELECTRICAL ENGINEERS & MACHINERY MERCHANTS
AUTHORISED DISTRIBUTORS FOR :
KIRLOSKAR Electric Motors, Pumping Sets, Oil Engines,
M.E.I. Starters, LT/LK Switchgears and Standard Switchgears, Transformers
Alternators, Generating Sets, BEACON Monoblocks etc.
2863, RAJ MARKET, SHAHGANJ SHARDHANAND MARG, (G.B. ROAD), DELHI-6

Dated 18/07/1999

INVOICE No 35181

M/s. C.S. Infraconstruction Ltd.
Vishal Khand, Gomti Nagar Lucknow

Your Order No _____ Dated _____ Challan or G/R No _____ Dated _____

From _____ To _____ Nature of Transport _____

Freight _____ Weight _____ Documents through _____

QTY.	PARTICULARS	RATE	AMOUNT Rs. P.
1	1 set Assembled Jacket 140 KVA	205000/-	205000
			205000

E. & O. E

Goods once sold will not be taken back on any account. In case of Future assessment of sales tax on this transaction by the authorities, the tax levied will be recovered from you. Our responsibility ceases when the goods are delivered to the party or the carriers. Disputes, after if any, subject to Delhi Jurisdiction. Interest @ 24% per annum will be charged on bill if not paid on presentation.

For CHOPRA BROTHERS

पुष्पा सेठ

1394



उत्तर प्रदेश UTTAR PRADESH

04AE 615241

शपथ पत्र

समक्ष :

क्षेत्रीय अधिकारी

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

सोनभद्र।

मैं शपथकर्ता श्रीमती बेबी गुप्ता पत्नी श्री कृष्णानन्द गुप्ता उम्र 38 वर्ष, निवासी बिल्ली, ओबरा, जनपद–सोनभद्र की रहने वाली हूँ। मैं मेसर्स विष्णु स्टोन वर्क्स, बिल्ली, रासपहाड़ी, ओबरा, जनपद–सोनभद्र नामक स्टोन क्रशर की पार्टनर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करती हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स मेसर्स विष्णु स्टोन वर्क्स, बिल्ली, रासपहाड़ी, ओबरा, जनपद–सोनभद्र के आ0नं0–5258क पर स्थापित है। उद्योग स्थल के सम्बन्ध में खतौनी एवं लीज एग्रीमेन्ट की छायाप्रति अवलोकनार्थ संलग्न है। स्टोन क्रशर वर्ष 1999 से स्थापित है।
2. यह कि मेरे सुपुत्र का का स्वास्थ्य अत्यधिक खराब होने के कारण बच्चे के ईलाज हेतु विगत कई महीनों से देहरादुन में रह रही थी। राज्य बोर्ड द्वारा स्टोन क्रशरों के स्थापना तिथि के सम्बन्ध में प्रकाशित विज्ञापन का संज्ञान नहीं हो पाया, जिसके कारण साक्ष्य प्रस्तुत नहीं किया जा सका था।
3. यह कि उक्त प्रकरण का संज्ञान होने पर तत्काल मेरे द्वारा स्टोन क्रशर के दिनांक–05.08.2000 से पूर्व स्थापित होने का साक्ष्य क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र में दिनांक–21.10.2019 को जमा किया गया।
4. यह कि मेरे उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। अतएव मेरे उक्त उद्योग को दिनांक–05.08.2000 से पूर्व स्थापित स्टोन क्रशरों की वैध सूची में सम्मिलित किया जाये। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त प्राप्त होने के उपरान्त ही किया जायेगा।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दु संख्या 01 से 04 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नहीं गया है। ईश्वर मेरी मदद करे।

शपथकर्ता

बेबी गुप्ता

(श्रीमती बेबी गुप्ता)

पार्टनर

मेसर्स विष्णु स्टोन वर्क्स

ग्राम–बिल्ली, रासपहाड़ी, ओबरा, सोनभद्र।





उत्तर प्रदेश UTTAR PRADESH

शपथ पत्र

04AE 615242

समक्ष :

क्षेत्रीय अधिकारी

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

सोनभद्र।

मैं शपथकर्ता कृष्णानन्द गुप्ता पुत्र स्व0 भगवान प्रसाद गुप्ता उम्र 41 वर्ष, निवासी बिल्ली, ओबरा, जनपद–सोनभद्र का रहने वाला हूँ। मैं मेसर्स सारादह स्टोन वर्क्स (यूनिट–2), ग्राम–रासपहाड़ी, बिल्ली, ओबरा, जनपद–सोनभद्र नामक स्टोन क्रशर का प्रोपराइटर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करता हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स सारादह स्टोन वर्क्स, ग्राम ग्राम–रासपहाड़ी, बिल्ली, ओबरा, जनपद–सोनभद्र के आ0नं0–5257 पर स्थापित है। उद्योग स्थल के सम्बन्ध में खतौनी अवलोकनार्थ संलग्न है। स्टोन क्रशर वर्ष 1998 से स्थापित है।
2. यह कि मेरे पिता जी का स्वास्थ्य अत्यधिक खराब होने के कराण उनके ईलाज हेतु विगत कई महीनों से दिल्ली में रह रहा था तथा दिनांक–17.06.2019 को पिता जी के ईलाज के दौरान ही उनकी मृत्यु हो गयी। राज्य बोर्ड द्वारा स्टोन क्रशरों के स्थापना तिथि के सम्बन्ध में प्रकाशित विज्ञापन का संज्ञान नहीं होने के कारण साक्ष्य प्रस्तुत नहीं किया जा सका था।
3. यह कि उक्त प्रकरण का संज्ञान होने पर तत्काल मेरे द्वारा स्टोन क्रशर के दिनांक–05.08.2000 से पूर्व स्थापित होने का साक्ष्य क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र में दिनांक–19.10.2019 को जमा किया गया।
4. यह कि मेरे उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। अतएव मेरे उक्त उद्योग को दिनांक–05.08.2000 से पूर्व स्थापित स्टोन क्रशरों की वैध सूची में सम्मिलित किया जाये। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त प्राप्त होने के उपरान्त ही किया जायेगा।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दु सं0 01 से 04 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नहीं गया है। ईश्वर मेरी मदद करे।

शपथकर्ता

(कृष्णानन्द गुप्ता)
प्रोपराईटर
मेसर्स सारादह स्टोन वर्क्स (यूनिट–2)
ग्राम–रासपहाड़ी, बिल्ली, ओबरा, सोनभद्र।

NOTARY
Vaibhav Naresh Gupta
Distt. Varanasi
Regd. No. 9456
12/12/19
GOVT. OF INDIA



उत्तर प्रदेश UTTAR PRADESH

शपथ पत्र

04AE 615243

समक्ष :

क्षेत्रीय अधिकारी

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

सोनभद्र।

मैं शपथकर्ता कृष्णानन्द गुप्ता पुत्र स्व0 भगवान प्रसाद गुप्ता उम्र 41 वर्ष, निवासी बिल्ली, ओबरा, जनपद–सोनभद्र का रहने वाला हूँ। मैं मेसर्स सारादह स्टोन वर्क्स (यूनिट–1), ग्राम–रासपहाड़ी, बिल्ली, ओबरा, जनपद–सोनभद्र नामक स्टोन क्रशर का प्रोपराइटर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करता हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स सारादह स्टोन वर्क्स, ग्राम ग्राम–रासपहाड़ी, बिल्ली, ओबरा, जनपद–सोनभद्र के आ0नं0–5257 पर स्थापित है। उद्योग स्थल के सम्बन्ध में खतौनी अवलोकनार्थ संलग्न है। स्टोन क्रशर वर्ष 1998 से स्थापित है।
2. यह कि मेरे पिता जी का स्वास्थ्य अत्यधिक खराब होने के कराण उनके ईलाज हेतु विगत कई महीनों से बिल्ली में रह रहा था तथा दिनांक–17.06.2019 को पिता जी के ईलाज के दौरान ही उनकी मृत्यु हो गयी। राज्य बोर्ड द्वारा स्टोन क्रशरों के स्थापना तिथि के सम्बन्ध में प्रकाशित विज्ञापन का संज्ञान नहीं होने के कारण साक्ष्य प्रस्तुत नहीं किया जा सका था।
3. यह कि उक्त प्रकरण का संज्ञान होने पर तत्काल मेरे द्वारा स्टोन क्रशर के दिनांक–05.08.2000 से पूर्व स्थापित होने का साक्ष्य क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र में दिनांक–19.10.2019 को जमा किया गया।
4. यह कि मेरे उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। अतएव मेरे उक्त उद्योग को दिनांक–05.08.2000 से पूर्व स्थापित स्टोन क्रशरों की वैध सूची में सम्मिलित किया जाये। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त प्राप्त होने के उपरान्त ही किया जायेगा।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दु संख्या 01 से 04 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नहीं गया है। ईश्वर मेरी मदद करे।

शपथकर्ता

(कृष्णानन्द गुप्ता)
प्रोपराईटर
मेसर्स सारादह स्टोन वर्क्स (यूनिट–1)
ग्राम–रासपहाड़ी, बिल्ली, ओबरा, सोनभद्र।

19-02-2020

उ0प्र0 प्रदूषण नियंत्रण बोर्ड
डायरी नं0 0759.67/2020
दिनांक का दिनांक...20/02/2020

सेवा में,

क्षेत्रीय कार्यालय,
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
जनपद–सोनभद्र।
पता–रावर्ट्सगंज, सोनभद्र।

विषय– उक्त अभिलेख को बिलम्ब से देने का कारण के संदर्भ में।

महोदय,

निवेदन है कि प्रार्थी सुरेन्द्र नाथ मिश्रा जो फर्म मे0 सुरेन्द्र नाथ मिश्रा (स्टोन क्रसर के मालिक हैं। उनका स्वास्थ्य खराब होने के कारण उनकी मृत्यु दिनांक 19.04.2017 को ह गयी थी। उनके दोनो बच्चे नाबालिग हैं। मैं श्याम सुन्दर मिश्र पुत्र स्व0 पतंगी राम मिश्र उनका बड़ा भाई हूँ। मेरा भी स्वास्थ्य खराब होने के कारण समय पर अभिलेख कार्यालय में जमा नहीं कर पाया जो कि देर में जमा किया गया। मैं भी दिल्ली अपोलो हास्पिटल में इलाज करा रहा था और एडमिट था। जिसकी छायाप्रति साथ में संलग्न है।

अभिलेख में आराजी नम्बर 4476 ख है जिसकी छायाप्रति पहले ही जमा कर दी गयी है फिर भी खतौनी की छायाप्रति साथ में संलग्न है।

अतः आपसे निवेदन है कि मैंने कोई भी बात छिपाई नहीं है जिसका प्रमाण साथ में संलग्न है। इसलिए प्रदूषण का अनापत्ति प्रमाण पत्र को स्वीकृति देने की कृपा करें।

दिनांक– 15/02/2020

फर्म

मे0 सुरेन्द्र नाथ मिश्रा
बिल्ली मारकुण्डी, सोनभद्र

वास्ते– श्याम सुन्दर मिश्रा

15/02/2020



Ticket Fee ₹10.00 उत्तर प्रदेश UTTAR PRADESH 40AD 276905

Mohd Naim Siddique
Notary समक्ष :
Robertsganj-Sonbhadra

शपथ पत्र

श्रीमान् क्षेत्रीय प्रदुषण नियंत्रण बोर्ड
जनपद–सोनभद्र।

शपथ पत्र द्वारा–श्याम सुन्दर मिश्रा पुत्र स्व0 पतंगी राम मिश्रा, निवासी मेन मार्केट, ओबरा, परगना–अगोरी, तहसील–रावर्ट्सगंज, जनपद–सोनभद्र।

शपथग्राही शपथ पूर्वक निम्नलिखित बयान करता है–

दफा 1:– यह कि शपथग्राही उपरोक्त नाम व पते का निवासी है।

दफा 2:– यह कि मे0 सुरेन्द्रनाथ मिश्रा प्रो0–सिद्धार्थ मिश्रा निवासी बिल्ली मारकुण्डी, परगना–अगोरी, तहसील–रावर्ट्सगंज, जनपद–सोनभद्र का प्रोपराइटर सिद्धार्थ मिश्रा बजरिए संरक्षक हम शपथग्राही हूँ।

दफा 3:– यह कि मेरे द्वारा स्थापित उद्योग मे0 सुरेन्द्रनाथ मिश्रा निवासी बिल्ली मारकुण्डी, परगना–अगोरी, तहसील–रावर्ट्सगंज, जनपद–सोनभद्र के आराजी सं0–4476ख पर स्थापित है तथा स्टोन कशर के आराजी सं0–4476ख से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है मेरा कशर स्टोन कशर वर्क सन् 1999–2000 से संचालित है।

दफा 4: यह कि हम शपथग्राही के भाई स्व0 सुरेन्द्रनाथ मिश्रा पुत्र स्व0 पतंगी राम मिश्रा जो हम शपथग्राही के भाई रहे तथा उनकी मृत्यु दिनांक–19.04.2017 को हो गयी तथा उनके लड़के सिद्धार्थ मिश्रा नाबालिग रहे जिसकी वजह से सम्पूर्ण अभिलेख की जानकारी लड़को को नहीं हो

Mohd. Naim Siddique Tehsil Robertsganj Dist. Sonbhadra Reg. No.- 29(13)/2008 Valid up to- 21/OCT/2023 NOTARY OF U.P. (INDIA)

श्याम सुन्दर मिश्रा

पायी तथा हम शपथग्राही की दिनांक–14.01.2019 को इन्द्रप्रस्त मेडिकल अपोलो हास्पिटल, नई दिल्ली में हम शपथग्राही का इलाज चल रहा था तथा अभी भी हम शपथग्राही का इलाज चल रहा है। जिसकी वजह से हम शपथग्राही उक्त तिथि तक आपके कार्यालय में उपलब्ध साक्ष्य/अभिलेख समय से आपके कार्यालय में प्रस्तुत नहीं कर सका। स्वास्थ्य ठीक होने के बाद हम शपथग्राही को प्रकरण का संज्ञान होने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया है। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायाप्रति अवलोकनार्थ प्रेषित।

दफा 5:– यह कि हम शपथग्राही का उद्योग अपर मुख्य अधिकारी जिला पंचायत सोनभद्र द्वारा वर्ष 1999–2000 तक 2018–19 तक कर व लाइसेन्स शुल्क जमा किया गया है, जिसका प्रमाण पत्र एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।

दफा 6:– यह कि मेरा उद्योग द्वारा समस्त पर्यावरण मानको का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमत प्राप्त होने के उपरान्त ही किया जायेगा।

दफा 7:– यह कि शपथग्राही शपथ पूर्वक बयान करता है कि शपथ पत्र की दफात् 1 ता 6 में लिखी गयी समस्त बातें सत्य व सही है, कोई बात झूठ व छिपायी नहीं गयी है, ईश्वर मेरी मदद करें।

ह0 शपथग्राही

दिनांक:– 14/1/2020

श्यामसुन्दर मिश्रा

श्यामसुन्दर मिश्रा
मे0 सुरेन्द्रनाथ मिश्रा
प्रो0–सिद्धार्थ मिश्रा
निवासी बिल्ली मारकुण्डी,
परगना–अगोरी,
तहसील–रावर्ट्सगंज,
जनपद–सोनभद्र।

NOTARY Md. Naim Siddiqui Tehsil Robertsganj Dist. Sonebhadra Regd. No.- 29/13/2000 Valid up to- 21/01/2023 GOVT. OF U.P. (INDIA)

1200



उत्तर प्रदेश UTTAR PRADESH

FA 948995

Rs 100 Or

Faim Siddiqui

Rabertganj-Sonbhadra

शपथ पत्र

समक्ष :

क्षेत्रीय अधिकारी

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

सोनभद्र ।

मैं दलबीर सिंह पुत्र स्व० जरनैल सिंह, उम्र 42 वर्ष, निवासी बिल्ली, ओबरा, सोनभद्र (उ०प्र०) का मूल निवासी हूँ। मैं मेसर्स सिंह स्टोन कसिंग कं० बिल्ली मारकुण्डी, ओबरा, सोनभद्र तहसील–राबर्ट्सगंज, जनपद–सोनभद्र नामक स्टोन क्रशर का पार्टनर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करता हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स सिंह स्टोन कसिंग कं०, बिल्ली मारकुण्डी, ओबरा, सोनभद्र तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के आराजी नं०–4890क पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या 4890क से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999–2000 से संचालित है।

2. यह कि मेरा माह–फरवरी, 2019 में दयानंद मेडिकल कॉलेज एवं अस्पताल, लुधियाना, पंजाब में इलाज कराने तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक– 05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नहीं कर सका था। हॉस्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने पर प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायाप्रतियाँ अवलोकनार्थ प्रस्तुत है।

शेष पेज 2/–पर

Dalbir Singh

(2)

3. यह कि मेरे उद्योग को अपर मुख्य अधिकारी, जिला पंचायत, सोनभद्र द्वारा वर्ष 1999–2000 से वर्ष 2018–19 तक कर व लाईसेन्स शुल्क जमा किया गया है, जिसका प्रमाण–पत्र एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।

4. यह कि मेरे उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त प्राप्त होने के उपरान्त ही किया जायेगा।

5. यह कि आपके पत्र सं0–जी0 113964/ओवर साईट/2020 दिनांक–10.02.2020 के सन्दर्भ में वाँछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवाश में दी गयी है। उपरोक्त बिन्दु संख्या 01 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नहीं गया है। ईश्वर मेरी मदद करे।

शपथकर्ता

Dalbir Singh

(दलबीर सिंह)
पार्टनर
मेसर्स सिंह स्टोन क्रसिंग कं0
बिल्ली मारकुण्डी, ओबरा,
तहसील–राबर्ट्सगंज,
जनपद–सोनभद्र



उत्तर प्रदेश UTTAR PRADESH 21AE 543566

शपथ पत्र

Ticket Rs 10.00

समक्ष,

श्रीमान् क्षेत्रिय अधिकारी
उ0प्र0प्रदूषण नियंत्रण बोर्ड सोनभद्र।

शपथ पत्र द्वारा-- श्री कुन्दन सिंह पुत्र श्री जय देव सिंह निवासी भीलवाड़ा, राजस्थान फर्म स्वामी मे0 प्रिया विकाश स्टोन प्रोडक्ट (पूर्व नाम-प्रिया विकास समीति) लगड़ा मोड डाला, जनपद-सोनभद्र उ0प्र0।

शपथग्राही शपथ पूर्वक निम्नलिखित बयान करता है-

दफा 1- यह कि शपथग्राही उपरोक्त नाम व पते का निवासी है तथा उपरोक्त फर्म का स्वामी है।

दफा 2- यह कि शपथग्राही का स्वास्थ्य ठीक न होने के कारण दिनांक 05.08.2000 से पूर्व स्थापित होने का साक्ष्य आपके कार्यालय में प्रस्तुत नहीं कर सका था क्योंकि शपथग्राही का स्वास्थ्य ठीक न होने के कारण स्थापना वर्ष के सम्बन्ध में उपरोक्त फर्म का साक्ष्य जो कि पेपर के माध्यम से सूचना दी गयी थी उसका संज्ञान न होने के कारण साक्ष्य आपके समक्ष प्रस्तुत नही किया जा सका।

दफा 3- यह कि शपथग्राही का स्वास्थ्य ठीक होते ही स्थापित वर्ष के सम्बन्ध में अपने समस्त साक्ष्यों को जो कि इस बात का प्रमाण है कि उपरोक्त फर्म दिनांक 05.08.2000 से पूर्व की स्थापित एवं संचालित है। इस सम्बन्ध में समस्त साक्ष्य शपथग्राही ने आपके कार्यालय में अवलोकनार्थ प्रस्तुत है।

दफा 4- यह कि शपथग्राही उद्योग द्वारा समस्त पर्यावरण के मानकों का अनुपालन करते हुए प्लांट को संचालित करता है एवं पूर्व में वायु एवं जल सहमति आपके कार्यालय से प्राप्त है।

दफा 5- यह कि शपथग्राही का संदर्भ वांछित सूचना उपरोक्तानुसार प्रस्तुत है।

दफा 6- यह कि शपथग्राही शपथ पूर्वक बयान करता है कि शपथ पत्र की दफा 1 ता 5 में लिखी गयी समस्त बातें सत्य व सही है कोई बात झूठी या छिपायी नहीं गयी है। परमेश्वर मेरी मदद करे।

दिनांक-

शपथग्राही

जल प्रदूषण नियंत्रण बोर्ड-सोनभद्र
पत्र संख्या 6553.74/20
पत्र का दिनांक 20/04/2020
हस्ताक्षर

18/02/2020
203

334

सेवा में,

श्रीमान् क्षेत्रीय अधिकारी महोदय
उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड
जनपद-सोनभद्र।

विषयः- माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा गठित ओवर साईट कमेटी के निर्देशों के अनुपालन में वाँछित सूचना उपलब्ध कराने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने संख्या जी 113968/ओवर साईट/2020 दिनांक-10-02-22020 का सन्दर्भ ग्रहण करने की कृपा करें, जिसके माध्यम से विलम्ब से अभिलेख प्रस्तुत किये जाने का कारण स्पष्ट करते हुए उद्योग स्थल के आराजी संख्या से सम्बन्धित अभिलेख प्रस्तुत करने हेतु निर्देशित किया गया है। उक्त के सम्बन्ध में आप द्वारा वाँछित सूचना संलग्न नोटरी सत्यापित शपथ-पत्र दिनांक-18-02-2020 को मूल रूप में संलग्न करते हुए निम्नवत् दिया जा रहा है :-

1. मेरा उद्योग मेसर्स माँ गायत्री स्टोन वर्क्स प्रा०लि०(युनिट-२), बिल्ली मारकुण्डी, ओबरा, तहसील-राबर्ट्सगंज, जनपद-सोनभद्र के आराजी नं०-5029. 5030ख पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या-5029,5030 ख से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1998-1999 से संचालित है।

2. मेरा माह-फरवरी, 2019 में प्रभु ईश्वर चिकित्सालय, वाराणसी में इलाज करवाने तथा मेरा स्वास्थ्य ठीक न होने के कारण दिनांक-05-08-2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नहीं कर सका था। हॉसिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायप्रतियाँ अवलोकनार्थ प्रस्तुत है।

3. उद्योग को अपर मुख्य अधिकारी, जिला पंचायत, सोनभद्र लाईसेन्स शुल्क जमा किया गया है, जिसका प्रमाण-पत्र एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः आपके अवलोकनार्थ संलग्न है।

4. उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त प्राप्त होने के उपरान्त ही किया जायेगा।

अतः आपसे अनुरोध है कि मेरे उद्योग मेसर्स माँ गायत्री स्टोन वर्क्स प्रा०लि०(युनिट-२), बिल्ली मारकुण्डी, ओबरा, तहसील-राबर्ट्सगंज, जनपद-सोनभद्र को दिनांक-05-08-2000 से पूर्व स्थापित स्टोन क्रशरों की वैध सूची में सम्मिलित करते हुए आगे संचालन की अनुमति प्रदान करने की कृपा करें।

प्रार्थी

(सुनील श्रीवास्तव)
डायरेक्टर
मेसर्स माँ गायत्री स्टोन वर्क्स
प्रा०लि०(युनिट-२),
बिल्ली मारकुण्डी, ओबरा,
तहसील-राबर्ट्सगंज, जनपद-सोनभद्र

संलग्नक :-

1- नोटरी सत्यापित शपथ-पत्र दिनांक-18-02-2020 मूल रूप में।
2- भूमि सम्बन्धी खतौनी/रजिस्ट्री पेपर की छायाप्रतियाँ।
3- स्वास्थ्य खराब होने के सम्बन्ध में अभिलेखों की छायाप्रतियाँ।



1204

उत्तर प्रदेश UTTAR PRADESH

FB 013288

18.02.2020

शपथ पत्र

समक्ष :

क्षेत्रीय अधिकारी

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

सोनभद्र ।

मैं सुनील श्रीवास्तव पुत्र स्व० राजीव लोचन, उम्र 52 वर्ष, निवासी ए 6/34, सदर महल, मुकीम गंज, जनपद–वाराणसी (उ0प्र0) का मूल निवासी हूँ। मैं मेसर्स माँ गायत्री स्टोन वर्क्स प्रा0लि0(युनिट–2), बिल्ली मारकुण्डी, ओबरा, सोनभद्र तहसील–राबर्ट्सगंज, जनपद–सोनभद्र नामक स्टोन क्रशर का डायरेक्टर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करता हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स माँ गायत्री स्टोन वर्क्स प्रा0लि0(युनिट–2), बिल्ली मारकुण्डी, ओबरा, सोनभद्र तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के आराजी नं0–5029, 5030 ख पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या 5029, 5030 ख से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1998–1999 से संचालित है।

2. यह कि मेरा माह–फरवरी, 2019 में प्रभु ईश्वर चिकित्सालय, प्रहलादघाट, वाराणसी में इलाज कराने तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक– 05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नहीं कर सका था। हॉस्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायप्रतियाँ अवलोकनार्थ प्रस्तुत है।

शेष पेज 2/–पर

(2)

3. यह कि मेरे उद्योग को अपर मुख्य अधिकारी, जिला पंचायत, सोनभद्र द्वारा वर्ष 1998–1999 से वर्ष 2018–19 तक कर व लाईसेन्स शुल्क जमा किया गया है, जिसका प्रमाण–पत्र एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।

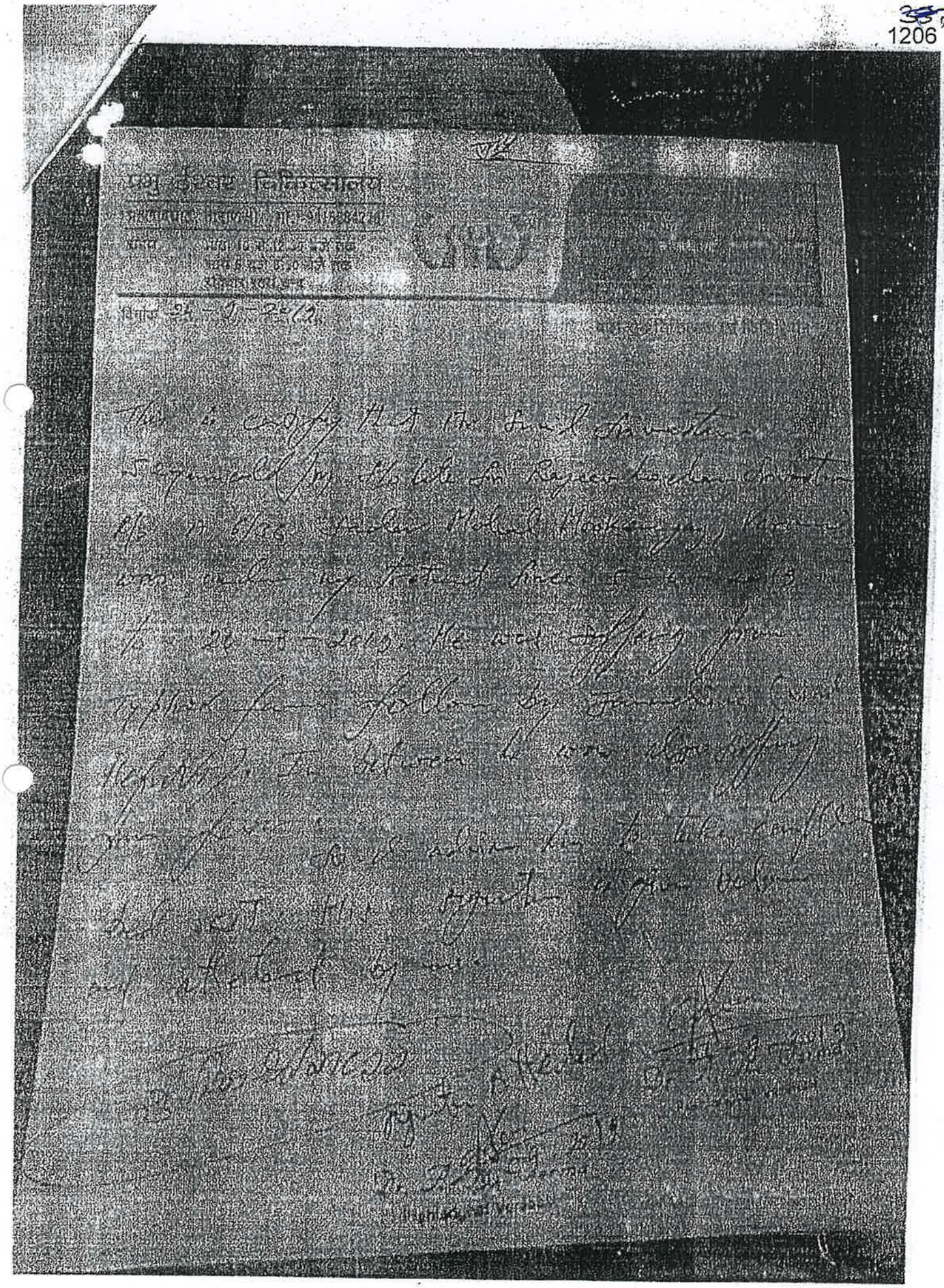
4. यह कि मेरे उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त प्राप्त होने के उपरान्त ही किया जायेगा।

5. यह कि आपके पत्र सं0–जी0 113968/ओवर साईट/2020 दिनांक–10.02.2020 के सन्दर्भ में वाँछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवाश में दी गयी है। उपरोक्त बिन्दु संख्या 01 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नहीं गया है। ईश्वर मेरी मदद करे।

Tripathi
18.02.2020

शपथकर्ता
सुनील श्रीवास्तव
(सुनील श्रीवास्तव)
डायरेक्टर
मेसर्स माँ गायत्री स्टोन बर्क्स
प्रा0लि0(युनिट–2),
बिल्ली मारकुण्डी, ओबरा,
तहसील–राबर्ट्सगंज,
जनपद–सोनभद्र





उत्तर प्रदेश UTTAR PRADESH

शपथ-पत्र

FB 031276

श्रीमान क्षेत्रीय प्रबन्धन अधिकारी महोदय/ प्रबन्धन नियंत्रण कार्यालय
जनपद- सोनभद्र(उ0प्र0)

शपथ पत्र द्वारा- पूनम सिंह पत्नी श्री सुनिल कुमार सिंह निवासीनी- बिल्ली ओबरा, जनपद-सोनभद्र(उ0प्र0)
प्रोपराईटर फर्म - मे0 विवेक स्टोन चिप्स कारपोरेशन, बिल्ली ओबरा सोनभद्र

शपथग्राहिणीश्र शपथ पूर्वक निम्न स्पस्टीकरण दे रही है :-

आप द्वारा प्रेषित नोटिस सं0- जी।।3967/ओबरासाइट/2020 के प्रत्युत्तर में स्पष्टीकरण-

1- यहकि शपथग्राहिणी उपरोक्त फर्म की स्वामिनी है।एवं उपरोक्त नाम व पते की निवासिनी है।

2- यहकि शपथग्राहिणी बीमार होने के कारण स्थापनावर्ष अभिलेख समय से प्रस्तुत करने में असमर्थ रही ।

3- यहकि शपथग्राहिणी स्वास्थ्य ठीक होने के पश्चात स्थापना वर्ष सम्बन्धित अभिलेख फर्म(मे0 विवेक स्टोन चिप्स कारपोशन, बिल्ली-ओबरा सोनभद्र) श्रीमान जी के समक्ष प्रस्तुत कर रही है।

यहकि शपथग्राहिणी के निजी जानकारी में दफा-1 से लगायत दफा-3 तक के कथन सत्य एवं सही है। कोई भी बात झूठ व छिपायी नहीं गयी है। परमेश्वर मेरी मदद करें ।

दिनांक :- 02-03-2020

ह0- शपथग्राहिणी

पूनम सिंह



उत्तर प्रदेश UTTAR PRADESH FB 014118

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(P. N. Soney)
Notary Sonebhadra

शपथ पत्र
समक्ष :
क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र ।

मैं संजय कुमार अग्रवाल पुत्र गिरधारी लाल अग्रवाल, उम्र 48 वर्ष, निवासी 302, ब्लाक बी, त्रिदेवधाम अपार्टमेंट, सामने घाट, लंका, जनपद–वाराणसी (उ0प्र0) का मूल निवासी हूँ। मैं मेसर्स एस0एस0 कंस्ट्रक्शन वर्क्स, बर्दिया, चोपन, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र नामक स्टोन क्रशर का पार्टनर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करता हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स एस0एस0 कंस्ट्रक्शन वर्क्स, बर्दिया, चोपन, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के आराजी नं0–944 क मि,944 ग मि,938 क मि पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या 944 क मि, 944 ग मि,938 क मि से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999–2000 से संचालित है।

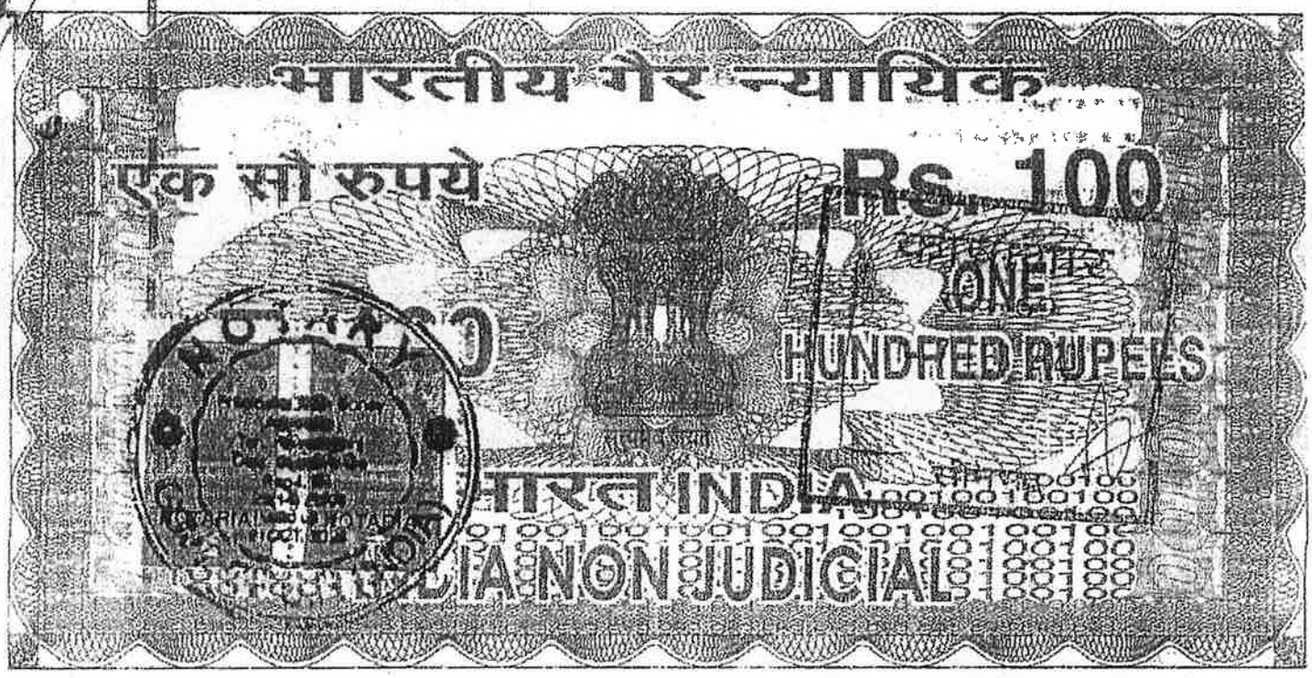
NOTARY Regd. No. Notary Sonbhadra (Appointed) Regd. No. Valid up to

2. यह कि मेरा माह–फरवरी, 2019 में पनसिया अस्पताल, बी–36/44 एफ0के0 कबीर नगर, दुर्गाकुण्ड, वाराणसी में इलाज कराने तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक– 05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नहीं कर सका था। हॉस्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायप्रतियाँ अवलोकनार्थ प्रस्तुत है।

शेष पेज 2/–पर

संजय कुमार अग्रवाल

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2 Tickets Rs. 10/-
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Notary Sonebhadra

शपथ पत्र

समक्ष :

क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र ।

मैं शपथकर्ता आरती देवी पत्नी नारायन प्रसाद, उम्र 49 वर्ष, निवासी चोपन बाजार, चोपन, जनपद–सोनभद्र (उ0प्र0) की मूल निवासी हूँ। मैं मेसर्स आर0के0 स्टोन वर्क्स कसिंग कं0, बर्दिया, चोपन, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र नामक स्टोन क्रशर की प्रोपराईटर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करता हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स आर0के0 स्टोन वर्क्स कसिंग कं0, बर्दिया, चोपन, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के आराजी नं0–956 ड0 पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या 956 ड0 से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999–2000 से संचालित है।

2. यह कि मेरा माह–फरवरी, 2019 में सामुदायिक स्वास्थ्य केन्द्र, चोपन, सोनभद्र में इलाज तत्पश्चात मेरा स्वास्थ्य ठीक न होने के कारण दिनांक–05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नहीं कर सका था। हॉस्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायप्रतियाँ अवलोकनार्थ प्रस्तुत है।

शेष पेज 2/–पर

आरती

(2)

3. यह कि मेरे उद्योग को अपर मुख्य अधिकारी, जिला पंचायत, सोनभद्र के पत्र सं0–863/जी0पं0/कर0अनु0/2019–20 दिनांक–21.10.2019 द्वारा वर्ष 1999–2000 से वर्ष 2018–19 तक कर व लाईसेन्स शुल्क जमा किया गया है, जिसका प्रमाण–पत्र एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।

4. यह कि मेरे उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त प्राप्त होने के उपरान्त ही किया जायेगा।

5. यह कि आपके पत्र सं0–जी0 113969/ओवर साईट/2020 दिनांक–10.02.2020 के सन्दर्भ में वाँछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दु संख्या 01 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नहीं गया है। ईश्वर मेरी मदद करे।



शपथकर्ता

आरती

(आरती देवी)
पार्टनर
मेसर्स आर0के0 स्टोन वर्क्स क्रसिंग कं0,
बर्दिया, चोपन, तहसील–राबर्ट्सगंज,
जनपद–सोनभद्र

(15)

21/10/19



उत्तर प्रदेश UTTAR PRADESH

FA 942392

शपथ-पत्र

शपथकर्ता शपथपूर्वक श्रीमान क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र के समक्ष निम्नलिखित बयान करता हूँ

शपथकर्ता आरती देवी पत्नी श्री नारायन प्रसाद, चोपन बाजार, चोपन, सोनभद्र

वास्ते-आर0के0 स्टोन वर्क्स क्रसिंग कंपनी(पूर्व नाम मे0 महावीर इण्टरप्राइजेज), ग्राम-बर्दिया, चोपन, सोनभद्र

उ0प्र0 प्रदूषण नियंत्रण बोर्ड-II
डायरी नं0.....
प्राप्ति का दिनांक 24/10/19
हस्ताक्षर.....

Ticket Rs. 10/- (R N. Soney) Notary Sonebhadra

विषय-ओवर साइट कमेटी द्वारा दिनांक 03.10.2019 को उक्त संदर्भित सीज/भील स्टोन क्रशर प्लांट को खोलने एवं वैध सूची में सम्मिलित किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। उक्त के संबंध में सादर अवगत कराना है कि प्रार्थिनी आरती देवी पत्नी श्री नारायन प्रसाद निवासी चोपन बाजार, चोपन, सोनभद्र का उक्त क्रशर प्लांट मेसर्स- आर0के0 स्टोन वर्क्स क्रसिंग कंपनी(पूर्व नाम मे0 महावीर इण्टरप्राइजेज), ग्राम-बर्दिया, चोपन, सोनभद्र की प्रोपराइटर हूँ।

PB/ASO 21.10.19

उक्त के संदर्भ में निम्नलिखित निवेदन है:-

1. यह कि उक्त फर्म आपके यहां गिट्टी निर्माण एवं बिक्री हेतु पंजीकृत है।
2. यह कि उक्त फर्म मे0 आर0के0 स्टोन वर्क्स क्रसिंग कंपनी(पूर्व नाम मे0 महावीर इण्टरप्राइजेज), ग्राम-बर्दिया, चोपन, सोनभद्र के नाम से पंजीकृत है जिसका मुख्यालय चोपन, सोनभद्र है। उक्त फर्म पूर्व में जनरेटर के द्वारा संचालित की जाती थी। क्योंकि व्यवसाय का स्तर बहुत ही छोटा था। इस सम्बन्ध में मे0 सुधीर एण्ड कंपनी, मेन रोड, कजाकपुरा, वाराणसी द्वारा क्रय किये गये जनरेटर का बिल दिनांक 16.03.1999 को एक बिल भी जारी है। जिससे यह प्रमाणित होता है कि उक्त फर्म 05.08.2000 से पूर्व की है।
3. यह कि उक्त फर्म द्वारा अपने स्टोन क्रशर पर प्रदूषण नियंत्रण सम्बन्धित जैसे स्प्रिंकलर सिस्टम, बाउण्ड्रीवॉल, ग्रीनबेल्ट, मेटलिक रोड, कवर्ड प्राइमरी एवं सेकेण्ड्री एवं वाटर मीटर लगा हुआ है। उनका पूर्णतः पालन किया जाता है।
4. यह कि उक्त फर्म जिला पंचायत, सोनभद्र द्वारा निर्गत प्रमाण पत्र दिनांक 21.10.2019 के अनुसार 1999 से आज तक समस्त शुल्क जमा किया गया, जिससे यह प्रमाणित होता है कि उक्त प्लांट 05.08.2000 के पूर्व से स्थापित है।

उक्त दफा 01 से 05 तक सत्य एवं सही है तथा मेरे द्वारा कोई भी तथ्य छुपाया नहीं गया है ईश्वर मेरी मदद करे।

Prashant Nath Soney Notary Govt. of U.P. (INDIA) Dist. Sonebhadra Regd. No. 21/14/2018 Valid upto 21OCT. 2023

दिनांक-21.10.2019

21/10/19

ह0 शपथ ग्राही
आरती



उत्तर प्रदेश UTTAR PRADESH

19AE 623735

Tickets Rs. /-
(P. N. Soney)
otary Sonebhadra

शपथ पत्र

समक्ष

क्षेत्रीय अधिकारी

उ0प्र0 प्रदूषण नियंत्रण बोर्ड

सोनभद्र

मैं शपथकर्ता शिवकुमार सिंह पुत्र प्रेमनारायण सिंह उम्र लगभग 40 वर्ष निवासी बारी डाला सोनभद्र (उ0प्र0) की मूल निवासी हूं। मैं मे0 एस0एस0 रंजन स्टोन बारी डाला तहसील राबर्ट्सगंज, जनपद-सोनभद्र नामक स्टोन क्रशर की स्वामी हूं।

शपथग्राही शपथपूर्वक निम्नलिखित बयान करता हूं-

1. यह कि मेरे द्वारा स्थापित उद्योग मे0एस0एस0 रंजन स्टोन बारी डाला सोनभद्र के स्वयं की जमीन पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999-2000 से संचालित है।

2. यह कि मेरा फरवरी 2019 से राबर्ट्सगंज सोनभद्र के इलाज तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक 05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नही कर सका था। हास्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायाप्रतियां अवलोकनार्थ प्रस्तुत है।

3. यह कि मेरा उद्योग वर्ष 2000 से पूर्व का है। जिसके सम्बन्ध में जनरेटर का बिल पूर्व में जमा किया गया था एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।

4. यह कि में उद्योग द्वारा समस्त पर्यावरण मानको का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त होने के उपरान्त ही किया जायेगा।

5. यह कि आपके पत्र सं0-. UPPCB/RO/ओवर साईट/2020 दिनांक 10.02.2020 के संदर्भ में वांछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दू सं0-1 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करे।

दिनांक- 26/2/2020

शिव कुमार सिंह

ह0 शपथकर्ता

344
1213



उत्तर प्रदेश UTTAR PRADESH

19AE 623739

Tickets Rs. 10/-
(P. N. Sonej)
Notary Sonebhadra

शपथ पत्र

समक्ष

क्षेत्रीय अधिकारी

उ0प्र0 प्रदूषण नियंत्रण बोर्ड

सोनभद्र

मैं शपथकर्ता ओमप्रकाश केशरी उम्र लगभग 55 वर्ष निवासी बारी डाला सोनभद्र (उ0प्र0) की मूल निवासी हूं। मैं मे0 सरोज स्टोन प्रोडक्ट, बारी डाला तहसील राबर्ट्सगंज, जनपद-सोनभद्र नामक स्टोन क्रशर की स्वामी हूं। शपथग्राही शपथपूर्वक निम्नलिखित बयान करता हूँ-

1. यह कि मेरे द्वारा स्थापित उद्योग मे0 सरोज स्टोन प्रोडक्ट बारी डाला सोनभद्र के स्वयं की जमीन पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999-2000 से संचालित है।
2. यह कि मेरा फरवरी 2019 से राबर्ट्सगंज सोनभद्र के इलाज तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक 05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नही कर सका था। हास्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायाप्रतियां अवलोकनार्थ प्रस्तुत है।
3. यह कि मेरा उद्योग वर्ष 2000 से पूर्व का है। जिसके सम्बन्ध में जनरेटर का बिल पूर्व में जमा किया गया था एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।
4. यह कि में उद्योग द्वारा समस्त पर्यावरण मानको का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त होने के उपरान्त ही किया जायेगा।
5. यह कि आपके पत्र सं0-G.11.39.7/..... /ओवर साईट/2020 दिनांक 10.02.2020 के संदर्भ में वांछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दू सं0-1 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करे।

दिनांक- 26/2/2020

ओमप्रकाश केशरी

ह0 शपथकर्ता



उत्तर प्रदेश UTTAR PRADESH 19AE 623738

7 Tickets Rs. 10/-
(P. N. Soney)
Notary Sonebhadra

शपथ पत्र
समक्ष
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
सोनभद्र

मैं शपथकर्ता राजेश कुमार पुत्र रमाकान्त उम्र लगभग 35 वर्ष निवासी बारी डाला सोनभद्र (उ0प्र0) की मूल निवासी हूं। मैं मे0 भारद्वाज ग्रामोद्योग विकास समिति, बारी डाला तहसील राबर्ट्सगंज, जनपद-सोनभद्र नामक स्टोन क्रशर की स्वामी हूं।

शपथग्राही शपथपूर्वक निम्नलिखित बयान करता हूं-

1. यह कि मेरे द्वारा स्थापित उद्योग मे0 भारद्वाज ग्रामोद्योग विकास संस्थान बारी डाला सोनभद्र के स्वयं की जमीन पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999-2000 से संचालित है।
2. यह कि मेरा फरवरी 2019 से राबर्ट्सगंज सोनभद्र के इलाज तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक 05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नही कर सका था। हास्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायाप्रतियां अवलोकनार्थ प्रस्तुत है।
3. यह कि मेरा उद्योग वर्ष 2000 से पूर्व का है। जिसके सम्बन्ध में जनरेटर का बिल पूर्व में जमा किया गया था एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।
4. यह कि में उद्योग द्वारा समस्त पर्यावरण मानको का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त होने के उपरान्त ही किया जायेगा।
5. यह कि आपके पत्र सं0-...2113/7.2... /ओवर साईट/2020 दिनांक 10.02.2020 के संदर्भ में वांछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दू सं0-1 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करे।

दिनांक- 26/2/2020

राजेश कुमार
ह0 शपथकर्ता



उत्तर प्रदेश UTTAR PRADESH

FA 975761

समक्ष-श्रीमान् क्षेत्रीय अधिकारी (उ0प्र0 प्रदूषण नियंत्रण बोर्ड), सोनभद्र
शपथ पत्र द्वारा- उमाकान्त पुत्र श्री ईश्वर प्रसाद निवासी बारीडाला सोनभद्र।

विषय- प्रत्यावेदन प्रस्तुत करने के सम्बन्ध में।

महोदय,

उक्त संदर्भ में निम्नलिखित निवेदन है-

1. यह कि शपथग्राही पता उपरोक्त का निवासी है एवं शपथग्राही मेसर्स भारद्वाज ग्रामोद्योग विकास संस्थान का फर्म स्वामी है जिसके द्वारा गिट्टी निर्माण एवं बिक्री का कार्य होता है।
2. यह कि शपथग्राही की फर्म दिनांक 05.08.2000 से पूर्व की है। इस सम्बन्ध में जनरेटर का बिल जमीन की रजिस्टरी की कापी एवं अन्य कागजात भी प्रस्तुत किये जा रहे है। जिससे यह प्रमाणित होता है कि उक्त फर्म दिनांक 05.08.2000 से पूर्व की है एवं शपथग्राही की फर्म पूर्व में मे0 उमा स्टोन वर्क्स के नाम से पंजीकृत थी। जिसकी प्रतिलिपि आपके समक्ष प्रस्तुत है।
3. यह कि शपथग्राही को पूर्व में किसी प्रत्यावेदन की जानकारी नही थी जो कि आपके समक्ष प्रस्तुत किया जाना था। क्योंकि शपथग्राही के बेटे की बहू की तबीयत अस्वस्थ्य होने के कारण भी अपना प्रत्यावेदन दाखिल नही कर सका। अब अपना प्रत्यावेदन समस्त संलग्नकों के साथ दाखिल कर रहा है।
4. यह कि मेसर्स भारद्वाज ग्रामोद्योग विकास संस्थान बारी डाला की कन्सेंट जल एवं वायु दिनांक 31.12.2022 तक है जो कि दिनांक 27.02.2018 को सहमति आदेश प्राप्त है। जिसकी प्रति संलग्न है।
5. यह कि शपथग्राही प्रदूषण नियंत्रण बोर्ड के समस्त मानको को पूर्ण करते हुये अपने क्रशर यूनिट को संचालित करता है। शपथग्राही फर्म ने बिंडब्रेकिंग वाल, स्प्रिंगल सिस्टम, ग्रीन बेल्ट, प्राइमरी एवं सेकेंडरी झरना टीनशेड से कवर्ड है एवं समय-समय पर जारी दिशा निर्देशों का पालन किया जाता है।
6. यह कि शपथग्राही के प्रत्यावेदन स्वीकार कर उचित एवं आवश्यक कार्यवाही करने की कृपा करे। जिससे शपथग्राही फर्म अपने व्यवसाय को सुचारू रूप से संचालित कर सके।

Signature Not Verified
(P. N. Soney)
Notary Sonebhadra

दिनांक- 5/2/2019

ह0शपथग्राही

उमाकान्त



उत्तर प्रदेश UTTAR PRADESH 19AE 623737

(P. N. Soney)

शपथ पत्र

समक्ष

क्षेत्रीय अधिकारी

उ0प्र0 प्रदूषण नियंत्रण बोर्ड

सोनभद्र

मैं शपथकर्ता उपेन्द्र कुमार राय पुत्र मंगला प्रसाद राय उम्र लगभग 43 वर्ष निवासी बारी डाला सोनभद्र (उ0प्र0) की मूल निवासी हूं। मैं मे0 सत्यम स्टोन ग्रामोद्योग सेवा समिति बारी डाला तहसील राबर्ट्सगंज, जनपद-सोनभद्र नामक स्टोन क्रशर की स्वामी हूं।

शपथग्राही शपथपूर्वक निम्नलिखित बयान करता हूं-

1. यह कि मेरे द्वारा स्थापित उद्योग मे0 सत्यम स्टोन ग्रामोद्योग सेवा समिति बारी डाला सोनभद्र के स्वयं की जमीन पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999-2000 से संचालित है।
2. यह कि मेरा फरवरी 2019 से राबर्ट्सगंज सोनभद्र के इलाज तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक 05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नही कर सका था। हास्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायाप्रतियां अवलोकनार्थ प्रस्तुत है।
3. यह कि मेरा उद्योग वर्ष 2000 से पूर्व का है। जिसके सम्बन्ध में जनरेटर का बिल पूर्व में जमा किया गया था एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।
4. यह कि मैं उद्योग द्वारा समस्त पर्यावरण मानको का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त होने के उपरान्त ही किया जायेगा।
5. यह कि आपके पत्र सं0-....Nil/32.24 /ओवर साईट/2020 दिनांक 10.02.2020 के संदर्भ में वांछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दू सं0-1 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करे।

उपेन्द्र कुमार राय

ह0 शपथकर्ता

दिनांक- 21/02/2020



उत्तर प्रदेश UTTAR PRADESH FA 920023

समक्ष–श्रीमान् क्षेत्रीय अधिकारी (उ0प्र0 प्रदूषण नियंत्रण बोर्ड), सोनभद्र
शपथ पत्र द्वारा- श्री उपेन्द्र कुमार राय पुत्र श्री मंगलाप्रसाद राय निवासी बारीडाला सोनभद्र।
विषय- प्रत्यावेदन प्रस्तुत करने के सम्बन्ध में।

महोदय,

उक्त संदर्भ में निम्नलिखित निवेदन है-

1. यह कि शपथग्राही पता उपरोक्त का निवासी है एवं शपथग्राही मेसर्स सत्यम स्टोन ग्रामोद्योग सेवा समिति का फर्म स्वामी है जिसके द्वारा गिट्टी निर्माण एवं बिक्री का कार्य होता है।
2. यह कि शपथग्राही की फर्म दिनांक 05.08.2000 से पूर्व की है। इस सम्बन्ध में बिजली का बिल जमीन की रजिस्टरी की कापी एवं अन्य कागजात भी प्रस्तुत किये जा रहे है। जिससे यह प्रमाणित होता है कि उक्त फर्म दिनांक 05.08.2000 से पूर्व की है।
3. यह कि शपथग्राही को पूर्व में किसी प्रत्यावेदन की जानकारी नही थी जो कि आपके समक्ष प्रस्तुत किया जाना था। क्योंकि शपथग्राही के पत्नी की तबीयत अस्वस्थ्य होने के कारण भी अपना प्रत्यावेदन दाखिल नही कर सका। अब अपना प्रत्यावेदन समस्त संलग्नकों के साथ दाखिल कर रहा है।
4. यह कि मे0 सत्यम स्टोन ग्रामोद्योग सेवा समिति बारी डाला की कन्सेंट जल एवं वायु दिनांक 31.12.2022 तक है जो कि दिनांक 17.02.2018 को सहमति आदेश प्राप्त है। जिसकी प्रति संलग्न है।
5. यह कि शपथग्राही प्रदूषण नियंत्रण बोर्ड के समस्त मानको को पूर्ण करते हुये अपने क्रशर यूनिट को संचालित करता है। शपथग्राही फर्म ने बिंडब्रेकिंग वाल, स्प्रिंगल सिस्टम, ग्रीन बेल्ट, प्राइमरी एवं सेकेंडरी झरना टीनशेड से कवर्ड है एवं समय-समय पर जारी दिशा निर्देशों का पालन किया जाता है।
6. यह कि शपथग्राही के प्रत्यावेदन स्वीकार कर उचित एवं आवश्यक कार्यवाही करने की कृपा करे। जिससे शपथग्राही फर्म अपने व्यवसाय को सुचारू रूप से संचालित कर सके।

दिनांक- 21/07/19

हO शपथग्राही
मे0–सत्यम स्टोन ग्रामोद्योग सेवा समिति
उपेन्द्र कुमार राय
प्रोपराइटर



उत्तर प्रदेश UTTAR PRADESH 19AE 623736

Papers Rs. 10/-
(P. N. Sonkar)
Notary Sonebhadra

शपथ पत्र

समक्ष

क्षेत्रीय अधिकारी

उ0प्र0 प्रदूषण नियंत्रण बोर्ड

सोनभद्र

मैं शपथकर्ता विमल कुमार सिंह पुत्र स्व0 रमाशंकर सिंह उम्र लगभग 51 वर्ष निवासी पटेल नगर डाला सोनभद्र (उ0प्र0) की मूल निवासी हूं। मैं मे0 ओम स्टोन क्रेसिंग कम्पनी यूनिट-2 पटेनगर डाला तहसील राबर्ट्सगंज, जनपद-सोनभद्र नामक स्टोन क्रशर की स्वामी हूं।

शपथग्राही शपथपूर्वक निम्नलिखित बयान करता हूं-

1. यह कि मेरे द्वारा स्थापित उद्योग मे0 ओम स्टोन क्रेसिंग कम्पनी यूनिट-2 पटेनगर डाला सोनभद्र के स्वयं की जमीन पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999-2000 से संचालित है।
2. यह कि मेरा फरवरी 2019 से राबर्ट्सगंज सोनभद्र के इलाज तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक 05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नहीं कर सका था। हास्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायाप्रतियां अवलोकनार्थ प्रस्तुत है।
3. यह कि मेरा उद्योग वर्ष 2000 से पूर्व का है। जिसके सम्बन्ध में बिजली का बिल पूर्व में जमा किया गया था एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।
4. यह कि में उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त होने के उपरान्त ही किया जायेगा।
5. यह कि आपके पत्र सं0-..6.11.3.9.6... /ओवर साईट/2020 दिनांक 10.02.2020 के संदर्भ में वांछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दू सं0-1 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करे।

विमल कुमार सिंह

ह0 शपथकर्ता

दिनांक- 26/2/2020



उत्तर प्रदेश UTTAR PRADESH 74AD 959877

सेवा में श्रीमान् क्षेत्रीय अधिकारी (उ0प्र0 प्रदूषण नियंत्रण बोर्ड), सोनभद्र

शपथ पत्र द्वारा- विमल कुमार सिंह पुत्र श्री स्व0 रमाशंकर सिंह निवासी पटेलनगर डाला सोनभद्र।

विषय- प्रत्यावेदन प्रस्तुत करने के सम्बन्ध में।

महोदय,

2 Tickets Rs. 1
(P. N. Soney)
Notary Sonebhadra

उक्त संदर्भ में निम्नलिखित निवेदन है-

1. यह कि शपथग्राही पता उपरोक्त का निवासी है एवं शपथग्राही मेसर्स ओम स्टोन क्रशिंग कम्पनी डाला सोनभद्र का फर्म स्वामी है जिसके द्वारा गिट्टी निर्माण एवं बिक्री का कार्य होता है।
2. यह कि शपथग्राही की फर्म दिनांक 05.08.2000 से पूर्व की है। इस सम्बन्ध में जनरेटर का बिल जमीन की रजिस्टरी की कापी एवं अन्य कागजात भी प्रस्तुत किये जा रहे है। जिससे यह प्रमाणित होता है कि उक्त फर्म दिनांक 05.08.2000 से पूर्व की है एवं शपथग्राही की फर्म पूर्व से संचालित है एवं खतौनी से भी प्रमाणित होता है कि उक्त फर्म दिनांक 05.08.2000 से पूर्व की है।
3. यह कि शपथग्राही को पूर्व में किसी प्रत्यावेदन की जानकारी नही थी जो कि आपके समक्ष प्रस्तुत किया जाना था। क्योंकि शपथग्राही के माता जी की तबीयत अस्वस्थ होने के कारण भी अपना प्रत्यावेदन दाखिल नही कर सका। अब अपना प्रत्यावेदन समस्त संलग्नकों के साथ दाखिल कर रहा
4. यह कि मेसर्स ओम स्टोन क्रशिंग कम्पनी डाला सोनभद्र की कन्सेंट जल एवं वायु दिनांक 04.01.2011 को जारी की गयी थी जिसकी सहमति प्रति आपके समक्ष प्रस्तुत है एवं मेरा उद्योग वैध उद्योगो की सूची में सम्मिलित था।
5. यह कि शपथग्राही प्रदूषण नियंत्रण बोर्ड के समस्त मानको को पूर्ण करते हुये अपने क्रशर यूनिट को संचालित करता है। शपथग्राही फर्म ने बिंडब्रेकिंग वाल, सिंगल सिस्टम, ग्रीन बेल्ट, प्राइमरी एवं सेकेंडरी झरना टीनशेड से कवर्ड है एवं समय-समय पर जारी दिशा निर्देशों का पालन किया जाता है।
6. यह कि शपथग्राही के प्रत्यावेदन स्वीकार कर उचित एवं आवश्यक कार्यवाही करने की कृपा करें। जिससे शपथग्राही फर्म अपने व्यवसाय को सुचारू रूप से संचालित कर सके।

NOTARY Prabhat Nath Soney Dist. Sonebhadra (U.P.) Regd. No. 20(14)/2008 Valid upto 21OCT 2023 GOVT OF U.P.

दिनांक- 4/01/2019

ह0शपथग्राही



उत्तर प्रदेश,UTTAR PRADESH FB 013162

Rs. 10=00
Sharda Dec Pandey
Notary

शपथ–पत्र

समक्ष,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
सोनभद्र।

मैं रजिया बेगम पत्नी निजाम खाँ, उम्र– 52 वर्ष, बिल्ली, ओबरा, जनपद– सोनभद्र (उ0प्र0) की मूल निवासिनी हूं। मैं मे0 जय श्रीकृष्णा स्टोन, बिल्ली मारकुण्डी, ओबरा, सोनभद्र, तहसील– राबर्ट्सगंज, जिला– सोनभद्र नामक स्टोन क्रशर की पार्टनर हूं।

मैं शपथपूर्वक निम्नलिखित बयान करती हूं–

1. यह कि मेरे द्वारा स्थापित मे0 जय श्रीकृष्णा स्टोन, बिल्ली मारकुण्डी, ओबरा, तहसील– राबर्ट्सगंज, जिला– सोनभद्र के आ0सं0– 4647, 4648, 4649 पर स्थापित है। स्टोन क्रशर स्थल की आराजी संख्या– 4647, 4648, 4649 से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। यह मेरा स्टोन क्रशर वर्ष– 1999–2000 से संचालित है।

2. यह कि मेरा माह– फरवरी 2019 में स्वास्थ्य खराब होने के कारण इलाज चल रहा था। मेरा स्वास्थ्य ठीक न होने के कारण दिनांक– 05.08.2000 से पूर्व उद्योग स्थापित होने का साक्ष्य प्रस्तुत नहीं कर सकी थी। स्वास्थ्य खराब होने में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग की स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायाप्रतियां अवलोकनार्थ प्रस्तुत है।



उत्तर प्रदेश UTTAR PRADESH FB 007528

7 Tickets Rs. 100
(P. N. Soney)
Notary Sonebhadra

शपथ पत्र

समक्ष :

क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र ।

मैं अवधेश कुमार पाण्डेय पुत्र स्व0 रामनाथ पाण्डेय, उम्र 66 वर्ष, निवासी सेक्टर 07, निकट जैन मंदिर, ओबरा, सोनभद्र (उ0प्र0) का मूल निवासी हूँ। मैं मेसर्स श्री बालाजी स्टोन प्रोडक्ट(पूर्वनाम कृष्णा स्टोन कसिंग कं0), बिल्ली मारकुण्डी, ओबरा, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र नामक स्टोन क्रशर का पार्टनर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करता हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स श्री बालाजी स्टोन प्रोडक्ट, बिल्ली मारकुण्डी, ओबरा, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के आराजी नं0–5020 पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या 5020 से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1990 से संचालित है।

2. यह कि मेरा मार्च–अप्रैल, 2019 में मे0 एम0जी0एम0 अस्पताल एवं रिसर्च सेंटर, प्रयागराज में इलाज कराने तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक– 05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नहीं कर सका था। हॉस्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायप्रतियाँ अवलोकनार्थ प्रस्तुत है।

शेष पेज 2/–पर

अवधेश कुमार पाण्डेय

(2)

3. यह कि मेरे उद्योग को क्षेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झूंसी, प्रयागराज से स्थापना हेतु वर्ष, 1990 में अनापत्ति प्रमाण–पत्र निर्गत किया गया था, जिसका प्रमाण–पत्र एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।

4. यह कि मेरे उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त प्राप्त होने के उपरान्त ही किया जायेगा।

5. यह कि आपके पत्र सं0–जी0 113977/ओवर साईट/2020 दिनांक–10.02.2020 के सन्दर्भ में वाँछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवाश में दी गयी है। उपरोक्त बिन्दु संख्या 01 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नहीं गया है। ईश्वर मेरी मदद करे।

शपथकर्ता

अवधेश कुमार पांडेय

(अवधेश कुमार पाण्डेय)
पार्टनर
मेसर्स श्री बालाजी स्टोन प्रोडक्ट(कृष्णा स्टोन क्रसिंग कं0)
बिल्ली मारकुण्डी, ओबरा,
तहसील–राबर्ट्सगंज,
जनपद–सोनभद्र

सेवा में,

माननीय न्यायमूर्ति (सेवानिवृत्त) श्री राजेश कुमार
उच्च न्यायालय इलाहाबाद/ अध्यक्ष ओवर साइट कमेटी
एन.जी.टी. नई दिल्ली।

विषय- मेसर्स छात्र शक्ति इंफ्रास्ट्रक्चर लिमिटेड बिल्ली मारकुंडी ओवरा सोनभद्र को उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा जारी वैध सूची में सम्मिलित किए जाने के संबंध में

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने की कृपा करें उक्त के संबंध में आपको अवगत कराना है कि मेरा उद्योग मेसर्स छात्र शक्ति स्टोन वर्क्स बिल्ली मारकुंडी ओवरा सोनभद्र दिनांक 05/08/2000 के पूर्व से स्थापित एवं संचालित है। मेरे संज्ञान में आया है कि पूर्व में उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा दैनिक समाचार पत्रों के माध्यम से जनपद सोनभद्र में स्थापित एवं संचालित स्टोन क्रशर के स्थापना तिथि के संबंध में विज्ञापन प्रकाशित हुआ था, जिसके माध्यम से उद्योग स्थापना के संबंध में प्रपत्र जमा किए जाने हेतु कहा गया था। उक्त के संबंध में आपको अवगत कराना है कि मेरे क्रशर उद्योग मेसर्स छात्र शक्ति स्टोन वर्क्स बिल्ली मारकुंडी ओवरा सोनभद्र का देख रेख संचालन आदि समस्त कार्य श्री प्रमोद सिंह मैनेजर द्वारा किया जाता है। जिनके विज्ञापन प्रकाशन के समयावधि में बीमार हो जाने तथा इलाज लखनऊ में होने के कारण विज्ञप्ति की सूचना संज्ञान में नहीं आ सका जिसके कारण मेरे द्वारा अपने क्रशर उद्योग कि मेसर्स छात्र शक्ति स्टोन वर्क्स बिल्ली मारकुंडी ओवरा सोनभद्र की स्थापना दिनांक 05/08/2000 से पूर्व स्थापित होने के संबंध में साक्ष्य प्रस्तुत नहीं किया जा सका था। तथा उक्त अवधि में मेरा उद्योग बंद रहा। मैं या मेरा मैनेजर विगत एक वर्ष से जनपद सोनभद्र में नहीं आए है। महोदय जी आपको अवगत कराना है कि उक्त प्रकरण संज्ञान में आते ही मैं अपने स्टोन क्रेशर की स्थापना के संबंध में साक्ष्य तैयार करना प्रारम्भ कर दी हूँ। जिसे एक सप्ताह के भीतर क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड जनपद सोनभद्र में जमा करा दिया जाएगा। वर्तमान में स्टोन क्रशर उद्योग में प्रदूषण नियंत्रण समस्त व्यवस्थाएं स्थापित हैं मेरे उद्योग द्वारा पर्यावरण के सभी मानकों का अनुपालन किया जाएगा। अतः आपसे विनम्र निवेदन है कि मेरे उद्योग को भी स्टोन क्रशर उद्योगों के वैध सूची में सम्मिलित करने की कृपा करें। प्रार्थिनी आपका सदा आभारी रहेगी।

प्रार्थिनी

पुष्पा सिंह

दिनांक -23/12/2019

(पुष्पा सिंह)
मैनेजिंग डायरेक्टर
मेसर्स छात्र शक्ति स्टोन वर्क्स
बिल्ली मारकुंडी ओवरा
जनपद-सोनभद्र

(मे० एस० इंफ्रास्ट्रक्चर लि०)
सोनभद्र

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शपथ पत्र
समक्ष :
क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र ।

मैं शपथकर्ता छेदीलाल पुत्र स्व0 विश्वनाथ प्रसाद, उम्र 64 वर्ष, निवासी मोहल्ला तेलियागंज, तहसील–सदर, जनपद–मीरजापुर (उ0प्र0) का मूल निवासी हूँ। मैं मेसर्स राधास्वामी सेवा समिति, बारी, डाला, बिल्ली–मारकुण्डी, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र नामक स्टोन क्रशर का प्रोपराईटर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करता हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स राधास्वामी सेवा समिति, बारी, डाला, बिल्ली–मारकुण्डी, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के आराजी नं0–7383 पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या 7383 से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999–2000 से संचालित है।

2. यह कि मेरा माह–फरवरी, 2019 में सिटी हॉस्पिटल बरिया घाट, वासलीगंज, मीरजापुर में आँख का ऑपरेशन कराने तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक–05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नहीं कर सका था। हॉस्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायप्रतियाँ अवलोकनार्थ प्रस्तुत है।

शेष पेज 2/–पर

3. यह कि मेरे उद्योग को अपर मुख्य अधिकारी, जिला पंचायत, सोनभद्र के पत्र सं0–853/जी0पं0/कर0अनु0/2019–20 दिनांक–18.10.2019 द्वारा वर्ष 1999–2000 से वर्ष 2018–19 तक कर व लाईसेन्स शुल्क जमा किया गया है, जिसका प्रमाण–पत्र एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।

4. यह कि मेरे उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। मेरे उद्योग को को बोर्ड मुख्यालय, लखनऊ के पत्र दिनांक–19.06.2015 द्वारा वर्ष 2019 तक की अवधि हेतु सशर्त सहमति जल एवं वायु निर्गत किया गया था। उक्त की छायाप्रतियाँ अवलोकनार्थ संलग्न है। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त प्राप्त होने के उपरान्त ही किया जायेगा।

5. यह कि आपके पत्र सं0–जी0 113979/ओवर साईट/2020 दिनांक–10.02.2020 के सन्दर्भ में वाँछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दु संख्या 01 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नहीं गया है। ईश्वर मेरी मदद करे।

13/02/2020

शपथकर्ता

(छेदीलाल) 13/02/2020

प्रोपराईटर

मेसर्स राधास्वामी सेवा समिति,

बारी, डाला, बिल्ली–मारकुण्डी

तहसील–राबर्ट्सगंज,

जनपद–सोनभद्र



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शपथ पत्र

समक्ष :

क्षेत्रीय अधिकारी

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

सोनभद्र ।

मैं शपथकर्ता प्रभात कुमार केशरी पुत्र श्री गोपाल जी प्रसाद केशरी, उम्र 44 वर्ष, निवासी आर्य समाज रोड, तहसील–राबर्ट्सगंज, ओबरा, जनपद–सोनभद्र (उ०प्र०) का मूल निवासी हूँ। मैं मेसर्स कृष्णा स्टोन प्रोडक्ट, बिल्ली–मारकुण्डी, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र नामक स्टोन क्रशर का पार्टनर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करता हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स कृष्णा स्टोन प्रोडक्ट, बिल्ली–मारकुण्डी, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के आराजी नं0–4477ख पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या 4477ख से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999–2000 से संचालित है।

2. यह कि मेरा माह–फरवरी, 2019 में डॉ0 जी0एन0 पाठक, नियर–आर्य समाज मन्दिर, ओबरा, सोनभद्र में ईलाज चह रहा था। तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक–05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नहीं कर सका था। क्लीनिक द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायप्रतियाँ अवलोकनार्थ प्रस्तुत है।

शेष पेज 2/–पर

प्रभात कुमार केशरी

MANOJ DHAR
(Advocate)
Tahsil Robertsganj
Distt. Sonbhadra
Reg. No.-
23 (16) 2008
Valid up to-

3. यह कि मेरे उद्योग को अपर मुख्य अधिकारी, जिला पंचायत, सोनभद्र के पत्र सं0–268/जी0पं0/कर0अनु0/2019–20 दिनांक–04.06.2019 द्वारा वर्ष 1999–2000 से वर्ष 2018–19 तक कर व लाईसेन्स शुल्क जमा किया गया है, जिसका प्रमाण–पत्र एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।

4. यह कि मेरे उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त होने के उपरान्त ही किया जायेगा।

5. यह कि आपके पत्र सं0–जी0 113960/ओवर साईट/2020 दिनांक–10.02.2020 के सन्दर्भ में वाँछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दु संख्या 01 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नहीं गया है। ईश्वर मेरी मदद करे।

26.02.2020

शपथकर्ता
प्रभात कुमार केशरी

(प्रभात कुमार केशरी)
पार्टनर
मेसर्स कृष्णा स्टोन प्रोडक्ट,
बिल्ली–मारकुण्डी तहसील–राबर्ट्सगंज,
जनपद–सोनभद्र

MANOJ OHAR
(Advocate)
Tehsil Robertsganj
Distt. Sonebhadra
Reg. No.-
29 (16) 2008
Valid up to-
31.05.2021
INDIA

Compliance status of various directives issued by

"Oversight Committee"

in the matter of Hon'ble NGT orders in O.A. No. 164/2018 (Earlier O.A. No. 276/2013) Ashwani kumar Dubey vs. Union of India and Ors.

Prepared by :

Regional Office,
UP Pollution Control Board,
Sonbhadra

(For VC dated 23.07.2020)

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Compliance status of various directives issued by "Oversight Committee" in the matter of Hon'ble NGT orders in O.A. No. 164/2018 (Earlier O.A. No. 276/2013) Ashwani Kumar Dubey vs. Union of India and Others

Sr.No.	Directions/ Discussion Points	Compliance Status
	100 % Utilization and disposal of Fly Ash	➢ M/s NTPC Rihandnagar had utilized 31.04% fly ash in year 2017-18, 37.1% in year 2018-19 & 41.76% in year 2019-20 up to May, 2019. M/s NTPC Rihandnagar has four numbers semi automatic fly ash brick manufacturing plant & two number fully automatic Fly Ash Brick Plants. About 30000-40000 Fly Ash bricks are manufactured in a day by the industry and utilized in their own plans and other construction activities under C.S.R. ➢ M/s NTPC Rihandnagar has developed 1 no. Fly Ash park at Varanasi with two number fly ash bagging machine for providing Fly Ash to local Bricks manufacturers. For transportation of Fly Ash 3 no. of BTAP rake purchase order has been placed in Jan, 2019. First rake procurement is expected to be received by 31.12.2019. For use of Fly Ash in Cement Industries/ Asbestos Industries at Satana, Katani regions, rates of incentive is under approval. ➢ NTPC Shaktinagar had utilized 30.38% Fly Ash in year 2017-18, 35.21% Fly Ash in year 2018-19 & 33.92% Fly Ash in Year 2019-20 up to May, 2019. ➢ NTPC Shaktinagar has initiated proposal for supply of pond ash in NHAI road project NH-7 between Varanasi to Hanumana which is under administrative approval . Supply of bottom ash in road project may be commence by month of September, 2019 and same has been communicated to NHAI. ➢ NTPC Shakti Nagar has installed 5 No. ash brick manufacturing plants in its own premises. Further contract is under process of tendering for 2 nos. more ash brick plant for enhance production capacity of fly ash bricks . ➢ M/s UPRVNL, Anpara has utilized fly ash about 5.59% in year 2018-19. The industry has utilized fly ash in the Month of Jan, 2019 about 4.19% and about 10.69% in the month of February, 2019 and 21.73% utilized in the month of March, 2019. About 18.34% Fly Ash has been utilized in the month of April, 2019

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		as per information given by the industry. ➢ **M/s Hindalco Industries Ltd. (Power division) Renusagar, Sonbhadra** has utilized about 72.8 % fly ash in financial year 2018-19. Industry has supplied 43334 MT flyash to road project NH-39 through M/s Techno in financial year 2018-19 and has paid its transportation cost. As per information given by the industry they are supplying fly ash free of cost to brick kiln owners, Brick making plants , reclaiming Low lying areas by ash filling and road projects. ➢ **M/s Lanco Anpara Power Ltd., Anpara, Sonbhadra** has utilized 28.3% in financial year 2018-19 and compare to 7.3% in financial year 2017-18. The industry also approach to NCL and NHAI for fly ash utilization. ➢ **M/s Obra Thermal Power Plants, Obra, Sonbhadra** representative has informed that 8.6 % fly ash is supplied to M/s Ultratech Cement Ltd., Dala, Sonbhadra.
1.	**Environmental Compensation (EC) imposed on the non-compliant Thermal Power Plants:**	**M/s NTPC Ltd. Shaktinagar, Sonbhadra** EC of Rs 27,00,000.00 imposed due to non compliance of Air (Prevention & Control of Pollution) Act, 1981 ➢ **M/s NTPC Ltd. Rihand nagar (Stage-I, II, III), Sonbhadra** EC of Rs 45,90,000.00 imposed due to non compliance of Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 ➢ **M/s UPRVUNL Anpara-A, B, D, Anpara, Sonbhadra** (a) EC of Rs 6,11,40,000.00 imposed due to non compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 (b) On the basis of inspection made by Hon'ble Chairman and Members of Oversight committee on dated 15.12.2019 show cause notice has been issued on dated 16.01.2020 for imposing of Environmental Compensation of Rs 41,10,000 to Thermal Power Plants. ➢ **M/s Lanco Anpara Power limited, Anpara, Sonbhadra** EC of Rs 23,70,000.00 imposed due to non compliance of Water (Prevention & Control of Pollution) Act, 1974. The Thermal Power Plant have deposited the UPPCB share of Rs. 9,48,000 as EC on dated 30.12.2019 ➢ **M/s UPRVUNL Obra Unit-B, Sonbhadra** EC of Rs 6,11,40,000.00 imposed due to non compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974

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2.	**Reclamation of Low Lying Areas and in Stowing/Back filling of Abandoned Mines/Quarries being complied:**	➢ District Magistrate, Sonbhadra has conducted a meeting on dated 20.09.2019 with Thermal Power Plant's representative regarding filling of fly ash in abandoned stone quarries. S.M.O, Mining Department, Sonbhadra has stated that there are total 07 abandoned stone quarries mines in Dalla but were disputed due to non gazette notification under section-20 of Indian Forest Act. 1927and published gazette notification dated 15.06.2020 of Ministry of Environment, Forest& Climate Change, Govt. of U.P.. District Magistrate, Sonbhadra has allotted/reserved abandoned stone quarries in Dalla for M/s UPRVUNL Anpara and Obra for filling of fly ash.
3.	**Has CPCB action plan implemented:**	➢ Utilization/disposal of fly ash for reclamation of Low Lying area and in Stowing/ Back filling of abandoned Mines/ Quarries are under process. M/s Hindalco Industries Ltd. (Aluminum division), Renukoot & M/s UPRVUNL Anpara, Sonbhadra have applied for CTE from UPPCB, for filling of Low Lying Area which is under process.
4.	**Status of Action taken report of joint committee comprising of MOEF & CC, CPCB and UPPCB with reference to the allegation that Thermal Power Stations operating in district sonbhadra (U.P.) are causing damage to the Environment:**	**Joint committee comprising of MOEF & CC, CPCB and UPPCB has taken following action against Thermal Power Stations operating in District Sonbhadra causing damage to the Environment.** ➢ **M/s NTPC Ltd. Shaktinagar, Sonbhadra** EC of Rs 27,00,000.00 imposed due to non compliance of Air (Prevention & Control of Pollution) Act, 1981 ➢ **M/s NTPC Ltd. Rihand nagar (Stage-I, II, III), Sonbhadra** EC of Rs 45,90,000.00 imposed due to non compliance of Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 ➢ **M/s UPRVUNL Anpara-A, B, D, Anpara, Sonbhadra** EC of Rs 6,11,40,000.00 imposed due to non compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 ➢ **M/s Lanco Anpara Power limited, Anpara, Sonbhadra** EC of Rs 23,70,000.00 imposed due to non compliance of Water (Prevention & Control of Pollution) Act, 1974-

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		➢ M/s UPRVUNL ObraUnit-B, Sonbhadra EC of Rs 6,11,40,000.00 imposed due to non compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974
5.	**Present status of the followings:** **(a) Fly Ash disposal generated in the Thermal Power Plants (From MDs of TPPs/NTPCs)**	➢ M/s NTPC Rihandnagar had utilized 31.04% fly ash in year 2017-18, 37.1% in year 2018-19 & 41.76% in year 2019-20 up to May, 2019. M/s NTPC Rihandnagar has four numbers semi automatic fly ash brick manufacturing plant & two number fully automatic Fly Ash Brick Plants. About 30000-40000 Fly Ash bricks are manufactured in a day by the industry and utilized in their own plans and other construction activities under C.S.R. ➢ M/s NTPC Rihandnagar has developed 1 no. Fly Ash park at Varanasi with two number fly ash bagging machine for providing Fly Ash to local Bricks manufacturers. For transportation of Fly Ash 3 no. of BTAP rake purchase order has been placed in Jan, 2019. First rake procurement is expected to be received by 31.08.2020. For use of Fly Ash in Cement Industries/ Asbestos Industries at Satana, Katani regions, rates of incentive is under approval. ➢ NTPC Shaktinagar had utilized 30.38% Fly Ash in year 2017-18, 35.21% Fly Ash in year 2018-19 & 33.92% Fly Ash in Year 2019-20 up to May, 2019. ➢ NTPC Shaktinagar has initiated proposal for supply of pond ash in NHAI road project NH-7 between Varanasi to Hanumana which is under administrative approval . Supply of bottom ash in road project may be commenced by month of September, 2019 and same has been communicated to NHAI. ➢ NTPC Shakti Nagar has installed 5 No. ash brick manufacturing plants in its own premises. Further contract is under process of tendering for 2 nos. more ash brick plant for enhance production capacity of fly ash bricks . ➢ M/s UPRVNL, Anpara has utilized about 5.59% in year 2018-19. The industry has utilized fly ash in the Month of Jan, 2019 about 4.19% and about 10.69% in the month of February, 2019 and 21.73% utilized in the month of March, 2019. About 18.34% Fly Ash has been utilized in the month of April, 2019 as per information given by the industry. ➢ M/s Hindalco Industries Ltd. (Power division) Renusagar, Sonbhadra has utilized about 72.8 % fly ash in financial year 2018-19. Industry has supplied to road project NH-39 through M/s Techno with paying transportation cost in financial year 2018-19 and quantity was about 43334 MT. As per information given by the industry they are supplying fly ash free of cost to brick kiln owners, Brick making plant and Low lying areas ash filling and road projects. ➢ M/s Lanco Anpara Power Ltd., Anpara, Sonbhadra has utilized 28.3% in financial year 2018-19 and

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		compare to 7.3% in financial year 2017-18. The industry also approach to NCL and NHAI for fly ash utilization. **M/s Obra Thermal Power Plants, Obra, Sonbhadra** representative has informed that 8.6 % fly ash is supplied to M/s Ultratech Cement Ltd., Dala, Sonbhadra.
	(b) Fly Ash disposal in mounds and backfilling of ash in abandoned mines as per the CPCB guidelines.	➢ District Magistrate, Sonbhadra has conducted a meeting on dated 20.09.2019 with Thermal Power Plant's representative regarding filling of fly ash in abandoned stone quarries. S.M.O, Mining Department, Sonbhadra has stated that there are total 07 abandoned stone quarries mines in Dalla but were disputed due to non gazette notification under section-20 of Indian Forest Act. 1927and published gazette notification dated 15.06.2020 of Ministry of Environment, Forest& Climate Change, Govt. of U.P.. District Magistrate, Sonbhadra has allotted/reserved abandoned stone quarries in Dalla for M/s UPRVUNL Anpara and Obra for filling of fly ash. ➢ Utilization/disposal of fly ash for reclamation of Low Lying area and in Stowing/ Back filling of abandoned Mines/ Quarries are under process. M/s Hindalco Industries Ltd. (Aluminum division), Renukoot & M/s UPRVUNL Anpara, Sonbhadra have applied for CTE from UPPCB, for filling of Low Lying Area which is under process.
	(c) Report of the CPCB regarding cost apportionment for de silting/ restoration of Rihand Reservoir as recommended by the CPCB.	➢ A letter has been sent to Executive Engineer/ Suptd. Engineer, Rihand Dam, Civil division, Irrigation Department, Pipari, Sonbhadra on dated 24.12.2019 for it's compliance. No reply is received to State Board till now from Irrigation Department.
	(d) Status of Anpara TPS and Lanco-Anpara Power Plants Ash Pond with respect to overflow discharge into Rihand Reservoir.	On the basis of inspection made by Hon'ble Chairman and Members of Oversight committee on dated 15.12.2019 show cause notice has been issued to UPRVUNL, Anpara on dated 16.01.2020 for imposing of Environmental Compensation of Rs 41,10,000 to Thermal Power Plants. Recommendation has been send to Head Office Lucknow vide letter no. G114035/Anpara Thermal/ 2020 dated 29.02.2020 to take action against aforesaid TPP under section 33A of Water (Prevention & Control of Pollution) Act. 1974 with imposing EC for Rs. 41,10,000/-
	(e) The maintenance of the capacity and quality of the water of Rihand Reservoir along with its preservation	Reply from Irrigation Department is awaited.
	(f) The breach of Fly Ash dyke in U.P. Rajkiya Vidyut Utpadan Nigam Limited, Anpara, Lanco Thermal Power Plant	➢ **M/s UPRVUNL Anpara-A, B, D, Anpara, Sonbhadra** (a) EC of Rs 6,11,40,000.00 imposed due to non compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974

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	and its measures.	(b) On the basis of inspection made by Hon'ble Chairman and Members of Oversight committee on dated 15.12.2019 show cause notice has been issued on dated 16.01.2020 for imposing of Environmental Compensation of Rs 41,10,000 to Thermal Power Plants. ➢ **M/s Lanco Anpara Power limited, Anpara, Sonbhadra** EC of Rs 23,70,000.00 imposed due to non compliance of Water (Prevention & Control of Pollution) Act, 1974. The Thermal Power Plant have deposited the UPPCB share of Rs. 9,48,000 as EC on dated 30.12.2019
6.	**Present status of the liability for environmental compensation in respect of UPRVUNL, Anpara.**	➢ On the basis of inspection made by Hon'ble Chairman and Members of Oversight committee on dated 15.12.2019 show cause notice has been issued to UPRVUNL, Anpara on dated 16.01.2020 for imposing of Environmental Compensation of Rs 41,10,000 to Thermal Power Plants. The units has given explanation of show cause notice that overflow took place due to heavy rain in the area and they have started raising the height of the ash dyke walls. Further action is under consideration.
7.	**Present Status of the Performance Guarantee to furnish the existing status of ambient air quality and water quality of Rihand reservoir and other water bodies including ground water.**	**Status of CAAQMS installed/under process by Thermal Power Plants situated in district-Sonbhadra are as follows:-** ➢ M/s NTPC Rihandnagar has already been installed three numbers of CAAQMS & connected with server of CPCB. ➢ M/s NTPC Shaktinagar has already been installed 2 no. CAAQMS in U.P. and 1 no. CAAQMS in M.P. which is common for SSTTPS and VSTPP. ➢ M/s Lanco Anpara Power Limited, Anpara has already been installed 2 no. CAAQMS & 1 no. CAAQMS is commonly installed by M/s Lanco Power Project Limited and M/s Hindalco Industries (Power division) Renusagar. ➢ M/s UPRVUNL Anpara & M/s UPRVUNL Obra has sent proposal to their HQ, Lucknow for installation of CAAQMS as informed by the industries. A survey has been conducted by officials of UPPCB, Sonbhadra regarding installation of two additional CAAQMS each in Anpara (near railway station/ Hanuman mandir/ old Japani Colony) and another in Renusagar residential Area by Hindalco Industries Ltd. (Power Division), Renusagar, Sonbhadra. Regarding this context recommendation has already been sent to Ho'ble Justice (Rtd.) Shri Rajes Kumar, Chairman, Oversight Committee. ➢ UPPCB, Sonbhadra officials has collected water samples from Rihand Reservoir on dated 10.06.2020 and deposited to Central Lab. UPPCB, Lucknow for analysis. Analysis report is enclosed. Regular monitoring of Rihand Reservoir is conducted by UPPCB under NWMP on monthly basis and data uploaded on NWMP Portal of CPCB.

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8.	Present status of the reports on the issue of environmental compensation regarding 10 units in the State of Uttar Pradesh. The committee seeks information from SPCB in accordance with law to recover the compensation assessed.	Sr. no.	Name of Industry	EC Imposed	EC amount received	Remarks
		1.	M/s NTPC Ltd. Shaktinagar, Sonbhadra	Rs. 27,00,000/-	Not received	The Industry have filed a civil appeal vide diary no. 1197/2020 to grant stay against EC in Hon'ble Supreme court on dated 09.01.2020 matter as on date is sub-Judice.
		2.	M/s NTPC Ltd. Rihand nagar (Stage-I, II, III), Sonbhadra	Rs. 45,90,000/-	Not received	The Industry have filed a civil appeal vide diary no. 1197/2020 to grant stay against EC in Hon'ble Supreme court on dated 09.01.2020 matter as on date is sub-Judice.
		3.	M/s UPRVUNL Anpara-A, B, D, Anpara, Sonbhadra	Rs. 6,11,40,000/-	Not received	--
		4.	M/s Lanco Anpara Power limited, Anpara, Sonbhadra	Rs. 23,70,000/-	UPPCB share of EC for Rs. 9,48,000/- is deposited on dated 30.12.2019.	--
		5.	M/s UPRVUNL Obra Unit-B, Sonbhadra	Rs. 6,11,40,000/-	Not received	--
		6.	M/s NCL Khadia Project, khadia, Sonbhadra	Rs. 1,24,80,000/-	Not received	Hon'ble Supreme Court has passed following order in the matter of civil appeal no. 9035/2019 on dated 06.12.2019 ".....There shall be stay of recovery in the mean time....."
		7.	M/s NCL, Bina Project, Bina, Sonbhadra	Rs. 64,50,000/-	Not received	Hon'ble Supreme Court has passed following order in the matter of civil appeal no. 9035/2019 on dated

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						06.12.2019 ".....There shall be stay of recovery in the mean time....."
		8.	M/s NCL Duddhichua Project, Duddhichua, Sonbhadra	Rs. 1,30,20,000/-	Not received	Hon'ble Supreme Court has passed following order in the matter of civil appeal no. 9035/2019 on dated 06.12.2019 ".....There shall be stay of recovery in the mean time....."
		9.	M/s NCL Kakari Project, Kakari, Sonbhadra	Rs. 64,50,000/-	Not received	Hon'ble Supreme Court has passed following order in the matter of civil appeal no. 9035/2019 on dated 06.12.2019 ".....There shall be stay of recovery in the mean time....."
		10.	M/s NCL Krishnshila Project, Krishnshila, Sonbhadra	Rs. 6,11,40,000/-	Not received	Hon'ble Supreme Court has passed following order in the matter of civil appeal no. 9035/2019 on dated 06.12.2019 ".....There shall be stay of recovery in the mean time....."

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Compliance status of various directives issued by "Oversight Committee" in the matter of Hon'ble NGT orders in O.A. No. 164/2018 (Earlier O.A. No. 276/2013) Ashwani Kumar Dubey V/s. Union of India and Ors.

Prepared by :

Regional Office,
U.P Pollution Control Board,
Sonbhadra

(For V.C. dated 25.09.2020)

Compliance status of various directives issued by "Oversight Committee" in the matter of Hon'ble NGT orders in O.A. No. 164/2018 (Earlier O.A. No. 276/2013) Ashwani Kumar Dubey V/s. Union of India and Others.

Sr. No	Directions/ Discussion Points	Compliance Status
1	What steps have been taken by the TPPs for scientific disposal of fly ash in accordance with the statutory notification issued by the MoEF&CC under the provisions of EP Act requiring 100% utilization and disposal of fly ash? (From UPVUN, NTPCs/ TPPs/ UPPCB)	➢ M/s NTPC Rihandnagar had utilized 31.04% fly ash in year 2017-18, 37.1% in year 2018-19, 43.18 % in financial year 2019-20 & 56.22 % in year 2020-21 up to August, 2020. M/s NTPC Rihandnagar has four numbers semi automatic fly ash brick manufacturing plant & two number fully automatic Fly Ash Brick Plants. Presently about 30000 Fly Ash bricks are manufactured in a day by the industry and utilized in their own plant and other construction activities under C.S.R. M/s NTPC Rihandnagar have developed 1 no. Fly Ash park at Varanasi. To enable clay brick manufacturers of Varanasi region to switch over ash brick manufacturing NTPC Rihand has developed an Ash Park at Varanasi from where fly ash in supplied in 40 KG bags to ash Brick manufacturing units of Varanasi region so that use of fly ash brick bricks can be promoted in Varanasi. First lot of fly ash packed in bags has been dispatched to Varanasi on 06.06.2019 and Fly ash Park Depot- Varanasi has been formally inaugurated and made functional on 13.06.2019. However, no substantial fly ash off take was evidenced from the ash brick manufacturers of Varanasi region. M/s NTPC Rihandnagar has promoted 03 nos. of BTAP rakes for transportation of fly ash in bulk quantity by cement industries and other potential users in economical and environment friendly manner. MoU has been signed with M/s Reliance Cement on dated 12.06.2020 for supply of approx. 1.2 lac MT fly ash per annum through BTAP rakes. MoU has been signed with NHAI, Varanasi for supply of 2 lac cubic meter of pond ash to NH-56 bypass road at Varanasi . Supply of fly ash under MoU has been started from dated 26.06.2020. ➢ NTPC Shaktinagar has utilized 30.38% Fly Ash in year 2017-18, 35.21% Fly Ash in year 2018-19, 39.24 Fly Ash in Year 2019-20 & 17.45 Fly Ash in Year 2020-21. NTPC Shaktinagar has started supply of pond ash to NHAI, Varanasi-Hanumana road at NTPC cost. Ash being used in land development within NTPC premises and ash dyke raising. Ash bricks being manufactured with 05 ash brick machines. Balance ash is being disposed into ash dyke in scientific manner in wet form.

		➢ M/s UPRVNL, Anpara has been utilized about 5.59% in year 2018-19. The industry has been utilized fly ash in the Month of April. 2019 about 18.33%. May. 2019 about 4.19%. June. 2019 is 3.24% . July. 2019 is 2.73%. August, 2019 is 3.23%, Sept, 2019 is 1.603%, Oct, 2019 is 1.73% , Nov, 2019 is 2.43, June,2020 is 38.1%. July 2020 is 29.9%, and August 2020 is 24.98%, as per information given by the industry. ➢ M/s Hindalco Industries Ltd. (Power division) Renusagar, Sonbhadra has been utilized about 100 % fly ash in financial year 2019-20 and 76 % fly ash has been utilized in financial 2020-21 till August, 2020 as informed by the industry. Industry has also informed that currently fly ash is being utilized in following sectors : I. Fly ash is being utilized by cement making companies.(M/s Jaypee Cement, M/s Prism Cement, M/s Shr Cement, M/s Eco Cement, M/s Ultratech Cement, Dalla; M/s Birla Corporation and some other ceme.. making companies). II. Fly ash is being utilized by Brick making companies (M/s Suresh Enterprises, M/s Power Engg. Associates, & M/s Manish Enterprises) III. Fly ash is being utilized by unit in their Brick making plant for making fly ash bricks. IV. Fly ash is being used by cement sheet making companies (M/s Ramco Industries, M/s UAL, Jaunpur, & M/s Hyderabad Industries) V. Fly ash is being utilized in cement plaster at its own civil jobs. ➢ M/s Lanco Anpara Power Ltd., Anpara, Sonbhadra has been utilized 28.39% in financial year 2019-20 and 27.07 % fly ash has been utilized in financial 2020-21 till June, 2020. ➢ M/s Obra Thermal Power Plants, Obra, Sonbhadra has informed that average utilization of fly ash through M/s Ultratech Factory is about 12000 MT/Month and average utilization of fly ash through brick manufacture is about 120 MT/Month. Remaining ash is being safely disposed in the ash dyke in the form of ash slurry. The industry has informed that MOU for lifting 4500MT/Day fly ash almost in final stage with M/s ACC Limited. Industry has also inform that average ash generation during last 4 months is about 1,14000 MT/month. about 8.6 % fly ash is being supplying to M/s Ultratech Cement Ltd., Dala, Sonbhadra.

<table>
<tr><td>2</td><td>What is present status of ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater? (From UPPCB and CPCB)</td><td>➢ The Ambient air Quality around the Anpara, Sonbhadra is as below (Data from manual monitoring system):-
<table>
<tr><th>Sr. No.</th><th>Month</th><th>PM 10 (µg/NM^3)</th><th>NO_2(µg/NM^3)</th><th>SO_2(µg/NM^3)</th></tr>
<tr><td>1</td><td>March, 2020</td><td>162</td><td>27.40</td><td>17.58</td></tr>
<tr><td>2</td><td>April , 2020</td><td>126.5</td><td>21.35</td><td>13.45</td></tr>
<tr><td>3</td><td>May, 2020</td><td>129</td><td>24.48</td><td>14.76</td></tr>
<tr><td>4</td><td>June, 2020</td><td>122.5</td><td>24.20</td><td>14.76</td></tr>
<tr><td>5</td><td>July, 2020</td><td>115</td><td>23.67</td><td>14.49</td></tr>
<tr><td>6</td><td>August, 2020</td><td>107.58</td><td>23.46</td><td>14.01</td></tr>
<tr><td></td><td>Average Value</td><td>127</td><td>24.09</td><td>14.84</td></tr>
</table>
➢ The water Quality of Rihand Reservoir and Water bodies are attached.</td></tr>
<tr><td>3</td><td>De-silting of Rihand reservoir needs to be undertaken on scientific basis and cost recovered in the manner apportioned by CPCB. Apart from desilting, structural improvement of the dykes needs to be simultaneously taken up. What is the present Status? (From UPPCB/CPCB)</td><td>➢ As per information given by Executive Engineer Rihand Dam, Civil Division, Pipari vide letter no. 297/R.C.D./camp-16 date 18.06.2019, an estimate Rs. 69,09,000 is received from Ministry of Water Resources, River Development & Ganga Rejuvenation Central Water & Power Research Station, Pune dated 06.06.2019 to Executive Engineer, Rihand Dam, Sonbhadra for acceptance and approval. Letter has been issued on dated 18.06.2019 by Executive Engineer, Rihand Dam, Sonbhadra to Executive Engineer, Electricity Generation, Division, U.P. Hydro Power Nigam Ltd. Pipari, Sonbhadra for its full payment. As per MoM of Oversight Committee held on dated 27.12.2018, it has been directed to polluters that expanses should be afforded by the polluters which are mainly surrounding companies.</td></tr>
<tr><td>4</td><td>Present status of development of fly ash mounds and back filling of the abandoned mines and also cost apportionments for</td><td>➢ Information has not been provided by any industry under jurisdiction of UPPCB regarding filling of fly ash in Gorbi mines.
➢ District Magistrate Sonbhadra have allotted 5 abandoned stone quarries to M/s UPRVUNL Anpara and Obara for filling of fly ash.
➢ Ministry of water resources River development and Ganga rejuvenation Central Water & Power Research have</td></tr>
</table>

	desilting and restoration of Rihand reservoir. (From CPCB, TPPs/ NTPCs/UPRVUNL)	asses amount of Rs. 69.09 lac for the Hydrographic/capacity survey of Rihand Reservoir (Copy Enclosed). Latest information is required in form EE, Irrigation department, Rihand Reservoir.
5	What is the present status regarding the study to assess sediment volume at various places in the reservoir as per the direction given by Hon'bleNGT (From CPCB & U.P. Irrigation Department)	➢ As per information given by Executive Engineer Rihand Dam, Civil Division, Pipari vide letter no. 297/R.C.D./camp-16 date 18.06.2019, an estimate Rs. 69,09,000 is received from Ministry of Water Resources, River Development & Ganga Rejuvenation Central Water & Power Research Station, Pune dated 06.06.2019 to Executive Engineer, Rihand Dam, Sonbhadra for acceptance and approval. Letter has been issued on dated 18.06.2019 by Executive Engineer, Rihand Dam, Sonbhadra to Executive Engineer, Electricity Generation, Division, U.P. Hydro Power Nigam Ltd. Pipari, Sonbhadra for its full payment. As per MoM of Oversight Committee held on dated 27.12.2018, it has been directed to polluters that expenses should be afforded by the polluters which are mainly surrounding companies.
6	What steps has been taken by Anpara TPS and Lanco-Anpara power plants to stop ash pond overflow discharge into Rihand reservoir as per the direction of Hon'ble NGT. (From NTPCs/ UPR VUNL)	➢ Show case notice vide letter dated 16.01.2020 have been issued by UPPCB to M/s UPRVUNL Anpara, Sonbhadra to stop ash pond over flow discharge into Rihand Reservoir and to imposed EC of Rs. 41.10 Lac. Conformation letter dated 29.02.2020 have been sent to UPPCB, Head Office for imposing EC of Rs. 41.10 Lac.
7	What steps have been taken by TPPs and UPRVUNL for transportation of coal as per the direction of Hon'ble NGT.(From NTPCs/ UPRVUNL/ Hindalco Industries)	➢ M/s NTPC Rihandnagar and M/s NTPC Shaktinagar- Coal transportation is being done through MGR (merry go round) system. ➢ M/s Anpara Thermal Power Plants (Unit-A,B & D) Anpara, Sonbhadra- Coal transportation is being done by railway wagon. ➢ M/s Obra Thermal Power Plants, Unit-B, Obra, Sonbhadra- Coal transportation is being done by railway wagon. ➢ M/s Lanco Anpara Power Ltd. Anpara, Sonbadra- Approximate 90% Coal is being transported by railway wagon and balance 10% coal is being transported through road. ➢ M/s Hindalco Industries Power Division has installed belt pipe conveyor (BPC) system from Krishnshila coal mine of about 4.65 KM, for Coal transportation. Industry is transporting approximate 80% Coal through BPC and balance 20% transported through road.

<table>
<tr><td></td><td></td><td>
➢ NCL has approached Hon'ble Supreme Court for obtaining relaxation in transportation of coal by road against NGT order dated 28-08-2018 and 24-01-2019.
➢ Hon'ble Supreme Court has passed the following order.
".....Status quo, as of today, shall be maintained in the meantime. "
➢ Deadline given by Oversight Committee was dated 30.04.2019 and in the meantime vide order dated 22.04.2019 Hon'ble Supreme Court has Ordered for status quo.
➢ Notice were issued to NCLs & RTO, Sonbhadra vide Regional Office, UPPCB, Sonbhadra letter dated 30.04.2019 & D.M. Sonbhadra letter dated 02.05.2019 for compliance of orders passed by Hon'ble Supreme Court & Hon'ble NGT.
➢ NCLs had stopped the transportation of coal by road after the Oversight Committee meeting on 07.06.2019.
➢ Coal transportation has been restarted by NCL's in compliance of order passed by Hon'ble Supreme Court in Civil Appeal Dairy no. (s) 17015/2019 on dated 01-07-2019. Content of order are as follows:-
"Status quo order passed by this court on 22.04.2019 is verified to mean that transportation by road will continue in the meanwhile."
</td></tr>
<tr><td>8</td><td>Any EC imposed on the non-compliant TPPs (the cut-off date of 31.12.2017 as stipulated in the Notification dated 27.01.2016) (From CPCB)</td><td>
➢ Details of EC Imposed on TPP's;-
<table>
<tr><th>S.No.</th><th>Name of Industry (M/s)</th><th>EC Imposed in ₹</th></tr>
<tr><td>1</td><td>M/s NTPC Thermal Power Plant, at Shaktinagar, Sonebhadra (U.P.)</td><td>27,00,000</td></tr>
<tr><td>2</td><td>M/s NTPC Thermal Power Plant at Rihandnagar, Sonebhadra (U.P.)</td><td>45,90,000</td></tr>
<tr><td>3</td><td>M/s U.P. Power Corporation Ltd, Thermal Power Plant, Obra, Sonebhadra (U.P.)</td><td>6,11,40,000</td></tr>
<tr><td>4</td><td>M/s U.P. Power Corporation Ltd, Thermal Power Plant, Anpara, Sonebhadra (U.P.)</td><td>6,11,40,000</td></tr>
<tr><td>5</td><td>M/s LANCO Anpara Power Ltd, Thermal Power Plant, Anpara, Sonebhadra (U.P.)</td><td>23,70,000</td></tr>
</table>
</td></tr>
<tr><td>9</td><td>Present status regarding health status of the citizens of the affected areas and the trend of diseases related to pollution (From Health Secretary of UP)</td><td>➢ Information are related to Health Department.</td></tr>
</table>

10	Present status of shifting of Mercury brine sludge and muck. (From UPPCB/ M/s Grasim Industry)	➢ As per information given by the industry in compliance of Hon'ble NGT order dated 19.08.2019 in O.A no. 164/2018, the industry has deposited Rs. 1.0 Crore to CPCB vide letter dated 29.07.2019 ➢ As per information given by the industry regarding shifting of hazardous waste mercury bearing brine sludge stay order have been taken from Honb'le Court on 05.11.2019. The main content of the order is as below:- "....The CPCB has given report dated 26.09.2019 in compliance to order dated 19.07.2019. The CPCB has recommended payment of compensation of Rs. 155,42,85,300/- (One hundred fifty five crore forty two lac eighty five thousand three hundred). Since it is pointed out that vide order dated 04.11.2019 the Hon'ble Supreme Court has directed deferment of the proceedings, we defer the proceedings till the matter is decided by the Hon'ble Supreme Court...." ➢ Further information are required from M/s Grasim Industry, Renukoot, Sonbhadra.
11	Present status on ban of manufacturing of red bricks by use of clay/soil and by burning of coal with a view to facilitate more disposal of fly ash in brick manufacturing. (From MoEF&CC/ CPCB/ Hindalco Industries)	➢ As per information given by the M/s Hindalco industry they are supplying fly ash free of cost to brick kiln owners, Brick making plant and Low lying areas ash filling and road projects. ➢ M/s NTPC Shakti Nagar has installed 5 No. ash brick manufacturing plants in its own premises. Further contract is under process of tendering for 2 nos. more ash brick plant for enhance production capacity of fly ash bricks . ➢ M/s NTPC Rihandnagar has four numbers semi automatic fly ash brick manufacturing plant & two number fully automatic Fly Ash Brick Plants. About 30000-40000 Fly Ash bricks are manufactured in a day by the industry and utilized in their own plans and other construction activities under C.S.R. ➢ M/s Hindalco Industries Ltd. (Power division) Renusagar, Sonbhadra are supplying fly ash free of cost to brick kiln owners, Brick making plant and Low lying areas ash filling and road projects.
12	Are CPCB Guidelines of May 2019 for Utilization/Disposal of Fly ash for Reclamation of Low Lying Areas and regarding	➢ M/s UPRVUNL Anpara, Sonbhadra and M/s Hindalco Industries have applied one application each for disposal for fly ash for reclamation of Low Lying Area. Similarly M/s UPRVUNL Obara, Sonbhadra have applied 03 applications for disposal for fly ash for reclamation of Low Lying Area. All application are under consideration.

	Stowing/Back filling of Abandoned Mines/Quarries being complied with? (From UPPCB/ CPCB/ DM, Sonbhadra/ NTPCs/ UPRVUNL)	
13	CPCB's action plan has been implemented?	➢ Anpara Action Plan is being implemented. Point wise Compliance report of Anpara Action Plan is attached.
14	What is the status of action taken report of Joint Committee comprising members from MOEF & CC, CPCB and UPPCB with reference to the allegation that Thermal Power Stations operating in district Sonebhadra (U.P.) are causing damage to the environment? (From UPPCB/ CPCB/ MOEF&CC)	➢ Details of Action taken report have been submitted to Hon'ble NGT. As per the recommendation of joint committee report , Environment Compensation imposed on all TPP's are as below:-

S.No.	Name of industry (M/s)	EC Imposed in ₹
1	M/s NTPC Thermal Power Plant, at Shaktinagar, Sonebhadra (U.P.)	27,00,000
2	M/s NTPC Thermal Power Plant at Rihandnagar, Sonebhadra (U.P.)	45,90,000
3	M/s U.P. Power Corporation Ltd, Thermal Power Plant, Obra, Sonebhadra (U.P.)	6,11,40,000
4	M/s U.P. Power Corporation Ltd, Thermal Power Plant, Anpara, Sonebhadra (U.P.)	6,11,40,000
5	M/s LANCO Anpara Power Ltd, Thermal Power Plant, Anpara, Sonebhadra (U.P.)	23,70,000

15	**Present status of the following regarding Anpara TPS:**	
	a) The breach of Flyash dyke in U.P.RajkiyaVidyutNirmanAnpara, Lanco Thermal Power Plant and its measures. (From UPVUNL/NTPCs/ CPCB)	a) The overflow of fly ash from ash dyke pond of M/s UPRVUNL Anpara has not been fully stopped.
	b) Zero discharge from ash dyke and constraints in Anpara TPS	b) As per latest inspection, unit is not maintaining Zero discharge from ash dyke.
	c) Ash Utilization in stone quarry of Anpara TPS	c) District Magistrate Sonbhadra has allotted 07 Stone quarries to M/s UPRVUNL Obra & Anpara, Sonbhadra for utilization of fly ash. There was dispute between forest department and revenue department of title of abandoned mines, which have been resolve.
	d) Ash filing in Low lying area of Anpara TPS	d) M/s UPRVUNL Anpara, Sonbhadra hase applied one application for disposal for fly ash for reclamation of Low Lying Area and M/s UPRVUNL Obara, Sonbhadra have applied 03 applications for disposal for fly ash for reclamation of Low Lying Area. All application are under consideration
	e) Other avenues for ash disposal/ utilization of Anpara TPS	e) Information are required form E-mail.
	f) Present status of the liability for environmental compensation in respect of UPVUNL, Anpara. (UPPCB/ Anpara TPS)	f) Show case notice dated 16.01.2020 have been issued to M/s UPRVUNL Anpara, Sonbhadra to stop ash pond over flow discharge into Rihand Reservoir and to imposed EC of Rs. 41.10 Lac. Conformation letter dated 29.02.2020 have been sent to UPPCB, Head Office for imposing EC of Rs. 41.10 Lac. Earlier EC of Rs. 6,11,40,000 has been imposed in compliance of Joint Committee recommendation.

16	Present status of the Performance Guarantee to be furnished regarding ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater and status of CAAQMS installed/under process by Thermal Power Plants (From NTPCs/ UPRVUNL/ UPPCB/CPCB)	**Performance Guarantee** Following Bank Guarantee have been deposited by the TPP's as a Performance Guarantee regarding ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater are as ➢ Bank guarantee of Rs. 30 Lac. have been submitted by M/s UPRVUNL, Anpara-A, B & D for utilization of fly ash & installation of OCEMS etc. ➢ Bank guarantee of Rs. 18.4 Lac. have been submitted by M/s NTPC Rihand Nagar for compliance of CTO condition. ➢ Bank guarantee of Rs. 10.8 Lac. have been submitted by M/s NTPC Shakti Nagar for compliance of CTO condition. **CAAQMS Installed** ➢ M/s NTPC Rihandnagar has already been installed three numbers of CAAQMS & connected with server of CPCB. ➢ M/s NTPC Shaktinagar has already been installed 2 no. CAAQMS in U.P. and 1 no. CAAQMS in M.P. which is common for SSTTPS and VSTPP. ➢ M/s Lanco Anpara Power Limited, Anpara has already been installed 2 no. CAAQMS & 1 no. CAAQMS is commonly installed by M/s Lanco Power Project Limited and M/s Hindalco Industries (Power division) Renusagar. ➢ M/s UPRVUNL Anpara & M/s UPRVUNL Obra has been sent proposal to their HQ, Lucknow for installation of CAAQMS as informed by the industries. A survey has been conducted by officials of UPPCB, Sonbhadra regarding installation of two additional CAAQMS each in Anpara (near railway station/ Hanuman mandir/ old Japani Colony) and another in Renusagar residential Area by Hindalco Industries Ltd. (Power Division), Renusagar, Sonbhadra. Regarding this context recommendation has already been sent to Ho'ble Justice (Rtd.) Shri Rajes Kumar, Chairman, Oversight Committee. ➢ M/s Hindalco industries Ltd. (Aluminum Division), Renukoot, M/s Grasim industries Ltd., Renukoot & M/s Birla carbon (India) Pvt. Ltd., Renukoot have commonly installed one number of CAAQMS at Renukeshvar temple, Renukoot and link with server of CPCB. ➢ M/s Ultratech Cement Ltd. have installed one number of CAAQMS in residential premises.

17	Present status of the reports on the issue of environmental compensation regarding 10 units in the State of Uttar Pradesh. (From SPCB/ UPPCB)	Status of EC imposed to 05 TPP's & 05 Coal Mines:-

S.No	Name of industry (M/s)	EC Imposed in ₹
1	M/s NTPC Thermal Power Plant, at Shaktinagar, Sonebhadra (U.P.)	27,00,000
2	M/s NTPC Thermal Power Plant at Rihandnagar, Sonebhadra (U.P.)	45,90,000
3	M/s U.P. Power Corporation Ltd, Thermal Power Plant, Obra, Sonebhadra (U.P.)	6,11,40,000
4	M/s U.P. Power Corporation Ltd, Thermal Power Plant, Anpara, Sonebhadra (U.P.)	6,11,40,000
5	M/s LANCO Anpara Power Ltd, Thermal Power Plant, Anpara, Sonebhadra (U.P.)	23,70,000
6	M/s Northern Coal Fields Limited (NCL) Project Dudhichua, Sonebhadra (U.P.)	1,30,20,000
7	M/s Northern Coal Fields Limited (NCL) Project Kakri, Sonebhadra (U.P.)	64,50,000
8	M/s Northern Coal Fields Limited (NCL) Project Bina, Sonebhadra (U.P.)	64,50,000
9	M/s Northern Coal Fields Limited (NCL) Project Khadia, Sonebhadra (U.P.)	1,24,80,000
10	M/s Northern Coal Fields Limited (NCL) Project Krishnashila, Sonebhadra (U.P.)	6,11,40,000
	Total	23,14,80,000

18	All Thermal Power Plants have been directed by Hon'ble NGT to discuss about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed. In this regard: a) What are structural details of Ash Dykes and their adequacy for handling of Fly Ash generated. Present Status? b) Present status of the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERI, IITs.	a) Information regarding adequacy of ash dyke is require from industries. Earlier industries had submitted affidavit regarding adequacy of ash dyke. b) Information regarding third party assessment of ash dyke is require from industries.

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REGIONAL OFFICE
U.P. POLLUTION CONTROL BOARD,
SONBHADRA

Water quality of Rihand reservoir and other water bodies including groundwater

r. No.	Sampling Point	Date of Sampling	Parameter														
			pH	Suspended solids	Total dissolved solids	Fluoride (as F)	D.O	B.O.D	C.O.D	Total Chromium (as Cr)	Copper (as Cu)	Cadmium	Lead	Iron (as Fe)	Nickel (as Ni)	Zinc	Total coliform
1	Dongia Nala meeting point, Rihand Reservoir near Khatal, Sonbhadra	10.06.2020	6.35	81.0	1820.0	0.587	7.46			0.025	0.022	0.027	0.299	0.175	0.056	0.054	930.0
2	Borewell Kaneriya Chemical, Renukoot, Sonbhadra	10.06.2020	7.85	32.0	1078.0	0.257				0.0564	0.0142	0.0176	0.1884	0.328	0.1058	0.0342	110.0
3	Hand Pump Kotagate, Singrauli Super Thermal Power Plant, Sonbhadra	10.06.2020	7.93	30.0	296.0	0.564				0.0396	Nil	0.0046	0.058	1.240	0.0351	0.0284	
4	Hand Pump Vill Chetawa, myorpur near Shyam Kartik Sharma, House, Sonbhadra	10.06.2020	6.35	28.0	476.0	0.35				0.0933	0.0028	0.0068	0.0896	3.581	0.0404	2.423	
	Hand Pump Murdhawa Industrial area, SKJ Corban Black, Renukoot, Sonbhadra	10.06.2020	7.77	36.0	3586.0	0.50				0.0402	0.0134	0.008	0.1034	0.5096	0.0456	0.2102	
6	Hand Pump Badhndiha, Near Asarfilal House, Myorpur, Sonbhadra	10.06.2020	6.97	24.0	364.0	0.96				0.0348	0.0026	0.0042	0.0594	0.7501	0.335	0.0469	
7	Rihand Reservoir Near Intak Channel of SSTPS, Shaktinagar, Sonbhadra	10.06.2020	7.71	50.0	118.0		5.34	3.0	33.6	0.013	0.007	0.004	0.015	0.139	ND	0.055	490.0
8	Rihand Reservoir D/s near Rihand D/s bridge, Renukoot, Sonbhadra	10.06.2020	7.70	46.0	102.0		5.68	2.8	30.4	ND	0.003	0.005	0.027	0.135	0.01	0.056	7000.0

...9.2019 को जिलाधिकारी सोनभद्र की अध्यक्षता में फ्लाई ऐश निस्तारण ... में आहूत बैठक की कार्यवृत्ति।

दिनांक–20.9.2019 को जिलाधिकारी सोनभद्र की अध्यक्षता में एन0टी0पी0सी0 ...नगर, रिहन्द व हिण्डालको एवं ओबरा /अनपरा ताप विद्युत परियोजना के ... के साथ पावर प्लान्ट से निकलने वाले फ्लाई ऐश के निस्तारण व उपयोग ... में बैठक आहूत की गयी। बैठक में निम्नवत अधिकारी उपस्थित थे–

... सिंह, अपर जिलाधिकारी, सोनभद्र।
... उपजिलाधिकारी राबर्ट्सगंज।
... कुमार राय, खान अधिकारी, सोनभद्र।
... शर्मा, स0महाप्रबन्धक(पर्यावरण) एन0टी0पी0सी0 शक्तिनगर।
... कुमार सिंह, मैनेजर पर्यावरण,रेनुसागर पावर डिवीजन।
... शर्मा, जी0एम0 आपरेशन।
... एन0सिंह, सीनियर मैनेजर, एनटीपीसी एसएसडीपीएस।
... के0अत्री, ए0जी0एम0(ईएमएल)एन0टी0पी0सी0रिहन्द।
... कुमार, सहा0अभियंता, ओबरा टी0पी0एस0।
... कुमार गौरव, अधिशासी अभियन्ता, ओबरा टी0पी0एस0।
... कुमार, अनपरा थर्मल पावर स्टेशन।

... में परियोजना प्रतिनिधियों द्वारा बताया गया कि मा0एन0जी0टी0 में दायर ...64/2016 में पारित आदेश दिनांक 28.8.2018 के अनुपालन ...
... एन0टी0पी0सी0 विन्ध्यनगर में आयोजित बैठक में ... वाले फ्लाई ऐश को परित्यक्त स्टोन क्वैरी में सुरक्षित ... हेतु निर्देश दिये गये हैं। जिसके अनुसार पावर प्लान्ट से निकलने वाली ... का निस्तारण किया जाना है। थर्मल पावर प्लान्ट कम्पनीज द्वारा स्टोन ... को खदानों व गड्ढों में फ्लाई ऐश से भरने के बाद उस पर वृक्षारोपण कराये ... का आश्वासन दिया गया।

... में खान अधिकारी द्वारा बताया गया कि यूपिडा द्वारा एक्सप्रेस–वे का ... कार्य कराया जा रहा है। एक्सप्रेस–वे के निर्माण में फ्लाई ऐश का उपयोग किया ... सकता है। परियोजनाओं को फ्लाई ऐश का उपयोग करने हेतु एन0एच0ए0आई0 के ... अन्य इकाई से भी सम्पर्क करना चाहिये।

... अधिकारी द्वारा अवगत कराया गया कि माइन्स खदानों को फ्लाई ऐश से ... पूर्व माइन्स डायरेक्टर से अनुमति लेने की आवश्यकता होगी। बैठक में ... प्रतिनिधियों को निर्देशित किया गया कि फ्लाई ऐश के निस्तारण हेतु ... को प्रदूषण नियंत्रण बोर्ड, खान व अन्य सम्बन्धित विभागों से एन0ओ0सी0 ... की आवश्यकता है।

.....2/

6— बैठक में एन0टी0पी0सी0, हिण्डालको, ओबरा व अनपरा तापीय परियोजना द्वारा फ्लाई ऐश के निस्तारण हेतु डाला क्षेत्र की परित्यक्त खदानों की मांग की गयी। डाला क्षेत्र की अधिकांश परित्यक्त खदानें, राजस्व व वन विभाग के अधीन हैं, जहां में फ्लाई ऐश भरे जाने की मांग एन0टी0पी0सी0 व अन्य परियोजनाओं द्वारा की गयी है। अधिशासी अभियन्ता द्वारा भौतिक आवंटन की कार्यवाही 15 दिनों में करने के निर्देश दिये गये हैं। बैठक में उपजिलाधिकारी सह खान अधिकारी श्री कमलेश कुमार राय, द्वारा अवगत कराया गया कि डाला क्षेत्र में वर्ष 2016 में हुये वन, राजस्व व खनिज विभाग के संयुक्त सीमांकन के अन्तर्गत जारी रिपोर्ट के अनुसार 7 पट्टों को राजस्व विभाग के अधीन बताया गया। बाद में वन विभाग द्वारा अवगत कराया गया कि वन बन्दोबस्त अधिकारी व अपर जिला जज द्वारा धारा 4 भा0व0अधि0 के अन्तर्गत नोटिफाइड कुछ गाटों को पृथक किया गया है, जो [illegible] द्वारा संज्ञान में नहीं लिया गया। इसलिये यह स्थिति बन रही है कि संयुक्त सीमांकन में 7 पट्टे जो राजस्व विभाग के अधीन बताया जाता है वह अन्तिम नहीं है, परन्तु धारा–20 के नोटिफिकेशन के उपरान्त ही यह स्पष्ट होगा कि वह किस विभाग के अधीन है। अतः इन 7 पट्टों पर भी परियोजनाओं को वन विभाग; राजस्व विभाग व प्रदूषण बोर्ड व अन्य सम्बन्धित विभागों से एन0ओ0सी0/अनुमति लेना होगा।

उपरोक्त 7 गाटों के अतिरिक्त डाला क्षेत्र में लगभग 60हे0 क्षेत्रफल में स्टोन क्वेरी [illegible] है, जो वन विभाग के अधीन होने के कारण वन विभाग में आवेदन करना [illegible] ओबरा व अनपरा ताप विद्युत परियोजनाएं, राज्य सरकार के उपक्रम होने के कारण इनको वरीयता दिया जाना उचित होगा। बैठक में दिये गये निर्देशानुसार यह भूमि फ्लाई ऐश भरने हेतु ओबरा व अनपरा परियोजनाओं हेतु निम्न शर्तों के साथ सुरक्षित किया जाना उचित है–

[illegible] परियोजना द्वारा वन विभाग, प्रदूषण नियंत्रण बोर्ड, खनिज विभाग व सम्बन्धित [illegible] विभागों से एन0ओ0सी0/अनुमति लिया जायेगा।

एन0ओ0सी0/अनुमति लेने के उपरान्त जब भी माइन्स खदानों में फ्लाई ऐश भरा जायेगा, उस पर प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मानक का पूर्ण रूप से पालन किया जायेगा व मिट्टी का आवरण देकर वृक्षारोपण द्वारा कराया जायेगा।

अन्त में सभी को धन्यवाद ज्ञापित करते हुये बैठक की कार्यवाही समाप्त की

जिलाधिकारी,
सोनभद्र।

कार्यालय जिलाधिकारी, सोनभद्र।

[illegible] डी0एल0आर0सी0–फ्लाई ऐश/2019, दिनांक– 27 सितम्बर, 2019

[illegible] निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

[illegible] जिलाधिकारी, सोनभद्र।
[illegible] अधिकारी, वन प्रभाग, ओबरा।
[illegible] खान अधिकारी, सोनभद्र को आवश्यक कार्यवाही हेतु प्रेषित।
[illegible] क्षेत्रीय अधिकारी, क्षेत्रीय प्रदूषण नियंत्रण बोर्ड, सोनभद्र।
[illegible] प्रबन्धक, तापीय विद्युत परियोजना, ओबरा व अनपरा।
[illegible] प्रबन्धक, एन0टी0पी0सी0, विंध्याचल/शक्तिनगर।
[illegible] प्रबन्धक, हिण्डालको पॉवर लिमीटेड, रेणुसागर, सोनभद्र।

जिलाधिकारी,
सोनभद्र।

अधिशासी अभियंता
रिहन्द बाँध सिविल खण्ड
पिपरी – सोनभद्र

सेवा में,
अधीक्षण अभियंता
विद्युत उत्पादन मण्डल
उ०प्र० जल विद्युत निगम लि०
पिपरी – सोनभद्र

पत्रांक :- 295/आर० सी० डी०/कैप्स-16/दिनांक 18/06/2017

विषय :- Hydrographic Survey for Capacity Assessment of Rihand Reservoir at Sonebhadra, Uttar Pradesh

सन्दर्भ :- Hyd. Inst/MSB/Rihand/05/2017/TC/490/237 दिनांक 06/6/2019

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र के क्रम में अवगत कराना है कि मिनिस्ट्री आफ वाटर रिसोर्सेज ; सेन्ट्रल वाटर एण्ड पावर रिसर्च स्टेशन खडकवासला पुणे द्वारा रिहन्द रिजरवायर के कैपसिटी सर्वे कार्य हेतु रू० 69,09,000.00 (रुपये उनहत्तर लाख नौ हजार) मात्र का प्राक्कलन भेजा गया है। जिसकी छायाप्रति संलग्न है।

अतः आपसे अनुरोध है कि प्राक्कलित धनराशि रू० 69,09,000.00 (रुपये उनहत्तर लाख नौ हजार) मात्र उपलब्ध कराने का कष्ट करें। उक्त कार्य हेतु एन० जी० टी० द्वारा रिहन्द रिजरवायर के कैपसिटी सर्वे की रिपोर्ट बार-बार माँगी जा रही है। कार्य की अनिवार्यता को ध्यान में रखते हुए उपरोक्त धनराशि उपलब्ध कराने का कष्ट करें ताकि कार्य कराया जा सके एवं रिपोर्ट उच्चाधिकारियों को प्रेषित की जा सके।

अधिशासी अभियन्ता
रिहन्द बाँध सिविल खण्ड
पिपरी सोनभद्र
18.06.019

पत्रांक :- 295/आर० सी० डी०/कैप्स-16/तद्दिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1- मुख्य अभियंता (सोन) सिंचाई एवं जल संसाधन विभाग उ०प्र० सिंगरौली।
2- मुख्य अभियंता (पी० एवं अनु०) 12 वाँ तल शक्ति भवन विस्तार 14 अशोक मार्ग लखनऊ।
3- अधीक्षण अभियंता सिंचाई कार्य मण्डल ओबरा - सोनभद्र।
4- अधिशासी अभियंता विद्युत उत्पादन खण्ड उ०प्र० जल विद्युत निगम लि० पिपरी जनपद - सोनभद्र।

अधिशासी अभियन्ता
रिहन्द बाँध सिविल खण्ड

डायरी संख्या 595
दिनांक 17.6.2019

SPEED POST 1252

भारत सरकार
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय
केन्द्रीय जल और विद्युत अनुसंधान शाला
खडकवासला, पुणे 411024

100 years and beyond ...

Government of India
Ministry of Water Resources,
River Development & Ganga Rejuvenation
CENTRAL WATER & POWER RESEARCH STATION
Khadakwasla, Pune - 411 024

PH: 020-24103378 Fax: 020-24381004 Email: cro_tc@cwprs.gov.in Web: www.cwprs.gov.in

No. Hyd.Inst/MSB/Rihand/05/2019/TC/490/237 Date: 06 JUN 2019

7 JUN 2019

To,
Executive Engineer
Rihand Dam, Civil Section
Pipri- Sonbhadra
Uttar Pradesh-403521

सेवा में,
अधिशासी अभियन्ता
रिहन्द बाँध, सिविल खण्ड
पिपरी, सोनभद्र
उत्तर प्रदेश- 403521

Subject: - Hydrographic Survey for Capacity Assessment of Rihand Reservoir at Sonbhadra, Uttar Pradesh

Reference: -(1) Your letter no. 2452/R.S.D./N.G.T dated 30.01.2019
(2) Your letter no. 2514/R.S.D./N.G.T dated 18.02.2019

Sir

This is to acknowledge with thanks the receipt of above referred letters regarding conducting Hydrographic Survey for Capacity Assessment of Rihand Reservoir at Sonbhadra, Uttar Pradesh. CWPRS would be glad to take up the studies in accordance with the identified scope. An estimate towards is enclosed in duplicate for your acceptance and approval.

Cost of Studies Rs: 69,09,000/-

One copy of the estimate, duly countersigned in token of your approval and acceptance for the amount of Rs. 69,09,000 /-(Rupees Sixty Nine Lakhs Nine Thousand Only) E-PAYMENT ARE TO BE MADE STRICTLY UPON REGISTERING AT https://bharatkosh.gov.in/UserRegistration.aspx and following necessary steps thereon, as a onetime process for all future payment. E-PAYMENT BY ANY OTHER MEANS SHALL NOT BE ENTERTAINED. The remitter must read the guidelines and follow the same while making payments (https://bharatkosh.gov.in/static/UserGuide.aspx). The details of the E-payment MUST be informed to this office in the Proforma given in Form-E through email at cpc.cwprs-pune@gov.in with a copy to cro_tc@cwprs.gov.in and paocwprs@gmail.com or by Fax on 020-24381004.

The work will be taken up only on receipt of sanction to the estimate and deposit of the full amount. For any clarification in the matter, you may contact Shri S. D. Kanade, Scientist E (020-24103206) or Shri M. S. Bist, Scientist C, Hydraulic Instrumentation (020-24103313).

"Goods and service Tax @ 18% is applicable to the service provided by CWPRS, Pune. These service fall under the reverse charge mechanism as per section 9(3) of CGST Act 2017. Therefore, the recipients of the services shall pay GST @ 18%. CWPRS GSTN registration number is 27AAATC7523J1ZO and service area code (SAC) is 998349. The PAN no. of CWPRS is AAATC7523J. A certificate along with the approval acceptance and GST number is to be submitted to CWPRS along with payment of the estimated amount." The subject services have been categorized as "Scientific & Technical Consultancy".

CWPRS being Government of India Organization under the Ministry of Water Resources, no tax is deductible at source in accordance with Section 196 of the Income Tax Act. 1961. Moreover, no deduction may be made from the payment towards Professional Tax Service Charges, A58DD Commission, etc.

Thanking you and assuring you of the best of our services.

(एल. आर. रंगनाथ) 06/06/2019
वैज्ञानिक 'डी'
तकनीकी समन्वय प्रभाग
कृते निर्देशक के.ज. और वि.अ.शा.

परित्यक्त खदानो (Abandoned mines) का सूची

क्र0 सं0	पट्टाधारक/पक्षकार का नाम	गाटा संख्या	रकबा (एकड़ में)
1	2	2	3
1	सुखम्भर उपाध्याय	7536घ मि0	1.25
2	शिवजी राम नरेश	7536घ मि0	2.46
3	जगदीश प्रसाद बंसल	7536घ मि0	1.25
4	ओम प्रकाश सिंह	7536घ मि0	0.62
5	ब्रदी नाथ पाण्डेय	7536घ मि0	2.64
6	जर्नादन सिंह	7536घ	1.87
7	जर्नादन सिंह/सेम्पलेक्स कं0	7536घ मि0	1.87
8	इन्दर सिंह	7536	5.00
9	विरेन्द्र बहादुर सिंह	7536घ	0.62
10	गिरिश नरायण सिंह	7536घ	1.78
11	बृज देव सिंह	7536घ मि0	1.87
12	रंगनाथ	7536घ	3.12 एवं 1.87
13	संत कुमार त्रिपाठी	7536घ मि0	1.32
14	शम्भू नाथ त्रिपाठी	7536घ	1.32
15	फूल सिंह	7536घ मि0	1.78
16	कैलाश सिंह	7536घ	3.50
17	शम्भू नाथ	7536घ मि0	3.30
18	शम्भू नाथ	7536घ मि0	2.50
19	सत्य पाल अग्रवाल	7536	1.25

1	2	2	3
20	अनिल कुमार सिंह	7536	4.65
21	सुरेन्द्र कुमार सूद	7536	2.50
22	ज्यूत नरायण सिंह	7536घ	1.23
23	रूद्र प्रकाश पाण्डेय	7536	2.50
24	नरेश कुमार	7536	1.68
25	फैज अहमद	4478	1.23
26	रमेश चन्द्र पाण्डेय	7536घ मि0	1.23
27	राधेश्याम	7536घ	2.50
28	यशवन्त सिंह	7536घ	1.25
29	महावीर प्रसाद अग्रवाल	3567 / 7347	0.625
30	रमेश चन्द्र राय	7536घ	8.91
31	गणेश शंकर पाण्डेय	7536	1.17
32	महेन्द्र प्रसाद दूबे	7536घ	1.02
33	गुलाब चन्द्र मिश्रा	7536घ	1.55
34	महेन्द्र प्रताप दूबे	7536घ	0.62
35	रजा स्टोन प्रोडक्ट्स प्रो0 एच.एस. खान पुत्र अजीमुल हक खान नि0–ओबरा, सोनभद्र।	सा0 3567 हा0 7536ग	1.12
36	श्री हंसराज अग्रवाल पुत्र श्री छबील चन्द्र अग्रवाल निवासी–चोपन, जनपद–सोनभद्र।	7536घ	0.75
37	यूनाइटेड क्रे0 पा0 जसप्रीत सिंह पुत्र श्री निर्मल सिंह नि0–बिल्ली मारकुण्डी बारीडाला, सोनभद्र।	7536घ मि.	4.35
38	सुलक्खन सिंह पुत्र श्री आत्मा सिंह नि0–बिल्ली मारकुण्डी, जनपद– सोनभद्र।	7536घ मि.	1.50
39	मे0 पूजा स्टोन क्रे0 कं0 पा0–श्री रामधनी सिंह निवासी ग्राम–बिल्ली मारकुण्डी, तहसील–रावर्ट्सगंज, जनपद – सोनभद्र।	7536 मि0	1.32
40	चन्द्रभान अग्रवाल पुत्र गंगा विशन अग्रवाल नि0–ओबरा, सोनभद्र ।	सा03567 हा0 7536ग	1.05
41	श्री ज्यूत सिंह पुत्र श्री बटूक सिंह निवासी ग्राम–बिल्ली मारकुण्डी, तहसील–रावर्ट्सगंज, जनपद–सोनभद्र।	7536घ	3.35
42	श्री अवधेश कुमार पुत्र श्री ईश्वर प्रसाद	7536ग	2.81
43	शुभम स्टोन कं0 प्रो0 मुकेश कुमार पुत्र राम रूवरूप गर्ग नि0–चोपन, सोनभद्र।	सा0 3567 हा0 7536ग	1.50
44	श्री सत्यपाल अग्रवाल पुत्र श्री शिव नारायण अग्रवाल नियासी ग्राम–बिल्ली मारकुण्डी, तहसील–रावर्ट्सगंज, जनपद–सोनभद्र।	7536	1.25
45	विनोद बिहारी राय पुत्र श्री उमाशंकर राय	7536मि0	1.87
46	श्री पंकज सिंह पुत्र श्री चन्द्रशेखर सिंह निवासी गजराज नगर ओबरा, सोनभद्र।	7536	1.50
47	दिनेश कुमार सिंह पुत्र श्री राम कृपाल सिंह	7536	1.25

1	2	2	3
48	रामवृक्ष सिंह पुत्र वृद्ध सिंह	7536	2.00
49	श्री अवधेश कुमार सिंह पुत्र श्री कन्हैया लाल सौजन्य विद्युत गढ़ेह पो०कमलापुर सीतापुर	सा0 1950 हा0 4471	1.50
50	जरिए मौ दुर्गा प्रसाद पु० श्रीरामदयाल अग्रहरी पुत्र आत्म राम अग्रहरी नि०पो०बरा सीतापुर।	4478	2.27
51	आत्मा राम पुत्र गरीब पो० चक्र रामपाल सिंह नि०गढ़ेह भगवं झाला सीतापुर।	सा0 3567 हा0 7536ग	1.05
52	मेसर्स नवरंग इलेक्ट्रो केम प्रा०लि० भोलानाथ सिंह पुत्र श्री [illegible]	7536 मि0	0.62

POINT WISE
COMPLIANCE REPORT OF
ANPARA ACTION PLAN
SONBHADRA

Prepared by :

Regional Office,
U.P Pollution Control Board,
Sonbhadra

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 2

S. No.	Action point	Unit of Measurement of progress	Implementing agencies	Implementation status (% completed)	Details	Action completion date as per city action plan*	Deviation from targeted timelines if any	Expected date of completion	Total cost	Remarks
1	Launch extensive drive against polluting vehicles for ensuring strict compliance	No. of challans/Penalty Imposed	R.T.O/Traffic Police	Ongoing	➢ Two PUC in Robertsganj, One PUC in Anpara & One PUC in Chopan are working for Pollution checkup of vehicles. ➢ A-Total no. of 8067 vehicles challans in financial year 2019-20 out of which under extensive drive against polluting vehicles challan are as follows :- i. No. of vehicles without fitness challan-1063 ii. No. of vehicles challan against pollution-758 iii. No. of vehicles challan due to overloading-2504. ➢ B-Total no. of 1616 vehicles challans in financial year 2020-21 (from dt. 01.04.2020 to 30.06.2020) out of which under extensive drive against polluting vehicles challan are as follows :- i. No. of vehicles without fitness challan-41 ii. No. of vehicles challan against pollution-89 iii. No. of vehicles challan due to overloading-1250	As regular activity	N/A	Ongoing	N/A	Regular drives carried out for ensuring compliances
2	Launch public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicles, lane discipline, etc	N/A	R.T.O/ Traffic Police	Ongoing	➢ Public awareness camp conducted during road safety week. A lane driving workshop conducted to trained people and instructor of driving training school road safety week is organize one every three months in which public awareness campaign regarding control of air pollution is launched. Date of last road safety week dt 14-10-2019 to 20-10-2019, 11-11-2019 to 17-11-2019, 11-01-2020 to 17-01-2020 & 22-06-2020 to 28-06-2020.	As regular activity	N/A	Ongoing	Rs. 1.5 Lac	Regular drives carried out for ensuring compliances
3	Prevent parking of vehicles in the non-designated areas	No. of Challans	Traffic Police/ Nagar Palika	Ongoing	➢ No. of vehicles found: 57 ➢ No. of vehicles penalized 42 ➢ Amount (Rs) received as penalty: 4600	As regular activity	N/A	Ongoing	N/A	Regular drives being carried out by Traffic Police
4	Prepare & implement action plan to check fuel adulteration and random monitoring of fuel quality data	No. of adulterated samples	District Suppy Officer/Oil companies	Ongoing	➢ Meeting was conducted regarding regular inspection and sampling of diesel / petrol outlets and regular use of mobile lab for oil quality testing with the sales managers of the oil company operating in the district. Regular monitoring of adulteration of diesel / petrol retail outlays in the Anpara area by	30 days	N/A	Ongoing	N/A	Regular drives carried out for ensuring compliances

For further details on the information given in Table 4 for Jhansi City action plan Please refer Annexure- 21

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 3

					mobile labs at retail outlets is conducted by the oil managers of the three oil companies and the results are shared with the district administration. There are 10 Petrol Pumps of Indian Oil Corporation Ltd., Hindustan Petroleum Corporation Ltd & Bharat Petroleum Corporation Ltd. Samples have been collected from all 10 petrol pumps in the year 2020 and report are awaited.					
5	Prepare & implement plan for widening of roads and improvement of infrastructure for decongestion of road	Km/No. of Roads (widened)	Nagar Nigam	35%	➢ Widening and strengthening of Aurmore to Shakti Nagar four lane State Highway no 5A of distance 18.287 km in District-Sonbhadra has been started by PWD to control traffic congestion and air pollution	90 days	Additional Widening Projects undertaken	Up to March 2021	Rs.121.59 Cr	Road Widening and strengthening is carried out to minimize decongestion of road
6	Steps for promoting battery operated vehicles including establishment of charging stations	No. of battery operated vehicles/Charging Stations	Transport Department/Nagar Nigam & Development Authorities	NA	➢ About 50 E-Rickshaws are operational to control vehicular pollution. ➢ Population of Anpara city is less, so electricity operated buses are not feasible.	120 days	NA	Completed	Rs. 65 Lac	Population of Anpara city is less, so electricity operated buses are not feasible.
7	Install weigh in motion bridges at the borders of cities/towns and States to prevent overloading of vehicles	No. of weigh bridges	Transport Department	100% completed	➢ 18 weigh in motion bridges are established at Lorhi toll plazas and 10 at Hathi Nala toll plaza on State Highway in Sonbhadra.	180 days	N/A	Completed	Rs. 2.8 Cr.	
8	Synchronize traffic movements/introduce intelligent traffic systems for lane-driving	No of ITMS Sectors	Traffic Police	NA	➢ Routine action ➢ Population of Anpara city is less, so there is no traffic congestion problem.	180 days	N/A	NA	N/A	
9	Installation of camera sensor based PUC system	Number	Traffic Police	100%	➢ All 4 PUC Centers are working and online. ➢ There is no requirement of remote sensor based PUC system	180 days	N/A	N/A	N/A	
10	Prepare plan for creation of green buffers along the traffic corridors. Plantation of specific types of species	Plantation No.	Nagar Nigam/GDA/Forest Department	80% is completed with green cover	➢ There are sufficient plantation in the both side of the roads. ➢ Widening and strengthening of Aurmore to Shakti Nagar four lane State Highway no 5A of	90 days	Due to road strengthening work	365 days	N/A	

For further details on the information given in Table 4 for Jhansi City action plan Please refer Annexure-21

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA)

	of plants which are helpful in pollution control				distance 18.287 km in District-Sonbhadra is going on after completion of work plantation of specific types of species of plants are proposed which are helpful in pollution control.					
11	Maintain potholes free roads for free-flow of traffic	Plantation No.	Forest Department/Horticulture/Nagar Nigam & Development Authorities	90%	➢ All roads are in good condition and pot hole free. ➢ As Widening and strengthening of Aurimore to Shakti Nagar four lane is on progress by M/s Jawar Construction Ltd., Haryana. Therefore maintenance of potholes free roads for free-flow of traffic is being done in the same cost by the company.	90 days & as regular activity afterwards.	N/A	90 days	N/A	-
12	Introduce water fountains at major traffic intersection, wherever feasible	Pothole free Road length/Pothole Nos.	Nagar Nigam/ Davelopment Authorities	NA	➢ Population of city is less, so there are no one major traffic intersection points. Hence water fountains not feasible here	90 days and thereafter continue as regular activity	NA	NA	NA	-
13	Greening of open areas, gardens, community places, schools and housing societies	No. of intersections	Nagar Nigam	100%	➢ A total of 24 Lacs saplings have been planted against a target of 11 Lacs plantation. At present there is about 55% forest covered area in Anpara Tesil-Duddhi Sonbhadra as telephonic information furnished by DFO, Renukoot.	90 days	NA	NA	Rs. 7.0 Cr	-
14	Blacktopping of metalled road including pavement of road shoulders	Number of plants	Forest Department	90% Completed	➢ All roads are in good condition and pot hole free	180 days	N/A	90 days	N/A	-

For further details on the information given in Table 4 for Jhansi City action plan Please refer Annexure- 21

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA)

5

15	Use of treated effluent of STPs in Pollution Control Measure such as watering of Plants, sprinkling for dust suppression purposes.	Km./No. of Metalled Roads	Nagar Nigam	100%	➢ M/s N.T.P.C. Ltd., Singrauli Super Thermal Power Station, Shaktinagar, M/s NTPC Ltd, Rihand Nagar, Sonbhadra, M/s Hindalco Industry Ltd. (Aluminium Division) Renukool, M/s Grassim Industries ltd (Chemical and Captive Power Plant), Renukoot, M/s UPRVUNL Anpara-A, B & D, M/s Lanco Anpra Power Ltd., M/s Hindalco Industries Ltd. (Power Division), Renusagar has installed STP and treated effluent is being used for watering of plant, and sprinkling for dust suppression purposes. ➢ M/s NTPC Rihand Nagar have STP of 3.5 MLD capacity. ➢ M/s NTPC Ltd., Singrauli Super Thermal Power Station, Shaktinagar have STP of 3.2 MLD capacity. ➢ M/s Ultratech Cement Ltd. (Unit Dalla Cement Works) Dalla have STP of 0.8 MLD capacity. ➢ M/s Hindalco Industries Ltd. (Renusagar Power Division) Renusagar have STP of 12 MLD capacity. ➢ M/s Lanco Anpara Power Ltd. Anpara have STP of 0.6 MLD capacity. ➢ M/s U.P. Rajya Vidyut Utpadan Nigam Ltd, Anpara (Unit A, B & D), Anpara have STP of 4.8 MLD capacity. ➢ M/s Hindalco Industries Ltd. (Aluminium Division) Renukoot have STP of 24 MLD. ➢ M/s Birla Carbon India Pvt. Ltd. Renukoot have STP of 0.25 MLD capacity. ➢ M/s Grasim Industries have STP of 1.4 MLD capacity. ➢ *Thus total capacity of all STP's is 80.55 MLD and treated water is being partially used in gardening and irrigation purposes.*	90 days	NA	NA	Rs. 5.3 Crore/ year	

For further details on the information given in Table 4 for Jhansi City action plan Please refer Annexure- 21

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA)

16	Wall to Wall pavement for control of dust from road. Design the footpath pavement/tiles having capacity to grow grass in between.	MLD reused/No. of STPs/No. of tankers	Nagar Nigam	Ongoing	➢ Designing of footpath pavement/tiles was not proposed in Strengthening and widening of Aurimore-Shakti Nagar Road, which is under construction. As per telephoni talk with Asstt. Engr. PWD, estimated cost of footpath pavement is about Rs. 17 Cr. and it is is not sanctioned.	180 days and thereafter continue as regular activity	Additional Widening of road projects	Up to March 2021	Rs 17 Cr.	Sanction of extra budget for footpath pavement/ tiles is required.
17	Strict enforcement of supply of coal to the thermal power stations and industries by railway wagons only	No. of stretches/Km. of W2W paving	Nagar Nigam	Ongoing	➢ M/s N.T.P.C. Ltd., Singrauli, Super Thermal Power Station, Shaktinagar, M/s NTPC Ltd. Rihand Nagar, Sonbhadra, M/s UPRVUNL Anpara-A, B & D, and M/s UPRVUNL, Obra, M/s Hindalco Industries (Aluminum Division) have 100% supply of coal through Railway wagons. ➢ As per information received from NCL's by telephonic talk, NCL's supply 90 % coal to industries via Fuel Supply Auction (FSA) by railway wagons and remaining 10% coal is supply to industries via E-auction by road. This policy is decided by Coal India Limited. According to above policy of NCL's M/s Lanco Anpra Power Ltd. and M/s Hindalco Industries Ltd. (Power Division), Renusagar gets about 20-25% Coal via road. ➢ Transportation of coal by road shall be stopped, when E-auction policy of Govt. of India shall be erased.	60 days and thereafter as regular activity	NA	Ongoing	NA	-
	Launch extensive drive against open burning of biomass, crop residue, garbage, leaves, etc	No. of Challans/ Penalty	Nagar Nigam	Ongoing	➢ Special drive against open burning of biomass crop residue, garbage, leaves, etc has been conducted from time to time by 03 flying squad of different department members constituted by District Magistrate, Sonbhadra on dated 16.10.2019 ➢ There was not a single case of burning of biomass, crop residue, garbage, leaves, etc found in Anpara, Sonbhadra.	90 days and thereafter continue as regular activity	NA	Ongoing	NA	No cases of open burning of biomass, crop residue, garbage, leaves are found

For further details on the information given in Table 4 for Jhansi City action plan Please refer Annexure- 21

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA)

19	Regular check and control of burning of municipal solid wastes	No. of Teams	Nagar Nigam	Ongoing	➢ Regular check and control of burning of municipal solid wastes is being conducted by local bodies. ➢ Three no of burning cases were found and warning are issued but penalty have not been imposed.	90 days and thereafter continue as regular activity	NA	Ongoing	NA	Three no of burning cases were found and warning are issued and penalty have not been imposed.
20	Proper collection of horticulture waste (biomass) and its disposal following composting-cum-garden-pit approach	No. of Composting Pits	Nagar Nigam	NA	➢ Population of city is less, so there no horticulture waste (biomass) disposal issue	90 days and thereafter continue as regular activity	NA	NA	NA	-
21	Ensure ban on burning of agriculture waste and crop residues and its implementation	No. of implements/ No. Of challans	Agriculture Department & UPPCB	100%	➢ Deputy Director Agriculture, Sonbhadra has organized awareness workshop for farmers regarding burning of biomass, crop residue. More information required from Nagar Palika. ➢ A ban on burning of agriculture waste and crop residue has been imposed by the Environment Department under provisions of Air act on 28.10.2015. ➢ Govt. order dated 10.02.2017 has been issued by the Department of Agriculture to ensure the use of combined harvesting machine and straw ripper with binder to restrict burning of agricultural residual waste. ➢ A scheme of "Promotion of Agriculture Mechanization for In-Situ management of crop residue is being run since financial year 2018-19 with the support of Government of India. ➢ There has been 36% reduction in burning incidents in year 2019 compared to year 2018, 52% less as compared to year 2017 and 56% less as compared to year 2016. The State will take all steps to prevent the stubble burning completely in the State in the next paddy harvesting season. ➢ Additionally, an order dated 05.01.18 has been issued by UPPCB for using a minimum 20% of bio briquette as fuel in the boiler depending upon its availability.	180 days	NA	NA	NA	-
22	Door to Door collection of segregated waste by	Percentage of D2D collection	Nagar Nigam	Tendering process of	➢ Door to Door collection of waste is done by NGO i.e. Prakriti Paryawarn sanrakshan	90 days	NA	November 2020	Rs. 33.07	-

For further details on the information given in Table 4 for Jhansi City action plan Please refer Annexure-21

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA)

	agency and then its disposal directly in plant without dumping it on land.			MRF center is under process	sansthan from Lucknow. ➢ Rs 33.67 Lac been sanctioned from Directorate to develop Material Recovery Facility Center (MRF) and work is under process and will be develop very soon				Lac	
23	Establishment of composting pits in Parks/ residential societies etc for management of biodegradable waste.	No of pits/parks	Nagar Nigam/GDA	100%	➢ Two Parks comes into Nagar Palika Parishad and , composting pits are available in both parks.	90 days	NA	NA	NA	-
24	No plot should be left open more than 02 years and planting of trees must be mandatory on vacant plots.	No. of plots identified	Nagar Nigam/GDA	NA	➢ There are no one development societies working either Pvt or Govt. sector	90 days	NA	NA	NA	-
25	Establishment of online emission monitoring equipments in the stacks of the industries (Thermal Power Stations). Connect it to server of CPCB & SPCB)	No. of OCEMS	UPPCB	100%	➢ All industries such as M/s UPRVUNL, Anpara-A (3x210 MW), B(2x500 MW) & D (2x500 MW), M/s Lanco Anpara Power Ltd., Anpara, Sonbhadra (2x600 MW) and M/s Hindalco Industries Ltd., (Power Division) Renusagar (840 MW), M/s N.T.P.C. Ltd., Rihand Nagar (Stage I, II, III) . M/s N.T.P.C. Ltd., Shakti nagar, Sonbhadra have installed OCEMS and are connected to CPCB & UPPCB server. ➢ M/s UPRVUNL, Obra Unit-A is closed & Unit-B is operational (5x200 MW i.e. Unit 9, 10, 11, 12 & 13) in which Unit 9, 10 & 11 have installed OCEMS and are connected to CPCB & UPPCB. ➢ M/s Hindalco Industries Ltd. (Aluminium Division) Renukoot Sonbhadra have installed OCEMS at 22 No. of Stack and are connected to CPCB &UPPCB server. ➢ M/s Grasim Industries Ltd (Chemical & Captive Power) Renukoot have installed OCEMS at Stack of Captive Power Plant and are connected to CPCB & UPPCB server. SMS alerts are being rewved & notices are being send to defaulters for achieving norms.	180 days	N/A	N/A	N/A	Regular inspections being carried out to ensure that OCEMS are working properly and connected to server.
26	Up gradation of Electrostatic Precipitators installed in the Thermal Power Stations in order to bring PM emission concentration below 100mg/M3	No. of OCEMS	UPPCB	100%	➢ M/s UPRVUNL, Anpara-A & B have Proposed for retrofitting and augmentation of ESPs for achieving the PM emission Norms. Tender have been open for unit-B and bd is under evaluation process through NTPC. Unit-D is already achieving PM value less than 50 mg/Nm3. ➢ M/s Lanco Anpara Power Ltd., Anpara, Sonabhadra is achieving PM value less than 50	180 days	N/A	31.10.2022	N/A	Regular inspections being carried out to ensure that APCS are working properly and

For further details on the information given in Table 4 for Jhansi City action plan Please refer Annexure- 21

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 9

					mg/Nm3. ➢ M/s Hindalco Industries Ltd., (Power Division) Renusagar, Sonbhadra is achieving PM value less than 100 mg/Nm3 ➢ M/s NTPC Ltd. Rihand Nagar (Stage-I & II) is achieving PM value less than 100 mg/Nm3 and Stage-III is achieving PM value less than 50 mg/Nm3. ➢ M/s N.T.P.C. Ltd., Shaktinagar, Sonbhadra is achieving PM value less than 150 mg/Nm3 and have to achieve PM value less than 100 mg/Nm3 by 31.12.2021. ➢ M/s UPRVUNL, Obra Unit -A is closed & Unit-B (5x200 MW i.e. Unit 9, 10, 11, 12 & 13) is operational. Unit 9, 10 & 11 have been upgraded for achieving PM value less than 100 mg/Nm3. Unit 12 & 13 are under renewal and maintenance.					achieving norms.
17	Ensure supply of beneficiated coal having ash content below 34% to the power stations on quarterly average basis	No of units	UPPCB	100%	➢ Northern Coal Fields Ltd., Khadia, Bina, Krishnashila, Kakri & Duddichua has send the report regarding ash content present in coal as per test report ash content present in coal is less than 34%.	60 days	N/A	Completed	N/A	
18	Engage a third party to check the ash content in the coal	No of units	UPPCB	100%	➢ M/s UPRVNL, Anpara-A,B &.D has engaged M/s CSIR-Central Institute of Mining and Fuel Research, Barwa Road, Dhanbad-826015, Jharkhand for carrying out the study of ash content in Coal as third party. As per report ash content is 34.47%. ➢ M/s Lanco Anpara Power Ltd., Anpara, has engaged M/s Ecoman Laboratories Pvt. Ltd., Aliganj, Lucknow for carrying out study of ash content in Coal as third party. ➢ M/s Hindalco Industries Ltd., (Power Division) Renusagar, Sonbhadra has engaged M/s IND RESEARCH & DEVELOPMENT HOUSE PVT. LTD., C-10, 2nd floor, Sector-6, Noida-201301 (U.P.) for carrying out study of ash content in Coal as third party. As per report dated 26.04.2019, 19.05.2019 and 13.06.2019 ash content is 34 %. ➢ M/s NTPC Ltd. Rihand Nagar (Stage-I, II & III) has engaged M/s CSIR-Central Institute of Mining and Fuel Research, Barwa Road, Dhanbad-826015, Jharkhand, India, for carrying out study of ash content in the coal. As per	60 days, and thereafter, as regular activity	N/A	Completed	N/A	

For further details on the information given in Table 4 for Jhansi City action plan Please refer Annexure- 21

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 10

					report dated 05-07-2019, 06-07-2019 & 07-07-2019, the ash content are found below 34%. ➢ M/s N.T.P.C. Ltd., Shaktinagar, Sonbhadra has engaged M/s CSIR-Central Institute of Mining and Fuel Research, Barwa Road, Dhanbad-826015, Jharkhand, India as a third party to check the ash content in the coal as per report ash content is 34.44%. ➢ M/s UPRVUNL, Obra has engaged M/s CSIR-Central Institute of Mining and Fuel Research, Barwa Road, Dhanbad-826015, Jharkhand, India as a third party to check the ash content in the coal. As per report the ash content are found below 34%.					
29	Monitoring of industrial emission including real time online monitoring through OCEMS (Online Continuous Emission Monitoring System) and live camera feed to take action against non-complying industrial units	No. of OCEMS	UPPCB	100%	OCEMS ➢ All industries such as M/s UPRVUNL, Anpara-A (3x210 MW), B(2x500 MW) & D (2x500 MW), M/s Lanco Anpara Power Ltd., Anpara, Sonbhadra (2x600 MW) and M/s Hindalco Industries Ltd., (Power Division) Renusagar (840 MW), M/s N.T.P.C. Ltd., Rihand Nagar (Stage I, II, III) , M/s N.T.P.C. Ltd., Shakti nagar, Sonbhadra have installed OCEMS and are connected to CPCB & UPPCB server. ➢ M/s UPRVUNL, Obra Unit A is closed & Unit-B is operational (5x200 MW i.e. Unit 9, 10, 11, 12 & 13) in which Unit 9, 10 & 11 have installed OCEMS and are connected to CPCB & UPPCB. ➢ M/s Hindalco Industries Ltd. (Aluminum Division) Renukoot Sonbhadra have installed OCEMS at 22 No. of Stack and are connected to CPCB & UPPCB server. ➢ M/s Grasim Industries Ltd (Chemical & Captive Power) Renukoot have installed OCEMS at Stack of Captive Power Plant and are connected to CPCB & UPPCB server. ➢ SMS alerts are being revived & notices are being send to defaulters for achieving norms. WEB CAMERA ➢ Web camera have been installed by M/s UPRVNL, Anpara at over flow point of AWRS and OCEMS are installed at outlet point of ETP in Unit-D. ➢ Web cameras and CCEMS are installed by M/s Lanco Anpara Power Ltd. Anpara, Sonbhadra	60 days, and thereafter, regular activity	N/A	NA	N/A	Regular inspections being carried out to ensure that OCEMS are working properly and connected to server.

For further details on the information given in Table 4 for Jhansi City action plan Please refer Annexure- 21

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 11

					at outlet of ETP & STP. ➢ Web cameras and OCEMS are installed by M/s Hindalco Industries Ltd., (Power Division) Renusagar, Sonbhadra at outlet of ETP, STP and over flow Point of AWRS. ➢ M/s NTPC Rihand Nagar have installed Web camera at stage-I, ETP & AWRS and OCEMS are installed at ETP of Stage-I, II & III. ➢ M/s Hindalco Industries Ltd. (Aluminum Division) Renukoot Sonbhadra have installed OCEMS at ETP & STP connected to CPCB & UPPCB server. Web Camera is also installed at outlet of ETP and connected to CPCB & UPPCB server. ➢ M/s Grasim Industries Ltd (Chemical & Captive Power) Renukoot have installed Web Camera at Outlet Of ETP and connected to CPCB & UPPCB server. ➢ SMS alerts are being received & notices are being send to defaulters for achieving norms. ➢ **ENVIRONMENTAL COMPENSATION** ➢ Environmental Compensation of Rs. 0.11 Cr. is imposed on M/s UPRVUNL Anpara & M/s UPRVUNL Obra and M/s Northern Coal Fields Limited (NCL) Krishnashila each unit for violating Norms ➢ Environmental Compensation of Rs. 1.30 Cr. is imposed on M/s Northern Coal Fields Limited (NCL), Dudhichua for violating Norms. ➢ Environmental Compensation of Rs. 1.25 Cr. is imposed on M/s Northern Coal Fields Limited (NCL) Khadia for violating Norms. ➢ Environmental Compensation of Rs. 0.65 Cr. is imposed on M/s Northern Coal Fields Limited (NCL) Bina and Kakan each for violating Norms. ➢ Environmental Compensation of Rs. 0.46 Cr. is imposed on M/s NTPC Thermal Power Plant at Rihandnagar for violating Norms. ➢ Environmental Compensation of Rs. 0.27 Cr. is imposed on M/s NTPC Thermal Power Plant, at Shaktinagar for violating Norms. ➢ Environmental Compensation of Rs. 0.24 Cr. is imposed on M/s LANCO Anpara Power Ltd, Anpara for violating Norms.					

For further details on the information given in Table 4 for Jhansi City action plan Please refer Annexure- 21

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 12

30	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries. The bank guarantee shall be forfeited in case of any violation. Verification of these conditions to be carried out by UPPCB/selected Third Party Institutions/Quality control agencies etc.	No. of Units furnishing BG	UPPCB	Ongoing	➢ Bank guarantee of Rs. 10 Lac. have been submitted by M/s UPRVUNL, Anpara-A & B for utilization of fly ash & installation of OCEMS etc. ➢ Bank guarantee of Rs. 18.4 Lac. have been submitted by M/s NTPC Rihand Nagar for compliance of CTO condition. ➢ Bank guarantee of Rs. 10.8 Lac. have been submitted by M/s NTPC Shakti Nagar for compliance of CTO condition. ➢ M/s UPRVUNL Anpara & Obra unit has obtained CTO from UPPCB. EC of Rs. 6.11 Cr is imposed on each units for violating Norms. ➢ Others units are complying CTO/CTE condition. ➢ Verification of CTO/CTE conditions are being carried out by selected third party institutions/agencies such as BHU/NEERI/ IIT/GDRI etc by the UPPCB.	90 days, and thereafter, regular activity	N/A	Ongoing	N/A	-
31	Installation of web cams and OCEMS in Grossly Polluting Industries	No.of Webcams	UPPCB	100%	➢ Web camera have been installed by M/s UPRVNL, Anpara at over flow point of AWRS and OCEMS are installed at outlet point of ETP in Unit-D. ➢ Web cameras and OCEMS are installed by M/s Lanco Anpara Power Ltd., Anpara, Sonbhadra at outlet of ETP & STP. ➢ Web cameras and OCEMS are installed by M/s Hindalco Industries Ltd., (Power Division) Renusagar, Sonbhadra at outlet of ETP, STP and over flow Point of AWRS. ➢ M/s NTPC Rihand Nagar have installed Web camera at stage-I, ETP & AWRS and OCEMS are installed at ETP of Stage-I, II & III. ➢ M/s Hindalco Industries Ltd. (Aluminum Division) Renukoot Sonbhadra have installed OCEMS at ETP & STP connected to CPCB & UPPCB server. Web Camera is also installed at outlet of ETP and connected to CPCB & UPPCB server. ➢ M/s Grasim Industries Ltd (Chemical & Captive Power) Renukoot have installed Web Camera at Outlet Of ETP and connected to CPCB &UPPCB server. ➢ SMS alerts are being received & notices are being send to defaulters for achieving norms.	60 days	N/A	Ongoing	N/A	-
32	Enforcement of Construction & Demolition Rules 2016. Fine should be imposed on defaulting units.	No of challans/Penalty imposed	Urban Development/Develo pment Authorities	Ongoing	➢ Provisions of Construction & Demolition Rules 2016 are being implemented. ➢ There are not any major construction activities such as group housing etc in Anpara.	15 days , and thereafter, continue as regular activity	N/A	Ongoing	N/A	-

For further details on the information given in Table 4 for Jhansi City action plan Please refer Annexure- 21.

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 13

33	Control measures for fugitive emissions from material handling, conveying and screening operations through water sprinkling, curtains, barriers and dust suppression units;	No. of challans/Penalty Imposed	Urban Development/Development Authorities	Ongoing	➢ Provisions of Construction & Demolition Rules 2016 are being implemented. ➢ There are not any major construction activities such as group housing etc in Anpara.	15 days , and thereafter, continue as regular activity	N/A	Ongoing	N/A	-
34	Ensure carriage of construction material in closed/covered vessels	No. of challans/Penalty Imposed	Development authorities/ Regional Transport Department	Ongoing	➢ Enforcement authority instructed to take action against vehicles transporting construction material uncovered (open). Challans are being monitored. ➢ About 47 vehicles have been challaned which were committed in violation of Rule.	15 days , and thereafter, continue as regular activity	N/A	Ongoing	N/A	-
35	All construction areas must be covered to avoid dispersion of particulate matter	No. of challans/ Penalty Imposed	Nagar Nigam/Development Authorities	Ongoing	➢ Provisions of Construction & Demolition Rules 2016 are being implemented, ➢ There are not any major construction activities such as group housing etc in Anpara.	30 days	N/A	Ongoing	N/A	-
36	Air Quality Index to be calculated and disseminated to the people through website and other media (on maximum fortnightly basis for manually operated monitoring stations and real time basis for continuous monitoring stations	No. of CAAQMS Stations	UPPCB	Ongoing	AQI data is available for all 15 non-attainment cities. AQI data from manual monitoring station is available on UPPCB website monthly while real time data from CAAQMS is available on national portal (Sameer App) maintained by CPCB The current status of monitoring stations in Anpara is: AAQMS: Existing 00, Required 01 CAAQMS: Existing 02, Required 01 03 CAAQMS installed- 03 (a) CAAQMS installed by M/s Lanco Infratech-02 (b) CAAQMS installed by M/s Lanco Infratech and M/s Renusagar Power Company jointly-01 (c) Number of parameters being monitored presently-05 Upgradation of above CAAQMS is proposed for 08 parameters till September-2020 and link to the CPCB Delhi server for AQI for public domain.	15days, and thereafter, continue as regular activity	N/A	N/A	N/A	-
37	Street vendors are to be controlled strictly in respect of removing their wastes and debris before leaving the site of operation	Challans	Nagar Nigam/ Development Authorities	Ongoing	➢ Street vendors have been instructed to remove their waste/debris before leaving. 100 Dustbins have been put by NP for controlling littering. 250 dustbins are being purchased. ➢ There were no defaulter cases found and no such penalty have been imposed.	30 days	N/A	N/A	N/A	-
38	Complete ban on littering of streets with municipal solid wastes (MSW) Segregation	Challans	Nagar Nigam/Development	Ongoing	➢ Waste is collected and disposed on identified sites, using 25 Tri-vehicles.	30 days	N/A	N/A	N/A	-

For further details on the information given in Table 4 for Jhansi City action plan Please refer Annexure- 21

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 14

	& source collection at source of MSW to be implemented.		Authorities		➢ Segregation of waste needs to be further strengthened. ➢ There was no defaulter cases found and no such penalty have been imposed.					
39	If Air Quality Index found severe or above grade, ensure availability of masks to public for protection	No. of Severe Days	Nagar Nigam	Ongoing	➢ Information regarding status of Air Quality is shared with Public and Departments. ➢ Presently no scheme of providing masks to citizens has been initiated by Nagar Palika. ➢ Industrial units of Anpara have distributed about 30,000 masks to public for protection.	90 days	N/A	N/A	N/A	-
40	Plying of electric buses for public transport including establishment of sufficient charging stations.	No. of Electric Buses	Transport Department	Ongoing	➢ At present 30 battery operated E-Rickshaws are plying in Sonbhadra to control vehicular pollution.	360 days	03 Months	November 2020	Rs 65 Lac.	-
41	Prepare plan for construction of expressways/bypasses to avoid congestion due to non-destined vehicles	No	N.H.A.I./PWD	35%	➢ Widening and strengthening of Aurimore to Shakti Nagar Highway in District-Sonbhadra has been started by PWD to control traffic congestion and air pollution	360 days	Additional Widening Projects undertaken	Up to March 2021	Rs 121.59 Cr	Road Widening and strengthening is carried out to minimize decongestion of road
42	Construction of peripheral road around the city to avoid congestion	No	N.H.A.I./PWD	100% (EPE) NPR Under Consideration	➢ There is no need of of peripheral road around the Anpara city as total population of city is about 20000. ➢ Widening and strengthening of Aurimore to Shakti Nagar four lane State Highway no 5A of distance 18.287 km in District-Sonbhadra is going on after completion of work plantation of specific types of species of plants are proposed which are helpful in pollution control.	360 days	Additional Widening Projects undertaken	Up to March 2021	Rs.121.59 Cr	Road Widening and strengthening is carried out to minimize decongestion of road
43	Arrangement of Multilevel Parking Facilities	Capacity/No.	Nagar Nigam/Development Authorities	NA	➢ There is no need of Multilevel Parking in Anpara city as total population of city is about 20000.	360 days	N/A	N/A	N/A	-
44	Development/Strengthening of Bike zone/Cycle zone at metro/railways/bus stations from where travelers hire bi-cycle to reach the destination.	Km./No	Nagar Nigam/Development Authorities	Ongoing	➢ At present there is no scope of Development/Strengthening of Bike zone/Cycle zone at metro/railways/bus stations as population density is very less	360 days	N/A	N/A	N/A	
45	Initiate steps for retrofiting of particulate filters in diesel vehicles, when BS-VI fuels are available	N/A	Vehicle Manufacturing Companies/Ministry of Road Transport &	N/A	➢ Only BS-VI vehicles registered in U.P. w.e.f. 01.04.2020	360 days	N/A	N/A	N/A	N/A

For further details on the information given in Table 4 for Jhansi City action plan Please refer Annexure-21

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 15

			Highways (MoRTH)							
16	Use of Bioethanol in the city/urban transport system/waste to energy	No. of Stations	Transport Department	Ongoing	➢ To promote City/urban transport system still waiting to launching of vehicles to be run on ethanol fuel.	360 days	N/A	N/A	N/A	N/A
17	Implementation of maintaining at least 33% forest cover area in the city in master plan.	No. of saplings planted	Nagar Nigam/Development Authorities	100%	➢ A total of 24 Lacs saplings have been planted against a target of 11 Lacs plantation. At present about 55% forest covered area in Tesil-Duddhi as information furnished by DFO, Renukoot.	360 days	N/A	N/A	Rs. 7 Cr	N/A
18	All the canal/nullah's side roads should be brick lined. Proper plantation also carried out.	No./Km of brick lined nullahs	Irrigation Department/ Forest department/NMCG	Not Submitted	➢ As per information received from Executive Engineer, Irrigation department on telephonic talk, there are no canal's in Anpara, Sonbhadra. There are only some natural nullah's, Which are covered in forest area. Brick lining work on nullah's site are not possible. There are sufficient plantation on nullah's site.	360 days	N/A	N/A	N/A	-
19	Dead Bodies of Animals should be disposed through proper treatment facility like rendering plant etc	No of facilities	Nagar Nigam	Not Submitted	No Carcass disposal plant is operational	360 days	N/A	N/A	N/A	-
30	Installation of CAAQMS by polluting units/institutions etc. under "Polluters Pay Principles"	No installed	UPPCB	100%	➢ Complied with. - Polluting units have been identified under polluters pay principle and directed to install CAAQMS. Two CAAQMS are installed by M/s Lanco Anpara Power Ltd., Anpara and 01 CAAQMS is installed jointly by M/s Lanco Anpara Power Ltd., Anpara & M/s Hindalco Industries Ltd. (Power Division), Renusagar	360 days	N/A	N/A	N/A	-
31	Tree Plantation for mitigation of air pollution based open location of pollution sources and Wind rose data	No. of saplings planted	Forest department/Development Authority/IMD/Regional Office & UPPCB	100%	➢ A total of 24 Lacs saplings have been planted against a target of 11 Lacs plantation. At present about 55% forest covered area in Tesil-Duddhi as information furnished by DFO, Renukoot.	360 days	N/A	N/A	N/A	-
32	Environmental aspects should be included during preparation of master plan for development of city	NA	Urban Development/Development Authorities	N/A	➢ Environmental aspects being taken into consideration at State level planning as well as under SADA plans.	360 days	N/A	360 days	N/A	-
33	Builders should leave 33% area for green belt in	No	Urban Development/Develo	Ongoing	➢ There are no development societies working either Pvt or Govt. sector. Industrial units as well	Within a reasonable	N/A	N/A	N/A	-

For further details on the information given in Table 4 for Anpara City action plan Please refer Annexure- 21

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA)

	residential colonies. Plantation should be done as per Office order No. H16405/ 220/2018/02 dated 16.02.2018 available on website of the Board i.e www.uppcb.com		pment Authorities/ housing companies		as forest department are complying and at present about 55% forest covered area in Tesil- Duadhi as information furnished by DFO, Renukoot	timeframe				
54	Source Apportionment, Emission Inventory & Carrying Capacity Assessment	SA/EI report	UPPCB	Ongoing	➢ Work order for carrying out SA/EI study has been awarded to IIT Kanpur in February 2020 with a timeline of October 2020	Source Apportionment Study is being carried out by IIT Delhi	Yes	Oct-21		
55	Establish an Air Quality Management Division at SPCB/PCC Head Quarters to oversee air quality management activities in the State and interact with CPCB	N/A	UPPCB	N/A	➢ Online Air Quality monitoring cell is established by Central Lab laboratory of UPPCB at T.C. 12V, Vibhuti Khand, Gomati Nagar, Lucknow and it is operational properly.	within a reasonable time	N/A	N/A	N/A	-
56	Set-up and publicize helpline in the city/town as well as SPCB/PCC HQ for complaints against reported non-compliance	Complaint redressal status	UPPCB	Ongoing	The state has a functional portal "Integrated Grievance Redressal System" (IGRS) for Redressal of complaints. Swachh Vayu App has been developed by UPPCB and is operational since June 2020. No compliant has been received in Swachh Vayu App for Anpara as on 23.07.2020	within a reasonable time	N/A	N/A	N/A	Apart from redressing complaints on PCB portal, regular monitoring of complaints of other agencies is also done. Information regarding pending complaints is shared on regular basis.
57	Engage with concerned authorities on continual basis for maximizing coverage of LPG/PNG for domestic and commercial cooking with target of 100% coverage	Km./No of Connections	District Supply Officer	Ongoing	➢ Awareness camps regarding the free gas connections under the Ujjwala scheme and the use of domestic gas have been organised by the Nodal Officer Ujjwala Scheme in Anpara area. ➢ Almost 70% families in Anpara area have the domestic gas connection.	within a reasonable time	N/A	N/A	N/A	-

For further details on the information given in Table 4 for Jhansi City action plan Please refer Annexure- 21

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 17

					➢ Ujjwala scheme of Anpara region is almost in a state of saturation and there is an effort to reduce the use of wood to fuel the area through normal gas connections. ➢ An action plan is being made by the administration to make smokeless chulhas available to non-gas connection holders. Hotel / Dhaba owners in the area are encouraged to stop using wood and use commercial gas cylinders.					
8	Monitoring of DG sets and action against violations Fine should be imposed on defaulters	Penalty Imposed/Closure	UPPCB,	Ongoing	➢ *Anpara is small town, though* random inspection and monitoring is being carried out and action is taken against the defaulting units. Notices have been issued to some industrial/commercial activities. No such penalty have been imposed till now.	within a reasonable time	N/A	N/A	N/A	-
9	To ensure 24 X 7 electricity supply in order to minimize use of D.G. sets	NA	UPRVUNL	Ongoing	➢ Power companies are trying their best to ensure 24 X 7 electricity supply in order to minimize use of D.G. sets in Anpara.	within a reasonable time	N/A	N/A	N/A	-

For further details on the information given in Table 4 for Jhansi City action plan Please refer Annexure- 21

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No 133773 /C-2/NGT-48/2020 दिनाँक Date 30-9-20

सेवा में,

श्री अनूप चन्द्र पाण्डेय, सदस्य
मा0 ओवरसाइट कमेटी,
पर्यावरण निदेशालय, विनीत खण्ड–1
गोमती नगर,
लखनऊ।

विषय– मा0 ओवरसाइट कमेटी की दिनांक 25.09.2020 को आहूत वीडियो कान्फ्रेंसिंग के दौरान दिये गये निर्देशों के अनुपालन में वांछित सूचना प्रेषित किये जाने के सम्बंध में।

महोदय,

कृपया दिनांक 25.09.2020 को मा0 ओवरसाइट कमेटी की सम्पन्न वीडियो कान्फ्रेंसिंग का संदर्भ लेने का कष्ट करें। उक्त बैठक में मैसर्स अनपरा थर्मल पावर प्रोजेक्ट, सोनभद, मैसर्स हिण्डाल्को इण्डस्ट्रीज लि0, रेनूकूट, सोनभद्र तथा मैसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लि0, ओबरा सोनभद्र के 02 स्थापनार्थ सहमति (सी0टी0ई0) आवेदन पत्रों के सम्बंध में स्टेटस चाहा गया था। प्रश्नगत उद्योगों के सी0टी0ई0 आवेदन पत्रों का स्टेटस निम्नानुसार है–

1. मैसर्स अनपरा थर्मल पावर प्रोजेक्ट, सोनभद्र

उद्योग द्वारा जनित फ्लाई ऐश को आराजी संख्या 16238, डिबुलगंज, सोनभद्र के low-lying area में वैज्ञानिक रूप से निस्तारित किये जाने हेतु सी0टी0ई0 आवेदन प्रस्तुत किया गया है। क्षेत्रीय अधिकारी की आख्यानुसार प्रस्तावित स्थल रिहन्द रिजर्वायर के निकट स्थित है। उद्योग को एच0एफ0एल0 से प्रस्तावित स्थल की दूरी के सम्बंध में सिंचाई विभाग की आख्या उपलबध कराये जाने हेतु आनलाइन क्लेरीफिकेशन हेतु निर्देशित किया गया है, जोकि अभी तक अप्राप्त है। सिंचाई विभाग की रिपोर्ट प्राप्त होने पर आवेदन पत्र का गुण–दोष के आधार पर निस्तारण किया जा सकेगा।

2. मैसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लि0, ओबरा सोनभद्र

उद्योग द्वारा ड्राई ऐश को ग्राम चकेरी से सेक्टर–2 व 3 सोनभद्र के low-lying area में वैज्ञानिक रूप से निस्तारित किये जाने हेतु सी0टी0ई0 आवेदन प्रस्तुत किया गया है। उद्योग के आवेदन पत्र एवं क्षेत्रीय अधिकारी की आख्या के परीक्षणोपरान्त निम्न बिन्दुओं पर सूचनायें प्राप्त किये जाने हेतु उद्योग को आनलाइन क्लेरीफिकेशन हेतु निर्देशित किया गया है–

1. Industry has not uploaded the land use certificate issued by competent authority.
2. As per Regional Office report, Renuka river is situated at a distance of 400 meter in west direction from the proposed site. Report regarding HFL of water body of Irrigation department is not submitted by the industry.
3. Industry has not submitted the detailed design drawing and Technical Report for disposal of dry ash at proposed site.
4. The technical feasibility report of reputed technical institution is required for scientific disposal of dry ash as per the MoEF&CC notification dated 28-08-2020 regarding ash disposal.
5. Detailed proposal of APCS for controlling emission from the disposal of Dry ash in low lying area.

उद्योग से उपरोक्त सूचनायें प्राप्त होने पर आवेदन पत्र का गुण–दोष के आधार पर निस्तारण किया जा सकेगा।

PTO

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3. मैसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लि0, ओबरा सोनभद्र

उद्योग द्वारा ड्राई ऐश को लोहरी टोल प्लाजा एवं सर्किट हाउस, सोनभद्र के निकट के low-lying area में वैज्ञानिक रूप से निस्तारित किये जाने हेतु सी0टी0ई0 आवेदन प्रस्तुत किया गया है। उद्योग के आवेदन पत्र एवं क्षेत्रीय अधिकारी की आख्या के परीक्षणोपरान्त निम्न बिन्दुओं पर सूचनायें प्राप्त किये जाने हेतु उद्योग को आनलाइन क्लेरीफिकेशन हेतु निर्देशित किया गया है–

1- Proposed site is at a distance of about 500 meter from Bhilahi Dam and about 100 meter from school and forest land. Proponent has not submitted NOC of Forest department and land records.

2- Technical study report from any reputed organization about safely disposal of Fly Ash is required to ensure that there is no possibility of the Leaching of the contaminant in to the Bhilahi Dam and ground water.

3- Detailed proposal of APCS for controlling emission from the disposal of Dry ash in low lying area.

4- Industry has not uploaded the land use certificate issued by competent authority.

5- As per Regional Office report, Bhilai Reservoir (water body) is situated at a distance of approx. 500 meter in north-west direction from the proposed site. Report regarding HFL of water body of Irrigation department is not submitted by the industry.

6- Industry has not submitted the detail design drawing and Technical Report for disposal of dry ash at proposed site.

उद्योग से उपरोक्त सूचनायें प्राप्त होने पर आवेदन पत्र का गुण–दोष के आधार पर निस्तारण किया जा सकेगा।

4. मैसर्स हिण्डाल्को इण्डस्ट्रीज लि0, रेनूकूट, सोनभद्र

उद्योग द्वारा जनित ड्राई ऐश/बाटम ऐश को आराजी सं0 445 प 447 ग्राम मुधर्वा, तहसील–दुद्धी, सोनभद्र के low-lying area में वैज्ञानिक रूप से निस्तारित किये जाने हेतु सी0टी0ई0 आवेदन प्रस्तुत किया गया है। क्षेत्रीय अधिकारी की आख्यानुसार प्रस्तावित स्थल पर ड्राई ऐश के निस्तारण हेतु वन विभाग से अनापत्ति प्रमाण पत्र प्रेषित नहीं किया गया है। उद्योग को वन विभाग की एन0ओ0सी0 उपलब्ध कराये जाने आनलाइन क्लेरीफिकेशन हेतु निर्देशित किया गया है, जोकि अभी तक अप्राप्त है। वन विभाग की एन0ओ0सी0 प्राप्त होने पर आवेदन पत्र का गुण–दोष के आधार पर निस्तारण किया जा सकेगा।

सादर सूचनार्थ प्रेषित।

भवदीय

(अजय कुमार शर्मा)
मुख्य पर्यावरण अधिकारी (वृत्त–2)

Appendix-XIV

Note on compliance of order dated 14.07.2020 (Para 10, Para 11 & Para 12) of Hon'ble NGT

Hon'ble NGT vide order dated 14.07.2020 in O.A. No. 164/2018 in the matter of Ashwani Kumar Dubey Vs Union of India and Ors. directed for i) some tasks to be performed by the concerned TPPs and ii) re-constitution of Oversight Committees (OCs) having State PCBs as the nodal agency for the respective States. Action taken by CPCB in respect of Para 10 (i to vii), Para 11 and Para 12 are as given as under:

NGT directions (Para)		Action taken by CPCB
Para 10 (i, ii, iv, v, vii)	:	CPCB vide letter dated 09.09.2020 requested UPPCB & MPPCB to take appropriate action for ensuring compliance of these directions of Hon'ble NGT by the concerned power plants.
Para 10 (iii)	:	CPCB vide letter dated 09.09.2020 requested the Irrigation & Water Resources Department, U.P. to take appropriate action for ensuring compliance of the direction of Hon'ble NGT.
Para 10 (vi)	:	CPCB vide letter dated 09.09.2020 requested UPPCB & MPPCB to ensure compliance of the direction of Hon'ble NGT to assess environmental compensation in respect of UPRVUNL Anpara and NTPC Vindhyachal, respectively.
Para 11 & Para 12	:	CPCB vide letter dated 09.09.2020 requested UPPCB & MPPCB to ensure timely submission of quarterly reports by reconstituted OCs to Hon'ble NGT, with first such report giving status as on 31.10.2020 by 15.11.2020.

Points of Discussion in VC Meeting dated 25.09.2020 in OA No. 164/2018 (Earlier OA No. 276/2013) in re: Ashwani Kumar Dubey Vs. Union of India & Ors.

The issue for consideration in O.A 164/2018 is regarding acute pollution and destruction to environment being caused by activities of thermal power plants in District Sonebhadra in the State of UP.

ISSUES

1. What steps have been taken by the TPPs for scientific disposal of fly ash in accordance with the statutory notification issued by the MoEF&CC under the provisions of EP Act requiring **100% utilization and disposal of fly ash**? (From UPVUN, NTPCs/ TPPs/ UPPCB)

2. What is present status of ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater? (From UPPCB and CPCB)

   Comments: Status may be provided by UPPCB.

3. De-silting of Rihand reservoir needs to be undertaken on scientific basis and cost recovered in the manner apportioned by CPCB. Apart from desilting, structural improvement of the dykes needs to be simultaneously taken up. What is the present Status? (From UPPCB/CPCB)

   Comments: Hon'ble NGT had directed in Para 10(iii) of the order dated 14.07.2020 that *'Report of the CPCB regarding Cost apportionment for desilting/restoration of Rihand Reservoir is accepted and further steps, including further study be undertaken as recommended by the CPCB. The U.P. Irrigation Department may coordinate such study'*. CPCB vide letter dated 09.09.2020 has also requested the Irrigation & Water Resources Department, U.P. to take appropriate action for ensuring compliance of the direction of Hon'ble NGT.

4. Present status of development of fly ash mounds and back filling of the abandoned mines and also cost apportionments for desilting and restoration of Rihand reservoir. (From CPCB, TPPs/NTPCs/UPRVUNL)

Comments:

i) Cost apportionment formula for siltation study for possible desilting and restoration of Rihand reservoir accepted by NGT

ii) Backfilling of the abandoned mines: MoEF&CC has issued Office Memorandum dated 28.08.2019 to all SPCBs/PCCs forwarding "Guidelines for disposal/utilisation of Fly Ash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries" which was apprised to NGT.

5. What is the present status regarding the study to assess sediment volume at various places in the reservoir as per the direction given by Hon'ble NGT. (From CPCB & U.P. Irrigation Department).

Comments: CPCB vide letter dated 09.09.2020 has also requested the Irrigation & Water Resources Department, U.P. to take appropriate action for ensuring compliance of the direction of Hon'ble NGT. Status may be provided by U.P. Irrigation Department.

6. What steps has been taken by Anpara TPS and Lanco-Anpara power plants to stop ash pond overflow discharge into Rihand reservoir as per the direction of Hon'ble NGT.(From NTPCs/ UPRVUNL)

7. What steps have been taken by TPPs and UPRVUNL for transportation of coal as per the direction of Hon'ble NGT.(From NTPCs/ UPRVUNL/ Hindalco Industries)

8. Any EC imposed on the non-compliant TPPs (the cut-off date of 31.12.2017 as stipulated in the Notification dated 27.01.2016). (From CPCB)

Comments: In compliance of the Hon'ble NGT order dated 12.02.2020, CPCB computed the amount of Environmental Compensation for individual TPPs for non-

utilization of 100% fly ash for years 2018 (2018-19) and 2019 (2019-20), respectively, and informed EC amount to concerned TPPs vide letter dated 02.07.2020. The details of Environmental Compensation amount computed w.r.t. these 05 TPPs located in Sonebhadra, U.P. namely NTPC Singrauli STPS, NTPC Rihand STPS, UPRVUNL Anpara A, B & D TPS, Lanco Anpara C TPS and UPRVUNL Obra TPS, are annexed.

NTPC for all its plants approached Supreme Court against the above and recovery of EC has been stayed. Several other plants, including UPRVNL have also approached Supreme Court.

9. Present status regarding health status of the citizens of the affected areas and the trend of diseases related to pollution. (From Health Secretary of UP)

10. Present status of shifting of Mercury brine sludge and muck. (From UPPCB/ M/s Grasim Industry)

11. Present status on ban of manufacturing of red bricks by use of clay/soil and by burning of coal with a view to facilitate more disposal of fly ash in brick manufacturing. (From MoEF&CC/ CPCB/ Hindalco Industries)

Comments: Draft notification dated 25.02.2019 is under finalisation in MoEF&CC

12. Are CPCB Guidelines of May 2019 for Utilization/Disposal of Fly ash for Reclamation of Low Lying Areas and regarding Stowing/Back filling of Abandoned Mines/Quarries being complied with? (From UPPCB/ CPCB/ DM, Sonbhadra/ NTPCs/ UPRVUNL)

Comments: MoEF&CC has issued Office Memorandum dated 28.08.2019 to all SPCBs/PCCs forwarding "Guidelines for disposal/utilisation of Fly Ash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries" which was apprised to NGT. Status of any proposal from power plants in the area may be provided by SPCBs

13. CPCB's action plan has been implemented?

Comments: This points pertain to action plans to achieve 100% ash utilisation within 2 years i.e. 2019-20 and 2020-21. However NGT also decided to levy penalty after the cut off date 31.12.2017. Accordingly, CPCB computed the EC for two years 20118-19 and 2019-20

14. What is the status of action taken report of Joint Committee comprising members from MOEF & CC, CPCB and UPPCB with reference to the allegation that Thermal Power Stations operating in district Sonebhadra (U.P.) are causing damage to the environment? (From UPPCB/ CPCB/ MOEF&CC)

Comments: Status may be submitted by joint committees for SPCBs.

15. **Present status of the following regarding Anpara TPS:**

a) The breach of Flyash dyke in U.P. Rajkiya Vidyut Nirman Anpara, Lanco Thermal Power Plant and its measures. (From UPVUNL/NTPCs/ CPCB)
b) Zero discharge from ash dyke and constraints in Anpara TPS
c) Ash Utilization in stone quarry of Anpara TPS
d) Ash filing in Low lying area of Anpara TPS
e) Other avenues for ash disposal/utilization of Anpara TPS
f) Present status of the liability for environmental compensation in respect of UPVUNL, Anpara. (UPPCB/ Anpara TPS)

Comments: Status may be submitted by Anpara TPS.

16. Present status of the **Performance Guarantee** to be furnishedregarding ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater and status of CAAQMS installed/under process by Thermal Power Plants (From NTPCs/ UPRVUNL/ UPPCB/CPCB)

Comments: Status may be submitted by UPPCB.

17. Present status of the reports on the issue of environmental compensation regarding **10 units in the State of Uttar Pradesh**. (From SPCB/ UPPCB)

18. All Thermal Power Plants have been directed by Hon'ble NGT to discuss about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed. In this regard:

a) What are structural details of Ash Dykes and their adequacy for handling of Fly Ash generated. Present Status?

b) Present status of the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERI, IITs.

c) Thermal Power Plants directed to submit their roadmap for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash. What is the present Status?

d) What efforts have been made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines? Whether any letter has been written to the Mineowners or to the concerned Authority in this regard.

e) Preparation of DPR for project of desilting the Rihand Reservoir and bearing of expenditure by TPPs of the area on polluter pay principle. Present Status?

f) Whether the dispute of title of abandoned mines between Forest Department and Revenue Department has been resolved due to which its allotment is being delayed? Please mention the name of vacant mines.

Annexure

Name of TPPs	Capacity 2018-19 (MW)	% Ash Utilization in 2018-19	EC for 2018 (2018-19), (in Rs.)	Capacity 2019-20 (MW)	% Ash Utilization in 2019-20	EC for 2019 (2019-20), (in Rs.)	Total EC for 2018 (2018-19) & 2019 (2019-20), (in Rs.)
NTPC Singrauli STPS	2000	35.21	5,55,37,327	2000	39.24	5,20,78,177	10,76,15,504
UPRVUNL Anpara A, B & D TPS	2630	5.29	10,67,54,945	2630	3.90	10,83,17,861	21,50,72,805
NTPC Rihand STPS	3000	37.10	8,08,71,807	3000	43.18	7,30,48,312	15,39,20,119
UPRVUNL Obra TPS	1000	11.59	3,78,90,660	1000	7.94	3,94,54,554	7,73,45,215
Lanco Anpara C TPS	1200	22.03	4,00,99,031	1200	22.71	3,97,49,245	7,98,48,276

Appendix- XV

F. No. 22-13/2019-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)
*****

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi-110 003

Dated: 28th August, 2019

Office Memorandum

Sub: **Change in conditions stipulated in the Environmental Clearances of Thermal Power Plants and Coal Mines in line with the Fly Ash Notification and subsequent amendments - reg.**

The Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 mandates the requirement of prior environmental clearance to the projects/activities listed in the schedule to the said Notification. These projects/activities have been categorized under category A or B and require appraisal/and approval by the respective regulatory authorities (MoEF&CC/SEIAAs) at the Central/State level.

2. As per the provisions of the EIA Notification, 2006, read with subsequent amendments, mining of minerals is covered under Category A/B of the Schedule to the EIA Notification, 2006 based on their areal extent, and thus requiring prior environmental clearance from the concerned regulatory authority.

3. Based on the proposals submitted by the project proponent and recommendations of the sectoral Expert Appraisal Committee, mining projects and thermal power plants were granted Environmental Clearance by the Ministry/State Environment Impact Assessment Authorities (SEIAAs) from time to time, subject to compliance of certain terms and conditions as environmental safeguards necessitated at that stage, which also included the condition for backfilling of mines voids, use/disposal of fly ash in low lying areas, etc.

4. In order to address the environmental concerns of fly ash and to improve its utilization, MoEF&CC has issued a Notification on 14th September, 1999 and subsequent amendments issued vide Notifications dated 27th August, 2003, 3rd November, 2009 and 25th January, 2016 from time to time.

The Fly Ash Notification issued vide S.O.2804 (E) dated 3rd November, 2009 provides for mandatory use of fly ash in the external overburden dump, backfilling or stowing of mines. The main concern is poor fly ash utilization by the pithead power plants mainly because of limited potential in cement industries/road projects and non-utilization of fly ash in stowing and overburden in coal mines.

5. An Expert Committee was constituted for developing a focussed strategy for best utilization of flyash to manufacture end products. The Committee has made recommendations for enhanced utilization of flyash in various sectors viz. mines, roads, bricks manufacturing, cement manufacturing, etc. During an Inter-ministerial consultation held on 21st January, 2019 under the Chairmanship of Secretary (EF&CC), recommendations of the Expert Committee were accepted, which *inter-alia* included the following:-

a) MoEF&CC should revisit the conditions stipulated in the existing environmental clearances of Thermal Power Plants for flyash utilization and modify them in consonance with the flyash notification.
b) Appropriate conditions need to be incorporated in the environmental clearances for utilization of flyash in mines backfilling/stowing.

6. The matter has been examined in the Ministry. Further, the matter has been also been referred to the EAC (Thermal Power Projects) in its meeting held on 28.5.2019 and 12.7.2019. The EAC mentioned that though the Flyash Notification, 1999 and subsequent amendments allow the unrestricted use of flyash in abandoned mines, low lying areas, soil conditioner in agriculture, there are no specific guidelines/methodology available for safe disposal of flyash so as to minimize the damage to the environment. In absence of methodology, EAC has been examining the proposals on case to case basis and recommending for disposal of flyash in abandoned mines. Further, the EAC has also expressed the concerns over the long term impacts of flyash disposal on groundwater, soil quality and impact on associated flora and fauna. Now, the guidelines for disposal of fly ash utilisation in low lying areas and mine voids have been prepared by the Central Pollution Control Board and placed before the EAC (Thermal Power and Coal Mining) in its meeting held on 12.7.2019.

7. In view of the recommendations of the EAC (Thermal Power) in its meeting held on 12.7.2019, after careful examination of the matter and to meet the objectives of the Fly Ash Notification, 1999 & its amendments, the Ministry hereby stipulates the following conditions in the existing Environmental Clearances of Thermal Power Plants and Coal mines which have valid Environmental Clearance accorded by the Ministry/SEIAA, that will replace the existing conditions (Specific & General) which prohibited the use of fly ash in abandoned mines/low lying areas/soil conditioner in agriculture:

i. The guidelines prepared by CPCB for disposal of flyash for reclamation of low lying areas and in stowing/backfilling of abandoned mines/quarries shall be followed during disposal of ash in abandoned or working mines, as annexed.
ii. There should at least be clearance of 500 m of safe distance be maintained from River and water body in case of ash disposal in abandoned mines to prevent embankment failures and flyash flowing into the nearby water body.
iii. The top layer of the flyash disposal area in the abandoned mines shall be kept moist during disposal.
iv. Top layer of the disposed area should have 70 cm overburden or gravels/stones and then 30 cm sweet soil cover. Subsequently, the vegetation shall be raised on the soil cover.
v. Bioaccumulation and bio-magnification tests shall be conducted on surrounding flora and fauna (tree leaves, vegetation, crop yields and cattle population) during pre-monsoon and post monsoon to find out any trace metals escaped through groundwater or runoff.
vi. Surface runoff and supernatant water, in any case shall not be let into the surrounding areas. It shall be collected by providing adequate drains around the mine. The supernatant water along with surface runoff shall be treated and re-used for mixing ash and plant operations.
vii. To the extent possible, only decanted water from mine, make up water from treated effluents such as cooling tower blow down and treated sewage water shall be used for making ash slurry.

viii. Flyash to be used as soil conditioner in agriculture needs and to be applied in controlled manner to limit excessive application so as to prevent soil degradation. The optimize proportion of ash to be applied which is to be certified by the State Agricultural Universities/Colleges based on the soil testing.

ix. Approval from DGMS shall be obtained before disposing the ash in the mine voids.

x. Technology for conversion of fly ash into coarse granules for stowing in the underground mines to be explored.

xi. All the power plants should install different silos for dry collection of flyash.

xii. Records pertaining to details of month-wise quantity of flyash disposed and water consumption along with nature/source of water shall be maintained and submitted to Ministry/Regional Office annually.

xiii. Before starting the disposal of ash into mine voids, the NOC/Permission from the mine owner is to be obtained incase the mine closure activities are not completed or State Government incase the mine has been handed over to the State Govt. after its closure. A copy of such NOC/Permission is to be submitted to the Ministry and its Regional Offices.

8. This issues with the approval of the Competent Authority.

(Dr. S. Kerketta)
Director, IA Division

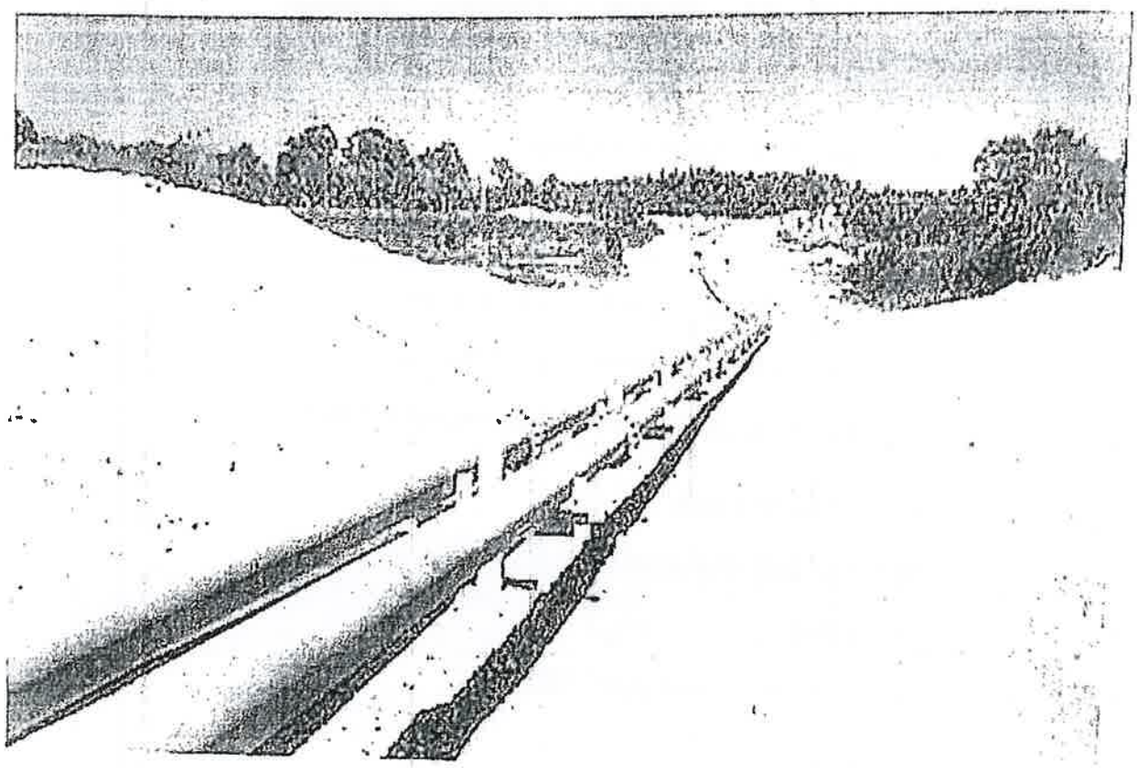
To

1. The Chairman, Central Pollution Control Board (CPCB)
2. The Chairman/Member Secretaries all the Expert Appraisal Committees
3. The Chairman /Member Secretaries of all the SEIAAs/SEACs
4. The Chairman/Member Secretaries of all SPCBs/UTPCCs
5. All the Power Plant Operators/ Coal Mining Operators who were accorded Environmental Clearance.
6. All the ROs of MoEF&CC.
7. All the Officers of I.A. Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary(EF&CC)
4. PPS to SS(AKJ) / AS (RSP)
5. Sr.PPS to JS (GM) / JS(NK)
6. Website of MoEF&CC.
7. Guard file.

Guidelines for disposal/utilisation of Fly Ash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries



cpcb

Central Pollution Control Board
March, 2019

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References	1.Guidelines for Reclamation of Low Lying Areas and Abandoned Quarries with Ash , August 2017, Odisha Pollution control board

2.Guidelines for Low Lying area development using Ash, ash Policy 2015, NTPC Ltd.

3.Permission of DGMS to M/s JSPL & JPL for disposing ash in coal mines

Guidelines for disposal/utilisation of flyash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries

1.0 Introduction:

Management of huge quantity of ash (fly ash, bottom ash and pond ash) generated from coal fired Thermal Power Plants (TPPs) is a serious environmental challenge. Ash generation from coal or lignite based thermal power plants, has increased from 40 Million tonne per year in 1993-94, to more than 200 Million tonne per year in 2017-18 and is projected to increase to 275 Million Tons / year by 2032.

The ash generation in coal and lignite based thermal power plants in various forms such as dry ash; bottom ash, pond ash and mound ash that are required to be managed in such a manner that it does not affect the environment. Utilisation of ash for reclamation of low lying areas and abandoned quarries is recognised as an alternate option and therefore, MoEF&CC has issued a notification to address utilisation off ash for various purposes including these two options

The Ministry of Environment, Forest and Climate Change (MoEF&CC) issued the Fly Ash notification on 14th September, 1999, which has subsequently been amended in 2003, 2009 and 2016. The Fly Ash notification (1999) mandates the use of fly ash for the purpose of manufacturing ash-based products such as cement, concrete blocks, bricks, panels or any other material and for construction of roads, embankments, dams or for any other construction activity within a radius of 300 km from thermal power stations (TPPs). Besides, it also mandates use of fly ash in mines backfilling or stowing of mines within a distance of 50 km.

2.0 Status of fly ash utilisation:

Since 1999 when flyash utilisation was made mandatory, the utilization of fly ash has increased from 6.64 million-ton in 1996-97 to 147.7 million-ton in 2017-18. Fly ash generation and utilization in 2017-18 from 182 coal/lignite based TPPs of various power utilities in the country was 220.7 and 147.7 million-ton, respectively. The percentage of fly ash utilization during 2017-18 has been 66.9%. During 2017-18, out of total fly ash generation, 35.6 % of total fly ash was used in the cement sector, followed by 14.28 % in making bricks & tiles, 11.57 % stored in ash dyke raising,

7.99% in mine filling, 16.85 % in reclamation of low lying area, 5.43 % in roads & embankments, 1.34% in concrete making, 0.21 % in agriculture, 6.73 % in others and 33.1% remained as unutilized fly ash.

Mine reclamation represents a potential beneficial use of flyash that has been receiving increased attention in recent years. Coal mining operations have produced both open pits and deep underground mine voids that can be filled by flyash. Placement of flyash into deep mines can provide structural support to abate subsidence, and placement of flyash in surface mines or other open pits can aid in restoring mined land to beneficial use. The use of flyash as mine backfill may provide the additional benefit of limiting impacts of acid mine drainage (AMD). Mostly flyashe is alkaline material that can neutralize acidic water and/or inhibit production of acid. Placement of fly ash may also reduce the permeability of mine strata and divert water away from acid-generating materials. Although flyash possess these beneficial physical and chemical properties, there are concerns regarding potential for release of toxic chemicals in the leachates from the fly ash. Therefore, scientifically sound fly ash management is needed so that environmental concerns can be adequately and reliably identified and addressed.

3.0 Need of Guidelines:

Ministry of Environment and Forests and Climate Change (MoEF&CC) vide Notification No. S.O. 763 (E) dated 14th September 1999, last amended on 25th January, 2016 issued following directions for reclamation low lying area and stowing of mines;

i. No agency, person or organization shall within a radius of three hundred Kilometres of a coal or lignite based thermal power plant undertake or approve or allow reclamation and compaction of low-lying areas with soil; only ash shall be used for compaction and reclamation.

ii. Soil required for top or side covers of embankments of roads or flyovers shall be excavated from the embankment site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with fly ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of embankment project.

iii. No person or agency shall within fifty kilometers (by road) from coal or lignite based Thermal Power Plants, undertake or approve stowing of mine without using at least 25 % of fly ash on weight to weight basis, of the total stowing materials used and this shall be done under the guidance of the Director General of Mines Safety (DGMS).

iv. No person or agency shall within fifty kilometers (by road) from coal or lignite based Thermal Power Plants, undertake or approve external dump of mining Over Burden (OB) without using at least 25 % of ash on volume to volume basis of the total materials used for external dump of overburden and same percentage in upper benches of back filling of opencast mines and this shall be done under the guidance of the Director General of Mines Safety (DGMS);

v. All agencies undertaking construction of roads of flyover bridges and reclamation and compaction of low lying areas, including Department of Road Transport and Highways (DORTH), National Highways Authority of India (NHAI), Central Public Works Department (CPWD), State Public Works Department and other State Government Agencies, shall within a period of four months from the publication of this Notification " make provisions in their tender documents, schedules of approved materials and rates as well as technical documents for implementation of this Notification, including those relating to soil borrow area or pit".

vi. The pond ash should be made available free of any charge as is as where basis to manufacturers of bricks, blocks, tiles including clay flyash bricks production manufacturer's units, farmers, central and the state road construction agencies, Public Works Department and to agencies engaged in backfilling or stowing of mines.

Though, flyash utilisation has gained momentum progressively over the years, further efforts are required to explore new areas of ash utilisation. With suitable safeguards, mine backfilling including disposal of flyash in abandoned quarries and road construction specially in the construction of National Highways and Expressways could be the major mode of flyash utilisation in the near future as these areas have vast potential. It would perhaps be desirable that the concerned Ministries should take steps in sorting out the bottlenecks such as declaring a list of abandoned mines, making adequate provisions in respective schedules for flyash utilisation by the Indian Road Congress & construction agencies etc.

MoEF & CC vide letter dated 01.03.2019 asked CPCB to come out with guidelines based on Odisha Pollution Control Board experience for reclamation of low lying areas and abandoned quarries with ash as recommended by the Expert Committee that was constituted by Niti Aayog vide O.M. No. 25 (11)/2014-Minerals dated 12.06.2018 for developing a focus strategy for best utilisation of fly ash to manufacture end products recommended.

The scope of guidelines covers transportation and disposal of flaysh in low lying areas and abandoned quarries in an environmentally friendly manner.

4.0 Loading/unloading and transportation of flyash

4.1 Current Practice for Handling & Disposal of Flyash & Bottom ash (within the power plant)

Flyash is collected in dry form from ESP hopper and disposed either in dry form or through wet slurry form. While, bottom ash collected at the bottom of boiler and is disposed in wet slurry form into the ash ponds.

Following technologies are conventionally used for handling & disposal of flyash and bottom ash collected from ESPs hoppers and boiler bottom respectively within the plant or upto the ash pond area:

I. Dry Pneumatic conveying
II. Dry (moist) Conveying system through belt conveyor/tube belt conveyor
III. High concentration slurry disposal system
IV. Medium concentration slurry disposal system
V. Lean concentration slurry disposal system

Amongst the above technologies, Dry Pneumatic conveying, Medium concentration slurry disposal system, High concentration slurry disposal system, and Dry (moist) Conveying system through belt conveyor/tube belt conveyor are preferable as compared to Lean concentration slurry disposal system.

The dry ash is typically conveyed pneumatically from the ESP or filter fabric hoppers to storage silos where it is kept dry, pending utilization or further processing, or to a system where the dry ash is mixed with water and conveyed (sluiced) to an on-site storage pond. Fly ash is stored in silos, domes and other bulk storage facilities. Fly ash can be transferred using air

slides, bucket conveyors and screw conveyors, or it can be pneumatically conveyed through pipelines under positive or negative pressure conditions.

Dry fly ash collected is also be suitably moistened with water and wetting agents, as applicable, using specialized equipment (conditioned) and hauled in covered dump trucks for special applications such as structural fills. Water conditioned fly ash can also be suitably stockpiled at jobsites. Exposed stockpiled material must be kept moist or suitably covered to prevent fugitive emission.

The dry bottom ash removal and its transportation is certainly more environment friendly, compared to that of wet ash removal and transport system.

4.2 Guidelines for loading, unloading, storage, transportation of flyash

The power plants need to maximise dry collection of fly ash & bottom ash and also adopt adequate measures to prevent fugitive dust emission during loading, unloading, storage, transportation and various uses of dry as well as ash bottom ash and pond ash. Following guidelines are, therefore, suggested for prevention of pollution and augmentation of flyash utilisation

4.2.1 Maximise dry collection of fly ash and bottom ash

a. Coarse fly ash from first field of ESP hoppers need to be collected and stored separately.

b. Fine fly ash from second field onwards of ESP Hoppers should be collected separately. For some specific usage, fine fly ash may be passed through Classifier for further separation of fine fly ash and stored in separate silo.

c. Bottom ash which is not utilised presently could also be collected in dry form and converted into a valuable resource if processed to match the end use specification. Wet collection & disposal of bottom ash should be minimised as far as possible

4.2.2 Loading, Unloading and Storage

Installation of Bag Filters with dry flyash collection and storage in Silos at loading and unloading points are standard practices at both locations i.e loading at power plant site as well as at the unloading point at user's site. Suggestions for further improvement in existing practices are as under:

a. Current practice of loading of fly ash in Bulkers/Tankers requires improvement at the stage of loading of fly ash in Tankers. The opening of telescopic chutes at the loading end should be air tight and confined to avoid fugitive dust emission.

b. The Pollution Control Equipment / Cascade Filters, attached with fly ash loading chute should be periodically cleaned along with regular scheduled maintenance of bag filter to avoid choking and malfunctioning of Bag Filter. It would mitigate the dust emission during loading of fly ash.

c. Malfunctioning of level sensors can be avoided, with regular maintenance, to prevent over filling of fly ash in Tankers .

d. The Weigh Bridge to be installed under fly ash loading chute to fill just the required quantity of fly ash in tankers so that overflow/spillage of fly ash in open areas is avoided which otherwise results in heavy fugitive emission all around.

e. Opening of tankers need to be properly locked during transportation of fly ash. Automatic opening / closing system need to be installed without fail.

f. Current practice of unloading of fly ash from tanker to storage hopper through pneumatic system is fairly good. Otherwise, the leakage of fly ash will occur at bends and joints of transportation pipe line. The fly ash being abrasive in nature causes damage at bends and joint locations. Fly ash should, therefore be transported through PVC coated pipes to avoid abrasion otherwise it may lead to leakage of flyash. The mechanical unloading system should be envisaged to avoid high pressure and dust leakage from unloading pipe lines. As far as possible, number of bends should be minimised.

g. The fly ash storage silo should be of or coated with anti-abrasive or anti-corrosive material. It is better to provide concrete silo/hopper to avoid leakages.

h. Proper functioning of all the level sensor of Storage Hopper to be ensured to avoid any possible spillage from Hopper opening.

i. The Bag Filter made of anti-abrasive material/cloth be provided with telescopic chute.

j. Dumping of ash in Ash pond should be done mechanically in moist condition so that ash does not get air borne and pose fugitive dust problem.

k. The bottom ash discharged from boiler bed, may be transported pneumatically in dry form / in slurry form to the ash pond

4.2.3 Transportation

Fly ash transportation has many challenges like distance to be transported, form of ash i.e. dry or wet ash, user's requirement, economic feasibility, requirement of surrounding vicinity and many other site specific issues. In any case, control of dust emission during transportation is prime concern and more challenging being a non-point source of pollution and larger area coverage due to movement from one place to other passing through various receptors. As flyash is used by different users for different purposes such as cement manufacturing, brick manufacturing, mine back filling, road construction and filling of low lying area, the handling and transportation have to accordingly decided. Following modes of transportation and precautions are suggested for mine back filling and development of low lying areas by disposal of flyash or bottom ash to avoid fugitive dust emission:

a. Transportation for abandoned mine back filling

I. Pipe conveyors, wherever feasible, based on the topography of the area should be used.

II. Tankers/ railway wagons/bulkers or mechanically designed covered trucks need to be used.

III. Thermal Power Plants using wet ash disposal, if permitted can transport ash slurry directly to abandoned mine through ash slurry pipe line.

b. Transportation for filling of low lying area

I. Tankers/ bulkers or mechanically designed covered Trucks need to be used.

In no case, flyash or bottom ash shall be transported by open trucks / trollies irrespective of distance or end use. Thermal power plants and fly ash user agency shall collectively ensure that fly ash or bottom ash is transported in environmentally sound manner by following the guidelines mentioned in para 4.2.3 & 4.2.4.

4.2.4 General Code of Practices for Maintenance of roads, vehicles and conditioning of flyash

a. Roads inside power plant and that of flyash user agency should be paved and plantation of adequate width should be done at both sides. Mechanised road sweepers should be deployed. In addition, adequate arrangements for water sprinkling should be made to suppress fugitive dust emission, if any.

b. Thermal power plants and user agencies should make arrangements (two stages) for washing of wheels of the vehicles (bulkers/trucks) before deployed for fly ash ransportation.

c. Pond ash to be transported should be conditioned with water to maintain minimum of 15% moisture at the disposal point so that ash does not get air borne and cause fugitive emission.

d. Adequate free board in trucks should be kept to avoid overflow/spillage during transportation.

e. In case of any spillage enroute during transportation of fly ash, the agency shall ensure that spilled ash is collected and transported to the disposal/usage site immediately.

f. All the bulkers and trucks responsible for carrying fly ash should be with valid Pollution Under Control certificates.

g. Provision should be preferably made for weighing of fly ash loaded into tankers/ railway wagons/bulkers etc under the silo.

h. The speed limit of vehicles carrying flyash should be strictly enforced and it should not exceed 40 km per hour.

i. State Pollution Control Boards shall clearly indicate mode of transportation and method of loading and unloading while granting the consent.

j. Transportation of flyash through thickly populated areas should be avoided as far as possible.

k. General awareness/ training programmes be organised regularly for tanker operating staff like drivers and cleaners on the impact of hazards of fly ash.

5.0 Reclamation of Low Lying area using Ash

Filling of Low lying areas inside the plant premises and outside within 300 km. of power plant may be taken up using ash. Low lying area reclamation with ash should be taken up adopting standard practices as per 2015 technical specification mentioned in NTPC Policy. Following steps should be taken up prior to initiate low lying area developmental activities.

5.1 Preconditions:

5.1.1 **Consent from land owner:** Consent/ permission should be obtained in writing from the land owner before start of work.

5.1.2 **Permission from Regulatory authority:** Power plant/ land owner/ agency shall obtain statutory permission from regulatory authorities such as SPCB as per the requirement.

5.1.3 **Prevention of pollution:** Suitable methods should be adopted and necessary arrangement should be made to prevent pollution during excavation of pond ash at ash pond, filling area and during transportation of ash.

5.1.4 **Soil Cover on the top of ash fill:** As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling. If it is not possible to do so, only the minimum quantity of soil required for the purpose of cover shall be excavated from the soil borrow area. The voids so created due to removal of soil shall be filled up with ash with proper compaction and covered at top with soil cover. About 300-500 mm thick soil layer shall be placed over the ash fill area. This should be done as an integral part of low lying area development work.

5.1.6 **Restrictions :**

Reclamation of area by ash shall not be permitted in the following areas :

i. Flood plain area/Ecologically Sensitive Areas.
ii. Agriculture land / area.
iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.
iv. Gochar Kisan Land.

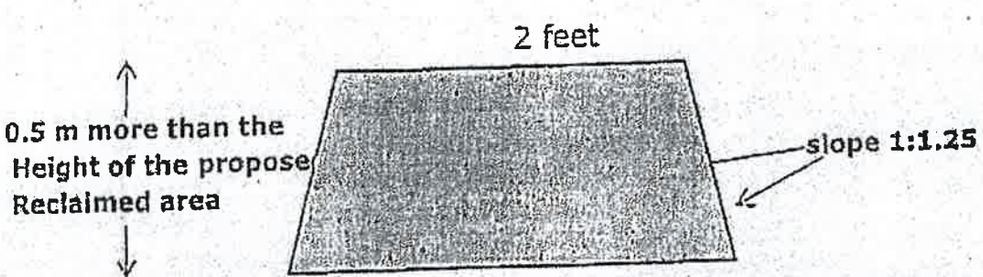
5.2 Preparation of filling area

5.2.1 The entire area meant to receive the ash and earth filling shall be stripped by minimum 150 mm. The exact depth of stripping shall be decided by the Engineer-in-Charge depending upon nature of top soil and the vegetation present. All organic matter, vegetation, roots, stumps, bushes, rubbish, swamp materials, etc. shall be removed from the site. The stripping material and other unsuitable materials as referred above shall be kept away from the area to be filled up so that these do not get mixed up with filling material and disposed off to a place as decided by the Engineer-in-Charge.

5.2.2 Levelling

All existing undulations, holes, cavities and excavations made for plate load rests and other soil investigations, etc. shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S–2720 (Part-VII). This would result in a levelled surface upon which layer wise filling of compacted ash can be done.

5.2.3 Protection of pond or water body adjoining or within the working site: If any pond or water body exists within or adjoining the low lying area /quarry then an earthen embankment of the cross-section as given in the Figure below be constructed around the pond or water body to protect it from
spilling of ash or ingress of surface runoff into it.



Cross- section of water body protection embankment

The soil used for the embankment should neither be granular nor black cotton soil. It should be of good quality for geo-technical application. Soil should be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work. After attaining the desired height, the disposal area should be thoroughly compacted, graded followed by soil cover at least 15 cm thickness for proper reclamation of the land by grass turfing or appropriate plantation.

5.3 Excavation of pond ash from borrow area

5.3.1 Borrow Area-location

The location and permissible depth of excavation of the Borrow areas for pond ash shall be got specifically approved from concerned Thermal Power Station. The boundaries and permissible depth of excavation so approved shall be strictly followed and no deviation shall be allowed. Similarly, routes for movement of all ash transportation vehicles, water tankers, equipment, etc. shall be got approved from Thermal Power Station. These shall be strictly followed and no deviation shall be allowed.

The excavation surfaces and surface of waste materials shall be left in a reasonably smooth and even condition. All the excavations within the ash pond shall be at a minimum slope of 4 (Horizontal): 1(Vertical)

5.3.2 Site Clearance

All areas required for borrowing shall be cleared of all trees and stumps, roots, bushes, rubbish and other objectionable material. Particular care shall be taken to exclude all organic matter from the ash to be placed in the fill. The cleared areas shall be maintained free of vegetation growth during the progress of the work.

5.3.3 Stripping

Borrow area shall be stripped of top layer by a depth of minimum 150 mm. The exact depth of stripping shall be decided by the Engineer-in-charge depending upon nature of top layer and the vegetation present.

5.3.4 Borrow area watering & dewatering

The natural moisture content of material in the borrow areas as well as the optimum moisture corresponding to the Proctor's maximum dry density for the material in the particular borrow area shall be obtained from laboratory tests. Additional moisture, if required, shall be introduced into the borrow area by watering well in advance of excavation to ensure uniformity of moisture content. If In any borrow area before or during excavation there is excess moisture, steps shall be taken to reduce the moisture by the selective excavation to secure the materials of required moisture content by excavating drainage ditches, by all owing adequate time for drying or by other means. To avoid formation of pools in the borrow areas during excavation operations, drainage ditches from borrow areas to the nearest outlets shall be excavated so as to obtain homogeneous mix. In general, all materials from a particular borrow area shall be mixture of materials obtained for the full depth of cut.

5.3.5 Earth cover in Borrow Area.

It shall be the responsibility of Thermal Power plant to arrange sweet soil from approved external borrows areas. The earth cover material shall consist of sandy loam free of admixture of stiff clay, refuse, stumps, roots, rock, bushes, weeds or any other material which would be detrimental to the proper development of vegetation growth. It shall not contain stone of size 25 mm and over . The loamy top soil shall be of healthy crops, grass or other plant growth, that is of good quality and reasonably free draining. Other specifications for Borrow area e.g. site clearance, stripping, Borrow area watering/De-watering etc. shall be as per relevant clauses of Borrow area for ash as outlined above i.e clause nos. 5.3.1 to 5.3.4.

5.4 Filling with pond ash

5.4.1 Placement

After the area has been prepared and levelled, pond ash excavated from Borrow areas having required moisture content shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability. No stones, cobbles or rock fragments, having maximum dimensions more than 100 mm shall be placed in the fill. Stones and

cobbles shall be removed either at the borrow pit site before it is used as soil cover.

5.4.2 Procedure

The material shall be placed in the fill in continuous horizontal layers, stretching right across the whole section, not more than 300 mm in compacted thickness and rolled as herein specified. The length of one layer shall not exceed 150 meters at one stretch. The layers shall be compacted in strips overlapping not less than 600 mm, If the rolled surface of any fill is found to be too wet for proper compaction, it shall be raked up, allowed to dry, or shall be worked with a harrow or any other approved equipment to reduce the moisture content to the required amount and then it shall be re-compacted before the next layer of ash is placed. Ash surfaces are likely to become dry in short intervals especially during hot and dry weather and hence enough moisture shall be added between difference passes to ensure proper compaction

5.4.3 Compaction

The compaction of each layer shall be carried out so as to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per I.S 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made. Required number of passes shall be made so as to achieve desired compaction. Number of passes required shall be verified through trials tests before actual execution of work. The broad specifications of vibratory rollers required for the purpose is as follows:

a)Static Weight = 6 to 10 t
b)Static Linear Load = 20 - 35 kg/cm
c)Frequency = 18 - 30 Hz (1100 to 1800 vibrations/ minute)
d)Amplitude of vibrations = 0.5 mm to 1.5 mm

5.4.4 Moisture control

So far as practicable, the materials shall be brought to the proper moisture content in the borrow area before excavation. If additional moisture is required, it shall be added at the fill site by sprinkling water before rolling the layer. Thermal Power Plant shall make arrangements for supply of water to the borrow areas as well as to the fill area. If the moisture content is more than requirement, the material shall be spread and allowed to dry

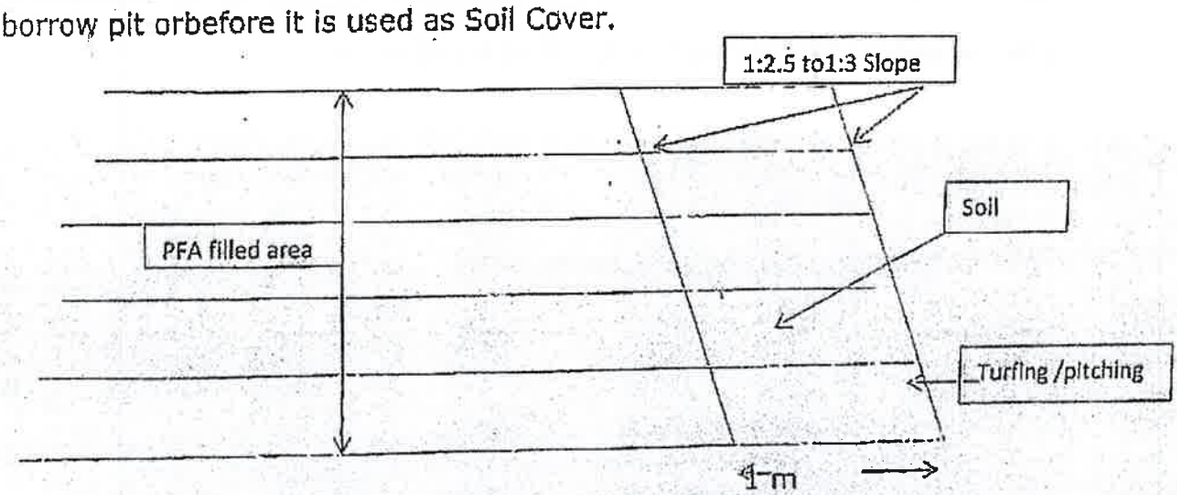
before rolling. The moisture content shall be at most uniform throughout the layer of material and ploughing or other methods of mixing to obtain uniform distribution. If the moisture content is more or less than the range of the required moisture content, or if it is not uniformly distributed throughout the layer, rolling shall be stopped, and shall be started again only when the above conditions are met with.

Fill materials shall be placed only when the weather conditions are satisfactory to permit accurate control of the moisture content in the materials.

5.4.5 **Placement of earth cover in filing area**

Earth cover shall be laid simultaneously with the laying of compacted ash layers and on side slopes. As in the case of ash layers, compacted thickness of earth layers shall not be exceeding 300 mm. As far as top cover of earth is concerned, after the area has been covered with compacted ash up to 500 mm below the required finished level of the area, a compacted layer of 500 mm thickness of suitable earth shall be placed over ash surface. This cover shall be placed in layers, each layer shall be of 250 mm in compacted thickness.

The combined excavation and placing operations shall be such that the materials when compacted in the fill will be blended sufficiently to produce specified degree of compaction on stability. No stones, cobbles or rock fragments, having maximum dimensions more than 25 mm shall be placed in the earth cover. Such stones or cobbles shall be removed either at the borrow pit orbefore it is used as Soil Cover.



Exposed boundary configuration

Other requirements of earth cover laying shall be similar to those of ash laying i.e. as outlined in 5.4.1 to 5.4.4 above.

5.5 Prevention of Pollution

It shall be responsibility of thermal power plant or his contractor that no air borne and water borne pollution shall occur during all stages of operations such as in Borrow areas, during transportation of ash/ earth, during placement of fill material etc. All measures such as water sprinkling covering moist ash/ earth with tarpaulins in open trucks, etc., shall be taken to done care of above.

6.0 Disposal of flyash in voids of abandoned mines

As per notifications 1999 and 2009, power plant shall undertake or approve stowing of mines without using at least 25% of fly ash on weight to weight basis, of the total stowing materials used. Mine void filling on pilot basis is being carried out at the power plants of NTPC Ltd., Bhushan Steel and NALCO in Odisha with prior permission from MoEF & CC and OSPCB. Based on their experience and study conducted by CMPDIL, Ranchi for NTPC Talcher, following methodology is suggested for filling of mine voids with flyash.

6.1 The power plant authority shall carry out following study prior to taking up ash disposal activities in mine void to ensure no change/damage/deterioration in water quality and hydrology in and around the proposed area:

- Ash Characterisation and Leachate Study (Table 1.1)
- Techno-Economic Feasibility Study for disposal of ash into the Quarry
- Topographical Survey of Pipeline Corridor & Mine Void area
- Feasibility of transportation of ash to mine void
- Geotechnical study of the Pipeline Corridor & Mine Void area
- Pre and post filling mine water quality including leachability of metals (Table 1.1)

6.2 Mode of ash transportation to mine void area

One of flowing mode of transport actions of flyash shall be used depending upon the topography of the area:

1. Pipeline using pneumatic conveying system

2. Dumpers/ Trucks
3. Merry Go Round (MGR) System
4. Belt Conveyors in case of dry ash disposal
5. Wet ash (lean slurry or high concentration slurry) through pipeline

6.3 Monitoring:

6.3.1 Regular environmental monitoring to be undertaken during the period of disposal of ash into mine void as well as after the reclamation of mine void. The detailed monitoring programme is given in Tables below:

Table 1.1 : Proposed Monitoring Programme during Disposal of Ash

Samples	Parameters to be Analysed	Frequency
Ash Samples	Chemical Parameters (%): SiO_2, Al_2O_3, Fe_2O_3, K_2O, TiO_2, CaO, MgO, Na_2O, P_2O_5, SO_3 Trace Elements (mg/kg, using TCLP Test): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn Radio-activity (Bq/kg): ^{238}U, ^{236}Ra, ^{232}Th, ^{228}Ra, ^{230}Pb, ^{40}K, ^{137}Cs	Once before initiation of filling
Ash Leachate Analysis	Trace Elements (mg/kg, using TCLP Test): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Once a year
Piezometer Water Samples	Chemical Parameters (mg/l, except, pH and EC): pH, EC, TDS, Total Alkalinity, Ca, Mg, Na, K, Cl, SO_4, NO_3, PO_4, Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Monthly
Mine Water Sample	Same as above	Monthly
Ground Water	Same as above	Twice a year - Pre-monsoon and Post-monsoon
Surface Water Samples	Same as above	Twice a year - Pre-monsoon and Post-monsoon
Soil Samples	Texture, type, pH & cation exchange capacity. Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Once a year

Survey of Flora and Fauna	• Listing of Flora (herbs, shrubs and trees) and Fauna (soil invertebrates and other animals) based on field observations and review of information available • Analysis of trace elements in plants (herbs, shrubs and trees), the invertebrates • Analysis of trace elements in aquatic fauna from the mine void filled with fly ash • Bio-accumulation and Bio-magnification tests	Once in two years

Table 1.2: Proposed Monitoring Programme After Reclamation of Mine void

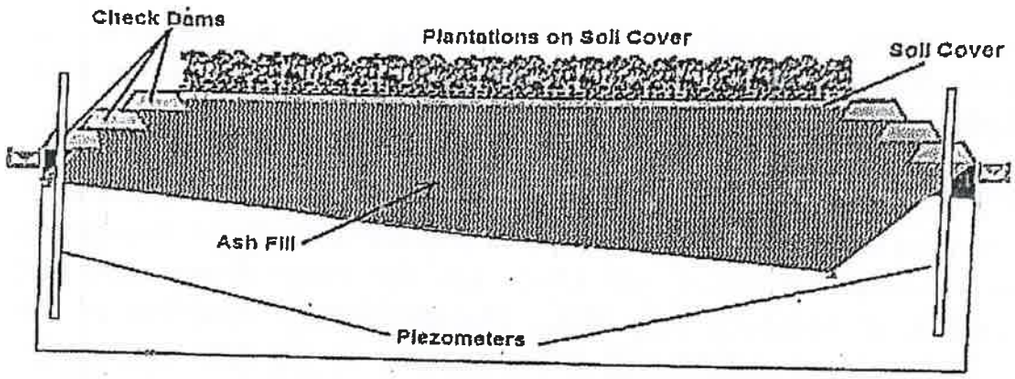
Samples	Parameters to be Analysed	Frequency
Piezometer Water Samples	Chemical Parameters (mg/l, except, pH and EC): pH, EC, TDS, Total Alkalinity, Ca, Mg, Na, K, Cl, SO_4, NO_3, PO_4, Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Twice a year - Pre-monsoon and Post-monsoon
Ground Water Samples	Same as above	Once a year - Pre-monsoon
Surface Water Samples	Same as above	Once a year - Pre-monsoon
Survey of Flora and Fauna	• Listing of Flora (herbs, shrubs and trees) and Fauna (soil invertebrates and other animals) based on field observations and review of information available • Analysis of trace elements in plants (herbs, shrubs and trees), the invertebrates • Analysis of trace elements in aquatic fauna from the mine void filled with fly ash • Bio-accumulation and Bio-magnification tests	Once in five years

In the event of deterioration of environmental quality, the same will be reported to concerned SPCB immediately and suitable preventive/ corrective action will be undertaken.

6.4 Reclamation of Land filled site

After the quarry is filled to the permitted height as per DGMS, the same shall be provided with a soil cover and plantation shall be done with local fast growing species (preferably trees), to make it a part of the overall

post-mining land use pattern envisaged in the mine closure plan The design of surface contours and land profile will be in consonance with the surrounding features. A three tier plantation approach (consisting of large trees, smaller trees and shrubs) will be followed for overall eco-restoration of the area. This will also help in checking the surface run-off, preventing the water from percolation and maintaining the aesthetics beauty of the surrounding in general. A conceptual diagram of the reclaimed mine void is presented below.



Conceptual Plan for Reclamation of Mine Void (Drawing not to Scale)

During the mine void reclamation, the following measures are to be undertaken:

i. Storm water drains shall be constructed for channelizing the run-off water away from the disposal site.

ii. A 30 cm thick soil cover shall be provided to promote vegetation growth.

iii. For plantation purpose, preference shall be given to both native species and mixed culture. The species will be selected carefully from the following groups for quick reclamation under the guidance of a taxonomist:

- Tree species for fuel wood and timber
- Forestry type tree species.
- Tree species with dense foliage for shade.
- Native species.

iv. However, fruit bearing species shall be avoided.

7.0 Precaution

The following precautionary measures are required for safe working during the reclamation activity:

(i) Appropriate measures should be taken to prevent entry of cattle/livestock inside the disposal area during execution period.

(ii) Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities.

(iii) Water sprinkling for dust suppression during handling of Ash shall be ensured from being air borne.

(iv) After complete reclamation of the site, sign board shall be kept indicating the low lying land / abandoned quarry has been reclaimed with ash. This will help to propagate the message of mine void using ash.

8.0 Regulatory Procedure for Processing the Application for consideration of grant of permission for Reclamation of Low Lying Areas / Abandoned Quarries :

8.1 The activity of reclamation of Low Lying Areas / Abandoned Quarries will be regulated under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air Water (Prevention and Control of Pollution) Act, 1981. The stipulations specified in this guideline is consistent with the provisions of Fly Ash Notification, 1999 and amended thereafter which should be a special condition mentioned in consent order issued under the Water (Water (Prevention and Control of Pollution) Act,1974 and the Air Water (Prevention and Control of Pollution) Act, 1981. Thereafter any deviations from the guidelines shall be treated as violation of both Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and action as deemed proper shall be taken under Consent Administration by the Board.

8.2 Necessary clearances shall be obtained from the concerned agencies such as DGMS, SPCB, IBM, MoC, etc .

Appendix

Guidelines for disposal of flyash in open cast mines along with Over Burden (OB)

As per notifications 1999 and 2009, "No person or agency shall within fifty kilometres (by road) from coal or lignite based Thermal Power Plants, undertake or approve without using at least 25 % of ash on volume to volume basis of the total materials used for external dump of overburden (OB) and same percentage in upper benches of back filling of opencast mines and this ***shall be done under the guidance of the Director General of Mines Safety (DGMS).***

The methodology as approved by Directorate General of Mine Safety (DGMS) in case of M/s JSPL & JPL (RGR/JPL/P-98(1) &(3)/Flyash/18/2014/1518 dated 31.07.2014) may be referred for filling ash in coal mines. **However, for each case separate approval of methodology from DGMS shall be sought.** Following methodology for disposal of flyash in open cast mines along with Over Burden in case of JSPL was approved by DGMS.

1.1 Distance of the internal/overbuden dump area from the working faces of mine shall not be less than 100 m.

1.2 The area of filling ash shall be specifically earmarked and the same shall be marked on the plan and dumping fly ash shall be carried out accordingly.

1.3 Height of each deck shall not be more than 30 m and the total height of the dump shall not exceed 90 m.

1.4 The road leading to the dump site for transportation of fly ash shall be independent from the main haul road for transporting OB to the dump site from the mine.

1.5 Method of dumping fly ash

1.5.1 The fly ash shall be dumped in alternate layers/stages, of height not exceeding 5.0 m in each layer/stage.

1.5.2 Initially a row of OB dumps not less than 15.0 m width shall be dumped having height of 5.0 m all around the area proposed for ash dump over a deck (of 30.0 m height) of only overburden dump adequately compacted. A number of such areas shall be formed in a layer/stage wherein the fly ash shall be dumped so that one dump of fly ash is separated by another with 15 m wide over burden dump.

1.5.3 Thereafter, fly ash (25%) and overburden shall be dumped within the area surrounded by such OB dumps. In this manner, the dumping shall be laid in the section/layer of 5.0 m height containing both over burden as well as fly ash so as to form a deck of height not more than 30.0 m , distance between two consecutive decks shall not be less than 30.0 m.

1.5.4 In the next section i.e. immediately above bottom section/stage, only OB dumping shall be made to ensure that the Ash is totally covered and protected from the OB dumps all around.

1.5.5 In the same manner as explained above the alternate layer/section of the over burden and over burden with fly ash shall be dumped. Each layer/stage shall be adequately compacted by dozing.

1.5.6 At the top of the dump i.e. at the final stage, the dump shall be covered with 2.0 m thick soil and adequately compacted by dozing. Adequate precaution against rain fall shall be taken by way of plantation, geo-synthetic, or jute/coir reinforcement and formation of gully drains along the slope of the dump and formation of toe walls and peripheral drains as suggested by the scientific agency conducing geo-technical study. The precaution measures shall periodically be checked for its efficacy.

1.5.7 Plan and section in suitable scale (1:2000) shall be maintained showing the details of the dump both external and interval, height of each deck and dump, distance between the dumps containing fly ash and also the distance from the active working faces, plantation done, gully drains, peripheral drains, toe walls, etc. Such plan shall be signed by the Surveyor and countersigned by the Manager as prescribed in the statute.

1.5.8 Code of practices for transportation, dumping compaction of fly ash as mentioned in para 5(4.2.3 & 5.4.3 of main guidelines), shall be implemented.

1.5.9 **1.6 Dump slope management**

1.6.1 The sides of the OB dumps shall be kept benched and height thereof shall not exceed 30.0 m at an angle of slope not exceeding the angle of repose of the dumped material or 28° whichever is less.

1.6.2 Width of the OB dump shall not be less than 40.0 m which shall also be compacted. The benches shall be laid in such a manner that the overall slope of the dump shall not exceed 21° from horizontal.

1.6.3 The toe of the OB dumps shall be protected or armored in such a manner that the sludge does not flow down into the working faces.

1.6.4 A geotechnical study shall be conducted to assess the stability of the dump and the monitoring of various parameters during the course of dumping and also thereafter till the mine is closed permanently.

1.7**Dust control measures**: The fly ash dumping including the OB dumps shall be kept moist all the time to prevent ash getting airborne. The quality of the Ash shall be chemically and physically tested at least once in every quarter.

1.8 **Surface and ground water quality monitoring**

1.8.1The surface and ground water measurement (Chemical Parameters (mg/l): pH, EC, TDS, Total Alkalinity, Ca, Mg, Na, K, Cl, SO_4, NO_3, PO_4, Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn,Ni, Pb, Zn) shall be carried out once in a year (post monsoon) in consultation with the State Pollution Control Board in order to ensure that no harmful heavy metals or any other chemicals pollute the surface or ground water sources or any other water sources present in the area.

1.9 **Provision of check drains** Proper Check Drains/garland drains having width of adequate size and section shall be made around the OB dumps to ensure that the sludge or waste materials along with the ash does not go into any river, nullah, water streams or any other surface water bodies.

1.10 Impact assessment of flora, fauna, aquatic lives and habitat, water & air quality:

1.10.1 A scientific study shall be carried out by an independent scientific organization to study the impact of Ash filling on Flora, Fauna, Aquatic Life and Habitation (once during the filling and at the end of filling).

1.10.2The Monitoring of all the aforementioned parameters shall be carried out through any accredited Institute/organization/Labs and monitoring report shall be submitted to SPCB and DGMS.

1.10.3 A dedicated team of qualified persons headed by senior officer at the level of General Manager shall be established in the mine level, who shall be responsible for the entire ash filling operation, conducing different studies and shall maintain all records as prescribed.

1.10.4Record of every analysis and study shall be maintained in a bound page register kept for the purpose and the same shall be signed by the person in-charge of the operation and countersigned by the manager of the mine. Records shall also be maintained showing the details about the slope of each dump, quantity of ash filled, quantity of overburden removed, etc.

1.10.5Risk Analysis about the risk arising out of ash filling operation shall specifically be conducted at regular intervals and Safety Management Plan including the control mechanism shall be prepared as per the guideline contained in DGMS(Tech)(S&T) Circular No.13 of 2002 dated 31.12.2002 and implemented and the same shall be reviewed time to time

1.10.6In case, any adverse impact is observed, it should be brought to the notice of the DGMS and also to the State Pollution Control Board including the Environment and Forest Ministries of the State and Central Government. No further use of fly ash shall be done in the mine till permitted in writing afresh from DGMS.

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Appendix- XVI

12

Guidelines for use of fly ash, bottom ash or pond ash in the manufacture of bricks and other construction activities for utilization of ash by the Thermal Power Plants.

Recently, one complaint was received from the Pawas Golap Dushkosh Janhit Samiti contending that M/s.Finolex Industries Ltd., Ratnagiri had disposed off fly ash into the pit at 61/5, Mouje Pacheri Agar, Taluka : Guhagar, Dist. Ratnagiri through Jumbo Plastic Bags containing 100 metric ton fly ash. The Sub-Regional Officer, MPCB, Ratnagiri had collected samples from the nallas, water supply to the Pacheri Agar well, stream water of Ramenwadi. The Sub-Regional Officer, MPCB, Ratnagiri had no alternative than to file FIR at Ratnagiri Police Station on account of serious complaints of the said organization.

The Board had directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981 to M/s.Finolex Industries Ltd., Ranpar Gholap, Dist. Ratnagiri vide letter dtd.14/09/2010, directing it to immediately discontinue the disposal of fly ash for dumping outside the factory premises in the quarry and to comply with the consent conditions as well as arrange for covering of the dumped fly ash (non-hazardous solid waste) by putting top soil layer / overburden dump on it as per the prevailing scientific practice within stipulated time and to obtain necessary amendment to the Environment Clearance to dispose off fly ash for mine filling purpose, if it so desires.

Thereafter, M/s.Finolex Industries Ltd. by its reply dtd.30/08/2010 specifically given details in respect of the utilization of the fly ash generated from their activity, stating that their fly ash is "Non-Hazardous Solid Waste" as per the Fly Ash Utilization Notification dtd.14/09/1999 as amended from time to time. It has submitted a copy of the agreement with M/s.Cabral Road Lines allowing them to mix available fly ash generated from their activity for further utilization by way of backfilling in the abandoned mines at the Survey No.61, Hissa No.5 at Village: Pacheri Agar, Tal: Guhagar, Dist. Ratnagiri. It has also submitted the details of the manufacturers, whom fly ash supplied, as per their requisition. M/s.Finolex Industries Ltd. referred to the provisions contained in the Fly Ash Utilization Notification, allowing it to use their fly ash for backfilling in the abandoned mines or pitheads or for any other use and they have not violated any conditions of consent to operate and also not caused any injury to the environment, with a request to withdraw the proposed directions issued to them.

The analysis results in respect of waste samples dumped in the stone mine pit at Survey No.61/5, At Pacheri Agar, Tal: Guhagar, Dist. Ratnagiri collected on 24/06/2010, done by the Maharashtra Pollution Control Board's Regional Laboratory at Chiplun for various parameters show below detectable limits. The client M/s.Finolex Industries Ltd. by its letter dtd.22/11/2010 requested to the Secretary, Environment Department, Govt.of Maharashtra to give wide publicity to the utility value of fly ash generated in the Power Plants for effective utilization and recycling of resources.

The Ministry of Environment and Forests, Govt. of India has issued directions in the exercise of the powers conferred by Sub Section (3) read with Clause(v) of Sub Section (2) of Section 3 and Section 5 of the Environment (Protection) Act, 1986, in pursuance of the orders passed by the Hon'ble High Court of Judicature at Delhi in the CWP No.2145/1996 filed by the Centre for Public Interest Litigation, Delhi vs Union of India dtd.25/8/1999 to the effect that the Central Government to publish the final Notification in respect of fly ash utilization on or before 28th October, 1999. The Central Government therefore issued Notification bearing S.O.763 (E), dtd.14/09/1999, imposing restriction on the manufacturer of clay bricks or tiles or blocks for use in construction activities without mixing atleast 25% of ash (fly ash, bottom ash or pond ash) with soil on weight to weight basis within radius of 50 kms. from coal or lignite based Thermal Power Plants.

The Ministry of Environment and Forests, Govt. of India has made the Amendments to the said Notification vide S.O. 979(E), dtd.27/10/2003, further imposing restriction on the construction activity within a radius of 50 to 100 kms. from a coal or lignite based Thermal Power Plant to use fly ash bricks or blocks or tiles or clay fly ash bricks or cement fly ash bricks or blocks or similar products or a combination or aggregate of them in such construction as per the minimum percentage (by volume) of the total bricks, blocks and tiles as mentioned in the said Amendment.

The Central Government has further made amendment to the said Notification vide S.O.2804(E), dtd.3/11/2009, prescribing the percentage of fly ash utilization by weight in the building material or products and prescribing the target of fly ash utilization for all coal and or lignite based Thermal Power Stations and or expansion units in operation before the date of the said amendment to achieve 100% fly ash utilization within 5 years from the date of issue of the said notification dtd.3/11/2009. The target date for achieving 100% utilization of fly ash generated from new coal and or lignite based Thermal Power Stations and or expansion units commissioned after the date of the said amendment dtd.3/11/2009 shall be within 4 years from the date of commissioning thereof.

As per the Amendment to the Fly Ash Utilization Notification dtd.3/11/2009, it is obligatory on the part of every construction agency including all the construction agencies of Central or State or Local Government and Private or Public Sector within a radius of 100 kms. from a coal or lignite based Thermal Power Plant to use fly ash based products for construction, such as , Cement or Concrete, Fly Ash Bricks or Blocks or Tiles or Clay fly ash bricks, Blocks or Tiles or Cement fly ash bricks or Blocks or similar products or a combination or aggregate of them in every construction project, provided that such Thermal Power Stations shall facilitate the availability of required quality and quantity of fly ash as may be decided by the Expert Committee.

The following are the mandatory provisions of the said Notification dtd.14/09/1999, as amended from time to time for utilization of fly ash generated from the lignite or coal based thermal Power Plants.

1. Every construction or building activity within a radius of 50 to 100 kms. from a coal or lignite based thermal power plant, shall use fly ash bricks or blocks or

tiles or clay fly ash bricks or cement fly ash bricks or blocks or similar products or a combination or a aggregate of them, 100% by 31/8/2007 and in case of the construction of building activity within a radius of 50 kms., 100% utilization by 31/08/2006.

2. The percentage of fly ash utilization by weight in the building material or products and prescribing the target of fly ash utilization for all coal and, or lignite based Thermal Power Stations and, or, expansion units in operation before the date of the said amendment to achieve 100% fly ash utilization within 5 years from the date of issue of the said Notification did 3/11/2009. The target date for achieving 100% utilization of fly ash generated from new coal and, or lignite based Thermal Power Stations and, or expansion units commissioned after the date of the said amendment did 3/11/2009 shall be within 4 years from the date of commissioning thereof.

3. No agency, person or organization shall within a radius of 100 kms. of a coal or lignite based Thermal Power Plant allow reclamation and compaction of low lying areas with soil. Only pond ash shall be used for compaction and such reclamation and compaction is done in accordance with the Bye Laws, Regulations and Specifications laid down for the same.

4. The Thermal Power Plants have to ensure availability of fair quantity of ash to each user including brick kilns.

Therefore, as per the Amendment to the Fly Ash Utilization Notification did 14/09/1999 on 3/11/2009, it is obligatory on the part of all the coal or lignite based Thermal Power Plants to utilize the ash generated in their Power Plants as per the above mandatory provisions, ensuring that 100% fly ash generation percentage utilization is achieved within the stipulated time mentioned in the Table-II and Table-III reproduced hereunder :

All coal and , or lignite based Thermal Power Stations and, or expansion units in operation before the date of this Notification are to achieve the target of fly ash utilization as per the Table-II given below.

Table-II

Sr. No.	Percentage Utilization of Fly Ash	Target Date
1.	At least 50% of fly ash generation	One year from the date of issue of this Notification
2.	At least 60% of fly ash generation	Two years from the date of issue of the Notification
3.	At least 75% of fly ash generation	Three years from the date of issue of this Notification.
4.	At least 90% of fly ash generation.	Four years from the date of issue of this Notification
5.	100% fly ash generation	Five years from the date of issue of this Notification.

The unutilized fly ash in relation to the target during a year, if any, shall be utilized within next two years in addition to the targets stipulated for those years and the balance unutilized fly ash accumulated during last five years (the difference between the generation and the utilization target) shall be utilized progressively over next five years in addition to 100% utilization of current generation of fly ash.

New coal and, or lignite based Thermal Power Stations and, or expansion units commissioned after this Notification to achieve the target of fly ash utilization as per Table-III given below.

Table-III

Sr. No.	Fly ash Utilization Level	Target Date
1.	At least 50% of fly ash generation	One year from the date of commissioning
2.	At least 70% of fly ash generation.	Two years from the date of commissioning
3.	90% of fly ash generation.	Three years from the date of commissioning
4.	100% of fly ash generation	Four years from the date of commissioning.

The unutilized fly ash in relation to the target during a year, if any, shall be utilized within next two years in addition to the targets stipulated for these years and the balance unutilized fly ash accumulated during first four years (the difference between the generation and utilization target) shall be utilized progressively over next five years in addition to 100% utilization of current generation of fly ash.

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Appendix- XVII

Report on status of Environmental Compliances of Anpara & Obra Thermal Power Station

The meeting of oversight committee was conducted on dated 23.07.2020 in which representatives of NTPC and UPRVUNL were present. During the meeting it was directed to UPRVUNL to submit report regarding environmental protection and ash utilization of the project. In this regard the report are as under:-

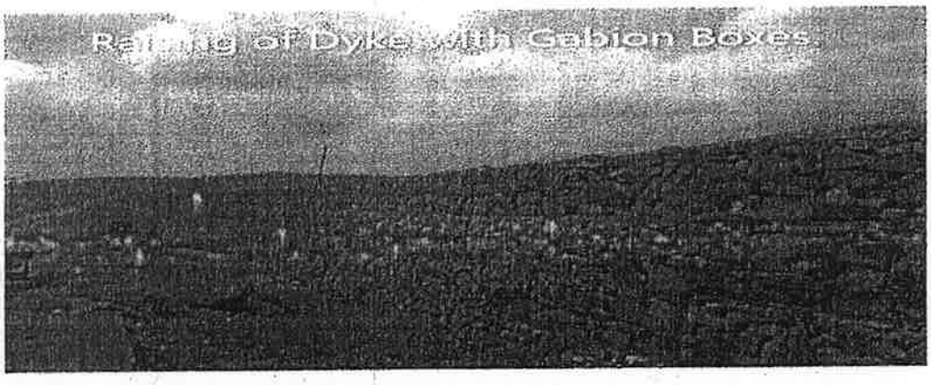
Anpara Thermal Power Project

Ash dyke management of Anpara TPS

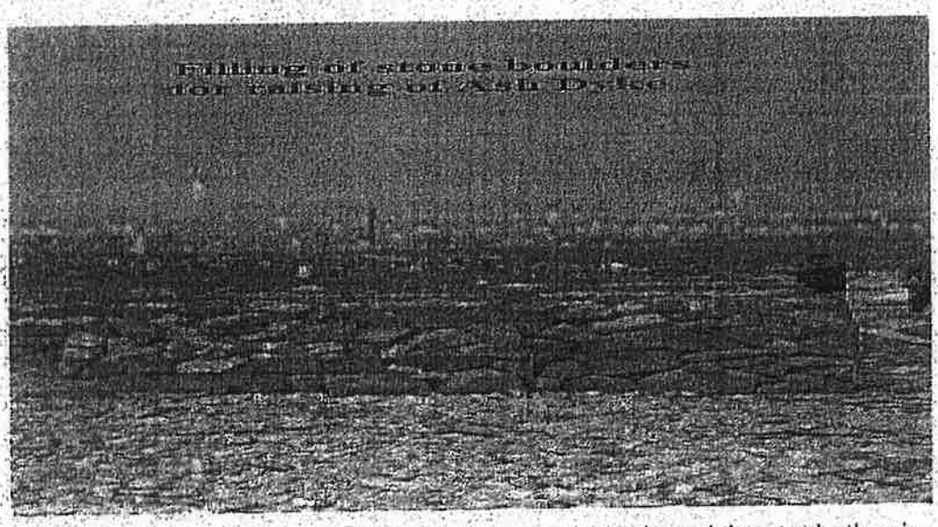
- Anpara Thermal Power Station of UNL is located in the District of Sonebhadra has installed capacity as per following table:-

SL.No	Capacity of Units	Date of commercial Generation of Electricity
1.	Anpara 'A' TPP (3x210 MW)	Unit 01 (01.01.1987)| Unit 02 (01.08.1987)| Unit 03 (01.04.1989)|
2.	Anpara 'B' TPP (2x500 MW)	Unit 04 (01.03.1994)| Unit 05 (01.10.1994)|
3.	Anpara 'D' TPP (2x500 MW)	Unit 06 (08.05.2016)| Unit 07 (18.10.2016)

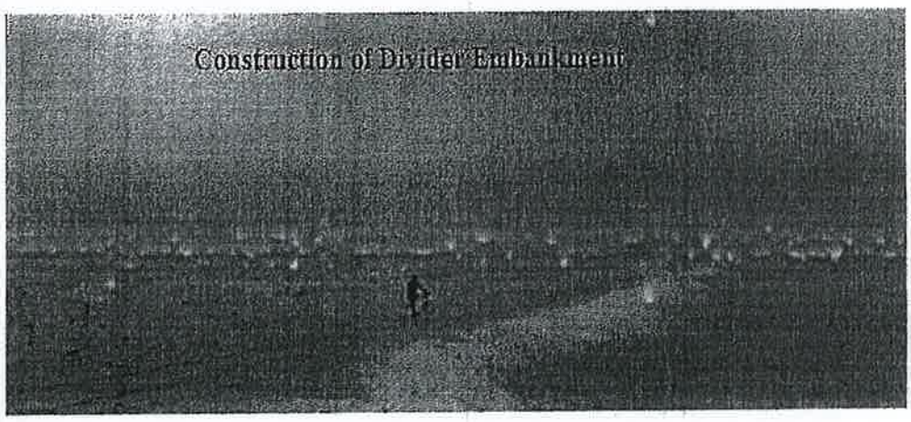
- Fly ash generated from the above units are partly utilized by issuing fly ash free of cost to cement industries/ash brick industries and balance quantity is discharged to ash dyke where ash accumulated in pond and settled water is being recirculated by AWRS to plant for its reuse in Ash handling system.
- Ash collected in the ash pond is partly utilized in raising of ash dyke in scientific manner.
- Area of the ash dyke is approx. 1200 acres. The above dyke was constructed in 2003.
- To enhance the capacity of ash dyke its first raising work has been started from month of August,2019. Raising of the dyke is being done as per the technical specification/drawing/scope of work finalized by expert Civil Engg of IIT Roorkee(Renowned Institute of India for Civil Engineering).



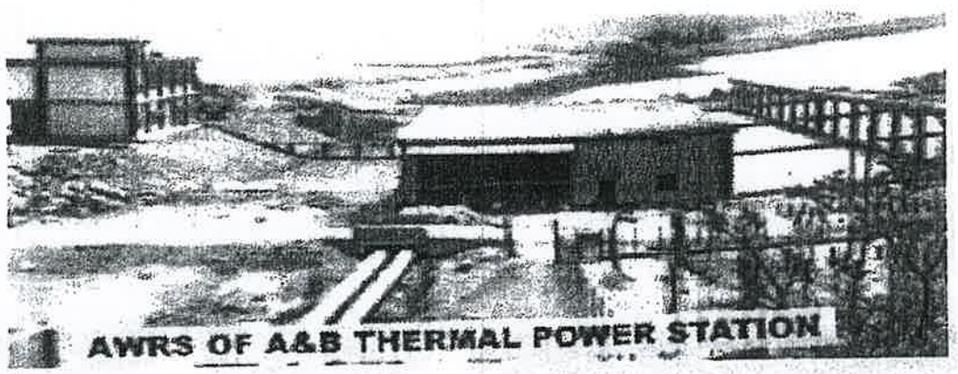




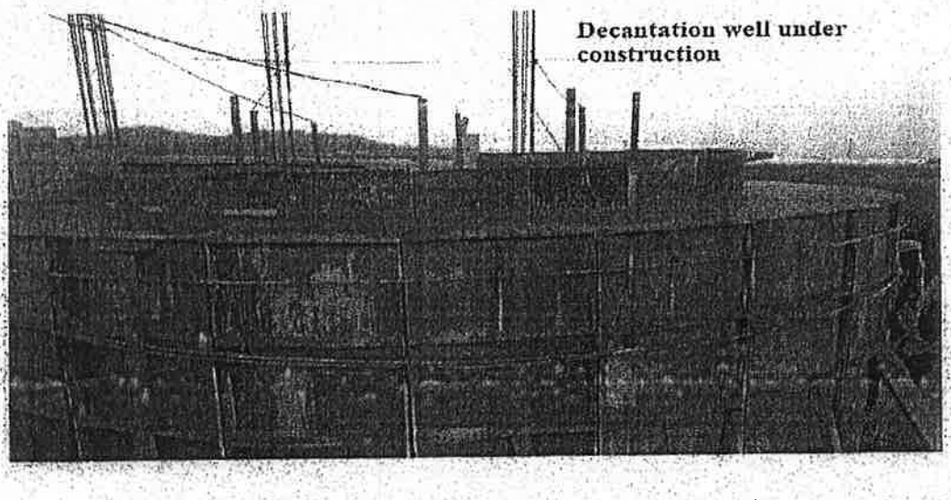
- The pond has been divided into two lagoons, one is under raising and other in service. This shall facilitate timely raising of the ash dyke and to operate it in scientific manner.



- Ash water recirculation system (AWRS) facilitates for recirculation of ash pond water.Ash from the plant is mixed with water to form ash slurry which with help of pumps and piping system is being discharge to ash pond where ash is settled in the pond and water with the help of decanted well is transferred to auxiliary pond/overflow lagoon. Auxiliary pond is functioning as a sump for ash water pumps of AWRS system, from the above pumps water is being transferred to plant with help of pumps and pipes for its reuse in ash handling system.

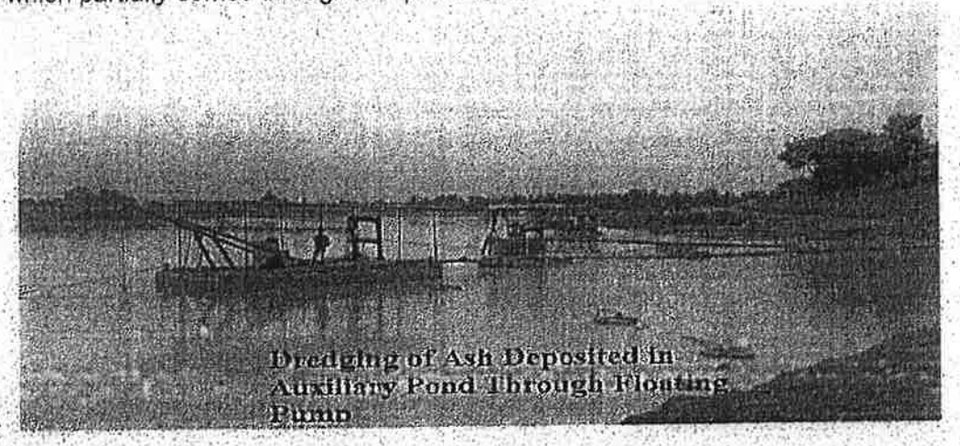




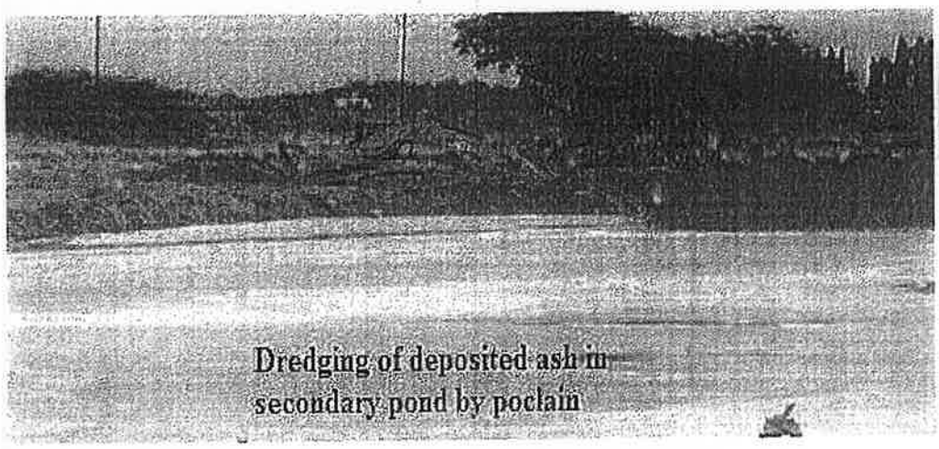


Decantation well under construction

- Auxillary pond is also being maintained by using dredging machine for removal of settled ash which partially comes through ash pond water.



Dredging of Ash Deposited in Auxiliary Pond Through Floating Pump



Dredging of deposited ash in secondary pond by poclain

- To maintain zero discharge from ash dyke all the system i.e. ash slurry pump, ash dyke and AWRS System all should work well.
- To maintain all three system regular work is being done.
- All relevant photographs for the above work done/under execution is enclose herewith for reference.

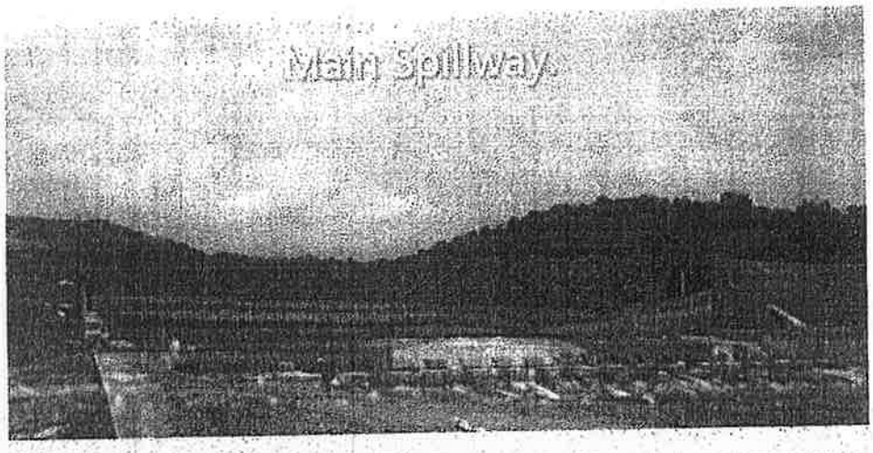
Zero discharge from ash dyke and constraints

For safety of ash dyke there is a spillway which facilitate the ash dyke to discharge water when level of water raises above free board level. This happens in two cases:-

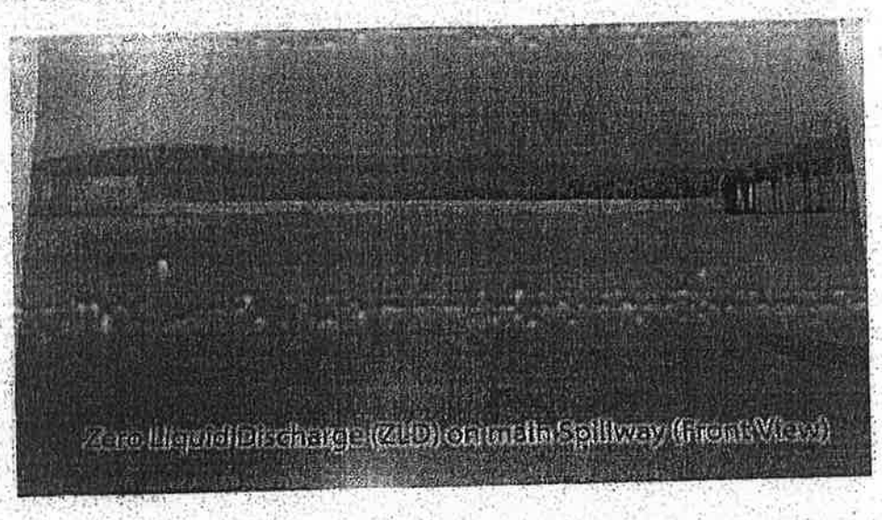
1. If AWRS is not working.

2. If outside water comes in the dyke.

To ensure AWRS System functional UPRVUNL is doing preventive overhauling work time to time but at Anpara ash dyke water is coming from its near by catchment area (Through Morcha Nala) due to its geographical condition. This excess water sometimes results in overflow from the ash pond through spillway. The owner of Morcha Nala is irrigation department. Matter has been taken up with irrigation department for its diversion and if it is diverted/ prevented to flow water into ash pond then UPRVUNL can ensure 100% zero liquid discharge from ash pond. For the diverson of Morcha Nala a letter no. 965/UNL/E&S dated 27.07.2020 (photocopy enclosed) has been written to Additonal Chief Secretary , Irrigation and Water resources U.P. from Additonal Chief Secretary, Energy, U.P.


Main Spillway


Main Spillway


Zero Liquid Discharge (ZLD) on Main Spillway (Front View)

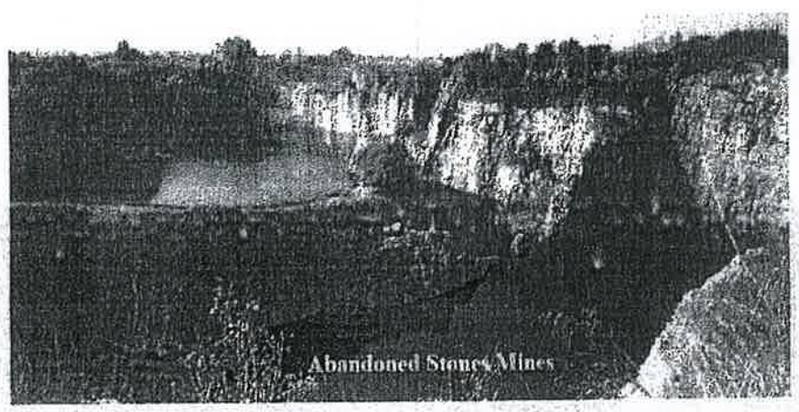
Ash Utilisation of Anpara TPS

Anpara TPS is situated in power hub area where 20,000MW (approx) electricity is being generated resulting in huge quantities of ash being produced. At present in the vicinity of Anpara Thermal Power Project there is no cement factory and no major road project is under construction due to which the fly ash utilization from Anpara TPS is poor. The ash utilization of Anpara TPS is as per table below:-

Year	Total Ash Generated Lac MT	Total Ash Utilized Lac MT	Remaining ash disposed in ash pond	Percentage Ash Utilization
2015-16	38.67	0.12	38.55	0.32%
2016-17	40.30	0.30	40	0.75%
2017-18	42.13	0.73	41.4	1.74%
2018-19	43.99	2.23	41.76	5.07%
2019-20	36.24	1.41	34.83	3.69%
2020-21(up to June, 2020)	8.63	3.35	5.28	38.81%

The following efforts have been made by Anpara TPP for achieving 100 % fly ash utilization:-

Ash Utilisation in stone quarry- District Administration has assured to provide 7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 02 mines is undisputed. After the allotment of these 02 mines the process of necessary clearances from statutory body shall be taken and there after ash filing shall be started. In these two mines approx. 2.0 Lac MT ash can be filled. Other 05 mines has dispute of ownership between Revenue department and Forest department after resolving the dispute UPRVUNL will request to district administration to allot these mines to UNL for filing of pond ash.In these 05 mines approx. 5.0 Lac MT ash can be filled.



Ash filing in Low lying area- In Dibulganj near Anpara TPS a low lying area has been identified to dispose off about 7.0 Lac MT ash for which online application has been filed to UPPCB for obtaining NOC.

Other avenues for ash disposal/utilization-

- Anpara TPS is also initiating proposal for developing ash mounds in its vicinity for landscaping work.
- Anpara TPS has invited Expression of Interest for lifting of fly ash from the users.
- The capacity DFAES of BTPS is to be enhanced along with augmentation with ATPS.
- About 3.0 Lac MT Pond Ash has been used in raising of ash dyke and 7.0 Lac MT pond ash shall be used within 6 months.
- Selling of Cenosphere from ash pond is being done and about 150 MT Cenosphere shall be sold in one year.

Points of Discussion in VC Meeting dated 25.09.2020 in OA No. 164/2018 (Earlier OA No. 276/2013) in re: Ashwani Kumar Dubey Vs. Union of India & Ors.

The issue for consideration in O.A 164/2018 is regarding acute pollution and destruction to environment being caused by activities of thermal power plants in District Sonebhadra in the State of UP.

Anpara Thermal Power Project

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<tr><th>Issues</th><th>Status</th></tr>
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Anpara TPS
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<tr><td>2020-21(up to July, 2020)</td><td>11.79</td><td>3.45</td><td>8.34</td><td>29.90%</td></tr>
<tr><td>2020-21 (up to Aug 2020)</td><td>14.58</td><td>3.59</td><td>10.98</td><td>24.98%</td></tr>
</table>
i. Average ash generation during 2019-20 is about 36.24 Lac ton i.e. approx. 9928 MT/day. (3.02 Lac MT/month)
ii. Average annual utilization of fly ash in year 2019-20 is 1.41 Lac Ton
iii. Remaining ash is being safely disposed in the Ash dyke in the form of Ash slurry.

Apart from above it is to intimate that Anpara TPS is situated in power hub area where 20,000MW (approx) electricity is being generated through different Power Stations resulting in huge quantities of ash being produced. At present in the vicinity of Anpara Thermal Power Station there is no cement factory as well as no major road project running due to which the fly ash utilization from Anpara TPS is on lower side. However following efforts have been made by Anpara TPP for achieving 100 % fly ash utilization:-

a. 04 nos. abandoned stone quarries in Dala-Bari area have been identified for filling of ash. Clearances for above stone quarries have been obtained from revenue, forest and mining department. For obtaining NOC from UPPCB an online application has been filed on 03.09.2020. After getting the clearances from UPPCB, the Anpara and Obra TPS will start filling of ash in these mines.
b. Anpara TPS is also initiating proposal for developing ash mounds in its vicinity for landscaping work
c. A low lying area was identified in Dibulganj village near Anpara TPS to dispose of about 7.0 Lac MT ash for which online application was filed to UPPCB for obtaining NOC. The same is pending for approval at the end of UPPCB.
d. Anpara TPS has invited Expression of Interest in the month of July 2020 for lifting of fly ash from the users.
e. About 3.0 Lac MT Pond Ash has been utilized in raising of ash dyke and nearly 7.0 Lac MT pond ash shall also be utilized within 6 months.
</td></tr>
<tr><td>2. What is present status of ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater? (From UPPCB and CPCB)</td><td></td></tr>
<tr><td>3. De-silting of Rihand reservoir needs to be undertaken on scientific basis and cost recovered in the manner apportioned by CPCB. Apart from desilting, structural improvement of the dykes needs to be simultaneously taken up. What is the present Status? (From UPPCB/CPCB)</td><td></td></tr>
<tr><td>4. Present status of development of fly ash mounds and back filling of the abandoned mines and also cost apportionments for desilting and restoration of Rihand reservoir. (From CPCB, TPPs/NTPCs/UPRVUNL)</td><td>Anpara TPS has requested to IIT BHU for feasibility study and preparation of DPR for development of ash mound at the vicinity of ash dyke. Work on preparation of design, drawing and estimate of mound is under progress.</td></tr>
<tr><td>5. What is the present status regarding the study to assess sediment volume at various places in the reservoir as per the</td><td></td></tr>
</table>

direction given by Hon'ble NGT. (From CPCB & U.P. Irrigation Department)	
6. What steps has been taken by Anpara TPS and Lanco-Anpara power plants to stop ash pond overflow discharge into Rihand reservoir as per the direction of Hon'ble NGT.(From NTPCs/ UPRVUNL)	Ash Dyke is being raised to the extent of 5 meter for disposal of wet ash. One compartment of ash dyke is likely to be completed up to November 2020. About 75-80% work has been completed for one lagoon/compartment. Over flow from ash dyke into the reservoir has been arrested w.e.f. 17th Feb – 2020. AWRS of Anpara TPS and Lanco TPS are under full operation. Apart from above a big natural drain is discharging huge quantity of water in ash pond which is to be diverted by irrigation department, UP as the drainage and water management is in the scope of irrigation department.
7. What steps have been taken by TPPs and UPRVUNL for transportation of coal as per the direction of Hon'ble NGT.(From NTPCs/ UPRVUNL/ Hindalco Industries)	Coal is being transported by Anpara TPS through rail transport only (MGR system). Anpara thermal power project never transported coal though road.
8. Any EC imposed on the non-compliant TPPs (the cut-off date of 31.12.2017 as stipulated in the Notification dated 27.01.2016). (From CPCB)	
9. Present status regarding health status of the citizens of the affected areas and the trend of diseases related to pollution. (From Health Secretary of UP)	
10. Present status of shifting of Mercury brine sludge and muck. (From UPPCB/ M/s Grasim Industry)	
11. Present status on ban of manufacturing of red bricks by use of clay/soil and by burning of coal with a view to facilitate more disposal of fly ash in brick manufacturing. (From MoEF&CC/ CPCB/ Hindalco Industries)	
12. Are CPCB Guidelines of May 2019 for Utilization/Disposal of Fly ash for Reclamation of Low Lying Areas and regarding Stowing/Back filling of Abandoned Mines/Quarries being complied with? (From UPPCB/ CPCB/ DM, Sonbhadra/ NTPCs/ UPRVUNL)	A low lying area was identified in Dibulganj village near Anpara TPS to dispose off about 7.0 Lac MT ash for which online application was filed in the month of March 2020 to UPPCB for obtaining NOC. The same is pending for approval at the end of UPPCB.
13. CPCB's action plan has been implemented?	NOC from UPPCB for filling of ash in abandoned stone quarries is still awaited. After getting the approval from UPPCB the filling of ash shall be done in accordance with guideline issued by CPCB in March 2019.
14. What is the status of action taken report of Joint Committee comprising members from MOEF & CC, CPCB and UPPCB with reference to the allegation that Thermal Power Stations operating in district Sonebhadra (U.P.) are causing damage to the environment? (From UPPCB/ CPCB/ MOEF&CC)	
15. Present status of the following regarding Anpara TPS:	
a) The breach of Flyash dyke in U.P. Rajkiya Vidyut Nirman Anpara, Lanco Thermal Power Plant and its measures. (From UPVUNL/ NTPCs/ CPCB)	There is no breach of ash dyke in Anpara TPS of UPRVUNL and Lanco Thermal Power Plant has ever taken place
b) Zero discharge from ash dyke and constraints in Anpara TPS	Ash Dyke is being raised to the extent of 5 meter for disposal of wet ash. One compartment of ash dyke is likely to be completed up to November 2020. About 75-80% work has been completed for one lagoon/compartment. Over flow from ash dyke into the reservoir has been arrested w.e.f. 17th Feb – 2020. AWRS of Anpara TPS and Lanco TPS are under full operation. A team of Regional Officer, Sonebhadra UPPCB have also inspected the site on 17.02.2020 for checking of zero discharge from Anpara TPS. Constraints- Apart from above a big natural drain is discharging huge quantity of water in ash pond which is to be diverted by irrigation department, UP as the drainage and water management is in the scope of irrigation department
c) Ash Utilization in stone quarry of Anpara TPS	04 nos. abandoned stone quarries in Dala-Bari area have been allotted to UNL. Clearances for above stone quarries have been obtained from revenue, forest and mining department. For obtaining NOC from UPPCB an online application has been filed on 03.09.2020. After getting the clearances from UPPCB, the Anpara and Obra TPS will start filling of ash in these mines.
d) Ash filing in Low lying area of Anpara TPS	A low lying area was identified in Dibulganj village near Anpara TPS to dispose off about 7.0 Lac MT ash for which online application was filed to UPPCB in the month of March 2020 for obtaining NOC. The same is pending for approval at the end of UPPCB.
e) Other avenues for ash disposal/utilization of Anpara TPS	Anpara TPS will go for construction of ash mounds nearby to ash dyke area
f) Present status of the liability for environmental compensation in respect of UPVUNL, Anpara. (UPPCB/ Anpara TPS)	In this regard it is submitted that Anpara TPS filed a Civil Appeal before Hon'ble Supreme Court against imposed EC and Hon'ble Supreme Court has granted stay on the same.

16. Present status of the **Performance Guarantee** to be furnished regarding ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater and status of CAAQMS installed/under process by Thermal Power Plants (From NTPCs/ UPRVUNL/ UPPCB/CPCB)	1. Performance guarantee for ambient air quality and water quality has been submitted to UPPCB. 2. CAAQMS has already been installed at Anpara TPS and online continuous data are linked to the CPCB server. Anpara TPS is maintaining the Ambient air quality parameters as notified by MoEF&CC 3. EQMS has already been installed at ETP of DTPS and Water quality is being maintained.
17. Present status of the reports on the issue of environmental compensation regarding **10 units in the State of Uttar Pradesh.** (From SPCB/ UPPCB)	
18. All Thermal Power Plants have been directed by Hon'ble NGT to discuss about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed. In this regard:	Anpara Thermal Power Station has got prepared the design and drawing of first raising of ash dyke by IIT Roorkee
a) What are structural details of Ash Dykes and their adequacy for handling of Fly Ash generated. Present Status?	At present the construction work of first raising of ash dyke is in progress. The raising is being done by placing stone filled up gabion box in layered manner on outer face of dyke and inner slope of dyke is being done by filling of ash in 1:3 slope with the cover of earth over it. Apart from this horizontal filter, sand chimney, toe drain, spillway, decantation well etc. are also being provided for the safety of dyke. The structural design and drawing of dyke have been prepared by IIT Roorkee who is reputed institute in the field of civil engineering.
b) Present status of the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERI, IITs.	The soil investigation of ash dyke has been done by MNIT Allahabad. On the basis of this investigation report IIT Roorkee has completed their study for raising work of ash dyke.
c) Thermal Power Plants directed to submit their roadmap for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash. What is the present Status?	Anpara TPS will go for construction of ash mounds near by to ash dyke area.
d) What efforts have been made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines? Whether any letter has been written to the Mine owners or to the concerned Authority in this regard.	For the allotment of abandoned stone mines many letters have been written to DM, Sonebhadra. Resulting 04 nos. abandoned stone mines has been allotted by district administration to UNL for which NOC from revenue, mining and forest department has been taken. NOC from UPPCB is still awaited.
e) Preparation of DPR for project of desilting the Rihand Reservoir and bearing of expenditure by TPPs of the area on polluter pay principle. Present Status?	
f) Whether the dispute of title of abandoned mines between Forest Department and Revenue Department has been resolved due to which its allotment is being delayed? Please mention the name of vacant mines.	The issue of ownership dispute for the 04 nos. abandoned stone quarries has been resolved. All the above abandoned stone Mines is situated in Billi –Markundi area of Sonebhadra.

Appendix- XVIII

Report on status of Environmental Compliances of Obra Thermal Power Station

The meeting of oversight committee was conducted on dated 23.07.2020 in which representatives of NTPC and UPRVUNL were present. During the meeting it was directed to UPRVUNL to submit report regarding environmental protection and ash utilization of the project. In this regard the report are as under:-

ObraThermal Power Project

Ash Utilisation of Obra TPS:-

Obra TPS is situated in power hub area where 20,000MW (approx) electricity is being generated resulting in huge quantities of ash being produced. At present in the vicinity of Obra Thermal Power Project there is only one cement factory is available which takes only 400 MT/day. Also there is no major road project running in the vicinity of TPS due to which the fly ash utilization from Obra TPS is poor. The ash utilization of Obra TPS is as per table below:-

Year	Total Ash Generated Lac MT	Total Ash Utilized Lac MT	Remaining ash disposed in ash dam	Percentage Ash Utilization
2015-16	14.77	2.92	11.85	19.77%
2016-17	13.85	3.83	10.02	27.66%
2017-18	13.26	2.25	11.01	16.97%
2018-19	7.80	0.90	6.9	11.58%
2019-20	11.14	0.86	10.28	7.71%
2020-21 (up to June, 2020)	2.99	0.18	2.81	6.02%

The following efforts have been made by Obra TPP for achieving 100 % fly ash utilization:-

- MoU for lifting 4500 MT/day fly ash is almost in final stage with M/s ACC Limited. After agreement ash lifting will be done from 5X200MW Obra BTPS, 4 Units of which are under operation as well as from 2X660 MW Obra C Units upon their synchronization. M/s ACC Limited is going to establish its cement plant at Salai Banwa which is approx. 8-10 km away from Obra Thermal Power Station.
- District Administration has assured to provide 7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 02 mines is undisputed in which UNL will start filling ash after allotment. In these two mines approx. 2.0 Lac MT ash can be fill. Other 05

mines has dispute of ownership between Revenue department and Forest department after resolving the dispute UPRVUNL will fill the ash approx.. 5.0 Lac MT in these mines.

- District Adminstration has provided a low lying area near Lodhi Toll Plaza near Circuit House for reclamation and development by filling fly ash. After getting NOC from UPPCB and tendering process approx 1.5 Lakh cum fly ash will be filled for land reclamation.
- Obra Colony has low lying area in Sector 2 and 3. Approx 2.4 Lakh cum ash filling will be done in first phase after Tendering process and subsequently about 5-10 Lakh cum shall be utilized for backfilling this low lying area for which NoC from UPPCB is under process.

Request/ Suggestion of UPRVUNL:-

Bearing of transportation cost of pond ash-

In MoEF&CC Gazette notification dated 14.09.1999 and its subsequent amendments dated 03.11.2009 and 25.01.2016, directives has been issued for ash utilization. The following directives has been issued vide MoEF&CC Gazette notification dated 03.11.2009 :-

"10 . The cost of transportation of ash for road construction projects or for manufacturing of ash based products or use as soil conditioner in agriculture activity within a radius of hundred kilometres from a coal or lignite based thermal power plant shall be borne by such coal or lignite based thermal power plant and the cost of transportation beyond the radius of hundred kilometres and up to three hundred kilometres shall be shared equally between the user and the coal or lignite based thermal power plant.

14. The coal or lignite based thermal power plants shall within a radius of three hundred kilometres bear the entire cost of transportation of ash to the site of road construction projects under Pradhan Mantri Gramin Sadak Yojna and assets creation programmes of the government involving construction of buildings, road, dams and embankments."

In compliance of above directives the entire cost of transportation for the construction of road under PMGSY and assets creation programmes of the government involving construction of buildings, road, dams and embankments is to be borne by thermal power plant. Due to bearing of transportation cost the tariff of electricity may increase which shall affect the society of lower income group/below poverty line. Hence it will be better that the transportation cost of ash should be borne by users such as NHAI, PWD, CPWD. NHAI can meet out the transportation cost of pond ash through toll tax. UPRVUNL will provide pond ash to users free of cost.

Filing of ash in low lying area-

MoEF&CC issued directions issued to dispose of pond ash in low lying area with certain

condition but what test are required is not mentioned. Therefore it is suggested that the low-lying area should be allotted with minimum no. of test & study for fly ash dumping in low lying area. This will facilitate filling of ash in low lying area in shortest time possible.

Use of flyash in ash brick and ash based products-

In MoEF&CC notification 03.11.2009 in clause 2(1A) following condition has been mentioned:-

> *"Every construction agency engaged in the construction of building within a radius of hundred kilometres from a coal or lignite based thermal power plant shall use only fly ash based products for constsruction, such as : cement or concrete, fly ash bricks or blocks or tiles or clay fly ash bricks, blocks or tiles or cement fly ash bricks or bricks or blocks or similar products or a combination or aggregate of them, in every construction project."*

In reference to above condition it is to intimate that the ash brick/ fly ash base product is to be used for construction of building etc. But it is observed that the aforesaid direction is not being obeyed. Hence in view of above the manufacturing of Red Bricks (clay brick) should be stopped in the radius 100 km from the Thermal Power Station. UPRVUNL's Power stations shall provide dry fly ash/ pond ash to these brick manufacturers free of cost.

Development of infrastructure and establishment of cement factory-

At present in the vicinity of Anpara Thermal Power Project there is no cement factory as well as no major road project running due to which the fly ash utilization from Anpara TPS is poor. Therefore it is beneficial for Sonebhadra region if development of road infrastructure projects such as ring road/ bypass road are started which shall facilitate both connectivity of the region as well as it will create avenues for utilization of fly ash/ fly ash based products such as pond ash can be used in road embankment construction etc.

Ash filing in abandoned coal mines-

In MoEF&CC notification 03.11.2009 in clause 8(i) following condition has been mentioned:-

"No person or agency, shall within 50kms (by road) from coal or lignite based thermal power plants, undertake or approve stowing of mines without using at least 25% of fly ash on weight to weight basis , of the total stowing materials used and this shall be done under the guidance of the Director General of Mines Safety(DGMS)."

In view of above guidelines it is to intimate that the major avenues of ash utilization is filing of ash in abandoned coal mines situated near pit head thermal power stations but due to the condition of many long duration studies and tests, it is getting delayed and not possible to utilise ash in these mines by any power plants in this region. Hence a simple and well defined transparent SOP to be made for filling of ash in shortest possible time.

Points of Discussion in VC Meeting dated 25.09.2020 in OA No. 164/2018 (Earlier OA No. 276/2013) in re: Ashwani Kumar Dubey vs. Union of India &Ors.

The issue for consideration in O.A 164/2018 is regarding acute pollution and destruction to environment being caused by activities of thermal power plants in District Sonebhadra in the State of UP.

Obra Thermal Power Project

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<tr><td>2019-20</td><td>11.14</td><td>0.86</td><td>10.28</td><td>7.71%</td></tr>
<tr><td>2020-21(up to Aug, 2020)</td><td>5.687</td><td>0.30</td><td>5.387</td><td>5.28%</td></tr>
</table>
i. Presently only 4 units of 200 MW of Obra BTPS are under operation.
ii. Average ash generation during last 4 months has been 3800 MT/day. (114000 MT/month)
iii. Average utilization of fly ash through UltraTech cement factory is 400 MT/day (12000 MT/month)
iv. Average utilization through Brick manufacturer is 4 MT/day (120 MT/month)
v. Remaining ash is being safely disposed in the Ash dyke in the form of Ash slurry.
Apart from above it is to intimate that Obra TPS is situated in power hub area where 20,000MW (approx) electricity is being generated resulting in huge quantities of ash being produced. At present in the vicinity of Obra Thermal Power Project there is only one cement factory is available which takes only 400 MT/day. Also there is no major road project running in the vicinity of TPS due to which the fly ash utilization from Obra TPS is poor. However following efforts have been made by Obra TPP for achieving 100 % fly ash utilization:-
i. MoU for lifting 4500 MT/day fly ash is almost in final stage with M/s ACC Limited. After agreement ash lifting will be done from 5X200MW Obra BTPS, 4 Units of which are under operation as well as from 2X660 MW Obra C Units upon their synchronization. M/s ACC Limited is going to establish its cement plant at Salai Banwa which is approx. 8-10 km away from Obra Thermal Power Station.
ii. District Administration had marked 7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 4 mines of Area 3.6 Acre has been allotted by Mining department and NOC from Revenue department and Forest department has been obtained for filling dry fly ash/ Pond ash. For obtaining NOC from UPPCB a online application was applied through Nivesh Mitra on 3 Sep 2020, in which UNL will start filling ash after NOC and tendering process. In these 4 mines approx. 3.0 Lac MT ash can be filled.
iii. District Administration has provided a low lying area near Lodhi Toll Plaza near Circuit House for reclamation and development by filling fly ash. For obtaining NOC from UPPCB an online application was applied through Nivesh Mitra on 6 Aug 2020 and will be obtained soon. After getting NOC from UPPCB and tendering process approx 1.5 Lakh cum fly ash will be filled for land reclamation.
iv. Obra Colony has low lying area in Sector 2 and 3. Approx 2.4 Lakh cum ash filling will be done in first phase. For obtaining NOC from UPPCB an online application was applied through Nivesh Mitra on 5 Aug 2020 and will be obtained soon. After getting NOC and Tendering process subsequently about 5-10 Lakh cum shall be utilized for backfilling this low lying area.
</td></tr>
<tr><td>2. What is present status of ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater? (From UPPCB and CPCB)</td><td>N/A</td></tr>
<tr><td>3. De-silting of Rihand reservoir needs to be undertaken on scientific basis and cost recovered in the manner apportioned by CPCB. Apart from desilting, structural improvement of the dykes needs to be simultaneously taken up. What is the present Status? (From UPPCB/CPCB)</td><td>N/A</td></tr>
</table>

4. Present status of development of fly ash mounds and back filling of the abandoned mines and also cost apportionments for desilting and restoration of Rihand reservoir. (From CPCB, TPPs/NTPCs/UPRVUNL)	District Administration had marked 7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 4 mines of Area 3.6 Acre has been allotted by Mining department and NOC from Revenue department and Forest department has been obtained for filling dry fly ash/Pond Ash. For obtaining NOC from UPPCB a online application was applied through Nivesh Mitra on 3 Sep 20202, in which UNL will start filling ash after NOC and tendering process. In these 4 mines approx. 3.0 Lac MT ash can be filled.
5. What is the present status regarding the study to assess sediment volume at various places in the reservoir as per the direction given by Hon'bleNGT. (From CPCB & U.P. Irrigation Department)	N/A
6. What steps has been taken by Anpara TPS and Lanco-Anpara power plants to stop ash pond overflow discharge into Rihand reservoir as per the direction of Hon'ble NGT.(From NTPCs/ UPRVUNL)	N/A
7. What steps have been taken by TPPs and UPRVUNL for transportation of coal as per the direction of Hon'ble NGT.(From NTPCs/ UPRVUNL/ Hindalco Industries)	Coal is being transported by Obra TPS through rail transport only (MGR system). Obra thermal power project never transported coal though road.
8. Any EC imposed on the non-compliant TPPs (the cut-off date of 31.12.2017 as stipulated in the Notification dated 27.01.2016). (From CPCB)	N/A
9. Present status regarding health status of the citizens of the affected areas and the trend of diseases related to pollution.. (From Health Secretary of UP)	N/A
10. Present status of shifting of Mercury brine sludge and muck. (From UPPCB/ M/s Grasim Industry)	N/A
11. Present status on ban of manufacturing of red bricks by use of clay/soil and by burning of coal with a view to facilitate more disposal of fly ash in brick manufacturing. (From MoEF&CC/ CPCB/ Hindalco Industries)	N/A
12. Are CPCB Guidelines of May 2019 for Utilization/Disposal of Fly ash for Reclamation of Low Lying Areas and regarding Stowing/Back filling of Abandoned Mines/Quarries being complied with? (From UPPCB/ CPCB/ DM, Sonbhadra/ NTPCs/ UPRVUNL)	Yes, According to CPCB Guidelines NOC from Concerned departments i.e. Mining, Forest and Revenue has been obtained for Abandoned Stone mines and an online application has been applied through Nivesh Mitra on 3 Sep 2020. For filling ash in low lying area at location near Lodhi Toll plaza and low lying area of Obra Sector 2 and 3 an online application have been applied through Nivesh Mitra on 6 Aug 2020 and 5 Aug 2020 respectively
13. CPCB's action plan has been implemented?	NOC from UPPCB for filling of ash in abandoned stone quarries/ Lodhi Toll plaza/ low lying area of Obra Sector 2 and 3 is still awaited. After getting the approval from UPPCB the filling of ash shall be done in accordance with guideline issued by CPCB in March 2019.
14. What is the status of action taken report of Joint Committee comprising members from MOEF & CC, CPCB and UPPCB with reference to the allegation that Thermal Power Stations operating in district Sonebhadra (U.P.) are causing damage to the environment? (From UPPCB/ CPCB/ MOEF&CC)	N/A
15. **Present status of the following regarding Anpara TPS:**	N/A
a) The breach of Flyash dyke in U.P. Rajkiya Vidyut Nigam Anpara, Lanco Thermal Power Plant and its measures. (From UPVUNL/ NTPCs/ CPCB)	
b) Zero discharge from ash dyke and constraints in Anpara TPS	
c) Ash Utilization in stone quarry of Anpara TPS	
d) Ash filling in Low lying area of Anpara TPS	
e) Other avenues for ash disposal/utilization of Anpara TPS	

f) Present status of the liability for environmental compensation in respect of UPVUNL, Anpara. (UPPCB/ Anpara TPS)	
16. Present status of the **Performance Guarantee** to be furnished regarding ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater and status of CAAQMS installed/under process by Thermal Power Plants (From NTPCs/ UPRVUNL/ UPPCB/CPCB)	1. CAAQMS has already been installed at Obra TPS and online continuous data are linked to the CPCB server. Obra TPS is maintaining the Ambient air quality parameters as notified by MoEF&CC 2. Industrial effluent is being treated in ETP to ensure the quality of water and parameters such as pH, TSS and Temperature are being continuously monitored through EQMS.
17. Present status of the reports on the issue of environmental compensation regarding **10 units in the State of Uttar Pradesh.** (From SPCB/ UPPCB)	In this regard it is submitted that Obra TPS filed a Civil Appeal before Hon'ble Supreme Court against imposed EC and Hon'ble Supreme Court has granted stay on the same.
18. All Thermal Power Plants have been directed by Hon'ble NGT to discuss about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed. In this regard:	Obra Thermal Power Station has got prepared the design and drawing of first raising of ash dyke by IIT Roorkee. Affidavit regarding stability of Ash dyke has also been submitted to UPPCB.
a) What are structural details of Ash Dykes and their adequacy for handling of Fly Ash generated. Present Status?	At present the construction work of first raising of ash dyke is in progress. The raising is being done by placing stone filled up gabion box in layered manner on outer face of dyke and inner slope of dyke is being done by filling of good earth in 1:2.5 slope. Apart from this horizontal filter , sand chimney, toe drain, decantation well etc. are also being provided for the structural safety of dyke. Upstream slope of dyke is protected by brick lining over the layer of sand. The structural design and drawing of dyke have been prepared by IIT Roorkee who is reputed institute in the field of civil engineering.
b) Present status of the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERI, IITs.	A request letter has been applied to NEERI for assessment of Ash Dyke and provided technical data as desired by them. It was informed telephonically by NEERI that they will send offer after 26 Sep 2020 when their Director will come back from abroad.
c) Thermal Power Plants directed to submit their roadmap for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash. What is the present Status?	Presently about 8-10 % ash has been utilized from Cement/Brick manufacturers. Rest ash is safely disposed into Ash Dyke. Obra TPS has plan to dispose fly ash in low lying areas as well as in abandoned stone mines.This will help to increase the utilization of flyash about 20-25%. Further we are in the final stage of agreement with ACC limited for lifting of flyash for their proposed manufacturing plant. After installation of Cement manufacturing plant in about 2 years we shall be in position to achieve the ash utilization uopto 100%.
d) What efforts have been made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines? Whether any letter has been written to the Mine owners or to the concerned Authority in this regard.	The NOC from various departments i.e Mines, Revenue and Forest has been obtained for 4 nos abandoned stone mines of area 3.6 acre. An online application for getting NOC from UPPCB has also been submitted through Nivesh Mitra on 3 Sep 2020.
e) Preparation of DPR for project of desilting the Rihand Reservoir and bearing of expenditure by TPPs of the area on polluter pay principle. Present Status?	N/A
f) Whether the dispute of title of abandoned mines between Forest Department and Revenue Department has been resolved due to which its allotment is being delayed? Please mention the name of vacant mines.	04 mines in Dala- Bari area have been identified as undisputed and District Administration has allotted these mines to UPRVUNL in which Obra TPS of UPRVUNL will start filling ash after obtaining NOC from UPPCB. Dispute of ownership between Revenue department and Forest department for other mines is still to be resolved.

एनटीपीसी NTPC
A Maharatna Company

Appendix- XIX

एन टी पी सी लिमिटेड
NTPC Limited

रिहंद / RIHAND

सन्दर्भ संख्या / Ref No.:070/EMG/NGT/ 2020

दिनांक / Date: 23.09.2020

To,
The Chairman
Oversight Committee

Sub: Status of points of discussion pertaining to NTPC Rihand for the proposed meeting dated 25.09.2020 of the Oversight Committee constituted by Hon'ble NGT in O.A. No. 164/2018 in the matter of Shri Ashwini Kr. Dubey vs. Union of India & Ors.

Dear Sir,

This is with reference to the points of discussion of the meeting of oversight committee constituted by Hon'ble NGT for subject purpose scheduled to be held on 25.09.2020. In this regard, please find herewith the latest status of discussion points at NTPC Rihand.

1. *Steps taken by the TPPs for scientific disposal of fly ash in accordance with the statutory notification issued by the MoEF&CC under the provisions of EP Act requiring 100% utilization and disposal of fly ash?.*

Status: Following is the ash generation and ash utilization details at NTPC Rihand.

Year	Ash Generated (MT)	Ash Utilized (MT)	Ash Utilization %
2016 -17	4854028	750825	15.47%
2017 – 18	4345599	1348941	31.04 %
2018 – 19	3515893	1304383	37.10 %
2019 – 20	3901727	1684947.10	43.18 %
Apr'20 – Aug'20	1792562	1007699	56.22 %

Following action are being taken at NTPC Rihand for enhancing ash utilization:

i. NTPC Rihand has installed 04 nos. of semi – automatic fly ash brick plants and 02 nos. of fully automatic ash brick plants. Presently approx. 26000 fly ash bricks / day are being manufactured at NTPC Rihand these bricks are fully utilized in plant, townships, ash dykes and CSR works undertaken by NTPC Rihand. All buildings of NTPC Rihand are being constructed using fly ash bricks only.

ii. *Procurement of 03 nos. of BTAP rakes:* To promote offtake of dry fly ash NTPC Rihand has procured 03 nos. of BTAP rakes for transportation of fly ash in bulk quantity by cement industries and other potential users in economical and environment friendly manner. 1st rake comprising of 53 BTAP wagons has been

delivered by the manufacturer in July'2020. MoU has been signed with M/s Reliance Cement (RCCPL) on 12.06.2020 for supply of approx 1.2 Lac MT fly ash per annum through BTAP rakes. Supply o fly ash through BTAP is expected from 15.10.2020. Delivery of 2nd & 3rd BTAP rake is expected by 31.12.2020 & 31.03.2021 respectively.

iii. *Supply of pond ash to road construction projects*: Following initiatives has been taken for utilization of pond ash of Rihand in road construction works. The entire cost of ash transportation shall be borne by NTPC Rihand for these road projects.

- MoU has been signed with NHAI – Varanasi for supply of 02 Lac CuM of pond ash to NH – 56 bypass road at Varanasi. Supply of fly ash under MoU has been started from 26.06.2020.
- Approval has been obtained from NHAI - Varanasi for supply of 15.5 Lac CuM pond ash to NHAI road project at Varanasi in NH – 29 and NH – 56. Contract proposals for pond ash transportation is under tendering and award.
- Contract awarded for supply of 0.5 Lac CuM of pond ash to PWD Chhattisgarh for its utilization in construction of bypass road near Wadrafnagar.

iv. *Pilot project for transportation of wet fly ash in BOXN railway wagons:* In order to establish a new avenue of ash utilization, NTPC Rihand has given permission to M/s ACC Ltd. for transportation of fly ash in 10 rakes of tarpaulin covered BOXN wagons. **This initiative of NTPC Rihand is first of its kind** and 03 rakes of fly ash have been dispatched on 10.08.2020, 13.08.2020 & 16.09.2020. Approx. 35000 MT of ash utilization is envisaged in above pilot project. In addition to above we are in the process of giving permission to M/s Dalmia Cement Bharat for transportation of fly ash through BOXN wagons to their plant located near Guwahati. Based on the outcome of pilot project regular permission will be given to cement industries for transportation of wet fly ash through BOXN wagons.

v. *Providing fly ash to brick manufacturers upto 300 Kms radius*: To promote manufacturing and utilization of fly ash bricks in the region, NTPC Rihand has already moved proposal for supply of fly ash to brick manufacturer located upto 300 Kms from NTPC Rihand. Above proposal is under re - tendering.

vi. *Low lying area filling using pond ash*: As per the provisions of Fly Ash Notification of MoEF & CC, NTPC Rihand is undertaking the works of low lying area filling on NTPC land as well as Private Land using pond ash and making earth cover on ash filled area. In order to enhance fly ash utilization levels, NTPC Rihand has proposed for low lying area filling upto the distance of 100 Kms with entire cost of ash filling to be borne by NTPC Rihand. It is further submitted that District

Administration may also provide the list of wasteland available within 100 kms of NTPC Rihand for it reclamation using pond ash.

vii. *Backfilling of abandoned stone quarries:* In compliance of directives of oversight committee, we have submitted our application dtd. 11.09.2019 to Hon'ble District Collector – Sonbhadra for allocation of abandoned stone quarries of Dalla area. Follow up meetings have been held with District collector 20.09.2019 and on 27.02.2020 for allocation of abandoned stone quarry to NTPC Rihand. No stone quarry has been allocated to NTPC Rihand till date. Hence it is requested once again to allocate abandoned stone quarries of Dalla region for its backfilling with pond ash at our own cost.

viii. *Development of Ash Park at Varanasi:* To enable clay brick manufacturers of Varanasi region to switch over to ash brick manufacturing NTPC Rihand has developed an Ash Park at Varanasi from where fly ash is supplied in 40 KG bags to Ash Brick manufacturing units of Varanasi region so that use of fly ash bricks can be promoted in Varanasi. First lot of Fly Ash packed in bags has been dispatched to Varanasi on 06.06.2019 and Ash Park Depot – Varanasi has been formally inaugurated and made functional on 13.06.2019. However, no substantial fly ash offtake was evidenced from the ash brick manufacturers of Varanasi region due to which we are forced to closed the Ash Park Contract.

2. *Present status of ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater.*

Status: This point pertains to CPCB and UPPCB. It is also submitted that ambient air quality at NTPC Rihand is within the prescribed limits.

3. *De-silting of Rihand reservoir needs to be undertaken on scientific basis and cost recovered in the manner apportioned by CPCB. Apart from desilting, structural improvement of the dykes needs to be simultaneously taken up. What is the present Status?*

Status: This point pertains to CPCB and UPPCB. It is also submitted that we have conducted third party audit of our all ash dykes by IIT – Roorkee. As per the report of IIT – Roorkee our ash dykes are 'Safe & Stable'. Copy of the certificate issued by IIT – Roorkee is enclosed as Annexure – 01.

4. *Present status of development of fly ash mounds and back filling of the abandoned mines and also cost apportionments for desilting and restoration of Rihand reservoir.*

Status:

Identification of land for creation of ash mound is in progress. It is submitted that for developing ash mound detailed scientific and engineering studies are required in addition to the additional land requirement and huge capital expenditure. Hence it is requested that development of Ash Mound may also be considered as ash utilization by MoEF&CC and Hon'ble NGT. CPCB may issue guidelines for creation of ash mound.

In compliance of directives of oversight committee, we have submitted our application dtd. 11.09.2019 to Hon'ble District Collector – Sonbhadra for allocation of abandoned stone quarry. Presently no stone quarry is available with us for back filling with pond ash.

5. *Present status regarding the study to assess sediment volume at various places in the reservoir as per the direction given by Hon'ble NGT.*

Status: This point pertains to CPCB and UPPCB.

6. *Steps taken by Anpara TPS and Lanco-Anpara power plants to stop ash pond overflow discharge into Rihand reservoir as per the direction of Hon'ble NGT.*

Status: This point pertains to Anpara TPS and Lanco- Anpara. It is further submitted that NTPC Rihand is not discharging any ash pond overflow into Rihand reservoir.

7. *What steps have been taken by TPPs and UPRVUNL for transportation of coal as per the direction of Hon'ble NGT.*

Status: It is submitted that NTPC Rihand is transporting coal from the linked mines of Northern Coalfields Ltd. (NCL) through Merry-Go-Round (MGR) Railway system. NTPC Rihand is not transporting any coal through road.

8. *EC imposed on the non-compliant TPPs (the cut-off date of 31.12.2017 as stipulated in the Notification dated 27.01.2016).:*

Status: With reference to the NGT order dated 12.02.2020 in OA No. 117/2014 in the matter of Shri Shantanu Sharma Vs. Union of India & Ors, CPCB vide letter dated 02.07.2020 has imposed EC of Rs. 15.39 Crores on NTPC Rihand. In this regard it is submitted that NTPC Ltd. has filed Civil Appeal No. 2713/2020 in Hon'ble Supreme Court against the order dated 12.02.2020 of Hon'ble NGT. Hon'ble Supreme court vide order dated 21.07.2020 has granted stay for submission of EC as directed by Hon'ble NGT.

9. *Present status regarding health status of the citizens of the affected areas and the trend of diseases related to pollution.*

Status: This point pertains to Deptt. of Health, Govt. of Uttar Pradesh.

10. *Present status of shifting of Mercury brine sludge and muck.*

Status: This point pertains to Grasim Industries Ltd.

11. *Present status on ban of manufacturing of red bricks by use of clay/soil and by burning of coal with a view to facilitate more disposal of fly ash in brick manufacturing.*

Status: NTPC Rihand has installed 04 nos. of semi – automatic fly ash brick plants and 02 nos. of fully automatic ash brick plants. Presently approx. 26000 fly ash bricks / day are being manufactured at NTPC Rihand these bricks are fully utilized in plant, townships, ash dykes and CSR works undertaken by NTPC Rihand. All buildings of NTPC Rihand are being constructed using fly ash bricks only.

12. *Implementation of CPCB Guidelines of May 2019 for Utilization/Disposal of Fly ash for Reclamation of Low Lying Areas and in Stowing/Back filling of Abandoned Mines/Quarries:*

Status: We have already submitted our application to Hon'ble District Collector - Sonebhadra on 11.09.2020 for allocation of abandoned stone quarries of Dalla region. However, no abandoned mines have been allocated to NTPC Rihand for stowing / back filling with pond ash / fly ash. CPCB guidelines shall be followed.

13. *Implementation of CPCB Action Plan:*

Status: Ash Utilization action plan submitted to joint committee in the subject case is being implemented.

14. *Status of action taken report of Joint Committee comprising of MOEF & CC, CPCB and UPPCB with reference to the allegation that Thermal Power Stations operating in district Sonebhadra (U.P.) are causing damage to the environment:*

Status: This point pertains to UPPCB / CPCB. It is further submitted that we are complying with all specified standards and we are not causing any damage to the environment.

15. *Status of points 15 (a) to 15 (f) regarding Anpara TPS:*

Status: These points pertains to Anpara TPS.

16. *Present status of the Performance Guarantee to furnish the existing status of ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater and status of CAAQMS installed/under process by Thermal Power Plants:*

Status: It is submitted that NTPC Rihand has already installed 03 nos. of Continuous Ambient Quality Monitoring Stations (AAQMS) and these are operational.

17. *Present status of the reports on the issue of environmental compensation regarding 10 units in the State of Uttar Pradesh The committee seeks information from SPCB in accordance with law to recover the compensation assessed:*

Status: Bank guarantee of Rs. 18.36 Lacs has been submitted to U.P. Pollution Control Board as UPPCB share of the total compensation amount of Rs. 45.90 Lacs imposed by Hon'ble NGT vide order dated 11.10.2019 in O.A. No. 453/2019. NTPC Rihand has also filed a petition in Hon'ble Supreme court vide diary no. 1197/2020 dated 09.01.2020 against above order dated 11.10.2019 of Hon'ble NGT.

18. *All Thermal Power Plants have been directed by Hon'ble NGT to discuss about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed. In this regard:*

a. *What are structural details of Ash Dykes and their adequacy for handling of Fly Ash generated. Presen Status?*

Status: Details of structural details and adequacy for handling of Fly Ash generated is given in Annexure – 02.

b. *Present status of the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERI, IITs.*

Status: Third party assessment of ash dykes of NTPC Rihand has been done through IIT - Roorkee during January'2020. As per the certificate of IIT – Roorkee the ash dykes of NTPC Rihand are "Technically Sound and Structurally Sustainable". Copy of the certificate of IIT – Roorkee is enclosed as Annexure – 01.

c. *Thermal Power Plants directed to submit their roadmap for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash.*

Status: Details of road map to enhance ash utilization has been given in the reply of point no. 01.

d. *What efforts have been made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines? Whether any letter has been written to the Mine owners or to the concerned Authority in this regard.*

Status: NTPC Rihand is continuously pursuing District Administration for allocation for abandoned stone quarries for back filling with fly ash. We have also submitted our application dtd. 11.09.2019 to Hon'ble District Collector - Sonbhadra for allocation of abandoned stone quarry. Presently no stone quarry is available with us for back filling with pond ash.

e. *Preparation of DPR for project of desilting the Rihand Reservoir and bearing of expenditure by TPPs of the area on polluter pay principle. Present Status?*

Status: This point pertains to U.P. Irrigation Deptt.

f. *Whether the dispute of title of abandoned mines between Forest Department and Revenue Department has been resolved due to which its alloiment is being delayed? Please mention the name of vacant mines?*

Status: This point pertains to Mining Deptt., Govt. of U.P.

Thanking you,

Yours faithfully,

23/09/20

(V.K. Atteri)
AGM (EMG & AU)

Copy To,
Regional Officer
U.P. Pollution Control Board,
H. No. - 162, Uttar Mohal, Near Chandi Hotel
Robertsganj, Sonebhadra
Pin – 231 216

~~477~~ ANNEXURE-01 1340

भारतीय प्रौद्योगिकी संस्थान रुड़की
INDIAN INSTITUTE OF TECHNOLOGY ROORKEE
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No. CED/GTE/NKS/ 3101
Dated January 31 , 2020

CERTIFICATE OF STABILITY OF NTPC-RIHAND ASH DYKES

NTPC-Rihand Ash Dykes
Mitihini: Lagoon I and II
Central: Lagoon I and II

The NTPC Rihand ash dykes were visited on 10.01.2020 and subsequently thorough analysis was done with respect to Structural Stability of the Dykes. On the basis of the analysis and Ash Dykes Inspection reports, it is certified that all the ash dykes namely Mitihini: Lagoon I and II and Central: Lagoon I and II of NTPC-RIHAND are "***Technically Sound and Structurally Sustainable***".

Samadhiya

(N K Samadhiya)

Ash Pond Details

2020Total No. of Ash Ponds	Name of Ash Ponds	Area of Ash Pond (m^2) (at base)	Depth of main/base dyke	Height of subsequent rises as per original design	Type of raising (upstream/ downstream/ central line)	Slope of ash dyke	Ash Pond Filled/ In Use/ For Future Use	Total Storage Capacity (Lakh Cum)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
4	Mitihini ash dyke lagoon I	14.36 Lakh	12* Metre	3 Metre	Upstream	1:3	2nd raising in use	309.55
	Mitihini ash dyke lagoon II	10.52 Lakh	12 Metre	3 Metre	Upstream	1:3	Under 2nd raising. Kept for future use	226.71
	Central ash dyke lagoon I	6.27 Lakh	11* Metre	3 Metre	Upstream	1:3	Ash dyke is filled. Under the proposal of buttressing	105.45
	Central ash dyke lagoon II	5.38 Lakh	11 Metre	3 Metre	Upstream	1:3	3rd raising in use.	90.50

* indicates that height of dyke is assumed as the other lagoon of same dyke as starter dyke drawing is not found yet.

*Buttressing of ash dyke is not considered while calculating the storage capacity. Storage capacity of the dykes will increase after buttressing.

1. Note on ash pond and ash pond water lagoon operation: -

i) Ash dykes of NTPC Rihand are of 'Central Line Design' with good foundation base of rocks and earth. The dedicated Corporate Engineering team is having technical expertise of designing the ash dykes as per relevant Indian Standard Codes. Ash dykes of NTPC Rihand are designed considering factor of safety of more than 1.5. Corporate Engineering team after details site visit and

survey provides the detailed engineering design and specifications for each dyke and also for its subsequent raisings. Ash dykes are designed by CC Engg as pervious entity and for lean ash slurry discharge. The residual water is expected to go to Overflow lagoon from ash dyke through decanting wells. Ash slurry is discharge is done through 450/400 mm dia MS pipes & 512 mm dia cast basalt pipes in garlanding fashion from all sides of dyke in such a manner so that the ash slurry is filled near dyke bund first. During this initial phase, the seepage water, which is coming in the toe drain is pumped back to dyke/Overflow lagoon. After some time, when all the adjacent area of bund is filled, then negligible water comes out in toe drains and all the water flows directly from dyke to overflow lagoon and subsequently to plant through AWRS pumps.

Apart from above, stability study of ash dykes is also being done through third party expert agencies like IITs etc. Additionally the ash dyke management team of NTPC Rihand is continuously monitoring and maintaining the ash dyke on regular basis.

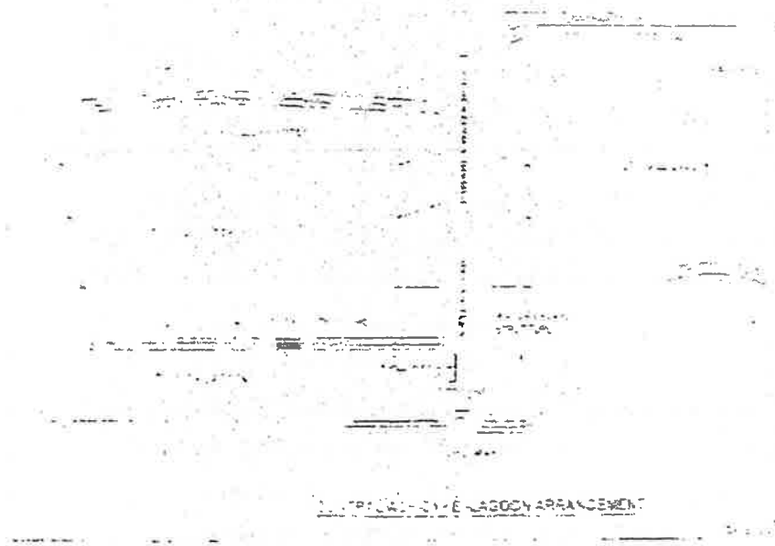
ii) The toe drain & outer slope of dykes are regularly cleaned of ash/bushes to keep watch on ash dykes. An ash dyke committee comprising of senior members visits the dyke on monthly basis to assess its condition.

iii) Necessary stock of sand, sand bags, aggregate, boulder etc is kept at site to counter any emergency situation. Regular ash utilization is being done to keep our ash dykes in healthy condition.

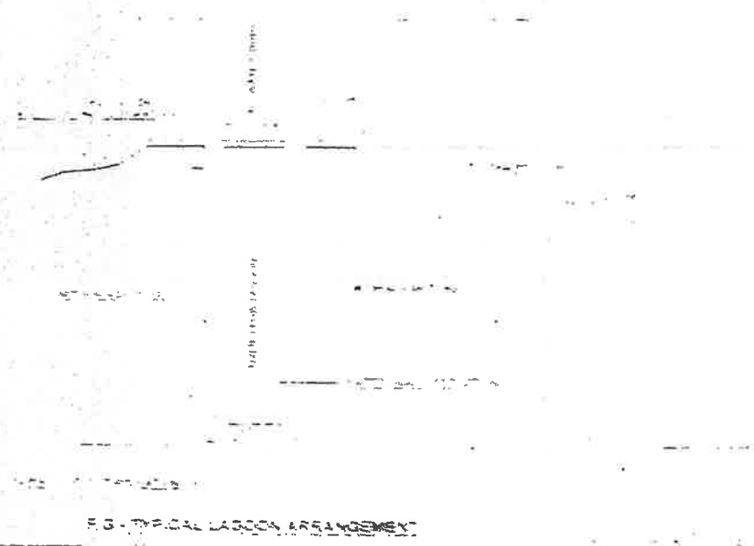
iv) Third party assessment of ash dykes of NTPC Rihand has been done through IIT – Roorkee during January'2020. As per the certificate of IIT – Roorkee the ash dykes of NTPC Rihand are "Technically Sound and Structurally Sustainable". Copy of the Stability Certificate of IIT - Roorkee has already been submitted to Hon'ble oversight committee and the same is also enclosed herewith as Annexure - 02.

2. Ash Ponds layout plan superimposed on site location/map w.r.t. Rihand Reservoir -

Rihand Reservoir



Rihand Reservoir



Status of Agenda for Discussion in VC Meeting held on dated 23.07.2020 in OA No. 164/2018 (Earlier OA No. 276/2013) In re: *Ashwani Kumar Dubey Vs. Union of India & Ors.*

Station : NTPC , Shaktinagar

Sl No.	Agenda	Status
1	What steps has been taken by the TPPs for scientific disposal of fly ash in accordance with the statutory notification issued by the MoEF&CC under the provisions of EP Act requiring 100% utilization and disposal of fly ash? (From UPVUN, NTPC & TPPs)	NTPC Shaktinagar is supplying pond ash to NHAI Varanasi hanumana road at NTPC cost. Ash being used in land development within NTPC premises and ash dyke raising. Ash bricks being manufactured with 5 ash brick machines. Balance ash is being disposed to ash dyke in scientific manner in wet form.
2	Any EC imposed on the non-compliant TPPs (the cut-off date of 31.12.2017 as stipulated in the Notification dated 27.01.2016). (From CPCB)	A levy of Rs. 10.76 crore has been imposed as EC and CPCB has asked to submit vide letter dtd. 2.7.2020. NTPC appealed and stay granted by Hon'ble Supreme Court vide order dtd. 21.7.2020 .
3	Are CPCB Guidelines of May 2019 for Utilization/Disposal of Fly ash for Reclamation of Low Lying Areas and in Stowing/Back filling of Abandoned Mines/Quarries being complied with? (From UPPCB/ CPCB)	Mine or voids filling work has not materialised. Pond ash being utilised in road construction work NHAI (Varanasi Hanumana road part) being transported in covered trucks with moist ash from ash dyke.
4	Has CPCB action plan implemented?	**Pertain to CPCB**
5	What is the status of action taken report of Joint Committee comprising of MOEF & CC, CPCB and UPPCB with reference to the allegation that Thermal Power Stations operating in district Sonebhadra (U.P.) are causing damage to the environment? (From UPPCB/ CPCB)	**Pertain to CPCB/UPPCB.**
6	**Present status of the following:**	
	a) Fly ash disposal generated in the Thermal Power Plants (From MDs of TPPs/ NTPCs)	Generation: 32.06 LMT (19-20) Utilisation : 12.58 LMT (19-20)
	b) Fly ash disposal in mounds and backfilling of ash in abandoned mines as per the CPCB guidelines. (From MDs of TPPs/NTPCs)	NIL (Gorbi mine allotted to NTPC, NTPC Vindhyachal has taken steps for study. studies like EIA, Flora, fauna in progress.)
	c) Report of the CPCB regarding Cost apportionment for desilting/ restoration of Rihand Reservoir as recommended by the CPCB. The committee seeks information from U.P Irrigation Department regarding that, (From Irrigation Department)	**Pertain to CPCB**/U.P Irrigation
	d) Status of Anpara TPS and Lanco-Anpara power plants ash pond with respect to overflow discharge into Rihand Reservoir (From MDs/ GMs)	**Pertain to Anpara TPS/Lanco**
	e) The maintenance of the capacity and quality of the water of Rihand Reservoir along with its preservation (From GM)	**Does not pertain to NTPC**
	f) The breach of Flyash dyke in U.P. Rajkiya Vidyut Nirman Anpara, Lanco Thermal Power Plant and its measures. (From UPVUN & MDs of TPPs/ NTPCs)	**No dyke breach in NTPC Shaktinagar.** Dyke stability study got conducted from IIT Rorkee Report submitted to UPPCB.
7	Present status of the liability for environmental compensation in respect of UPVUN, Anpara. (UPPCB)	**Does not pertain to NTPC**
8	Present status of the **Performance Guarantee** to furnish the existing status of ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater. (From MDs/ GMs)	**Does not pertain to NTPC**
9	Present status of the reports on the issue of environmental compensation regarding **10 units in the State of Uttar Pradesh** The committee seeks information from SPCB in accordance with law to recover the compensation assessed. (From SPCB/ UPPCB)	Rs. 27 Lac imposed as EC. Rs. 10.8 lac BG submitted to UPPCB. petition filed in Supreme court vide diary No. 1197/2020.

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LANPL/ENV/2020-21/ 3191

8th September 2020

To,

Hon'ble Ovesight Committee
OA No 164/2018 (Earlier OA No 276/2013)
Ashwani Kumar Dubey Vs Union of India

Subject : Compliance Status of M/s Lanco Anpara Power Limited of Agenda Points of VC Meeting of Hon'ble Oversight Committee (OA No 164/2018 (Earlier OA No 276/2013) Ashwani Kumar Dubey Vs Union of India) on Dated 23.07.2020.

Sir,

This is with reference to the telecommunication held with Hon'ble Oversight Committee Office on dated 7.09.2020 regarding the submission of Compliance Status of M/s Lanco Anpara Power Limited on subject matter.

Our point wise submissions of the concerned agenda points are as under:

S.No.	Points Related M/s Lanco Anpara Power Limited.	Present Compliance Status
1.	Issues:1 What steps has been taken by the TPPs for scientific disposal of fly ash in accordance with the statutory notification issued by the MoEF&CC under the provisions of EP Act requiring 100% utilization and disposal of fly ash? (From UPVUN, NTPC & TPPs)	M/s Lanco Anpara Power Limited is making all the efforts to ensure that Fly ash is utilized as per notification by Ministry of Environment and Forest & Climate Change. Various steps and avenues are being constantly explored by the management to achieve 100% fly ash utilization. The details are attached as Annexure-1
6	Present Status of Following:	
6(a)	Fly ash disposal generated in the Thermal Power Plants (From MDs of TPPs/ NTPCs)	Management is making all the efforts to ensure that Fly ash is utilized as per notification by Ministry of Environment and Forest & Climate Change.Present utilization level of fly ash is being done through various users like Cement Industries. The Present and Previous FY's Fly Ash Utilization % is attached as Annexure-2.

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6(b)	Fly ash disposal in mounds and backfilling of ash in abandoned mines as per the CPCB guidelines. (From MDs of TPPs/NTPCs)	1. With reference to the NGT Order dated 05.11.2019 a Communication has been Made to DM, Sonbhadra regarding allotment of abandoned stone and coal mines for enhancement of our plant's ash utilization level. Copy of same is attached as **Annexure-1 I** 2. Different communications has been made to Northern Coalfields limited since Year 2015 regarding allotment of abandoned mines for enhancement of our plant's ash utilization level. Copy of same is attached as **Annexure-1H**
6(d)	Status of Anpara TPS and Lanco-Anpara power plants ash pond with respect to overflow discharge into Rihand Reservoir (From MDs/ GMs)	The LANPL has entered into 'Facilities and Services Agreement 'with UPRVUNL on 12th November 2006 for the use of Ash Dyke as one of the common facilities. As per Agreement the ownership of the Ash Dyke lies with Uttar Pradesh Rajya Vidut Utpadan Nigam Limited(UPRVUNL) and owner shall operate and maintain the common facilities. LANPL against the 'Facilities and Services Agreement' is paying UPRVUNL a Sum of **₹ 7.2 Crore+18% GST + Adjustment w.r.t. WPI on annual basis.** LANPL's Ash Water Recovery System is fully functional to recover the water from secondary pond.
6(f)	The breach of Flyash dyke in U.P. Rajkiya Vidyut Nirman Anpara, Lanco Thermal Power Plant and its measures. (From UPVUN & MDs of TPPs/ NTPCs)	

We are conscious to our Social responsibilities and committed towards creating a clean and safe environment in and around our installation.

Thanking you,

Yours faithfully

(Sandip Goswami)
Director

CC: Regional officer, UPPCB, Robertsganj.

Annexure-1

Lanco Anpara Power Limited

Name of the Thermal Power Plant	: Lanco Anpara C, Thermal Power Station,
Operational Capacity	: 2x600 MW
Location	: Village-Anpara, Dist. Sonebhadra, Uttar Pradesh
Type of Fuel	: Coal
Source of Fuel	: Northern Coalfield Limited
Distance from coal mine	: 24 Km.

1. Efforts made for Utilization of Fly Ash in Cement Plants

A. Agreement/MOU signed with M/S J.S. Enterprises, Renusagar, Sonebhadra **(Annexure-1A)** to coordinate with Cement Industries for utilization of fly ash generated in the plant. Through this agreement, presently we are supplying ash to different cement companies.

B. Agreement signed with KJS Cement Ltd, Satna for lifting of ash about 1500 MT/day on 19th Dec, 2013 but the company didn't turn up due to distance factor.**(Annexure-1B)**

Constraints for Non-utilization of Ash in cement Plants

i. Sonebhadra area is having very low ratio of Ash utilizing industries to power producing industries.

ii. There is more than 10,000 MW of power being generated in this area i.e. approximately 10 Lakh MT per month of ash produced and only one cement industry in this area (M/S Dalla Cement of Aditya Birla group) with fly ash requirement of around 45000 MT per month. This cement company is lifting ash from UPRVUNL, Obra which is just 10 Kms away from this company.

iii. The Bulk consumers i.e. big cement companies which are at a distance of more than 400 Kms and get their share of ash from nearby power generators are not interested to lift fly ash from Sonebhadra area due to higher transportation cost.

iv. All the cement companies lifting ash from the company are having small capacity plants. These cement companies usually operate plants depending on demand in the market. So the lifting of ash by these cement companies are not consistent & varies every month which affects ash utilization of the company.

v. Due to demand supply gap of fly ash and above constraints beyond the control of the company, currently in current FY around 27.07% of fly ash generated has been utilized.

2. Efforts made for utilization of Ash in Brick manufacturing

Agreements/MOU signed with two brick manufacturing units for utilization of fly ash. Though the scope is limited. Company has been making concerted efforts to explore all such opportunities for utilization of fly ash.

Brick Manufacturers Agreement

i. M/S Jai Bricks, Pipri, Anpara dt.20.11.2018**(Annexure-1C)**
ii. M/S Birendra Singh Inta Bhatta dt. 20.11.2018**(Annexure-1D)**

LANPL has also approached to Jila Panchayat Udyog for supplying of Fly ash for their Fly Ash Brick Manufacturing Plant. **(Annexure-1E)**

Constraints for Non-utilization of Fly Ash in Brick manufacturing

Demand of ash from brick manufacturers is very low & this contributes hardly 1% of ash generation. All the power plants of Sonebhadra area are supplying ash to brick plants though the opportunities are less. Until manufacturing of red bricks is banned, use of fly ash bricks can not be enhanced.

3. Ash utilization in Road construction

Road construction agencies are not responding to utilization of fly ash as per MoEF & CC, Fly Ash Notification dated 3rd Nov 2009 clause no 5, as they have to use Fly Ash in filling of low land area in road construction projects. We sent a letter on 23.11.2015 to the agency **(Annexure-1F)** engaged for construction of Varanasi-Hathinala road project regarding use of fly ash but the agency didn't respond to our request.

We have sent a letter on 07.02.2019 to Regional office of NHAI at Varanasi **(Annexure-1G)** for entering into an MOU to take fly ash from our company for road construction projects. Response is still awaited.

The scope of ash utilization is limited to a particular area/region, where the same can be met with nearby power plants which is also only a short term requirement.

Constraints for Non-utilization of Fly Ash in Road construction:

As per Fly Ash Notification by MoEF & CC vide no S.O. 254(E) dated 25th Jan 2016, Enforcement is required from Statuary authorities to ensure that the contractor of road construction utilizes the ash in the road, the Authority concerned for road construction shall link the payment of contractor with the certification of ash supply from the thermal power plants.

4. Ash utilization in Open cast mines

As per MoEF & CC, Fly Ash Notification dated 3rd Nov 2009 clause no 8(i), several letters have been sent to Northern Coalfields Limited to approve stowing of mines with using 25% of Fly Ash. Company is making repeated requests to concerned authorities for allotment of abandoned mines for utilization of fly ash. Several request letters dated 18.11.2015, 24.02.2016, 16.05.2016, 20.11.2018 & 1.07.2020 **(Annexure-1H)** have been sent to NCL for allotment of abandoned mines. Company is still waiting for a suitable response from NCL.

District Magistrate, Sonebhadra (UP) has also been approached as per NGT Order dated 05.11.2019 for allotment of abandoned stone and coal mines for enhancement of our plant's fly ash utilization level.**(Annexure- 1 I)**

It is submitted that despite of several constraints beyond the control of the company, by sincere efforts company is able to increase fly ash utilisation to 28.39 % in FY 2019-20.

Due to the aforementioned reasons, thermal power plants of Sonebhadra area are not able to utilise 100% fly ash.

Other Initiatives:

1. Registration on CEA Application and Monthly Updating on CEA Ash Website for details of ash generation and availability of ash to potential users.
2. Monthly Updating of Quantity of Ash on Website for its utilization through potential users.
3. At plant level a Ash Utilization Committee has also been formed with following objectives.

a) Infrastructure and resource availability.
b) Guidelines for settlement of dispute with users.
c) Review fly ash utilization and legal compliance status.
d) Way forward to increase the fly ash utilization.

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Annexure - I A

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Memorandum of Understanding (MOU) for Fly Ash off Take

This MOU is made and executed at ***Lanco Anpara Power Limited***. On the 16th day of January, 2020 by and between:

M/s Lanco Anpara Power Ltd. (LANPL),

a company registered under the Companies Act, 1956

and having its registered office situated at:

411/9, Riverside Apartments

New Hyderabad

LUCKNOW-226007

And

M/s J.S. Enterprises

Coal Gate,Renusagar,Purvi Parasi

Anpara ,Sonebhadra(UP)

Mo 09628088126

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WHEREAS

LANPL is putting up 1200 MW Thermal Power Station at Village Anpara of Sonebhadra (U.P.)

Fly ash generated by the Power Plant needs to be disposed of in an environment-friendly and useful manner, inter alia, used in the production of cement or ready mix cement as admixture.

LANPL is interested to provide Fly Ash to various consumers and users of fly ash like cement manufacturing companies, ready mix concrete plants, fly ash or soil brick manufacturers, ash block and tiles manufacturers, etc. as per the statutory guidelines of Government of India.

M/s J.S. Enterprises has shown interest vide their letter no 001107 Dated 15.01.2020 to take up to 2000 tons of fly ash per day to supply fly ash to third parties for bonafide use and utilization of the same

THIS AGREEMENT WITNESS AS UNDER:

1. The Fly Ash will be conveyed to the silos by deploying pneumatic and dry handling systems as a part of power plant process and the entire operation till silo point shall be carried out only by LANPL authorized personal/agency.

2. The point of delivery shall be the silo of LANPL.

3. Fly ash will be loaded from the silos into closed tankers/bulkers for the supply to third parties for bonafide.

4. M/s J.S. Enterprises shall lift and coordinate the take away of fly ash tankers/bulkers from silo exit points.

5. LANPL team at site will coordinate the day to day lifting of the fly ash and M/s J.S. Enterprises shall cooperate with LANPL and abide by companies environmental and safety policies.

6. M/s J.S. Enterprises shall take off the FLY ASH during the period the power unit is in operation. LANPL, however, does not guarantee any period of operation in a year.

7. The agreement is in force from date 23.01.2020 to 22.01.2021 for the period of one year and can be renewed/terminated subject to the performance of the party.

8. The operation and maintenance of bulkers shall be in the scope of M/s J.S. Enterprises

9. Handling of any accident and breakdown shall be in the scope of M/s J.S. Enterprises.

10. M/s J.S. Enterprises. Shall deploy bulkers having all statuary compliances as per RTO Norms/latest Motor Vehicle Act etc. as may be applicable from time to time.

11. M/s J.S. Enterprises shall follow all safety and security administration and HR related norms specified by LANPL.

12. Other than bulkers no other vehicle shall be allowed to lift ash from silo.

13. M/s J.S. Enterprises. has to manage movement in such a way that it does not create any congestion inside or outside the plant.

REPRESENTATIONS, WARRANTIES & OBLIGATIONS

1. Responsibility for any taxation and legal liabilities shall be of M/s J.S. Enterprises It is agreed that M/s J.S. Enterprises alone shall be responsible for any violation or contravention of applicable laws related to this activities of fly ash take off and transportation thereof.

2. LANPL reserves its right and shall have unequivocal powers to stop operations of M/s J.S. Enterprises to prevent/stop entry in the premises in case LANPL believes that any illegal activity or violation of any law is taking place.

3. LANPL shall not be bound to provide facility which is not readily available at its unit at Anpara. It is clearly understood by M/s J.S. Enterprises that LANPL shall, not in any manner incur any expenses towards provision of any facility to M/s J.S. Enterprises

4. M/s J.S. Enterprises has expressly undertaken not to represent itself before any third party, government authorities or banks as connected with LANPL, in any manner whatsoever, except and to the extent provided within this agreement. In case any such misrepresentation comes to the notice of LANPL, LANPL reserves it right to terminate this agreement forthwith.

DISPUTE RESOLUTION:

1. Any dispute related to fly ash availability to the party shall initially be discussed for resolution in fly ash committee constituted at LANPL.

TERMINATION

1 M/s J.S. Enterprises shall be given priority over other parties which do not have any MOU or contractual agreement with LANPL to take off the fly ash.

2. This MOU shall be effective till 22.01.2021 Notwithstanding anything contained herein, LANPL may terminate this agreement within 24 Hrs by letter or email communication. However M/s J.S. Enterprises. may terminate the MOU by giving 15 days notice in writing.

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AMENDMENTS:

No modification, alteration or amendment of this agreement or any of its terms or provisions shall be valid or legally binding on the parties unless made in writing and duly executed by or on behalf of all the parties.

ENTIRE AGREEMENT:

This agreement supersedes all prior discussions and understandings (whether oral or written, including all correspondence) between the parties with respect to the subject matter of this agreement and this agreement constitutes the sole and entire understanding between the parties with respect to the subject matter hereof.

THIRD PARTY BENEFIT:

Nothing herein expressed or implied is intended to, nor shall be constituted to confer upon or give to, any third party any right, remedy or claim under or by reason of this agreement or any part thereof.

NOTICE

All notice, requests, demands or other communication("Notice") required or permitted to be given under Agreement and provisions contained herein shall be in English and shall be deemed to be dully sent by registered post postage prepaid or transmitted by facsimile transmission or courier to the other parties at the address indicated below.

(Sandip Goswami)
Executive Director
411/9, Riverside Apartments
New Hyderabad
LUCKNOW-226007

Witness (1)
(Himanshu Verma)

(Jitendra Singh)
M/s J.S. Enterprises
Coal Gate, Renusagar, Purvi Parasi
Anpara , Sonebhadra (UP)-231225

Witness (2)
(Kuldeep Sharma)

Annexure- 1B



उत्तर प्रदेश UTTAR PRADESH

BT 065527

AGREEMENT

This Agreement ('Agreement') is made and executed at ANPARA (U.P.) on the 19TH. day of DECEMBER, 2013 by and between:

Lanco Anpara Power Ltd., a company incorporated and registered under the Companies Act, 1956 and having its Registered office at 411/9, Riverside Apartment,New Hyderabad, Lucknow (UP) and Project Site office at Vill Anpara Distt Sonebhadra hereinafter referred to as 'LANPL', which expression shall, unless repugnant to the context thereof, mean and include their respective successors in interest and permitted assignees of the FIRST PART.

AND

KJS Cement Ltd, a company incorporated and registered under the Companies Act, 1956 and having its Registered office at: Rajnagar, Tehsil-M, Distt Satna, (MP) and its cement plant at Vill Maiher, Distt Satna hereinafter referred to as 'KJSCL',which expression shall, unless repugnant to the context thereof, mean and include their respective successors in interest and permitted assignees of the OTHER PART.

WHEREAS:

A LANPL has an operational coal based power plant of 2x600 MW at Village Anpara of Sonebhadra (U.P.) and on an average LANPL is generating approximately 6000 tonnes / day of dry Fly Ash through its two units of 600 MW each.

KJS CEMENT LTD. AMILLIA MAIHAR DISTT SATNA (M.P.)

B Fly ash generated by the Power Plant needs to be disposed off in an environment-friendly and useful manner, inter alia, in the production of cement or ready mix cement as admixture.

C LANPL is interested to provide Fly Ash to various consumers and users of fly ash like cement manufacturing companies, ready mix concrete plants, flyash or soil brick manufacturers, ash block and tiles manufacturers, etc as per the statutory guidelines of Government of India.

D. KJSCL being a cement company has approached LANPL and shown interest to take up to 1500 MT of Fly Ash per day at the rate of Rs 100 per bulker from LANPL for development and maintenance of Fly Ash Utilization Facility, to which LANPL has agreed subject to availability of Fly Ash on the terms as set out in this Agreement

NOW THIS AGREEMENT WITNESSES AS BELOW:

1. KJSCL hereby agrees to take up to 1500 MT of Fly Ash per day from LANPL, to which LANPL has agreed subject to availability of Fly Ash.

2. The Fly Ash will be conveyed to the silos by deploying pneumatic and dry handling systems as a part of power plant process and the entire operation till silo exist point shall be carried out only by LANPL authorized personal/agency.

3. The point of delivery shall be the silo of LANPL

4. Fly ash will be loaded from the silos into closed tankers/bunkers of the KJSCL

5. KJSCL shall lift and take away the flyash tankers/bulkers from silo exit points at its own cost.

6. LANPL team at site will coordinate the day to day lifting of the fly ash and KJSCL shall cooperate with LANPL and abide by companies environmental and safety policies.

7. KJSCL shall take off the FLY ASH during the period the power unit is in operation. LANPL, however, does not guarantee the quantity of fly ash and any period of operation in a year

8. REPRESENTATIONS, WARRANTIES & OBLIGATIONS

8.1 That all applicable taxes, duties or levies including those whichever may be imposed on the off-take and transportation of fly ash by any statutory authorities / Government(s) / Government agencies during the period of this agreement shall be borne by KJSCL and if LANPL is called upon to pay such taxes, duties or levies directly to the authorities concerned the same shall be reimbursed by KJSCL to LANPL within 7 days of intimation about such payment. It is agreed that KJSCL alone shall be responsibility for any violations or contravention of applicable laws related to its activities of flyash take off and transportation

KJS CEMENT LTD. AMILLIA MAIHAR (M.P.)

8.11 That no materials, other than fly ash, shall be lifted by KJSCL, in the event it is found that some materials of LANPL, other than fly ash is lifted and taken away by the representatives or trucks / bulkers of KJSCL, LANPL shall have the right to terminate the agreement forthwith and to initiate legal action as deemed fit against KJSCL and/or its representatives involved.

8.12 No Child labour shall be engaged by KJSCL in any circumstances in the process of offtake of fly ash from LANPL.

8.13 Any accidental spillage caused while loading of ash / movement of trucks of KJSCL in the LANPL premises shall be immediately cleaned / removed by KJSCL at their own cost.

8.14 Ash collected in trucks from LANPL shall not be dumped at any place other than the cement manufacturing unit of KJSCL in any circumstances. However in case of breakdown of the truck or the accident of the truck, the ash shall be immediately transferred to other trucks by KJSCL in such a manner that there is no dust nuisance during transportation.

8.15 In case of any accidental spillage of ash occurred en-route of transportation of ash from LANPL to cement manufacturing unit of KJSCL, spilled out ash shall be immediately cleaned by KJSCL at their own cost. Suitable road safety arrangements will be made to avoid any road accident(s).

8.16 The quantity of ash to be loaded in trucks shall be decided by the representative of KJSCL. LANPL shall not be responsible for the quantity of ash being loaded in the trucks or overloading of trucks done by the authorized representative deputed by KJSCL.

8.17 All the rules & regulations, notifications, laws etc. laid by RTO and/or any other authorities related to transportation of ash in trucks shall be strictly followed by KJSCL. KJSCL shall be solely responsible for any violations of above said rules, regulations, laws etc.

8.18 KJSCL shall follow all safety regulations and security requirements during collection & transportation of Fly-Ash from LANPL, as issued in this regard by LANPL / Central Govt / State Govt / Any other authority & also abide by the instructions issued by 'Ash Utilization' department of LANPL in this regard.

8.19 KJSCL shall ensure safe movement of truck inside the LANPL premises and shall be solely responsible for any accident caused by the movement of the trucks inside the LANPL premises.

8.20 The protective cover/safety appliances / personal protective equipment as may be required for the persons engaged for this work shall be arranged by KJSCL at their own cost.

KJS CEMENT LTD. AMELLIA MAIHAR DISTT SATNA (M.P.)

8.21 That LANPL shall not be held responsible for any accident and causality of the persons engaged for offtake of fly ash by KJSCL. KJSCL shall indemnify LANPL, for any liability under Workmen's Compensation Act or under any other law that may develop upon in respect of the persons engaged by them.

8.22 The process of loading of dry fly ash in trucks and the movement of trucks in the silo area of LANPL and the transportation of fly ash to cement manufacturing unit of KJSCL shall be carried out by KJSCL in such a manner that there is neither any dust nuisance nor any violation of environmental norms.

8.23 That all the rules & regulations, notifications, laws etc. laid by Pollution Control Boards, CPCB, MoEF etc. shall be followed by KJSCL. KJSCL shall be solely responsible for violations of provisions of any applicable environmental laws / rules / notifications during the process of offtake of fly ash from the ash silos of LANPL.

8.24 KJSCL shall comply with all laws, rules & regulations etc. laid by statutory authorities as well as the directions / advice of LANPL related to dry ash loading and its transportation in trucks which are not mentioned above but are necessary for compliance of all applicable laws, safety and environmental norms and to carry out all the works in a safe and eco-friendly manner

8.25 This agreement shall also be reviewed on regular basis by LANPL for following performance criteria:

- All Employees/ representatives / agencies / sub-agencies / transporters etc. of KJSCL shall behave in responsible manner towards LANPL/LANPL's Contractors/employees etc.
- Shall not involve themselves in any anti-social activity including creating IR problems and shall not be involved in any law & order violation.
- Shall co-operate to the extent possible with LANPL/ LANPL's Contractors etc. for their smooth and continuous functioning in case of addition / extension / alteration of its plant is carried out.
- Shall not cause any damage to LANPL Plant or equipment / any injury to LANPL personnel.
- Shall not cause any hindrance / create problems to other parties.
- Any other issue related to dry Fly Ash offtake activities of KJSCL at LANPL

KJS CEMENT LTD. AMLLIA MAIHAR DISTT. SATNA (M.P.)

9. DISPUTE RESOLUTION:

Any dispute related to this Agreement shall be referred to Fly Ash committee constituted by LANPL and decision of the Fly Ash Committee of LANPL shall be final and binding on KJSCL.

10. ASSIGNMENT:

Neither this Agreement nor any right or obligation hereunder or part hereof may be assigned by KJSCL to any third party without the prior written consent of LANPL.

11. TERM &TERMINATION

11 1 This Agreement will come into effect from the first date of January 2014, fly ash pick-up by KJSCL.

11 2 The Parties may however terminate this agreement at any point in time, either by mutual consent or by serving 45 days advance notice to the other party.KJSCL agrees that termination of this Agreement shall not impose any kind of liability on LANPL, under any situation whatsoever.

12. AMENDMENTS:

No modification, alteration or amendment of this Agreement or any of its terms or provisions shall be valid or legally binding on the Parties unless made in writing and duly executed by or on behalf of all the Parties.

13. ENTIRE AGREEMENT

This Agreement supersedes all prior discussions and understandings (whether oral or written, including all correspondence) between the Parties with respect to the subject matter of this Agreement, and this Agreement constitutes the sole and entire understanding between the Parties with respect to the subject matter hereof.

14. THIRD PARTY BENEFIT

Nothing herein expressed or implied is intended to, nor shall it be construed to confer upon or give to, any third party any right, remedy or claim under or by reason of this Agreement or any part hereof.

KJS CEMENT LTD. AMILLIA MAIHAR DISTT. SATNA (M.P.)

15. NOTICE

All notices, requests, demands or other communication ("Notice") required or permitted to be given under Agreement and the provisions contained herein shall be in English and shall be deemed to be duly sent by registered post postage prepaid or transmitted by facsimile transmission or courier to the other Parties at the address indicated below:

Lanco Anpara Power Ltd.

Mr. A K Srivastava Phone: 9918900888

411/9, Riverside Apartment,

New Hyderabad, Lucknow (UP)

KJS Cement Limited, Rajnagar, Tehsil-M, Distt Satna,(MP)

Mr K.S. Singhvi Phone: 8085941999

Any Notice delivered to the Party to whom it is addressed as provided in this Clause shall be deemed to have been given and received on the day of its receipt at such address.

16. GOVERNING LAW AND JURISDICTION

The Courts at Lucknow , UP shall have exclusive jurisdiction in respect of any dispute or matter arising in respect of this Agreement. This shall be governed by and construed in accordance with Indian law.

IN WITNESS WHEREOF, the Parties have, through their duly authorised representatives, executed this Agreement as on the date first above written

For Lanco Anpara Power Limited

Authorized Signatory

Witness-1

Witness-2

KJS CEMENT LTD. AMILLIA MAIHAR DISTT SATNA (M.P.)

For KJS Cement Limited

Authorized Signatory

Witness-1

Witness-2

Annexure- I C

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U.P. S. T. No.- Rg 0033716

JAI BRICKS

Strong Bricks Manufacturer



राम

Office :—
BINA ROAD
PARASI
Near Roapway
P. O.- KAKRI
Distt· Sonebhadra (U. P.)

Ref. No .....

Date... 12/11/2018...

सेवा में,

महाप्रबंधक,
सेन्को पावर प्लांट,
अनपरा, सोनभद्र (उ०प्र०)

विषय :- क्लाई ऐश के सम्बन्ध में,

महोदय निवेदन है कि मैं फारूख नाथ जायसवाल अपने ईंट भट्ठा के कार्य हेतु मे० जय क्विक के लिए आपके सेन्को पावर प्लांट अनपरा से क्लाई ऐश लेना चाहता हूँ,

अतः श्रीमान् जी से निवेदन है कि मेरे कार्य हेतु मे० जय क्विक, पिपरी, डिकुलगंज, सोनभद्र के लिए क्लाई ऐश का एग्रीमेन्ट कर क्लाई ऐश देने का कृपा करें

पार्थी
मे० जय क्विक
पिपरी, डिकुलगंज, सोनभद्र

1361

493

AGREEMENT

This Agreement ('Agreement') is made and executed at Anpara on the 20th day of November 2018 by and between:

Lanco Anpara Power Ltd., a company incorporated and registered under the Companies Act, 1956 and having its Registered office at 411/9, Riverside Apartment,New Hyderabad Lucknow (UP) and Project Site office at Vill Anpara Distt. Sonebhadra hereinafter referred to as 'LANPL', which expression shall, unless repugnant to the context thereof, mean and include their respective successors in interest and permitted assignees of the FIRST PART.

AND

M/S Jai Bricks located at Pipri, Dibulganj, Anpara, Sonebhadra (UP) and its Brick plant at Village Pipri, Dibulganj, Anpara Distt Sonebhadra hereinafter referred to as 'Jai Bricks',which expression shall, unless repugnant to the context thereof, mean and include their respective successors in interest and permitted assignees of the OTHER PART

WHEREAS:

A LANPL has an operational coal based power plant of 2x600 MW at Village Anpara of Sonebhadra (U.P.) and on an average LANPL is generating approximately 5000 tonnes / day of dry Fly Ash through its two units of 600 MW each

B Fly ash generated by the Power Plant needs to be disposed off in an environment-friendly and useful manner, inter alia, in the production of cement or ready mix cement as admixture

C LANPL is interested to provide Fly Ash to various consumers and users of fly ash like cement manufacturing companies, ready mix concrete plants, flyash or soil brick manufacturers, ash block and tiles manufacturers, etc. as per the statutory guidelines of Government of India

D Jai Bricks being a brick producer has approached LANPL and shown interest to take up to 200 MT of Fly Ash per month from LANPL, to which LANPL has agreed subject to availability of Fly Ash on the terms as set out in this Agreement

NOW THIS AGREEMENT WITNESSES AS BELOW:

1. Jai Bricks hereby agrees to take up to 200 MT of Fly Ash per month from LANPL vide to which LANPL has agreed subject to availability of Fly Ash

2. The Fly Ash will be conveyed to the silos by deploying pneumatic and dry handling systems as a part of power plant process and the entire operation till silo exist point shall be carried out only by LANPL authorized personal/agency

3 The point of delivery shall be the silo of LANPL

4 Fly ash will be loaded from the silos into closed tankers/bunkers of your brick plant

5 Jai Bricks shall lift and take away the flyash tankers/bulkers from silo exit points at its own cost

6. LANPL team at site will coordinate the day to day lifting of the fly ash and Jai Bricks shall cooperate with LANPL and abide by companies environmental and safety policies

7. Jai Bricks shall take off the FLY ASH during the period the power unit is in operation. LANPL however does not guarantee the quantity of fly ash and any period of operation in a year

8. REPRESENTATIONS, WARRANTIES & OBLIGATIONS

8.1 That all applicable taxes, duties or levies including those whichever may be imposed on the off-take and transportation of fly ash by any statutory authorities Government(s) / Government agencies during the period of this agreement shall be borne by Jai Bricks and if LANPL is called upon to pay such taxes, duties or levies directly to the authorities concerned, the same shall be reimbursed by Jai Bricks to LANPL within 7 days of intimation about such payment. It is agreed that Jai Bricks alone shall be responsible for any violations or contravention of applicable laws related to its activities of flyash take off and transport

8.2 LANPL reserves its right and shall have unequivocal powers to stop operations of Jai Bricks to prevent/stop entry in the premises in case LANPL believes that any illegal activity or violation of any law is taking place

8.3 LANPL shall not be bound to provide a facility which is not readily available at its unit at Anpara. It is clearly understood by Jai Bricks that LANPL shall, neither in any manner, be found to incur any expenses towards provision of any facility to Jai Bricks

8.4 Jai Bricks has expressly undertaken not to represent itself before any third party, government authorities or banks as connected with LANPL in any manner whatsoever, except and to the extent provided within this Agreement. In case any such misrepresentation comes to the notice of LANPL, LANPL reserves it right to terminate this Agreement forthwith

8.5 That Jai Bricks shall be fully responsible and liable for payment to LANPL for any damage to LANPL plant and property or injury to its employees or third party caused due to any act of misconduct, malafide intentions, negligence, errors or omissions on the part of Jai Bricks

8.6 That Jai Bricks shall comply with the provisions of all the applicable labour laws and keep insurance of all the persons engaged in the process of offtake of fly ash from LANPL

8.7 That LANPL will provide fly ash from ash silos and shall not be responsible for any consequences in respect of quality, collection, transportation and utilization of fly ash.

8.8 That Jai Bricks shall keep and maintain all record of measurements, challans for the quantity of fly ash taken from LANPL. Similarly Jai Bricks shall submit end users certificate in the first week of each month for the fly ash lifted in the previous month. The certificate shall bear details of ash lifted for each day of previous month which shall be duly certified by the authorized representative of Jai Bricks.

8.9 That Jai Bricks shall be fully responsible for obtaining all applicable statutory clearances and compliance at their own cost from State Government, Government of India, Statutory Bodies and local authorities for the purpose of transporting fly ash to its Bricks Manufacturing Unit prior to actual commencement of offtake of fly ash. LANPL shall not bear any expenditure on this account whatsoever .

8.10 That the persons engaged by Jai Bricks for the offtake of fly ash from LANPL should always follow all rules & regulations of LANPL and follow the instructions of authorized representative of LANPL

8.11 That no materials, other than fly ash, shall be lifted by Jai Bricks. In the event it is found that some materials of LANPL, other than fly ash is lifted and taken away by the representatives or trucks / bulkers of Jai Bricks, LANPL shall have the right to terminate the agreement forthwith and to initiate legal action as deemed fit against YOUR CEMENT COMPANY and/or its representatives involved

8.12 No Child labour shall be engaged by Jai Bricks in any circumstances in the process of offtake of fly ash from LANPL.

8.13 Any accidental spillage caused while loading of ash / movement of trucks of Jai Bricks in the LANPL premises shall be immediately cleaned / removed by Jai Bricks at their own cost

8.14 Ash collected in trucks from LANPL shall not be dumped at any place other than the Brick manufacturing unit of Jai Bricks in any circumstances. However in case of breakdown of the truck or the accident of the truck, the ash shall be immediately transferred to other trucks by Jai Bricks in such a manner that there is no dust nuisance during transportation

8.15 In case of any accidental spillage of ash occurred en-route of transportation of ash from LANPL to brick manufacturing unit of Jai Bricks, spilled out ash shall be immediately cleaned by Jai Bricks at their own cost. Suitable road safety arrangements will be made to avoid any road accident(s)

8.16 The quantity of ash to be loaded in trucks shall be decided by the representative of Jai Bricks. LANPL shall not be responsible for the quantity of ash being loaded in the trucks or overloading of trucks done by the authorized representative deputed by Jai Bricks

8.17 All the rules & regulations, notifications, laws etc. laid by RTO and/or any other authorities related to transportation of ash in trucks shall be strictly followed by Jai Bricks. Jai Bricks shall be solely responsible for any violations of above said rules, regulations, laws etc

8.18 Jai Bricks shall follow all safety regulations and security requirements during collection & transportation of Fly-Ash from LANPL, as issued in this regard by LANPL / Central Govt. / State Govt. / Any other authority & also abide by the instructions issued by 'Ash Utilization' department of LANPL in this regard

8.19 Jai Bricks shall ensure safe movement of truck inside the LANPL premises and shall be solely responsible for any accident caused by the movement of the trucks inside the LANPL premises

8.20 The protective cover/safety appliances / personal protective equipment as may be required for the persons engaged for this work shall be arranged by Jai Bricks at their own cost

8.21 That LANPL shall not be held responsible for any accident and causality of the persons engaged for offtake of fly ash by Jai Bricks. Jai Bricks shall indemnify LANPL, for any liability under Workmen's Compensation Act or under any other law that may develop upon in respect of the persons engaged by them

8.22 The process of loading of dry fly ash in trucks and the movement of trucks in the silo area of LANPL and the transportation of fly ash to brick manufacturing unit of Jai Bricks shall be carried out by Jai Bricks in such a manner that there is neither any dust nuisance nor any violation of environmental norms

8.23 That all the rules & regulations, notifications, laws etc. laid by Pollution Control Boards, CPCB, MoEF etc. shall be followed by Jai Bricks. Jai Bricks shall be solely responsible for violations of provisions of any applicable environmental laws / rules / notifications during the process of offtake of fly ash from the ash silos of LANPL

8.24 Jai Bricks shall comply with all laws, rules & regulations etc. laid by statutory authorities as well as the directions / advice of LANPL related to dry ash loading and its transportation in trucks which are not mentioned above but are necessary for compliance of all applicable laws, safety and environmental norms and to carry out all the works in a safe and eco- friendly manner

8.25 This agreement shall also be reviewed on regular basis by LANPL for following performance criteria

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- All Employees/ representatives / agencies / sub-agencies / transporters etc of Jai Bricks shall behave in responsible manner towards LANPL/LANPL's Contractors/employees etc.
- Shall not involve themselves in any anti-social activity including creating IR problems and shall not be involved in any law & order violation
- Shall co-operate to the extent possible with LANPL/ LANPL's Contractors etc. for their smooth and continuous functioning in case of addition / extension / alteration of its plant is carried out
- Shall not cause any damage to LANPL Plant or equipment / any injury to LANPL personnel
- Shall not cause any hindrance / create problems to other parties
- Any other issue related to dry Fly Ash offtake activities of Jai Bricks at LANPL

9. DISPUTE RESOLUTION:

Any dispute related to this Agreement shall be referred to Fly Ash committee constituted by LANPL and decision of the Fly Ash Committee of LANPL shall be final and binding on Jai Bricks.

10. ASSIGNMENT

Neither this Agreement nor any right or obligation hereunder or part hereof may be assigned by Jai Bricks to any third party without the prior written consent of LANPL

11. TERM &TERMINATION

11.1 This Agreement will come into effect from the first date of December,2018 fly ash pick-up by Jai Bricks

11.2 The Parties may however terminate this agreement at any point in time, either by mutual consent or by serving 45 days advance notice to the other party. Jai Bricks agrees that termination of this Agreement shall not impose any kind of liability on LANPL under any situation whatsoever.

12. AMENDMENTS

No modification, alteration or amendment of this Agreement or any of its terms or provisions shall be valid or legally binding on the Parties unless made in writing and duly executed by or on behalf of all the Parties

13. ENTIRE AGREEMENT

This Agreement supersedes all prior discussions and understandings (whether oral or written, including all correspondence) between the Parties with respect to the subject matter of this Agreement, and this Agreement constitutes the sole and entire understanding between the Parties with respect to the subject matter hereof

14. THIRD PARTY BENEFIT

Nothing herein expressed or implied is intended to, nor shall it be construed to confer upon or give to, any third party any right, remedy or claim under or by reason of this Agreement or any part hereof.

15. NOTICE

All notices, requests, demands or other communication ("Notice") required or permitted to be given under Agreement and the provisions contained herein shall be in English and shall be deemed to be duly sent by registered post postage prepaid or transmitted by facsimile transmission or courier to the other Parties at the address indicated below.

Lanco Anpara Power Ltd

Mr. [illegible] Phone [illegible]

441/9, Riverside Apartment

New Hyderabad, Lucknow (UP)

Jai Bricks

Mr. [illegible] Phone [illegible]

Any Notice delivered to the Party to whom it is addressed as provided in this Clause shall be deemed to have been given and received on the day of its receipt at such address

1364

16. GOVERNING LAW AND JURISDICTION

The Courts at Lucknow , UP shall have exclusive jurisdiction in respect of any dispute or matter arising in respect of this Agreement This shall be governed by and construed in accordance with Indian law

IN WITNESS WHEREOF, the Parties have, through their duly authorised representatives, executed this Agreement as on the date first above written

For Lanco Anpara Power Limited

Authorized Signatory

For Jai Bricks

Authorized Signatory

Annexure – I D

497 1365

Mobile- 9415232029 GSTIN- 09BUZPS6551A1Z0

M/s. BIRENDRA SINGH INTA BHATTA

BRICKS & ORDER SUPPLIER

Auri More, Tola Bichhari
P.O. Anpara, Distt. Sonebhadra (U.P.) PIN-231225

Ref.No. _____ Dated 19.11.2021

सेवा में,

श्रीमान

सहा प्रबंधक

लैन्को पावर प्लांट

अनपरा, सोनभद्र (यू०पी०)

विषय :- ढलाई ऐश के सम्बंध में

महोदय,

निवेदन है कि मै बिरेन्द्र सिंह अपने ईंट भठा के लिए मै. बिरेन्द्र सिंह ईंट भठा, औडी गाँ, बिहडी टोला के लिए आपके लैन्को पावर प्लांट अनपरा से ढलाई ऐश लेना चाहता हूँ

अतः श्रीमान् जी से निवेदन है कि मै. बिरेन्द्र सिंह ईंट भठा के लिए ढलाई ऐश का एग्रीमेन्ट का ढलाई ऐश देने का कृपा करें।

धन्यवाद

बिरेन्द्र सिंह

1366

AGREEMENT

This Agreement ('Agreement') is made and executed at Anpara on the 20th day of November, 2018 by and between

Lanco Anpara Power Ltd., a company incorporated and registered under the Companies Act, 1956 and having its Registered office at 411/9, Riverside Apartment,New Hyderabad, Lucknow (UP) and Project Site office at Vill Anpara Distt. Sonebhadra hereinafter referred to as 'LANPL', which expression shall, unless repugnant to the context thereof, mean and include their respective successors in interest and permitted assignees of the FIRST PART.

AND

M/S Birendra Singh Inta Bhatta, located at Aun More, Tola Bichhari, Anpara, Sonebhadra (UP) and its Brick plant at Village Bichhari, Anpara Distt Sonebhadra hereinafter referred to as 'BSIB',which expression shall, unless repugnant to the context thereof, mean and include their respective successors in interest and permitted assignees of the OTHER PART

WHEREAS:

A LANPL has an operational coal based power plant of 2x600 MW at Village Anpara of Sonebhadra (U.P.) and on an average LANPL is generating approximately 5000 tonnes / day of dry Fly Ash through its two units of 600 MW each

B Fly ash generated by the Power Plant needs to be disposed off in an environment-friendly and useful manner, inter alia, in the production of cement or ready mix cement as admixture

C LANPL is interested to provide Fly Ash to various consumers and users of fly ash like cement manufacturing companies, ready mix concrete plants, flyash or soil brick manufacturers, ash block and tiles manufacturers, etc. as per the statutory guidelines of Government of India

D BSIB being a brick producer has approached LANPL and shown interest to take up to 200 MT of Fly Ash per month from LANPL to which LANPL has agreed subject to availability of Fly Ash on the terms as set out in this Agreement

NOW THIS AGREEMENT WITNESSES AS BELOW:

1 BSIB hereby agrees to take up to 200 MT of Fly Ash per month from LANPL to which LANPL has agreed subject to availability of Fly Ash

2. The Fly Ash will be conveyed to the silos by deploying pneumatic and dry handling systems as a part of power plant process and the entire operation till silo exit point shall be carried out only by LANPL authorized personal/agency

3 The point of delivery shall be the silo of LANPL

4. Fly ash will be loaded from the silos into closed tankers/bunkers of your brick plant

5. BSIB shall lift and take away the flyash tankers/bulkers from silo exit points at its own cost

6. LANPL team at site will coordinate the day to day lifting of the fly ash and BSIB shall cooperate with LANPL and abide by companies environmental and safety policies

7 BSIB shall take off the FLY ASH during the period the power unit is in operation LANPL however does not guarantee the quantity of fly ash and any period of operation in a year

8 REPRESENTATIONS, WARRANTIES & OBLIGATIONS

8.1 That all applicable taxes, duties or levies including those whichever may be imposed on the off-take and transportation of fly ash by any statutory authorities / Government(s) / Government agencies during the period of this agreement shall be borne by BSIB and if LANPL is called upon to pay such taxes, duties or levies directly to the authorities concerned, the same shall be reimbursed by BSIB to LANPL within 7 days of intimation about such payment. It is agreed that BSIB alone shall be responsible for any violations or contravention of applicable laws related to its activities of flyash take off and transport

8.2 LANPL reserves its right and shall have unequivocal powers to stop operations of BSIB to prevent/stop entry in the premises in case LANPL believes that any illegal activity or violation of any law is taking place

8.3 LANPL shall not be bound to provide a facility which is not readily available at its unit at Anpara. It is clearly understood by BSIB that LANPL shall not in any manner be found to incur any expenses towards provision of any facility to BSIB

8.4 BSIB has expressly undertaken not to represent itself before any third party, government authorities or banks as connected with LANPL in any manner whatsoever, except and to the extent provided within this Agreement. In case any such misrepresentation comes to the notice of LANPL, LANPL reserves right to terminate this Agreement forthwith

8.5 That BSIB shall be fully responsible and liable for payment to LANPL for any damage to LANPL plant and property or injury to its employees or third party caused due to any act of misconduct, mala fide intentions, negligence, omission or commission on the part of BSIB

8.6 That BSIB shall comply with the provisions of all the applicable labour laws and keep insurance of all the persons engaged in the process of offtake of fly ash from LANPL.

8.7 That LANPL will provide fly ash from ash silos and shall not be responsible for any consequences in respect of quality, collection, transportation and utilization of fly ash.

8.8 That BSIB shall keep and maintain all record of measurements, challans for the quantity of fly ash taken from LANPL. Similarly BSIB shall submit end users certificate in the first week of each month for the fly ash lifted in the previous month. The certificate shall bear details of ash lifted for each day of previous month which shall be duly certified by the authorized representative of BSIB.

8.9 That BSIB shall be fully responsible for obtaining all applicable statutory clearances and compliance at their own cost from State Government, Government of India, Statutory Bodies and local authorities for the purpose of transporting fly ash to its Bricks Manufacturing Unit prior to actual commencement of offtake of fly ash. LANPL shall not bear any expenditure on this account whatsoever.

8.10 That the persons engaged by BSIB for the offtake of fly ash from LANPL should always follow all rules & regulations of LANPL and follow the instructions of authorized representative of LANPL.

8.11 That no materials, other than fly ash, shall be lifted by BSIB. In the event it is found that some materials of LANPL, other than fly ash is lifted and taken away by the representatives or trucks / bulkers of BSIB, LANPL shall have the right to terminate the agreement forthwith and to initiate legal action as deemed fit against YOUR CEMENT COMPANY and/or its representatives involved.

8.12 No Child labour shall be engaged by BSIB in any circumstances in the process of offtake of fly ash from LANPL.

8.13 Any accidental spillage caused while loading of ash / movement of trucks of BSIB in the LANPL premises shall be immediately cleaned / removed by BSIB at their own cost.

8.14 Ash collected in trucks from LANPL shall not be dumped at any place other than the Brick manufacturing unit of BSIB in any circumstances. However in case of breakdown of the truck or the accident of the truck, the ash shall be immediately transferred to other trucks by BSIB in such a manner that there is no dust nuisance during transportation.

8.15 In case of any accidental spillage of ash occurred en- route of transportation of ash from LANPL to brick manufacturing unit of BSIB, spilled out ash shall be immediately cleaned by BSIB at their own cost. Suitable road safety arrangements will be made to avoid any road accident(s).

8.16. The quantity of ash to be loaded in trucks shall be decided by the representative of BSIB. LANPL shall not be responsible for the quantity of ash being loaded in the trucks or overloading of trucks done by the authorized representative secured by BSIB.

8.17 All the rules & regulations, notifications, laws etc. laid by RTO and/or any other authorities related to transportation of ash in trucks shall be strictly followed by BSIB. BSIB shall be solely responsible for any violations of above said rules, regulations, laws etc.

8.18 BSIB shall follow all safety regulations and security requirements during collection & transportation of Fly-Ash from LANPL as issued in this regard by LANPL / Central Govt / State Govt / Any other authority & also abide by the instructions issued by 'Ash Utilization' department of LANPL in this regard.

8.19 BSIB shall ensure safe movement of truck inside the LANPL premises and shall be solely responsible for any accident caused by the movement of the trucks inside the LANPL premises.

8.20 The protective cover/safety appliances / personal protective equipment as may be required for the persons engaged for this work shall be arranged by BSIB at their own cost.

8.21 That LANPL shall not be held responsible for any accident and causality of the persons engaged for offtake of fly ash by BSIB. BSIB shall indemnify LANPL for any liability under Workmen's Compensation Act or under any other law that may develop upon in respect of the persons engaged by them.

8.22 The process of loading of dry fly ash in trucks and the movement of trucks in the silo area of LANPL and the transportation of fly ash to brick manufacturing unit of BSIB shall be carried out by BSIB in such a manner that there is neither any dust nuisance nor any violation of environmental norms.

8.23 That all the rules & regulations, notifications, laws etc. laid by Pollution Control Boards, CPCB, MoEF etc. shall be followed by BSIB. BSIB shall be solely responsible for violations of provisions of any applicable environmental laws / rules / notifications during the process of offtake of fly ash from the ash silos of LANPL.

8.24 BSIB shall comply with all laws, rules & regulations etc. laid by statutory authorities as well as the directions / advice of LANPL related to dry ash loading and its transportation in trucks which are not mentioned above but are necessary for compliance of all applicable laws, safety and environmental norms and to carry out all the works in a safe and eco-friendly manner.

8.25 This agreement shall also be reviewed on regular basis by LANPL for following performance criteria.

- All Employees/ representatives / agencies / sub-agencies / transporters etc of BSIB shall behave in responsible manner towards LANPL/LANPL's Contractors/employees etc.
- Shall not involve themselves in any anti-social activity including creating IR problems and shall not be involved in any law & order violation
- Shall co-operate to the extent possible with LANPL/ LANPL's Contractors etc for their smooth and continuous functioning in case of addition / extension / alteration of its plant is carried out
- Shall not cause any damage to LANPL Plant or equipment / any injury to LANPL personnel
- Shall not cause any hindrance / create problems to other parties.
- Any other issue related to dry Fly Ash offtake activities of BSIB at LANPL

9. DISPUTE RESOLUTION:

Any dispute related to this Agreement shall be referred to Fly Ash committee constituted by LANPL and decision of the Fly Ash Committee of LANPL shall be final and binding on BSIB.

10 ASSIGNMENT:

Neither this Agreement nor any right or obligation hereunder or part hereof may be assigned by BSIB to any third party without the prior written consent of LANPL

11 TERM &TERMINATION

11.1 This Agreement will come into effect from the first date of December,2018, fly ash pick-up by BSIB.

11.2 The Parties may however terminate this agreement at any point in time, either by mutual consent or by serving 45 days advance notice to the other party. BSIB agrees that termination of this Agreement shall not impose any kind of liability on LANPL under any situation whatsoever

12 AMENDMENTS:

No modification, alteration or amendment of this Agreement or any of its terms or provisions shall be valid or legally binding on the Parties unless made in writing and duly executed by or on behalf of all the Parties.

13. ENTIRE AGREEMENT

This Agreement supersedes all prior discussions and understandings (whether oral or written, including all correspondence) between the Parties with respect to the subject matter of this Agreement and this Agreement constitutes the sole and entire understanding between the Parties with respect to the subject matter hereof

14. THIRD PARTY BENEFIT

Nothing herein expressed or implied is intended to, nor shall it be construed to confer upon or give to any third party any right, remedy or claim under or by reason of this Agreement or any part hereof

15. NOTICE

All notices, requests, demands or other communication ('Notice') required or permitted to be given under Agreement and the provisions contained herein shall be in English and shall be deemed to be duly sent by registered post postage prepaid or transmitted by facsimile transmission or courier to the other Parties at the address indicated below

Lanco Anpara Power Ltd

Mr [illegible] Phone [illegible]

411/9, Riverside Apartment

New Hyderabad Lucknow (UP)

Birendra Singh Inta Bhatta

Mr [illegible] Phone [illegible]

Any Notice delivered to the Party to whom it is addressed as provided in this Clause shall be deemed to have been given and received on the day of its receipt at such address

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16 GOVERNING LAW AND JURISDICTION

The Courts at Lucknow , UP shall have exclusive jurisdiction in respect of any dispute or matter arising in respect of this Agreement. This shall be governed by and construed in accordance with Indian law.

IN WITNESS WHEREOF, the Parties have through their duly authorised representatives, executed this Agreement as on the date first above written.

For Lanco Anpara Power Limited

Authorized Signatory

For Birendra Singh Inta Bhatta

Authorized Signatory

Annexure – 1 E

LANCO
Always Inspiring

LANPL/Fly Ash/ 3102
Date: 14.02.2020

Sh. Ajai Kumar Singh
Manager
Jila Panchayat Udyog
Distt. Sonebhadra(UP)
Mo. 8052904655

Sub: Regarding Requirement of Fly Ash for Ash Brick Manufacturing Plant.

Ref: letter No P0/Fly Ash/2019-20 Dated 3.01.2020.

Dear Sir,

We have received your request for supply of fly ash for ash brick manufacturing plant vide letter no. P0/Fly Ash/2019-20 Dated 3.01.2020. In this regard it is requested to please visit our plant for necessary formalities and a formal meeting to provide the fly ash.

Thanking You

Yours sincerely
For Lanco Anpara Power Limited

(Sandip Goswami)
Executive Director

503 1371

प्रेषक,

जिला पंचायत उद्योग
जनपद–सोनभद्र

सेवा में,

1. महाप्रबन्धक, ओबरा तापीय परियोजना, उ0प्र0रा0वि0उ0 निगम,
ओबरा/अनपरा सोनभद्र।
2. महाप्रबन्धक, लैकों सोनभद्र।

पत्रांक– /पं0/फ्लाईएश/2019–20 दिनांक– 03/01/2020

महोदय,

कृपया जिलाधिकारी महोदय कार्यालय के पत्र सं0–236 दिनांक–24.04.2019 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसके द्वारा राजकीय उपकम के रूप मे पंचायती राज विभाग से संचालित जिला पचायत उद्योग सोनभद्र द्वारा फ्लाईएश ब्रिक का उत्पादन किया जा रहा है। जिसके लिए पांच स्थानो पर ईकाइया स्थापित की गयी है। उक्त उत्पादन ईकाइयां 100 किमी0 परिधि के भीतर (सलखन, पटवध, बर्दिया, पकरी एवं आमश्रम मोड़ पर) संचालित है। इन ईकाइयों मे हो रहे उत्पादन हेतु फ्लाईएश को स्वयं परिवहन कराकर निः शुल्क आपूर्ति करने का कष्ट करें।

संलग्नक– जिलाधिकारी महोदय का उपरोक्त पत्र की छायाप्रति।

03/01/2020
प्रबन्धक
जिला पंचायत उद्योग
जनपद–सोनभद्र।
(अजय कुमार)
8052904655

Annexure – IF 504 1372

LANCO

LANPL/Fly Ash /2015/2520

Date: 23.11.2015

To,
Head Projects
Chetak Enterprises
Varansi – Hathinala Road Poject
Sonebhadra(UP)-231216

Ref: MoEF & CC, Fly Ash Notification S.O. 2804(E) dated 3rd Nov 2009.

Sub: Regarding use of Fly Ash in ongoing Road Project as per the guidelines/ specifications issued by Indian Road Congress(IRC Specification No SP:58of 2001)

Sir,

Lanco Anpara Power Ltd is a 1200 MW (2X600) coal fired thermal power plant situated at village Anpara Distt. Sonebhadra. The Power plant is fully equipped with dry ash evacuation system along with fly ash silos and ash filling facility installed in the premises to fulfill the Fly Ash requirement of Cement Agencies/Road Projects as per Fly Ash Notification S.O. 2804(E) dated 3rd Nov 2009 (Copy Attached)

It is mentioned in clause no 5 of the said notification that:

'No Agency, person or organization shall, within a radius of 100 Kms of Thermal Power Plants undertake construction or approve design of roads or fly over embankments with top soil; the guidelines or specifications issued by Indian Road Congress(IRC) as contained in IRC specification no SP:58 of 2001 as amended time to time regarding use of fly ash.'

Considering the guidelines of the notification, you are requested to lift the Fly Ash from our Premises for its utilization in Road Projects. We would be happy to extend all support to enable you to utilize fly ash from our facility.

We look forward to your cooperation and support in this regard

Thanking You

Yours sincerely
For Lanco Anpara Power Limited

(Anand Mohan Misra)
Vice President

Encl: As Above

CC:(i) DM, Sonebhadra (UP) 231216
(ii) Dy. Director MoEF & CC Regional Office (Central Region) - Lucknow-260224
(iii) The Regional Officer UPPCB Robartsgang(UP)-231216

Lanco Anpara Power Limited

Project Office Lanco House Plot # 397, Udyog Vihar, Phase - 3, Gurgaon - 122016, Haryana, India
T +91-124-4741000 to 03, F +91-124-2341624, 4741024
Site Office Village Anpara, Sonebhadra District Uttar Pradesh, India
Registered Office 411/9, Riverside Apartments, New Hyderabad, Lucknow - 226 007, Uttar Pradesh, India
T +91-522-4027803 F +91-522 2780132
www.lancogroup.com
Corporate Identity Number
U31200UP2006PLC031982

Annexure – 1G

LANCO

Ref: LANPL/Fly Ash/2960 Dt: 07.02.2019

Regional Officer- UP East
National Highway Authority of India
58/114-174, DIG Colony
Varanasi-221001 (UP)

Subject: MOU for off-take of Fly Ash from Private Power Stations

Ref: Letter no. RW/NH-35014/20/2017-H dated Jan 7, 2019

With reference to the above, we would like to inform you that Lanco Anpara Power Ltd having 1200 MW capacity thermal power plant at Anpara in Sonebhadra (UP) is willing to enter the pro-forma MOU with NHAI as per the terms & conditions specified by MoEF. As per the notification of MoEF, it is mandatory to use fly ash in construction of roads or flyover embankments within a radius of 300 km of thermal power plants.

In this regard, we request you to provide us draft MOU on the following E-Mail address for vetting at our end.

E-Mail Address: sandip.goswami@lancogroup.com; kuldeep.sharma@lancogroup.com

It is also being requested to inform us a suitable date on which the MOU may be signed. Your cooperation in this regard is highly solicited.

Thanking you.

Yours faithfully

For Lanco Anpara Power Limited

(Sandip Goswami)
Plant Head

Annexure- 1H

1374

LANCO

LANPL/Fly Ash Utilization/2015/ 252.2

To,

Date: 18.11.2015

General Manager
Northern Coalfields Limited
Singrauli (MP)

Ref: MoEF & CC, Fly Ash Notification S.O. 2804(E) dated 3rd Nov 2009.

Sub: Regarding Utilization of Fly Ash.

Sir,

We wish to draw your kind attention regarding MoEF & CC, Notification S.O. 2804(E) dated 3rd Nov 2009 regarding fly ash utilization, the concerned clauses of the notification are as follows.

Clause(8)(i) *'No person or agency shall within fifty kms (by road) from coal or lignite based thermal power plants, undertake or approve stowing of mine without using at least 25% of fly ash on weight to weight basis, of the total stowing materials used and this shall be done under the guidance of Director General Mine safety(DGMS)'*

Clause(8)(ii) *No person or agency shall within fifty Kms(by road)from coal or lignite based thermal power plants, undertake)or approve without using at least 25% of Fly ash on Volume to volume basis of the total materials used for external dump of over burden and same percentage in upper benches of backfilling of opencast mines and this shall be done under the guidance of Director General Mine safety(DGMS)'*

Considering the guidelines of the notification you are requested to permit us for utilization of Fly Ash in coal mines.

Your cooperation in utilization of Fly Ash is highly solicited.

Thanking You.

Yours sincerely
For Lanco Anpara Power Limited

(Anand Mohan Misra)
Vice President

CC- (i) Dy. Director MoEF & CC Regional Office (Central Region) - Lucknow-260224
(iii) The Regional Officer, UPPCB Robartsgang (UP)-231216

Received 26/11/15

Lanco Anpara Power Limited
Project Office : Lanco House, Plot # 397, Udyog Vihar, Phase - 3, Gurgaon - 122016, Haryana, India
T +91-124-4741000 to 03, F +91-124-2341624, 4741024
Site Office: Village Anpara, Sonebhadra District Uttar Pradesh, India
Registered Office: 41/9, Riverside Apartments, New Hyderabad, Lucknow - 226 007 Uttar Pradesh, India
T +91-522-4027803 F +91-522-2780132
www.lancogroup.com
Corporate Identity Number: U31200UP2006PLC031982

LANCO

Dated: 24.02.2016
Ref: LANPL/Fly Ash/NCL/Feb/2016/2556

To,

The General Manager (S&M)
Northern Coalfields Limited,
Singrauli, District-Singrauli,
Madhya Pradesh

Ref: MoEF & CC, Fly Ash Notification S.O.2804(E) dated 3rd Nov 2009.

Sub: Regarding Utilization of Fly Ash.

Dear Sir,

We wish to draw your kind attention regarding MoEF & CC Fly Ash Notification S.O 2804(E) dated 3rd Nov 2009 and our letter no LANPL/Fly Ash Utilization/2015/2522 dated 18.11.2015(copy attached) in this regard, we once again mentioning the concerned clauses of the notification in this letter which are as below:

Clause(8)(i) *'No person or agency shall within fifty kms (by road) from coal or lignite based thermal power plants, undertake or approve stowing of mine without using at least 25% of fly ash on weight to weight basis of the total stowing materials used and this shall be done under the guidance of the Director General Mine safety(DGMS)'*

Clause(8)(ii) *'No person or agency shall within fifty kms (by road) from coal or lignite based thermal power plants, undertake or approve using at least 25% of fly ash on volume to volume basis of the total materials used for external dump of over burden and same percentage in upper benches of backfilling of opencast mines and this shall be done under the guidance of the Director General Mine safety(DGMS)'*

Considering the aforesaid guidelines of the notification you are requested to give your permission for utilization of fly ash in coal mines.

Your cooperation in utilization of fly ash is highly solicited.

Yours Sincerely,

(Anand Mohan Misra)
Vice President

Rec. MR. (S&M) 26/2/16

Cc- (I) Dy. Director MoEF &CC, Regional Office(Central Region)-Lucknow-260224
(ii) Regional Officer,UP Pollution Control Board, Sonbhadra-231216(UP)

Encl: letter no LANPL/Fly Ash Utilization/2015/2522 dated 18.11.2015

Lanco Anpara Power Limited
Anpara Sonebhadra

Lanco Anpara Power Limited

Project Office : Lanco House, Plot # 397, Udyog Vihar, Phase - 3, Gurgaon - 122016, Haryana India
T +91-124-4741000 to 03, F +91-124-2341624, 4741024
Site Office: Village Anpara, Sonebhadra District Uttar Pradesh India
Registered Office: 4119, Riverside Apartments, New Hyderabad, Lucknow - 226 007, Uttar Pradesh, India

Dated: 16.05.2016
Ref: LANPL/Fly Ash/NCL/May/2016/2597

To,

General Manager
Northern Coalfields Limited
Distt. Singrauli(MP)

Ref: MoEF & CC, Fly Ash Notification S.O.2804(E) dated 3rd Nov 2009.

Sub: Regarding Utilization of Fly Ash.

Dear Sir,

We wish to draw your kind attention regarding MoEF & CC Fly Ash Notification S.O.2804(E) dated 3rd Nov 2009 and our letter no LANPL/Fly Ash/NCL/Feb/2016/2556 dated 24.02.2016(copy attached) in this regard, we are once again mentioning the concerned clauses of the notification in this letter which are as below:

Clause(8)(i) *'No person or agency shall within fifty kms (by road) from coal or lignite based thermal power plants, undertake or approve stowing of mine without using at least 25% of fly ash on weight to weight basis of the total stowing materials used and this shall be done under the guidance of the Director General Mine safety(DGMS)'*

Clause(8)(ii) *'No person or agency shall within fifty kms (by road) from coal or lignite based thermal power plants, undertake or approve using at least 25% of fly ash on volume to volume basis of the total materials used for external dump of over burden and same percentage in upper benches of backfilling of opencast mines and this shall be done under the guidance of the Director General Mine safety(DGMS)'*

Considering the aforesaid guidelines of the notification you are requested to give your permission for utilization of fly ash in coal mines.

Your cooperation in utilization of fly ash is highly solicited.

Yours Sincerely,

16-05-16

(Satish Kumar)
General Manager

Cc- (i) Dy. Director MoEF &CC, Regional Office(Central Region)-Lucknow-260224
(ii) Regional Officer,UP Pollution Control Board, Sonbhadra-231216(UP)

Encl: letter no LANPL/Fly Ash/NCL/Feb/2016/2556 dated 24.02.2016

Lanco Anpara Power Limited
Project Office: Lanco House, Plot # 397, Udyog Vihar, Phase - 3, Gurgaon - 122016, Haryana, India
T +91-124-4741000 to 03, F +91-124-2341624, 4741024
Site Office: Village Anpara, Sonebhadra District Uttar Pradesh, India
Registered Office: 411/9, Riverside Apartments, New Hyderabad, Lucknow - 226 007, Uttar Pradesh, India
T +91-522-4027803 F +91-522-2780132
www.langroup.com
Corporate Identity Number: U31200UP2006PLC031982

Dated: 20.11.2018
Ref: LANPL/Fly Ash/NCL/Nov/2018/

Aways Inspiring

To,

The General Manager (S&M)
Northern Coalfields Limited
Distt. Singrauli(MP)

Ref: 1. MoEF & CC, Fly Ash Notification S.O.2804(E) dated 3rd Nov 2009.
2. Lanco letter no. LANPL/Fly Ash/NCL/May/2016/2597 DT 16.05.2016.
3. Lanco letter no. LANPL/ Fly Ash /NCL/Feb/2016/2556 DT 24.02.2016.
4. Lanco letter no. LANPL/ Fly Ash /NCL /2015/2522 DT 18.11.2015.

Sub: Regarding Utilization of Fly Ash.

Dear Sir,

We wish to draw your kind attention regarding MoEF & CC Fly Ash Notification S.O.2804(E) dated 3rd Nov 2009 and our letter under reference in this regard, we are once again mentioning the concerned clauses of the notification in this letter which are as below:

Clause(8)(i) *'No person or agency shall within fifty kms (by road) from coal or lignite based thermal power plants, undertake or approve stowing of mine without using at least 25% of fly ash on weight to weight basis of the total stowing materials used and this shall be done under the guidance of the Director General Mine safety(DGMS)'*

Clause(8)(ii) *'No person or agency shall within fifty kms (by road) from coal or lignite based thermal power plants, undertake or approve using at least 25% of fly ash on volume to volume basis of the total materials used for external dump of over burden and same percentage in upper benches of backfilling of opencast mines and this shall be done under the guidance of the Director General Mine safety(DGMS)'*

Considering the aforesaid guidelines of the notification you are requested to give your permission for utilization of fly ash in coal mines.

Your cooperation in utilization of fly ash is highly solicited.

Yours Sincerely,

(Sandip Goswami)
Plant Head

Cc- (i) Dy. Director MoEF &CC, Regional Office(Central Region)-Lucknow-260224
(ii) Regional Officer,UP Pollution Control Board, Sonbhadra-231216(UP)

Encl: Lanco letters under reference.

Lanco Anpara Power Limited
Corporate Office: Lanco House, Plot # 397, Udyog Vihar, Phase-3, Gurgaon-122 016, New Delhi Region, India.
T: +91 124474 1000 to 03 F: +91 124 4741169
Site Office : P.O. Anpara, District . Sonebhadra 231225, Uttar Pradesh, India.
T: +91 5446 272102 F: +91 5446 272091, 272073
Registered Office: 411/9, Riverside Apartments, New Hyderabad, Lucknow-226 007, Uttar Pradesh, India.
T: +91 522 4027803 F: +91 522 2780132
www.lancogroup.com
Corporate Identity Number U31200UP2006PLC031982

LANCO
Always Inspiring

Ref: LANPL/Fly Ash/NCL/Jul/2020/3161 Dated: 01.07.2020

The General Manager (S&M)
Northern Coalfields Limited
Distt Singrauli(MP)

Ref. 1. MoEF & CC, Fly Ash Notification S.O.2804(E) dated 3rd Nov 2009.
2. Lanco letter no. LANPL/Fly Ash/NCL/May/2016/2597 DT 16.05.2016.
3. Lanco letter no. LANPL/ Fly Ash /NCL/Feb/2016/2556 DT 24.02.2016.
4. Lanco letter no. LANPL/ Fly Ash /NCL /2015/2522 DT 18.11.2015.
5 Lanco letter no. LANPL/ Fly Ash /NCL /Nov/2018/2943 DT 20.11.2018.

Sub: Regarding Utilization of Fly Ash.

Dear Sir,

We wish to draw your kind attention regarding MoEF & CC Fly Ash Notification S.O.2804(E) dated 3rd Nov 2009 and our letter under reference in this regard, we are once again mentioning the concerned clauses of the notification in this letter which are as below:

Clause(8)(i) *'No person or agency shall within fifty kms (by road) from coal or lignite based thermal power plants, undertake or approve stowing of mine without using at least 25% of fly ash on weight to weight basis of the total stowing materials used and this shall be done under the guidance of the Director General Mine safety(DGMS)'*

Clause(8)(ii) *'No person or agency shall within fifty kms (by road) from coal or lignite based thermal power plants, undertake or approve using at least 25% of fly ash on volume to volume basis of the total materials used for external dump of over burden and same percentage in upper benches of backfilling of opencast mines and this shall be done under the guidance of the Director General Mine safety(DGMS)'*

Considering the aforesaid guidelines of the notification you are requested to give your permission for utilization of fly ash in coal mines.

Your cooperation in utilization of fly ash is highly solicited.

Yours Sincerely,

(Sandip Goswami)
Plant Head

Encl: Lanco letters under reference.

Cc- (i) Dy. Director MoEF &CC, Regional Office(Central Region)-Lucknow-260224
(ii) Regional Officer,UP Pollution Control Board, Sonbhadra-231216(UP)

LANCO

Always Inspiring

LANPL/ENV/2019-20/3072 13th December, 2019

To,

The District Magistrate
Sonebhadra (UP)-231225

Subject : Ash Utilization in Abandoned Stone and Coal Mines.

Ref: NGT hearing Order dated 05.11.2019.

Sir,

This is with reference to the NGT Order dated 05.11.2019 received on dated 3rd December 2019, from UPPCB office, we hereby request you for allotment of abandoned stone and coal mines for enhancement of our plant's ash utilization level.

We are conscious to our social responsibilities and committed towards the fly ash utilization and for creating a clean and safe environment in and around our installation.

We will be highly obliged for your kind consideration

Thanking you,

Yours faithfully

(Sandip Goswami)
Executive Director

CC. 1. Regional Officer, Environment, UPPCB, Robartsganj
2. Chief Environment Officer, Circle-2,UPPCB Lucknow

Lanco Anpara Power Limited
Corporate Office : Lanco House, Plot # 397, Udyog Vihar, Phase 3, Gurugram - 122 016, New Delhi Region, India.
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Site Office : P.O. Anpara, District : Sonebhadra - 231225, Uttar Pradesh, India.
T : +91 5446 272102 F : +91 5446, 272023
Registered Office : 4110, Riverside Apartments, New Hyderabad, Lucknow-226 007, Uttar Pradesh, India.
T : +91 522 4027803 F : +91 522 2780132
www.lancogroup.com
Corporate Identity Number: U12000UP2006PLC031982

Annexure-2

Name of the Thermal Power Plant : Lanco Anpara C, Thermal Power Station,

Operational Capacity : 2x600 MW

Location : Village-Anpara, Dist. Sonebhadra, Uttar Pradesh

Type of Fuel : Coal

Source of Fuel : Northern Coalfield Limited

Distance from coal mine : 24 Km.

Details of Fly Ash utilization:

Quarter	Ash Generation (MT)	Fly Ash Generation (MT)	Fly Ash Utilization (MT)	% Ash Utilization	% Fly Ash Utilization
2019-20	1577909	1262327	358340	22.71	28.39
2020-21Q1	434104	347283	94000	21.65	27.07

Appendix- XXII

GIL/ENV/20-21/

25th Sep, 2020

To,
Oversight Committee,
NGT
UP Lucknow - 226010

Kind attention – Dr. Namita

Reference:Submission of documents as desired during today's (25.09.2020) oversight committee review meeting

Dear Madam,
In reference to above review meeting we would like to kindly submit that the plant is presently operating on the latest environment friendly proven latest Membrane cell technology is being used or production of caustic in which Mercury is not used.

Mercury Cell technology from the plant was completely phased out from Sep'2011 which was conveyed to CPCB / UPPCB.

The hazardous waste stored was capped as per the guidelines and is properly maintained. Regular monitoring in the vicinity of capped storage site is done and as per the results there is no mercury contamination detected in the groundwater and surface water samples. Regular analysis is done by IITR – Lucknow and the reports are submitted to UPPCB offices. As per the reports no mercury is detected in the samples drawn in vicinity of the secured landfill for brine sludge storage.

Also sample of Dongia Nala is regularly collected and analyzed and no mercury has been ever found in the past. We do not see any reason of high mercury in Dongia Nala when we have completely stopped use of mercury in our plant from Sept.'11. Also in the past we have never received any communication of high mercury in sample drawn by UPCB or CPCB.

Regarding capped hazardous waste, after receiving the advice for shifting of mercury in view of order of Hon'ble NGT, we wrote letter to CPCB on 15th Sep'18 explaining our concern and requesting to advise action to be taken by us since no guideline is available for opening the capped SLF

1382

Appendix- XXIII

नॉर्दर्न कोलफील्ड्स लिमिटेड
(मिनिरत्न कंपनी)
(कोल इण्डिया लिमिटेड की अनुषंगी कंपनी)
कृष्णशिला परियोजना

एन सी एल
NCL

Northern Coalfields Limited
(A Miniratna Company)
(A subsidiary of Coal India Limited)
Krishnashila Project

महाप्रबंधक कार्यालय / Office of the General Manager

CIN- U10102MP1985GOI003160
An ISO: 9001, ISO: 14001 & OHSAS: 18001 Certified Company
पोस्ट-बीना, जिला- सोनभद्र, उ.प्र., पिन 231220/ Post- Bina, Distt- Sonebhadra, U.P. PIN-231220
Phone: 05446-276633, (FAX) 05446-276633 email: gmkrsl@gmail.com website : www.nclcil.in

No. KSL/GM/Env/2020-21/399 Date: 26.09.2020

To,
The Chairman
Oversight Committee
Hon'ble National Green Tribunal

Subject: Action Plan for supply of Coal to Thermal Power Plant through Railway wagons/MGRs/Belt Pipe Conveyors.
Ref: Oversight Committee Meeting held on 25.09.2020

Dear Sir,

This is to inform you that Krishnashila Project of M/s Northern Coalfields Limited has sufficient capacity to supply/despatch of coal to thermal power plants through Railways wagons and belt Pipe Conveyor. The present despatch capacity for Krishnashila Project through different modes against the annual production capacity of 7 MTPA is given below:-

Sl No.	Mode of Despatch other than Road	Annual Capacity (MTY)
1	Through Railways Wagons	3 MTY
2	Through Belt Pipe Conveyor	3.5 MTY
	Total	**6.5 MTY**

Further, coal Handling Plant of 4MTY capacity is under construction and will be completed by December'2020. It will further enhance the despatch capacity by Rail Mode.

Presently, coal is being supplied through road mode (less than 10%) under e-auction scheme to small consumers which are unable to get coal through rail mode and are only dependent/rely on road mode.

This is for your kind information please.

26/09/2020

General Manager
Krishnashila Area
Northern Coalfields Limited

Copy to:-
1. General Manager (Env), NCL Singrauli

कार्यालय मुख्य अभियन्ता (प्रशासन)
अनपरा तापीय परियोजना
उ0प्र0 राज्य विद्युत उत्पादन निगम लि0
पत्रालयः अनपरा, जनपदः सोनभद्र
CIN : U40101UP1980SGC005065

515 1383

पत्रांकः 83/मु0अभि0(प्र0)/अताप / दिनांकः 01/10/2020

विषयः माननीय राष्ट्रीय हरित अधिकरण द्वारा गठित ओवरसाइट कमेटी के निर्देशों के अनुपालन के सम्बन्ध में।

अध्यक्ष महोदय,
ओवरसाइट कमेटी (एन0जी0टी0)
क्षेत्र–सिंगरौली

कृपया उपरोक्त विषयक दिनांक 25.09.2020 को माननीय राष्ट्रीय हरित अधिकरण द्वारा गठित ओवर साइट कमेटी की बैठक में अनपरा तापीय परियोजना हेतु दिये गये निर्देशों का अनुपालन आख्या निम्नवत हैः–

1. जिला प्रशासन द्वारा उ0प्र0रा0वि0उ0नि0लि0 की ओबरा परियोजना को आंवटित 04 नग खदानों के अनापत्ति प्रमाण पत्र प्राप्त करने हेतु ओबरा परियोजना स्तर पर आंन–लाईन आवेदन किया गया है। सूच्य है कि अनपरा तापीय परियोजना को अभीतक कोई खदान आंवटित नहीं हुआ है

2. आई0आई0टी0, रूड़की द्वारा अनपरा तापीय परियोजना के मुख्य राख बांध के तकनीकी अध्ययन की छायाप्रति एवं ऐश डाइक स्ट्रक्चर के पूर्णतया सुरक्षित होने का शपथ पत्र मूल रूप में संलग्न कर आपके सूचनार्थ एवं अग्रिम कार्यवाही हेतु प्रेषित है।

अवगत कराना है कि उक्त तकनीकी अध्ययन की छायाप्रति पूर्व मे भी परियोजना द्वारा अध्यक्ष महोदय, ओवरसाइट कमेटी, को उपलब्ध कराया गया था जिसका उल्लेख मा0 न्यायाधीश महोदय के दिनांकः 05.11.2019 के आदेश के पृष्ठ सं0– 6 पर किया गया है। (छायाप्रति संलग्न)

3. अनपरा तापीय परियोजना द्वारा स्थापित एवं संचालित 09 नग आर0ओ0 प्लान्ट निम्न स्थानो पर स्थित हैः–
   1. औड़ी मोड़ निकट स्थाई कालोनी – 01 नग
   2. काशी मोड़ – 01 नग
   3. अनपरा गांव निकट अस्थाई कालोनी – 01 नग
   4. ग्राम बेलवादह –03 नग
   5. ग्राम कुण्डाभाटी –03 नग

4. ग्राम बेलवादह मे ऐश माउण्ड बनाने हेतु कार्यमात्रा बीजक,ड्राईगं इत्यादि आई0आई0टी0, बी0एच0यू0 वाराणसी को विदिक्षित करने हेतु भेजा गया है। (छायाप्रति संलग्न)

संलग्नकः यथोपरि।

01/X/2020
(कृष्ण मोहन)
मुख्य अभियन्ता(प्रशासन)

प्रतिलिपिः
1. जिलाधिकारी महोदय, जनपद–सोनभद्र(उ0प्र0)।
2. क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, सोनभद्र(उ0प्र0)।

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For limited circulation only

Report on

RAISING OF ASH DYKES IN ANPARA THERMAL POWER STATION

Project Sponsored By

Suptdg. Engineer
Anpara Thermal Power Station
Anpara, Sonebhadra

Prepared By

Dr. Satyendra Mittal

DEPARTMENT OF CIVIL ENGINEERING
INDIAN INSTITUTE OF TECHNOLOGY
ROORKEE – 247667 (UTTARAKHAND)

July 2018

REPORT ON

RAISING OF ASH DYKES IN ANPARATHERMAL POWER STATION

BY

Dr Satyendra Mittal*

1.0 INTRODUCTION

India has many thermal power stations and these thermal power stations produce millions of tons of flyash everyday. The flyash thus produced everyday is stored in the form of dykes. The conventional method of storage of dykes is illustrated as below (Fig.1):

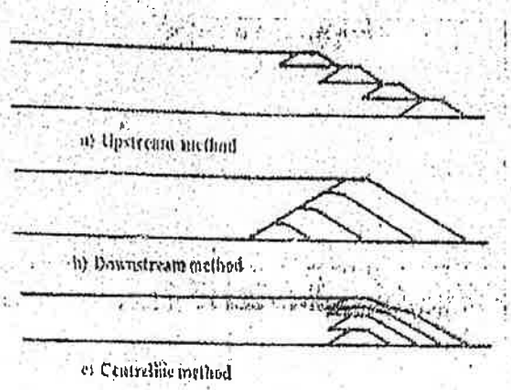


Fig. 1 Conventional Methods Of Raising Dyke Height

UP govt. under its new policy is also raising installed capacity of thermal power station in the state to meet ever increasing demand of power.

In Anpara also, one thermal power station is existing which has decided to enhance its installed capacity. Fig 1 illustrates the conventional methods of raising of dykes in future. But the disadvantage of these techniques is that it requires lot of space on ground. In this technique, earthen embankments to be made on the periphery of existing dyke (the first raising has to be done on the top of starter dyke by leaving some space and making a trapezoidal bund again on a slope of 1:3 or so. Such techniques require ample of space on the ground). The construction of such trapezoidal embankment is not easy as it requires huge quantity of muck and then it has to be compacted to 90% Proctor density for its good efficiency.

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1386

Roorkee(IITR) has developed new techniques of storage of flyash in thermal power ıtion. This has been successfully tried in thermal power stations in Hissar and Panipat of ıryana state. Now the third power station in Haryana, situated in Yamuna Nagar is also lopting the same technique.

herefore Anpara thermal power station authorities vide their letter no.156/ECMD-'500MW/ATPS/ dt.28/02/2018 requested author of this report at Deptt. of Civil Engg. , IIT oorkee to design the raising of dyke situated in Anpara thermal power station. The sent report submits the new concept of raising of dykes. The detailed design drawing hall be submitted later on, once the concept presented in this report is approved by uthorities of Anpara thermal power station.

.0 SITE VISIT TO SITE

)n the request of Anpara thermal power station authorities, the author of this report undersigned) visited the Anpara thermal power station site on 2 June- 4 June 2018.

ıt was seen by the undersigned at the site that the space available, outside the dyke area was not much. A road exists on the outer periphery of the dyke. Beyond this road, either private land or reservoir was there. Therefore there are many restrictions of raising techniques of dyke at this site. On the request of IITR, Anpara thermal authorities are getting the soil investigation done at site, and the report of that shall be sent to IITR.

.0 RAISING OF DYKES

Raising of dykes could be done by any of three methods illustrated in Fig.1. But all these three methods occupy horizontal space at site (specially method no.2 & 3). Therefore at this site gabion methods of raising of dykes shall be highly useful, particularly in respect of saving of landspace. Incidently, this technique is being used in Obra thermal power station also.

In Panipat and Hissar thermal Power stations (in Haryana), the raising of dyke has been done by providing a passive support to raised dyke through gabion filled with stones (duly cut and dressed up). The dressed up stones make a perfect bond to each other and also ensure not more than 40% void ratio in the gabion box.

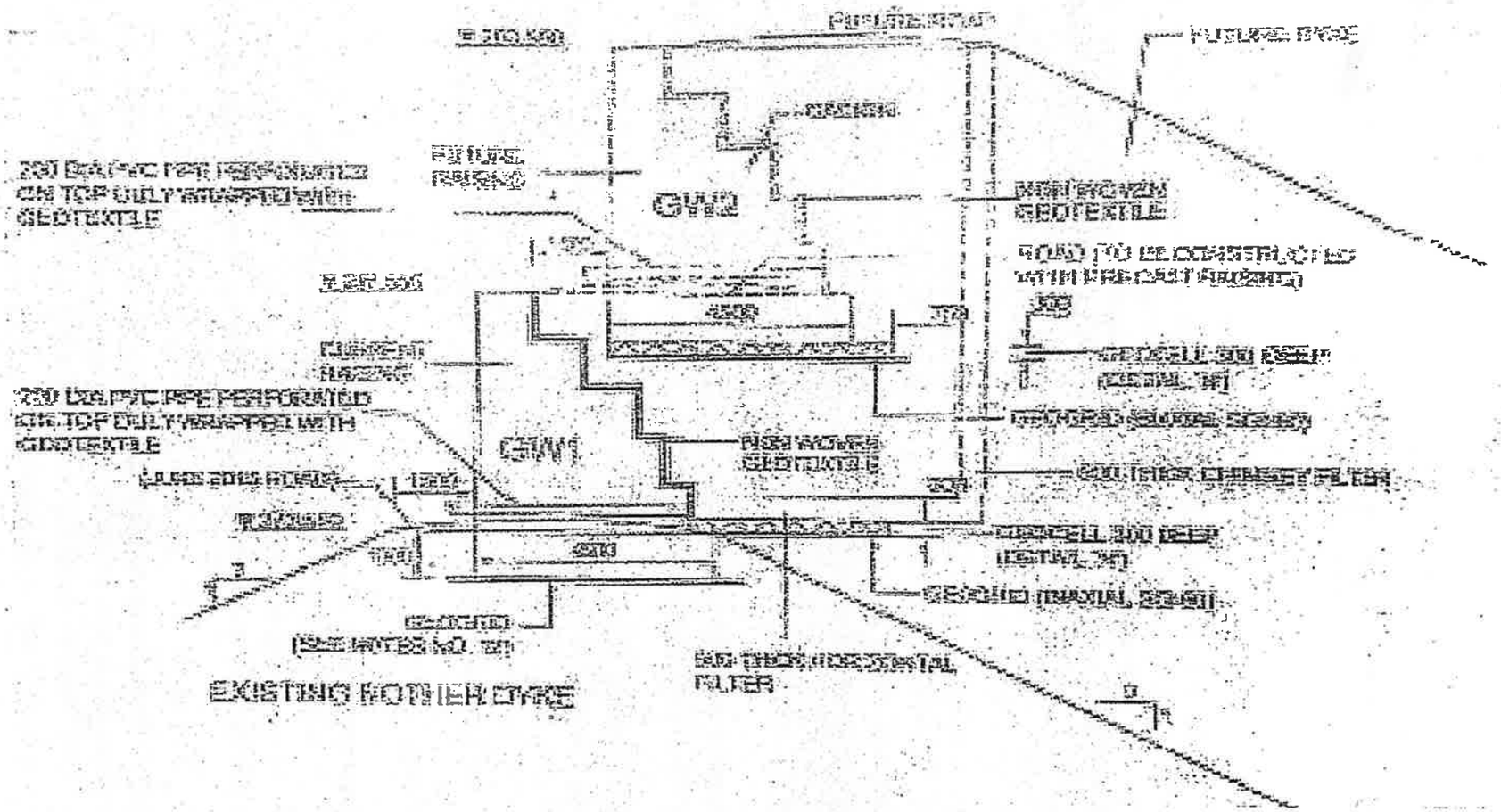


Fig. 2: Sectional view of Yamuna Nagar Thermal Power Station

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In Panipat & Hissar thermal power stations, the gabion boxes of following types were provided as shown in Fig. 2, as the space available at this project site was in abundance

At Obra thermal power station, not even an inch space was available outside the dyke periphery. Hence different type of combination of gabion boxes has been provided there.

4.0 STABILITY STUDY FOR RAISING OF DYKE

Stability study of existing dyke was done using the assumed soil properties. The stability study was done keeping into account seismic parameters, saturation of dykes, load on dykes due to road, height of each raising etc. In the first attempt, (Plate 'A') Obra type design was tried as sufficient good earth is available there. But in Anpara, such soil is not available free of cost.

Hence that design was dropped.

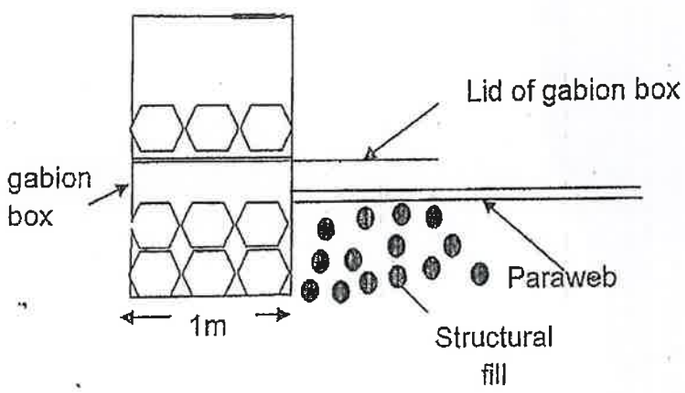


Plate 'A': A general view of gabion box (Obra Type design)

Another analysis was therefore conducted which was for staggered gabions boxes full of stones. The salient points of that analysis are as follows :

1. The stability study for raising with new technique has been done for static case (Fig.3) and seismic case (Fig.4)
2. The study for such gabion wall had been done for 5m raising including free board. The foundation depth is kept as 0.5m.

Designed By: Dr. Satyendra Mittal; Associate Prof. ...IR

Gabion wall checks

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SFsl = 1.637 SFov = 2.292

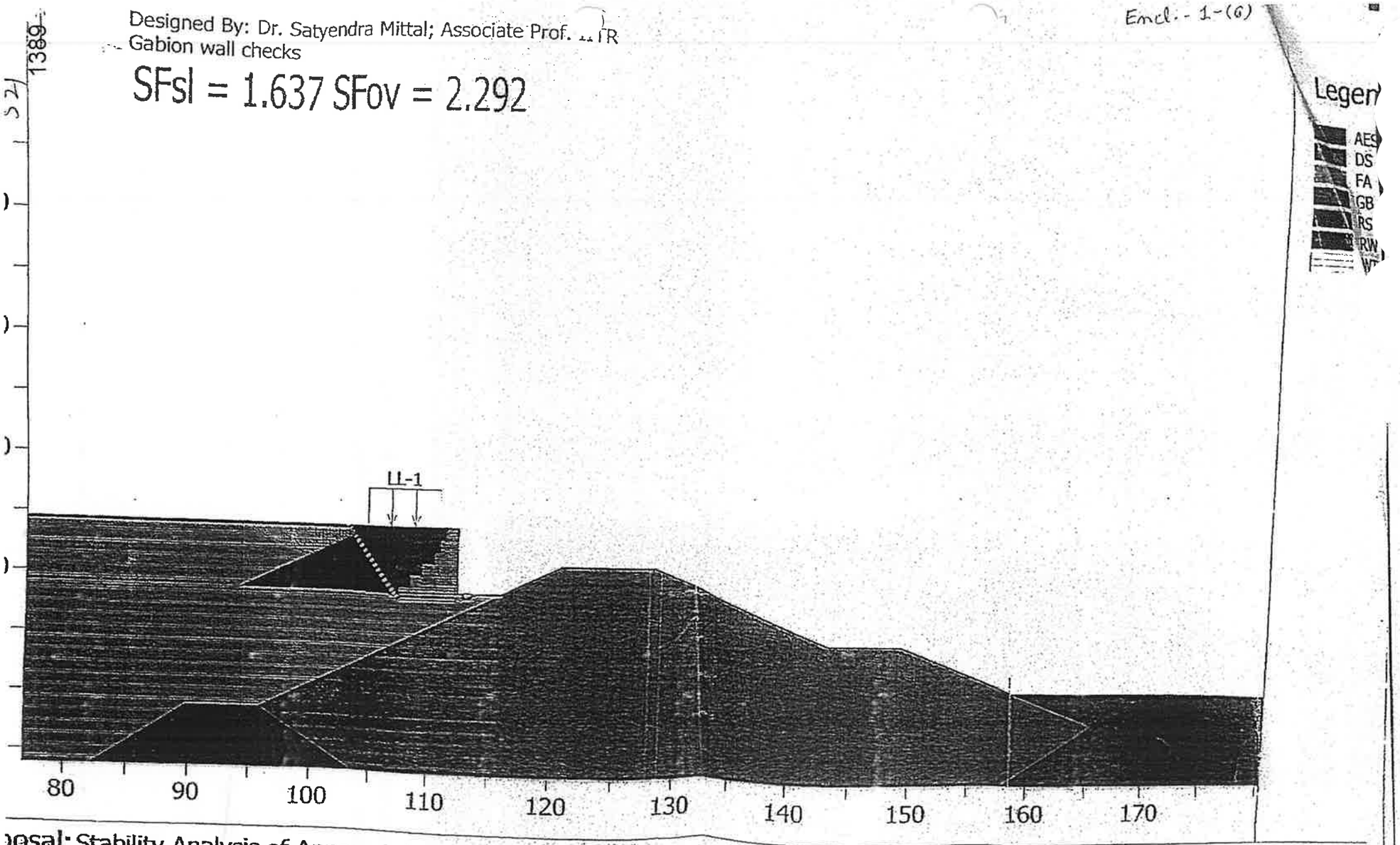


FIG. 3(B)

oosal: Stability Analysis of Anpara Ash Dyke

ion: Gabion Retaining Structure

Anpara **File:** Static Analysis-Anpara

Date:
07/04/2018

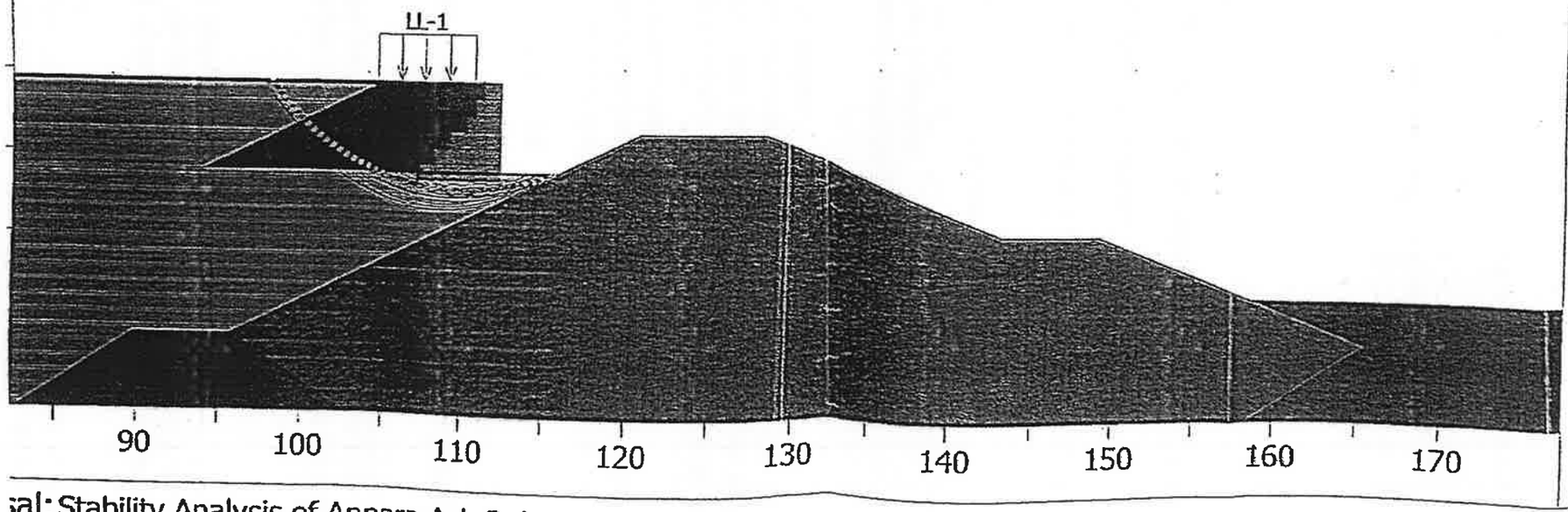
Folder:
IITR/Anpara

Designed by: Dr. Satyendra Mittal
Global stability analysis (Calculation method : Rigid)

Encl.- 1-(7)

Ler

SF = 1.400



sal: Stability Analysis of Anpara Ash Dyke

Fig. 4 (A)

Date: 07/04/2018

: Gabion Retaining Structure

para File: Seismic Analysis-Anpara

Folder: IITR/Anpara

The stability analysis of such wall also yielded FOS higher than 1. The drainage path in the dyke shall be made either by sand drain or prefabricated drain (Mac drain). The cost of such walls is quite moderate. This concept was also submitted to Obra authorities, and they approved it (Fig.5).

The Anpara authorities after studying it during the visit of IIT Roorkee team in June 2018, further requested IITR to see the possibility of raising of dyke by 3.5 metres (without free board) or so by the same technique.

5.0 STABILITY STUDY OF 5m HEIGHT

As stated in last para of Article 3.0 above, the factor of safety for 5m height (including free board) had been calculated and the same are mentioned on the drawings (Fig. 3 & 4), which is quite safe.

It is therefore recommended to provide gabions of that type at this site for raising of dyke.

6.0 SALIENT FEATURES OF STABILITY ANALYSIS

The most important feature of stability analysis is that the design model has been made incorporating all structures exactly existing at site(it can be verified by your design team by comparing WAPCOS drawings and our present model).

The dimensions depicted in our model are exactly same as illustrated by WAPCOS. The water level and ash pond level has also been taken same 272.50 , as given in the drawings provided by you to IIT Roorkee. Same is true for freeboard values. The other design parameters adopted in model are as follows.

(A) Geotechnical Parameters

I. For central core same as that of WAPCOS design Embankments
II. Raised dykes: ash parameters as follows
C= 0- ,= 29 , Dry Density = 13 kN/cum
III. Filled Gabions : ϕ = 40, Density = 15.6 kN/cum
IV. Seismic Parameters :
αh = 0.1 ,αv = 0.05
V. Surcharge = 22 kPa (which takes into account vehicular load on the road at top of ash dykes
VI. Hydrostatic pressure : as per standard practices
VII. Foundation soil properties:
Same as that of ash, though foundation /Leveling pad of geocell shall be provided (same as in Obra)

VIII. Factor of safety obtained-
a. In static case:-----
b. In Seismic case:------- } **As given in attached papers**

It is worth mentioning here that stability analysis has been conducted by us based on certain assumptions of geotech parameters, as the exact soil parameters are still awaited from your side. After you send the parameters to us, revised analysis may be submitted by us to you.

The side drain has also been provided at the level of 272.50. The first raising has been proposed for 5.5 m (including free board of 1.5m). The embedment depth is 0.5m

Kindly confirm above design parameters and the analysis pictorially attached herewith. On receiving your reply, another analysis shall be submitted to you by us for a one more (additional) raising above the first raising.

7.0 ADVANTAGES OF GABION BOX WALLS

Advantages of such walls are plenty. These are quick in construction. Local material shall be used. Less quantity of stones shall be used at site. The stone filled in these gabions are NOT rounded stones, but have to be dressed up by chiseling so that they make perfect bonds with neighbouring stones. Fig. 5 shows design adopted in Obra.

The comparison of both methods (conventional and gabion method) is evident. In conventional method, the horizontal space occupied is 73 m, whereas that in gabion method is just 12 m or so for a raising of 5 m. The advantage of gabion is also saving of land, which if compared with actual revenue cost of land, makes huge savings. For example, in this case and saved is 73 – 12 = 61 m . This width when is multiplied with periphery of dyke, shall give the area of land saved. If this area is multiplied with land cost, it will be much much higher than the cost of gabion.

(SATYENDRA MITTAL)

It is worth mentioning here that present repot is only for first raising of 5m (including free board). The ATPS should however confirm that if any further raisings also need be done in future.

8.0 CONCLUDING REMARKS

Design of 5m raising (including f. b.) is being submitted by IIT Roorkee to Anpara authorities herewith. The authorities are requested to submit their comments on above design concept soon, so that detailed design drawing may be submitted. The comparison of gabion wall v/s conventional design (Fig. 1) is explained in following figure

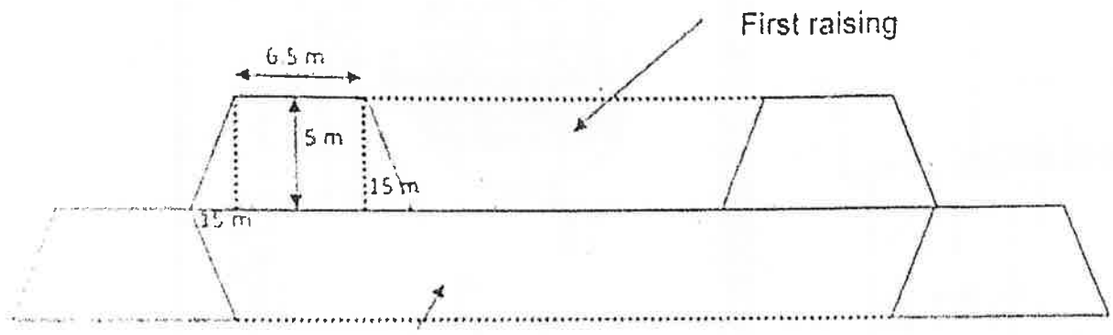


Fig 6(a) Conventional Method

(Total horizontal space occupied =
2 X [1.5 + 6.5 + 1.5] = 7.3 m on both side)

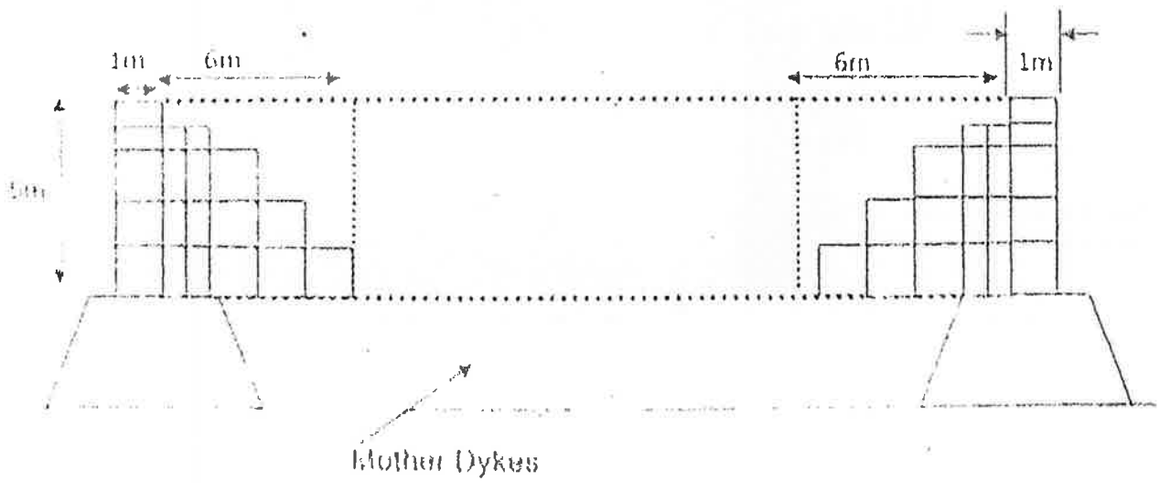


Fig.6(b) Gabion method of raising
(Total horizontal space occupied
= 2x[6] =12m

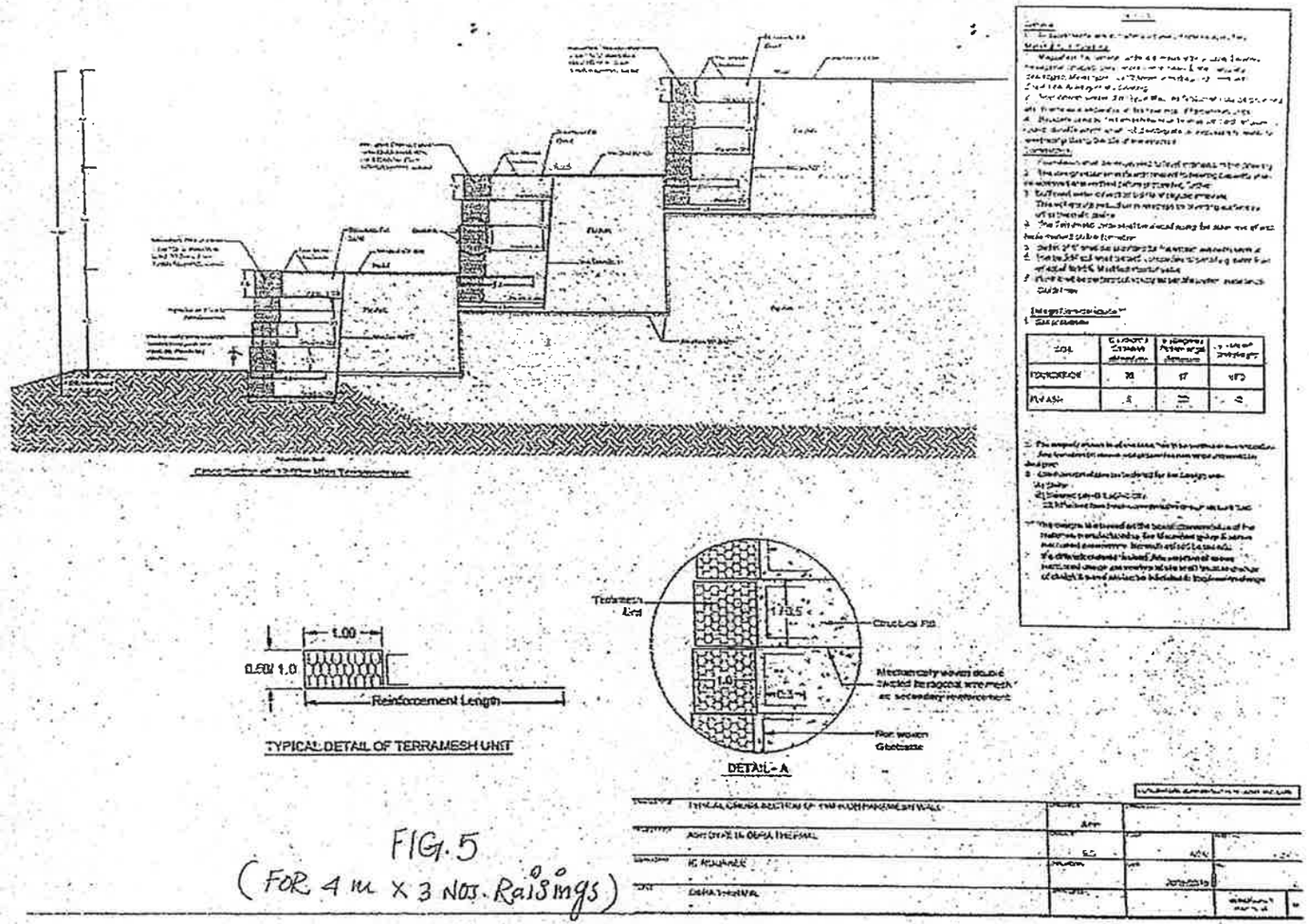


FIG. 5
(FOR 4 m X 3 NOS. Raisings)

Fig. 5: (For 4m X 3 nos. Raising)

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UTTAR PRADESH 21AE 534933

शपथ-पत्र

समक्ष,

श्रीमान् जिलाधिकारी महोदय,

जनपद–सोनभद्र।

मैं कृष्ण मोहन, मुख्य अभियन्ता प्रशासन, अनपरा तापीय परियोजना, अनपरा–सोनभद्र

शपथपूर्वक यह बयान देता हूँ कि–

1. अनपरा तापीय परियोजना का मुख्य राख बांध ग्राम–बेलवादह में स्थित है।
2. मुख्य राख बांध में अनपरा 'अ' 'ब' 'द' एवं लैंको तापीय परियोजनाओं से उत्सर्जित राख को निस्तारित किया जाता है।
3. वर्तमान में मुख्य राख बांध को 5 00 मी0 उच्चीकृत किया जा रहा है जिसका तकनीकी अध्ययन आई0आई0टी0, रूड़की से कराया गया जिसके अनुसार ऐश डाइक सुरक्षित पूर्णतया सुरक्षित है। आई0आई0टी0, रूड़की के तकनीकी अध्ययन के रिपोर्ट की छायाप्रति संलग्न है।

(कृष्ण मोहन)

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क्षेत्रीय कार्यालय
REGIONAL OFFICE
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

सन्दर्भ सं0 Ref. No. C-1/1363/ आवेदन मामले/2019

दिनांक Date 26/11/19

सेवा में,

अति महत्वपूर्ण
मा0 एन0जी0टी0 प्रकरण

1. महाप्रबन्धक, एन0टी0पी0सी0 लि0, शक्तिनगर, सोनभद्र
2. महाप्रबन्धक, एन0टी0पी0सी0 लि0, रिहन्द नगर, सोनभद्र
3. मुख्य महाप्रबन्धक, उ0प्र0राज्य विद्युत उत्पादन निगम लि0, ('अ', 'ब' एवं 'द'), अनपरा, सोनभद्र
4. मुख्य महाप्रबन्धक, उ0प्र0राज्य विद्युत उत्पादन निगम लि0, ('अ' एवं 'ब'), ओबरा, सोनभद्र
5. महाप्रबन्धक, एन0सी0एल0, ककरी, खड़िया, बीना, कृष्णशिला, दुद्धीचुआं परियोजना, सोनभद्र
6. उपाध्यक्ष, मे0 हिण्डालको इण्डस्ट्रीज लि0 (रेनुसागर पावर डिवी0), रेनुसागर, सोनभद्र
7. उपाध्यक्ष, मे0 हिण्डालको इण्डस्ट्रीज लि0, रेनुकूट, सोनभद्र
8. अध्यक्ष, मे0 लैंको पावर प्रोजेक्ट लि0, अनपरा, सोनभद्र
9. उपाध्यक्ष, मे0 ग्रासिम इण्डस्ट्रीज लि0 (केमिकल एवं कैप्टिव पावर प्लाण्ट), रेनुकूट, सोनभद्र
10. प्रबन्धक, मे0 ओरिएन्ट माइक्रोएक्रेसिव लि0, लभरी, विकास नगर, बैरिपान, सोनभद्र।
11. मे0 अल्ट्राटेक सीमेन्ट लि0 (युनिट–डाला सीमेन्ट वर्क्स), डाला, सोनभद्र
12. महाप्रबन्धक, मे0 एस0के0आई0 कार्बन ब्लैक (इंडिया) प्रा0लि0 (यूनिटः हाईटेक कार्बन), मुर्धवा, रेनुकूट, सोनभद्र

विषयः– मा0 एन0जी0टी0 द्वारा पारित ओ0ए0 संख्या–164/2018 अश्वनी कुमार दुबे बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 05.11.2019 के अनुपाल के सम्बन्ध मे।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 द्वारा ओ0ए0 सं0–164/2018 अश्वनी कुमार दुबे बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनाक 05.11.2019 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। आदेश की प्रति मा0 एन0जी0टी0 की वेबसाईट http://www.greentribunal.gov.in पर भी उपलब्ध हैं। प्रकरण में सुनवाई हेतु अग्रिम तिथि 18.02.2020 नियत है।

अतः आपको निर्देशित किया जाता है कि मा0 एन0जी0टी0, नई दिल्ली द्वारा पारित आदेश दिनांक 05.11.2019 का अनुपालन करते हुए अनुपालन आख्या बोर्ड को प्रेषित करना सुनिश्चित करें। कृपया नोट करें कि मा0 एन0जी0टी0 के आदेशों का ससमय अनुपालन सुनिश्चित न किये जाने की दशा में मा0 एन0जी0टी0 द्वारा पारित किये गये किसी भी विपरीत आदेश के लिये उद्योग स्वयं उत्तरदायित्व होगा।

संलग्नक–यथोपरि

CE (L-1) (Work) ATP, Anpara
Dy. No. 4290
File No. F/C
Date 05/12/19

भवदीय,

(राधेश्याम) 26/11/19
क्षेत्रीय अधिकारी

पृ0सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपिः–

CE (Admn)

1. जिलाधिकारी महोदय, सोनभद्र को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को पत्र सं0–एच43827/सी–2/एन0जी0टी0 सेल–29/अश्वनी कुमार दुबे/19 दिनांक 18.11.2019 के अनुक्रम में सूचनार्थ प्रेषित।

03/12/19

SE (Civil) PIA(W) 03/12/19

CE (Admn)

क्षेत्रीय अधिकारी

CCM

FIO 05/12/19

कार्यालय– मक0सं0 162, उत्तर मोहाल (निकट चण्डी होटल)
रावर्ट्सगंज–सोनभद्र (231216)
फोन नं0– 05444–222464
फैक्स नं0– 05444–222464
ई–मेल– rosonbhadra@uppcb.com

Office H. N. 162, Uttar Mohal (Near Chandi Hotel)
Robertsganj, Sonbhadra (231216)
Phone No. : 05444-222464
Fax No. : 05444-222464
E-mail Id : rosonbhadra@uppcb.com

4. The Tribunal dealt with the report of Justice Rajesh Kumar Committee dated 14.12.2018 vide order dated 03.01.2019. The report, inter-alia, mentioned lack of proper management of ash ponds, disposal of red mud and steps necessary for control of air and water pollution. The Tribunal directed the concerned State Pollution Control Boards (SPCBs) and the Central Pollution Control Board (CPCB) to take remedial measures and furnish a status report about the ambient air quality, water quality of the reservoir and other water bodies to the Oversight Committee. The States were also to give their reports about the health status of the citizens in the affected areas and to prepare plan for providing potable water through pipelines in a time bound manner.

5. Second report of Justice Rajesh Kumar dated 28.06.2019 was considered on 19.07.2019. The report suggested ban on manufacture of red bricks by use of clay/soil and burning coal so that more fly ash could be utilized. This aspect was directed to be looked into by the MoEF&CC and the CPCB. The Committee was to give further report setting out recommendations cumulatively at one place. The Tribunal also directed compliance of observations of the CPCB with regard to operation of STP, establishment of piezometers and remote calibration as well as other deficiencies forthwith which was to be overseen by the CPCB. CPCB was to assess compensation for the damage to the environment.

6. Reports dated 21.08.2019 and 23.08.2019 were filed by the MPPCB and UPPCB. In O.A. No. 453/2019, a direction was sought for implementation of the said reports on the issue of environmental compensation in respect of 11 units in the State of Madhya Pradesh and 10 units in the State of Uttar Pradesh. The Tribunal directed the SPCBs to proceed in accordance with law to recover the compensation assessed.

7. The matter has been put up today mainly for consideration of the report filed on 29.10.2019 by Justice Rajesh Kumar dealing with the issue of management of fly ash by thermal power stations and the damage caused to Rihand reservoir which is a source of water for operation of thermal power plants and other industries and also for drinking purposes by the inhabitants. The Committee observed that the capacity of the reservoir was reduced due to draining of effluents and fly ash which required desilting. Fly ash dykes of Essar Power was breached on 07.08.2019 and of NTPC on 06.10.2019. Slurry was flowing on the ground causing damage to the crops. Slurry also travelled upto Rihand reservoir. This gave rise to emergent situation.
The Committee held a meeting. The Committee prepared its agenda on the subject as follows:

"Generation and storage of Fly-ash in Thermal Power Plants is becoming a great cause of concern affecting the environment. Due to the regular storage of Fly-ash in Fly ash Dykes since long, affecting air pollution, has led the Ministry of Environment, Forest and Climate Change, Government of India to declare the Sonbhadra and Singrauli area as a most critically polluted area. No proper roadmap has been presented for its proper disposal by the Thermal Power Plants.

It has been noticed that in recent times there had been breach of Ash Dykes of two Thermal Power Plants in Singrauli district of Madhya Pradesh, which has resulted in discharge of Ash slurry to the river as well as to Rihand Reservoir adversely affecting their water quality. These Ash Dyke pertains to Thermal Power Plants (TPPs) namely M/s Essar Power Ltd and NTPC, Vindhya Nagar. These incidences are of serious concern and indicates improper and non scientific design of Ash Dykes. The Oversight Committee constituted by Hon'ble NGT has taken this matter very seriously and also discussed in the previous meeting. In this regard a meeting of the Committee is convened on October 22, 2019 at 11:00 AM in Circuit House at Prayagraj to discuss various issues related to handling of Ash and their disposal. The agenda of the meeting is as below: -

All Thermal Power Plants have to talk about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed.

1. To discuss with all the Thermal Power Plants about structural details of their Ash Dykes and their adequacy for handling of Fly Ash generated. Whether submitted the details of ash dykes to SPCBs and taken permissions from SPCBs .
2. All Thermal Power Plants have to talk about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed. Submission of affidavit by TPPs in compliance of decisions taken in the last meeting of Committee regarding adequacy of Fly

Ash Dyke. The status will also be shared about the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERVIITs.

4. Thermal Power Plants may submit their roadmap for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash.
5. What effort has been made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines? Whether any letter has been written to the Mine owners or to the concerned Authority in this regard, seeking permission in light of the discussion in the earlier meeting(s)?
6. To provide opinion about option of developing mounts of Ash Dyke as done by NTPC Thermal Power Plant, Dadri, where green cover has been developed by covering it with the top soil.
7. Submission of status by NTPC Vindhya Nagar about necessary clearance from Madhya Pradesh Pollution Control Board about Gorbi mines and disposal of Fly Ash.
8. Preparation of DPR for project of desalting the Rihand Reservoir and bearing of such expenditure by Thermal Power Plants of the area on polluter pay principle.

All the Thermal Power Plants situated in the State of U.P. and M.P., Members of the Committee, District Magistrate of concerned districts may be informed to attend the meeting with relevant information as per Agenda."

8. The deliberations of the Committee have been summed up as under: "Thermal Power Plants — Ash Utilization:

NTPC-Vindhyanagar: Shri V.K. Maurya, Deputy General Manager (Civil Design) NTPC, New Delhi along with Shri Debashis Sen, Executive Director (Vindhyanagar) states that they could not comply the direction given by the Committee in the earlier meeting and could not submit the affidavit till today. They could not file any reply to the points raised in the Agenda of notice. However, Shri V.K. Maurya tried to explain that their Fly Ash Dyke was constructed in accordance to the norms and time to time, when the height of the Dyke was raised, the technical advices were also taken from the experts. However, no evidence in this regard has been produced before us. Despite asking from us that whether they have brought any reply to the points detailed in the agenda, Mr. Jain another officer states that they have everything. The periodical inspection has been made by the various internal department officers but he admitted that no assessment or report by third party agency has been obtained with regard to Fly Ash Dyke. Prima facie, the Committee is off the view that the officers of the NTPC are still not serious. They have not complied with the direction given by the Committee in the earlier meeting. The affidavit has not been filed. Recently, we came to know that there was a breach of Fly Ash Dyke on 06.10.2019 due to which huge quantity of fly ash slurry travelled alongwith the ground causing damage to crops and the fly ash travelled up to the Rihand Reservoir. If as per the version of Mr. Jain and Mr. Maurya everything was perfectly all right and time to time dykes have been checked why this incident happened. The incident itself shows that there was some deficiency in the construction of Fly Ash Dyke. The whole purpose for asking the affidavit in the earlier meeting was to get their dykes checked properly from the third party experts inasmuch as these dykes were originally constructed much earlier, in the present case in the year 1981. Plant is not able to produce any roadmap for the disposal of the stocked Fly Ash and the currently generated Fly Ash. A continuous process of stocking the Fly Ash is going on, which is causing environmental effect every day. In this view of the matter, the Committee is of the view that the Plant is liable for the compensation/penalty for causing environmental damage every day.

Later on, at the end, they have provided an affidavit. The averments made in the affidavit are vague and casual. The paragraphs are sworn on the 'personal knowledge' and not on the basis of documents. We are not satisfied with the averments made in the affidavit. Sri Jain submitted that some time may be allowed to get the Fly Ash Dyke inspected by the third party agencies. He prays and is allowed one month time to get the Fly Ash Dyke inspected by the third party agencies like IIT or any other agencies, who are experts on the subject. He further submitted that he may be allowed a week's time thereafter to give the reply of each and every point of the agenda of the meeting.

NTPC Shaktinagar: Shri Debashish Chattopadhyay, Chief General Manager submitted an affidavit in respect of the Fly Ash Dyke. From perusal of the affidavit it appears that the averments are vague and general in nature. The averments are sworn on the basis of personal knowledge and not on the basis of the documents. The Committee is not satisfied with the affidavit. Let the Plant may file a

Obra Thermal Power Plant, Obra: The representative of the Plant submitted an affidavit in pursuance of the direction given by the Committee in the earlier meeting. We have perused the affidavit. The manner in which the affidavit has been submitted is not acceptable. It is, in fact, not an affidavit and nothing has been stated properly, supported by any document, as required by the Committee. Let the Company may file a fresh affidavit stating that their Fly Ash Dykes are structurally stable and there is no possibility of any breach, and also annexing the certificate in respect of the structural stability of the Fly Ash Dykes from a third party technical agency. The representative submitted that the Plant is raising the height of the Fly Ash Dykes after taking the advice from the IIT Roorkee. Committee directs that after the completion of the work, they will further get their Dykes inspected by the third party technical agency, namely, NEERI to get the certificate that the Dyke is fully structurally stable and there is no possibility of any breach. He submitted that although, at present, the Fly Ash Dykes is not operational but the Plant has negotiated with the NHAI and also got allotment of abandoned mines from the concerned Authorities. After getting the N.O.C. from the Department, they will fill the Fly Ash in the abandoned mines. In this way, they will be able to dispose off sufficient quantity of the Fly Ash. Let the Company may file a fresh affidavit, supported by documents, stating their Fly Ash Dykes are structurally stable and technically sound and also submit reply of the issues raised in the agenda within one month.

Prayagraj Thermal Power Plant : The representative states that although they have two Fly Ash Dykes but since their disposal of Fly Ash is at present 100%, there is no occasion to store the Fly Ash. The Plant is not facing any problem with regard to the Fly Ash Dyke. The Plant is, however, not operating in full capacity due to lack of coal in adequate quantity. Since their disposal of Fly Ash is to the nearby Industries, there may not be much problem of storage of fly ash in the Dykes.

Jaypee Bina Thermal Power Plant: The representative of the Company filed an affidavit. We have perused the affidavit. Let the Company may file a fresh affidavit within one month enclosing the certificate from the third party technical agency that their Fly Ash Dykes are structurally stable and there is no possibility of any breach. They may also submit the reply to each and every point of the agenda in the said affidavit.

Jaypee Nigrie Thermal Power Plant: The representative of the Company states that there is 100% disposal of the Fly Ash. There is no stock of Fly ash in the Dykes. Only bottom ash is filled in the Fly Ash Dykes. At present, there may be about 3.9 Lac MT bottom ash in the dykes. He stated that they have sought permission from the concerned Authority to fill up the old lying Ash for filling up in 04 abandoned Stone mines, which are also leased out to them for the quarry of stone. The total capacity of the mines is about 15 lac MT. On the permission being granted, they will be able to consume the entire stock of the bottom fly ash stored in the Fly Ash Dykes. Let the Company may file a fresh affidavit within one month enclosing the certificate from the third party technical agency that their Fly Ash Dykes are structurally stable and there is no possibility of any breach. They may also submit the reply to each and every point of the agenda in the said affidavit.

NTPC Meja : The representative of the Plant stated that their Plant has been commissioned in the year 2019. After commissioning of the Plant, the production of the Plant has not been properly carried on initially, for the shortage of the coal and at present due to technical fault. The production may likely to start very soon. Therefore, they are not facing any problem relating to the Fly Ash.

NTPC Dadri : The representative of the Plant states that there is no Fly Ash Dyke in their Plant. In the Plant premises, they have developed a huge Fly Ash Mount wherein they are directly sending dried fly ash from the Plant to the Fly Ash Mount through the pipeline. The permissible height of the Fly Ash Mount is 55 Meters. The Fly Ash Mount is full of trees which works as a binding of fly ash and avoids any damage during the rainy season. The creation of the Fly Ash Mount is a continuous process. There is no effect of Fly Ash effluents and affecting any air pollution and environment. On the contrary, due to heavy growth of plantation, which is about 2,00,000, over the Fly Ash Mount, the entire area is full of greenery and creates a better environment."

9. In view of above, the Committee observed that the fly ash could be managed by developing a fly ash mount. The Committee has made following recommendations:

"(1) All the Thermal Power Plants are directed to get their Fly Ash Dykes inspected by the third party agencies who are Technical expert to certify that their Fly Ash Dykes are technically sound and

structurally sustainable and file an affidavit in this regard along with the certificate of the third party agencies.

(2) All the Thermal Power Plants may make a serious effort for 100% disposal of the currently generated Fly Ash and also for the disposal of the stocked Fly Ash.

(3) All the Thermal Power Plants may approach the District Administration with the request to allot abandoned mines (stone and coal) to them for the permission to fill the Flay Ash.

(4) Generation of Fly ash is a continuous process in all the Thermal Power Plants which is causing pollution of every day - Why the environment compensation on per day basis or month-to-month basis may not be imposed and recovered for the continuous pollution of air and water?

(5) There are number of Acts relating to air pollution and water pollution. The concerned authorities are directed to initiate the civil and criminal proceedings against these Thermal Power Plants who are causing air pollution and water pollution every day.

(6) U.P. Pollution Control Board under whose jurisdiction the Rihand Reservoir comes is directed to prepare a D.P.R. for desilting of Rihand Reservoir for its restoration to its original form.

(7) All the Thermal Power Plants are being cautioned to take the necessary steps, as directed above, failing which they will be subject to the penalty/environment compensation."

10. We are of the view that the recommendations on the subject of development of fly ash mounts and filling up of abandoned mines are issues which need to be examined by experts with regard to the safeguards necessary in the process, after studying the impact of environment. It is only after such a study that the development of mounts and filling up of abandoned mines can be undertaken. If there are pre-existing guidelines of MoEF&CC/CPCB on the subject, the same may be followed.

11. As regards desilting of Rihand reservoir, the same needs to be undertaken on scientific basis and cost recovered in the manner apportioned by CPCB. Apart from desilting, structural improvement of the dykes needs to be simultaneously taken up. CPCB may ensure that an action plan is prepared by the power plants whose dykes have breached. The issue of developing fly ash mounts and filling up of abandoned mines may also be got examined by the CPCB from its Expert Committee.

12. The CPCB has given report dated 26.09.2019 in response to order dated 19.07.2019. The CPCB has recommended payment of compensation of Rs. 155,42,85,300/- (One hundred fifty five crore forty two lac eighty five thousand three hundred). Since it is pointed out that vide order dated 04.11.2019 the Hon'ble Supreme Court has directed deferment of the proceedings, we defer the proceedings till the matter is decided by the Hon'ble Supreme Court.

13. We have also perused the report filed by the CPCB on 21.08.2019 with regard to compensation to be paid by the Essar Power in pursuance of order dated 19.07.2019. The assessed compensation may be recovered after following the due process of law.

14. We also find a letter from Justice Rajesh Kumar seeking extension of time. The report may be furnished as early as possible preferably by 31.12.2019. The structural steps for restoration of dykes may commence expeditiously, preferably by 31.12.2019 by Essar Power as well as NTPC.

15. The CPCB may give its reports on the subject of development of fly ash mounts and back filling of the abandoned mines and also cost apportionment for desilting and restoration of Rihand reservoir preferably by 31.12.2019. CPCB will be at liberty to consult/associate any expert/institution for the purpose.

List for further consideration on 18.02.2020.

Adarsh Kumar Goel, CP
S.P Wangdi, JM
K. Ramakrishnan, JM
Dr. Nagin Nanda, EM
Saibal Dasgupta, EM

November 05, 2019
Original Application No. 164/2018
(Earlier O.A.No.276/2013)
WITH
Execution Application No. 22/2018
IN O. A. No. 276/2013
DV

कार्यालय अधिशासी अभियन्ता
जानपद अनुरक्षण खण्ड-तृतीय
अनपरा 'अ' तापीय परियोजना
उ0 प्र0 राज्य विद्युत उत्पादन निगम लि0
अनपरा - सोनभद्र

UPRVUNL

पत्रांकः ११११ / जा0अनु0खं0-तृतीय / अताप दिनांकः ०१/ /09/2020

विषयः अनपरा तापीय परियोजना के राख बांध के निकट Ash Mound के निर्माण के सन्दर्भ में सर्वेक्षण कार्य एवं डी0पी0आर0 तैयार करने हेतु ऑफर के सम्बन्ध में।

प्रो0 प्रभात कुमार सिंह दीक्षित,
सिविल अभियन्त्रण विभाग,
भारतीय प्रौद्योगिकी संस्थान,
बनारस हिन्दू विश्वविद्यालय (बी0एच0यू0)
वाराणसी-221005।

उपरोक्त विषयक स्वपत्रांकः IIT (BHU)/CE/2020-21/ दिनांकः 03.09.2020 का सन्दर्भ ग्रहण करने का कष्ट करें। सन्दर्भित पत्र के माध्यम से आपके द्वारा COVID 19 महामारी के दृष्टिगत अनपरा तापीय परियोजना के राख बांध के निकट Ash Mound के निर्माण के सन्दर्भ में सर्वेक्षण कार्य एवं डी0पी0आर0 तैयार करने हेतु असमर्थता व्यक्त की गयी तथा आपके द्वारा उपरोक्त कार्य को परियोजना स्तर से सम्पन्न कराकर पुनरीक्षध आख्या (Vetting report) हेतु सहमति दी गयी थी। तत्क्रम में Ash Mound के निर्माण की विस्तृत कार्य बीजक मात्रा, ड्राइंग एवं मात्राओं का आंकलन किया गया।

अतः अनुरोध है कि अनपरा तापीय परियोजना से उत्सर्जित राख के उपयोग के दृष्टिगत ग्राम-बेलवादह में राख बांध के अन्तर्गत Ash Mound के निर्माण की विस्तृत कार्य बीजक मात्रा, ड्राइंग एवं मात्राओं को अतिशीघ्र Vett करने का कष्ट करें, यदि इसमें किसी संशोधन की आवश्यकता हो तो अविलम्ब परियोजना को सूचित करने का कष्ट करें जिससे कि इस कार्य हेतु अग्रिम कार्यवाही की जा सके।

संलग्नक- यथोपरि।

(अजय कुमार राय)
अधिशासी अभियन्ता

प्रतिलिपिः-

1. मुख्य अभियन्ता (प्रशासन), अ0ता0प0, अनपरा-सोनभद्र।
2. अधीक्षण अभियन्ता, जानपद अनुरक्षण मण्डल-प्रथम, अ0ता0प0, अनपरा-सोनभद्र।

Appendix- XXV

नॉर्दर्न कोलफील्ड्स लिमिटेड
खड़िया परियोजना
(मिनिरत्न कंपनी)
(कोल इण्डिया लिमिटेड की अनुषंगी कंपनी)

एन सी एल
NCL

Northern Coalfields Limited
Khadia Project
(A Miniratna Company)
(A subsidiary of Coal India Limited)

Office of the General Manager

CIN- U10102MP1986GOI003160
An ISO: 9001, ISO: 14001 & OHSAS: 18001 Certified Company
थाना–शक्तिनगर, जिला–सोनभद्र (उ0प्र0) पिन–231222/ Thana-Shaktinagar, Dist. Sonebhadra (U.P.) Pin- 231222
Phone: 05446- 232274, (FAX) 05446- 232274 Email: cgm.khd@gmail.com, website : www.nclcil.in

No. KHD/GM/M/Env./20-21/2583 Date:- 03/10/2020

To,
Chairman
Oversight Committee,
Hon'ble NGT

Subject:- Steps being taken for reduction of coal transportation of Khadia Project through road mode.

Dear Sir,

With regard to coal transportation through road mode, a stay order has been issued vide order dated 22.04.2019 by Hon'ble Supreme Court stating "Status quo, as of today, shall be maintained, in the meantime" (Copy enclosed). Further, vide order dated 01.07.2019, it was clarified that "Status quo order passed by this court on 22.04.2019 is clarified to mean that transportation by road will continue in the meanwhile" (Copy enclosed).

Further in order to reduce the coal transportation through road mode by Khadia Project of NCL, it is to state that Khadia Project of NCL has already installed two nos. of Coal handling Plants having capacity of 04 million tonne per annum and 06 million tonne per annum through which coal is being dispatched through Merry-Go-Round (MGR) System. For further increase in the dispatch capacity of Khadia Project through rail mode, a wharf wall (railway siding) of 04 million tonne per annum capacity is proposed and Letter of Award for the same has already been issued on 26.09.2020. It is likely to be made operational by December'2021.

Yours faithfully,

General Manager 03/10/2020
Khadia Area

Copy to:-
(1) Regional Officer, UP Pollution Control Board, Robertsganj
(2) General Manager, NCL Singrauli

ITEM NO.11 COURT NO.6 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No. 5032/2019

(Arising out of impugned final judgment and order dated 24-01-2018 in OA No. 123/2018 and 28-08-2018 in OA No. 104/2018 passed by the National Green Tribunal)

NORTHERN COALFIELDS LTD Petitioner(s)

VERSUS

ASHWANI KUMAR DUBEY & ORS. Respondent(s)

(With IA No.41772/2019-CONDONATION OF DELAY IN FILING and IA No.41777/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.41773/2019-APPROPRIATE ORDERS/DIRECTIONS)

Date : 22-04-2019 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s)
Mr. Tushar Mehta, SG.
Mr. Anip Sachthey, Sr. Adv.
Mr. Ankur Gupta, Adv.
Ms. Anjali Chauhan, Adv.
Ms. Ria Sachthey, Adv.
M/s ARS Associates, AOR

For Respondent(s)
Mr. Ashwani Kumar Dubey, Caveator-in-person.

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

Status quo, as of today, shall be maintained, in the meantime.

(NIDHI AHUJA)
COURT MASTER (SH)

(RENU DIWAN)
ASSISTANT REGISTRAR

ITEM NOS.33+62 COURT NO.5 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 17015/2019

(Arising out of impugned final judgment and order dated 28-08-2018 in OA No. 164/2018 03-01-2019 in OA No. 164/2018 passed by the National Green Tribunal)

LANCO ANPARA POWER LIMITED Appellant(s)

VERSUS

ASHWANI KUMAR DUBEY & ORS. Respondent(s)

(IA No.79728/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.79726/2019-CONDONATION OF DELAY IN FILING APPEAL and IA No.79727/2019-CLARIFICATION/DIRECTION)

WITH

Civil Appeal Nos. 4251-4252/2019

I.A. No. 41773/2019 - APPROPRIATE ORDERS/DIRECTIONS
I.A. No. 92448/2019 - APPROPRIATE ORDERS/DIRECTIONS
I.A. No. 92385/2019 - APPROPRIATE ORDERS/DIRECTIONS
I.A. No. 92241/2019 - APPROPRIATE ORDERS/DIRECTIONS
I.A. No. 92232/2019 - APPROPRIATE ORDERS/DIRECTIONS
I.A. No. 41777/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
I.A. No. 91935/2019 - STAY APPLICATION

Date : 01-07-2019 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Gopal Jain, Sr. Adv.
Mr. Gaurav Dudeja, Adv.
Mr. Akarsh Garg, Adv.
Mr. Nakwar Luthra, Adv.
Mr. Archit Upadhayay, AOR

Mr. Tushar Mehta, SG
Mr. Anip Sachthey, Sr. Adv.
Mr. V.K. Biju, Adv.
Ms. Anjali Chauhan, Adv.
Ms. Ria Sachthey, Adv.

For Ms. ARS Associates, AOR

For Respondent(s) Caveator-in-person

Mr. Ashwarya Sinha, AOR

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.

Mr. Siddharth Bhatnagar, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Anshuman Srivastava, Adv.
Mr. Nishant Rao, Adv.
Mr. E.C. Agrawala, AOR

Mr. Kapil Sibal, Sr. Adv.
Mr. B.P. Patil, Sr. Adv.
Ms. Vanita Bhargava, Adv.
Mr. Ajay Bhargava, Adv.
Trishala Trivei, Adv.
Mr. Rajat Jariwal, Adv.
Mr. Sanjeev Kumar, Adv.
For M/s. Khaitan & Co. AOR

Mr. Biraja Mahapatra, Adv.
Mr. Kiran Kumar Patra, AOR

Mr. Bharat Sangal, Sr. Adv.
Laimon Rani Baro, Adv.
Mr. Kartik Nagarkatty Uday, AOR
Vidyushi Garg, Adv.

Mr. Rakesh Kr. Khanna, Sr. Adv.
Mr. Pankaj Sharma, Adv.
Mr. Snehashish Mukherjee, AOR

UPON hearing the counsel the Court made the following

O R D E R

Civil Appeal Diary No. 17015/2019:

Delay condoned.

Application seeking exemption from filing certified copy of the impugned order is allowed.

Issue notice.

Status *quo*, as of today, shall be maintained, in the meantime.

Tag with C.A. Nos. 4251-6252/2019.

I.A. Nos. 41773/2019, 92440/2019, 92385/2019, 92241/2019, 92232/2019 & 92232/2019 in C.A. Nos. 4251-4252/2019:

Status *quo* order passed by this Court on 22.04.2019 is clarified to mean that transportation by road will continue in the meanwhile.

I.As stand disposed of.

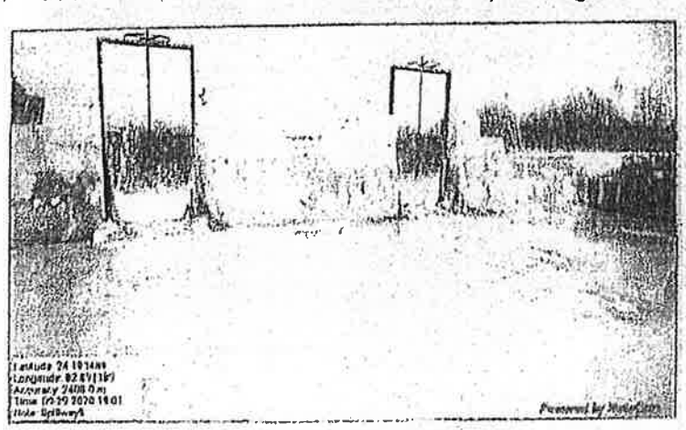
(RENU DIWAN)
ASSISTANT REGISTRAR

(R. NATARAJAN)
COURT MASTER (SH)

मा0 ओवर साईट कमेटी की दिनांक–25.09.2020 को वीडियो कॉन्फ्रेसिंग के माध्यम से सम्पन्न बैठक में दिये गये निर्देश के अनुपालन में तापीय परियोजना मेसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, अनपरा, सोनभद्र के ऐश डाईक पाण्ड से फ्लाईऐश के ओवर फ्लो की निरीक्षण आख्या

मा0 ओवर साईट कमेटी की दिनॉक–25.09.2020 को वीडियो कॉन्फ्रेसिंग के माध्यम से सम्पन्न बैठक में दिये गये निर्देश के अनुपालन में मेसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, अनपरा, सोनभद्र के ऐश डाईक पाण्ड से फ्लाईऐश के ओवर फ्लो स्थल का निरीक्षण कर एक सप्ताह के अन्दर आख्या प्रस्तुत करने हेतु निर्देशित किया गया था। उक्त के अनुपालन में अनपरा तापीय परियोजना के बेलवादह स्थित मुख्य राख बाँध का निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक–29.09.2020 को किया गया। निरीक्षण के समय श्री ए0के0 राय, अधिशासी अभियन्ता तथा श्री पी0के0 गुप्ता, अधीक्षण अभियन्ता उपस्थित थे। ऐश डाईक की विस्तृत निरीक्षण आख्या निम्नवत् है :–

1. उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, अनपरा, सोनभद्र द्वारा निर्मित ऐश डाईक पाण्ड ग्राम–बेलवादह में स्थित है। तापीय परियोजना से जनित फ्लाईऐश का निस्तारण उक्त ऐश डाईक पाण्ड में किया जाता है। ऐश डाईक पाण्ड के सेकेण्डरी स्पिल–वे से ऐश स्लरी के ओवर फ्लो को रोकने हेतु गेट सहित आर0आर0 वॉल का निर्माण कराया गया है।
2. ऐश डाईक पाण्ड से पानी को पुनः प्रयोग में लाने हेतु इकाई संख्या 'ए' और 'बी' में 750 कि0ली0/घण्टा क्षमता के कुल 09 वाटर पम्प स्थापित किये गये हैं, जिनमें से एक पम्प स्टैण्डबाई के रूप में प्रयोग किया जाता है। इकाई 'डी' में 1350 कि0ली0/घण्टा क्षमता के 02 वाटर पम्प स्थापित हैं, जिनमें से 01 पम्प स्टैण्डबाई के रूप में प्रयोग किया जाता है। उक्त तीनों इकाईयों में स्थापित वाटर पम्प्स की कुल क्षमता 7350 कि0ली0/घण्टा की है।
3. निरीक्षण के समय राख बाँध से स्लरीयुक्त उत्प्रवाह रिहन्द जलाशय में निस्तारित होते नहीं पाया गया। उद्योग प्रतिनिधि द्वारा अवगत कराया गया कि दिनांक–24.09.2020 से 26.09.2020 के बीच इस क्षेत्र में भारी वर्षा हुई थी, जिसके कारण राख बाँध में वर्षा का जल काफी मात्रा में आ जाने के कारण स्लरी युक्त उत्प्रवाह का कुछ भाग रिहन्द जलाशय में ओवर–फ्लो होकर निस्तारित हुआ था। ए0डब्ल्यू0आर0एस0 पम्पों को पूर्ण क्षमता पर संचालित कर स्लरी युक्त उत्प्रवाह ओवर–फ्लो को शीघ्र ही नियंत्रित कर लिया गया था। उद्योग प्रतिनिधि द्वारा यह भी अवगत कराया गया कि ऐश डाईक पाण्ड में 02 प्राकृतिक नाले (मोर्चा नाला एवं मोखा नाला) मिलते हैं। इन दोनों नालों के माध्यम से एक बड़े भू–भाग का वर्षा जल, राख बाँध में गिरता है, जिसके कारण कभी–कभी राख बाँध से जल को रिसर्कुलेट कर पाना असम्भव हो जाता है।

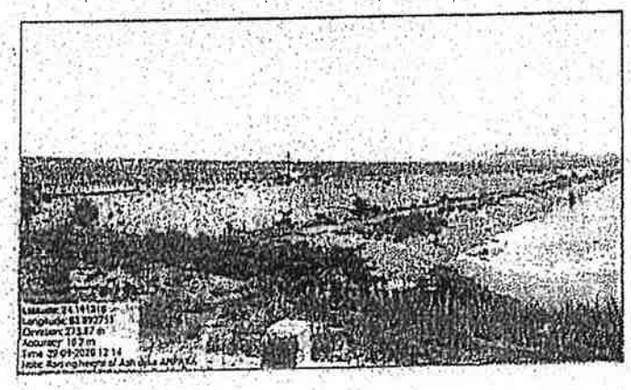


दिनांक–29.09.2020 का दृश्य

क्रमशः 2/--पर....

4. निरीक्षण के समय उद्योग प्रतिनिधि द्वारा अवगत कराया गया कि रिहन्द जलाशय में स्लरी युक्त उत्प्रवाह को प्रतिवन्धित करने हेतु स्पिल–वे पर नये एवं सुदृढ़ गेट का निर्माण कार्य कराया जा रहा है, जिसके 20 दिनों में पूर्ण होने की सम्भावना है। उद्योग प्रतिनिधि द्वारा यह भी बताया गया कि लैगून–2 में दो नये डिकन्टेशन वेल का निर्माण किया गया है। डिकन्टेशन वेल से सेकेण्डरी पाण्ड तक पाईप लाईन का निर्माण कार्य कराया जा रहा है, जिसे माह–दिसम्बर, 2020 तक पूर्ण कर लिया जायेगा, जिसके उपरान्त रिहन्द जलाशय में किसी भी तरह का उत्प्रवाह रोकना सम्भव हो सकेगा।

5. उद्योग प्रतिनिधि द्वारा अवगत कराया गया कि लैगून–1 के उच्चीकरण का कार्य किया जा रहा है, जिसके माह–मार्च, 2021 तक पूर्ण करने का लक्ष्य निर्धारित किया गया है। निरीक्षण के समय लैगून–1 के उच्चीकरण कार्य प्रगति पर पाया गया।





लैगून–1 के उच्चीकरण का कार्य

6. उद्योग प्रतिनिधि से प्राप्त सूचना के अनुसार प्राकृतिक नाले की दिशा परिवर्तन कराने का अध्ययन भारतीय प्रौद्योगिकी संस्थान, काशी हिन्दू विश्व विद्यालय, वाराणसी से कराया गया है। उक्त संस्था ने नाले की दिशा परिवर्तित करने सम्बन्धी विस्तृत डिजाईन एवं ड्राईंग प्रस्तुत की है, जिसके अनुसार नाले की दिशा परिवर्तित करने सम्बन्धी कार्य की कुल लागत रू0 32.18 करोड़ आँकलित की गयी है। भारतीय प्रौद्योगिकी संस्थान से प्राप्त आंकलन रिपोर्ट निगम मुख्यालय प्रेषित किया गया है। निगम मुख्यालय द्वारा उक्त प्रस्ताव को सिंचाई विभाग से वेट करने की कार्यवाही की जा रही है।
7. निरीक्षण के समय स्पिल–वे गेट के पास सी0सी0 टी0वी0 कैमरा स्थापित पाया गया। उद्योग प्रतिनिधि द्वारा अवगत कराया गया कि इस क्षेत्र में नेटवर्क समस्या होने के कारण सी0सी0 टी0वी0 कैमरे को ऑनलाइन सर्वर से लिंक नहीं किया गया है। सी0सी0 टी0वी0 कैमरे को ऑनलाइन कराये जाने से फ्लाईऐश के रिहन्द जलाशय में ओवर फ्लो होने की प्रभावी निगरानी की जा सकेगी।

क्रमशः 3/–पर.....

सुझाव :–

i. उद्योग द्वारा ऐश डाईक से डिकेन्टेड वाटर को डिकन्टेशन वेल के माध्यम से ऑक्जीलरी पाण्ड में एकत्र किया जाये तथा ऐश वाटर रि–सर्कुलेशन पाईप लाइन पर डिजीटल वाटर फ्लो–मीटर स्थापित किया जाये, जिससे पुनः प्रयुक्त जल की मात्रा का आंकलन किया जा सके।

ii. मोर्चा तथा मोखा प्राकृतिक नालों के डायवर्जन का कार्य यथाशीघ्र पूर्ण किया जाये।

iii. ऐश डाईक पाण्ड के स्पिल–वे गेट पर प्रस्तावित नये सुदृढ़ गेट की स्थापना तत्काल की जाये एवं यथासम्भव गेट के स्थान पर वॉल का निर्माण कराया जाये, जिससे कि गेट के खुलने की सम्भावना समाप्त हो सके।

iv. ऐश डाईक पाण्ड के स्पिल–वे गेट के पास स्थापित सी0सी0टी0वी0 कैमरे को ऑनलाइन कराकर राज्य प्रदूषण नियंत्रण बोर्ड तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड के सर्वर से लिंक किया जाये, जिससे कि फ्लाईऐश स्लरी के रिहन्द जलाशय में निस्तारित होने की प्रभावी निगरानी की जा सके।

01/10/2020

(शिव बहाल)
अवर अभियन्ता

01/10/2020

(राधेश्याम)
क्षेत्रीय अधिकारी

राधेश्याम
क्षेत्रीय अधिकारी
उ० प्र० प्रदूषण नियन्त्रण बोर्ड
सोनभद्र

मा0 ओवर साईट कमेटी की दिनांक–25.09.2020 को वीडियो कॉन्फ्रेसिंग के माध्यम से सम्पन्न बैठक में दिये गये निर्देश के अनुपालन में मेसर्स हिण्डाल्को इण्डस्ट्रीज लिमिटेड (एल्युमिनियम डिवीजन), रेनुकूट, सोनभद्र में शून्य उत्प्रवाह निस्तारण सम्बन्धी निरीक्षण आख्या

मा0 ओवर साईट कमेटी की वीडियो कॉन्फ्रेसिंग के माध्यम से दिनांक–25.09.2020 को सम्पन्न बैठक में दिये गये निर्देश के अनुपालन में मेसर्स हिण्डाल्को इण्डस्ट्रीज लिमिटेड (एल्युमिनियम डिवीजन), रेनुकूट, सोनभद्र में स्थापित शून्य उत्प्रवाह निस्तारण व्यवस्था का निरीक्षण कर एक सप्ताह के अन्दर आख्या प्रस्तुत करने हेतु निर्देशित किया गया था। उक्त के अनुपालन में उद्योग का निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक–29.09.2020 को किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री मुकेश मित्तल, वाईस प्रेसीडेन्ट (इन्वायरमेन्ट एण्ड सेप्टी) तथा श्री अनिल सिंह, ए0जी0एम0 (पर्या0) उपस्थित थे। विस्तृत निरीक्षण आख्या निम्नवत् है :–

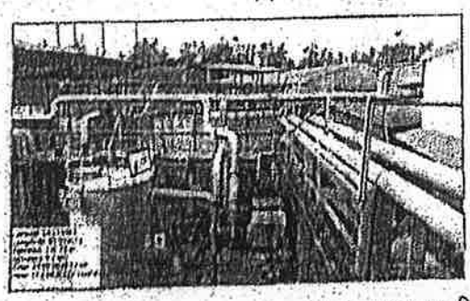
1.	उद्योग का नाम व पूरा पता	:	मेसर्स हिण्डाल्को इण्डस्ट्रीज लिमिटेड (एल्युमिनियम डिवीजन), रेनुकूट, सोनभद्र (उ0प्र0)।
2.	स्थापना वर्ष	:	माह मई, 1962
3.	उत्पाद एवं उत्पादन क्षमता	:	(1)–प्राइमरी एल्युमिनियम मेटल–35000 एम0टी0/माह, (2)–एल्युमिना–7,20,000 कि0ली0 टन/वर्ष (3)–कोजेन पॉवर–84 मेगावाट
4.	कच्चे माल का विवरण	:	1–बाक्साइट, 2–कास्टिक सोडा, 3–कैल्सिनेटेड पेट कोक/इम्पोर्टेड कैल्सिनेटेड पेट कोक, 4–एल्युमिनियम फ्लोराईड
5.	उद्योग प्रतिनिधि का नाम व पद	:	श्री मुकेश मित्तल, वाईस प्रेसीडेन्ट (इन्वायरमेन्ट एण्ड सेप्टी), अनिल सिंह, ए0जी0एम0 (पर्या0)
6.	जल प्रदूषण के स्रोतों का विवरण	:	एल्युमिना रिडक्शन प्लांट, कार्बन फैब्रिकेशन प्लांट एवं घरेलू प्रयोजन।
7.	जनित उत्प्रवाह की मात्रा	:	घरेलू बहिस्राव–12000 के0एल0/दिन औद्योगिक उत्प्रवाह–7000 के0एल0/दिन
8.	जल प्रदूषण नियंत्रण व्यवस्था का विवरण		

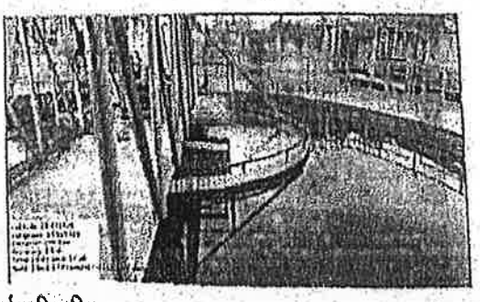
1. <u>औद्योगिक उत्प्रवाह</u> :–

<u>I-ई0टी0पी0</u>

औद्योगिक प्रक्रिया से जनित उत्प्रवाह के शुद्धीकरण हेतु उद्योग परिसर में 11500 कि0ली0/दिन क्षमता का उत्प्रवाह शुद्धीकरण संयंत्र (ई0टी0पी0) स्थापित है। उद्योग परिसर में स्थापित ई0टी0पी0 प्लाण्ट में निम्नवत् इकाईयाँ स्थापित हैं:–

(1)–कलेक्शन टैंक, (2)–पी0एच0 करेक्शन कम ऑयल रिमूवल टैंक, (3)–कॉगूलेशन टैंक (4)–क्लेरीफायर (5)–क्लेरीफाइड वाटर स्टोरेज टैंक (6)– डयूअल मीडिया फिल्टर (7)–फ्लोराइड एडजार्बसन कॉलम (8)–ट्रीटेड वाटर स्टोरेज टैंक (9)–सेन्ट्रीफ्यूज।





11.5 एम0एल0डी0 ई0टी0पी0

निरीक्षण के समय ई0टी0पी0 की रागरत इकाईयां संचालित पायी गयी।

क्रमशः 2/–पर.....

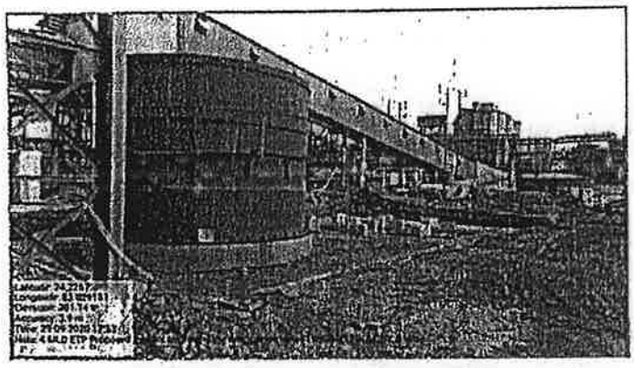
II-पी0डब्ल्यू0आर0पी0

उद्योग में प्रॉसेस वाटर के शुद्धिकरण हेतु 1000 कि0ली0/दिन क्षमता का पी0डब्ल्यू0आर0पी0 (प्रॉसेस वाटर रिसाईक्लिंग प्लाण्ट) स्थापित है। पी0डब्ल्यू0आर0पी0 (प्रॉसेस वाटर रिसाईक्लिंग प्लाण्ट) में निम्नवत इकाईयां स्थापित हैं:-

(1)-इक्वालाईजेशन टैंक (2)-पी0एच0 करेक्शन टैंक, (3)-रिएक्शन टैंक (4)-क्लेरीफायर (5)-ग्रल्टीग्रेड फिल्टर (6)- एक्टिवेटेड कॉर्बन फिल्टर (7)-आर0एस0एफ0 (रेजिन सैण्ड फिल्टर) (8)-ट्रीटेड वाटर स्टोरेज टैंक।

निरीक्षण के समय पी0डब्ल्यू0आर0पी0 की समस्त इकाईयां संचालित पायी गयी।

उद्योग प्रतिनिधि के अनुसार पी0डब्ल्यू0आर0पी0 के रेजिन सैण्ड फिल्टर में तकनीकी खराबी आने के कारण उत्प्रवाह के शोधन में समस्या आ रही है, जिसके कारण आंशिक शोधित उत्प्रवाह को पुनः प्रयोग में नहीं लिया जा रहा है। औसतन माह में 05 दिन रेजिन के क्लिनिंग का कार्य करना पड़ता है एवं उस अवधि में शोधित उत्प्रवाह नाले के माध्यम से उद्योग परिसर के बाहर निस्तारित करना पड़ता है। शोधन संयंत्र में आ रही उक्त समस्या के निराकरण हेतु मेसर्स आयन एक्सचेन्ज कम्पनी द्वारा रेजिन की रेगुलर क्लिनिंग हेतु रेजिन रिजनरेशन प्लाण्ट की स्थापना की जा रही है, जिसके माह-मार्च, 2021 तक पूर्ण होने की सूचना दी गयी है। उद्योग प्रतिनिधि के अनुसार उक्त इकाई के संचालन होने के उपरान्त सम्पूर्ण शोधित औद्योगिक उत्प्रवाह को पुनः प्रयोग में लाया जा सकेगा तथा शून्य उत्प्रवाह निस्तारण की व्यवस्था सुनिश्चित की जा सकेगी।

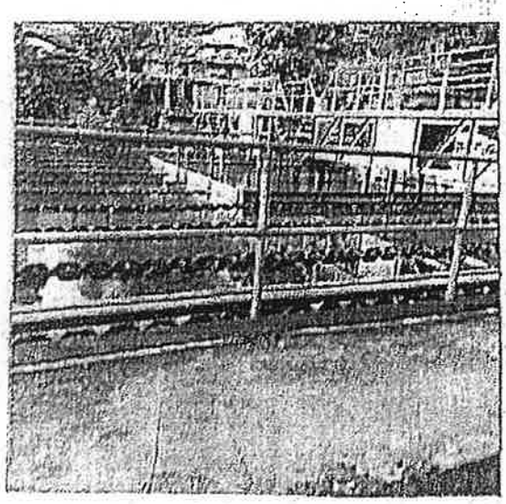


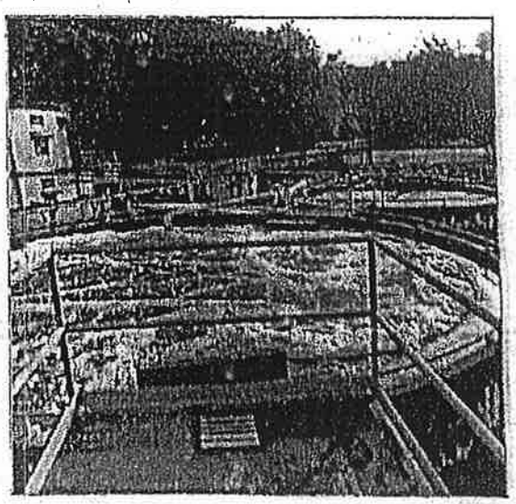
(निर्माणाधीन रेजिन रि-जनरेशन प्लाण्ट)

उद्योग में स्थापित ई0टी0पी0 तथा पी0डब्ल्यू0आर0पी0 में शोधित आंशिक उत्प्रवाह को उद्योग में प्रक्रिया, ऐश स्लरी, पौधों की सिंचाई, डस्ट सप्रेशन इत्यादि प्रक्रियाओं में पुनः प्रयोग में लाया जाता है।

2. घरेलू बहिश्राव :-

उद्योग की आवासीय कॉलोनी में घरेलू प्रयोजन में प्रयुक्त जल के फलस्वरूप जनित बहिश्राव के शुद्धीकरण हेतु 24 एम0एल0डी0 क्षमता का एस0टी0पी0 स्थापित है, जिनकी प्रमुख इकाईयां निम्नवत है- (1)-कलेक्शन टैंक, (2)-बार स्क्रीन/ग्रिट चैम्बर, (3)-एफ0ए0बी0 रियेक्टर I एवं II, (4)-क्लेरी ट्यूब सेटलर (5)-ड्यूल मीडिया फिल्टर, (6)-ट्रीटेड वाटर स्टोरेज टैंक (7)-सेन्ट्रीफ्यूज।





निरीक्षण के समय उद्योग द्वारा स्थापित सीवेज ट्रीटमेंट प्लाण्ट की समस्त इकाईयां संचालित पायी गयी। निरीक्षण के समय एस0टी0पी0 में शोधित उत्प्रवाह को पम्प के माध्यम से उद्योग में पुनः प्रयोग हेतु प्रेषित करते हुए पाया गया। एस0टी0पी0 पर व्यवस्थित लॉगबुक के अनुसार एस0टी0पी0 पर विगत 24 घण्टे में इनलेट तथा आउटलेट उत्प्रवाह की मात्रा क्रमशः 4750 कि0ली0 तथा 4561 कि0ली0 पायी गयी, जिससे स्पष्ट है कि एस0टी0पी0 को पूर्ण क्षमता पर संचालित नहीं किया जा रहा है।

उद्योग प्रतिनिधि के अनुसार एस0टी0पी0 से शोधित आंशिक उत्प्रवाह (लगभग 5000 कि0ली0/दिन) को कूलिंग, गार्डेनिंग फ्लशिंग इत्यादि प्रक्रियाओं में प्रयोग में लाया जाता है तथा अवशेष उत्प्रवाह (लगभग 6000 कि0ली0/दिन) को शोधन के उपरान्त नाले के माध्यम से निस्ताारित कर दिया जाता है।

निरीक्षण के समय एस0टी0पी0 के इनलेट तथा आउटलेट बिन्दु पर 02 सेफ्टी वाल्व स्थापित पाये गये। उद्योग प्रतिनिधि द्वारा अवगत कराया गया कि सेफ्टी वाल्व का प्रयोग अपरिहार्य स्थितियों में उत्प्रवाह को नाले के माध्यम से निस्तारित करने हेतु किया जाता है।

उद्योग द्वारा वर्तमान समय में शून्य उत्प्रवाह निस्तारण व्यवस्था का अनुपालन नहीं किया जा रहा है।

सुझाव :–

- उद्योग द्वारा रेजिन रि–जनरेशन प्लाण्ट की स्थापना यथाशीघ्र पूर्ण किया जाये।
- एस0टी0पी0 में शोधित उत्प्रवाह को पूर्ण रूप से पुनः प्रयोग में लाया जाये।
- एस0टी0पी0 के इनलेट तथा आउटलेट बिन्दु पर स्थापित सेफ्टी वाल्ब से उत्प्रवाह के नाले में निस्तारण किये जाने की निगरानी रखने हेतु सी0सी0टी0वी0 कैमरा स्थापित किया जाये।
- एस0टी0पी0 को पूर्ण क्षमता पर संचालित किया जाये।
- उद्योग द्वारा शून्य उत्प्रवाह निस्तारण की व्यवस्था को सुनिश्चित किया जाये।

25/10/2022

(शिव बहाल)
अवर अभियन्ता

(राधेश्याम) 25/10/2022
क्षेत्रीय अधिकारी
राधेश्याम
क्षेत्रीय अधिकारी
उ० प्र० प्रदूषण नियन्त्रण बोर्ड
सोनभद्र

ITEM NO.8+29+32 Court 3 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 15397/2020

(Arising out of impugned final judgment and order dated 12-02-2020 in OA No. 102/2014 12-02-2020 in OA No. 117/2014 passed by the National Green Tribunal)

TATA POWER COMPANY LIMITED Petitioner(s)

VERSUS

SANDPLAST (INDIA) LTD. & ORS. Respondent(s)

(IA No.81427/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.81426/2020-EX-PARTE STAY and IA No.81424/2020-PERMISSION TO FILE APPEAL)

WITH
Diary No(s). 14871/2020 (XVII)
(FOR ADMISSION and IA No.86566/2020-STAY APPLICATION and IA No.86567/2020-PERMISSION TO FILE APPEAL)
Diary No(s). 15404/2020 (XVII)
(IA FOR PERMISSION TO FILE APPEAL ON IA 82789/2020 FOR EX-PARTE STAY ON IA 82790/2020 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 82791/2020)
Diary No(s). 16626/2020 (XVII)
(IA FOR PERMISSION TO FILE APPEAL ON IA 83646/2020
FOR GRANT OF INTERIM RELIEF ON IA 83648/2020
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 83649/2020
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 83652/2020)
Diary No(s).10709/2020
(FOR ADMISSION and I.R. and IA No.87581/2020 - Ex-Parte Staty and IA No.87580/2020 - Permission to file Appeal)
Diary No(s). 11421/2020
(FOR ADMISSION and IA No.87550/2020 - Ex-Parte Stay and IA No.87552/2020 - Exemption from fiig affidavit and IA No.87549/2020 - Permission to file appeal)

Date : 11-09-2020 These matters were called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Sajan Poovayya, Sr. Adv.
Mr. Shri Venkatesh, Adv.

Ms. Nishtha Kumar, AOR
Mr. vikas Maini, Adv.
Mr. Suhael Buttan, Adv.
Mr. anant Singh, Adv.
Mr. Pratibhanu Singh Kharola, Adv.

Mr. Bharat Sangal, Sr. Adv.
Mr. Nagarkatti Kartik Uday, AOR
Ms. Babita Khushwaha, Adv.

Mr. Adarsh Tripathi, Adv.
Mr. Anish Gupta, Adv.
Mr. Nikhil Kandpal, Adv.
Mr. Gaurav Srivastava, AOR

Mr. Dhruv Mehta, Sr. adv.
Ms. Ranjana Roy Gawai, Adv.
Ms. Vasudha Sen, Adv.
Ms. Prachi Golechha, Adv.
Ms. Divya Roy, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Permission to file the appeals is granted.

Issue notice.

Dasti, in addition, is permitted.

Tag with Civil Appeal Nos 1692-1693 of 2020

There shall be an ad - interim stay of recoveries in pursuance of the impugned order of the National Green Tribunal.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER

मा0 ओवर साईट कमेटी की दिनांक–25.09.2020 को वीडियो कान्फ्रासिंग के माध्यम से सम्पन्न बैठक में तापीय परियोजनाओं से जनित होने वाली फ्लाईऐश निस्तारण एवं सी0एस0आर0 के अन्तर्गत पेयजल आपूर्ति के सम्बन्ध में दिये गये निर्देशों के अनुपालन में जिलाधिकारी, सोनभद्र की अध्यक्षता में दिनांक–30.09.2020 को आहुत बैठक की कार्यवृत्त

मा0 ओवर साईट कमेटी की दिनांक–25.09.2020 को वीडियो कॉन्फ्रेसिंग के माध्यम से सम्पन्न वैठक में फ्लाईऐश निस्तारण के सम्बन्ध में दिये गये निर्देशों के अनुपालन में जिलाधिकारी, सोनभद्र की अध्यक्षता में दिनांक–30.09.2020 को मेसर्स एन0टी0पी0सी0 लिमिटेड शक्तिनगर, मेसर्स एन0टी0पी0सी0 लिमिटेड रिहन्दनगर, मेसर्स हिण्डाल्को इण्डस्ट्रीज लिमिटेड, मेसर्स हिण्डाल्को इण्डस्ट्रीज लिमिटेड पॉवर प्लाण्ट, रेनुसागर, मेसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, अनपरा, मेसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, ओबरा, मेसर्स लैंको अनपरा, सोनभद्र के प्रतिनिधियों के साथ पॉवर प्लाण्ट से निकलने वाली फ्लाइएश को परितक्य स्टोन क्वैरी में निस्तारण करने हेतु वैठक आहुत की गयी है। वैठक में निम्न अधिकारी व उद्योग प्रतिनिधि उपस्थित थे :–

I. जिलाधिकारी, सोनभद्र।
II. श्री प्रखर मिश्रा, प्रभागीय वनाधिकारी, ओवरा, सोनभद्र।
III. श्री प्रकाश चन्द्र, उप जिलाधिकारी, ओवरा, सोनभद्र।
IV. मो0 महवूव, खान अधिकारी, सोनभद्र।
V. श्री राधेश्याम, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण वोर्ड, सोनभद्र
VI. श्री के0एस0 मूर्ति, ए0जी0एम0 (एच0आर0), मेसर्स एन0टी0पी0सी0 लिमिटेड रिहन्दनगर, सोनभद्र।
VII. श्री सुदीप मन्ना, ए0जी0एम0 (पर्या0), मेसर्स एन0टी0पी0सी0 लिमिटेड शक्तिनगर, सोनभद्र।
VIII. श्री ए0के0 राय, अधिशासी अभियन्ता, मेसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, अनपरा, सोनभद्र।
IX. श्री कुमार गौरव, अधिशासी अभियन्ता, मेसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, ओवरा, सोनभद्र।
X. श्री अनिल सिंह, ए0जी0एम0 (पर्या0), मेसर्स हिण्डाल्को इण्डस्ट्रीज लिमिटेड, रेनुकूट, सोनभद्र।
XI. श्री राजेश सैनी, हेड सिविल, मेसर्स हिण्डाल्को इण्डस्ट्रीज लिमिटेड, रेनुसागर पॉवर प्लाण्ट, सोनभद्र।
XII. श्री एस0 गोस्वामी, निदेशक, मेसर्स श्री लैंको अनपरा, सोनभद्र।

1. जिलाधिकारी, सोनभद्र द्वारा अगवत कराया गया कि मा0 ओवर साईट कमेटी की दिनांक–25.09.2020 को सम्पन्न वर्चुअल मीटिंग में तापीय विद्युत ग्रहों से जनित होने वाली फ्लाईऐश को जनपद में परितक्य स्टोन क्वैरी में सुरक्षित तरीके से निस्तारण करने हेतु निर्देशित किया गया है। वर्चुअल मीटिंग के दौरान कुछ उद्योगों द्वारा ओवर साईट कमेटी को अवगत कराया

गया था कि उक्त परिसीमन स्तंभ पक्का आवागमन नहीं का गया है तथा कुछ स्थलों पर प्रस्तावित स्वयं की लो–लाईंग भूमि पर फ्लाईऐश निस्तारण करने हेतु वन विभाग द्वारा अनापत्ति प्रमाण–पत्र निर्गत नहीं किया जा रहा है। ओवर साईट कमेटी ने उक्त प्रकरण को जिलाधिकारी स्तर पर सभी स्टैक होल्डर के साथ बैठक आयोजित कर निस्तारण करने हेतु निर्देशित किया गया है।

2. जिलाधिकारी ने बैठक में उपस्थित प्रभागीय वनाधिकारी, ओबरा, सोनभद्र से अनापत्ति प्रमाण–पत्र निर्गत करने सम्बन्धी विषय पर वास्तविक वस्तुस्थिति से अवगत कराने हेतु निर्देशित किया गया। प्रभागीय वनाधिकारी, ओबरा द्वारा अवगत कराया गया कि स्वयं की भूमि पर फ्लाईऐश को केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा प्रस्तावित एस0ओ0पी0 के अनुसार सुरक्षित ढंग से निस्तारण करने हेतु उद्योग को वन विभाग की अनापत्ति प्रमाण–पत्र की आवश्यकता नहीं है।

3. बैठक में उपस्थित तापीय परियोजनाओं के प्रतिनिधियों द्वारा फ्लाईऐश के निस्तारण हेतु जिलाधिकारी, सोनभद्र से परित्यक्त स्टोन क्वैरीज आवंटित करने का अनुरोध किया गया। मेसर्स एन0टी0पी0सी0 लिमिटेड रिहन्दनगर एवं मेसर्स हिण्डाल्को इण्डस्ट्रीज लिमिटेड, रेनुकूट, सोनभद्र द्वारा स्टोन क्वैरी आवंटन करने हेतु लिखित रूप में जिलाधिकारी को प्रत्यावेदन प्रस्तुत किया गया। जिलाधिकारी, सोनभद्र द्वारा अवगत कराया गया कि चार परित्यक्त स्टोन क्वैरीज में फ्लाइऐश के सुरक्षित निस्तारण हेतु उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, ओबरा, सोनभद्र को पूर्व में आवंटन किया जा चुका है।

4. श्री अनिल सिंह, ए0जी0एम0 (पर्या0) मेसर्स हिण्डाल्को इण्डस्ट्रीज लिमिटेड, रेनुकूट, सोनभद्र ने रेडमड के निस्तारण हेतु वन विभाग की सीमा में स्थित स्टोन क्वैरी से अध्ययन कार्य कराने हेतु अनुमति चाही गयी। प्रभागीय वनाधिकारी, ओबरा द्वारा अवगत कराया गया कि वन सम्पदा को बिना किसी प्रकार की क्षति पहुँचाये अध्ययन कार्य कराया जा सकता है, परन्तु वन भूमि की मूल संरचना में किसी प्रकार का परिवर्तन अनुमन्य नहीं होगा।

5. जिलाधिकारी, सोनभद्र ने सुझाव दिया कि सर्वप्रथम वन विभाग की भूमि से बाहर की परित्यक्त स्टोन क्वैरीज का उपयोग फ्लाईऐश निस्तारण हेतु किया जायेगा। प्रभागीय वनाधिकारी, ओबरा द्वारा सूचित किया गया कि वन विभाग की भूमि पर उपलब्ध स्टोन क्वैरीज में फ्लाईऐश का निस्तारण करने से पूर्व वन (संरक्षण) अधिनियम, 1980 के प्राविधानों के अन्तर्गत अनुमति प्राप्त करना अनिवार्य है। जिलाधिकारी, सोनभद्र द्वारा खान अधिकारी से वर्तमान में वन विभाग की भूमि के बाहर उपलब्ध परित्यक्त स्टोन क्वैरीज की जानकारी माँगी गयी। जिला खान अधिकारी द्वारा अवगत कराया गया कि लगभग 05 ऐसी खदानें हैं, जो वन विभाग की भूमि से 100 मीटर की दूरी के अन्दर हैं, जिन पर भविष्य में खनन कार्य किया जाना सम्भव नहीं है। इन स्टोन

क्वैरीज को फ्लाईऐश निस्तारण हेतु प्रयोग किया जा सकता है। जिलाधिकारी, सोनभद्र द्वारा खान अधिकारी को निर्देशित किया गया कि इस प्रकार की सभी स्टोन क्वैरीज का सर्वेक्षण कर सूची एक सप्ताह के अन्दर प्रस्तुत किया जाये, जिससे कि उक्त स्टोन क्वैरीज का आवंटन उद्यमियों को फ्लाईऐश निस्तारण हेतु किया जा सके। जिलाधिकारी, सोनभद्र द्वारा उक्त 05 स्टोन क्वैरी की सूची खनन विभाग से प्राप्त होने के उपरान्त निम्न उद्यमियों को आवंटित करने हेतु मौखिक स्वीकृति प्रदान की गयी :–

क्र0 सं0	उद्योग का नाम	उद्योग को आंवटित स्टोन क्वैरीज की संख्या
1	मेसर्स एन0टी0पी0सी0 लिमिटेड शक्तिनगर, सोनभद्र	02
2	मेसर्स एन0टी0पी0सी0 लिमिटेड रिहन्दनगर, सोनभद्र	01
3	मेसर्स हिण्डाल्को इण्डस्ट्रीज लि0(पॉवर डिवीजन) रेनुसागर, सोनभद्र	01
4	मेसर्स लैंकों अनपरा, अनपरा, सोनभद्र	01

6. जिलाधिकारी, सोनभद्र द्वारा यह भी बताया गया कि अन्य स्टोन क्वैरीज परितक्य होने की दशा में अन्य उद्योगों को भी आवंटित की जायेंगी। जिलाधिकारी, सोनभद्र द्वारा स्टोन क्वैरीज आवंटन हेतु अनापत्ति प्रमाण–पत्र निर्गत करने की प्रंक्रिया में वन विभाग व खनन विभाग के प्रतिनिधि तथा उप जिलाधिकारी, ओबरा को संयुक्त रूप से कार्यवाही करने हेतु निर्देशित किया गया, जिससे कि उद्यमियों को उक्त तीनों विभागों से सिंगल विण्डो सिस्टम की तरह आसानी से एक साथ अनापत्ति प्रमाण–पत्र प्राप्त हो सके।

7. प्रभागीय वनाधिकारी, ओबरा द्वारा अवगत कराया गया कि वन विभाग की भूमि पर उपलब्ध परितक्य स्टोन क्वैरीज को वन (संरक्षण) अधिनियम, 1980 के प्राविधानों के अन्तर्गत वन विभाग को स्टोन क्वैरीज के क्षेत्रफल के बराबर भूमि विनियमित कराने के उपरान्त फ्लाईऐश का निस्तारण करने हेतु आवंटित करने का प्राविधान है। उक्त प्रकरण में उद्यमियों द्वारा रूचि नहीं ली गयी।

8. श्री ए0के0 राय, अधिशासी अभियन्ता, उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, अनपरा, सोनभद्र द्वारा सूचित किया गया कि रिहन्द डैम के निर्माण के समय किये गये खनन कार्य से निर्मित स्टोन क्वैरी का उपयोग फ्लाइऐश निस्तारण हेतु किया जा सकता है एवं उक्त स्टोन क्वैरी उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, अनपरा, सोनभद्र से कम दूरी पर है, जिसे उन्हें आवंटित किया जाये। प्रभागीय वनाधिकारी द्वारा अवगत कराया गया कि उक्त स्टोन क्वैरीज वन विभाग की भूमि पर है। अतः उसका आवंटन वन संरक्षण अधिनियम, 1980 में निर्धारित प्रक्रिया के उपरान्त ही किया जा सकता है।

9. क्षेत्रीय अधिकारी, उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, अनपरा, सोनभद्र द्वारा अवगत कराया गया कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक–12.05.2020 द्वारा रेडोन चैरी को अनुमति देने हेतु CTO Mechanism प्रख्यापित की गयी है, जिसकी प्रति सभी उद्यमियों को ई–मेल से प्रेषित कर दी जायेगी।

10. जिलाधिकारी, सोनभद्र ने ओवर साईट कमेटी द्वारा पेयजल आपूर्ति के सम्बन्ध में दिये गये निर्देशों के अनुपालन में सभी उद्योगों के प्रतिनिधियों से सी0एस0आर0 के अन्तर्गत क्षेत्र में की जा रही पेयजल आपूर्ति का विस्तृत विवरण प्रस्तुत करने हेतु निर्देशित किया गया। मेसर्स हिण्डाल्को इण्डस्ट्रीज, रेनुकूट के प्रतिनिधि श्री अनिल सिंह द्वारा अवगत कराया गया कि उद्योगों द्वारा पेयजल आपूर्ति हेतु आर0ओ0 प्लाण्ट लगाये गये थे, परन्तु आर0ओ0 प्लाण्ट के रिजेक्ट वाटर के निस्तारण की समस्या को दृष्टिगत रखते हुए पूर्व की बैठको में टैंकर के माध्यम से पेयजल आपूर्ति करने हेतु उद्यमियों को निर्देशित किया गया था, जिसका अनुपालन उद्योगों द्वारा किया जा रहा है। जिलाधिकारी ने पेयजल आपूर्ति सम्बन्धी विस्तृत सूचना एक सप्ताह के अन्दर उपलब्ध कराने हेतु निर्देशित किया गया।

अन्त में सभी को धन्यवाद ज्ञापित करने हुए बैठक की कार्यवाही समाप्त की गयी।

(एस0 राज लिंगम)
जिलाधिकारी,
सोनभद्र।

कार्यालय जिलाधिकारी, सोनभद्र

पत्रांक :Gn/48/10.../ओवर साईट कमेटी/2020 दिनांक :09/10/2020

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर जिलाधिकारी, सोनभद्र।
2. प्रभागीय वनाधिकारी, वन प्रभाग ओवरा, सोनभद्र।
3. उप जिलाधिकारी, ओवरा, सोनभद्र।
4. खान अधिकारी, सोनभद्र।
5. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।
6. महाप्रबन्धक, मेसर्स एन0टी0पी0सी0 लिमिटेड रिहन्दनगर/मेसर्स एन0टी0पी0सी0 लिमिटेड शक्तिनगर/मेसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, अनपरा/मेसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, ओवरा/मेसर्स हिण्डाल्को इण्डस्ट्रीज लिमिटेड, रेनुकूट/मेसर्स श्री लैंको अनपरा/मेसर्स हिण्डाल्को लिमिटेड, रेनुसागर पॉवर प्लाण्ट, सोनभद्र

जिलाधिकारी,
सोनभद्र।

ADITYA BIRLA
HINDALCO

Appendix- XXX 1420

October 27, 2020

To,
The Chairman,
Oversight Committee, NGT,Lucknow

Sub: **Submission of information pursuant to the last e-meeting held on 25 September, 2020**

Respected Sir,

During the discussion in the e-meeting held on 25th September, 2020, certain queries were raised and we were required to submit details in support thereof for Hindalco, Renukoot and Renusagar.

We submit the following for your kind perusal and consideration,

a) **Fly Ash** – As directed, affidavit indicating current levels of generation, utilization/disposal, study conducted for ensuring stability of ash dyke, steps being taken for backfilling abandoned mines, reclamation of low lying areas as well as future plans for disposal of fly ash is attached as **Annexure - A.**

i. Sir, as submitted by us during the hearing on the 25 September, 2020, we are currently in compliance with the conditions of Consent to Operate granted to us by the UPPCB and we have a robust process of storing the fly ash in ash dyke which is monitored on a regular basis. You would also notice from the affidavit that we have carried out detailed examination through expert agency in this regard, on a regular basis. You would appreciate, Sir, while we can and are willing to take all efforts to ensure utilization (i.e. use of fly ash for alternate purposes e.g. input / raw material to cement manufacturing, brick manufacturing etc.,), but we face difficulty in the users of such fly ash not willing to accept the fly ash in such frequency or quantity that would ensure no storage of fly ash in ash dykes. Resultantly, we are compelled to acquire land, create scientifically designed ash dykes and continue to store. It is now well established that there are several productive uses to fly ash including building and construction, highways etc., which would require mandate on such users to also create the pull which would enable us to support utilization for such activities. We are confident that if necessary pull is created for alternate use of fly ash, the need for storage or create of ash dyke using virgin land could be mitigated and would be in the long term interest of environment sustainability as well. Till such time, that happens, we would have no choice but to continue to store fly ash in ash dykes in a scientific manner as also send fly ash to alternate use to the extent feasible.

ii. One such immediate step that we believe would take the utilization up would be prohibit use of red bricks manufacture and compel the use of fly ash for the making of bricks by the brick kilns in the State. This by itself would take care of a large quantity of fly ash.

iii. We would also like to submit for your consideration our submissions regarding abandoned mines / low lying areas in the forest land. Sir, you would kindly consider that an abandoned mine in a forest land should mean that the land is devoid of any forest growth while the title of the land in the revenue records is forest. Our submission in this regard is worth considering wherein we are

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ADITYA BIRLA
HINDALCO

revenue records is forest. Our submission in this regard is worth considering wherein we are seeking permission to backfill abandoned mines, put a top soil cover, plant saplings for trees for future, which would only result in creation of a forest. There is no requirement of deforestation for such purpose and in our humble view, it does not attract the provisions of Forest (Conservation) Act. The Government could consider issuing only permission to carry out the backfilling process under due supervision of the UPPCB/Forest Department and once the work is done, we would exit. It could be on a work order basis without there being any need for transfer of rights to the forest land including but not limited to lease or any other form of documentation. We would like to attach as **Annexure - B** for your consideration a copy of the minutes of the meeting received from the Office of DM, Sonbhadra dated 30 September, 2020. We believe some steps to unlock the process would still be required to expedite utilization of abandoned mines for backfilling purposes.

b) **Bauxite Residue - BR (Red Mud) -** A detailed presentation on the subject is attached as **Annexure - C** for your kind perusal and consideration. You would kindly see, Sir, BR, as in the case of fly ash, is also capable of being used for mine backfilling. We have already initiated the process with CPCB and NEERI in one of our Units in Odisha. We would obliged if the approval of site inspection and study is permitted at the earliest in the abandoned stone quarry near Dalla so that once we have the feasibility report, we can work closely with UPPCB as well as the Department of Mines, UP Government and take steps evacuate BR being stored over the years in our land.

c) **Compliance status of observations by Ld. Oversight Committee.** – We attached a chart indicating various points raised over the period and their current status as **Annexure-D.** We would happy to be of assistance in case you have any further questions.

d) **RO Plants installed and operational in Sonbhadra** – We have installed 13 No's RO plants at allotted villages and providing pure drinking water from January 2015 onwards in compliance of NGT order dated 13.05.2014. All plants are currently operational. We have also started supplying of drinking water through SS Tanker at allotted village Kusmha /Kirvani as per letter issued by SDM Dudhi, Sonbhadra on January 13, 2018.The details are attached as **Annexure - E**

We hope you would find the above as well as the documents attached in order. We remain available to provide any further clarifications / information as may be required.

Thanking you,

Yours faithfully

FOR HINDALCO INDUSTRIES LIMITED

(Mukesh Mittal)
V.P (Safety & Environment)

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Before
The Chairman,
Oversight Committee,
National Green Tribunal, Lucknow

AFFIDAVIT

I, Kharpati Yadav S/o. Late Buddu Yadav, resident of House No. A-1, Renusagar Colony, P.O.Renusagar-231218, Dist.Sonebhadra, U.P., the deponent do hereby solemnly affirm on oath and state as under:

1. That I am currently working as President (Power) in Hindalco Industries Limited (Renusagar Power Division), Renusagar District Sonebhadra, U.P. and fully conversant with Orders passed by the Hon'ble National Green Tribunal (NGT), New Delhi and as such competent to affirm this affidavit.

2. That pursuant to the directions of the Oversight Committee (OC) constituted by the Hon'ble NGT, during its recent virtual meeting held on 25 September, 2020, I tender this affidavit to bring the following on record.

27.10.20

क्रम संख्या 447
स्टाम्प बिक्री का दिनांक 24-10-2020
क्रय करने का प्रयोजन [illegible]
क्रेता का नाम व पता [illegible]
स्टाम्प का मूल्य 10/-

उषा [illegible] (स्टाम्प विक्रेता)
लाइसेन्स नं0- 124
बीना रोड, परासी, सोनभद्र (उ0 प्र0)

27/10/20

27 माह 10 सन् 20 वर्ष
श्री/श्रीमती Kharpati Yadav
पुत्र/पत्नी late Buddu Yadav
निवासी A.1 Renusagar P.O. Renusagar
है जिसकी पहचान श्री
द्वारा हुई। वे स्वयं उपस्थित होकर प्रमाणित किये
तथा उन्होंने शपथ ली कि तथ्यों के विषय को पढ़ कर
व समझकर सच्ची होना पश्चात्

8608

NOTARY
Nagendra Nath
Advocate
Tehsil, Dudhi
Distt. Sonebhadra
Regd. No.
29(11)2001
GOVT. OF U.P.

(2)

3. That with regard to the scientific management of Ash Dyke, I state that the Ash Dyke at Bichari is around 8 KMs from Renusagar Power Plant which was constructed in the year 2004 as per the approved design of CBRI Roorkee and is maintained strictly as per the standard operating procedure with round the clock monitoring.

4. That stability analysis of the Ash Dyke is being conducted by reputed agencies i.e. CBRI Roorkee/IIT BHU/MIT Moradabad. The inspection reports do not suggest or indicate any threat to the structure of the Ash Dyke. Also, in a span of three years Stability analysis of Ash Dyke is being conducted by reputed agencies i.e. CBRI Roorkee/IIT BHU/MIT Moradabad. During inspection no leakage has been observed ever from Ash Dyke body.

5. That I attach a copy of the report of IIT BHU received in the month of June, 2020 to this affidavit (**Annexure I**), which clearly observes that no sign of distress is observed on the top of the embankment, upstream or downstream slope. It further states that the drainage system comprising of vertical and cross-drain appear to be clean and well maintained. It also notes that regular maintenance of the ash dyke is carried out as is evident from the record.

6. That the current level of generation of fly ash is 1280536 TPA and bottom ash is 320134 TPA for FY20. This quantity may varies depending on coal quality and running of units.

7. That currently fly ash generated is utilized as under:

   a. Fly ash is being provided to various Cement companies in closed Bulkers/Capsules to avoid any environmental pollution.
   b. Pond ash is being supplied to clay Brick-Kiln making companies (To use in place of sand for making red bricks).
   c. Fly Ash & Bottom Ash is also utilized in our own Brick making plant for making fly ash bricks.
   d. Enhancement of capacity of own Brick making plant from 30,000 to 60,000 bricks per day.
   e. Supply of Fly ash and Bottom Ash to external Brick Making plant in our surrounding area.
   f. Fly ash & Bottom ash is also being utilized in our Techplast plant for making Ready mix plaster material.

Nagendra Nath Advocate Tahasil. Dudhi Distt. Sonebhadra Regd. No. 29(11)2001

Contd...3

27.10.20

g. Fly ash is being supplied and used by cement sheet making companies.
h. Also used internally in cement plastering on a regular basis for civil jobs.
i. Fly ash is also being supplied to Road projects - Rewa to Varanasi and under Purvanchal express way projects.

8. That we are in the process of taking following actions to increase utilization of fly ash in the future,

a. Enhanced capacity of our own Brick making plant from 60,000 bricks per day.
b. Enhance the Fly ash and Bottom ash supply quantity to external brick making Plant.
c. Use in reclamation of low lying areas for which permission shall be granted by the UP PCB.
d. Use fly ash to backfill mind voids/ stone quarry for which application has been made to the Department of Mines to carry out feasibility study. Steps will be taken upon receipt of due approvals.

27.10.20

DEPONENT

VERIFICATION

Verified on this 27 day of October, 2020 at P.O. Duddhi. District Sonbhdra (U.P.) that the contents of this affidavit are true to the best of my knowledge based on reports of stability analysis by specialized agencies. No part of it is false and nothing material has been concealed therefrom.

Nagendra Nath
Advocate 27/10/20
Tehsil, Duddhi
Sonabhadra
Regd No.
'20 1120

27.10.20

DEPONENT

मा0 ओवर साईट कमेटी की दिनांक–25.09.2020 को वीडियो कॉन्फ्रेसिंग के माध्यम से सम्पन्न बैठक में तापीय परियोजनाओं से जनित होने वाली फ्लाईऐश निस्तारण एवं सी0एस0आर0 के अन्तर्गत पेयजल आपूर्ति के सम्बन्ध में दिये गये निर्देशों के अनुपालन में जिलाधिकारी, सोनभद्र की अध्यक्षता में दिनांक–30.09.2020 को आहुत बैठक की कार्यवृत्त

मा0 ओवर साईट कमेटी की दिनांक–25.09.2020 को वीडियो कॉन्फ्रेसिंग के माध्यम से सम्पन्न बैठक में फ्लाईऐश निस्तारण के सम्बन्ध में दिये गये निर्देशों के अनुपालन में जिलाधिकारी, सोनभद्र की अध्यक्षता में दिनांक–30.09.2020 को मेसर्स एन0टी0पी0सी0 लिमिटेड शक्तिनगर, मेसर्स एन0टी0पी0सी0 लिमिटेड रिहन्दनगर, मेसर्स हिण्डाल्को इण्डस्ट्रीज लिमिटेड, मेसर्स हिण्डाल्को इण्डस्ट्रीज लिमिटेड पॉवर प्लाण्ट, रेनुसागर, मेसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, अनपरा, मेसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, ओबरा, मेसर्स लैंको अनपरा, सोनभद्र के प्रतिनिधियों के साथ पॉवर प्लाण्ट से निकलने वाली फ्लाइऐश को परित्यक्य स्टोन क्वैरी में निस्तारण करने हेतु बैठक आहुत की गयी है। बैठक में निम्न अधिकारी व उद्योग प्रतिनिधि उपस्थित थे :–

I. जिलाधिकारी, सोनभद्र।
II. श्री प्रखर मिश्रा, प्रभागीय वनाधिकारी, ओवरा, सोनभद्र।
III. श्री प्रकाश चन्द्र, उप जिलाधिकारी, ओवरा, सोनभद्र।
IV. मो0 महबूब, खान अधिकारी, सोनभद्र।
V. श्री राधेश्याम, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र
VI. श्री के0एस0 मूर्ति, ए0जी0एम0 (एच0आर0), मेसर्स एन0टी0पी0सी0 लिमिटेड रिहन्दनगर, सोनभद्र।
VII. श्री सुदीप मन्ना, ए0जी0एम0 (पर्या0), मेसर्स एन0टी0पी0सी0 लिमिटेड शक्तिनगर, सोनभद्र।
VIII. श्री ए0के0 राय, अधिशासी अभियन्ता, मेसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, अनपरा, सोनभद्र।
IX. श्री कुमार गौरव, अधिशासी अभियन्ता, मेसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, ओवरा, सोनभद्र।
X. श्री अनिल सिंह, ए0जी0एम0 (पर्या0), मेसर्स हिण्डाल्को इण्डस्ट्रीज लिमिटेड, रेनुकूट, सोनभद्र।
XI. श्री राजेश सैनी, हेड सिविल, मेसर्स हिण्डाल्को इण्डस्ट्रीज लिमिटेड, रेनुसागर पॉवर प्लाण्ट, सोनभद्र।
XII. श्री एस0 गोस्वामी, निदेशक, मेसर्स श्री लैंको अनपरा, सोनभद्र।

1. जिलाधिकारी, सोनभद्र द्वारा अगवत कराया गया कि मा0 ओवर साईट कमेटी की दिनांक–25.09.2020 को सम्पन्न वर्चुअल मीटिंग में तापीय विद्युत ग्रहों से जनित होने वाली फ्लाईऐश को जनपद में परित्यक्य स्टोन क्वैरी में सुरक्षित तरीके से निस्तारण करने हेतु निर्देशित किया गया है। वर्चुअल मीटिंग के दौरान कुछ उद्योगों द्वारा ओवर साईट कमेटी को अवगत कराया

गया था कि उन्हें परितक्य स्टोन क्वैरी आवंटित नहीं की गयी है तथा कुछ स्थलों पर प्रस्तावित स्वयं की लो–लाईंग भूमि पर फ्लाईऐश निस्तारण करने हेतु वन विभाग द्वारा अनापत्ति प्रमाण–पत्र निर्गत नहीं किया जा रहा है। ओवर साईट कमेटी ने उक्त प्रकरण को जिलाधिकारी स्तर पर राज्य स्टैक होल्डर के साथ बैठक आयोजित कर निस्तारण करने हेतु निर्देशित किया गया है।

2. जिलाधिकारी ने बैठक में उपस्थित प्रभागीय वनाधिकारी, ओबरा, सोनभद्र से अनापत्ति प्रमाण–पत्र निर्गत करने सम्बन्धी विषय पर वास्तविक वस्तुस्थिति से अवगत कराने हेतु निर्देशित किया गया। प्रभागीय वनाधिकारी, ओबरा द्वारा अवगत कराया गया कि स्वयं की भूमि पर फ्लाईऐश को केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा प्रस्तावित एस0ओ0पी0 के अनुसार सुरक्षित ढंग से निस्तारण करने हेतु उद्योग को वन विभाग की अनापत्ति प्रमाण–पत्र की आवश्यकता नहीं है।

3. बैठक में उपस्थित तापीय परियोजनाओं के प्रतिनिधियों द्वारा फ्लाईऐश के निस्तारण हेतु जिलाधिकारी, सोनभद्र से परितक्य स्टोन क्वैरीज आवंटित करने का अनुरोध किया गया। मेसर्स एन0टी0पी0सी0 लिमिटेड रिहन्दनगर एवं मेसर्स हिण्डाल्को इण्डस्ट्रीज लिमिटेड, रेनुकूट, सोनभद्र द्वारा स्टोन क्वैरी आवंटन करने हेतु लिखित रूप में जिलाधिकारी को प्रत्यावेदन प्रस्तुत किया गया। जिलाधिकारी, सोनभद्र द्वारा अवगत कराया गया कि चार परितक्य स्टोन क्वैरीज में फ्लाइऐश के सुरक्षित निस्तारण हेतु उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, ओबरा, सोनभद्र को पूर्व में आवंटन किया जा चुका है।

4. श्री अनिल सिंह, ए0जी0एम0 (पर्या0) मेसर्स हिण्डाल्को इण्डस्ट्रीज लिमिटेड, रेनुकूट, सोनभद्र ने रेडमड के निस्तारण हेतु वन विभाग की सीमा में स्थित स्टोन क्वैरी से अध्ययन कार्य कराने हेतु अनुमति चाही गयी। प्रभागीय वनाधिकारी, ओबरा द्वारा अवगत कराया गया कि वन सम्पदा को बिना किसी प्रकार की क्षति पहुँचाये अध्ययन कार्य कराया जा सकता है, परन्तु वन भूमि की मूल संरचना में किसी प्रकार का परिवर्तन अनुमन्य नहीं होगा।

5. जिलाधिकारी, सोनभद्र ने सुझाव दिया कि सर्वप्रथम वन विभाग की भूमि से बाहर की परितक्य स्टोन क्वैरीज का उपयोग फ्लाईऐश निस्तारण हेतु किया जायेगा। प्रभागीय वनाधिकारी, ओबरा द्वारा सूचित किया गया कि वन विभाग की भूमि पर उपलब्ध स्टोन क्वैरीज में फ्लाईऐश का निस्तारण करने से पूर्व वन (संरक्षण) अधिनियम, 1980 के प्राविधानों के अन्तर्गत अनुमति प्राप्त करना अनिवार्य है। जिलाधिकारी, सोनभद्र द्वारा खान अधिकारी से वर्तमान में वन विभाग की भूमि के बाहर उपलब्ध परितक्य स्टोन क्वैरीज की जानकारी माँगी गयी। जिला खान अधिकारी द्वारा अवगत कराया गया कि लगभग 05 ऐसी खदानें हैं, जो वन विभाग की भूमि से 100 मीटर की दूरी के अन्दर हैं, जिन पर भविष्य में खनन कार्य किया जाना सम्भव नहीं है। इन स्टोन

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क्वैरीज को फ्लाईऐश निस्तारण हेतु प्रयोग किया जा सकता है। जिलाधिकारी, सोनभद्र द्वारा खान अधिकारी को निर्देशित किया गया कि इस प्रकार की सभी स्टोन क्वैरीज का सर्वेक्षण कर सूची एक सप्ताह के अन्दर प्रस्तुत किया जाये, जिससे कि उक्त स्टोन क्वैरीज का आवंटन उद्यमियों को फ्लाईऐश निस्तारण हेतु किया जा सके। जिलाधिकारी, सोनभद्र द्वारा उक्त 05 स्टोन क्वैरी की सूची खनन विभाग से प्राप्त होने के उपरान्त निम्न उद्यमियों को आवंटित करने हेतु मौखिक स्वीकृति प्रदान की गयी :–

क्र0 सं0	उद्योग का नाम	उद्योग को आवंटित स्टोन क्वैरीज की संख्या
1	मेसर्स एन0टी0पी0सी0 लिमिटेड शक्तिनगर, सोनभद्र	02
2	मेसर्स एन0टी0पी0सी0 लिमिटेड रिहन्दनगर, सोनभद्र	01
3	मेसर्स हिण्डाल्को इण्डस्ट्रीज लि0(पॉवर डिवीजन) रेनुसागर, सोनभद्र	01
4	मेसर्स लैंकों अनपरा, अनपरा, सोनभद्र	01

6. जिलाधिकारी, सोनभद्र द्वारा यह भी बताया गया कि अन्य स्टोन क्वैरीज परित्वय होने की दशा में अन्य उद्योगों को भी आवंटित की जायेंगी। जिलाधिकारी, सोनभद्र द्वारा स्टोन क्वैरीज आवंटन हेतु अनापत्ति प्रमाण–पत्र निर्गत करने की प्रक्रिया में वन विभाग व खनन विभाग के प्रतिनिधि तथा उप जिलाधिकारी, ओबरा को संयुक्त रूप से कार्यवाही करने हेतु निर्देशित किया गया, जिससे कि उद्यमियों को उक्त तीनों विभागों से सिंगल विण्डो सिस्टम की तरह आसानी से एक साथ अनापत्ति प्रमाण–पत्र प्राप्त हो सके।

7. प्रभागीय वनाधिकारी, ओबरा द्वारा अवगत कराया गया कि वन विभाग की भूमि पर उपलब्ध परित्वय स्टोन क्वैरीज को वन (संरक्षण) अधिनियम, 1980 के प्राविधानों के अन्तर्गत वन विभाग को स्टोन क्वैरीज के क्षेत्रफल के बराबर भूमि विनियमित कराने के उपरान्त फ्लाईऐश का निस्तारण करने हेतु आवंटित करने का प्राविधान है। उक्त प्रकरण में उद्यमियों द्वारा रूचि नहीं ली गयी।

8. श्री ए0के0 राय, अधिशासी अभियन्ता, उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, अनपरा, सोनभद्र द्वारा सूचित किया गया कि रिहन्द डैम के निर्माण के समय किये गये खनन कार्य से निर्मित स्टोन क्वैरी का उपयोग फ्लाइऐश निस्तारण हेतु किया जा सकता है एवं उक्त स्टोन क्वैरी उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, अनपरा, सोनभद्र से कम दूरी पर है, जिसे उन्हें आवंटित किया जाये। प्रभागीय वनाधिकारी द्वारा अवगत कराया गया कि उक्त स्टोन क्वैरीज वन विभाग की भूमि पर है। अतः उसका आवंटन वन संरक्षण अधिनियम, 1980 में निर्धारित प्रक्रिया के उपरान्त ही किया जा सकता है।

9. क्षेत्रीय अधिकारी, उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, अनपरा, सोनभद्र द्वारा अवगत कराया गया कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक–12.05.2020 द्वारा स्टोन क्रैशरी के अनुमति देने हेतु CTO Mechanism प्रख्यापित की गयी है, जिसकी प्रति सभी उद्यमियों को ई–मेल से प्रेषित कर दी जायेगी।

10. जिलाधिकारी, सोनभद्र ने ओवर साईट कमेटी द्वारा पेयजल आपूर्ति के सम्बन्ध में दिये गये निर्देशों के अनुपालन में सभी उद्योगों के प्रतिनिधियों से सी0एस0आर0 के अन्तर्गत क्षेत्र में की जा रही पेयजल आपूर्ति का विस्तृत विवरण प्रस्तुत करने हेतु निर्देशित किया गया। मेसर्स हिण्डाल्को इण्डस्ट्रीज, रेनुकूट के प्रतिनिधि श्री अनित सिंह द्वारा अवगत कराया गया कि उद्योगों द्वारा पेयजल आपूर्ति हेतु आर0ओ0 प्लाण्ट लगाये गये थे, परन्तु आर0ओ0 प्लाण्ट से रिजेक्ट वाटर के निस्तारण की समस्या को दृष्टिगत रखते हुए पूर्व की बैठकों में टैंकर के माध्यम से पेयजल आपूर्ति करने हेतु उद्यमियों को निर्देशित किया गया था, जिसका अनुपालन उद्योगों द्वारा किया जा रहा है। जिलाधिकारी ने पेयजल आपूर्ति सम्बन्धी विस्तृत सूचना एक सप्ताह के अन्दर उपलब्ध कराने हेतु निर्देशित किया गया।

अन्त में सभी को धन्यवाद ज्ञापित करते हुए बैठक की कार्यवाही समाप्त की गयी।

(डा0 राज. निरंजन)
जिलाधिकारी,
सोनभद्र।

कार्यालय जिलाधिकारी, सोनभद्र

पत्रांक 6111/42/12 /ओवर साईट कमेटी/2020 दिनांक :09 /10 /2020

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर जिलाधिकारी, सोनभद्र।
2. प्रभागीय वनाधिकारी, वन प्रभाग ओबरा, सोनभद्र।
3. उप जिलाधिकारी, ओबरा, सोनभद्र।
4. खान अधिकारी, सोनभद्र।
5. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।
6. महाप्रबन्धक, मेसर्स एन0टी0पी0सी0 लिमिटेड रिहन्दनगर/मेसर्स एन0टी0पी0सी0 लिमिटेड शक्तिनगर/मेसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, अनपरा/मेसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लिमिटेड, ओबरा/मेसर्स हिण्डाल्को इण्डस्ट्रीज लिमिटेड, रेनुकूट/मेसर्स श्री लैंको अनपरा/मेसर्स हिण्डाल्को लिमिटेड, रेनुसागर पॉवर प्लाण्ट, सोनभद्र

जिलाधिकारी,
सोनभद्र।

ADITYA BIRLA
HINDALCO

Renukoot
30.09.2020

To,
District Magistrate
Sonebhadra
Uttar Pradesh

Subject: **Utilization of BR (Bauxite Residue) / Fly Ash to fill and rehabilitate the stone quarry, mine voids and low lying areas in District, Sonbhadra, UP.**

Dear Sir,

We write with reference to the letter No. G114780/Oversight/2020 dated September 25, 2020 convening a meeting of all the stake holders pursuant to the meeting of the Hon'ble Oversight Committee (OSC) constituted by the Hon'ble NGT held on September 25, 2020 under the Chairmanship of Hon'ble Justice S.V.S. Rathore (Retd).

In this connection, we would like to submit the following for your kind consideration:

Bauxite Residue (BR) – Also known as Red Mud:

At Hindalco, during our Alumina Refining Process, a high volume low effect waste known as bauxite residue (BR) gets generated. Over the years, we have been storing BR in the identified disposal/storage sites. These sites are constructed at the earmarked area following the extant guidelines.

We are fast running out of space for storage of BR and have been exploring various alternatives for disposal/storage as well as alternate use of BR. One such solution is exploring backfilling of BR in mine voids/stone quarries as against using virgin land for storage of BR.

This offers the dual advantage of preservation of virgin land and in parallel, rehabilitate the mine voids/ stone quarries.

While it remains a fact that no definite solution has been found across the world on utilization or disposal of BR, we have developed considerable experience over the years in handling BR. In Renukoot as well as our sister location in Belagavi (Karnataka), we have taken expert help and have successfully created green patch/vegetation over BR reclaimed land. **A detailed presentation on our efforts in this regard is attached for your ready reference.** We have also initiated steps in close association with NEERI as well as CPCB in exploring backfilling of mined out bauxite area in our location at Utkal, Odisha. Pilot study is underway and based on the learnings from the study similar steps would be initiated in other locations in the country.

You would be pleased to note that we have also explored the possibility of utilizing BR in cement industry in place of laterite which is obtained by mining. We have thus far dispatched **10,37,980 MT as on September 29, 2020** of BR to various cement industries and are actively looking at scaling this up. But in relation to the quantity of BR generated and current consumption levels by the cement industries, we would still need to find large scale use of BR and mine void backfilling is one such option to remediate the need for virgin land for storage of BR.

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ADITYA BIRLA

HINDALCO

Fly Ash:

Fly Ash is a necessary consequence of using coal based Captive Power Plant at Renusagar as well as Co- Generation Plant at Renukoot. Fly ash from Renukoot and Renusagar is being sent to various cement industries and brick manufacturing units. The remaining fly ash/bottom ash quantity is being stored at our existing ash pond situated at Bichari around 8 KMs from Renusagar which is almost full. While our request for acquisition of additional land is in process with the State Government, we continue to face operational issue to run power plant.

At Renusgar, we have efficient Electrostatic Precipitators in which Fly ash collected in the hoppers is evacuated into ash silos in dry form. To facilitate the loading of fly ash into the bulkers of cement manufacturers, we have Dry Fly Ash Transporting System (DFAT System) within the plant premises which comprises of 8 (Eight) ash silo from where ash is loaded in closed ash bulkers through telescopic chutes. From silos, cement manufacturers are taking it for making of Potland Pozzolana cement. Dry fly ash is available free of cost to nearby cement manufacturers, ash brick manufacturers and other bulk users. The bottom ash coming out of the boiler bottom hopper is pumped to ash dyke in the form of slurry through long distance ash disposal system (LDAD).

The company has made all out efforts and in fact has achieved significantly high percentage of Fly Ash utilization through supplying Fly Ash to various Cement Companies in closed Bulkers/Capsules and production of fly ash Bricks/Blocks in its own Brick making plant. We are also supplying fly ash bricks to all our sister concerns in the vicinity and various other projects under erection.

Fly ash utilization and disposal at Renusagar for FY 20 and April to August 2020 is 100%.

Some of initiatives has been implemented for scientific disposal of fly ash are as follows:

- ✓ Pond ash is being provided to clay Brick-Kiln making companies (for use in place of sand for making red bricks).
- ✓ Fly ash & Bottom ash is being utilized in our Techplast plant for making Ready mix plaster material. We also use fly ash based Cement Plaster in our day-to-day civil jobs.
- ✓ Fly ash is being supplied and used by cement sheet making
- ✓ We have enhanced capacity of our own Brick making plant upto 60,000 bricks per day
- ✓ Fly ash is also being supplied to Road projects- Rewa to Varanasi and under Purvanchal express way projects.

Request:

Our request for conducting a detailed feasibility / site evaluation study on stone quarries near Dalla is pending consideration with the State Government. Our applications for reclamation of low lying area is also pending consideration.

You would appreciate, Sir, post backfilling of the mine void / store quarry, we would also be taking steps to rehabilitate the surface and make it capable for planation purpose. This would ensure greening of the area and aid afforestation initiatives of the Government.

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ADITYA BIRLA

We would also like to submit a copy of the detailed process developed by the Odisha State Pollution Control Board with regard to reclamation of low lying area with fly ash. You would see the approvals received (sample copies) by us and steps taken for low lying reclamation with fly ash in the State of Odisha. Similar permissions can kindly be considered for grant.

We would further like to submit for your consideration that allotment of mine voids only to the State/Central Government PSU power industries puts us in a position of disadvantage in as much as compliance with the directions of Hon'ble Supreme Court or Hon'ble NGT, which applies equally to us and non-compliance to which would put us in line for consequential actions. We would most humbly request that the mine voids currently available, and perhaps allotted to some of the State/Centre owned PSUs be kindly allowed to be shared with us so that remediation of the fly ash storage challenges could be met. We understand a certain mine void in Gorbi has more than sufficient capacity which could be allotted on a shared basis. We undertake to dispense appropriate expenses on a sharing basis with any co-sharer of the mine to meet the larger purpose of environment sustainability.

Sir, on the question of use of forest land for non-forestry activity, we would most humbly submit for your consideration that use of mine voids in forest land would be go a long way in restoring the forest. As submitted above, post the mine voids are filled, it would be covered with top soil and plantation/ afforestation activity would be conducted, which would only restore the forest that would have been denuded for the purpose of commencement of mining operations. Sir, no transfer of rights on the forest land is sought or is required in this regard. The Forest Department may consider giving a permission / direction to fill the mine void using fly ash and/or Red Mud and Fly Ash for backfilling and restoration of the surface with greenery. We are sure in the overall interest of environment sustainability suitable via media can be explored and found to achieve the desired objective.

In view of the above, we would request your urgent intervention and approvals to.

a. Permit use of Fly Ash for backfilling mine voids / stone quarry as well as low lying areas.
b. Permit carrying out site evaluation / assessment study for using BR for backfilling mine void / stone quarry.
c. Consider allotment of available mine voids on co-sharing basis.

Thanking You,

Yours faithfully,
For **HINDALCO INDUSTRIES LIMITED**

(Mukesh Mittal)
Vice President (Safety & Environment)

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October 23, 2020

Compliance of Oversight Committee Constituted by Hon'ble NGT for HIL Renukoot & Renusagar

S.No.	Oversight Core Committee Direction	Compliance Status
1	Industry to achieve emission limit of 50 Mg/nm3 for particulate matter in respect of all Baking Furnaces.	In compliance of this direction, it is submitted that the Industry has achieved emission limit of 50mg/Nm3 for particulate matter in respect of all Baking Furnaces.
2	To reduce emission level to 50 Mg/nm3 from the existing norms of 150 Mg/nm3 by December 31, 2019 by retrofitting of existing ESPs and also meet emission limit of SO2 and NOx notified for industrial Boiler.	As the said recommendation was not in consonance with EPA notified standard of Boiler emission, the Company challenged it before Hon'ble Supreme Court on December 07, 2019 which is registered as dairy no. 44191-2019 and the Hon'ble Supreme Court of India vide order dated 17.12.2019 stayed the operation of order and matter is still, pending before the Hon'ble Supreme Court of India However, for SOx & NOx, third party monitoring is in place on quarterly basis. Moreover,we have already installed online Sox & NOx analyzers at our Boilers. The equipment's have been commissioned. The connectivity with CPCB server has not been established yet due to postponement of engineer visit as a Covid -19 precaution.
3	Utilization of Red Mud in nearby cement industries including those located in MP.	We stored red mud as 65-70% solid as per CPCB guidelines surrounded by earthen dam. We have explored the Red Mud utilization in cement industries. Company took a challenge and made tireless and intensive efforts to advocate its gainful use in various cement industries even in far way location. In parallel Company has also developed its rail head and other infrastructure to support time bound logistic. With the above extensive efforts company could able to supply **Red Mud 362275 MT during April 2019 to March 2020** to various Cement manufacturers including of MP by rail/road.
4	ZLD to be established.	We have commissioned PWRP for establishing ZLD. Plant is in operation and we are able to maintain ZLD for around 25 days in a month. However, in spite of our best efforts, we are not getting consistent result of desired treated water quality, this may be due to teething problem in PWRP & unforeseen fluctuation in manufacturing process.

		Presently, R&D team of M/s Ion Exchange is working extensively to establish 100% ZLD concept by overcoming teething problem for the remaining days also by suitably modifying the process. It was targeted to establish by June, 20 but progress in this direction have been halted due to Covid -19 precaution. Now some of the balancing equipment are expected to arrive in Nov'20 and same to be erected & commissioned by Feb'21.
6	Road transportation of coal by covering with metal sheet on vehicle. Subject to decision of Hon'ble Supreme Court.	In transportation of coal by road, we ensures that all trucks are completely covered by water proof thick tarpaulin tagged with heavy rope, sealed and fix with Dalla in such a manner that it will not fly so that coal is not scattered on road. We have filed a CA before the Hon'ble Supreme Court of India and Hon'ble Supreme Court vide its order dated 8.11.2019 has directed the oversight Committee to hear all the stakeholders in this regard and submit the report in seal cover to Hon'ble Supreme Court and in the meantime stay was given on transportation of trucks containing steel plates. The matter is since then pending before the Hon'ble Supreme Court of India.
7	Utilization of Fly Ash/Red Mud for backfilling low lying areas and mine voids.	We have consistently been engaging with the State Government as well as Central Government for guidelines for backfilling of mind voids as well as low lying areas. In fact, we have successfully executed several projects in the State of Odisha with all due permissions from the relevant authorities. The list of permissions as well as the policy issued by the Odisha State Pollution Control Board have been shared with the State Government with a request for a similar policy for the State of Uttar Pradesh so that utilization of fly ash and/or Red Mud can be accentuated. We have also given a request to the State Government for permission to carry out a suitability study in the open mine voids particularly stone quarry. The study would be conducted by an IIT BHU / NEERI and basis their report further steps for approval to backfill the mine voids could be initiated. We continue await clearance for evaluating suitability of the site. In fact, a similar study (initiated by us) is currently underway in the State of Odisha. Expeditious approval for the same would go a long way in freeing up precious land which is otherwise used for safe storage of fly ash and red mud. Another submission that would merit consideration of the Hon'ble Committee is absence of any statutory obligation on the industries that could potentially utilize the fly ash/red mud. While obligation is being cast on the industries

		operating coal based power plant to ensure utilization, in the absence of any collateral obligation, we face immense practical and financial difficulty in ensuring such utilization. We have submitted our representation on reclamation of void mines/queries/low lying areas to DM, Sonbhadra on September 30, 2020 during the meeting held at DM Office, Sonbhadra. At Renukoot, we have applied to UPPCB on April 29, 2020 to develop low-lying area approx. 1.25 hectare by filling of ash/pond ash in Village Murdhawa. Approval is still pending.

ADITYA BIRLA
HINDALCO

Renukoot
01.10.2020

To,
The Regional Officer,
UPPCB, Office- H.N. 162,
Uttar Mohal,
Sonbhadra – 231216

Subject: - Status of distribution of drinking water through 13 no's RO plant and through Tanker in compliance of NGT order- Hindalco Renukoot

Sir,

As suggested during meeting held on September 30.2020 with DM, Sonbhadra, please note that, we have installed 13 no's RO plant to provide pure drinking water to residents of allotted villages and in operation smoothly since January 2015 onwards in compliance of NGT order dated 13.05.2014. We have also started supplying of drinking water through SS Tanker at village Kusmha /Kirvani as per letter issued by SDM Dudhi, Sonbhadra on January 13, 2018.

The drinking water to allotted villages is supplying regularly and smoothly. For strict vigilance, we have also installed GPS system in our stainless steel tanker that can be accessed at URL https://www.autocoptrackpro.com with user name: 215894 and password: BSUQE2LS3.

Please find below locations/villages of RO installed/drinking water distribution through SS tanker by Hindalco Industries Limited, Renukoot for your kind reference.

1. **RO Plant Location Details**

S. No.	Name of Cluster	Name Of Panchayat/Village	Location Detail's
1	Renukoot	Belhatthi	At Raghunath's Land, Ranitali
2	Renukoot	Village Kharpathar	Renuka site near Sonanchal school
3	Renukoot	Village Kharpathar	At Pappu's Land near primary school
4	Renukoot	Village Kharpathar	Near Babu Ram College
5	Renukoot	Renukoot	Chacha Colony(Hindalco Land)
6	Renukoot	Murdhawa	Near V-mart
7	Renukoot	Murdhawa	Behind Murdhawa Mandir
8	Renukoot	Village Rantola	Village Rantola
9	Renukoot	Village Manbasa	Westside of main gate of primary school
10	Renukoot	Village Kataudhi	Near Surajmani house, Kataudhi
11	Renukoot	Village Kataulee	Near primary health centre, Kataulee
12	Renukoot	Duddhi	Duddhi – Munsif Court
13	Renukoot	Duddhi	Duddhi-Tahsil

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ADITYA BIRLA
HINDALCO

2. Location Details for distribution of drinking water through SS Tanker, Cap – 10 KL

S. No.	Name Of Panchayat/Village	Majra/tola
1.	Village - Kusmha	Harijan Basti
		Godani Basti
		Patel Nagar Basti
2.	Village - Kirvani	Muslim Basti
		Harijan Basti
		Baigani Basti
		Godani Basti

Thanking You,

Yours faithfully,
For HINDALCO INDUSTRIES LIMITED

(Anil Singh)
AGM (Environment)

HINDALCO INDUSTRIES LIMITED

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1438

ADITYA BIRLA

HINDALCO

Ref. No. Env/ 274 A

Date: 12.10.2020

The Regional Officer
U.P. Pollution Control Board
House No. 162, 1st Floor
Uttar Mohal,Robertsganj
Distt: Sonebhadra - (UP) – 231 216

Sub: Status of Drinking Water supply in compliance of NGT Order-Hindalco-Renusagar

Dear Sir,

As suggested during meeting held on September 30, 2020 with DM Sobhandra, please note that we are supplying drinking water to the residents of allotted villages through dedicated Pipeline since September1, 2014 onward in compliance of NGT order dated 13.05.2014

We are supplying Company's water works treated Drinking water to allotted villages Garbandha & Partaliya since September 1, 2014 onward on regular basis.

We have also started supplying of drinking water through SS tanker at village Kirvani (Majra-harijan Basti,Baigani Basti,Muslim Basti, and Godani Basti) as per letter issued by SDM Dudhi,sonbhadra on January13,2018.

Thanking you.

Yours faithfully,

For-HINDALCO INDUSTRIES LIMITED
(Renusagar Power Division)

(Kamlesh Maurya)
Asst Manager- Env.

Hindalco Industries Limited
Renusagar Power Division, P.O. Renusagar 231 218, District: Sonebhadra, Uttar Pradesh, India
T: +91 5446 278592-95, 277161-63 | F: +91 5446 278596 / 277164 | E: hindalco@adityabirla.com | W: www.hindalco.com
Registered Office : Ahura Centre, 1st Floor, B-Wing, Mahakali Caves Road, Andheri (E), Mumbai
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Corporate ID No. : L27020MH1958PLC011238

2020

Report on Physical Condition and Maintenance Requirements of Bichhari Ash Pond Hindalco Industries Ltd. Renusagar (UP)

(Reference # IIT (BHU)/CE/2020-21/58, Dated: 11-06-2020)

Dr. Arun Prasad
Professor in Geotechnical Engineering
Dept. of Civil Engineering
Indian Institute of Technology (BHU)
Varanasi – 221005

Report on Physical Condition and Maintenance Requirements of Bichhari Ash Pond, Hindalco Industries Ltd., Renusagar

A visit to the ash pond was made by the undersigned as detailed below:

Date of visit: 30-05-2020

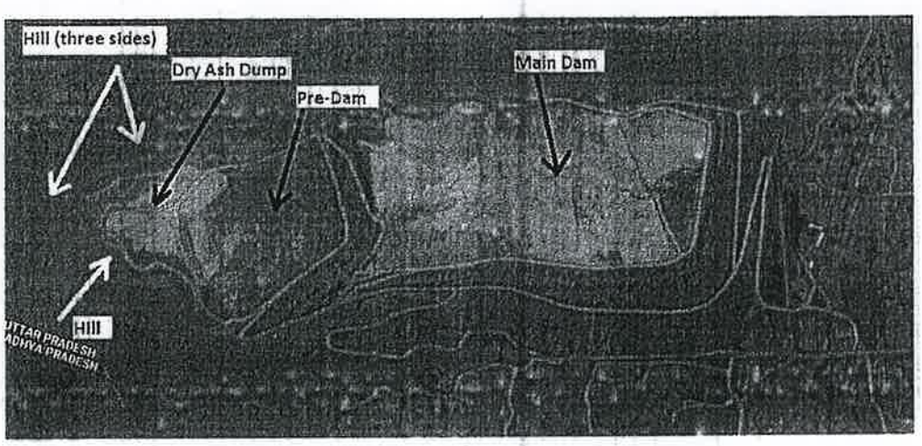
Members Present:

(A) **IIT (BHU):** Dr. Arun Prasad, Professor in Geotechnical Engg., Dept.of Civil Engg.

(B) **Hindalco Industries Ltd.**: 1. Sri K. P. Yadav, President & Unit Head
2. Sri C. S. Singh, Vice-President (Maintenance)
3. Sri Rajesh Kumar Saini, A.G.M. & Head, (Civil & Str.)
4. Sri Shashi Kant Dubey, Dy. Manager & I/C Ash Management
5. Sri Randheer Singh, Dy. Engineer

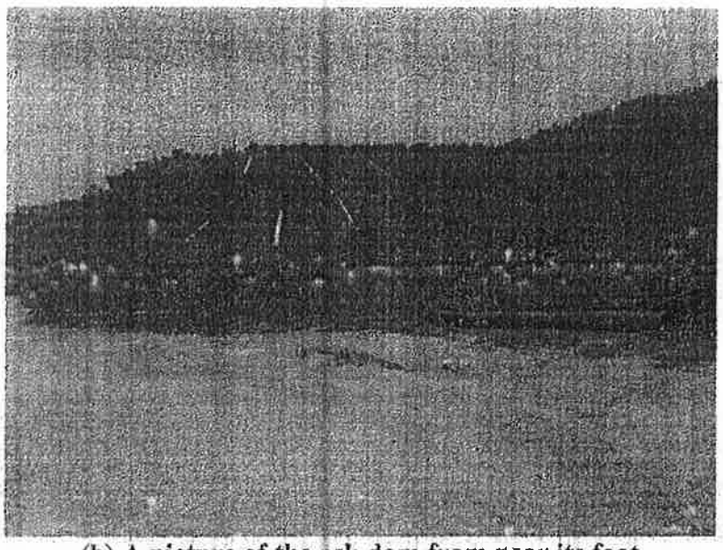
INTRODUCTION

The ash pond at Bichhari is used for the disposal of ash (fly and bottom) produced from the power plant of Hindalco Industries Ltd., Renusagar. The ash dyke consists of two compartments, pre-dam and main dam. The main dam is nearing its capacity and the free board is varying from 1-1.5 m. In order to generate new disposal capacity in the main dam, the ash is excavated (usually top layer is in a dry condition) and disposed of at a newly created site adjacent to the pre-dam (Fig. 1a). A picture of the ash pond from near its foot is shown in Fig. 1(b)



(a) A general layout of Bichhari Ash Pond

(Source: https://www.google.com/maps/@24.2055731,82.7458047,1299m/data=!3m1!1e3; retrieved on 30-05-2020)



(b) A picture of the ash dam from near its foot

Figure 1 A picture of Bichbari ash pond detailing its layout

OBSERVATIONS

1. In general, the ash pond appears to be in a healthy condition, with no sign of distress.
2. The system of drain and cross-drain appeared to be satisfactory (Figs. 2 and 3).

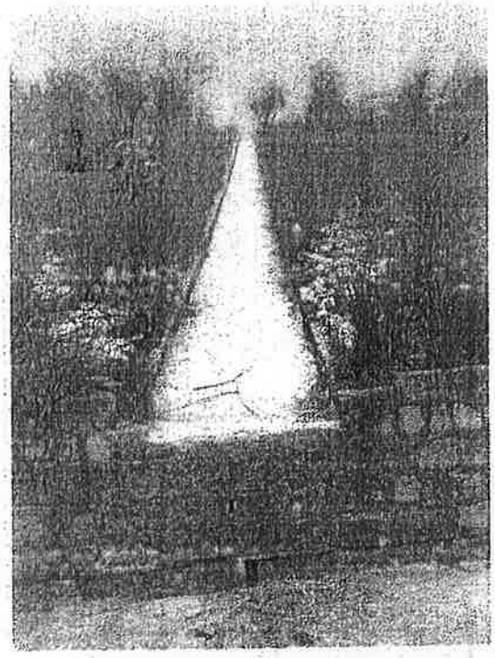


Fig. 2 A well maintained drain



Fig. 3 Cross-drainage system

3. The main dam is nearing its capacity and the available free board is 1-1.5m. Hence, further ash disposal can be continued with condition that dry ash from the area away from disposal points should be excavated and removed; so that the free board is maintained. The excavated dry ash can be dumped in the newly created disposal site at pre-dam, adjacent to the hill (Fig. 1).
4. The decantation well in the main dam (one in working condition, out of two) is working satisfactorily (Fig. 4). Water should not be allowed to accumulate in the main dam by more than 1.0m. A daily record of water coming from the decantation well should be tallied with the water used for disposal of ash. Loss due to evaporation and evapotranspiration should be accounted for.
5. For an additional safety, to remove excess water from the ash pond, a siphon is also provided, that is working satisfactorily (Fig. 5).

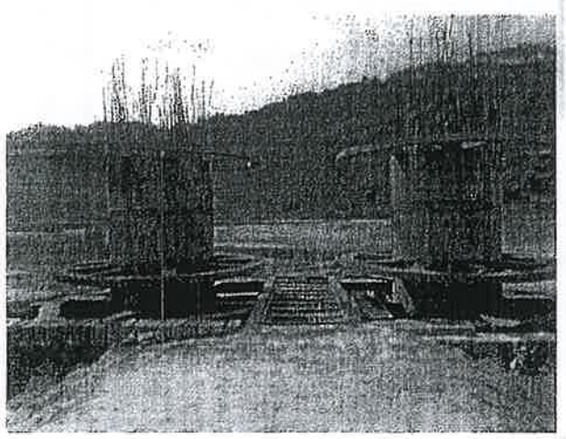


Fig. 4 Decantation wells in the main ash dam

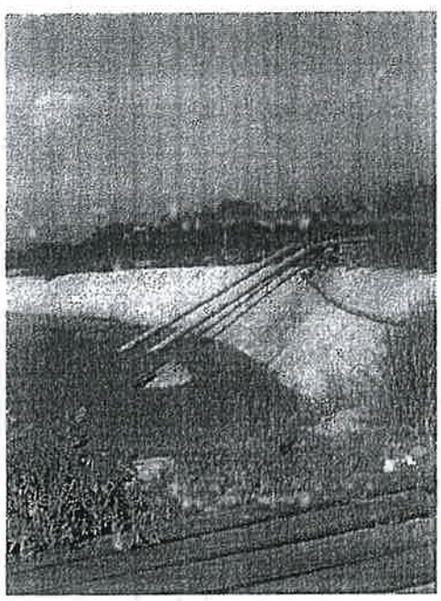


Fig. 5 A Syphon in the main ash dam

6. The top of the embankment is given a slope towards the ash pond, so that the rain water can be taken in the dam and removed by the decantation well. However, at a few places, probably due to the uneven settlement of the embankment, the slope was towards the downstream side. All such instances should be corrected immediately.

7. The lower end of the downstream slope is covered with stone pitching and looks safe (Fig. 6).

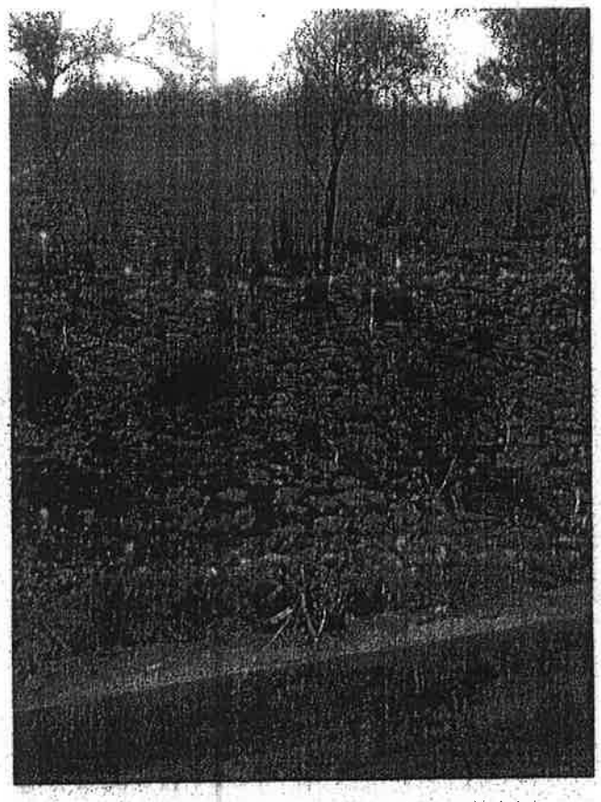


Fig. 6 Stone pitching on the lower end of the downstream slope

8. The toe drain is also maintained properly and was clean all throughout (Fig. 7).
9. The disposal of dry ash excavated from the main dam is being done in the pre-dam, towards the hills (on three sides, Refer Fig. 1) separated by bench (Fig. 8a). A toe wall is being constructed for safeguarding the slope (Fig. 8b) and the slope adjacent to the toe wall is covered with fly ash block (Fig. 8c). A proper drainage is required for safe removal of the rain water. Two drains have been suggested for the same, one on both sides of the dry ash. Care should be taken during a rain, so that the drains neither clog nor collapse.
10. A record (check list) of periodical maintenance of ash dyke, all drains, slopes are maintained properly, showing regular maintenance.

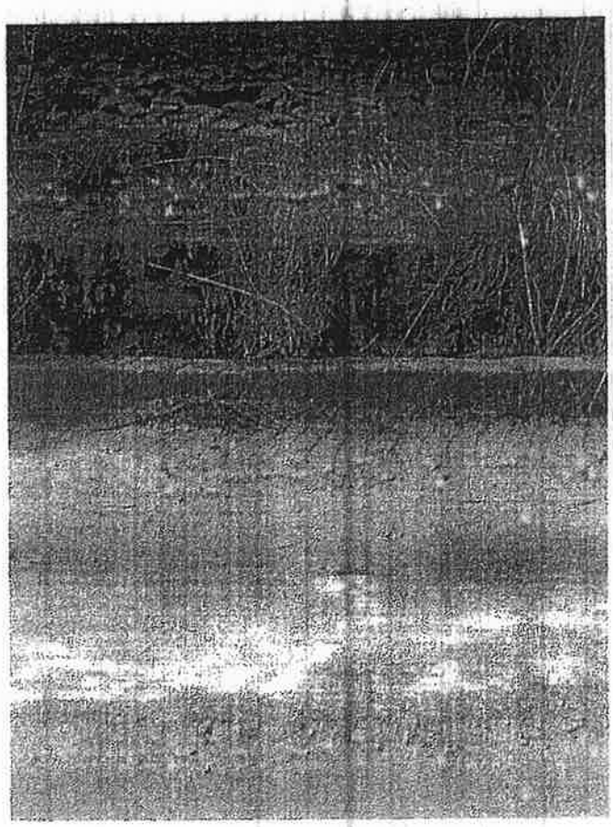
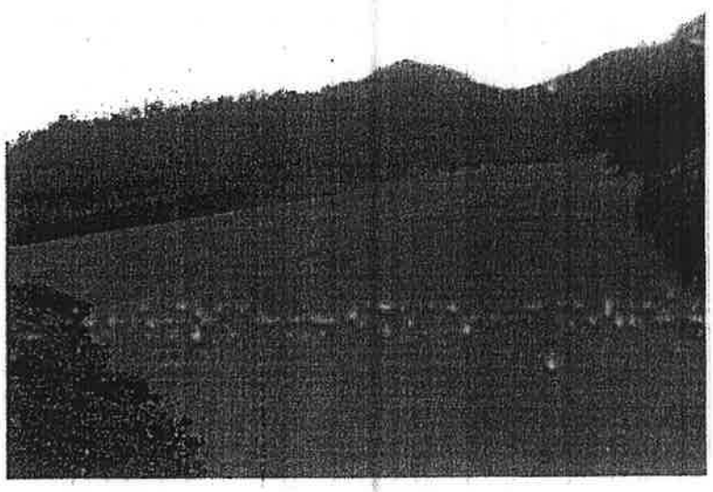
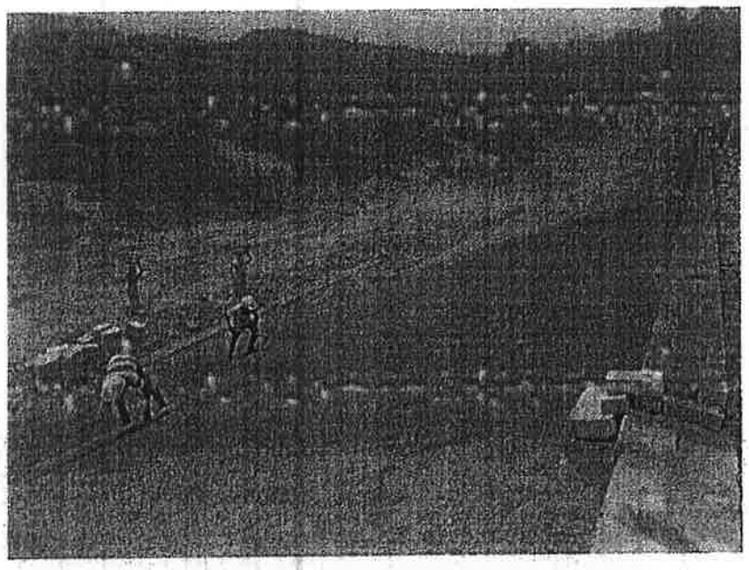


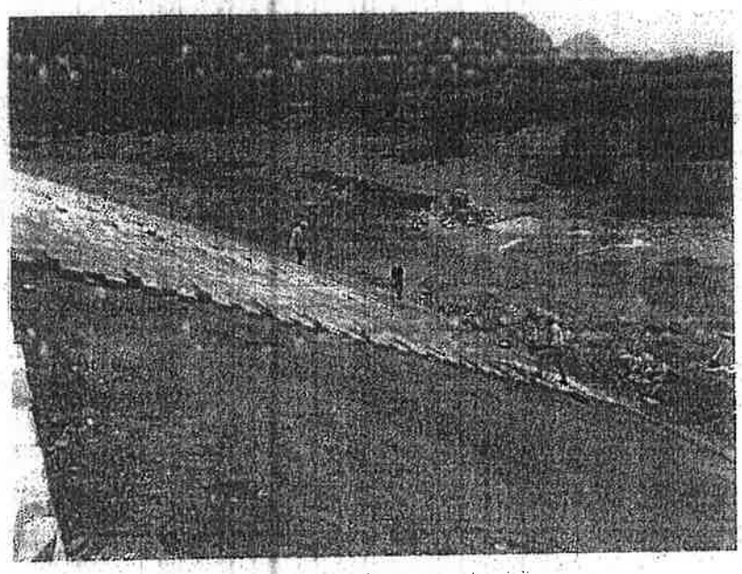
Fig. 7 Toe drain in a clean condition



(a) Dry ash disposal



(b) Toe wall for protecting dry ash dump



(c) Slope covered with fly ash block

Fig. 8 Dry disposal of ash with a toe wall and pitching on slope with fly ash block

CONCLUSION

In general, the ash dyke appears to be in a healthy condition. No sign of distress is observed on the top of the embankment, upstream or downstream slope. Drainage system comprising of vertical and

cross-drain appear to be clean and well maintained. Regular maintenance of the ash dyke is carried out as evident from the record (check list).

Since only one decantation well is working in the main dam, special daily observation is needed to ensure that it is working, especially during the rainy season. No water should be allowed to accumulate on the top of the embankment. As a safety precaution, all the components of the embankment should be checked every day to ensure its safety.

(Arun Prasad)
Professor & Consultant

Place: IIT (BHU) Varanasi
Date: 11th June 2020

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STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribeshbhawan, A/118, Nilakanthanagar, Unit – VIII
Bhubaneswar – 751 012, INDIA

No. 11047 / IND-IV-PCP-FARC-120 Date: 21.08.2017

RESOLUTION

Reclamation of low lying area and abandoned quarries with Ash generated from Thermal Power Plants is an acceptable method of utilization under Fly Ash notification of Ministry of Environment & Forests & CC, Govt. of India. The SPC Board, Odisha has been following the Manual on Technology and Methodology prepared by Centre for Fly Ash Research and Management (C-FARM) in association with State Pollution Control Board, Odisha since 27.09.10 for the purpose.

Over the period, utilization of Fly Ash in various sectors has gained momentum. Reclamation of low lying area and quarries is a major area of utilization. It is, therefore, felt imperative to put in place a set of new guidelines to ease the procedure, standardize and simplify processing of the applications as well as introducing a monitoring protocol for minimizing adverse impact on the environment.

After due deliberation, a revised Guideline for reclamation of low lying areas and abandoned quarries with ash, prepared by Fly Ash Resource Centre (FARC), SPC Board is brought out. Copy of the revised Guidelinesis enclosed for reference. Here after, the revised Guideline shall be followed by all concern.

This resolution supersedes the earlier resolution no. 15934 dated 27.09.10 and will come into force with immediate effect.

By order of the Chairman,

Encl: As above

Member Secretary

Contd..

Memo No. 11048 / Dt. 21.08.2017

Copy forwarded to the Additional Chief Secretary., Forest & Env. Deptt., Govt. of Odisha, Bhubaneswar for information and necessary action.

Encl: As above

Member Secretary

Memo No. 11049 / Dt. 21.08.2017

Copy forwarded to the Principal Secretary, Industries Department, Govt. of Odisha, Bhubaneswar for kind information.

Encl: As above

Member Secretary

Memo No. 11050 / Dt. 21.08.2017

Copy forwarded to the Director (Env.)-cum-Spl. Secretary to Govt., Forest and Env. Deptt., Govt. of Odisha, Bhubaneswar for favour of information.

Encl: As above

Member Secretary

Memo No. 11051 / Dt. 21.08.2017

Copy forwarded to All District Magistrates & Collectors for favour of information and necessary action.

Encl: As above

Member Secretary

Memo No. 11052 / Dt. 21.08.2017

Copy forwarded to the Sr. Env. Engineer (N) / Sr. Env. Engineer (C) / Sr. Env. Scientist (L) / All Regional Officers / A.O. / All Env. Engineers / All Env. Scientists / Sr. Law Officer / All AEEs / All AESs, SPC Board, Bhubaneswar for information and necessary action.

Encl: As above

Member Secretary

Memo No. 11053 / Dt. 21.08.2017

Copy forwarded to the System Administrator, State Pollution Control Board, Odisha with a request to publish the Resolution Guidelines for Reclamation of low lying areas and Abandoned Quarries with Ash in the official website of the Board immediately.

SR.ENV.SCIENTIST, L-I (PCP)

Guidelines for Reclamation of Low Lying Areas and Abandoned Quarries with Ash

August, 2017

FLY ASH RESOURCE CENTRE (FARC)

STATE POLLUTION CONTROL BOARD, ODISHA
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
Bhubaneswar - 751 012
E-mail-farc.spcb@rediffmail.com

ODISHA

PREFACE

Huge quantity of ash is generated from the Boilers of Coal fired Thermal Power Plants. At present Odisha is generating about 32.5 Million Tons (MT) of Ash per annum. This is likely to increase further if the Thermal Power Plants in pipeline are established in the State. The management of ash is one of the largest environmental challenges for the State. Utilisation of the ash generated in various sectors such as construction material (bricks, blocks, tile, cement etc.), road construction, reclamation of low laying area and abandoned quarries, agriculture, mine void filling etc. has been encouraged to increase the percentage of use. In order to facilitate ash utilisation in the State, Fly Ash Resource Centre (FARC) has been set up in the State Pollution Control Board, Odisha. Reclamation of low lying area and abandoned quarries are potential area for bulk utilization of ash. Various studies have been undertaken by the Thermal Power Plants which reveal its safe to use in the activities as stated above. The present guidelines have been prepared to ease the procedure for reclamation of low lying area and abandoned quarries with ash. I place on record my appreciation for the effort made by Centre for Fly Ash Research & Management (C-FARM), New Delhi, in providing the technology and methodology for preparing the guidelines for reclamation of low lying area and abandoned quarries with ash. I also appreciate the efforts of the committee members headed by Dr. D. K. Behera, SES, in preparing the said guidelines. These guidelines will help all the stake holders i.e. Thermal Power Plants / individuals / different users in smooth supply and safe use of ash for reclamation of low lying areas and abandoned quarries.

Member Secretary

-: CONTRIBUTORS :-

Overview	:	Shri Debidutta Biswal, IFS, Member Secretary
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Report Preparation	:	Er. S. K. Sahu, Env. Engineer Shri S. K. Mishra, Consultant, FARC Shri B. Mallick, Consultant, FARC
Review of Report	:	Dr. P.K. Prusty, Sr. Env. Scientist Dr. A.K. Swar, Sr. Env. Engineer Er. R.N. Prusty, Sr. Env. Engineer Er. B.K. Behera Sr. Env. Engineer
Computer Type-Setting	:	Shri Prakash Chandra Jena, DEO Shri Pramod Kumar Behera, DEO

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Guidelines for Reclamation of Low Lying Areas and Abandoned Quarries with Ash Generated from Coal Fired Thermal Power Plants

1.0 Introduction:

Management of huge quantity of ash (fly ash, bottom ash and pond ash) generated from coal fired Thermal Power Plants (TPPs) is a serious environmental concern. Ash generation from coal or lignite based thermal power plants in our country, has increased from 40 Million tonne per year in 1993-94, to more than 200 Million tonne per year at present and is projected to increase to 275 Million Tons / year by end of this decade. In Odisha, around 32.50 Million tonne of ash was generated in the year 2016-17 from 40 thermal power plants of more than 10 MW capacity, out of which around 22 Million Tonne is being utilised in different sectors.

The ash generated in a thermal power plant has various forms such as dry ash, bottom ash, pond ash and mound ash that are required to be managed in such a manner that, it does not affect the environment. Gainful utilisation of ash is recognised as an attractive ash management option and therefore, MoEF&CC has also issued a notification to address this specific-subject.

SPCB's experience, in the past years, has shown that, a substantial fraction of ash utilisation has taken place for reclamation of low-lying area. Reclamation of low-lying area has many advantages such as, conservation of top soil, prevention of water logging besides utilisation of ash.

1.1 Need of the Guideline :

It has become necessary to protect the environment, conserve top soil, prevent dumping and regulate indiscriminate disposal of ash generated from coal-based thermal power plants. Ever since the Ministry of Environment Forest and Climate Change (MoEF&CC) emphasised on utilisation of ash, the SPC Board, Odisha realised the gravity of the issue and effective steps are being taken to ensure increase of Ash utilisation in

all possible sectors. Considering the huge quantity of ash generation in the State, continued efforts are being made for its gainful utilisation in accordance with the provisions of Fly ash Notification 1999, 2003, 2009 and 2016. One of the potential areas for gainful utilisation of ash has been recognised to be reclamation of low lying area. For reclaiming low lying area and abandoned quarries with ash, a guideline was formulated by Odisha State Pollution Control Board in July' 2010 in association with C-FARM, New Delhi. Over the years, several technical and administrative issues have been encountered while permitting reclamation of low lying areas with ash and very often those are observed as hindrance in the process. It was, therefore, felt necessary to review the Guideline and make it consistent.

A committee of SeniorTechnical Officers of the State Pollution Control Board, Odisha was constituted to review the existing guideline for necessary modification. The committee reviewed the contents relating to technical and environmental aspects and suggestions of the Committee have been incorporated in this guideline.

1.2 Objective of the Guideline :

This Guideline has been prepared with an objective to guide, facilitate and ensure filling and reclaiming the low lying area with ash in an environmentally sound manner. These guidelines have been prepared keeping in view the provisions of Fly Ash Notification and use of Ash as a substitute of soil for Geotechnical Applications.

1.3 Legal Provision :

The Ministry of Environment and Forests and Climate Change (MoEF&CC) in its Notification No. S.O. 763 (E) dated 14th September 1999, last amended on 25th January, 2016 mandates the following on reclamation ;

i. No agency, person or organization shall within a radius of three hundred kilometres of a coal or lignite based thermal power plant undertake or approve or allow reclamation and compaction of low-lying areas with soil; only ash shall be used for compaction and reclamation.

ii. Soil required for top or side covers of embankments of roads or flyovers shall be excavated from the embankment site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with fly ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of embankment project.

iii. No person or agency shall within fifty kilometers (by road) from coal or lignite based Thermal Power Plants, undertake or approve stowing of mine without using at least 25 % of fly ash on weight to weight basis, of the total stowing materials used and this shall be done under the guidance of the Director General of Mines Safety (DGMS).

iv. No person or agency shall within fifty kilometers (by road) from coal or lignite based Thermal Power Plants, undertake or approve without using at least 25 % of ash on volume to volume basis of the total materials used for external dump of overburden and same percentage in upper benches of back filling of opencast mines and this shall be done under the guidance of the Director General of Mines Safety (DGMS);

v. All agencies undertaking construction of roads of flyover bridges and reclamation and compaction of low lying areas, including Department of Road Transport and Highways (DORTH), National Highways Authority of India (NHAI), Central Public Works Department (CPWD), State Public Works Department and other State Government Agencies, shall within a period of four months from the publication of this Notification " make provisions in their tender documents, schedules of approved materials and rates as well as technical documents for implementation of this Notification, including those relating to soil borrow area or pit ".

2.0 Properties of Fly Ash :

Dry Fly Ash (DFA), collected in air pollution control equipment and the Bottom Ash (BA) are fine particles with particle size ranging from few microns to about 150 micron. The percentage of +100 micron size

particles is generally around 5 and that of particles finer than 25 micron is around 15. Bottom Ash generally consists of particles of 200 to 2000 micron size. A small proportion of +2000 micron and some percentage of -200 micron size particles are also present. Bottom Ash (BA) is a granular material like coarse sand. Coarser material with good particle size distribution is generally the best material for geotechnical applications. However Dry Fly Ash is also a good material for this purpose as it gives very good compaction by virtue of excellent packaging due to good range of particle size distribution. The compaction is to be done maintaining optimum moisture content and procedure as detailed in this document.

The comparative physical and Geotechnical properties of ash and soil are given in **Table 1** and Chemical properties are given in **Table 2**. Fly ash is easier to consolidate and settles much faster without any subsequent settlement. It is lighter in weight and thus can be conveniently used on weak soils. It has higher angle of internal friction and thus is more stable even with steeper slopes.

Table-1

Physical and Geotechnical Properties of Fly Ash and Soil

Properties	Fly Ash	Natural Soil
Bulk Density (gm/cc)	0.9 – 1.5	1.3 – 1.8
Specific Gravity	1.6 – 2.6	2.50 – 2.80
Maximum Dry Density (gm/cc)	0.9 – 1.6	1.6 – 2.0
Optimum Moisture Content (per cent)	18.0 – 40.0	12 – 22
Cohesion (kN/m^2)	Negligible	0 – 50
Angle of Internal Friction (degrees)	28 – 42	26 – 36
Coefficient of Consolidation C_v (cm^2/sec)	1.80×10^{-5}-2.00×10^{-3}	$10^{-5} – 10^{-3}$
Compression Index C_c	0.05 – 0.40	0.05 – 1.0
Permeability (cm/sec)	$8 \times 10^{-6} – 7 \times 10^{-4}$	$1 – 10^{-7}$
Coefficient of Uniformity	3.1 – 10.7	1 – 20
Plasticity	Non – Plastic	Low to High
Shrinkage Limit	Very Low	Low to High
Grain size	Silty / Sandy	Varies according to type of soil
Clay content	Negligible	Depend on type of soil
Free Swell Index	Very Low	Variable
Classification	Sandy silt to silty sand	Variable

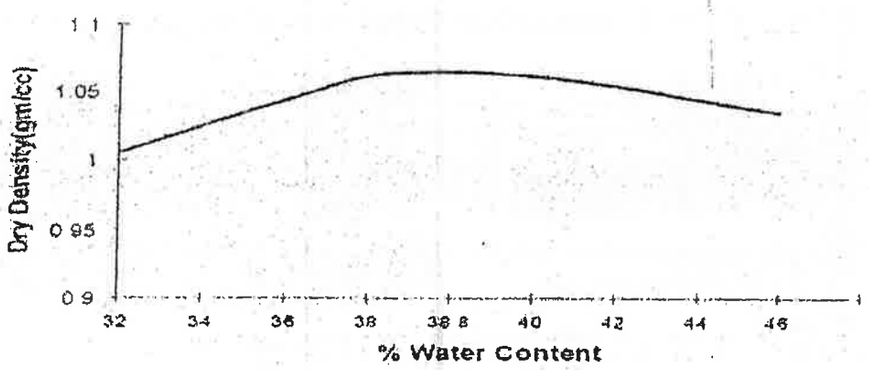
Table-2

Chemical Properties of Fly Ash and Soil

Constituents (in %)	Fly Ash	Natural Soil
Sio2	35 – 70	40 – 65
Al_2O_3	10 – 35	10 – 30
TiO_2	0.2 – 2.0	0.2 – 2.0
Fe_2O_3	2.0 – 7.0	1 – 14
MnO	0.1 – 0.5	0 – 0.1
MgO	0.01 – 4.5	0.2 – 3.0
CaO	0.2 – 20	0 – 7.0
K_2O	0.05 – 0.9	0.2 – 0.4
Na_2O	0.05 – 2.0	0.2 – 2.5
LOI	0.1 – 8.0	5 - 15

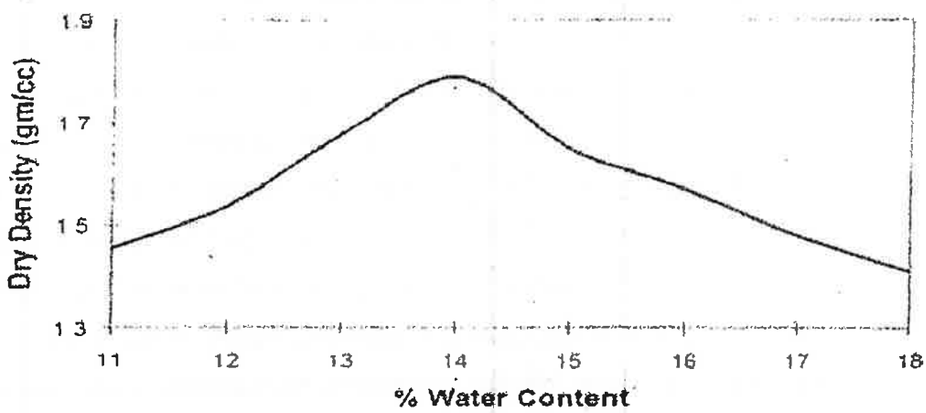
2.1 Fly Ash a Substitute of Soil for Geotechnical Applications :

Fly Ash, by virtue of its physical and geotechnical properties, is a better or at least a competing material to soil for geotechnical applications. Proctor compaction test curve for ash is flatter than that for soil **(Figure 1 & 2)**. Thus, desired compaction can be achieved on ash over a wide range of moisture. Further, fly ash being a free draining material, work can be restarted much faster than on soils in rainy season. In case, fly ash compaction is complete in the initial stages itself, subsequent settlement is practically nil.



Typical Proctor Test on Pond Ash

Figure-1



Typical Proctor Test on Soil

Figure-2

3.0 Transportation and Handling of Ash :

Transportation of ash to the site of low lying area or abandoned quarry for reclamation is to be done in an environmentally friendly manner without polluting the environment en-route. The trucks, trolleys and dumpers carrying the ash should be closed or be properly covered with tarpaulin which is tied properly and the carriers shall be filled with ash only to the extent that it does not spill over en-route. Alternatively, bulkers can be used for transportation of ash. The ash before transportation shall be adequately moistened with water, so that a minimum of 15% moisture is maintained on arrival at the destination. At the worksite, ash is to be managed in such a manner that it does not get airborne even in dry season and should not get carried away with runoff water during rain. It should be placed / stockpiled in well- drained area during rainy season and be kept wet or covered with tarpaulin or two inch layer of soil during summer season, as may be practicable.

The following precautionary measures be adhered to :

(i) In case of any accidental spillage en-route in transporting ash, the agency shall ensure that the spilled ash is lifted immediately and transported to the disposal / usage site.

(ii) All the carriers shall be fitted with speed governor so that in no case the speed exceeds 40 km/hr.

(iii) Transportation of ash during day time in residential areas is to be minimised.

3.1 Excavation and Supply of Ash from Ash Pond:

Before supply, the existing vegetation in Ash pond / Mound shall be cleared. The pond ash shall be excavated in layers of maximum 4-5 meters and not by scrapping. The excavation of ash should be carried out in a safe manner so that the safety and stability of the ash pond is ensured. The area from which, ash is to be excavated, shall be properly conditioned by water sprinkling. The agency shall develop proper haulage road and provide adequate water sprinkling facility to avoid any fugitive dust emission during loading, unloading, transportation and excavation activities.

3.2 Management of Ash Pond Area/ Silo Area

The ash pond area from where the ash is excavated, shall be kept moist to avoid air pollution. The silo area, (if the ash is taken from silo) to be maintained in dust free condition with facilities of humidifiers and mechanised system for dispensing ash with minimum 15 percent moisture content. Mechanised road sweepers would be preferred to sweep the spilled ash form the silo area.

4.0 Execution of Reclamation work :

4.1 Pre Disposal :

(i) Stripping and grading:

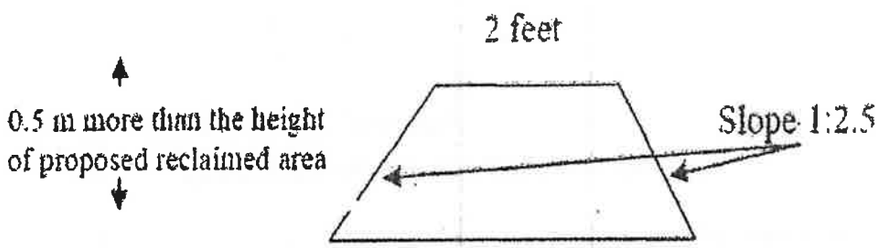
The site selected for reclamation of land shall be suitably stripped and the area should be properly levelled.

(ii) Water logged area:

If the entire area or a part of it, for reclamation is water logged or slushy, dewatering may be done first, followed by removal of slushy layer of soil and/ or filling and compacting the area with gravel and boulders.

(iii) Protection of pond or water body adjoining or within the working site:

If any pond or water body exists within or adjoining the low lying area / quarry then an earthen embankment of the cross-section as given in **Figure 3** be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.



Cross-section of water body protection embankment

Figure-3

The soil used for the embankment should neither be granular nor black cotton soil. It should be of good quality for geo-technical application. Soil should be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work. After attaining the desired height, the disposal area should be thoroughly compacted, graded followed by soil cover at least 15 cm thickness for proper reclamation of the land by grass turfing or appropriate plantation.

4.2 Spreading and Compaction (Disposal of Ash)

Ash should be spread uniformly by means of earth moving equipment like dozers, tractors, spreader etc. having capacity commensurate to the size/ configuration of work site. Uniform spreading be done in layers of 250-300 mm thickness in the entire area or in strips of about 10-15 meters width whichever is less **(Figure 4)**. The length of each strip may also be restricted up to maximum 150 meters. The compaction be done with vibratory rollers of at least 15 tonne capacity and to 95 % proctor.

Optimum moisture content maybe maintained during compaction. The moisture content may vary in the Ash and especially during dry season. Addition of water with sprinklers may be required to adjust the moisture content to achieve best results.

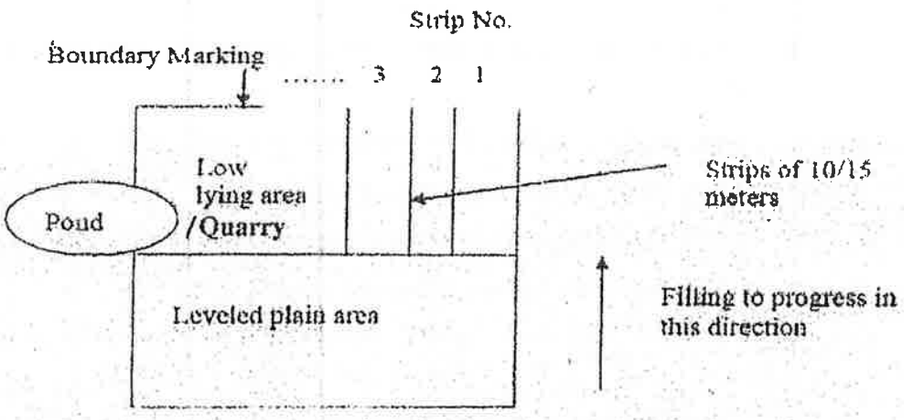


Figure-4

Spreading of Ash in Low Lying Area

Precaution :

The following precautionary measures are required for safe working during the reclamation activity :

(i) Appropriate measures should be taken to prevent entry of cattle/livestock inside the disposal area during execution period.

(ii) Care shall be taken to avoid any kind of nulsance / inconvenience to the public due to such dumping / filling activities.

(iii) Water sprinkling for dust suppression during handling of Ash shall be ensured to prevent it from being air borne.

(iv) After complete reclamation of the site, sign board shall be put up showing that the low lying land / abandoned quarry was reclaimed with ash. This will propagate the message of land reclamation by use of ash.

4.3 Schematic arrangement of reclamation of low lying area / abandoned quarries

For reclamation low lying area / abandoned quarries with ash, the following schematic arrangement is to be followed :

i. Spreading and compaction to move from strip (1) to (2) to (3) and so on and from levelled land to the boundary marking as indicated by the arrow in **Figure-4**.

ii. Two or three layers be laid on strip (1) and then one or two layers can be laid on strip no (2) and progressively subsequent strips can be taken up while raising the height of preceding strips. Overlap of 2m be maintained between two adjacent stripsin different layers as shown in **Figure- 5**

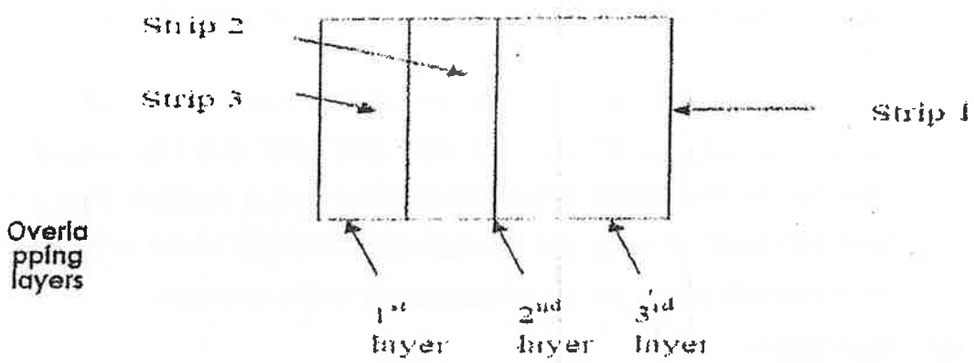
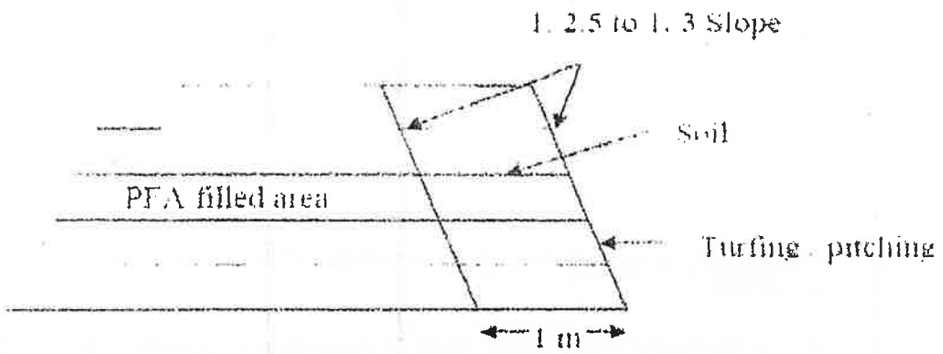


Figure-5

iii. Similarly, 5 to 10 meter longitudinal overlap may also be maintained between two adjacent layers when the length of the area is more than 150 m.

iv. At the boundary limits, where the fill material is likely to be exposed to air and water, it needs to be protected / confined with soil and pitching / turfing on the soil layer as for soil embankments. Soil cover of one meter thickness be provided and be compacted along with ash in each layer as shown in **Figure-6**

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Exposed boundary configuration

Figure-6

v. Vibratory rollers are generally not to be operated within 1 meter of concrete and masonry structure as well as at the edges. Compaction be done by hand held compactors or small rollers at locations near to concrete/ masonry structure. For exposed boundary conditions of filled material, spreading, rolling and compaction of soil layer be done for 1 meter extra length (total 2 meters) and the extra last 1 meter which is not properly compacted be removed by cutting and scrapping. Thereafter, the slope surface be compacted with hand compactor or other means.

4.4 Soil Cover:

The area reclaimed with ash along with its side slopes all around should be provided with soil cover of 200 mm, which shall either be excavated from the site itself before reclamation (if good earth is available there and be stored aside) or excavated from a borrow pit which has to be filled up/ reclaimed with ash as per the procedure laid in this document.

4.5 Restriction :

Reclamation of area by ash shall not be permitted in the following areas :

i. Flood plain area.

ii. Agriculture land / area.

iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.

iv. Gochar Kisam Land.

4.6 Environment Protection:

Adequate measures have to be taken for environment protection so that it may not result in adverse impact on human health and environment.

i) Ambient Air Quality monitoring and water quality test shall be carried out both inside and outside the site before start of work to record the environmental quality of the site and the surrounding. Air quality monitoring is to be done till completion of the work.

ii) Thereafter, the environmental quality monitoring (of air and surface water) shall be carried out once in a month at the boundary of disposal area and reported to the Board.

iii) Surface water quality at up- stream&down- stream of site is to be carried out once in a month from start of work and six months beyond completion of work if natural water bodies exist in the vicinity.

iv) Further, the side slopes of the completed site should be so maintained that there is no accumulation of water at garland drain, guard pond / connecting pit etc. at the site or at its immediate vicinity and ensure that there is noerosion or collapse of the slopes at least up to end of one monsoon after completion of work.

v) Monitoring of ground water quality in a radius of 0.5 km shall be carried out prior to execution of work and at quarterly interval up to one year post closure of the site.

vi) Water sprinkling shall be madeduring loading, unloading and spreading of Ash to minimise fugitive emission.

5.0 Quality Control:

The procedure prescribed in the foregoing paragraphs shall be adhered to while borrowing, transporting, spreading and compacting ash in the low lying area/ abandoned quarries/ laterite mine. The following aspects may specifically be monitored / controlled and recorded daily at the respective point of activity.

i. Ash filling, spreading and compaction shall be done in layers of not more than 30 cm and compaction shall be done at optimum moisture content with vibratory roller of at least 15 tonne to 95% proctor.

ii. Filling shall be done strip by strip and with recommended overlap side by side as well as length wise.

iii. Two numbers of core should be cut of the compacted material, to check the quality of compaction and immediate corrective action should be taken, as may be required, in terms of maintaining optimum moisture content or number of passes of roller to get the required proctor compaction.

iv. While the filling job is in progress, the ash surface at the reclaimed/ filled area should be kept moist to avoid ash getting airborne.

v. Constant vigil shall be kept at the ash loading point. Ash carriers shall be covered to ensure that no dust nuisance due to spilling of ash takes place during its handling and transportation.

vi. During summer months, extra measures for water sprinkling shall be provided to control fugitive dust.

vii. The quarry pits are to be filled up by following the progressive land filling method from bottom to top with proper compaction and water sprinkling instead of haphazard dumping.

viii. Filling of the low lying land (including borrow pits) without following the procedure stipulated in this guideline shall render the activity as noncompliant and liable for appropriate action under Consent Administration.

6.0 Regulatory Procedure for Processing the Application for consideration of grant of permission for Reclamation of Low Lying Areas / Abandoned Quarries :

The stipulations specified in this guideline is consistent with the provisions of Fly Ash Notification, 1999 and amended thereafter which is a special condition mentioned in Consent Order issued under the Water (PCP) Act,1974 and the Air (PCP) Act, 1981. Hence, the activity will be regulated

under the provisions of Water Act, 1974 and Air Act, 1981. Any violation to the guideline shall be treated as violation of Water (PCP) Act,1974 and Air (PCP) Act, 1981 and action as deemed proper shall be taken under Consent Administration by the Board.

6.1 Procedure for Processing of Application for reclamation of low lying area / abandoned quarry of area less than equal to 10 acres:

The procedure for reclamation of low lying area / abandoned quarries with ash, within or outside the plant premises, for land measuring 10 Acres and below is further simplified. In such cases, the thermal power plants are required to obtain Consent to Establish (CTE) & Consent to Operate (CTO) from the concerned Regional Officer, State Pollution Control Board, Odisha.

i. Application in the prescribed format in **(Annexure-I)** shall be submitted to concerned Regional Officer online by the applicant (Thermal Power Plant) intending to reclaim the area, accompanied with requisite documents as mentioned in the application form.

ii. The proponent (TPP) shall pay the minimum fees under orange category as per the fee structure Notified by F&E Dept.. vide No. 13123&13127, Dt. 16.07.2012. The amount shall be paid online through Payment Gateway of the State Pollution Control Board, Odisha.

iii. On receipt of complete application, concerned Regional Office shall conduct a site visit to examine the proposal by verifying the local environmental conditions within ½ km. radius including habitation, Water bodies, Schools, Hospitals, transportation route etc. to assess the possible impact.

iv. Findings of the site visit shall be appropriately reflected in the inspection report in the format **(Annexure-II)**. Based on the findings of the inspection report, the Regional Officer shall take necessary decision in the matter.

v. The application shall be disposed by Regional Office within 30 days from the date of receipt of complete proposal. Permission if granted, shall be communicated to the Applicant in the prescribed format at **Annexure-III**

with copies to CTE Branch and Fly Ash Resource Centre (FARC) at Head Office. While according permission, suitable conditions shall be stipulated by Regional Office force. Such permission shall only be granted if the applicant (TPP / Industry) has a valid Consent to Operate (CTO).

vi. In case Regional Office is of the opinion that the site is not suitable for undertaking such activity, the same shall be communicated to the applicant in writing assigning reasons of refusal with intimation to CTO branch and FARC at Head Office.

vii. In case, the applicant (TPP) is not satisfied with the refusal made by Regional Office, they can appeal before the Member Secretary, SPC Board with proper justification for reconsideration on merit.

6.2 Procedure for Processing of Application for reclamation of low lying area / abandoned quarry of area more than 10 acres:

For reclamation of land / abandoned quarry in excess of 10 Acres, the application shall be processed under Consent Administration at Head Office. The procedure adopted to obtain Consent to Establish (CTE) and Consent to Operate (CTO) shall be followed.

i. Application in the prescribed format in (**Annexure-I**) shall be submitted to concerned Regional Officer online by the applicant (Thermal Power Plant) intending to reclaim the area, accompanied with requisite documents as mentioned in the application form with a copy to CTE branch at head office.

ii. The proponent (TPP) shall pay the fees under Orange category as per the fee structure Notified by F&E Dept. vide No. 13123 & 13127, Dt. 16.07.2012. The amount shall be paid online through Payment Gateway of the State Pollution Control Board, Odisha.

iii. On receipt of application, concerned Regional Office shall conduct a site visit to examine the proposal by verifying the local environmental conditions within ½ km. radius including habitation, Water bodies, Schools, Hospitals, transportation route etc. to assess the possible impact.

iv. Findings of the site visit shall be appropriately reflected in the inspection report in the format (**Annexure-II**) and the Regional Office shall submit the report along with online application of the proponent within 15 days to Head Office for consideration of the CTE.

v. The CTE cell at Head Office shall scrutinise the application and if found complete, shall grant / refuse CTE on approval of the Member Secretary within next 15 days. Grant / refusal of CTE shall be placed in Consent Committee for ratification.

6.3 Inspection / Monitoring procedure.

i. On receipt of the application and before granting permission, Regional Office shall conduct ambient air quality monitoring within the site and also habitation area (if existing within 500 meters) from the boundary of the land to be reclaimed with ash.

ii. Regional Office shall collect water samples from ponds, bore wells, dug wells and from surface water bodies at upstream and downstream of the site, analyse it to maintain the background environmental status of the area and compare with the data furnished by the applicant. This data will be considered in evaluating the impact of reclamation activity in future.

iii. Regional Office shall make routine inspection of the site during the period of execution of the work to verify adherence to the guidelines.

iv. Regional Office shall verify the compliance status to the conditions stipulated in the permission letter and furnish the report to CTO Branch and FARC at Head Office confirming about the compliance. In case of any non-compliance, Regional Office shall issue necessary direction to the applicant (TPP) for immediate compliance in a time bound manner.

v. Leachate test of ash to be used for reclamation of low lying area should be carried out by the TPP through NABL accredited laboratory and the report shall be submitted to the Board along with the application. The ash for which leaching test results are found to be in conformity to prevailing norms for discharge in to inland surface water, such ash can be permitted

for reclamation of low lying areas / abandoned quarries.

vi. If the leachate test result of the ash is found to be in conformity and the underneath strata of the area for reclamation has permeability value less than 10^{-7} cm/sec, then the ash can be used for filling without requiring any protection measures against leaching.

vii. In case the permeability is more than 10^{-7} cm/sec, appropriate lining like HDPE, Bentonite, clay or any other suitable liner shall be provided at the base layer of the low lying areas / quarries to prevent leaching and risk of ground water contamination. Permeability test should be carried out from NABL accredited laboratory only. The report shall be submitted to the Board as an enclosure while submitting the application.

viii. After completion of the permitted reclamation, the applicant (TPP) shall submit a certificate to the Regional Office to the effect that all the conditions stipulated in the permission letter as well as guideline have been adhered to in the process of execution of reclamation works.

ix. The applicant (TPP) shall be solely responsible for adverse environmental impact if any, observed or established to be a consequence of such reclamation activity and shall be duty bound to take appropriate remedial measures to minimise the adverse impact and also liable for appropriate action in case of persistent lapses.

7.0 Usage of Reclaimed Area:

The land reclaimed with ash in a manner as described in this document can be safely used for habitat construction, parking lots, play-grounds, recreation centre, agriculture, floriculture, horticulture, forestry etc. Wherever plantation is done, preferably local species be selected and 80 percent survival rate ensured. However, proper technical investigations and foundation design should be done before heavy construction/ usage. After complete reclamation of the site, signboard shall be put up showing that it was a low lying land reclaimed by filling with ash to popularize this practice.

Annexure-I

Application Form

(For Reclamation of Low Lying areas/ Abandoned Quarries with Ash)

To be submitted by Thermal Power Plants

1	Name and address of the Thermal Power Plant (Applicant)	:	
2	Name and address of the owner of land to be reclaimed.	:	
3	Land for reclamation with Ash	:	
	a) Ownership (substantiate with documents)	:	
	b) Area in Ac. (with supporting documents)	:	
	c) Mutual agreement for reclamation indicating end use. (If the land is not owned by the TPP)	:	
4	Site description :	:	
	a) Plot No and Kisam		
	b) Khata No.		
	c) Village / Mouza		
	d) Tahasil		
	e) District	:	
	f) Whether falls within eco-sensitive zone	:	
5	Results of test carried out (for all sites)	:	
	a) Leachability of Ash b) Permeability of Site	: :	
	c) Source of water for ash filling and dust suppression (Permission from local authority to be obtained if water to be drawn from public ponds / wells)	:	
	d) Transportation route from source to disposal site (Map showing the route)	:	

6	Vicinity Information **(within ½ km from boundary of the plot)**	:	
	a) Water body (Pond / Dam / Reservoir / lake / River etc.)	:	
	b) Distance from nearest Railway line / NH /SH / Major District Road (MDR)	:	
	c) Water in-take points / LI points (Public & Private)	:	
	d) Does the natural topography lead the run off from disposal site to get discharged at upstream of intake points	:	
	e) Distance from nearest river / embankment. (Whether natural topography permits surface runoff flow in to the river)	:	
	f) Distance from nearest Archaeological site if any.	:	
	g) Nearest habitation, (village / Basti with population and distance from boundary of site.)	:	
	h) Nearest Hospital / Education Institute / Place of worship	:	
7	Quantity of Ash estimated to be used (Supported with sectional contour map)	:	
9	Mode of Ash transportation	:	
10	Source of Soil (to be used as soil cover)	:	
11	Usage of Reclaimed area	:	

Signature of Authorised representative of TPP

List of document to be attached

1. Land documents in support at title / Ownership, Khata , Plot No., Mouza & Kisam
2. Mouza Map (scale 32" : 1 mile) of the area
3. Analysis report on soil permeability and leachability test of ash
4. Village Map / SOI Map showing transportation route from source to destination
5. Sectoral contour map to justify estimated quantity of ash disposal
6. Copy of the Agreement with the land owner to take up the activity (if land is not owned by TPP)
7. Permission from revenue authority for reclamation of abandoned quarry / Govt. Land.

Annexure-II

Inspection Format

(For Reclamation of Low Lying area / Abandoned Quarries with Ash)

To be submitted by the Inspecting Officer of SPCB

1	Name and address of the Applicant	:	
2	Date of receipt of Application	:	
3	Date of Inspection	:	
4	Site details :	:	
	a) Plot No. &Kisam		
	b) Khata No.		
	c) Village / Mouza		
	d) Tahasil		
	e) District		
	f) Owner of site		
5	Source of Water for sprinkling arrangement :	:	
6	Available bore wells / ponds / nullah or other water bodies for monitoring:	:	
7	Back ground data to be generated by Regional Office :	:	
	a) On site AAQ b) Water quality in surrounding area (Locations are to be defined and marked on mouza map)	:	
8	Source of supply of Fly Ash :	:	
	a) On road distance from TPP	:	
	b) Route Map of Transportation (Sketched on a Mouza Map or SOI Map in 1 : 25,000 scale)	:	
9	Vicinity Information : Within ½ km from boundary of the plot both natural and manmade	:	

	a) Presence of any water body (Pond / Dam / Reservoir / lake etc.	:	
	b) Type of top soil at the site (Sand / Murram / Clay etc.)	:	
	c) Details of borrow pit (Location, distance & permissibility from owner)		
	d) Distance from nearest Railway line / NH / SH /MDR	:	
	e) Nearest Archaeological site if any along with its details	:	
	f) Habitation area within ½ km surrounding the boundary of the site : (Village / Basti with population and clear distance from site)	:	
	g) Nearest Hospital / Educational Institute / Place of Worship	:	
10	End Use of Reclaimed Land	:	
11	Date of submission of report	:	
12	Views of Inspecting Officer (Recommended / Not Recommended & Conditions suggested specific to the site)	:	
13	Decision of R.O. (Permitted / Rejected)	:	
13	If rejected, reasons thereof.	:	

Signature of Inspecting Officer

Signature of Regional Officer

List of documents attached

(In case the proposal is for morethan 10 acres and referred to Head Office.)

Annexure-III

(Format for Grant of Permission)

ODISHA

STATE POLLUTION CONTROL BOARD, ODISHA

(Address – Regional Office)

No. _____/ Date_____/

OFFICE MEMORANDUM

In consideration of the application dt _____ of M/s (Name of TPP), the State Pollution Control Board is pleased to convey permission forreclamation (with Fly Ash) of the low lying area / abandoned quarries at Mouza _____ over an area of _____ Acres in Plot No _____), under Khata No _____, Kisam _____ as mentioned in the application, in the district of _____ with the following conditions :

This permission is an addendum to the consent order granted to the applicant under water (PCP) Act, 1974 & Air Act, 1981 and the conditions stipulated here-in are a part of conditions of the above said consent order for strict compliance.

General Conditions

1. This Permission is valid for _____ months from the date of issue and the quantity as mentioned in the application.
2. Reclamation of low lying area shall be carried out as per the guideline prepared by the State Pollution Control Board for the purpose. (copy enclosed)
3. The Thermal Power Plant shall dispose only ash for filling the low lying area. Under no circumstances, the industry shall dispose any other industrial solid waste in the low lying area other than ash without prior permission of the Board.
4. The Thermal Power Plants shall provide garland drain around the proposed site if fly ash is filled is above the contour of the surrounding land so that surface run off during rainy season shall not enter to the nearby human habitation and adjacent agricultural land.

5. The ash shall be dumped into low lying area / abandoned quarries and spread uniformly by engaging earth moving equipment. The spreading of ash shall be done in layers and compacted followed by concurrent top soil capping before rainy season, so that there shall not be any chance of mixing of the fly ash in nearby water body through rain water.

6. The Thermal Power Plants / Industry shall develop the approach road and shall provide adequate water spraying arrangement on the roads when ash is taken from the silo/plant to suppress any fugitive dust generated during working period.

7. Protective action to be ensured if the ash to be disposed at immediate vicinity of NH/SH.

8. The TPP / industry has to provide dust suppression like water sprinkling in and around the dump site. During summer extra care shall be taken to control fugitive dust.

9. For reclamation of land, irrespective of size located within administrative limit of any Municipality / Corporation or if the transportation route passes through its administrative limit,extra care to ensure non spillage of ash and non-congestion of traffic need to be exercised to prevent any pollution during transportation of fly ash.

10. **The following two condition are applicable if the permeability of the site is > 10^{-7}cm/sec :**

11. If the permeability is more than 10^{-7} cm/sec, theTPP shall provide appropriate lining as mentioned in the guideline at the base layer at the low lying area in order to prevent leaching and risk of ground water contamination.

12. Commencement of fly ash filling shall be made after provision of the lining is verified by the Pollution Control Board's Official and on obtaining necessary permission in this regard.

13. The environmental quality monitoring of air, surface and ground water shall be carried out every month at the boundary of the disposal area for the following parameters and the monitoring report shall be submitted to the Board every quarter.

    a. Ambient Air- PM_{10}, $PM_{2.5}$

    b. Surface runoff - SS, F, Cd, As

14. Water quality monitoring shall be done from start of the work till six months beyond completion of work. Air monitoring shall be done till completion of the reclamation work.
15. The area shall be properly fenced to prevent any entry of cattle / Livestock inside the quarry area.
16. After complete reclaiming the site, signboard shall be put up showing that the land was reclaimed by filling low lying area.
17. Attempt shall be made to avoid any kind of public nuisance due to proposed activities.
18. On completion of the reclamation, the TPPshall submit a certificate to the effect that all the above stipulated conditions have been duely complied.
19. Board reserves the right to revoke this permission if conditions stipulated are not implemented to the satisfaction of the Board.

Regional Officer

To,

Address of TPP

Memo No. _____/ Dt. _____/

Copy forwarded to :

1. The Member Secretary, SPC Board, Odisha
2. The District Magistrate and Collector, _____
3. FARC, SPC Board, Bhubaneswar
4. Copy to Guard file

Regional Officer

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कार्यालय पुलिस उप महानिरीक्षक, यूप केन्द्र, के0रि0पु0बल, सम्बलपुर, उड़िशा
संख्या: एम पॉच-1/2018.19.यु0के0सम्ब0 दिनांक 16/10/2018

सेवा में,

मुख्य सी0पी0पी
हि-डालको ईंडिया लिमिटेड
हीराकुद पावर
हीराकुद, सम्बलपुर, उड़िशा

Hr. Anudeep/Mr. Hemanshu Reddy/Mr. Ashok
Let us utilize this opportunity
& develop area & our city
Thanks Regards
20/10/18

विषय: निचले जगहों को मिट्टी भरने के संबंध मे।

उपरोक्त विषयक लेख इस प्रकार से है कि, दिनांक 12/10/2018 को कमाण्डेन्ट के अध्यक्षता मे आपके कार्यालय के अधिकारी तथा सी0पी0डब्लु0डी अधिकारीयों के साथ बैठक का आयोजन किया गया था। उक्त बैठक के चर्चा के दौरान बताया गया था कि इस यूप केन्द्र के जमीन पूरी तरह से समतल नही है जिसके कारण बारिश के मौसम में निचले जगहों पर पानी जम जाती है एवं जमे हुए पानी से मछरों की पैदावार होती रहती है। उक्त बैठक में आपके कार्यालय के अधिकारीयों ने यह बताया कि खेल कुद के मैदान व क्वार्टर गार्ड के समीप निचले जगहो को पलाई आश (Fly Ash) से भरकर उस पर मिट्टी की बादर बिछाकर समतल किया जाएगा।

2 इस संबंध में श्री रमणिल पाठक, कार्यपालक अभियंता व श्री हरीश नायक, सहायक अभियंता, सी0पी0डब्लु0डी व आपके कार्यालय के अधिकारी श्रीमती गैरामी पात्रो से इस बारे में विस्तृत चर्चा करने के बाद इस निर्णय पर पहुचे कि इस जगहों को समतल किया जा सकता है जो कि पर्यावरण व आबो-हवा के भी अनुकुल होगा। इसके अतिरिक्त सी0पी0डब्लु0डी के द्वारा यह सहमति दी गई कि क्वार्टर गार्ड में भविष्य में होने वाली बारदिवारी का कार्य को करने पर कोई भी असुविधा नहीं होगी।

3 अतः आपसे अनुरोध है कि, क्वार्टर गार्ड और खेल का मैदान के नजदीक निचले जमीनो को पलाई आश (Fly Ash) से भरकर उसके उपर मिट्टी डालकर एवंग मशीन से उसे रोलर कर समतल करने का श्रम करें।

4 इस संबंध में आपके सहयोग की अत्यधिक सराहना की जाएगी।

16/10/18

(एम0एन0वरितगा)
कमाडेन्ट, यूप केन्द्र सम्बलपुर

संख्या: एम पॉच-1/2018.19.यु0के0सम्ब0 दिनांक /10/2018

प्रतिलिपि कार्यपालक अभियंता (सिविल), सी0पी0डब्लु0डी, सम्बलपुर प्रोजेक्ट डिविजन, अईआपाल्ली, संबलपुर,उड़िशा को सुचनार्थ हेतु प्रेषित है।

(एम0एन0वरितगा)
कमाडेन्ट, यूप केन्द्र सम्बलपुर

Received

ADITYA BIRLA
HINDALCO

Submission of Consent to Establish (CTE) application (submitted online) for filling of [illegible] of the CPP at premise of CRPF Barrack, Basantpur Mouza of Sambalpur district.

2370247

BRIEF DESCRIPTION OF

PROCESS OF RECLAMATION

OF

LOW LYING AREA BY ASH

At

Central Reserve Police Force
Chipilima Road
Goshala
SAMBALPUR

By

HINDALCO INDUSTRIES LTD
HIRAKUD POWER

INTRODUCTION:

Hindalco Industries Ltd the flagship company of Aditya Birla Group and a leading manufacturer of Aluminium, has set up Aluminium Smelting Unit of 216 KTPA capacity, at present, at Hirakud in the district of Sambalpur, Odisha state. The unit is situated at latitude 21°31'59"N and longitude 83°54'46"E. As the smelting process of aluminium requires a huge volume of electricity for its operation, power requirement of the Smelting unit at Hirakud is being met on demand basis by the electricity generated at its thermal Captive Power Plant (CPP), in the name of Hirakud Power, of capacity 467.5 MW at present.

For production of electricity in Thermal Power Plants, coal is used as the prime raw material. The process of generating electricity involves burning of coal in the boilers of the power plant, producing a huge volume of steam required for operation of the Turbo Generators where the mechanical energy is converted to electrical energy.

To generate electricity, Hirakud Power has employed 13 CFBC boilers, the most environment friendly boilers, with ESPs attached to each boiler and 5 Turbo Generators. During combustion of coal in the boilers ash is generated as non-hazardous solid waste. The unit has a full-fledged dry ash disposal system in place. Around 2500 - 3000 Ton of ash is generated daily when the plant runs at its full capacity. A part of the generated ash thus is used in various sectors of utilization and the rest is disposed dry at the ash mound situated nearby.

OBJECTIVE OF THE PROJECT:

Disposal of ash generated from the thermal power plants is a global environmental concern in today's scenario. In order to dispose the fly ash generated from thermal power plants the Government is enacting different Acts/Notifications and facilitating the utilization of ash in various ways which includes filling of low lying areas and wasteland for conversion in to useful land.

As per the Fly ash notification of 1999 and its amendment in 2009 under Environment (Protection) Act, 1986"No agency, person or organization shall within a radius of hundred kilometers of a coal or lignite based thermal power plant undertake or approve or allow reclamation and compaction of low lying areas with soil; only fly ash shall be used for compaction and reclamation and they shall also ensure that such reclamation and compaction is done in accordance with the specification and guidelines laid down by the authorities".

Further as per the said notification, the ash generated by the units should be utilized 100% within 05 years from the date of commissioning of the unit.

Being a committed organization for protection of environment and obliging the statutory enactments, Hirakud Power is emphasizing the utilization of generated ash through land filling activities in a scientific manner.

LOCATION:

The proposed place of ash filling is located adjacent to Goshala - Chipilima MDR, at village Basantpur of Sambalpur district. The site is around 21 Km away from the unit. The owner of the said property i.e. Central Reserve Police Force (CRPF) had requested Hindalco for filling up of ash in the low lying areas which will be used for the purpose of converting the waste land in to use.

LAND DETAILS:

The site that will be reclaimed is an unused low lying land having a total area of 235.54 acres and the effective area of reclamation will be to a tune of 9.5 acres. Plot details are as follows:

Plot No.	Area	
	Acre	Decimal
6	68	82
Total Area	68	82
Effective Low land	9	50

The depth of the land to be reclaimed will be around 2meter

PROCESS OF LAND-FILLING:

Reclamation of the land will be done with fly ash as well as bottom ash generated from the unit. The land filling technique will be at par with the prescribed guideline

The process will involve the following activities:

(i) **Preparation of the site:**

To start with, top soil of one portion of the area to be worked on will be stripped to a depth of around 500 - 600 mm thickness. The stripped soil will be stacked at one part of the land for top cover later

(ii) **Transportation of Ash& Unloading at Site**

The moisturized ash unloaded from the silos will be transported to the site with tarpaulin covered trucks in such a manner that no ash will be air borne during transit. Spilled ash, if any, on the road will be lifted by sweeping gangs and will be sent back to the plant. Speed of the vehicles to be maintained to avoid fugitive dust emission.
Unloading from the trucks at the stripped of portion of the site will be done with sprinkling of water at the point of unloading

(iii) Spreading& Compaction:

The unloaded ash will be spread uniformly by means of earth moving equipment like dozers, spreader etc of appropriate size. Uniform spreading will be carried out in layers of300 mm loose thickness in the entire area or spreading will be done in strips. The compaction will be done with vibratory roller of 10 - 15 Ton. Optimum moisture content will be maintained during compaction through the engageo water sprinkler. The moisture content may vary in the ash, especially during dry season.

(iv) Soil Cover:

The area to be reclaimed with ash will be covered with stripped off soil (as described in (i) above),of adequate thickness to protect exposure of fly ash to air or water. The soil will be compacted using the vibro roller. After covering and compaction of the soil cover the worked over area will be handed over to the Registrar of the University for future planning.

ENVIRONMENTAL ISSUES:

Environmental issues likely to be arise during the activities and there mitigation have been described above. Issues, if any, apart from the above will be addressed suitably.

MANPOWER:

Transporting of ash to the site, spreading and compaction, soil covering will be done on outsourcing basis. To oversee the activities one site engineer and one supervisor will be deployed by the unit

PROJECT COST:

The total project cost involved will be around Rs209 86lacs

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OFFICE OF THE DISTRICT MAGISTRATE AND COLLECTOR, SAMBALPUR

Lr No. 38 /Spl.L.A./Dt 22.1.19

To

The Complex Head,

M/s- Hindalco, Hirakud.

Sub:- Levelling of low land area in the premises of group centre, CRPF campus, Sambalpur.

Ref:- Letter No...../Dt 21.01.19 of the DIG, GC, CRPF, Sambalpur.

Sir,

In inviting a reference to the letter on the subject cited above I am to say that the ditech and low land areas about 9.5 acres inside the premises of CRPF Campus, Gosala is required for development of infrastructures and pared ground for the use of jawans.

In this regard you are requested to fill the low land area in the premises of CRPF Campus, Gosala by dumping of fly ash as per the norms of the State Pollution Control Board, Odisha. The ash should be transported in close container.

This is for your information and necessary action.

Yours faithfully,

Collector, Sambalpur

Memo No 39 /Spl L.A. Dt 22.1.19

Copy forwarded to the R.O., State Pollution Control Board, Sambalpur for information and necessary action.

Collector, Sambalpur

Memo No 40 /Spl.L.A./Dt 22.1.19

Copy submitted to the Deputy Inspector General of Police, G.C., CRPF, Sambalpur for information.

619/1487

-two-

Tel:0663-2522305
Email: rospcb.sambalpur@ospcboard.org
Website: www.ospcboard.org

ODISHA

OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
1070, Hospital Road, Modipara, Sambalpur-768002

No. 2014 /III CON (NOC)/107/2018-19 Date 27.04.2019

OFFICE MEMORANDUM

In consideration of the application dt 17.01.2019 of M/s. Hindalco Industries Limited, Power Plant, the State Pollution Control Board is pleased to convey permission of reclamation (with Fly Ash) of the low lying area at Mouza Basantpur (CRPF Barrack) over an area of 9.5 Acres in Plot No 6, Khata No.68 (AJA) Total Area-Ac.9.50 dec. Kisam *PATITA* as mentioned in the application, in the district of Sambalpur with the following conditions :

This permission is an addendum to the consent order granted to the applicant under water (PCP) Act, 1974 & Air Act, 1981 and the conditions stipulated here-in are a part of conditions of the above said consent order for strict compliance.

General Conditions

1. This Permission is valid for 6 months from the date of issue and the quantity as mentioned in the application.
2. Reclamation of low lying area shall be carried out as per the guideline prepared by the State Pollution Control Board for the purpose. (copy enclosed)
3. The Thermal Power Plant shall dispose only ash for filling the low lying area. Under no circumstances, the industry shall dispose any other industrial solid waste in the low lying area other than ash without prior permission of the Board.
4. The Thermal Power Plants shall provide garland drain around the proposed site if fly ash is filled is above the contour of the surrounding land so that surface run off during rainy season shall not enter to the nearby human habitation and adjacent agricultural land.
5. The ash shall be dumped into low lying area and spread uniformly by engaging earth moving equipment. The spreading of ash shall be done in layers and compacted followed by concurrent top soil capping before rainy season, so that

there shall not be any chance of mixing of the fly ash in nearby water body through rain water.

6. The Thermal Power Plants shall develop the approach road and shall provide adequate water spraying arrangement on the roads when ash is taken from the silo/plant to suppress any fugitive dust generated during working period.

7. Protective action to be ensured if the ash to be disposed at immediate vicinity of NH/SH.

8. The TPP has to provide dust suppression like water sprinkling in and around the dump site. During summer extra care shall be taken to control fugitive dust.

9. For reclamation of land, irrespective of size located within administrative limit of any Municipality / Corporation or if the transportation route passes through its administrative limit, extra care to ensure non spillage of ash and non-congestion of traffic need to be exercised to prevent any pollution during transportation of fly ash.

10. **The following two condition are applicable if the permeability of the site is > 10^{-7}cm/sec :**

11. If the permeability is more than 10^{-7} cm/sec, the TPP shall provide appropriate lining as mentioned in the guideline at the base layer at the low lying area in order to prevent leaching and risk of ground water contamination.

12. Commencement of fly ash filling shall be made after provision of the linings verified by the Pollution Control Board's Official and on obtaining necessary permission in this regard.

13. The environmental quality monitoring of air, surface and ground water shall be carried out every month at the boundary of the disposal area for the following parameters and the monitoring report shall be submitted to the Board every quarter.
    a. Ambient Air- PM_{10} PM_{25}
    b. Surface runoff - SS, F, Cd, As

14. Water quality monitoring shall be done from start of the work till six months beyond completion of work. Air monitoring shall be done till completion of the reclamation work.

15. The area shall be properly fenced to prevent any entry of cattle / Livestock inside the quarry area.

16. After complete reclaiming the site, signboard shall be put up showing that the land was reclaimed by filling low lying area.

17. Attempt shall be made to avoid any kind of public nuisance due to proposed activities.
18. On completion of the reclamation, the TPP shall submit a certificate to the effect that all the above stipulated conditions have been duly complied.
19. Board reserves the right to revoke this permission if conditions stipulated are not implemented to the satisfaction of the Board.

Regional Officer
Regional Office
State Pollution Control Board
Regional Office, Sambalpur

To,

Sri Arun Poddar, Head Hirakud Power
M/s Hindalco Industries Limited, Power Plant
At/PO: Hirakud, Dist: Sambalpur

Memo No. 2015 / Dt. 27.04.2019 /

Copy forwarded to :

1. The Member Secretary, SPC Board, Odisha
2. The District Magistrate and Collector, Sambalpur.
3. FARC, SPC Board, Bhubaneswar
4. Copy to Guard file

Regional Officer
Regional Office
State Pollution Control Board
Regional Office, Sambalpur

Visiontek Consultancy Services Pvt. Ltd.
(An Enviro Engineering Consulting Cell)

ISO 9001 : 2008
ISO 14001 : 2004
OHSAS 18001 : 2007

Ref: ENTL/IB/08/R/963 Date: 26.10.2018

PERMEABILITY BY FALLING HEAD METHOD AS PER IS: 2720(P-17)

1. Name of the Industry: M/s Hindalco Industries Ltd., Hirakud
2. Sample Location: S1: Plot No-6, Khata No-68 (AJA) of CRF Barrack Campus, Basantpur, Sambalpur
3. Depth: 1.0 mtr
4. Sampling Date: 24.10.2018
5. Length of specimen (L): 12.8
6. Diameter of Specimen (D): 10 cm
7. Area of Specimen (A): 78.54 cm^2
8. Volume of Specimen (V)=AL: 1005.31
9. Area of Stand Pipe [a]: 1.00 cm^2
10. C=2.303 aL/A: 0.3753 cm
11. Temperature of Water, T: 27 ^{0}C

Sl. NO.	Initial Time T1 (Second)	Final Time T2 (Second)	Initial Head h1(cm)	Final Head h2(cm)	h1/h2	Log 10 h1/h2	$K_T = C \times \frac{(\log_{10} h1/h2)}{(T2-T1)}$ cm/sec	Average K_T in cm/sec
1	2	3	4	5	6	7	8	9
1	0	3500	56.1	55.8	1.005376	0.002329	2.49699×10^{-5}	2.48929×10^{-5}
2	3500	7000	55.9	55.6	1.005208	0.002256	2.41916×10^{-5}	
3	7000	10600	54.9	54.6	1.005495	0.002380	2.55172×10^{-5}	

Data of three selective & successive observations
Weight of wet soil specimen after test, Wt=2124.6 gm
Weight of dry soil specimen ,Ws =1796.6 gm
Water Content, $W = \frac{Wt - Ws}{Ws} \times 100 = 18.26\%$
Specific gravity of specimen, Gs =2.70
Void Ratio = e $= \frac{VGs - Ws}{Ws} = 0.51$
Degree of Saturation, $S = \frac{Gs \times W}{e} = 96.5\%$
Permeability at 27 ^{0}C, $K_{27} = \frac{K_T \gamma_T}{\gamma_w} = 2.48929 \times 10^{-5}$ cm/sec.

VISIONTEK CONSULTANCY SERVICES PVT. LTD.

For Visiontek Consultancy Services Pvt. Ltd.

Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change
Government of India

On-line Payment Receipt

Receipt No.	806868516
Depositor Name	Arun Poddar
Bank Id.	ICICI
Bank Name.	NA
Application No.	Z320247
Name and Address of Industry	Hirakud Power (CRPF Barrack Ash Land filling), Hindalco Industries Ltd, Hirakud Power(Ash land filling in the premise of CRPF Barrack, Basantpur Mouza, Goshala-Chipilima Road, Sambalpur), Sambalpur, Sambalpur
Name of Regional Office	SE I
Applied For	CTE - both - new
Payment Date	Thu Jan 17 15:51:07 IST 2019
Payment Details	
CTE (Rs.)	21000.0
Total Amount Paid (Rs.)	21000.00
Transaction Status	Successfully Completed

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STATE POLLUTION CONTROL BOARD, ODISHA

A/118, NILKANTHA NAGAR,

UNIT - VIII BHUBANESWAR - 751012

Form IV (A)(a)

APPLICATION FOR CONSENT TO ESTABLISH UNDER SECTION OF 25 OF WATER(PREVENTION & CONTROL OF POLLUTION) ACT 1974/SECTION 21 OF AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

(Special format for small scale industries other then 17 specified highly Polluting Categories)

From:
Hirakud Power (CRPF Barrack Ash Land filling), Hindalco Industries Ltd, Hirakud Power(Ash land filling in the premise of CRPF Barrack, Basantpur Mouza, Goshala-Chipilima Road, Sambalpur)
City Hirakud
Tehsil Sambalpur
District Sambalpur

To

The Member Secretary,
State Pollution Control Board, ODISHA
Bhubaneswar - 751012

Sir,

I We hereby apply herewith the Consent to Estblish (NOC)for an industry namely **Hirakud Power (CRPF Barrack Ash Land filling)** for production of Land filling with ash, The site is located at **Hindalco Industries Ltd, Hirakud Power(Ash land filling in the premise of CRPF Barrack, Basantpur Mouza, Goshala-Chipilima Road, Sambalpur)** , Sambalpur

1 The annexure and other particulars and plans etc are attached here with in tripticate

2 I We further declare that the information furnished in the annexure and plans etc. are correct to the best of my our knowledge.

3 I We hereby undertake to furnish any other information to be called for with in one month

Yours Faithfully

Name of the applicant Arun Podda

In case of the generated application
[illegible] OSPCB

Designation: Head Hirakud Power

Accompaniments :-

1. Other documents (Attached)
2. Water Balance Chart (Attached)
3. ENVIRONMENT (Attached)
4. Copy of Approved Mine Lease (Attached)
5. EIA/EMP Report (Attached)
6. Layout Map (Attached)
7. Vicinity map (Attached)
8. Project Report (Attached)
9. Land Schedule (Attached)

** This is computer generated application
Sup[illegible] (OSPCB)

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DATA SHEET
(TO BE FILLED IN BY THE INDUSTRY)

A. BASIC INFORMATION :

1.	Name of the Industry	:	Hirakud Power (CRPF Barrack Ash Land filling)
	a) Occupier Address & Phone,Fax	:	Hirakud Power (CRPF Barrack Ash Land filling), Hindalco Industries Ltd, Hirakud Power(Ash land filling in the premise of CRPF Barrack, Basantpur Mouza, Goshala-Chipilima Road, Sambalpur) City:Hirakud Tehsil:Sambalpur District:Sambalpur
	b) Proposed Factory Address	:	Ash land filling in the premise of CRPF Barrack
2.	Name & Address of Occupier with Telephone & Fax No.	:	Arun Poddar Hindalco Industries Ltd, Hirakud Power 0663-2481435 0663-2481324
3.	Project cost	:	Plant & machinaries: 210 (in lakhs), land & Building: 210 (in lakhs), Application Wise Investment: 0.0 (in Lakhs). Others: 0.0 (in Lakhs)
4.	Site information		
	Location		
	a) (Village/Panchayat) /NAC Municipality/Municipal corporation/Industrial Estate)	:	Village ,5000 (in meters)
	(b) Plot No./Khata No.	:	PlotNo.- 6, Khata-68(AJA)
	(c) District	:	Sambalpur
	(d) Surrounding of the site		
	I		Barren Land
	W		Road
	N		Barren Land
	S		Barren Land
	(e) Present use of land	:	Agriculture
	(f)Distance from the nearest human habitation	:	5000
5.	Total area of the factory (in acre)		
	(a) Built up area	:	

[illegible] application
[illegible] (OSPCB)

(b) Vacant area : 9.5

6. Existing features within 500 mtrs of the proposed site

Name of Surrounding	Distance(in meters)	Description
State Highway	500.0	Gosala-Chipilima MDR

--- This is computer generated application ---
Edit documents on e- GOSPCB

B. TECHNICAL INFORMATION :

1. Product(S) List:

Name of Products	Quantity	Unit
Land filling with ash	1000000	Cubic Meter

2. Raw - meterials including:

Raw Materials	Raw Materials Name	Raw Materials Quantity
Coal Ash	1000000	CubicMeter

3. Plant facility:

Plant Name	Quantity	Unit
Ash land filling in the premise of CRPF barrack premise	1000000	CubicMeter

4. Fuel consumption:

Fuel Name	Daily Comsumption	Unit

5. Brief description of the manufacturing process with flow chart : (as attached)

6. List of reaction vassels/Boilers/Furnance/Heating chambers/Kiln etc.

Type	Number of Stack	Stack Attached to	Height above ground level(in metres)	Capacity	Unit

7. Water Requirment Detail:

Water requirment for	Quantity(KL)
Others(Dust Suppression)	100

8. Spurce of water supply

Source Type	Source Name	Quantity(KL/D)
Other	Own source	100

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C. POLLUTION INVENTRY :

1. Source of Air Pollution

Source of Air pollution	Control Measure

2. WATER

a) List of waste water generated:

Source of solid waste	Type Nature of Waste	Other Waste type detail	Quantity (Metric Tonnes/Month)	Quantity Reused	Quantity Sold	Quantity Disposed	Method of collection	Method of disposal	Place of disposal	Distance of discharge point from factor (in metres)

b) Proposed treatment of waste water

Uses	Treatment Arraugment Status	Treatment Type	Name of treatment Unit	Capacity(KL)	Treatment Unit

c) Proposal if any for waste water re-circulation/reuse : NO

d) Mode of final discharge

Source of solid waste	Type of Waste	Any other waste type detail	Method of disposal	Place of disposal

(e)Point of final discharge

Source of solid waste	Type of Waste	Any Other waste type detail	Place of disposal	Distance of discharge point from factor(in meters)

3. SOLID WASTE.

Source	Nature	Quantity/Day	Mode of Disposal

4. Details of cost of Pollution Control Measures(in rupees)

5. Any other additional information on the proposed industry : N/A

Certified that the information furnished above are correct

Signature

Name of the applicant Arun Poddar

This is a computer generated application ...

... OSPCB

Designation: Head Hirakud Power

Address of the applicant: Hindalco Industries Ltd. Hirakud Power

This is computer generated application
Help : odisha.gov.in : OSPCB

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Application for Consent to Establish under section 25 of Water (Prevention and Control of Pollution) Act 1974 and section 21 of Air (Prevention and Control of Pollution) Act 1981

[For Industrial Projects]

1. Please read the instructions to fill up the application carefully and make sure that all the relevant information in the application is filled up.
2. Please enclose all the relevant documents and index them appropriately as Annexure I, II etc.
3. Please make sure that you have paid adequate consent fee along with the consent application.
4. If all the field in the application form is not filled up, the application is not accompanied with adequate fee, or necessary documents are not enclosed then the application will be treated as incomplete and not duly made.

Name of the Project	Hirakud Power (CRPF Barrack Ash Land filling)	
Location	Location name	**Hindalco Industries Ltd. Hirakud Power(Ash land filling in the premise of CRPF Barrack, Basantpur Mouza, Goshala-Chipilima Road, Sambalpur), Hirakud**
	District	**Sambalpur**
	PIN Code	**768016**
	General description of the site	**Village Basantpur,Gosala-Chipilima MDR,Sambalpur-Bargarh route,River Mahanadi,Basantpur,Burla Medical,NH.6**
Name of the applicant	**Arun Poddar**	
Designation	**Head Hirakud Power**	
Address for communication	**Hindalco Industries Ltd, Hirakud Power**	
	Mail id	
Production Details	Products	Annual capacity
	Land filling with ash	1000000
Manufacturing process		

This is computer generated application ---
http://edocs.apcpcb.org/OSPCB

Major plant facility details	Description of facility	Capacity of each unit	Numbers of units proposed	
	Ash land filling in the premise of CRPF barrack premise	100000.0	CubicMeter	
Raw material	Raw material Name		Annual Quantity	
	Coal Ash		100000.0	
Fuel consumption	Fuel		Annual Quantity	
Water Consumption	Area of use	Quantity in m3/d	Source of water	
	Other	10.0	Own source	
Waste water management	Source of wastewater	Quantity in m3/d	Quantity Recycled Reused	Quantity discharged
Wastewater treatment	Wastewater stream	Quantity (m3)	Type of treatment	Discharge point

Please give a brief description of the receiving water body

Air Pollution Assessment

Emission Assessment	Stack description	Height in m	Emission quantity (Nm3/h)	Gas temp in degree C
Emission control measures	Stack description	Air pollution control equipment		
Fugitive emission assessment	Source of fugitive emission	Proposed method of emission reduction		

Solid waste management

Solid waste generation	Source of generation	Type of waste	Quantity of generation (TPA)
Solid waste management	Type of waste	Quantity reused	Quantity disposed of
Solid waste disposal site description	Type of waste	Area of disposal site	Mode of Disposal

Declaration

- 54 -

I am duly authorised by the company to fill up this application for Consent to Establish
I have read the instructions carefully and has fully understood it and filled up the details as per the information available with the company.
I understand that if any information furnished in this application is found to be falsified at a later date then the company shall be fully responsible for the act.
I also understand that such falsification of facts amounts to violation of section of Water (prevention and Control of Pollution) Act, 1974 and Air (prevention and Control of Pollution) Act, 1981

Signature

Name Arun Poddar

Designation Head Hirakud Power

Date Place

This is computer generated application
[illegible] (OSPCB)



GC SAMBALPUR LAND SCHEDULE

Village (Mouza :) - Basantpur, Tahasil:- Sambalpur (Sadar), District:- Sambalpur (Odisha).

Khata No.	Plot No.	Area in acre	Kissam
68(AJA)	01	31.50	Patita
	14/976	64.00	Patita
	2/974	23.00	Patita
	3/975	1.46	Patita
	4	34.62	Patita
	5	1.64	Patita
	6	68.82	Patita
	7	1.48	Patita
	13	8.09	Patita
	3/454	0.93	Patita
	10 plots	235.54	

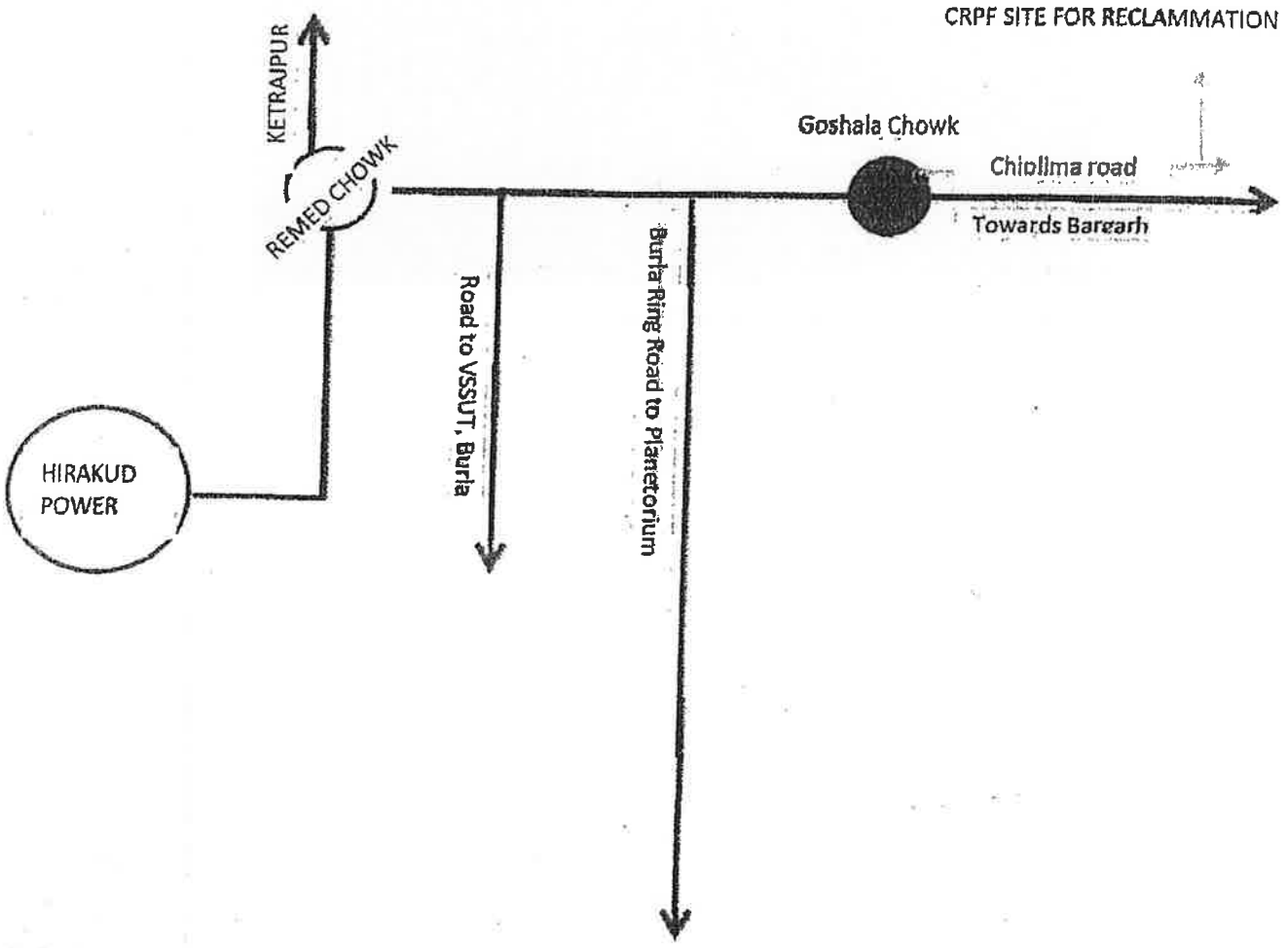
a) North by - Plot No. 2, 4, 1 - Kulamati Village Sarahad (Land of all plots belong to State Livestock Breeding firm Odisha Govt.)

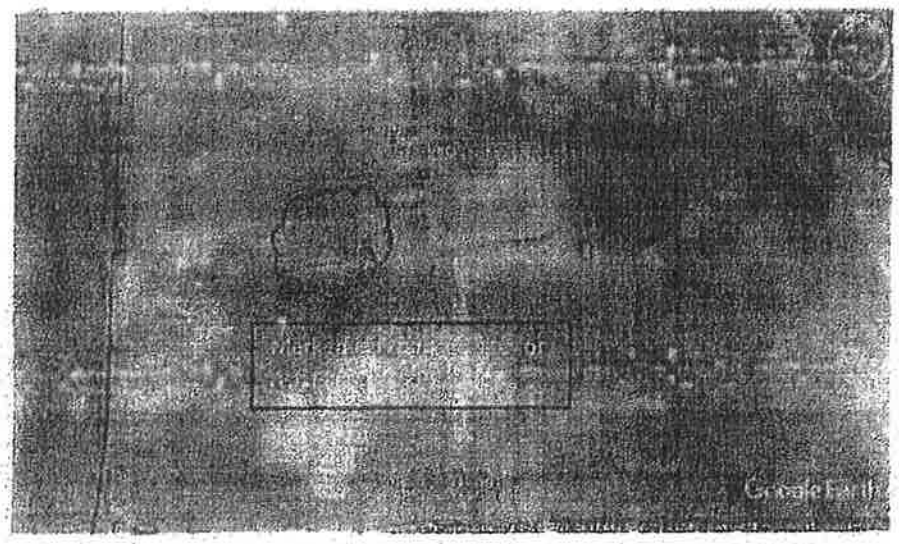
b) South by - Plot No. 8,10,12 belong to Revenue Department and Plot No. 14 belongs to Irrigation Department.

c) East by - Plot No.382 belongs to Irrigation Department. (Probable proposed road)

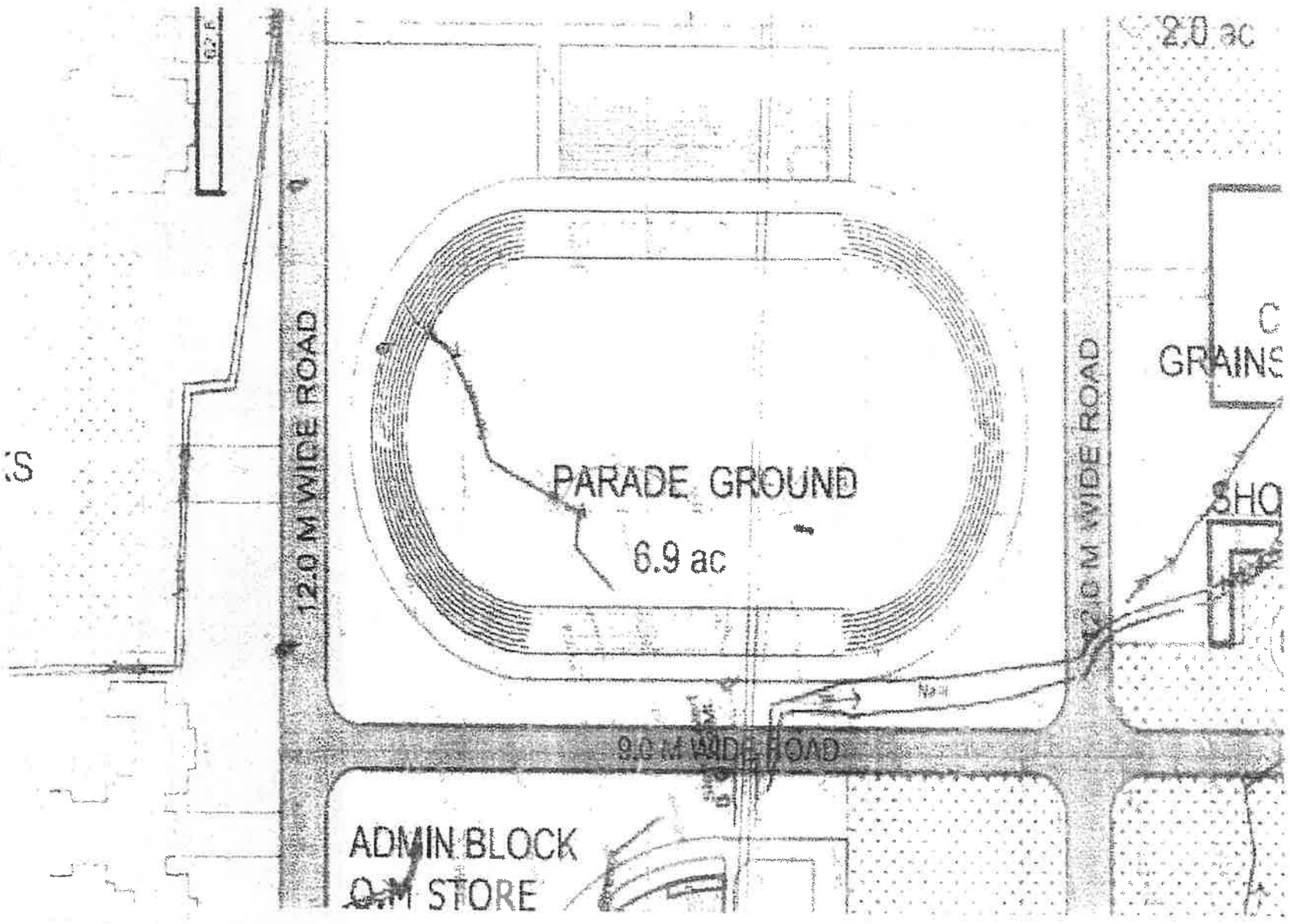
d) West by- Plot No.8/462 Nainjori meant for proposed road extension.

ROUTE MAP FROM THE TPP TO CRPF, Goshala





Marked area is of CRPF - Proposed area for Ash Filling


62 F
12.0 M WIDE ROAD
PARADE GROUND
6.9 ac
12.0 M WIDE ROAD
2.0 ac
GRAINS
SHO
9.0 M WIDE ROAD
ADMIN BLOCK
O.M STORE

1506

SGS

Test Report

Preliminary Report

Print Date : 13/10/2017

SAMPLE NOT DRAWN BY SGS INDIA PVT. LTD.

Report No : JE17-000928.001

JOE No : JE17-000928

Report Control No : JER0000003676

Sample Described by Customer as : ASH

Client Name	:	HINDALCO INDUSTRIES LIMITED
Client Address	:	Hirakud Power
Postal Code	:	768016
State	:	Orissa
Country	:	INDIA
Sample Type	:	ASH
Received	:	03/10/2017
Marks on Sample	:	Sample of Silo Ash,Dt- 25.09.2017,Time- 09.15 am
Sample Qty. Recd.	:	2.0 kg. app.
Test Start/End Date	:	03/10/2017 - 30/12/1899

Analysis	Method	Result	Unit	Requirement/Limit SCHEDULE II	
				Min	Max
A1-Arsenic	USEPA 1311 & 200.7	<0.05	mg/L	-	5.0
A2-Barium	USEPA 1311 & 200.7	4.86	mg/L	-	100
A3-Cadmium	USEPA 1311 & 200.7	0.07	mg/L	-	1.0
A4-Chromium /Cr(III) Compounds	USEPA 1311 & 200.7	0.61	mg/L	-	5.0
A5-Lead	USEPA 1311 & 200.7	0.23	mg/L	-	5.0
A6-Manganese	USEPA 1311 & 200.7	1.71	mg/L	-	10
A7-Mercury	USEPA 1311 & 200.7	<0.05	mg/L	-	0.20
A8-Selenium	USEPA 1311 & 200.7	<0.05	mg/L	-	1.0
A9-Silver	USEPA 1311 & 200.7	<0.05	mg/L	-	5.0
A10-Ammonia as NH3	USEPA 1311 & APHA 4500 C	<1.00	mg/L	-	50*
A11-Cyanide	USEPA1311 & APHA 4500 F	<0.05	mg/L	-	20*
A12-Nitrate(nitrate-nitrogen)	USEPA1311 & IS 3025 (Part 34) : 1988	9.40	mg/L	-	1000
A13-Sulphide as H2S	USEPA1311 & APHA 4500S F	<2.00	mg/L	-	5.0
A62-Antimony	USEPA 1310 & 200.7	<0.05	mg/L	-	15.0
A63-Beryllium	USEPA 1310 & 200.7	<0.05	mg/L	-	0.75
A64-Chromium(VI)	USEPA 1310 & 200.7		mg/L	-	5.0
A65-Cobalt	USEPA 1310 & 200.7	0.09	mg/L	-	80.0
A66-Copper	USEPA 1310 & 200.7	0.34	mg/L	-	25.0
A67-Molybdenum	USEPA 1310 & 200.7	<0.05	mg/L	-	350.0
A68-Nickel	USEPA 1310 & 200.7	0.28	mg/L	-	20.0

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For any feedback or complaint please write to us at feedback.mkolkata@sgs.com.

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SGS

Test Report

Preliminary Report

Print Date : 13/10/2017

SAMPLE NOT DRAWN BY SGS INDIA PVT. LTD.

Report No : JE17-000928.001

JOE No : JE17-000928

Report Control No : JER0000003875

Analysis	Method	Result	Unit	Requirement/Limit SCHEDULE II	
				Min	Max
A69-Thallium	USEPA 1310 & 200.7	<0.05	mg/L	-	7.0
A70-Vanadium	USEPA 1310 & 200.7	0.67	mg/L	-	24.0
A71-Zinc	USEPA 1310 & 200.7	0.70	mg/L	-	250.0
A72-Fluoride	USEPA1310 & APHA 4500F C	1.65	mg/L	-	180.0

All parameters - Subcon to SGS Kolkata Lab

Per pro SGS India Private Ltd

Manish Kumar
Authorized Signatory

****End of Report****

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Annexure-1

Application Form

(For Reclamation of Low Lying areas / Abandoned Quarries with Ash)

To be submitted by Thermal Power Plants

1	Name and address of the Thermal Power Plant	HIRAKUD POWER, HINDALCO INDUSTRIES LIMITED, HIRAKUD
2	Name and address of the owner of land to be reclaimed	Central Reserve Police Force, Village: Basantpur, Chipilima Road, Goshala, Dist: Sambalpur
3	Land for reclamation with Ash	
	a) Ownership (substantiate with documents)	Central Reserve Police Force
	b) Area in Ac (with supporting documents)	9.5 Acres
	c) Mutual Agreement for reclamation indicating end use. (If the land is not owned by the TPP)	Attached
4	Site description:	
	a) Plot no and Kissam	Plot No. - 6, Kissam - Patita
	b) Khata No	68
	c) Village / Mouza	Basantpur
	d) Tahasil	Sambalpur (sadar)
	e) District	Sambalpur
	f) Whether falls within eco-sensitive zone	No
5	Results of test carried out (for all sites)	
	a) Leachability of Ash	Attached
	b) Permeability of Site	Attached
	c) Source of water for ash filling and dust suppression (Permission from local authority to be obtained if water to be drawn from public pond / wells)	Own Resource
	d) Transportation route from source to disposal site (Map showing the route)	Provided
6	Vicinity Information: (within 0.5 km from boundary of the plot)	

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	a) Water body (Pond / Dam / Reservoir / Lake / River etc.)		NIL
	b) Distance from nearest Railway line / NH / SH / Major District Road (MDR)		Nil
	c) Water in-take points / LI points (Public & Private)		Nil
	d) Does the natural topography lead the run off from disposal site to get dischargedan upstream of intake points?		No
	e) Distance from the nearest river / embankment (Whether natural topography permits surface runoff flow in to the river)		Nil
	f) Distance from nearest Archaeological site if any		No such site exist
	g) Nearest habitation (Village / Basti with population and distance from boundary of site)		0.5 Km
	h) Nearest hospital / Education Institute / Place of worship		Nil
9	Mode of Transportation		By Road (through tarpaulin covered trucks)
10	Source of soil (to be used as soil cover)		Strip-off soil of same site
11	Usage of Reclaimed area		Parade Ground and other constructional activities

Signature of Authorised Representative of TPP

Arun Kumar Poddar
Manager
HIRAKUD POWER
HIRAKUD POWER & INDUSTRIES LIMITED
HIRAKUD-768016, SAMBALPUR (ODISHA)

List of document to be attached

1. Land document in support at title / Ownership, Khata, Plot No., Mouza & Kisam.
2. Mouza map (scale 32": 1 mile) of the area.
3. Analysis report of soil permeability and leachability test of ash.
4. Village map / SOI map / showing transportation route from source to destination.
5. Sectorial contour map of justify estimated quantity of ash disposal.
6. Copy of the Agreement with the land owner to take up the activity (if land is not owned by TPP).
7. Permission from revenue authority for reclamation of abandoned quarry / Govt Land.

-5-

केन्द्रीय विद्यालय क्र-1, सम्बलपुर
KENDRIYA VIDYALAYA No. 1, SAMBALPUR
बराइपाली (शिल्पांचल के निकट), संबलपुर (ओड़िशा)
Near Industrial Estate, Baraipali, Sambalpur - 768006 (Odisha)
Ph. No.: 0663-2521029
E-mail: kvsambalpur@yahoo.co.in Web Site: www.kvsambalpur.org.in
CBSE Affiliation No.: 1500004 School No.: 08330 KV Code: 1157 Station Code: 119

F.150112/KV No.1(SBP)/2018-19/369 Date: 18.01.2019

To
The Head
Captive Power Plant (CPP)
Hindalco Hirakud Power
Sambalpur, Odisha

Sub: Filling of low lying areas with ash and covering with earth of KV No.1,Sambalpur.

Sir,

In inviting a kind reference to the subject cited above, it is to inform you that, Kendriya Vidyalaya No.1 Sambalpur is having a big and vast sport's ground. Due to construction of another additional building, condition of sports' ground has deteriorated a lot which are presently not suitable for any activity. Parents as well students are requesting for its development. Even a Vidyalaya Management Committee meeting was held on 14th December 2018, and in that meeting also parent members had raised the issue of "development of Sports' Ground". Sports Ground is an integral part of School curriculum, seeing the urgency it was proposed and approved by Chairman VMC & Collector cum District magistrate Sambalpur along with other members in the last VMC meeting that **filling of Sports ground 4-5 feet with fly ash/slag and over the fly ash/slag one feet of soil can be filled**, so it will be ready for sports and games purpose for small kids of Vidyalaya.

Therefore, it is requested to fill these low lying area with ash, and cover with earth, so that the sports' ground can be utilized in proper way as required. The Revenue map along with the land schedule is attached herewith for your kind perusal and decision.

Your kind cooperation will be highly appreciated and expecting a line of confirmation.

Thanking you.

Yours faithfully

18/01/19

(Manish Kumar Srivastava)
Principal
प्राचार्य / Principal
केन्द्रीय विद्यालय क्रमांक-1 / Kendriya Vidyalaya No 1
सम्बलपुर -768006 / Sambalpur-768006

Encl:

1. Revenue map & land schedule

Copy to

The Chairman VMC, Kendriya Vidyalaya No.1 Sambalpur
&
Collector cum District Magistrate Sambalpur

1512

-15-

Letter No. 19 /Spl LA Dt. 18.01.19

To

The Complex Head, Hindalco

Hirakud, Sambalpur

Sub:- Filling of ash in the sports ground of Kendriya Vidyalaya-1, Sambalpur.

Sir,

With reference to the subject cited above, I am to inform you that the sports ground of Kendriya Vidyalaya-1, Sambalpur is required to be filled up with ash and slag as the condition of the ground has detoriated a lot due to construction of additional buildings.

It is therefore requested to fill up the sports ground Kendriya Vidyalaya-1, Sambalpur with consultation with the school authority as per norms of State pollution Control Board. The ash should be transported in close container.

This is for your information and necessary action.

Yours faithfully,

Collector, Sambalpur

Memo No. 20 /Spl LA Dt. 18.01.19

Copy forwarded to the R.O, State Pollution Control Board, Sambalpur for kind information and necessary action.

Collector, Sambalpur

Memo No. 21 /Spl LA Dt. 18.01.19

Copy to the Principal Kendriya Vidyalaya-1, Sambalpur for information.

Collector, Sambalpur

645 1513

ADITYA BIRLA

HINDALCO

24th January, 2019

Submission of Consent to Establish (CTE) application (submitted online) for filling of [illegible] at our CTE & Siemens at Kendriya Vidyalaya, Unit - 1, Sambalpur.

[illegible]

[illegible] for your kind perusal and consideration at the earliest.

[illegible]

1514

Visiontek Consultancy Services Pvt. Ltd.

(An Enviro Engineering Consulting Cell)

ISO 9001 : 2008
ISO 14001 : 2004
OHSAS 18001 : 2007

Ref.: ENVLAB/19/R-2112 *Date: 22.01.2019*

PERMEABILITY BY FALLING HEAD METHOD AS PER IS: 2720(P-17)

1. Name of the Industry: M/s Hindalco Industries Ltd., Sambalpur
2. Sample Location : S1- Plot No-407, Kendriya Vidyalay, Unit-1, Sambalpur
3. Depth : 1.0 mtr. 4. Date: 19.01.2019
5. Length of Specimen (L): 12.6 6. Diameter of Specimen (D): 10 cm
7. Area of Specimen (A) : 78.1 cm^2
8. Volume of Specimen [V]=AL:1005.31
9. Area of Stand Pipe [a]: 1.00 cm^2
10. C=2.303 aL/A=0.2266 cm
11. Temperature of Water, T:27 ^{0}C

Sl.no.	Initial Time Ti (Second)	Final Time Tf (Second)	Initial Head h1(cm)	Final Head h2(cm)	h1/h2	Log 10 h1/h2	K_T =C X (log10 h1/h2) (Tf-Ti) cm/sec	Average K_T in cm/sec
1	2	3	4	5	6	7	8	9
1	0	3800	50.6	50.3	1.0059	0.002554808	$1.5x10^{-7}$	$1.9x10^{-7}$
2	3800	7600	50.3	50.1	1.0039	0.001690454	$1.6x10^{-7}$	
3	7600	11400	50.1	49.6	1.01	0.004321374	$2.6x10^{-7}$	

Data of three selective & successive observations
Weight of wet soil specimen after test, Wt=2138.8 gm.
Weight of dry soil specimen ,Ws =1842.0 gm.
Water Content, $W=\frac{Wt - Ws}{Ws} \times 100 = 16.11\%$
Specific gravity of specimen, Gs=2.61
Void Ratio = e $\frac{VGs - Ws}{Ws} = 0.46$
Degree of Saturation, $S=\frac{Gs \cdot W}{e} = 98.90\ \%$
Permeability at 27 ^{0}C , $K_{27} = \frac{K_T \gamma_T}{\gamma_{27}} = 1.9 \times 10^{-7}$ cm/sec

For Visiontek Consultancy services Pvt. Ltd

Plot No.-M-22&23, Chandka Industrial Estate, Patia, Bhubaneswar-751024, Dist-Khurda, Odisha Tel. : 91-674-6451781, 7752017905
E-mail : visiontekin@yahoo.co.in, visiontek@gmail.com, Visit us at: www.vcspl.org

647 1515

1/23/2019 SPCB

Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change
Government of India

On-line Payment Receipt

Receipt No.	854548600
Depositor Name	Arun Podder
Bank Id.	ICICI
Bank Name.	NA
Application No.	2424254
Name and Address of Industry	HIRAKUD POWER(ASH LAND FILLING), Hindalco Industries Ltd, Hirakud Power(Ash land filling in the premise of Kendriya Vidyalay, Unit - 1, Sambalpur), Sambalpur, Sambalpur
Name of Regional Office	SE I
Applied For	CTE - both - new
Payment Date	Wed Jan 23 17:42:24 IST 2019
Payment Details	
CTE (Rs.)	7000.0
Total Amount Paid (Rs.)	7000.00
Transaction Status	Successfully Completed

STATE POLLUTION CONTROL BOARD, ODISHA

A/118, NILKANTHA NAGAR,

UNIT - VIII BHUBANESWAR - 751012

Form IV (A)(a)

APPLICATION FOR CONSENT TO ESTABLISH UNDER SECTION OF 25 OF WATER(PREVENTION & CONTROL OF POLLUTION)ACT 1974/SECTION 21 OF AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

(Special format for small scale Industries other then 17 specified highly Polluting Categories)

From:
HIRAKUD POWER(ASH LAND FILLING(Hindalco Industries Ltd. Hirakud Power(Ash land filling in the premise of Kendriya Vidyalay, Unit - 1, Sambalpur)
City:Hirakud
Tehsil:Sambalpur
District Sambalpur

To

The Member Secretary,
State Pollution Control Board, ODISHA
Bhubaneswar - 751012

Sir,

I/We hereby apply herewith the Consent to Estblish (NOC)for an industry namely **HIRAKUD POWER(ASH LAND FILLING)** for production of Land filling (using ash). The site is located at **Hindalco Industries Ltd. Hirakud Power(Ash land filling in the premise of Kendriya Vidyalay, Unit - 1, Sambalpur) , Sambalpur**

1 The annexure and other particulars and plans etc are attached here with in triplicate

2 I/We further declare that the information furnished in the annexure and plans etc are correct to the best of my our knowledge.

3 I/We hereby undertake to furnish any other information to be called for with in one month

Yours Faithfully
Name of the applicant Arun Poddar

649 1517

-20-

Designation: Head Hrakad Power

Accompaniments

1. Project Report (Attached)
2. Water Balance Chart (Attached)
3. [illegible] (Attached)
4. [illegible] (Attached)
5. [illegible] Approved Mine Lease (Attached)
6. [illegible] Report (Attached)
7. [illegible] Map (Attached)
8. [illegible] map (Attached)
9. Land Schedule (Attached)

DATA SHEET
(TO BE FILLED IN BY THE INDUSTRY)

V. BASIC INFORMATION :

1.	Name of the Industry	:	HIRAKUD POWER(ASH LAND FILLING)
	a) Occupier Address & Phone,Fax	:	HIRAKUD POWER(ASH LAND FILLING), Hindalco Industries Ltd. Hirakud Power(Ash land filling in the premise of Kendriya Vidyalay, Unit - 1, Sambalpur) City:Hirakud Tehsil:Sambalpur District:Sambalpur
	b) Proposed Factory Address	:	Ash land filling in the premise of Kendriya Vidyalay, Unit - 1, Sambalpur
2.	Name & Address of Occupier with Telephone & Fax No.	:	Arun Poddar Hindalco Industries Ltd. Hirakud Power 0663-2481435 0663-2481324
3.	Project cost	:	Plant & machinaries: 70 (in lakhs), land & Building: 70 (in lakhs), Application Wise investment: 0.0 (in Lakhs), Others: 0.0 (in Lakhs)
4.	Site information		
	Location		
	a) (Village/Panchayat) /NAC/ Municipality/Municipal corporation/Industrial Estate)	:	Village ,Sambalpur (in meters)
	(b) Plot No./Khata No.	:	407 - 415, 654
	(c) District	:	Sambalpur
	(d) Surrounding of the site		
	I	:	Barajpali-Khetrajpur Road
	W		Barren Land
	N		School Building
	S		Residential Area
	(e) Present use of land	:	Agriculture
	(f)Distance from the nearest human habitation	:	100
5.	Total area of the factory (in acre)		
	(a) Built up area	:	4.68

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(b) Vacant area :

6. Existing features within 500 mtrs of the proposed site

Name of Surrounding	Distance(in meters)	Description
Villages	0.0	Within Sambalpur Municipal Corporation
School	0 0	Ash filling will be done inside the applied premise of Kendriya Vidyalay
Human Settlements	100.0	Residential area of SMC
Nalla	50.0	Dhobijor

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B. TECHNICAL INFORMATION :

1. Product(S) List:

Name of Products	Quantity	Unit
Land Filling (using ash)	300000	Sq M

2. Raw - meterials including:

Raw Materials	Raw Materials Name	Raw Materials Quantity
Fly Ash (for land filling)	310000	CubicMeter

3. Plant facility:

Plant Name	Quantity	Unit
Ash land filling in the premise of Kendriya Vidyalay, Sambalpur	310000	CubicMeter

4. Fuel consumption:

Fuel Name	Daily Consumption	Unit

5. Brief description of the manufacturing process with flow chart (as attached)

6. List of reaction vassels/Boilers/Furnance/Heating chambers/Kiln etc.

Type	Number of Stack	Stack Attached to	Height above ground level(in metres)	Capacity	Unit

7. Water Requirment Detail:

Water requirment for	Quantity(KL)
Others(Dust Suppression)	35.0

8. Source of water supply

Source Type	Source Name	Quantity(KL/D)
Other	Own source	35.0

The [illegible] application
[illegible] (as attached)

C. POLLUTION INVENTRY :

1. Source of Air Pollution

Source of Air pollution	Control Measure

2. WATER

a) List of waste water generated:

Source of solid waste	Type/ Nature of Waste	Other Waste type detail	Quantity (Metric Tonnes/Month)	Quantity Reused	Quantity Sold	Quantity Disposed	Method of collection	Method of disposal	Place of disposal	Distance of discharge point from factor (in metres)

b) Proposed treatment of waste water

Uses	Treatment Arrangment Status	Treatment Type	Name of treatment Unit	Capacity(KL)	Treatment Unit

c) Proposal if any for waste water re-circulation/reuse : NO

d) Mode of final discharge

Source of solid waste	Type of Waste	Any other waste type detail	Method of disposal	Place of disposal

(e)Point of final discharge

Source of solid waste	Type of Waste	Any Other waste type detail	Place of disposal	Distance of discharge point from factor(in meters)

3. SOLID WASTE

Source	Nature	Quantity/Day	Mode of Disposal

4. Details of cost of Pollution Control Measures(in rupees) : 7.13 Lakh

5. Any other additional information on the proposed industry : N A

Certified that the information furnished above are correct

Signature

Name of the applicant Arun Poddar

654
1522

Designation: Head Hirakud Power

Address of the applicant: Hindalco Industries Ltd, Hirakud Power

... this is corrigendum petition/ ... application ...

Application for Consent to Establish under section 25 of Water (Prevention and Control of Pollution) Act 1974 and section 21 of Air (Prevention and Control of Pollution) Act 1981

|For Industrial Projects|

1. Please read the instructions to fill up the application carefully and make sure that all the relevant information in the application is filled up
2. Please enclose all the relevant documents and index them appropriately as Annexure - I, II, etc
3. Please make sure that you have paid adequate consent fee along with the consent application
4. If all the field in the application form is not filled up, the application is not accompanied with adequate fee, or necessary documents are not enclosed then the application will be treated as incomplete and not duly made

Name of the Project	HIRAKUD POWER(ASH LAND FILLING)	
Location	Location name	Hindalco Industries Ltd, Hirakud Power(Ash land filling in the premise of Kendriya Vidyalay, Unit - I, Sambalpur), Hirakud
	District	Sambalpur
	PIN Code	768016
	General description of the site	Sambalpur Junction,Mahanadi River,Within Sambalpur Municipal Corporation,Ash filling will be done inside the applied premise of Kendriya Vidyalay,Sambalpur District HQ Hospital,Residential area of SMC,Laxmidunguri RF,NH 06,Dhobijor
Name of the applicant	Arun Poddar	
Designation	Head Hirakud Power	
Address for communication	Hindalco Industries Ltd, Hirakud Power	
	Mail id	
Production Details	Products	Annual capacity
	Land filling (using ash)	90000.0

Pre-Feasibility Report/Environmental Clearance Application

Prepared by - EQMS India

Manufacturing process

Major plant facility details	Description of facility	Capacity of each unit	Numbers of units proposed
	Ash land filling in the premise of Kendriya Vidyalay, Sambalpur	31000.0	CubicMeter

Raw material	Raw material Name	Annual Quantity
	Fly Ash (for land filling)	31000.0
Fuel consumption	Fuel	Annual Quantity

Water Consumption	Area of use	Quantity in m3/d	Source of water
	Other	35.0	Own source

Waste water management	Source of wastewater	Quantity in m3/d	Quantity Recycled Reused	Quantity discharged

Wastewater treatment	Wastewater stream	Quantity (m3)	Type of treatment	Discharge point

Please give a brief description of the receiving water body

Air Pollution Assessment

Emission Assessment	Stack description	Height in m	Emission quantity (Nm3/h)	Gas temp in degree C

Emission control measures	Stack description	Air pollution control equipment

Fugitive emission assessment	Source of fugitive emission	Proposed method of emission reduction

Solid waste management

Solid waste generation	Source of generation	Type of waste	Quantity of generation (TPA)

Solid waste management	Type of waste	Quantity reused	Quantity disposed of

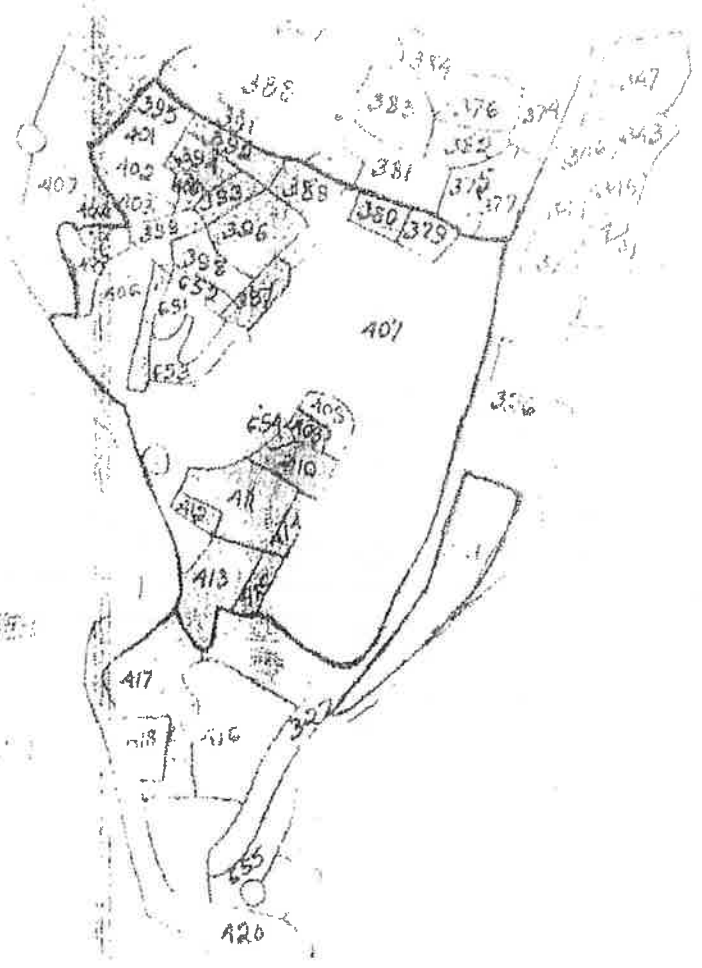
Solid waste disposal site description	Type of waste	Area of disposal site	Mode of Disposal

Declaration

1. I am duly authorised by the company to fill up this application for Consent to Establish
2. I have read the instructions carefully and has fully understood it and filled up the details as per the information available with the company.
3. I understand that if any information furnished in this application is found to be falsified at a later date then the company shall be fully responsible for the act.
4. I also understand that such falsification of facts amounts to violation of section of Water (prevention and Control of Pollution) Act, 1974 and Air (prevention and Control of Pollution) Act, 1981.

Signature	
Name	Arun Poddar
Designation	Head Hirakud Power
Date	Place

---This is computer generated application---
For Talcher Thermal (OSPCB).



Reference
area to be acquired

Land Acquisition Officer

Collector
Sambalpur

Proposed Area for the construction of Additional Building for classroom :-

659 1527

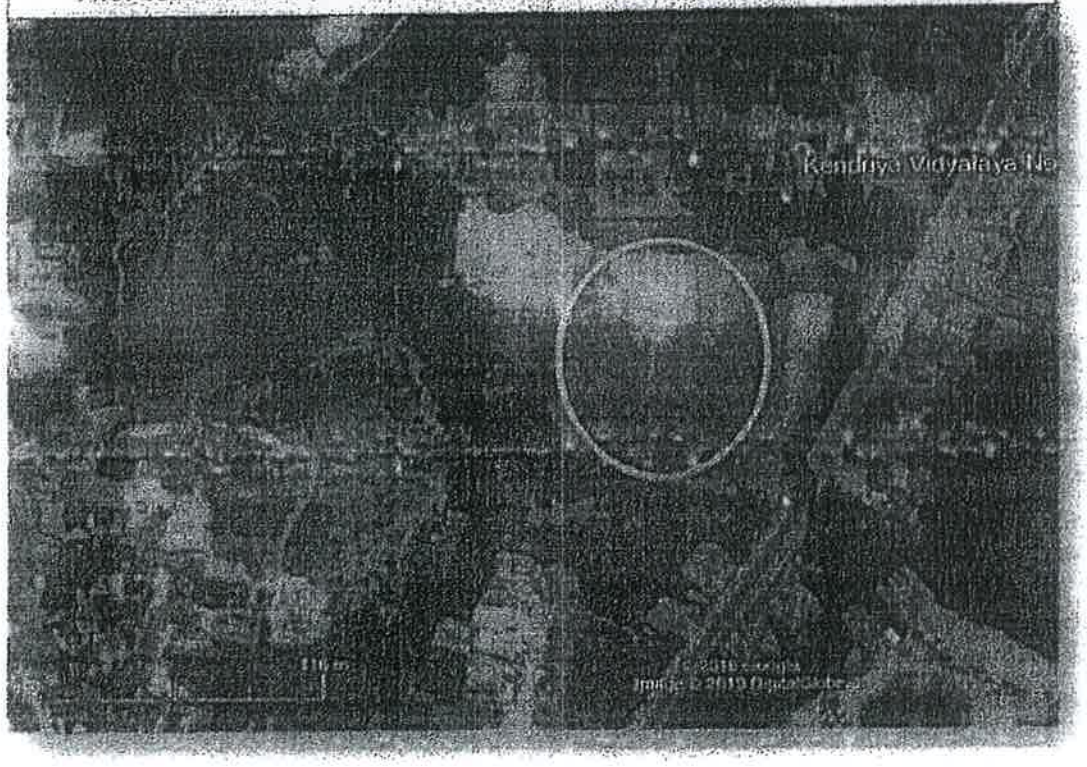
-80-

TOTAL LAND DETAILS (KENDRIYA VIDYALAYA, SAMBALPUR)

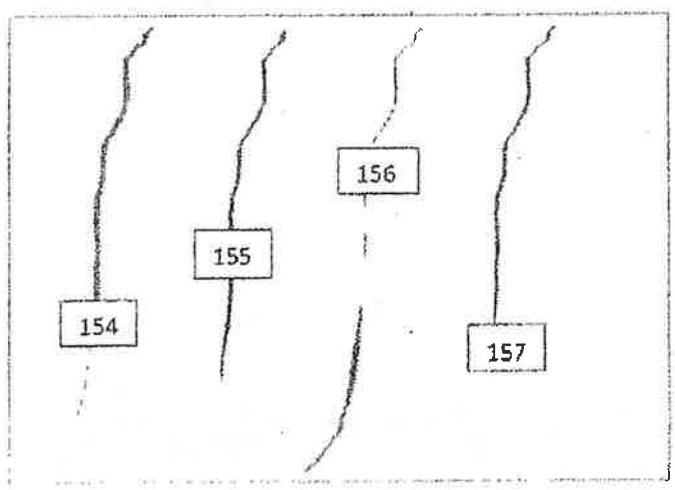
SL NO	PLOT NO	AREA	TOTAL AREA	DATE OF AGREEMENT	REMARK
	407	7.85	7.85	03.04.1970	GOVT.
	407 Part	0.70			
	408	0.15			
	654	0.01			
	417	0.73			
	653	0.24			
	651	0.27			
	652	0.10			
	423	0.83		25.06.1976	GOVT
		3.03	3.03		
	389 part	0.27			Govt land exchanged with G. Tripathy.
	393	0.16			
	394	0.15			
	396	0.41			
	409	0.09			
	411	0.58			
	412	0.11			
	414	0.10		20.02.1978	Private(G.Tripathy)
		1.87	1.87		
	392	0.28			Govt. land exchanged with A. Haripal.
	397	0.20			
	398	0.21			
	399	0.20			
	400	0.08			
	406	0.18			
	430	0.26			
	413	0.36			
	415	0.11		20.07.1978	Private(A.Haripal)
		1.88	1.88		
	TOTAL LAND		14.63		

-51-

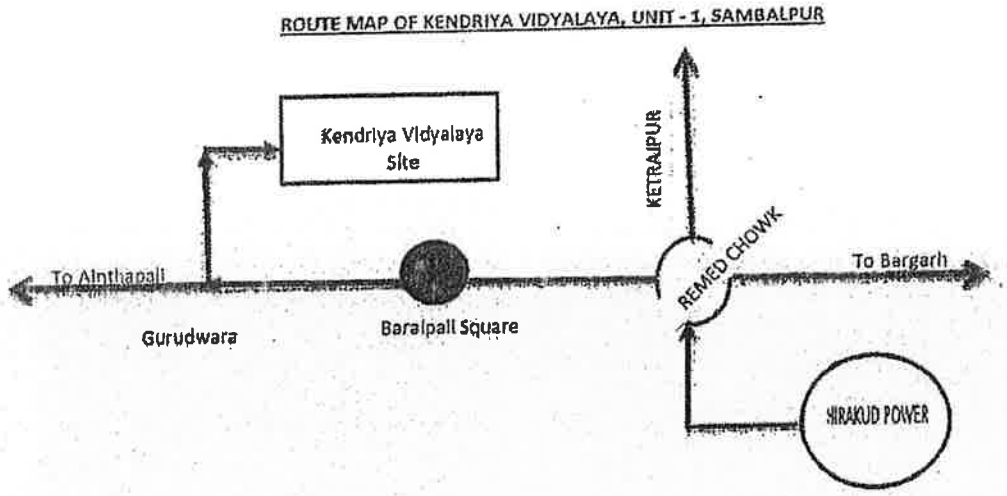
PROPOSED SITE FOR ASH FILLING AT KENDRIYA VIDYALAYA BARIEPALI SAMBALPUR



Contour



ROUTE MAP OF KENDRIYA VIDYALAYA, UNIT - 1, SAMBALPUR



1530

-83-

Tel:0663-2522305
Email: rospcb.sambalpur@ospcboard.org
Website: www.ospcboard.org

ODISHA

OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
1070, Hospital Road, Modipara, Sambalpur-768002

No. 1368 /III CON (NOC)/108/2018-19 Date. 04/04/2019

OFFICE MEMORANDUM

In consideration of the application dt.23.01.2019 of M/s. Hindalco Industries Limited, Power Plant, the State Pollution Control Board is pleased to convey permission of reclamation (with Fly Ash) of the low lying area at Mouza Danipali (Kendriya Vidyalaya, Unit-1, premises-play ground) over an area of 4.68 Acres in Plot No 407 to 415 & 654, Total Area-Ac.4.68 dec. Kisam *MALA* as mentioned in the application, in the district of Sambalpur with the following conditions :

This permission is an addendum to the consent order granted to the applicant under water (PCP) Act, 1974 & Air Act, 1981 and the conditions stipulated here-in are a part of conditions of the above said consent order for strict compliance.

General Conditions

1. This Permission is valid for 6 months from the date of issue and the quantity as mentioned in the application.
2. Reclamation of low lying area shall be carried out as per the guideline prepared by the State Pollution Control Board for the purpose.
3. The thermal power plant shall dispose only ash for filling the low lying area. Under no circumstances, the industry shall dispose any other industrial solid waste in the low lying area other than ash without prior permission of the Board.
4. The thermal power plants shall provide garland drain around the proposed site if fly ash is filled is above the contour of the surrounding land so that surface run off during rainy season shall not enter to the nearby human habitation and adjacent agricultural land.
5. The ash shall be dumped into low lying area and spread uniformly by engaging earth moving equipment. The spreading of ash shall be done in layers and compacted followed by concurrent top soil capping before rainy season, so that

there shall not be any chance of mixing of the fly ash in nearby water body through rain water.

6. The thermal power plants / Industry shall develop the approach road and shall provide adequate water spraying arrangement on the roads when ash is taken from the silo/plant to suppress any fugitive dust generated during working period.
7. Protective action to be ensured if the ash to be disposed at immediate vicinity of NH/SH.
8. The TPP has to provide dust suppression like water sprinkling in and around the dump site. During summer extra care shall be taken to control fugitive dust.
9. For reclamation of land, irrespective of size located within administrative limit of any Municipal Corporation or if the transportation route passes through its administrative limit, extra care to ensure non-spillage of ash and non-congestion of traffic need to be exercised to prevent any pollution during transportation of fly ash.
10. The following two condition are applicable if the permeability of the site is > 10^{-7} cm/sec :
11. If the permeability is more than 10^{-7} cm/sec, the TPP shall provide appropriate lining as mentioned in the guideline at the base layer at the low lying area in order to prevent leaching and risk of ground water contamination.
12. Commencement of fly ash filling shall be made after provision of the linings verified by the Pollution Control Board's Official and on obtaining necessary permission in this regard.
13. The environmental quality monitoring of air, surface and ground water shall be carried out every month at the boundary of the disposal area for the following parameters and the monitoring report shall be submitted to the Board every quarter.
    a. Ambient Air- PM_{10}, $PM_{2.5}$
    b. Surface runoff - SS, F, Cd, As
14. Water quality monitoring shall be done from start of the work till six months beyond completion of work. Air monitoring shall be done till completion of the reclamation work.
15. The area shall be properly fenced to prevent any entry of cattle / Livestock inside the quarry area.
16. After complete reclaiming the site, signboard shall be put up showing that the land was reclaimed by filling low lying area.

17. Attempt shall be made to avoid any kind of public nuisance due to proposed activities.

18. On completion of the reclamation, the TPP shall submit a certificate to the effect that all the above stipulated conditions have been duly complied.

19. Board reserves the right to revoke this permission if conditions stipulated are not implemented to the satisfaction of the Board.

Additional Conditions

1. The fly ash shall be dumped into low-lying area beyond school time from 3.00 PM to 10.00 PM and spread uniformly with earth cover concurrently.

2. In case of any public complaint due to such filling by fly ash and air pollution thereof, this permission shall be revoked.

Regional Officer
Regional Office
State Pollution Control Board
Regional Office, Sambalpur

To,

Sri Arun Poddar, Head Hirakud Power
M/s Hindalco Industries Limited, Power Plant
At/PO: Hirakud, Dist: Sambalpur

Memo No. _____/ Dt. _____/

Copy forwarded to :

1. The Member Secretary, SPC Board, Odisha
2. The District Magistrate and Collector, Sambalpur.
3. FARC, SPC Board, Bhubaneswar
4. Copy to Guard file

Regional Officer

EB 3

1533

-86-

SGS

Test Report

Preliminary Report

Print Date : 13/10/2017

SAMPLE NOT DRAWN BY SGS INDIA PVT. LTD.

Report No : JE17-000928.001

JOE No : JE17-000928

Report Control No : JER0000003676

Sample Described by Customer as : ASH

Client Name	:	HINDALCO INDUSTRIES LIMITED
Client Address	:	Hirakud Power
Postal Code	:	768016
State	:	Orissa
Country	:	INDIA
Sample Type	:	ASH
Received	:	03/10/2017
Marks on Sample	:	Sample of Silo Ash,Dt- 25.09.2017,Time- 09.15 am
Sample Qty. Recd.	:	2.0 kg. app.
Test Start/End Date	:	03/10/2017 - 30/12/1899

Analysis	Method	Result	Unit	Requirement/Limit SCHEDULE II	
				Min	Max
A1-Arsenic	USEPA 1311 & 200.7	<0.05	mg/L	-	5.0
A2-Barium	USEPA 1311 & 200.7	4.86	mg/L	-	100
A3-Cadmium	USEPA 1311 & 200.7	0.07	mg/L	-	1.0
A4-Chromium /Cr(III) Compounds	USEPA 1311 & 200.7	0.61	mg/L	-	5.0
A5-Lead	USEPA 1311 & 200.7	0.23	mg/L	-	5.0
A6-Manganese	USEPA 1311 & 200.7	1.71	mg/L	-	10
A7-Mercury	USEPA 1311 & 200.7	<0.05	mg/L	-	0.20
A8-Selenium	USEPA 1311 & 200.7	<0.05	mg/L	-	1.0
A9-Silver	USEPA 1311 & 200.7	<0.05	mg/L	-	5.0
A10-Ammonia as NH3	USEPA 1311 & APHA 4500 C	<1.00	mg/L	-	50*
A11-Cyanide	USEPA1311 & APHA 4500 F	<0.05	mg/L	-	20*
A12-Nitrate(nitrate-nitrogen)	USEPA1311 & IS 3025 (Part 34) : 1988	9.40	mg/L	-	1000
A13-Sulphide as H2S	USEPA1311 & APHA 4500S F	<2.00	mg/L	-	5.0
A62-Antimony	USEPA 1310 & 200.7	<0.05	mg/L	-	15.0
A63-Beryllium	USEPA 1310 & 200.7	<0.05	mg/L	-	0.75
A64-Chromium(VI)	USEPA 1310 & 200.7		mg/L	-	5.0
A65-Cobalt	USEPA 1310 & 200.7	0.09	mg/L	-	80.0
A66-Copper	USEPA 1310 & 200.7	0.34	mg/L	-	25.0
A67-Molybdenum	USEPA 1310 & 200.7	<0.05	mg/L	-	350.0
A68-Nickel	USEPA 1310 & 200.7	0.28	mg/L	-	20.0

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Unless otherwise stated the results shown in this test report refer only to the sample (s) tested and such sample(s) are retained for 7 days (in case of perishable items) and 30 days for all other samples from the date of issue of report. The samples from regulatory bodies are to be retained as specified. This document cannot be reproduced except in full, without prior written approval of the Company.

For any feedback or complaint please write to us at feedback.mikolkata@sgs.com.

1534

Test Report

Preliminary Report

Print Date : 13/10/2017

SAMPLE NOT DRAWN BY SGS INDIA PVT. LTD.

Report No : JE17-000928.001

JOE No : JE17-000928

Report Control No : JER0000003676

Analysis	Method	Result	Unit	Requirement/Limit SCHEDULE II	
				Min	Max
A69-Thallium	USEPA 1310 & 200.7	<0.05	mg/L	-	7.0
A70-Vanadium	USEPA 1310 & 200.7	0.67	mg/L	-	24.0
A71-Zinc	USEPA 1310 & 200.7	0.70	mg/L	-	250.0
A72-Fluoride	USEPA1310 & APHA 4500F C	1.65	mg/L	-	180.0

All parameters - Subcon to SGS Kolkata Lab

Per pro SGS India Private Ltd

Manish Kumar
Authorized Signatory

****End of Report****

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Unless otherwise stated the results shown in this test report refer only to the sample(s) tested and such sample(s) are retained for 7 days (in case of perishable items) and 30 days for all other samples from the date of issue of report. The samples from regulatory bodies are to be retained as specified. This document cannot be reproduced except in full, without prior written approval of the Company.

For any feedback or complaint please write to us at feedback.mkolkata@sgs.com.

Annexure-1

Application Form

(For Reclamation of Low lying areas / Abandoned Quarries with Ash)

To be submitted by Thermal Power Plants

1	Name and address of the Thermal Power Plant	HIRAKUD POWER, HINDALCO INDUSTRIES LIMITED, HIRAKUD
2	Name and address of the owner of land to be reclaimed	Kendriya Vidyalaya, Unit - 1 Vill: Danipali , Baraipali, Sambalpur
3	Land for reclamation with Ash	
	a) Ownership (substantiate with documents)	Kendriya Vidyalaya, Sambalpur
	b) Area in Ac (with supporting documents)	4 68 Acre
	c) Mutual Agreement for reclamation indicating end use. (if the land is not owned by the TPP)	Attached
4	Site description:	
	a) Plot no and Kisam	Plot - 407 to 415 & 654, Kisam - mala
	b) Khata No	
	c) Village / Mouza	Danipali
	d) Tahasil	Sambalpur (sadar)
	e) District	Sambalpur
	f) Whether falls within eco-sensitive zone	No
5	Results of test carried out (for all sites)	
	a) Leachability of Ash	Enclosed
	b) Permeability of Site	Enclosed
	c) Source of water for ash filling and dust suppression (Permission from local authority to be obtained if water to be drawn from public pond / wells)	Own resource
	d) Transportation route from source to disposal site (Map showing the route)	Enclosed
6	Vicinity information: (within 0.5 km from boundary of the plot)	
	a) Water body (Pond / Dam / Reservoir / Lake /	Nil

a)	Water body (Pond / Dam / Reservoir / Lake / River etc.)	Nil
b)	Distance from nearest Railway line / NH / SH / Major District Road (MDR)	1 Km
c)	Water in-take points / LI points (Public & Private)	1Km
d)	Does the natural topography lead the run off from disposal site to get dischargedan upstream of intake points?	No
e)	Distance from the nearest river / embankment (Whether natural topography permits surface runoff flow in to the river)	6 Km (No)
f)	Distance from nearest Archaelogical site if any	No such site nearby
g)	Nearest habitation (Village / Basti with population and distance from boundary of site)	100 mtr
h)	Nearest hospital / Education Institute / Place of worship	0 KM
9	Mode of Transportation	Road, through rope tied tarpaulin covered trucks
10	Source of soil (to be used as soil cover)	Stripped-off soil of the site
11	Usage of Reclaimed area	Development of play ground for children

Signature of Authorised Representative of TPP

Arup Kumar Poddar

List of document to be attached

1. Land document in support at title / Ownership, Khata, Plot No., Mouza & Kisam.
2. Mouza map (scale 32": 1 mile) of the area.
3. Analysis report of soil permeability and leachability test of ash.
4. Village map / SOI map / showing transportation route from source to destination.
5. Sectorial contour map of justify estimated quantity of ash disposal.
6. Copy of the Agreement with the land owner to take up the activity (if land is not owned by TPP).
7. Permission from revenue authority for reclamation of abandoned quarry / Govt Land.

669 1537

-१०-

Mobile 9437760360
Email@ddcomdtetl.odpol@gov.in

ODISHA POLICE

BASIC TRAINING INSTITUTE, BURLA, SAMBALPUR
C.A. CHIPLIMA, DIST: SAMBALPUR, PIN : 768025

S.K. NANDA (OAFS-I)
PRINCIPAL-CUM-COMMANDANT

D O NO 357/21
DATE 12.02.2021

To

The Plant Head.
Hirakud Power Hindalco Industry Ltd.
Hirakud, Dist- Sambalpur

Sub: **Leveling of low land in premises of BTI, Burla.**

Sir

In inviting a kind reference to the subject cited above, I am to intimate to you that, Basic Trg. Institute, Burla is functioning in Ac.177.90 dc. of land under Basantpur Mouza since 22.11.2018. This institution is meant to impart quality training to Armed forces of the State.

Out of the said land, about Ac.9.5 dc. of land has low level with ditches for which the construction work of different Infrastructures and leveling of Parade Ground of the institution is not feasible and thereby the training is also affected.

Therefore I would like to request you to fill-up the low land with the ash dust of your industry and level the land for the development of the training institution.

Yours faithfully,

Commandant,
Basic Trg. Institute, Burla.

Address: At Basantpur C.A. Chipilima, Burla Sambalpur, Pin-768025
E-Mail-comdtbti.odpol@gov.in

1538

ADITYA BIRLA

HINDALCO

10th March 2018

To

The Regional Officer
State Pollution Control Board, Odisha
1070, Hospital Road
Modipara,
Sambalpur - 768002

Sub: **Submission of Consent to Establish (CTE) application (submitted online) for filling of ash of our CPP in the premise of Basic Training Institute, Odisha Police**

Ref: Online application no. 2047971

Dear Sir

In hand please find herewith the Consent to Establish (CTE) application, submitted online vide reference above, for filling of ash of our CPP in the premise of Basic Training Institute of Odisha Police under Basantpur Gram Panchayat of Sambalpur District. Fee of Rs 39400.00 (Rupees Thirty-nine Thousand Four Hundred only) has been deposited through e-wallet. Receipt of online payment along with relevant documents is enclosed herewith for your kind perusal and consideration at the earliest.

Thanking you

Yours very truly
for M/s Hindalco Industries Ltd

Arun Poddar
Head - Hirakud Power

Encl.: As above

Copy to: The Member Secretary, State Pollution Control Board, Odisha, A/118, Nilakantha Nagar, Nayapalli, Unit - VIII, Bhubaneswar - 12 for kind information

Fly Ash Resource Centre (FARC), State Pollution Control Board, Odisha, A/118, Nilakantha Nagar, Nayapalli, Unit - VIII, Bhubaneswar - 12 for kind information.

6771
1539

-72-

ADITYA BIRLA
HINDALCO

29th March 2019

[illegible]
State Pollution Control Board, Odisha
Near Hospital Road
Mahipara
Sambalpur - 768002

Information regarding completion of activities at ash land filling sites

[illegible] vide Letter no. 821, dated 23.03.2018 (Basic Training Institute for 9.5
[illegible] 1057 dated 14.05.2018(Basic Training Institute for 7.1

With reference to the above for land filling of our ash at Basic Training Institute of Odisha Police at Basantpur, Sambalpur.

We are to intimate you that the land filling activity has been completed in all respect at the [illegible] under reference. After completion of the filling the sites have been handed over to the [illegible] (completion certificates of BTI enclosed for kind reference).

Thanking you

Yours faithfully
For [illegible] (Hindalco Industries Ltd)

[illegible] 29/3/19
[illegible], Utkalkul Power

[illegible]

4540

-P3-

Tel : 0663-2522305
Email :rospcb.sambalpur@ospcboard.org
Website : www.ospcboard.org

OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
1070 Hospital Road, Modipara, Sambalpur-768002

No.....821...../ III CON (NOC)/198/2017-18 Date 23.03.2018

OFFICE MEMORANDUM

In consideration of the application dt.10.03.2018 of M/s Hindalco Industries Limited, Power Plant, the State Pollution Control Board is pleased to convey permission of reclamation (with Fly Ash) of the low lying area at Mouza Basantpur (B.T.I, Odisha Police, Burla) over an area of 9.50 Acres in Plot No 403 (P), under Khata No : 68 (AJA), Kisam *Patita* as mentioned in the application, in the district of Sambalpur with the following conditions :

This permission is an addendum to the consent order granted to the applicant under water (PCP) Act, 1974 & Air Act, 1981 and the conditions stipulated here-in are a part of conditions of the above said consent order for strict compliance.

General Conditions

1. This Permission is valid for 6 months from the date of issue and the quantity as mentioned in the application.
2. Reclamation of low lying area shall be carried out as per the guideline prepared by the State Pollution Control Board for the purpose.
3. The Thermal Power Plant shall dispose only ash for filling the low lying area. Under no circumstances, the industry shall dispose any other industrial solid waste in the low lying area other than ash without prior permission of the Board.
4. The Thermal Power Plants shall provide garland drain around the proposed site if fly ash is filled is above the contour of the surrounding land so that surface run off during rainy season shall not enter to the nearby human habitation and adjacent agricultural land
5. The ash shall be dumped into low lying area and spread uniformly by engaging earth moving equipment. The spreading of ash shall be done in layers and compacted followed by concurrent top soil capping before rainy season, so that

there shall not be any chance of mixing of the fly ash in nearby water body through rain water.

6 The Thermal Power Plant shall develop the approach road and shall provide adequate water spraying arrangement on the roads when ash is taken from the silo/plant to suppress any fugitive dust generated during working period.

7. Protective action to be ensured if the ash to be disposed at immediate vicinity of NH/SH.

8. The Thermal Power Plant has to provide dust suppression like water sprinkling in and around the dump site. During summer extra care shall be taken to control fugitive dust.

9. For reclamation of land, irrespective of size located within administrative limit of any Municipality / Corporation or if the transportation route passes through its administrative limit, extra care to ensure non spillage of ash and non-congestion of traffic need to be exercised to prevent any pollution during transportation of fly ash.

10. **The following two condition are applicable if the permeability of the site is > 10^{-7}cm/sec :**

11. If the permeability is more than 10^{-7} cm/sec, the TPP shall provide appropriate lining as mentioned in the guideline at the base layer at the low lying area in order to prevent leaching and risk of ground water contamination.

12. Commencement of fly ash filling shall be made after provision of the linings verified by the Pollution Control Board's Official and on obtaining necessary permission in this regard.

13. The environmental quality monitoring of air, surface and ground water shall be carried out every month at the boundary of the disposal area for the following parameters and the monitoring report shall be submitted to the Board every quarter.

a. Ambient Air- PM_{10} $PM_{2.5}$

b. Surface runoff - SS, F, Cd, As

14. Water quality monitoring shall be done from start of the work till six months beyond completion of work. Air monitoring shall be done till completion of the reclamation work.
15. The area shall be properly fenced to prevent any entry of cattle / Livestock inside the area.
16. After complete reclaiming the site, signboard shall be put up showing that the land was reclaimed by filling low lying area.
17. Attempt shall be made to avoid any kind of public nuisance due to proposed activities.
18. On completion of the reclamation, the Thermal Power Plant shall submit a certificate to the effect that all the above stipulated conditions have been duly complied.
19. Board reserves the right to revoke this permission if conditions stipulated are not implemented to the satisfaction of the Board.

Regional Officer
Regional Office
State Pollution Control Board
Regional Office, Sambalpur

To,

Sri Arun Poddar, Head Hirakud Power
M/s Hindalco Industries Limited, Power Plant
At/PO: Hirakud, Dist: Sambalpur

Memo No. 822 / Dt. 23.03.2018 /

Copy forwarded to :

1. The Member Secretary, SPC Board, Odisha
2. The District Magistrate and Collector, Sambalpur
3. Senior Env. Engineer, L-1 (C), State Pollution Control Board, Odisha,
4. FARC, SPC Board, Bhubaneswar
5. Copy to Guard file

Regional Officer
Regional Office
State Pollution Control Board
Regional Office, Sambalpur

675 1543

-36-

Mobile : 9437760360
Email: commdtibl.odpol@gov.in

ODISHA POLICE

BASIC TRAINING INSTITUTE, BURLA, SAMBALPUR
C.A. CHIPLIMA, DIST. SAMBALPUR, PIN - 768025

B.K. NANDA (OAPS-I)
PRINCIPAL-CUM COMMANDANT

D.O. NO. 1455(A)/BTI
DATE : 20.06.2018

Date: 20/06/2018

COMPLETION CERTIFICATE

To whom so ever it may concern

This is to certify that M/s Hindalco Industries Limited,Hirakud (P&S), Hirakud, Dist.: Sambalpur has completed the Land Reclamation Works on land measuring an area of 9.5 Acres (approx.) as per the guidelines of SPCB at Basic Training Institute, Basantpur Goshala, Burla, Dist.:Sambalpur.

20/6/18

Commandant
Basic Training Institute
Burla, Sambalpur

-37-

INSTITUTE, BURLA, SAMBALPUR
C.A. CHIPLIMA, DIST. SAMBALPUR, PIN - 768025

Date:

...nat M/s Hindal... Industries
...sambalpur
...and Reclamation Works on land
...suming an area of 7.1 Acres (approx.) as per the
...of Basic Training Institute.

Commandant
Basic Training Institute
...ambalpur

Visiontek Consultancy Services Pvt. Ltd.
(An Enviro Engineering Consulting Cell)
ISO 9001 : 2008
ISO 14001 : 2004
OHSAS 18001 : 2007

Ref: Env106/18/R-344

Date: 21.02.2018

PERMEABILITY BY FALLING HEAD METHOD AS PER IS:2720(P-17)

1.Name of the Industry: Hindalco Industries Ltd., Hirakud, Sambalpur
2.Sample Location : Basic Training Institute, odisha police, Basantapur mouza,Sambalpur. Plot No-403
3.Depth : 1.0 mtr.
4. Date of sampling :15.02.2018
5.Length of specimen (L): 12.8
6.Diameter of Specimen (D): 10 cm
7.Area of Specimen (A) : 78.54 cm^2
8. Volume of Specimen [V]=AL:1005.31
9. Area of Stand Pipe [a]: 1.00 cm^2
10. C=2.303 aL/A=0.3753 cm
11.Temperature of Water, T:25 ^0C

Sl. no.	Initial Time Ti (Second)	Final Time Tf (Second)	Initial Head h1(cm)	Final Head h2(cm)	h1/h2	Log 10 h1/h2	K_T=C X (log10 h1/h2) (Tf-Ti) cm/sec	Average K_T in cm/sec
1	2	3	4	5	6	7	8	9
1	0	3600	54.1	54	1.002	0.000803505	$8.376x10^{-4}$	$8.392x10^{-4}$
2	3600	7200	54.0	53.9	1.002	0.000804995	$8.392x10^{-4}$	
3	7200	10800	53.9	53.8	1.002	0.00080649	$8.408x10^{-4}$	

Data of three selective & successive observations
Weight of wet soil specimen after test, Wt=2156.6 gm.
Weight of dry soil specimen ,Ws =1848.4 gm.
Water Content, $W=\frac{Wt - Ws}{Ws} \times 100 = 16.67\%$
Specific gravity of specimen, Gs=2.74
Void Ratio = $e \frac{VGs - Ws}{Ws} = 0.49$
Degree of Saturation, $S=\frac{Gs \cdot W}{e} = 93.19\ \%$
Permeability at 25 ^0C , $K_{27} = \frac{K_T \gamma_T}{\gamma_{27}} = 8.392 \times 10^{-8}$ cm/sec

For Visiontek Consultancy Services Pvt. Ltd

678 1546

-११-

STATE POLLUTION CONTROL BOARD, ODISHA

A/118, NILKANTHA NAGAR,

UNIT - VIII BHUBANESWAR - 751012

Form IV (A)(a)

APPLICATION FOR CONSENT TO ESTABLISH UNDER SECTION OF 25 OF WATER(PREVENTION & CONTROL OF POLLUTION)ACT 1974/SECTION 21 OF AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

(Special format for small scale industries other then 17 specified highly Polluting Categories)

From:
Hirakud Power(Ash Land filling of Basic Trng Inst), Hindalco Industries Ltd, Hirakud Power, At/PO- Hirakud
City:Sambalpur
Tehsil:Sambalpur
District:Sambalpur

To

The Member Secretary,
State Pollution Control Board, ODISHA
Bhubaneswar - 751012

Sir,

I/We hereby apply herewith the Consent to Estblish (NOC)for an industry namely **Hirakud Power(Ash Land filling of Basic Trng Inst)** for production of Ash for landfill. The site is located at **Hindalco Industries Ltd, Hirakud Power, At/PO- Hirakud , Sambalpur**

1. The annexure and other particulars and plans etc. are attached here with in triplicate.

2. I/We further declare that the information furnished in the annexure and plans etc. are correct to the best of my / our knowledge.

3. I We hereby undertake to furnish any other information to be called for with in one month.

Yours Faithfully,
Name of the applicant: Arun Poddar
Designation: Sambalpur Cluster Head

---This is computer generated application ----
http://odocmms.nic.in - (OSPCB)

Accompaniments:-

1. Water Balance Chart (Attached)
2. other documents (Attached)
3. ENV CLEARNACE (Attached)
4. Copy of Approved Mine Lease (Attached)
5. EIA EMP Report (Attached)
6. Layout Map (Attached)
7. Vicinity map (Attached)
8. Project Report (Attached)
9. Land Schedule (Attached)

----This is computer generated application ----
http:/ odocmms nic in/ - (OSPCB)

DATA SHEET
(TO BE FILLED IN BY THE INDUSTRY)

A. BASIC INFORMATION :

1.	Name of the Industry	:	Hirakud Power(Ash Land filling of Basic Trng Inst)
	a) Occupier Address & Phone,Fax	:	Hirakud Power(Ash Land filling of Basic Trng Inst), Hindalco Industries Ltd, Hirakud Power, At/PO- Hirakud City:Sambalpur Tehsil:Sambalpur District:Sambalpur
	b) Proposed Factory Address	:	Hirakud Power ash land filling in the premise of BTI, Odisha Police, Burla
2.	Name & Address of Occupier with Telephone & Fax No.	:	R K Gupta Hindalco Industries Ltd, At/PO - Hirakud 0663-2481435 0663-2481324
3.	Project cost	:	Plant & machinaries: 394 (in lakhs), land & Building: 394 (in lakhs), Application Wise investment: 0.0 (in Lakhs). Others: 0.0 (in Lakhs)
4.	Site information		
	Location		
	a) (Village/Panchayat) /NAC/ Municipality/Municipal corporation/Industrial Estate)	:	Village ,2000 (in meters)
	(b) Plot No./Khata No.	:	403,598(p)
	(c) District	:	Sambalpur
	(d) Surrounding of the site		
	E	:	Barren land
	W	:	Barren land
	N	:	Barren land
	S	:	Barren Land
	(e) Present use of land	:	Agriculture
	(f)Distance from the nearest human habitation	:	0
5.	Total area of the factory (in acre)		
	(a) Built up area	:	9.5
	(b) Vacant area	:	

6. Existing features within 500 mtrs of the proposed site

Name of Surrounding	Distance(In meters)	Description
Human Settlements	0.0	Barracks of BTI

----This is computer generated application ----
http://odocmms.nic.in - (OSPCB)

B. TCHNICAL INFORMATION :

1. Product(S) List:

Name of Products	Quantity	Unit
Ash for landfill	110000.0	CubicMeter

2. Raw - meterials including:

Raw Materials	Raw Materials Name	Raw Materials Quantity
Coal ash for landfill	600.0	CubicMeter

3. Plant facility:

Plant Name	Quantity	Unit
Ash land filling in BTI premise. Odisha Police, Basantpur, Burla	110000.0	CubicMeter

4. Fuel consumption:

Fuel Name	Daily Comsumption	Unit

5. Brief description of the manufacturing process with flow chart : . (as attached)

6. List of reaction vassels/Boilers/Furnance/Heating chambers/Kiln etc.

Type	Number of Stack	Stack Attached to	Height above ground level(in metres)	Capacity	Unit

7. Water Requirment Detail:

Water requirment for	Quantity(KL)
Others(Dust Suppression)	5.0

8. Source of water supply

Source Type	Source Name	Quantity(KL/D)
Other	Own source of BTI	5.0

C. POLLUTION INVENTRY :

1. Source of Air Pollution

Source of Air pollution	Control Measure

2. WATER

a) List of waste water generated:

Source of solid waste	Type/ Nature of Waste	Other Waste type detail	Quantity (Metric Tonnes/Month)	Quantity Reused	Quantity Sold	Quantity Disposed	Method of collection	Method of disposal	Place of disposal	Distance of discharge point from factor (in metres)

b) Proposed treatment of waste water

Uses	Treatment Arrangment Status	Treatment Type	Name of treatment Unit	Capacity(KL)	Treatment Unit

c) Proposal if any for waste water re-circulation/reuse : NO

d) Mode of final discharge

Source of solid waste	Type of Waste	Any other waste type detail	Method of disposal	Place of disposal

(e)Point of final discharge

Source of solid waste	Type of Waste	Any Other waste type detail	Place of disposal	Distance of discharge point from factor(in meters)

3. SOLID WASTE

Source	Nature	Quantity/Day	Mode of Disposal

4. Details of cost of Pollution Control Measures(in rupees)

5. Any other additional information on the proposed industry N/A

Certified that the information furnished above are correct

Signature :

Name of the applicant Arun Poddar

Designation: Sambalpur Cluster Head

Address of the applicant: Hindalco Industries Ltd. At/PO - Hirakud

----This is computer generated application ----
http. odocmms.nic.in - (OSPCB)

6851553

-106-

Application for Consent to Establish under section 25 of Water (Prevention and Control of Pollution) Act 1974 and section 21 of Air (Prevention and Control of Pollution) Act 1981

[For Industrial Projects]

1. Please read the instructions to fill up the application carefully and make sure that all the relevant information in the application is filled up.
2. Please enclose all the relevant documents and index them appropriately as Annexure – I, II. ... etc.
3. Please make sure that you have paid adequate consent fee along with the consent application.
4. If all the field in the application form is not filled up, the application is not accompanied with adequate fee, or necessary documents are not enclosed then the application will be treated as incomplete and not duly made.

Name of the Project	Hirakud Power(Ash Land filling of Basic Trng Inst)		
Location	Location name	Hindalco Industries Ltd, Hirakud Power, At/PO-Hirakud, Sambalpur	
	District	Sambalpur	
	PIN Code	768016	
	General description of the site	Basantpur.Village,Sambalpur-Bargarh route,River Mahanadi,Basantpur village school,Burla Medical ,NH 6,Barracks of BTI	
Name of the applicant	R K Gupta		
Designation	Sambalpur Cluster Head		
Address for communication	Hindalco Industries Ltd, At/PO - Hirakud		
	Mail id		
Production Details	Products		Annual capacity
	Ash for landfill		110000.0
Manufacturing process			

-107-

Major plant facility details	Description of facility	Capacity of each unit	Numbers of units proposed	
	Ash land filling in BTI premise, Odisha Police, Basantpur, Burla	110000.0	CubicMeter	
Raw material	Raw material Name		Annual Quantity	
	Coal ash for landfill		600.0	
Fuel consumption	Fuel		Annual Quantity	
Water Consumption	Area of use	Quantity in m3/d	Source of water	
	Other	5.0	Own source of BTI	
Waste water management	Source of wastewater	Quantity in m3/d	Quantity Recycled / Reused	Quantity discharged
Wastewater treatment	Wastewater stream	Quantity (m3)	Type of treatment	Discharge point
Please give a brief description of the receiving water body				
Air Pollution Assessment				
Emission Assessment	Stack description	Height in m	Emission quantity (Nm3/h)	Gas temp in degree C
Emission control measures	Stack description	Air pollution control equipment		
Fugitive emission assessment	Source of fugitive emission	Proposed method of emission reduction		
Solid waste management				
Solid waste generation	Source of generation	Type of waste	Quantity of generation (TPA)	
Solid waste management	Type of waste	Quantity reused	Quantity disposed of	
Solid waste disposal site description	Type of waste	Area of disposal site	Mode of Disposal	
Declaration				

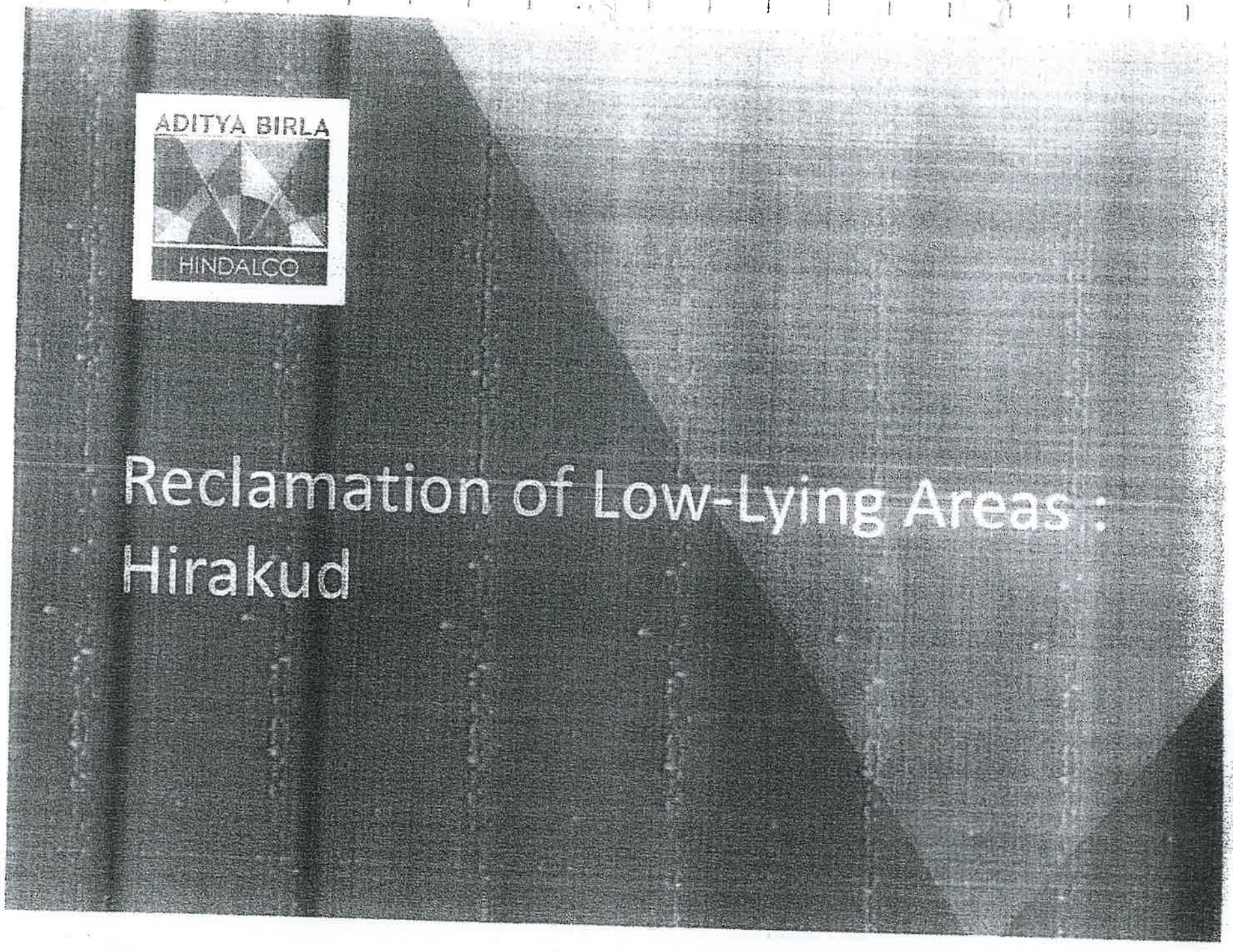
687 1555

-108-

1. I am duly authorised by the company to fill up this application for Consent to Establish
2. I have read the instructions carefully and has fully understood it and filled up the details as per the information available with the company.
3. I understand that if any information furnished in this application is found to be falsified at a later date then the company shall be fully responsible for the act.
4. I also understand that such falsification of facts amounts to violation of section of Water (prevention and Control of Pollution) Act, 1974 and Air (prevention and Control of Pollution) Act, 1981.

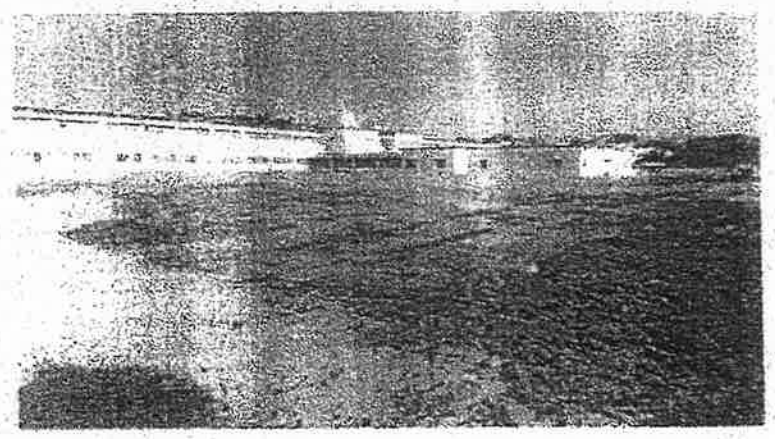
Signature	
Name	R K Gupta
Designation	Sambalpur Cluster Head
Date	Place

--This is computer generated application--
http://odocmms.nic.in - OSPCB1

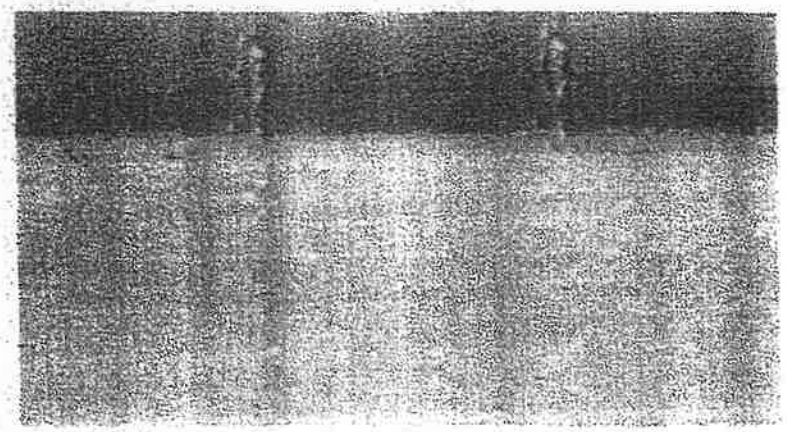

ADITYA BIRLA
HINDALCO
Reclamation of Low-Lying Areas :
Hirakud

1556

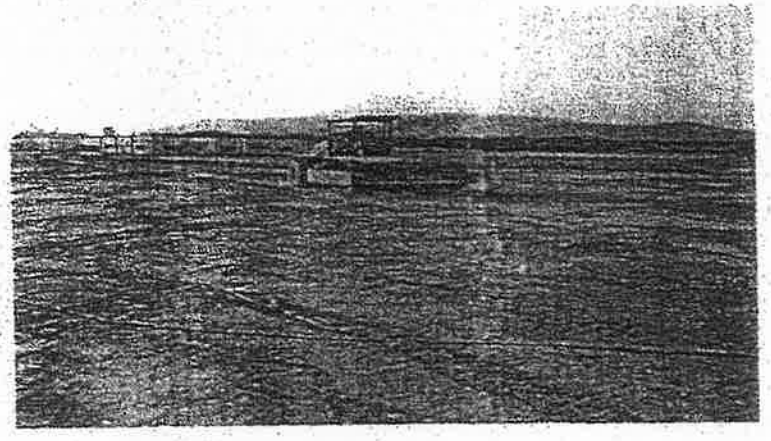
Ash Utilization under Land Reclamation



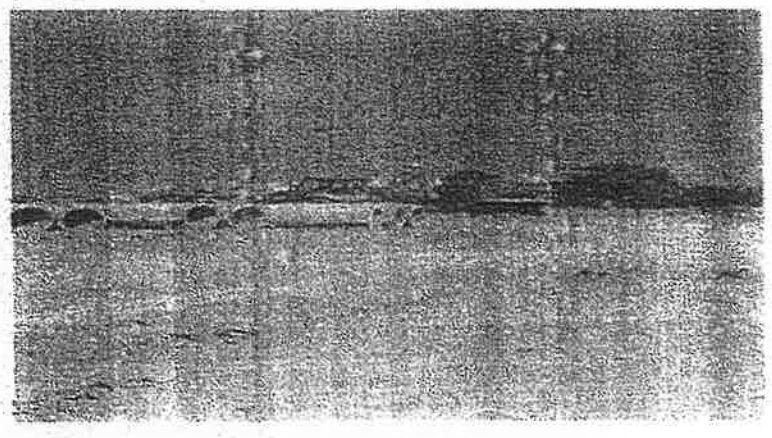
Hirakud ITI site - Completed by utilising Ash 16000 MT



BTI site at Goshala Phase 1- completed by utilising Ash 67000 MT



Old Age Home Durgapalli site completed by utilising Ash 25000 MT



Pramank Site Khetrajpur is about to complete by Utilising Ash 72000 Mt

CRPF Site - Goshala

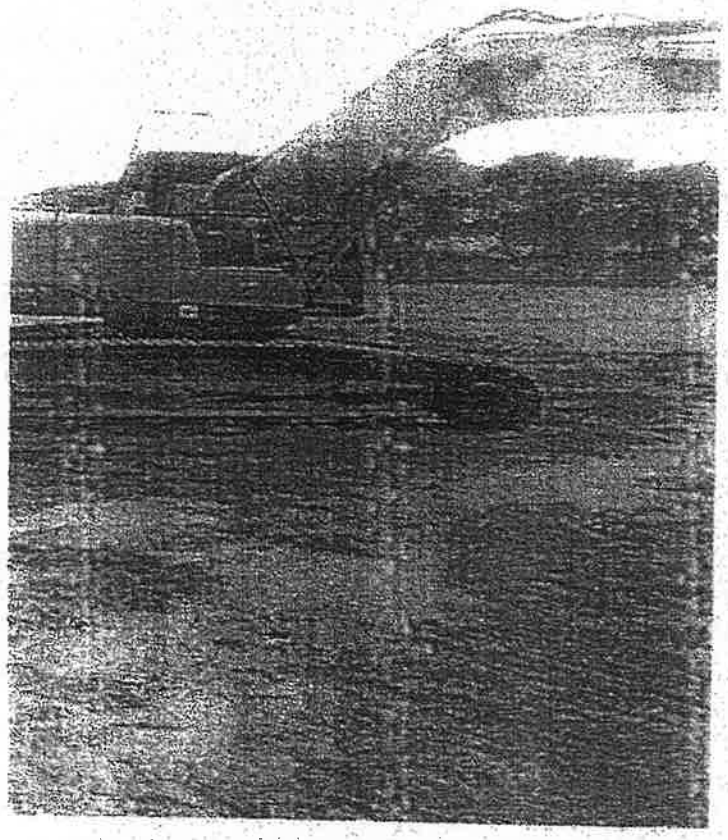


Initial Before start

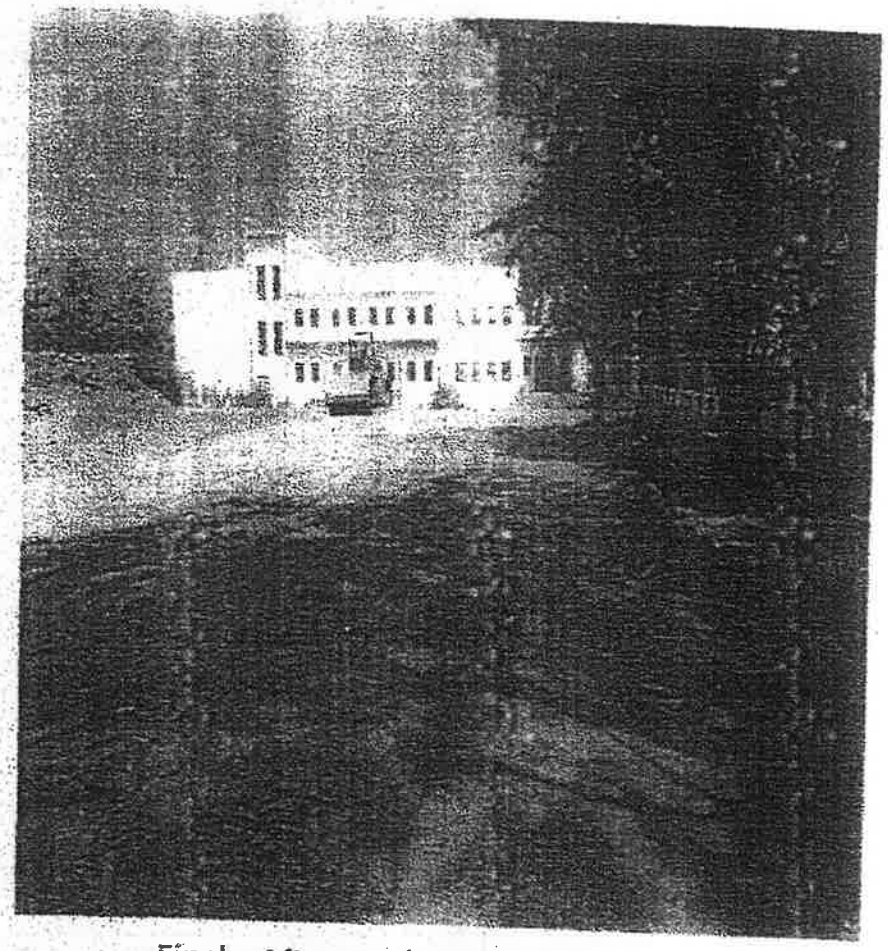


Final – After Filling

Kendriya Vidyalaya - Sambalpur



Kendriya Vidyalaya – start of work



Final – After earth Covering in progress

1559

Appendix- XXXII 560

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LANPL/ENV/2020-21/3209

6th November 2020

To,

Hon'ble Ovesight Committee
OA No 164/2018 (Earlier OA No 276/2013)
Ashwani Kumar Dubey Vs Union of India

Subject : Clarification on the Points related to M/s Lanco Anpara Power Limited in Minutes of Meeting of NGT Oversight Committee, U.P., Lucknow Held on 25.09.2020 in OA No 164 of 2018 (Earlier OA No 276/2013) in Re: Ashwani Kumar Dubey Vs Union of India& Others.

Sir,

This is with reference to the meeting held with Hon'ble Oversight Committee on dated 25.09.2020 through video conferencing, we would like to clarify the following points related to M/s Lanco Anpara Power Limited mentioned in Minutes of Meeting.

S.No.	Points Related M/s Lanco Anpara Power Limited.	Status of M/s Lanco Anpara Power Limited
1.	**At page No 13/14, Point No V of MOM.** It has been mentioned in column of M/s Lanco Anpara Power Limited that '***For utilization of 56% of fly ash, there are four semi-automatic fly ash brick plants and two fully automatic fly ash brick plants and they manufacture 30000 to 40000 bricks in a day***'	This data of fly ash brick manufacturing plant is not related to M/s Lanco Anpara Power Limited.
2	**At page No 16/17, Point No 1.b of MOM.** It has been mentioned in column of M/s Lanco Anpara Power Limited that '***M/s Lanco Anpara Power limited, Anpara, Sonbhadra, EC of Rs 23,70,000/- imposed due to non-compliance of Water (Prevention & Control of Pollution) Act, 1974. The Thermal Power Plant deposited the UPPCB"s share of Rs. 9,48,000 as EC on 30.12.2019.***	M/s Lanco Anpara Has already paid the Environment Compensation of CPCB share of Rs 14,22,000/-(Rs Fourteen Lakhs and Twenty Two Thousand Only) on dated 2.01.2020.The details are attached as Annexure-1.

Lanco Anpara Power Limited
Corporate Office : Lanco House, Plot # 397, Udyog Vihar, Phase-3, Gurugram- 122 016, New Delhi Region, India.
T : +91 124474 1000 to 03 F : +91 124 4741169
Site Office : P.O. Anpara, District : Sonebhadra - 231225, Uttar Pradesh, India.
T : +91 5446 272102 F : +91 5446, 272023
Registered Office : 411/9, Riverside Apaertments, New Hyderabad, Lucknow-226 007, Uttar Pradesh, India.
T : +91 522 4027803 F : +91 522 2780132
www.lancogroup.com
Corporate Identity Number: U31200UP2006PLC031982

	With reference to the NGT order dated 12.02.2020 in OA No. 117/2014 in the matter of Shri Shantanu Vs Union of India & Ors, CPCB vide letter dated 02.07.2020 has imposed EC of Rs. 21.5 Crores. In this regard, it was submitted that Anpara TPS will file Civil Appeal in Hon"ble Supreme Court against above mentioned order'	This point is not related to M/s Lanco Anpara Power Limited.
3	**At page No 40, Point No 8 of MOM.** It has been mentioned in column of M/s Lanco Anpara Power Limited that ***M/s Lanco Anpara Power limited, Anpara, Sonbhadra, EC of Rs 23,70,000.00 imposed due to noncompliance of Water (Prevention & Control of Pollution) Act, 1974. The Thermal Power Plant have deposited Rs. 9,48,000 as EC on 30.12.2019.***	M/s Lanco Anpara Has already paid the Environment Compensation of Rs 23,70,000/- for both UPPCB and CPCB shares. ➢ **The payment of CPCB share of Rs 14,22,000 /- @ 60% of Rs 23,70,000/- as EC has been done on dated 2.01.2020.The details are attached as Annexure-1.** ➢ **The payment of 9,48,000 @ 40% of Rs 23,70,000/- as EC has been done to UPPCB on 30.12.2019.(Detail is attached as Annexure-2**

This is submitted for kind information and record.

Thanking you,

Yours faithfully

(Sandip Goswami)
Director

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Himanshu Verma <himanshu.verma@lancogroup.com>

Annexure – I

NGT Order For Environment Compensation

1 message

Himanshu Verma <himanshu.verma@lancogroup.com> Mon, Jan 6, 2020 at 2:39 PM
To: cpcb.lucknow@gmail.com
Cc: ceo2@uppcb.com, Ganesh Prasad Mishra <ganesh.mishra@lancogroup.com>, Sandip Goswami <sandip.goswami@lancogroup.com>

Dear Sir,

Attached pl find the details of deposition of fine as per NGT order dated 11.102019.

Thanks & Regards.....

Himanshu Verma |Sr. Manager - HSE |
Lanco Anpara Power Limited
Anpara | Sonbhadra I PIN 231225 |Uttar Pradesh
| Mobile : +91 9501373320 |www.lancogroup.com
Go Green|The future will thank you

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CPCB Fine Details.pdf
379K

675

1563

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LANPL/NGT/2019/3085

To,

Date: 6.01.2020

Regional Director
Central Pollution Control Board
Vibhuti Khand, Gomti Nagar
LUCKNOW (U.P.)- 226 010

Ref: **UPPCB Letter Vide No H42334/C-2/NGT-40/O.A.453/2019 Dated: 4.10.2019 and Honorable NGT Order Dated 11.10.2019.**

Sub: **Compliance of Honorable NGT, New Delhi Order under O.A.453/2019 Dated 11.10.2019 Regarding Environment Compensation Imposed to M/s Lanco Anpara Power Limted,Vill-Anpara, Distt. Sonebhadra(UP)**

Sir,

With reference to subject, it is hereby submitted that we have deposited the Central Pollution Control Board (CPCB) share of Rs 14,22,000/-(60% of Total Amount of Environment Compensation of Rs 23,70,000/-) as Environment Compensation on date 2.01.2020.The details are attached as Annexure-1.

This is submitted for your information please.

Thanking You.

Yours sincerely
For Lanco Anpara Power Limited

(Sandip Goswami)
Executive Director

CC- The Regional Officer, UPPCB Robartsgang (UP)-231226

Lanco Anpara Power Limited
Corporate Office : Lanco House, Plot # 397, Udyog Vihar, Phase-3, Gurugram- 122 016, New Delhi Region, India.
T : +91 124474 1000 to 03 F : +91 124 4741169
Site Office : P.O. Anpara, District : Sonebhadra - 231225, Uttar Pradesh, India.
T : +91 5446 272102 F : +91 5446, 272023
Registered Office : 411/9, Riverside Apaertments, New Hyderabad, Lucknow-226 007, Uttar Pradesh, India.
T : +91 522 4027803 F : +91 522 2780132
www.lancogroup.com
Corporate Identity Number: U31200UP2006PLC031982

Annexure-1

Date	Details of Online Transaction	Amount
2.01.2020	NRTGS/PUNBR52020010211139127/CENTRAL POLLUTION CON	14,22,000.00

Annexure – 2

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Himanshu Verma <himanshu.verma@lancogroup.com>

Compliance of Honorable NGT, New Delhi Order under O.A.453/2019 Dated 11.10.2019 Regarding Environment Compensation Imposed to M/s Lanco Anpara Power Limted,Vill-Anpara, Distt. Sonebhadra(UP)

1 message

Himanshu Verma <himanshu.verma@lancogroup.com> Mon, Dec 30, 2019 at 12:15 PM
To: ceo2@uppcb.com
Cc: rosonbhadra@uppcb.com, Sandip Goswami <sandip.goswami@lancogroup.com>

Dear Sir,

With reference to subject and UPPCB letter vide no H42334/C-2/NGT-40/O.A.453/2019 Dated: 4.10.2019 and Honorable NGT Order Dated 11.10.2019., it is hereby submitted that we have deposited the Uttar Pradesh Pollution Control Board (UPPCB) share of Rs 9,48,000/-(40% of Total Amount of Environment Compensation of Rs 23,70,000/-) as Environment Compensation on date 30.12.2019.The details are attached.

This is submitted for your information please.

--

Thanks & Regards.....

Himanshu Verma |Sr. Manager - HSE |

Lanco Anpara Power Limited

Anpara | Sonbhadra I PIN 231225 |Uttar Pradesh

| Mobile : +91 9501373320 |www.lancogroup.com

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Lanco NGT EC Deposit details.pdf
390K

1566

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LANPL/NGT/2019/ 3079

30.12.2019

To,

Chief Environment Officer (Circle-II)
Uttar Pradesh Pollution Control Board
TC 12th, Vibhuti Khand, Gomti Nagar
LUCKNOW (U.P.)- 226 010

Ref: UPPCB Letter Vide No H42334/C-2/NGT-40/O.A.453/2019 Dated: 4.10.2019 and Honorable NGT Order Dated 11.10.2019.

Sub: Compliance of Honorable NGT, New Delhi Order under O.A.453/2019 Dated 11.10.2019 Regarding Environment Compensation Imposed to M/s Lanco Anpara Power Limted,Vill-Anpara, Distt. Sonebhadra(UP)

Sir,

With reference to subject, it is hereby submitted that we have deposited the Uttar Pradesh Pollution Control Board (UPPCB) share of Rs 9,48,000/-(40% of Total Amount of Environment Compensation of Rs 23,70,000/-) as Environment Compensation on date 30.12.2019.The details are attached as Annexure-1.

This is submitted for your information please.

Thanking You.

Yours sincerely
For Lanco Anpara Power Limited

(Sandip Goswami)
Executive Director

CC- The Regional Officer, UPPCB Robartsgang (UP)-231226

Annexure-1

Details of Payment of UPPCB Share

Date	Details of Online Transaction	Amount
30/12/2019	NRTGS/PUNBR52019123011047799/UTTAR PRADE	9,48,000.00

ADITYA BIRLA
GRASIM

Appendix- XXXII 1568

GIL/ENV/20-21/290

31st October 2020

To,
The Regional Officer
U.P. Pollution Control Board
H.No. – 162, Uttar Mohal
Near Chandi Hotel
Robertsganj, Sonebhadra – 231216

विषय – माननीय हरित अधिकरण द्वारा ओ0ए0 सं0 164ध2018 (पूर्व ओ0ए0 सं0 276ध213) के संदर्भ में गठित कोर कमेटी द्वारा माह फ़रवरी, 2018 में दिये गये अंतिम सुझावों की अनुपालन आख्या प्रेषण के संबंध में।

Dear Sir,

This is in reference on the above subject, please find Compliance status.

SNo.	Core Committee Recommendation	Compliance
(a)	Industry shall ensure proper operation of effluent treatment plant so as to ensure the compliance of the effluent discharge standard. The industry shall also ensure that no untreated/partially treated effluent find its way in to the nallah leading to Rihand reservoir. The channel leading to Rihand Reservoir has to be intercepted, diverted and treated within the industry. The nallah presently passing through the factory should be isolated so that the industry cannot discharge any treated/partially treated/untreated effluent which is being done now.	Industry has already installed ETP, RO, MEE and STP to treat effluent as well as sewage to achieve Zero Liquid Discharge as per directive of Board of CPCB / UPPCB and Core Committee. This has already been communicated through attached letter no. GIL/ENV/17-18/204 dated 17th November 2017 which was also verified by core committee on 9th Jan-2018 during their visit to the plant. **Thus, the industry is not discharging any effluent whatsoever into the dongia Nallah and is a ZLD unit** Further more , as per the guide line we have already installed cameras at the point where the drainage of the ETP meets the nallah which cameras capture and transmit photographs to CPCB/UPPCB on 24 hrs basis. Accordingly, the CPCB and UPPCB are also able to monitor the discharge point of the ETP at all times and verify that the industry is ensuring that no discharge whatsoever is made by the industry into Dongia Nalla. Moreover, it is very unlikely that any discharge into the Dongia Nalla is happening from the Aditya Birla Chemicals' own residential colony (where its employees live) and other residential settlements located nearby, but outside the industry premises. The Core Committee's past recommendations have only pertained to the

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Chemical Division Renukoot
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		recommendation with respect to Aditya Birla Chemicals' own residential colony. However, as a responsible corporate citizen, the Aditya Birla Chemicals' has already installed a Sewage Treatment Plant having capacity of 1000 m^3/day for its own residential colony (i.e. where its employees live) (which has also been Commissioned in 24th Nov 2019) Copy of the letter submitted for commissioning of STP is enclosed as **Annexure -1** Thus, in our humble opinion, it needs to be further evaluated if diversion of the Dongia Nallah would be required. Further, it should be noted that the recommendation of the Core Committee regarding diversion of the Dongia Nallah is a new recommendation, and was not there either in the Core Committee's Interim Report dated January 2015 or its Final Report dated July 2015. But, if the Core Committee, UPPCB and or the CPCB are still of the view that it would be beneficial to divert the Dongia Nallah, we request that the same be done after conducting thorough ecological and environmental studies. This is because we apprehend that the diversion of the Nallah may lead to many environmental and ecological problems. The reason is that this nallah, which existed much before our plant came in existence, acts as a drain for flow of storm water during the monsoon season. Given that Renukoot is a hilly terrain and our plant is at the height of 316 Mtr. (1036.74 Feet), this Nallah acts as an outlet for carrying storm water to the Rihand Dam, which is at a height of 252.98 Mtr. (830 feet). If the course of the nallah is disturbed, then the same will cause grave flooding in the area around our industry, including the nearby residential settlements and the railways – because it is a natural nallah not only for our complex, but to complete nearby vicinity including the residential settlements and Dept. of Railways. Presently, the nallah is not being used by Grasim Industries Limited – Chemical Division – (Formerly named as Aditya Birla Chemicals) for discharging any water to Dam, however being a natural nallah, it may not be feasible to stop it as it may lead to flooding during Monsoon which will be dangerous for railway lines and the nearby residential settlements and will lead to closure of our Plant.

21/10

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		It is pertinent to note that the Core Committee itself, in its Report dated February 2018, has recommended that studies be carried out in connection with interception and diversion of all streams joining the Rihand Reservoir. Rest assured, we will be extending our full cooperation and support to this process.
(b)	There is also an urgent need for the preparation of an action plan by the industry to shift the mercury bearing brine sludge and the muck contaminated with chlorinated chemicals from the factory premises to the TSDF in consultation with the UP State Pollution Board. It may be stated that storage of Hazardous Mercury bearing brine sludge and the muck contaminated with chlorinated chemicals inside the premises is not permitted by the prevailing Hazardous Waste management Rules,2016 and ,therefore, to be shifted to suitable TSDF immediately	Please note that Aditya Birla Chemicals has not generated any mercury bearing bring sludge since 22.09.2011, when it implemented its membrane cell technology. The mercury bearing brine sludge generated prior to 22.09.2011 has been placed in a secured landfill having proper lining and monitoring facility by the Aditya Birla Chemicals as per the then prevailing Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2008 ("**2008 Hazardous Waste Management Rules**"), instructions and guidelines of CPCB and the order of the Hon'ble Supreme Court dated 14.10.2013 in W.P.(C) No.657 of 1995 titled "*Research Foundation for Science, Technology Natural Resource Policy vs. versus Union of India*". This is also noted by the Core Committee at Paragraph 4(I)(2) of the minutes of meeting of Core Committee dated 16.10.2014 annexed as Annexure II (a) of Volume II of the July 2015 Report. Also, even Rule 16 of the Hazardous Waste Management Rules, 2016, permits disposal of hazardous waste in a secured landfill inside the factory premises. Furthermore, the said landfill has been recognized to be a safe and secured landfill by the Core Committee itself in its July 2015 Report and is also being monitored by CSIR-IITR Lucknow and CPCB/UUPCB on a regular basis. But if the Core Committee, UPPCB and or the CPCB are still of the view that it would be more beneficial to shift the mercury bearing brine sludge and the muck contaminated with chlorinated chemicals from the factory premises to the TSDF. We assure that we can take up this Job after having guidance / instruction of CPCB / UPPCB and with their support. We have already requested CPCB and UPPCB, vide attached letter dt. 15.09.18, to provide guidelines to shift the quantity from our plant to TSDF, as the quantities are huge and when it will be opened it should not damage the environment since shifting will require longer period. Regarding transfer of capped mercury bearing brine sludge stored, we approached NEERI for site of capped secured landfill to study in details the feasibility and

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		practicability for transferability from captive SLF to TSDF with relevant information. NEERI team has conducted Environmental Risk Assessment and provided a detailed study report with comments. The NEERI report concludes that - "In conclusion the Mercury is not leaching from the Secured Land Fill and also not contaminating the ground water. This is evident from the comprehensive analysis. In view of the above facts and figures, it is not recommended to de-commission the stabilized SLF for shifting the mercury contaminated sludge disposed in the closed SLF. Decommissioning the capped, stabilized, and compacted not only unnecessary but also pose some safety risks. As a precautionary measure storm water drainage may be constructed around the SLF. This water may be treated in the existing ETP, even though the possibility of mercury leaching is not evident". Based on the above report from NEERI Honourable Supreme Court has also deferred the NGT instructions for shifting the capped mercury bearing sludge from the site. A copy of the order by Honourable Supreme Court is enclosed as Annexure - 3

This is for your kind information and record.

Thanking You,

Yours faithfully,
For Grasim Industries Limited

31/10.
(Sandeep Rathore)

Head-EHS

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ADITYA BIRLA
GRASIM

GIL/ENV/19-20/195

Date : 28 Nov 2019

To,
The Regional Officer
U.P. Pollution Control Board
H.No. 162, Uttar Mohal
Near Chandi Hotel
Robertsganj, Sonebhadra - 231216

Subject – Commissioning of Sewage Treatment Plant at township in Grasim Chemical Division

Dear Sir,

We are pleased to inform you that we have commissioned the Sewage Treatment Plant (STP) of capacity 1000 KLD, on 24th Nov 2019 at our colony township for treatment of domestic sewage generated from the colony.

For kind information,

Yours faithfully

(H.K.Panda)
AVP (F&C)

02/12/2019
मोहित कुमार पाण्डेय

Encl:
1. Flow diagram of STP
2. Pictures of STP installations

CC:
1. Chief Environment Engineer (Circle-2)
   UP Pollution Control Board
   Lucknow – 226010 (UP)

2. The Zonal Officer,
   Central Pollution Control Board,
   PICUP Bhawan Ground Floor
   Gomti Nagar, Lucknow -226010 (U.P.)

2.12.19
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ

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PAN AAACG4461B

Regd. Office - Birlagram, Nagda - 456331, M.P., India

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OUT TODAY

ITEM NO.27 COURT NO.11 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 37833/2019

(Arising out of impugned final judgment and order dated 28-08-2018 in OA No. 164/2018 28-08-2018 in EA No. 22/2018 19-07-2019 in IA No. 155/2019 19-07-2019 in EA No. 22/2018 passed by the National Green Tribunal)

GRASIM INDUSTRIES LIMITED
(EARLIER ADITYA BIRLA CHEMICAL INDUSTRIES LIMITED) Appellant(s)

VERSUS

ASHWANI KUMAR DUBEY & ORS. Respondent(s)

(IA No.165087/2019-CONDONATION OF DELAY IN FILING and IA No.165089/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.165088/2019-EX-PARTE STAY)

Date : 04-11-2019 These appeals were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. C.A. Sundram, Sr. Adv.
Mr. Pinaki Mishra, Sr. Adv.
Mr. Rajat Jariwal, Adv.
Mr. Bharat Gupta, adv.
Mr. Sanjeev K. Kapoor, Adv.
M/S. Khaitan & Co., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Application for exemption from filing c/c of the impugned judgment is allowed.

Delay condoned.

At the oral request of learned senior counsel for the appellant, CSIR-National Environmental Engineering Research

Signature Not Verified
Digitally signed by ANITA MALHOTRA
Date: 2019.11.04 15:51:39 IST
Reason:

Institute is impleaded as respondent No.49.

Learned senior counsel for the appellant submits by relying on report at page 711, Vol.IV and page 42 of the additional documents (at page 112, Vol.V) that it has been opined that from the point of view of environmental perspective, it was not recommended to open the Secure Landfill Resource (SLR) and, thus, shifting of the Mercury bearing brine sludge would cause environmental hazard and no method has even been informed to the appellant despite queries raised to the concerned authorities.

Issue notice.

The proceedings before the National Green Tribunal qua the aforesaid aspect be deferred as we are informed that the matter is listed tomorrow.

Order dasti today.

(ASHA SUNDRIYAL)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER

Appendix- XXXIII

REGIONAL OFFICE
U.P. POLLUTION CONTROL BOARD,
SONBHADRA

SUMMARY CHART OF 384 STONE CRUSHER UNITS ESTABLISHED IN DISTRICT SONBHADRA

Total no. of Stone Crusher units identified	**384**
Total no. of Stone Crusher units have installed proper APCS & have CTO from UPPCB	**236**
Total no. of Stone Crusher units which have not installed proper APCS & are sealed	**76**
Total no. of Stone Crusher units not in working conditions & plant/machinery are damaged	**9**
Total no. of Stone Crusher units dismantled	**19**
Total no. of Stone Crusher units self since long time	**36**
Total no. of Stone Crusher units Applied for CTO	**8**
Total Stone Crusher Units	**384**

707
1575

STATUS OF 236 OPERATIONAL STONE CRUSHER UNITS

SL. NO.	NAME OF THE INDUSTRY	ADDRESS OF THE INDUSTRY	GLOBAL POSITIONING OF UNIT		STATUS OF AIR POLLUTION CONTROL SYSTEM	OPERATIONAL STATUS
			LATITUDE	LONGITUDE		
1	M/S AADARSH STONE WORKS,	VILLAGE-BILLI, RASPHADHI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.486039	83.014165	INSTALLED	OPERATIONAL
2	M/S AADISHAKTI STONE WORKS	KOTHA TOLA, DALLA, SONBHADRA	24.457200	83.024991	INSTALLED	OPERATIONAL
3	M/S ARTI STONE WORKS	KOTHA TOLA, BARI DALLA, SONBHADRA	24.4583337	83.028959	INSTALLED	OPERATIONAL
4	M/S ADARSH STONE PRODUCT,	VILLAGE-BILLI, RASPAHADI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.486117	83.005913	INSTALLED	OPERATIONAL
5	M/S ADITYA STONE CRUSHING CO.	KOTHA TOLA, BILLI MARKUNDI, BARI DALLA, SONBHADRA	24.456404	83.023935	INSTALLED	OPERATIONAL
6	M/S AGORI GRAMODYOG VIKAS SANSTHAN,	BARI DALLA, SONEBHADRA	24.468523	83.033606	INSTALLED	OPERATIONAL
7	M/S AGRAHARI STONE PRODUCT, UNIT-1	BARI DALLA, SONBHADRA	24.469691	83.032519	INSTALLED	OPERATIONAL
8	M/S AGRAHARI STONE PRODUCT, UNIT-2	BARI DALLA, SONBHADRA	24.470128	83.029834	INSTALLED	OPERATIONAL

9	M/S AGRAWAL STONE TRADERS,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.474998	83.013487	INSTALLED	OPERATIONAL
10	M/S AGRAWAL STONE	VILLAGE-BILLI, OBRA, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.474405	83.012627	INSTALLED	OPERATIONAL
11	M/S AJAY KUMAR FORMLY NAME - UMESH STONE WORKS (VIJAY CONSTRUCTION)	BILLI MARKUNDI, OBRA, SONBHADRA	24.478216	83.018918	INSTALLED	OPERATIONAL
12	M/S AMIT STONE PRODUCT,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.474235	83.015313	INSTALLED	OPERATIONAL
13	M/S ARTI STONE PRODUCT (FORMALY NAME M/S SHAKTI STONE WORKS)	BARI DALLA, SONBHADRA	24.472217	83.028722	INSTALLED	OPERATIONAL
14	M/S AWADH STONE CRUSHING SAMITI	LANGADA MOD, BARI DALLA, SONBHADRA	24.462245	83.039697	INSTALLED	OPERATIONAL
15	M/S AVDHESH KUMAR SINGH & COMPANY	BARI DALLA, SONBHADRA	24.472809	83.031231	INSTALLED	OPERATIONAL
16	M/S AWADHESH STONE WORKS	BARI DALLA, SONBHADRA	24.472484	83.029446	INSTALLED	OPERATIONAL
17	M/S AWADHESH STONE WORKS,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.472916	83.010590	INSTALLED	OPERATIONAL
18	M/S B. AGRAWAL STONE PRODUCT LTD (U-3)	BILLI MARKUNDI, OBRA, SONBHADRA	24.471973	83.018841	INSTALLED	OPERATIONAL

19	M/S B.AGRAWAL STONE PRODUCT LTD (U-2)	BILLI MARKUNDI, OBRA, SONBHADRA	24.471979	83.018262	INSTALLED	OPERATIONAL
20	M/S BABA BARFANI STONE PRODUCTS,	VILLAGE-BILLI, RASPHADHI, ROBERTSGANJ, SONEBHADRA	24.486972	83.017336	INSTALLED	OPERATIONAL
21	M/S BABA STONE	BARI DALLA, SONBHADRA	24.470069	83.028936	INSTALLED	OPERATIONAL
22	M/S BAJRANG STONE CRUSHER COMPANY	BILLI MARKUNDI, BARI DALLA, SONBHADRA	24.463347	83.024388	INSTALLED	OPERATIONAL
23	M/S BALAJI ENTERPRISES, EX NAME-MAA VINDHYAVASINI STONE WORKS,	LANGADA MOD, PATEL NAGAR, DALLA, SONBHADRA	24.455467	83.033407	INSTALLED	OPERATIONAL
24	M/S BALAJI STONE PRODUCTS (FORMERLY NAME SUBHASH STONE WORK)	BILLI OBERA, SONBHADRA	24.481555	83.022208	INSTALLED	OPERATIONAL
25	M/S BALIA INDUSTRIES	BILLI MARKUNDI, OBRA, SONBHADRA	24.470308	83.818869	INSTALLED	OPERATIONAL
26	M/S BALIA INDUSTRIES, U-1	BILLI MARKUNDI, OBRA, SONBHADRA	24.470096	83.018514	INSTALLED	OPERATIONAL
27	M/S BALIA STONE PRODUCT	BILLI MARKUNDI, OBRA, SONBHADRA	24.470253	83.02000	INSTALLED	OPERATIONAL
28	M/S BALIA ENTERPRISES	KOTHA TOLA, BILLI MARKUNDI, BARI DALLA, SONBHADRA	24.455833	83.023615	INSTALLED	OPERATIONAL

29	M/S BANSAL ENTERPRISES	BARI DALLA, SONBHADRA	24.473605	83.0303	INSTALLED	OPERATIONAL
30	M/S BANSAL STONE	BARI DALLA, SONBHADRA	24.470217	83.031018	INSTALLED	OPERATIONAL
31	M/S BANSHIDHAR STONE WORKS,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.484335	83.010504	INSTALLED	OPERATIONAL
32	M/S BANTI STONE CRUSHING COMPANY	BARI DALLA, SONBHADRA	24.473080	83.0309	INSTALLED	OPERATIONAL
33	M/S BHAGYA LAKSHMI STONE WORKS,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.481004	83.006909	INSTALLED	OPERATIONAL
34	M/S BHARAT STONE CRUSING CO.(EX NAME BALIA STONE CRUSHING CO.)	BILLI MARKUNDI, OBRA, SONBHADRA	24.470197	83.019613	INSTALLED	OPERATIONAL
35	M/S BHARDWAJ GRAMODDYOG VIKASH SANSTHAN	BARI DALLA, SONBHADRA	24.471444	83.027760	INSTALLED	OPERATIONAL
36	M/S BRIJWASI STONE	BARI DALLA, SONBHADRA	24.470725	83.030122	INSTALLED	OPERATIONAL
37	M/S C.S. INFRASTRUCTURE LTD.,	VILLAGE-BILLI, RASPAHADI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.483370	83.011068	INSTALLED	OPERATIONAL
38	M/S CHOPAN STONE PRODUCT	BARI DALLA, SONBHADRA	24.469438	83.030785	INSTALLED	OPERATIONAL

39	M/S DIAMOND STONE WORKS	BARI DALLA, SONBHADRA	24.471622	83.028924	INSTALLED	OPERATIONAL
40	M/S DURGA INDUSTRIES(EX NAME BALIA STONE CRUSHING CO.)	BILLI MARKUNDI, OBRA, SONBHADRA	24.470021	83.019895	INSTALLED	OPERATIONAL
41	M/S AKATA VIKAS SANSTHAN	BARI DALLA, SONBHADRA	24.47079	83.029452	INSTALLED	OPERATIONAL
42	M/S FAUJDAR SINGH STONE WORKS,	VILLAGE-BILLI, RASPHADHI, ROBERTSGANJ, SONEBHADRA	24.485800	83.017070	INSTALLED	OPERATIONAL
43	M/S GANESH INDUSTRIES	BILLI MARKUNDI, OBRA, SONBHADRA	24.469719	83.018146	INSTALLED	OPERATIONAL
44	M/S GANESH SINGH STONE CRUSING COMPANY (FORMELY NAME M/S APNA STONE WORKS AND MIRZAPUR STONE PRODUCT)	VILLAGE-BARI DALLA, NEAR-BAGHHA NALA, DALLA MANDIR KE PICHHE, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.481279	83.035359	INSTALLED	OPERATIONAL
45	M/S GANPATI ASSOCIATE	BILLI MARKUNDI, OBRA, SONBHADRA	24.470469	83.016772	INSTALLED	OPERATIONAL
46	M/S GIRDHAR CEMENT LTD. (STONE CRUSHER DIVISION),	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.482937	83.019697	INSTALLED	OPERATIONAL
47	M/S GRITSCO	BILLI MARKUNDI, OBRA, SONBHADRA	24.46205	83.0206	INSTALLED	OPERATIONAL
48	M/S GUPTA STONE WORKS	BILLI MARKUNDI, OBRA, SONBHADRA	24.468624	83.016008	INSTALLED	OPERATIONAL

49	M/S H.E.S. INFRA PVT. LTD.	VILLAGE- KUDARI, DUDDHI, SONBHADRA	24.121504	83.303145	INSTALLED	OPERATIONAL
50	M/S HARIYANA STONE CRUSHING COMPANY	LANGADA MOD, BARI DALLA, SONBHADRA	24.459099	83.039483	INSTALLED	OPERATIONAL
51	M/S J.K. STONE WORKS	BARI DALLA, SONBHADRA	24.464954	83.024627	INSTALLED	OPERATIONAL
52	M/S J.S. MINING & CONSTRUCTION (UNIT-1) (FORMALY NAME-M/S B. AGRAWAL STONE PRODUCTS (UNITE 1),	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.477632	83.015987	INSTALLED	OPERATIONAL
53	M/S J.S. MINING & CONSTRUCTION (UNIT-2) (FORMALY NAME-M/S B. AGRAWAL STONE PRODUCTS (UNITE 4),	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.472970	83.014991	INSTALLED	OPERATIONAL
54	M/S JAGDAMBA ENTERPRISES	BARI DALLA, SONBHADRA	24.472417	83.030657	INSTALLED	OPERATIONAL
55	M/S JAI NIRMAL BABA INDUSTRIES,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.473986	83.014500	INSTALLED	OPERATIONAL
56	M/S JAI HANUMAN STONE PRODUCT,	VILLAGE-BILLI, RASPAHADI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.482447	83.008203	INSTALLED	OPERATIONAL
57	M/S JAI MAA AMBEY ENTERPRISES, NEAR BILLI RAILWAY STATION	BILLI MARKUNDI, OBRA, SONBHADRA	24.464387	83.019943	INSTALLED	OPERATIONAL
58	M/S JAI MAA CHINTPURNI STONE WORKS,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.474715	83.014752	INSTALLED	OPERATIONAL

59	M/S JAI MAA PANCHRUKHA DEVI INDUSTRIES (UNIT-1),	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.473189	83.015690	INSTALLED	OPERATIONAL
60	M/S JAI MAA PANCHRUKHA DEVI INDUSTRIES (UNIT-2),	VILLAGE-BILLI, RASPHADHI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.484925	83.005733	INSTALLED	OPERATIONAL
61	M/S JAI MAA SHEETLA DEVI INDUSTRIES,	VILLAGE-BILLI, RASPHADHI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.485088	83.005798	INSTALLED	OPERATIONAL
62	M/S JAI MATA DI ENTERPRISES (UNIT-1),	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.476030	83.010183	INSTALLED	OPERATIONAL
63	M/S JAI SHAKTI STONE,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.480527	83.007152	INSTALLED	OPERATIONAL
64	M/S JAI SHREE KRISHNA STONE, (EX NAME MAA VINDHYAVASINI SEWA SAMITI)	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.472478	83.010977	INSTALLED	OPERATIONAL
65	M/S JAI BHAWANI ENTERPRISES	BARI DALLA, SONBHADRA	24.472147	83.030469	INSTALLED	OPERATIONAL
66	M/S JAY DURGA STONE WORKS (JAI MAA DURGA STONE WORKS)	BILLI MARKUNDI, BARI DALLA, SONBHADRA	24.461742	83.022724	INSTALLED	OPERATIONAL
67	M/S JAI ENTERPRISES	BARI DALLA, SONBHADRA	24.472568	83.030539	INSTALLED	OPERATIONAL
68	M/S JAI SIYARAM ENTERPRISES	LANGADA MOD, KOTHA TOLA, DALLA, SONBHADRA	24.455413	83.035069	INSTALLED	OPERATIONAL

69	M/S K.P STONE WORKS	BARI DALLA, SONBHADRA	24.470954	83.028462	INSTALLED	OPERATIONAL
70	M/S KAIMOOR STONE WORKS,	VILLAGE-BILLI, RASPHADHI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.487583	83.015989	INSTALLED	OPERATIONAL
71	M/S KALSHI STONE SUPLYERS,	BARI DALLA, SONEBHADRA	24.468709	83.029664	INSTALLED	OPERATIONAL
72	M/S KAMAKHYA ENTERPRISES,	VILLAGE-BILLI, RASPAHADI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.487229	83.012373	INSTALLED	OPERATIONAL
73	M/S KAMDHENU ENTERPRISES	BARI DALLA, SONBHADRA	24.471370	83.025909	INSTALLED	OPERATIONAL
74	M/S KAPOOR CHAND STONE PRODUCT (UNIT-1), (FORMERLY NAME M/S RAMESH STONE PRODUCT) M/S KAMLA STONE	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.474733	83.016628	INSTALLED	OPERATIONAL
75	M/S KASHI GRAMODYOG SEVA SANSTHAN,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.472561	83.010535	INSTALLED	OPERATIONAL
76	M/S KASHI VISHWANATH STONE PRODUCTS,	VILLAGE-BILLI, RASPHADHI, ROBERTSGANJ, SONEBHADRA	24.485391	83.021541	INSTALLED	OPERATIONAL
77	M/S KESHWA ENTERPRISES(EX NAME SIHORI GRAMODDYOG SANSTHAN)	BARI DALLA, SONBHADRA	24.470371	83.028255	INSTALLED	OPERATIONAL
78	M/S KRISHNA INDUSTRIES	PATEL NAGAR, KOTHA TOLA, BARI DALLA	24.457114	83.029098	INSTALLED	OPERATIONAL

79	M/S KRISHNA STONE PRODUCT (EX. NAME RAM ACHAL STONE CRUSHING CO.)	BILLI MARKUNDI, OBRA, SONBHADRA	24.471346	83.019624	INSTALLED	OPERATIONAL
80	M/S KRISHNA STONE PRODUCT	BILLI MARKUNDI, OBRA, SONBHADRA	24.477689	83.019494	INSTALLED	OPERATIONAL
81	M/S KRISHNA STONE WORKS, (DARA GRAMODYOG SEVA SAMITI AND OBARA VIKASH SAMITI)	BILLI-MARKUNDI, OBRA, SONBHADRA	24.472601	83.009298	INSTALLED	OPERATIONAL
82	M/S LAKSHMI DEVI STONE CRUSHER COMPANY,	BARI DALLA, SONEBHADRA	24.466827	83.034540	INSTALLED	OPERATIONAL
83	M/S LAKSHMI STONE PRODUCT	BARI DALLA, SONBHADRA	24.471207	83.031530	INSTALLED	OPERATIONAL
84	M/S MAA BHAGWATI DEVI INDUSTRIES,	VILLAGE-BILLI, RASPHADHI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.487843	83.013785	INSTALLED	OPERATIONAL
85	M/S MAA DURGA INDUSTRIES UNIT-1	LANGADA MOD, PATEL NAGAR, DALLA, SONBHADRA	24.458238	83.038336	INSTALLED	OPERATIONAL
86	M/S MAA DURGA INDUSTRIES UNIT-2	LANGADA MOD, PATEL NAGAR, DALLA, SONBHADRA	24.458249	83.039320	INSTALLED	OPERATIONAL
87	M/S MAA GAYATRI STONE WORKS PVT. LTD. (UNIT-1),	VILLAGE-BILLI, PO-OBRA,TEHSIL-ROBERTSGANJ, SONEBHADRA	24.479722	83.017239	INSTALLED	OPERATIONAL
88	M/S MAA GAYATRI STONE WORKS PVT. LTD. (UNIT-2),	VILLAGE-BILLI, PO-OBRA,TEHSIL-ROBERTSGANJ, SONEBHADRA	24.479912	83.016842	INSTALLED	OPERATIONAL

89	M/S MAA JWALA STONE	BARI DALLA, SONBHADRA	24.470801	83.032272	INSTALLED	OPERATIONAL
90	M/S MAA MAIHAR DEVI INDUSTRIES (UNIT-2),	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.474806	83.014549	INSTALLED	OPERATIONAL
91	M/S MAA SARASWATI STONE PRODUCT,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.485053	83.007417	INSTALLED	OPERATIONAL
92	M/S MAA SHERAWALI STONE,	VILLAGE-BILLI, RASPHADHI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.484424	83.014322	INSTALLED	OPERATIONAL
93	M/S MAA SHARADA INDUSTRIES,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.476484	83.012100	INSTALLED	OPERATIONAL
94	M/S MAA SHARDA SEVA SAMITI	KOTHA TOLA, DALLA, SONBHADRA	24.451347	83.026924	INSTALLED	OPERATIONAL
95	M/S MAA SHARDA SEVA SAMITI,	VILLAGE-BILLI, RASPHADHI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.484454	83.013949	INSTALLED	OPERATIONAL
96	M/S MAA SHITLA INDUSTRIES,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.476801	83.009705	INSTALLED	OPERATIONAL
97	M/S MAA SIDDHESHWARI STONE WORKS	BILLI MARKUNDI, OBRA, SONBHADRA	24.481920	83.021575	INSTALLED	OPERATIONAL
98	M/S MAA STONE PRODUCT,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.476732	83.009176	INSTALLED	OPERATIONAL

99	M/S MAA THAVE DEVI STONE PRODUCT,	VILLAGE-BILLI, OBRA, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.477109	83.007751	INSTALLED	OPERATIONAL
100	M/S MAA VAISHNO ENTERPRISES	BARI DALLA, SONBHADRA	24.465504	83.020121	INSTALLED	OPERATIONAL
101	M/S MAA VAISHNO INDUSTRIES,	VILLAGE-BILLI, RASPHADHI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.484900	83.013915	INSTALLED	OPERATIONAL
102	M/S JAI MAA VAISHNO STONE PRODUCT,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.485233	83.006361	INSTALLED	OPERATIONAL
103	M/S MAA VAISHNO STONE WORKS,	VILLAGE-BILLI, OBRA, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.477126	83.008560	INSTALLED	OPERATIONAL
104	M/S MAA VAISNO STONE CRUSHING CO. (EX NAME COMMERCIAL STONE WORKS)	BARI DALLA, SONBHADRA	24.470554	83.028532	INSTALLED	OPERATIONAL
105	M/S MAHAMAYA STONE CRUSING COMPANY,	VILLAGE-BARI DALLA, NEAR-BAGHHA NALA, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.481292	83.036728	INSTALLED	OPERATIONAL
106	M/S MAHAMAYA STONE,	VILLAGE-BILLI, RASPHADHI, ROBERTSGANJ, SONEBHADRA	24.483489	83.013798	INSTALLED	OPERATIONAL
107	M/S MAHAVEER STONE CRUSHING COMPANY	BILLI MARKUNDI, OBRA, SONBHADRA	24.469265	83.029087	INSTALLED	OPERATIONAL
108	M/S MAIHAR LAKSHMI STONE PRODUCTS,	VILLAGE-BILLI, RASPHADHI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.485512	83.013978	INSTALLED	OPERATIONAL

109	M/S MAKKHAN STONE WORKS PVT.LTD, U-1	BILLI MARKUNDI, OBRA, SONBHADRA	24.470652	83.01900	INSTALLED	OPERATIONAL
110	M/S MANISH STONE WORKS,	BARI DALLA, SONEBHADRA	24.468672	83.028531	INSTALLED	OPERATIONAL
111	M/S MATA STONE	VILLAGE-BILLI, RASPHADHI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.484659	83.013302	INSTALLED	OPERATIONAL
112	M/S MAURYA STONE WORKS,	VILLAGE-BILLI MARKUNDI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.481733	83.009107	INSTALLED	OPERATIONAL
113	M/S MISHRA STONE CRUSHING COMPANY	BILLI MARKUNDI, OBRA, SONBHADRA	24.469492	83.019278	INSTALLED	OPERATIONAL
114	M/S MODERN STONE CRUSING COMPANY,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.475647	83.013933	INSTALLED	OPERATIONAL
115	M/S MAA VINDHYAVASINI ENTERPRISES (UNIT 1),	VILLAGE-BILLI, RASPHADHI, ROBERTSGANJ, SONEBHADRA	24.485570	83.019870	INSTALLED	OPERATIONAL
116	M/S MUNNILAL & COMPANY,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.866163	83.006525	INSTALLED	OPERATIONAL
117	M/S N.R.B. COMPANY	KOTHA TOLA, BARI DALLA, SONBHADRA	24.457348	83.027530	INSTALLED	OPERATIONAL
118	M/S NANDI STONE PRODUCT	LANGADA MOD, BARI DALLA, SONBHADRA	24.463012	83.038483	INSTALLED	OPERATIONAL

119	M/S NANDLAL STONE CRUSHING COMPANY	LANGADA MOD, BARI DALLA, SONBHADRA	24.459103	83.039292	INSTALLED	OPERATIONAL
120	M/S NARAYAN ENTERPRISES,	VILLAGE-BILLI, RASPAHADI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.482510	83.013846	INSTALLED	OPERATIONAL
121	M/S NARMADA STONE CRUSHING COMPANY	BARI DALLA, SONBHADRA	24.471768	83.030601	INSTALLED	OPERATIONAL
122	M/S NEW MAHAVEER STONE CRUSHING CUMPANY	BILLI MARKUNDI, SONBHADRA	24.469091	83.028881	INSTALLED	OPERATIONAL
123	M/S NEW PRAKASH STONE PRODUCT	LANGADA MOD, PATEL NAGAR, DALLA, SONBHADRA	24.456734	83.035512	INSTALLED	OPERATIONAL
124	M/S NEW SARVODAYA ENTERPRISES, EX NAME R.K ENTERPRISES	VILLAGE-BILLI, RASPHADHI, ROBERTSGANJ, SONEBHADRA	24.486958	83.015147	INSTALLED	OPERATIONAL
125	M/S NILKANTH STONE CRUSHING CO.	BARI DALLA, SONBHADRA	24.771438	83.026276	INSTALLED	OPERATIONAL
126	M/S NISHAD STONE CRUSING COMPANY, (EX NAME SHAMBHUNATH STONE WORKS)	BARI DALLA, SONEBHADRA	24.467470	83.030001	INSTALLED	OPERATIONAL
127	M/S OM INDUSTRIES,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.476936	83.008791	INSTALLED	OPERATIONAL
128	M/S OM SAI STONE PRODUCTS,	VILLAGE-BILLI, RASPHADHI, ROBERTSGANJ, SONEBHADRA	24.485896	83.016221	INSTALLED	OPERATIONAL

129	M/S OM SHIV ENTERPRISES (SHOBHA IND. AND BABA HANUMAN STONE CRUSHING CO.)	BILLI MARKUNDI, OBRA, SONBHADRA	24.482292	83.022302	INSTALLED	OPERATIONAL
130	M/S OM STONE CRUSING COMPANY,	VILLAGE-BILLI, RASPAHADI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.842808	83.006140	INSTALLED	OPERATIONAL
131	M/S OM STONE CRUSING COMPANY,	VILLAGE-BILLI, MARKUNDI TEHSIL-ROBERTSGANJ, SONEBHADRA	24.478357	83.015087	INSTALLED	OPERATIONAL
132	M/S P.N. ENTERPRISES,	VILLAGE-SINDURIYA, CHOPAN, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.515759	82.994782	INSTALLED	OPERATIONAL
133	M/S PANCHRATNA STONE PRODUCT,	VILLAGE-BILLI MARKUNDI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.477446	83.007136	INSTALLED	OPERATIONAL
134	M/S PANDEY ENTERPRISES,	VILLAGE-SINDURIYA, CHOPAN, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.515482	82.993285	INSTALLED	OPERATIONAL
135	M/S PANKAJ STONE PRODUCT (EX NAME-SAURABH GRAMODYOG VIKAS SANSTHAN)	LANGADA MOD, PATEL NAGAR, DALLA, SONBHADRA	24.458278	83.038048	INSTALLED	OPERATIONAL
136	M/S PANKAJ STONE WORKS	BARI DALLA, SONBHADRA	24.468966	83.030201	INSTALLED	OPERATIONAL
137	M/S PRAVEEN STONE CO.	BARI DALLA, SONBHADRA	24.473893	83.030756	INSTALLED	OPERATIONAL
138	M/S PITAMBARA SEVA SANSHTAN	KOTHA TOLA, BARI DALLA, SONBHADRA	24.458073	83.025657	INSTALLED	OPERATIONAL

139	M/S PRAKASH STONE CRUSHING CO.	BARI DALLA, SONBHADRA	24.471920	83.027346	INSTALLED	OPERATIONAL
140	M/S PRAKASH STONE WORKS (UNIT-1),	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.476697	83.011432	INSTALLED	OPERATIONAL
141	M/S PRAKASH STONE WORKS (UNIT-2),	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.476166	83.011177	INSTALLED	OPERATIONAL
142	M/S PRASAD INDUSTRIES (UNIT-2),	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.475319	83.011261	INSTALLED	OPERATIONAL
143	M/S PRASAD INDUSTRIES (UNITE-1),	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24-475364	83.010921	INSTALLED	OPERATIONAL
144	M/S PRASHANT STONE CRUSHING COMPANY	KOTHA TOLA, BARI DALLA, SONBHADRA	24.457589	83.027970	INSTALLED	OPERATIONAL
145	M/S PRATAP STONE WORKS	BILLI MARKUNDI, BARI DALLA, SONBHADRA	24.465431	83.025582	INSTALLED	OPERATIONAL
146	M/S PRAVESH STONE CRUSING COMPANY,	VILLAGE-BARI DALLA, NEAR-BAGHHA NALA, DALLA MANDIR KE PICHHE, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.481676	83.035619	INSTALLED	OPERATIONAL
147	M/S PRAVEEN STONE WORKS	BILLI MARKUNDI, BARI DALLA, SONBHADRA	24.466567	83.026064	INSTALLED	OPERATIONAL
148	M/S PRIYA VIKASH STONE WORKS EX NAME-PRIYA VIKAS SAMITI	BILLI MARKUNDI, AGORI, ROBERTSGAJN, SONBHADRA	24.467912	83.024883	INSTALLED	OPERATIONAL

149	M/S R.C.M. STONE WORKS,	VILLAGE-BILLI, OBRA, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.477257	83.007950	INSTALLED	OPERATIONAL
150	M/S R.K. STONE PRODUCT	BARI DALLA, SONBHADRA	24.471605	83.029427	INSTALLED	OPERATIONAL
151	M/S R.S. ENTERPRISES-1	KOTHA TOLA,DALLA, SONBHADRA	24.456895	83.024062	INSTALLED	OPERATIONAL
152	M/S R.S. ENTERPRISES-2	KOTHA TOLA, DALLA, SONBHADRA	24.456909	83.024758	INSTALLED	OPERATIONAL
153	M/S RADHESHYAM ENTERPRISES	LANGADA MOD, PATEL NAGAR, DALLA, SONBHADRA	24.455270	83.034302	INSTALLED	OPERATIONAL
154	M/S RAGHUBAR STONE WORKS (FORMALY NAME M/S CHINTAMANI SINGH STONE WORKS)	VILLAGE-BILLI, RASPHADHI, ROBERTSGANJ, SONEBHADRA	24.484960	83.021800	INSTALLED	OPERATIONAL
155	M/S RAJ LAKSHMI STONE PRODUCT,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.477053	83.010428	INSTALLED	OPERATIONAL
156	M/S RAJ STONE TRADERS,	VILLAGE-BILLI, RASPHADHI, ROBERTSGANJ, SONEBHADRA	24.485099	83.020213	INSTALLED	OPERATIONAL
157	M/S RAJA STONE PRODUCT,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.477377	83.009130	INSTALLED	OPERATIONAL
158	M/S RAJKUMAR STONE PRODUCT	BILLI MARKUNDI, OBRA, SONBHADRA	24.471679	83.019490	INSTALLED	OPERATIONAL

159	M/S RAMESH SINGH STONE WORKS	BILLI MARKUNDI, BARI DALLA, SONBHADRA	24.463319	83.023411	INSTALLED	OPERATIONAL
160	M/S RAMESH STONE CRUSHING COMPANY ,	BARI DALLA, SONEBHADRA	24.467095	83.034300	INSTALLED	OPERATIONAL
161	M/S RASPAHADI STONE CRUSHER,	VILLAGE-BILLI, RASPAHADI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.482864	83.006921	INSTALLED	OPERATIONAL
162	M/S RAZA SEVA SAMITI	LANGADA MOD, BILLI-MARKUNDI, BARI DALLA, SONBHADRA	24.463003	83.039123	INSTALLED	OPERATIONAL
163	M/S RIDDHI SIDDHI STONE WORKS (FORMERLY NAME-AARADHANA STONE CRUSING CO. STONE),	GRAM-VARDIYA, CHOPAN, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.509596	82.997710	INSTALLED	OPERATIONAL
164	M/S RUDRAKSHA STONE PRODUCTS,(EX. NAME NARAYAN STONE SUPPLYER)	VILLAGE-BILLI, RASPHADHI, ROBERTSGANJ, SONEBHADRA	24.486772	83.015668	INSTALLED	OPERATIONAL
165	M/S SAKSHI GRAMODYOG VIKAS SANSTHAN	LANGADA MOD, BARI DALLA, SONBHADRA	24.458825	83.039041	INSTALLED	OPERATIONAL
166	M/S SANDEEP STONE PRODUCT	BARI DALLA, SONBHADRA	24.470588	83.030556	INSTALLED	OPERATIONAL
167	M/S SUNNY STONE CRUSHING CO.	BARI DALLA, SONBHADRA	24.473339	83.031223	INSTALLED	OPERATIONAL
168	M/S SANI VIKASH SAMITI (SUNNY)	BARI DALLA, SONBHADRA	24.473094	83.031404	INSTALLED	OPERATIONAL

169	M/S SANTOSH STONE CRUSING WORKS,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.478804	83.015435	INSTALLED	OPERATIONAL
170	M/S SAROJ STONE PRODUCT	BARI DALLA, SONBHADRA	24.471858	83.031910	INSTALLED	OPERATIONAL
171	M/S SARVHIT SEWA SANSTHAN	BILLI MARKUNDI, OBRA, SONBHADRA	24.471142	83.017278	INSTALLED	OPERATIONAL
172	M/S SATYAM STONE WORKS,	VILLAGE-BILLI, RASPHADHI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.484122	83.013786	INSTALLED	OPERATIONAL
173	M/S SAURABH CRUSHER (PNSS)	KOTHA TOLA, BILLI MARKUNDI, BARI DALLA, SONBHADRA	24.456986	83.023054	INSTALLED	OPERATIONAL
174	M/S SHAKTI STONE, EX NAME SHAKTI STONE WORKS/ KANSHAL ENTERPRISES	BARI DALLA, SONBHADRA	24.472473	83.028066	INSTALLED	OPERATIONAL
175	M/S SHAKTI STONE WORKS	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.479165	83.012534	INSTALLED	OPERATIONAL
176	M/S SHAMBHAVI STONE WORKS (FORMALY NAME M/S GARG STONE WORKS)	LANGADA MOD, PATEL NAGAR, DALLA, SONBHADRA	24.457781	83.036492	INSTALLED	OPERATIONAL
177	M/S SHANKAR STONE WORKS	KOTHA TOLA, DALLA, SONBHADRA	24.456606	83.025672	INSTALLED	OPERATIONAL
178	M/S SHANKAR STONE CRUSING CUMPANY	BILLI MARKUNDI, BARI DALLA, SONBHADRA	24.467669	83.024193	INSTALLED	OPERATIONAL

179	M/S SHANKAR STONE PRODUCT (FORMALY NAME TIWARI STONE WORKS)	KOTHA TOLA, BARI DALLA, SONBHADRA	24.460279	83.025128	INSTALLED	OPERATIONAL
180	M/S SHARDA LAKSHMI STONE PRODUCTS,	VILLAGE-BILLI, RASPHADHI, ROBERTSGANJ, SONEBHADRA	24.486980	83.017969	INSTALLED	OPERATIONAL
181	M/S SHASHANK STONE WORKS,	VILLAGE-BILLI, RASPHADHI, ROBERTSGANJ, SONEBHADRA	24.485810	83.018610	INSTALLED	OPERATIONAL
182	M/S SHEELA ENTERPRISES,	VILLAGE-BILLI, RASPHADHI, ROBERTSGANJ, SONEBHADRA	24.486129	83.018070	INSTALLED	OPERATIONAL
183	M/S SHIV SHAKTI STONE PRODUCT	LANGADA MOD, BARI DALLA, SONBHADRA	24.461745	83.038845	INSTALLED	OPERATIONAL
184	M/S SHIV STONE SUPPLYERS	BARI DALLA, SONBHADRA	24.469665	83.029479	INSTALLED	OPERATIONAL
185	M/S SHIVAM STONE SEVA SAMITI	LANGADA MOD, BARI DALLA, SONBHADRA	24.462028	83.040095	INSTALLED	OPERATIONAL
186	M/S SHIVAM STONE CRUSING CO.	BILLI MARKUNDI OBRA, SONBHADRA	24.469035	83.016750	INSTALLED	OPERATIONAL
187	M/S SHRI BALAJI STONE PRODUCT,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.478932	83.016610	INSTALLED	OPERATIONAL
188	M/S SHRI SAI STONE PRODUCT	KOTHA TOLA, DALLA, SONBHADRA	24.457940	83.024515	INSTALLED	OPERATIONAL

189	M/S SATYAM STONE GRAMODYOG SEVA SAMITI	BARI DALLA, SONBHADRA	24.471301	83.032521	INSTALLED	OPERATIONAL
190	M/S SHUBHAM INDUSTRIES,	VILLAGE-BILLI, RASPHADHI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.485045	83.005126	INSTALLED	OPERATIONAL
191	M/S SHYAM STONE COMPANY	BILLI MARKUNDI, BARI DALLA, SONBHADRA	24.466076	83.026076	INSTALLED	OPERATIONAL
192	M/S SIDDHI VINAYAK STONE WORKS	BILLI MARKUNDI, AGORI, ROBERTSGAJN, SONBHADRA	24.467449	83.025063	INSTALLED	OPERATIONAL
193	M/S SINGH STONE CRUSING COMPANY,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.473613	83.010772	INSTALLED	OPERATIONAL
194	M/S SINGH STONE INDUSTRIES	BARI DALLA, SONBHADRA	24.471269	83.026335	INSTALLED	OPERATIONAL
195	M/S SONANCHAL STONE CRUSING COMPANY,	BARI DALLA, SONEBHADRA	24.468411	83.028976	INSTALLED	OPERATIONAL
196	M/S STONE GRIT GRAMOUDYOG SANSTHAN	BARI DALLA, SONBHADRA	24.470094	83.028020	INSTALLED	OPERATIONAL
197	M/S SUNIL KUMAR SINGH	BILLI MARKUNDI, AGORI, ROBERTSGAJN, SONBHADRA	24.468554	83.024653	INSTALLED	OPERATIONAL
198	M/S SUNIL STONE INDUSTRIES	BILLI MARKUNDI, BARI DALLA, SONBHADRA	24.463979	83.024103	INSTALLED	OPERATIONAL

199	M/S SUPER STONE CRUSHING COMPANY	BARI DALLA, SONBHADRA	24.467963	83.029260	INSTALLED	OPERATIONAL
200	M/S SURENDRA NATH MISHRA STONE	BILLI MARKUNDI, OBRA, SONBHADRA	24.469314	83.019252	INSTALLED	OPERATIONAL
201	M/S SURYA CRUSHER, (EX NAME M/S KRISHNA STONE CRUSHING COMPANY)	VILLAGE-BILLI, RASPHADHI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.472809	83.015557	INSTALLED	OPERATIONAL
202	M/S SURYA STONE WORKS,	VILLAGE-BILLI, RASPHADHI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.484286	83.013385	INSTALLED	OPERATIONAL
203	M/S SUSHIL GRITS CORPORATION	BARI DALLA, SONBHADRA	24.467847	83.034612	INSTALLED	OPERATIONAL
204	M/S SWAMIJI MAHARAJ STONE PRODUCT,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.484335	83.008703	INSTALLED	OPERATIONAL
205	M/S TEJ INDUSTRY STONE PRODUCT (FORMERLY NAME M/S TEJ GRAMOODHYOG SEVA SAMITI)	BARI DALLA, SONBHADRA	24.471887	83.031056	INSTALLED	OPERATIONAL
206	M/S TEJ STONE WORKS (UNIT-2),	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.475805	83.009715	INSTALLED	OPERATIONAL
207	M/S TEJ STONE WORKS (GANESH ENTERPRISES)	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.475589	83.010084	INSTALLED	OPERATIONAL
208	M/S TIRUPATI BALA JI STONE PRODUCT	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.480999	83.007346	INSTALLED	OPERATIONAL

209	M/S TRIVENI STONE (OLD NAME SRI RAM ENTERPRISES)	BARI DALLA, SONBHADRA	24.471492	83.031244	INSTALLED	OPERATIONAL
210	M/S UNITED CRUSHER	LANGADA MOD, PATEL NAGAR, BARI DALLA, SONBHADRA	24.462337	83.038022	INSTALLED	OPERATIONAL
211	M/S UNITED STONE CRUSHER	BARI DALLA, SONBHADRA	24.470190	83.031948	INSTALLED	OPERATIONAL
212	M/S UNIVERSE STONES	SUKRUT, SONBHADRA	24.914209	83.047037	INSTALLED	OPERATIONAL
213	M/S UNIVERSAL STONE CRUSHING COMPANY	BARI DALLA, SONBHADRA	24.469847	83.030218	INSTALLED	OPERATIONAL
214	M/S VAIBHAV ENTERPRISES	BILLI MARKUNDI, OBRA, SONBHADRA	24.471319	83.016957	INSTALLED	OPERATIONAL
215	M/S VAIBHAV GROUP,	VILLAGE-BILLI MARKUNDI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.484981	83.009726	INSTALLED	OPERATIONAL
216	M/S VAIBHAV STONE TRADERS ,	BARI DALLA, SONEBHADRA	24.467760	83.029956	INSTALLED	OPERATIONAL
217	M/S VAISHNO ASSOCIATE	BILLI MARKUNDI, OBRA, SONBHADRA	24.470562	83.016809	INSTALLED	OPERATIONAL
218	M/S VANDANA STONE,	VILLAGE-BILLI, BARI, PO-DALLA, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.475245	83.008076	INSTALLED	OPERATIONAL

219	M/S SHRI VARANASI STONE WORKS	BILLI MARKUNDI, BARI DALLA, SONBHADRA	24.464501	83.023672	INSTALLED	OPERATIONAL
220	M/S VIJAY STONE PRODUCT (FORMERLY NAME M/S SUBHASH STONE SEVA SAMITI) (K.K. INDUSTRY)	VILLAGE-BARI DALLA, NEAR-BAGHHA NALA, DALLA MANDIR KE PICHHE, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.482144	83.035700	INSTALLED	OPERATIONAL
221	M/S VIKRAM SEWA SAMITI,	BILLI RAILWAY LINE ,BILLI MARKUNDI, OBRA, SONBHADRA	24.464813	83.020433	INSTALLED	OPERATIONAL
222	M/S VIKRAM STONE WORKS	KOTHA TOLA, BARI DALLA, SONBHADRA	24.457505	83.026434	INSTALLED	OPERATIONAL
223	M/S VINDHYA STONE CRUSHING COMPANY,	VILLAGE-BILLI, RASPHADHI, ROBERTSGANJ, SONEBHADRA	24.486719	83.018529	INSTALLED	OPERATIONAL
224	M/S VINDHYA STONE PRODUCTS,	VILLAGE-BILLI, RASPHADHI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.474097	83.016622	INSTALLED	OPERATIONAL
225	M/S VINDHYA STONE,	VILLAGE-BILLI, RASPHADHI, ROBERTSGANJ, SONEBHADRA	24.487766	83.015555	INSTALLED	OPERATIONAL
226	M/S VINDHYAVASINI GRAMODYOG SEWA SAMITI,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.473848	83.015097	INSTALLED	OPERATIONAL
227	M/S VISHAL GRAMODYOG SEVA SAMITI,	VILLAGE-SINDURIYA, CHOPAN, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.515467	82.994155	INSTALLED	OPERATIONAL
228	M/S VISHNU STONE,	VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.488607	83.012946	INSTALLED	OPERATIONAL

229	M/S YASHVANT STONE WORKS	BARI DALLA, SONBHADRA	24.0472126	83.027268	INSTALLED	OPERATIONAL
230	M/S M/S SHRIDHARA SONE ENTERPRISES FORMERLY NAME YOGI BABA STONE PRODUCT	VILLAGE-BILLI, RASPAHADI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.484606	83.010735	INSTALLED	OPERATIONAL
231	M/S SHAKTIDHAM STONE WORKS,	VILLAGE-BILLI, RASPHADHI, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.488500	83.013625	INSTALLED	OPERATIONAL
232	M/S SHRI BALAJI STONE CRUSHING COMPANY	BARI DALLA, SONBHADRA	24.471376	83.029863	INSTALLED	OPERATIONAL
233	M/S SHRI SHIV STONE CRUSHING COMPANY	BARI DALLA, SONBHADRA	24.471143	83.031876	INSTALLED	OPERATIONAL
234	M/S DINESH STONE CRUSHING COMPANY (NEW NAME M/S MAA DURGA MINING & CONSTRUCTIONS)	MITAPUR, KARGARA, CHOPAN, ROBERTSGANJ, SONBHADRA	24.556974	82.977667	INSTALLED	OPERATIONAL
235	M/S SHRI AVDHESH KUMAR SINGH & COMPANY	BARI DALLA, SONBHADRA	24.556820	82.917602	INSTALLED	OPERATIONAL
236	M/S KAMLA STONE WORKS	BILLI MARKUNDI SONBHADRA	24.476730	83.010262	INSTALLED	OPERATIONAL

STATUS OF 76 SEALED STONE CRUSHER UNITS

Sl. No.	NAME OF THE INDUSTRY	ADDRESS OF THE INDUSTRY	GLOBAL POSITIONING OF UNIT		STATUS OF AIR POLLUTION CONTROL SYSTEM	OPERATIONAL /SEALED
			LATITUDE	LONGITUDE		
1	M/s A.K. ENERPRISES	SUKRIT, SONBHADRA	24.915221	83.041678	PARTIALLY INSTALLED	Sealed
2	M/s A.K. Enterprises,	Village-Billi, Raspahadhi, Tehsil-Robertsganj, SONEBHADRA	24.487260	83.014457	PARTIALLY INSTALLED	Sealed
3	M/S A.K. STONE PRODUCT	SUKRIT, SONBHADRA	24.916189	83.045910	PARTIALLY INSTALLED	Sealed
4	M/s Ankita Enterprises,	Village- Rasphadhi, Billi, Robertsganj, SONEBHADRA	24.485523	83.018738	PARTIALLY INSTALLED	Sealed
5	M/s Anurag Stone Works,	Village-Salkhan, Tehsil-Robertsganj, SONEBHADRA	24.574433	83.060155	PARTIALLY INSTALLED	Sealed
6	M/S ASHOKA MINING WORKS	BILLI MARKUNDI, OBRA, SONBHADRA	24.469141	83.020019	PARTIALLY INSTALLED	Sealed
7	M/S BABA VISHWANATH STONE	SUKRIT, SONBHADRA	24.916608	83.042698	PARTIALLY INSTALLED	Sealed
8	M/S BALIA SITA STONE PRODUCT	BILLI MARKUNDI, OBRA, SONBHADRA	24.469594	83.017177	PARTIALLY INSTALLED	Sealed

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9	M/S C.L. STONE. EX NAME UNIVESRE STONE UNIT-2	SUKRIT, SONBHADRA	24.913523	83.046688	PARTIALLY INSTALLED	Sealed
10	M/S C.S. INFRA CONSTRUCTION LTD.	SUKRIT, SONBHADRA	24.918190	83.043726	PARTIALLY INSTALLED	Sealed
11	M/s Devi Stone Products,	Village- Vardiya, Chopan, Tehsil-Robertsganj, SONEBHADRA	24.507001	82.998607	PARTIALLY INSTALLED	Sealed
12	M/S DIVYANSH ENTERPRISES/R.D.STONE/ADAM AND EV STONE CRUSHER(PARADHAM)	SUKRIT, SONBHADRA	24.910742	83.053800	PARTIALLY INSTALLED	Sealed
13	M/S DIVYANSH STONE New Name Astbhuja Stone	SUKRIT, SONBHADRA	24.916067	83.042255	PARTIALLY INSTALLED	Sealed
14	M/S GANESH STONE PRODUCT	BILLI MARKUNDI, OBRA, SONBHADRA	24.470933	83.019657	PARTIALLY INSTALLED	Sealed
15	M/S GANGA SAGAR SINGH STONE CRUSHER	SUKRIT, SONBHADRA	24.915644	83.0574760	PARTIALLY INSTALLED	Sealed
16	M/S GAREEB NAWAJ STONE WORKS EX- Name M/S ANKIT ENTERPRISES	SUKRIT, SONBHADRA	24.912221	83.055234	PARTIALLY INSTALLED	Sealed
17	M/S GAUTAM ASSOCIATE	SUKRIT, SONBHADRA	24.916905	83.058036	PARTIALLY INSTALLED	Sealed
18	M/S GURUKRIPA ASSOCIATE	SUKRIT, SONBHADRA	24.910994	83.054086	PARTIALLY INSTALLED	Sealed

19	M/s Haridarshan Stone,	Village- Vardiya, Chopan, Tehsil-Robertsganj, SONEBHADRA	24.507288	82.999140	PARTIALLY INSTALLED	Sealed
20	M/s J.M.V. Enterprises,	Village- Bghmanwa, Billi, Rasphadhi, Robertsganj, SONEBHADRA	24.485016	83.017795	PARTIALLY INSTALLED	Sealed
21	M/S JAI MAA BHANDARI STONE WORKS(MAHABALI STONE)	SUKRIT, SONBHADRA	24.9123410	83.0451396	PARTIALLY INSTALLED	Sealed
22	M/s Jai Mata Di Enterprises (Unit-2),	Village-Billi, Tehsil-Robertsganj, SONEBHADRA	24.476709	83.010358	PARTIALLY INSTALLED	Sealed
23	M/S JAY HANUMAN STONE WORKS (PATEL STONE WORKS)	LANGADA MOD, PATEL NAGAR, DALLA, SONBHADRA	24.455705	83.032041	PARTIALLY INSTALLED	Sealed
24	M/S JYOTI STONE	SUKRIT, SONBHADRA	24.917316	83.043400	PARTIALLY INSTALLED	Sealed
25	M/S KALAWATI CONSTRUCTION, EX NAME RAM NARAYAN SINGH	BILLI MARKUNDI, BARI DALLA, SONBHADRA	24.468376	83.033762	PARTIALLY INSTALLED	Sealed
26	M/s Kapur Chandra Stone Product Pvt. Ltd. Unit-2) (EX Name-M/s Subhash Stone Product Unit-2),	Bari Dalla, SONEBHADRA	24.465772	83.031345	PARTIALLY INSTALLED	Sealed
27	M/S KIRTI GRAMODYOG VIKAS SANSTHAN	LANGADA MOD, PATEL NAGAR, DALLA, SONBHADRA	24.458647	83.038068	PARTIALLY INSTALLED	Sealed
28	M/S M.K. STONE Ex Name.M.K SUPPLIER AND CONSTRUCTION CO.	SUKRIT, SONBHADRA	24.916639	83.042756	PARTIALLY INSTALLED	Sealed

29	M/S MAA SHARDA CRUSHER STONE WORK Ex Name JAI MAA SHARDA STONE WORKS)	SUKRIT, SONBHADRA	24.911980	83.053525	PARTIALLY INSTALLED	Sealed
30	M/s VARDIYA STONE PRODUCT (Maa Vindhyavasini Stone Works,)	Village- Vardiya, Chopan, Tehsil-Robertsganj, SONEBHADRA	24.507516	83.000077	PARTIALLY INSTALLED	Sealed
31	M/S MAHALAKSHMI STONE PRODUCT	BILLI MARKUNDI, BARI DALLA, SONBHADRA	24.463107	83.023182	PARTIALLY INSTALLED	Sealed
32	M/S MAHALAKSHMI STONE WORKS (Ex name Krishna Stone Co.)	BARI DALLA, SONBHADRA	24.471630	83.028228	PARTIALLY INSTALLED	Sealed
33	M/S SATYAM ASSOCIATES	BILLI, OBRA, SONBHADRA	24.485224	83.012056	PARTIALLY INSTALLED	Sealed
34	M/S MAIHAR STONE Unit-1	SUKRIT, SONBHADRA	24.913045	83.044060	PARTIALLY INSTALLED	Sealed
35	M/S MAIHAR STONE Unit-2	SUKRIT, SONBHADRA	24.912449	83.043599	PARTIALLY INSTALLED	Sealed
36	M/s Maa Vindhyavasini Enterprises (Unit 2),	Village-Billi, Rasphadhi, Robertsganj, SONEBHADRA	24.485890	83.019700	PARTIALLY INSTALLED	Sealed
37	M/s Narayan Stone Works,	Village- Vardiya, Chopan, Tehsil-Robertsganj, SONEBHADRA	24.507764	82.996813	PARTIALLY INSTALLED	Sealed
38	M/s Navya Construction,	Village-Billi, Tehsil-Robertsganj, SONEBHADRA	24.471168	83.015133	PARTIALLY INSTALLED	Sealed

39	M/S NIRMAL SINGH/ MAURYA STONE	SUKRIT, SONBHADRA	24.919917	83.051318	PARTIALLY INSTALLED	Sealed
40	M/S PARASNATH	SUKRIT, SONBHADRA	24.915260	83.041435	PARTIALLY INSTALLED	Sealed
41	M/S PRATAP ASSOCIATE (R.K.STONE)	SUKRIT, SONBHADRA	24.915878	83.043753	PARTIALLY INSTALLED	Sealed
42	M/S PRATYASA ENTERPRISES	BILLI MARKUNDI, OBRA, SONBHADRA	24.465793	83.021146	PARTIALLY INSTALLED	Sealed
43	M/s Prince Stone	Village- Vardiya, Chopan, Tehsil-Robertsganj, SONEBHADRA	24.505168	82.998828	PARTIALLY INSTALLED	Sealed
44	M/S PRIYA VIKAS STONE PRODUCT,	LANGADA MOD, PATEL NAGAR, DALLA, SONBHADRA	24.455382	83.032420	PARTIALLY INSTALLED	Sealed
45	M/S R.B. CONSTRUCTION	SUKRUT, SONBHADRA	24.912451	83.043718	PARTIALLY INSTALLED	Sealed
46	M/s R.K. Industries,	Village-Billi, Raspahadi, Tehsil-Robertsganj, SONEBHADRA	24.482858	83.014013	PARTIALLY INSTALLED	Sealed
47	M/S R.K. STONE	BILLI MARKUNDI, OBRA, SONBHADRA	24.479269	83.018931	PARTIALLY INSTALLED	Sealed
48	M/s R.K. Stone Works (formerly-M/s Mahavir Enterprises)	VILL-VARDIYA, CHOPAN, SONBHADRA	24.505978	82.998793	PARTIALLY INSTALLED	Sealed

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49	M/S RAGHUVANSHI STONE PRODUCT	BILLI MARKUNDI, OBRA, SONBHADRA	24.465708	83.021465	PARTIALLY INSTALLED	Sealed
50	M/S RAJESHWARI STONE	SUKRIT, SONBHADRA	24.91306	83.041619	PARTIALLY INSTALLED	Sealed
51	M/s RamPal Stone Works,	Village-Bari Dalla, Near-Baghha Nala, Dalla Mandir ke Pichhe, Tehsil-Robertsganj, SONEBHADRA	24.481149	83.035109	PARTIALLY INSTALLED	Sealed
52	M/S RDS STONE CRUSHER	SUKRUT, SONBHADRA	24.920719	83.052848	PARTIALLY INSTALLED	Sealed
53	M/S RNS CONSTRUCTION, PVT. LTD.(Ex name Rakesh Garg Nikhil Garg)	SUKRUT, SONBHADRA	24.912196	83.053187	PARTIALLY INSTALLED	Sealed
54	M/s S.S. Construction Works,	Village- Vardiya, Chopan, Tehsil-Robertsganj, SONEBHADRA	24.508558	82.997418	PARTIALLY INSTALLED	Sealed
55	M/S S.S.POOJAN STONE WORKS	BILLI MARKUNDI, BARI DALLA, SONBHADRA	24.466114	83.024982	PARTIALLY INSTALLED	Sealed
56	M/S SAHIL STONE	LANGADA MOD, BARI DALLA, SONBHADRA	24.458104	83.039415	PARTIALLY INSTALLED	Sealed
57	M/S SAI STONE PRODUCT	SUKRUT, SONBHADRA	24.912715	83.0326560	PARTIALLY INSTALLED	Sealed
58	M/S SANKAT MOCHAN MINERALS	SUKRIT, SONBHADRA	24.916431	83.041561	PARTIALLY INSTALLED	Sealed

59	M/S SAROJ VIKAS SAMITI	BARI DALLA, SONBHADRA	24.471388	83.022308	PARTIALLY INSTALLED	Sealed
60	M/s Sharadah Stone Works (Unit-1),	Village-Billi, Rasphadhi, Tehsil-Robertsganj, SONEBHADRA	24.488542	83.014552	PARTIALLY INSTALLED	Sealed
61	M/s Sharadah Stone Works (Unit-2),	Village-Billi, Rasphadhi, Tehsil-Robertsganj, SONEBHADRA	24.488677	83.014201	PARTIALLY INSTALLED	Sealed
62	M/S SHASHI STRUCHRAL ENGINEERING PVT. LTD.(SSEPL)	SUKRIT, SONBHADRA	24.924385	83.055814	PARTIALLY INSTALLED	Sealed
63	M/s Shiv Shakti Stone,	Village- Vardiya, Chopan, Tehsil-Robertsganj, SONEBHADRA	24.506312	83.006095	PARTIALLY INSTALLED	Sealed
64	M/S SHIVA ENTERPRISES	SUKRUT, SONBHADRA	24.914582	83.038638	PARTIALLY INSTALLED	Sealed
65	M/s Shiva Construction,	Village-Billi, Rasphadhi, Robertsganj, SONEBHADRA	24.485855	83.018117	PARTIALLY INSTALLED	Sealed
66	M/s Shri Bajrang Stone	Village- Vardiya, Chopan, Tehsil-Robertsganj, SONEBHADRA	24.505197	82.998433	PARTIALLY INSTALLED	Sealed
67	M/s Shubham Stone Company,	Village-Billi, Rasphadhi, Robertsganj, SONEBHADRA	24.487434	83.016636	PARTIALLY INSTALLED	Sealed
68	M/S SIDDHARTH STONE (EX NAME JAI SHRI KRISHNA ENTERPRISES/ SAJJAN GARG STONE)	SUKRIT, SONBHADRA	24.914897	83.046693	PARTIALLY INSTALLED	Sealed

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69	M/S SOBRAN ENTERPRISES	BILLI MARKUNDI, OBRA, SONBHADRA	24.467183	83.020971	PARTIALLY INSTALLED	Sealed
70	M/S STAR STONE CRUSHER(BABLU YADAV)	SUKRUT, SONBHADRA	24.915454	83.042782	PARTIALLY INSTALLED	Sealed
71	M/S SUMAN MINES AND MINERALS(SUMAN ENGG.WORKS	SUKRIT, SONBHADRA	24.915426	83.045141	PARTIALLY INSTALLED	Sealed
72	M/S UPADHYAY CONSTRUCTION PVT Ltd (Ex-Name Shubham Stone)	SUKRUT, SONBHADRA	24.915260	83.041435	PARTIALLY INSTALLED	Sealed
73	M/S VAISHNO STONE PRODUCT	SUKRIT, SONBHADRA	24.918122	83.050719	PARTIALLY INSTALLED	Sealed
74	M/s Vindhyavasini Stone Product (Works)	Village- Vardiya, Chopan, Tehsil-Robertsganj, SONEBHADRA	24.507921	83.000799	PARTIALLY INSTALLED	Sealed
75	M/S VIVEK STONE CHIPS CORPORATION	BILLI MARKUNDI, OBRA, SONBHADRA	24.478465	83.019314	PARTIALLY INSTALLED	Sealed
76	M/s AJAY STONE WORKS (FORMELY NAME- RAJ STONE)	BILLI MARKUNDI, OBRA, SONBHADRA	24.468692	83.016922	PARTIALLY INSTALLED	Sealed

STATUS OF 28 NOT WORKING/DISMANTLED STONE CRUSHER UNITS

SL. NO.	NAME OF THE INDUSTRY	ADDRESS OF THE INDUSTRY	GLOBAL POSITIONING OF UNIT		STATUS OF AIR POLLUTION CONTROL SYSTEM	OPERATIONAL STATUS
			LATITUDE	LONGITUDE		
1	M/S AWADH STONE.	VILLAGE-BARI DALLA, NEAR-BAGHHA NALA, DALLA MANDIR KE PICHHE, TEHSIL-ROBERTSGANJ, SONEBHADRA	24.481079	83.036533	NOT INSTALLED	NOT OPERATIONAL (PLANT IS NOT IN WORKING CONDITION)
2	M/S K P SEWA SAMITI	BARI DALLA, SONBHADRA	24.471146	83.028764	NOT INSTALLED	PLANT IS NOT WORKING CONDITION
3	M/S R.K SOTNE PRODUCT	LANGADA MOD, BARI DALLA, SONBHADRA	24.463586	83.037585	NOT INSTALLED	PLANT IS NOT WORKING CONDITION
4	M/S SAROJ STONE CRUSHING CO.	BARI DALLA, SONBHADRA	24.471102	83.026673	NOT INSTALLED	PLANT IS NOT WORKING CONDITION
5	M/S VINDHYA GRAMODYOG VIKAS SANSTHAN	VILL-BILLI-OBRA, SONBHADRA	24.471031	83.015101	NOT INSTALLED	NOT OPERATIONAL (PLANT IS NOT IN WORKING CONDITION)
6	M/S DEVI STONE WORKS	BILLI, RASPAHARI, ROBERTSGANJ. SONBHADRRA	24.486255	83.008345	NOT INSTALLED	NOT OPERATIONAL (PLANT IS NOT IN WORKING CONDITION)
7	M/S PASHUPATI SEWA SANSTHAN	LANGADA MOD, BARI DALLA, SONBHADRA	24.459041	83.036952	NOT INSTALLED	NOT OPERATIONAL (PLANT IS NOT IN WORKING CONDITION)
8	M/S ANSH CORPORATION	BILLI, OBRA, SONBHADRA	24.473219	83.027474	NOT INSTALLED	PLANT IS NOT WORKING CONDITION

9	M/S VIRENDRA BAHADUR SINGH	PATEL NAGAR, DALA SONBHADRA	24.457193	83.028736	NOT INSTALLED	NOT OPERATIONAL (PLANT IS NOT IN WORKING CONDITION)
10	M/S NAGARJUN CONSTRUCTION	SINDURIYA CHOPAN, SONBHADRA	24.516302	82.994696	NOT INSTALLED	DISMENTALLED
11	M/S VIJAY EXPRESSWAY	BARI DALLA, SONBHADRA	24.4695855	83.023754	NOT INSTALLED	DISMENTALLED
12	M/S GAMON INDIALTD,	SINDURIYA CHOPAN, SONBHADRA	24.527912	82.009642	NOT INSTALLED	DISMENTALLED
13	M/S VIJAY EXPRESSWAY	SUKRIT, SONBHADRA	24.915821	83.048844	NOT INSTALLED	DISMENTALLED
14	M/S HINDUSTAN CONSTRUCTION CO	BILLI, MARKUNDI, RASPAHADI AREA, SONBHADRA	24.48913	83.000707	NOT INSTALLED	DISMENTALLED
15	M/S BABA SEWA SAMITI	SUKRIT, SONBHADRA	....	....	....	DISMENTALLED
16	M/S SHYAM ENTERPRISES	BARI DALA, SONBHADRA	....	....	....	Could Not be Traced
17	M/S MAKKHAN STONE WORKS (UNIT-2)	BILLI, OBRA, SONBHADRA	....	....	....	DISMENTALLED
18	HANUMANT STONE CRUSHING CO.	BILLI, OBRA, SONBHADRA	....	....	....	DISMENTALLED

19	M/S GRAMIN AADIWASHI SEWA SANSTHAN	BARI DALA, SONBHADRA	....	....	....	DISMENTALLED
20	M/S ATUL STONE PRODUCT	BARI, DALA, SONBHADRA	....	....	....	DISMENTALLED
21	M/S JAI MAA JAYANTI (GAYATRI) CONCRETE UDDYOG	BARI, DALA, SONBHADRA	....	....	....	Could Not Traced
22	M/S SARVHIT STONE WORKS	BILLI, OBARA, SONBHADRA	....	....	....	DISMENTALLED
23	M/S BAJAJ STONE CRUSHER	SUKRIT, SONBHADRA	....	....	....	DISMENTALLED
24	M/S ALKA GRAMODDYOG SAMITI	BILLI, OBARA, SONBHADRA	....	....	....	DISMENTALLED
25	M/S KESARI STONE WORKS	MARKUNDI, GURMA, SONBHADRA	....	....	....	DISMENTALLED
26	M/S SIMPLEX INFRA STRUCTURE LTD.	BILLI, OBARA, SONBHADRA	....	....	....	DISMENTALLED
27	M/S BOL BAM STONE CRUSHING COMPANY	BARI, DALA, SONBHADRA	....	....	....	DISMENTALLED
28	M/S SATGURU STONE PRODUCT	BILLI MARKUNDI, SONBHADRA	....	....	....	DISMENTALLED

STATUS OF 36 SELF CLOSED STONE CRUSHER UNITS

SL. NO.	NAME OF THE INDUSTRY	ADDRESS OF THE INDUSTRY	GLOBAL POSITIONING OF UNIT		STATUS OF AIR POLLUTION CONTROL SYSTEM	OPERATIONAL STATUS
			LATITUDE	LONGITUDE		
1	M/s Amrendar Bahadur Singh, (A,B.S)	Village- Vardiya, Chopan, Tehsil-Robertsganj, SONEBHADRA	24.507130	82.998780	PARTIALLY INSTALLED	SELF CLOSED
2	M/S AWADH ENGINEERING WORKS ASSOCIATION	BILLI MARKUNDI, BARI DALLA, SONBHADRA	24.463634	83.025485	PARTIALLY INSTALLED	SELF CLOSED
3	M/S Shri BALESHWARJI STONE PRODUCT	BILLI MARKUNDI, OBRA, SONBHADRA	24.468367	83.016784	PARTIALLY INSTALLED	SELF CLOSED
4	M/s Dalla Grits Producers,	Bari Dalla, SONEBHADRA	24.468142	83.030942	PARTIALLY INSTALLED	SELF CLOSED
5	M/S GOPAL STONE CRUSHING COMPANY	PATEL NAGAR, BARI DALLA, SONBHADRA	24.457182	83.030323	PARTIALLY INSTALLED	SELF CLOSED
6	M/S MAA JAGDAMBA INDSTRIES	BARI DALLA, SONBHADRA	24.464789	83.027876	PARTIALLY INSTALLED	SELF CLOSED
7	M/S JAY DURGA SEVA SAMITI	BARI DALLA, SONBHADRA	24.471828	83.32358	PARTIALLY INSTALLED	SELF CLOSED
8	M/s Kapur Chandra Stone Product Pvt. Ltd. (Unit-1) (EX Name-M/s Subhash Stone Product) (Unit-1),	Bari Dalla, SONEBHADRA	24.465735	83.031470	PARTIALLY INSTALLED	SELF CLOSED
9	M/S KAUSHAL STONE SEVA SANSTHAN	PATEL NAGAR, KOTHA TOLA, BARI DALLA	24.457456	83.030467	PARTIALLY INSTALLED	SELF CLOSED

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10	M/S KUMAR STONE WORKS	PATEL NAGAR, KOTHA TOLA, BARI DALLA	24.458976	83.029373	PARTIALLY INSTALLED	SELF CLOSED
11	M/S MAA LAKSHMI STONE PRODUCT (FORMALY NAME M/S LAKSHMI TRADING CO.)	LANGADA MOD, PATEL NAGAR, DALLA, SONBHADRA	24.458638	83.037046	PARTIALLY INSTALLED	SELF CLOSED
12	M/s Maa Gayatri Stone Product (FORMERLY NAME M/S PRAKASH STONE PRODUCT)	Bari Dalla, SONEBHADRA	24.468000	83.028995	PARTIALLY INSTALLED	SELF CLOSED
13	M/s Maa Maihar Devi Industries (Unit-1),	Village-Billi, Tehsil-Robertsganj, SONEBHADRA	24.474707	83.014733	PARTIALLY INSTALLED	SELF CLOSED
14	M/s Maa Tarkula Devi Stone Works (Formaly Name-M/s Prem Stone Works),	Village-Billi, Tehsil-Robertsganj, SONEBHADRA	24.472054	83.015539	PARTIALLY INSTALLED	SELF CLOSED
15	M/s Maa Vaishno Stone Products (formerly-M/s Vijay Stone Products),	Gram-Vardiya, Chopan, Tehsil-Robertsganj, SONEBHADRA	24.507333	82.998437	PARTIALLY INSTALLED	SELF CLOSED
16	M/s Maa Vindhya Stone Crusing Company (FORMALY NAME VINDHYA GRAMODYOG SEVA SANSTHAN)	Village-Bari Dalla, Near-Baghha Nala, Dalla Mandir ke Pichhe, Tehsil-Robertsganj, SONEBHADRA	24.481235	83.036799	PARTIALLY INSTALLED	SELF CLOSED
17	M/S MAKKHAN STONE WORKS PVT.LTD, U-3	BILLI MARKUNDI, OBRA, SONBHADRA	24.471185	83.018530	PARTIALLY INSTALLED	SELF CLOSED
18	M/S MANOJ STONE CRUSHING COMPANY	LANGADA MOD, BARI DALLA, SONBHADRA	24.458994	83.038210	PARTIALLY INSTALLED	SELF CLOSED
19	M/s Maa Sharda Stone Products,	Village-Billi, Rasphadhi, Robertsganj, SONEBHADRA	24.486993	83.017061	PARTIALLY INSTALLED	SELF CLOSED
20	M/S OM STONE CRUSHING COMPANY UNIT-1	LANGADA MOD, PATEL NAGAR, DALLA, SONBHADRA	24.458037	83.031709	PARTIALLY INSTALLED	SELF CLOSED

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21	M/s R.B. Stone Products Pvt. Ltd.	Salkhan, Robertsganj, SONEBHADRA	24.556180	83.047415	PARTIALLY INSTALLED	SELF CLOSED
22	M/S RADHA SWAMI SEWA SAMITI	BARI DALLA, SONBHADRA	24.4702460	83.032566	PARTIALLY INSTALLED	SELF CLOSED
23	M/S RAJ HANS ENTERPRISES	LANGADA MOD, PATEL NAGAR, DALLA, SONBHADRA	24.456242	83.033511	PARTIALLY INSTALLED	SELF CLOSED
24	M/s RAJIV GRAMODYOG VIKASH SANSTHA	Village- Sinduria, Chopan, Tehsil-Robertsganj, SONEBHADRA	24.525291	83.015460	PARTIALLY INSTALLED	SELF CLOSED
25	M/s Shubham Stone Products,	Village-Billi, Rasphadhi, Robertsganj, SONEBHADRA	24.487519	83.016694	PARTIALLY INSTALLED	SELF CLOSED
26	M/S SINGH STONE PRODUCT	LANGADA MOD, BARI DALLA, SONBHADRA	24.457709	83.038390	PARTIALLY INSTALLED	SELF CLOSED
27	M/S UMA STONE CRUSING CO.	BILLI MARKUNDI, BARI DALLA, SONBHADRA	24.465190	83.027483	PARTIALLY INSTALLED	SELF CLOSED
28	M/S VINDHYACHAL STONE CRUSHING CO. (Vaishnavi Enterprises Dala)	BARI DALLA, SONBHADRA	24.473166	83.028816	PARTIALLY INSTALLED	SELF CLOSED
29	M/s Vinod Sindhi Stone Products,	Village-Billi, Rasphadhi, Tehsil-Robertsganj, SONEBHADRA	24.488197	83.014937	PARTIALLY INSTALLED	SELF CLOSED
30	M/S VINOD STONE PRODUCT	BARI DALLA, SONBHADRA	24.469126	83.031795	PARTIALLY INSTALLED	SELF CLOSED
31	M/s Vardia Gramodyog Seva Sansthan (FORMALY NAME SINGH STONE WORKS)	Arazi No. 910Ka, Village- Vardiya, Chopan, Tehsil-Robertsganj, SONEBHADRA	24.507942	82.993220	PARTIALLY INSTALLED	SELF CLOSED

32	M/s Maa Vindhyavashini Stone Crusher As per owner OF M/S CHOPAN STONE PRODUCT (Both units are of the same owner)	Bari Dalla, SONEBHADRA	24.469880	83.031302	PARTIALLY INSTALLED	SELF CLOSED
33	M/S ASTHA ENTERPRISES (FORMALY NAME M/S TUSSAR STONE PRODUCT)	LANGADA MOD, PATEL NAGAR, DALLA, SONBHADRA	24.455439	83.035667	PARTIALLY INSTALLED	SELF CLOSED
34	M/S SHANKAR STONE SEVA SAMITI	BARI DALLA, SONBHADRA	24.473884	83.031041	PARTIALLY INSTALLED	SELF CLOSED
35	M/s Ashish Enterprises	BILLI, Markundi, Raspahadi area, SONBHADRA	24.486494	83.018995	PARTIALLY INSTALLED	SELF CLOSED
36	M/s Maa Vindhya Stone Crusing Company (FORMALY NAME VINDHYA GRAMODYOG SEVA SAMITI)	BARI DALLA, SONBHADRA	24.469607	83.033151	PARTIALLY INSTALLED	SELF CLOSED

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STATUS OF 08 STONE CRUSHER UNITS HAVE APPLIED FOR CTO

SL. NO.	NAME OF THE INDUSTRY	ADDRESS OF THE INDUSTRY	GLOBAL POSITIONING OF UNIT		STATUS OF AIR POLLUTION CONTROL SYSTEM	OPERATIONAL STATUS
			LATITUDE	LONGITUDE		
1	M/s Agrawal Stone Works,	Village-Billi, Rasphadhi, Robertsganj, SONEBHADRA	24.485352	83.019663	HAVE TO VERIFY	NOT OPERATIONAL & APPLIED FOR CTO
2	M/s Vaibhav Stone Products,	Village-Billi, Rasphadhi, Robertsganj, SONEBHADRA	24.485567	83.020901	HAVE TO VERIFY	NOT OPERATIONAL & APPLIED FOR CTO
3	M/S LAKSHMI STONE WORKS	LANGADA MOD, BARI DALLA, SONBHADRA	24.459036	83.036646	HAVE TO VERIFY	NOT OPERATIONAL & APPLIED FOR CTO
4	M/S OM STONE CRUSHING COMPANY UNIT-2	,PATEL NAGAR, ,KOTHA TOLA, DALLA, SONBHADRA	24.456896	83.031934	HAVE TO VERIFY	NOT OPERATIONAL & APPLIED FOR CTO
5	M/S POOJA STONE CRUSHING SEVA SAMITI	PATEL NAGAR, KOTHA TOLA, BARI DALLA	24.457411	83.029240	HAVE TO VERIFY	NOT OPERATIONAL & APPLIED FOR CTO
6	M/s S.S. RAJAN STONE	Bari Dalla, SONEBHADRA	24.466114	83.024982	HAVE TO VERIFY	NOT OPERATIONAL & APPLIED FOR CTO
7	M/s Suresh Stone Crushing Company	Billi Markundi, Obara, Sonbhadra	24.485867	83.015692	HAVE TO VERIFY	NOT OPERATIONAL & APPLIED FOR CTO
8	M/s Krishna Stone Crushing Company	Billi Markundi, Obara, Sonbhadra	24.488113	83.012705	HAVE TO VERIFY	NOT OPERATIONAL & APPLIED FOR CTO

Appendix- XXXIV

INSPECTION BY RO's UPPCB, MIRZAPUR, RAEBARELI AND JHANSI IN RELATION TO *O. A. NO. 164/2018 (EARLIER O. A. NO. 276/2013)* IN RE: *ASHWANI KUMAR DUBEY VS. UNION OF INDIA & ORS.*

The issue for consideration in aforesaid OA is that there are thermal power plants in the above Districts and on account of their activities, acute pollution is being caused resulting in continued destruction of environment. The industries are discharging mercury beyond prescribed norms affecting the nervous system causing disorders and other ailments to inhabitants. The mentioned areas are critically polluted as per the **'Comprehensive Environmental Polluted Index Report'**. There are studies that fly ash stored by the industries creates high pollution. High pollution is also caused in the process of transportation of coal by the trucks from the coal companies. No required safeguards are being adopted.

The issue has been considered by Hon NGT vide orders dated 06.04.2018, 28.05.2018, 12.07.2018, 28.08.2018, 03.01.2019, 21.05.2019 and 05.11.2019.

In view of the directions of Hon NGT, the Hon'ble Oversight Committee NGT has directed for an inspection/survey of thermal power plants to be done by concerned ROs, UPPCB in the above districts. The reports are submitted to the Committee positively within a week as per questionnaire attached.

1. Parichha TPS

Questionnaire for Inspection

General Information

Name of the Officer: Niranjan Sharma

Designation & Department: Regional Officer, U.P. Pollution Control Board, Jhansi

Location of work: Regional Office, U.P. Pollution Control Board, Jhansi

Contact number: 7839891791

Email ID: rojhansi@uppcb.com

Date of Survey (DD/MM/YYYY): 16/07/2020

Objective 1: To oversee the installation of CAAQMS in Thermal Power Plants as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Total Installed Capacity (Unit wise)	CAAQMS installed (Yes=1; No=2)	Ash Water Recycling System (AWRs) and Electrostatic Precipitators (ESPs) installed (Yes=1; No=2)	Timeline for installation (dd/mm/yy)	Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Remarks
1.	PARICHHA THERMAL POWER PROJECT JHANSI	210 MW 210 MW 250 MW 250 MW	2	1	N/A	1	N/A	N/A	No Direction has been Issued to Parichha thermal Power Project to install CAAQMS

Note: Provide specific details or information in the remarks column

1618

Objective 2: To oversee the system for control of Flyash in Thermal Power Plants as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Composition of Flyash	Generation of Flyash (per day)	System for disposal of Flyash	Utilization of Flyash (Yes=1; No=2)	Utilized Flyash for manufacturing of (brick/cement/ other material)	Any alternative arrangement made (Yes=1; No=2)	Remarks
1.	PARICHHA THERMAL POWER PLANT PARICHHA JHANSI	Sio_2 Al_2O_3 Fe_2O_3 Mgo Cao Na_2O K_2O Mno T_1O_2 P_2O_5	2253 MT	Dry Fly extraction system	1	brick, Cement & Filling in road Construction	2	N/A

Note: Provide specific details or information in the remarks column

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Objective 3: To oversee the transportation of coal as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Fuel used	Transportation by railway/ road	Installation of CCTV Camera (at exit point) (Yes=1; No=2)	Have any environmental impact (Yes=1; No=2)	Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Any alternative arrangement made (Yes=1; No=2)	Remarks
1	PARICHHA THERMAL POWER PLANT PARICHHA JHANSI	COAL	RAILWAY	1	2	1	N/A	N/A	2	N/A

Note: Provide specific details or information in the remarks column

Objective 4: To oversee the status and condition of Utilization/disposal of Red Mud and Shifting of Mercury bearing brine sludge as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Status of Stone Crusher (working=1; non-working=2)	status of installation of Piezometers/monitoring wells in and around the red mud disposal sites (Yes=1; No=2)	Utilization/disposal of Red Mud		Shifting of Mercury bearing brine sludge		Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Any alternative arrangement made (Yes=1; No=2)	Remarks
				(Yes=1; No=2)	If yes (specify)	(Yes=1; No=2)	If yes (specify the amount in mg/l)					
1	PARICHHA THERMAL POWER PLANT PARICHHA JHANSI	2	2	2	N/A	2	N/A	N/A	N/A	N/A	2	N/A PARICHHA THERMAL POWER PLANT PARICHHA JHANSI

Note: Provide specific details or information in the remarks column

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2. NTPC Unchahar, Raebareli

Objective 1: To oversee the installation of CAAQMS in Thermal Power Plants as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Total Installed Capacity (Unit wise)	CAAQMS installed (Yes=1; No=2)	Ash Water Recycling System (AWRs) and Electrostatic Precipitators (ESPs) installed (Yes=1; No=2)	Timeline for installation (dd/mm/yy)	Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Remarks
1	NTPC UNCHAHAR, DISTT.- RAEBAREILLY, UP-229406	Unit-I, 210 MW	1	1	ALREADY INSTALLED	1	2	2	-
		Unit-II 210 MW							
		Unit-III 210 MW							
		Unit-IV 210 MW							
		Unit-V 210 MW							
		Unit-VI 500 MW							

Note: Provide specific details or information in the remarks column

Regional Officer
U.P.POLLUTION CONTROL BOARD

Objective 2: To oversee the system for control of Flyash in Thermal Power Plants as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Composition of Flyash	Generation of Flyash (per day)	System for disposal of Flyash	Utilization of Flyash (Yes=1; No=2)	Utilized Flyash for manufacturing of (brick/cement/ other material)	Any alternative arrangement made (Yes=1; No=2)	Remarks
	NTPCUNCHAHAR, DISTT.-RAEBAREILLY, UP-229406	C(%)-48.16, H(%)-3.07, N(%)-1.09, S(%)-0.41, Total Cr(%)-0.03, Hg, Se(PPM)-Below detection limit, Pb(PPM)-62.20, As(PPM)-0.82, Ni(PPM)-77.01	5932.63 MT	DRY ASH EVACUATION SYSTEM	1	ASH BRICK/BLOCK/TILES, CEMENT, ASBESTOS	2	-

Note: Provide specific details or information in the remarks column

(AMIT MISHRA)
Regional Officer
U.P.P.C. ONTROL BOARD

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Objective 3: To oversee the transportation of coal as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Fuel used	Transportation by railway/ road	Installation of CCTV Camera (at exit point) (Yes=1; No=2)	Have any environmental impact (Yes=1; No=2)	Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Any alternative arrangement made (Yes=1; No=2)	Remarks
	NTPCUNCHAHAR, DISTT.- RAEBAREILLY, UP-229406	COAL & OIL	RAIL WAY	1	2	1	2	2	2	-

Note: Provide specific details or information in the remarks column

(AMIT MISHRA)
Regional Officer
U.P.POLLUTION CONTROL BOARD

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Objective 4: To oversee the status and condition of Utilization/disposal of Red Mud and Shifting of Mercury bearing brine sludge as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Status of Stone Crusher (working=1; non-working=2)	status of installation of Piezometers /monitoring wells in and around the red mud disposal sites (Yes=1; No=2)	Utilization/disposal of Red Mud		Shifting of Mercury bearing brine sludge		Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Any alternative arrangement made (Yes=1; No=2)	Remarks
				(Yes=1; No=2)	If yes (specify)	(Yes=1; No=2)	If yes (specify the amount in mg/l)					
	NTPCUNCHAHAR, DISTT.-RAEBAREILLY, UP-229406	1	1	2	NA	2	N/A	2	2	2	2	

Note: Provide specific details or information in the remarks column

Ajaib
SA

Kumar
ASE

(AMIT MISHRA)
Regional Officer
U.P.POLLUTION CONTROL BOARD

3. NTPC Sonbhadra

QUESTIONNAIRE FOR INSPECTION

General Information

Name Designation & Department of the Officer's: Location of work:	Shri Radhey Shyam Regional Officer UP Pollution Control Board, Sonbhadra	Dr. Mrs. Satya Scientist-D MoEF & CC Regional Office, Lucknow	Dr. R.K. Singh Scientist-E Central Pollution Control Board, Regional Directorate Lucknow
Location of work	Sonbhadra	Lucknow	Lucknow
Contact no.	7839891857	9453021374	9793587222
Email Id	rosonbhadra@uppcb.com		rsingh1962@rediffmail.com
Date of Survey		From dated 29-07-2019 to 02-08-2019	

U.P. Pollution Control Board,
Sonbhadra

Objective 1: To oversee the installation of CAAQMS in Thermal Power Plants as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Total Installed Capacity (Unit wise)	CAAQMS installed (Yes=1; No=2)	Ash Water Recycling System (AWRs) and Electrostatic Precipitators (ESPs) installed (Yes=1; No=2)	Timeline for installation (dd/mm/yy)	Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Remarks
1.	M/s NTPC Ltd. Shaktinagar, Sonbhadra	2000 MW	1	1	—	1	-	-	-
2.	M/s NTPC Ltd. Rihand nagar (Stage-I, II, III), Sonbhadra	3000 MW	1	1	--	1	-	-	-
3.	M/s UPRVUNL Anprara-A, B, D, Anpara, Sonbhadra	2630 MW	2	1	—	1	1	1	EC of Rs 6,11,40,000.00 imposed due to non compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974
4.	M/s Hindalco Industries Ltd. (Power Division), Renusagar, Sonbhadra	840 MW	1	1	--	1	-	-	—
5.	M/s Lanco Anpara Power limited, Anpara, Sonbhadra	1200 MW	1	1	--	1	-	-	EC of Rs 23,70,000.00 imposed due to non compliance of Water (Prevention & Control of Pollution) Act, 1974-
6.	M/s UPRVUNL ObraUnit-B, Sonbhadra	1000 MW	2	1	--	1	1		EC of Rs 6,11,40,000.00 imposed due to non compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974

Note: Provide specific details or information in the remarks column

U.P. Pollution Control Board,
Sonbhadra

Objective 2: To oversee the system for control of Fly ash in Thermal Power Plants as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Composition of Fly ash	Generation of Fly ash (per day)	System for disposal of Fly ash	Utilization of Fly ash (Yes=1; No=2)	Utilized Fly ash for manufacturing of (brick/cement/ other material)	Any alternative arrangement made (Yes=1; No=2)	Remarks
1.	M/s NTPC Ltd. Shaktinagar, Sonbhadra		5800 TPD	Weight disposal in ash dyke and dry ash disposal by silo	1 (Partially)	Brick manufacturing-30000/ day	1	EC of Rs 27,00,000.00 imposed due to non compliance of Air (Prevention & Control of Pollution) Act, 1981
2.	M/s NTPC Ltd. Rihand nagar (Stage-I, II, III), Sonbhadra		12000 TPD	Weight disposal in ash dyke and dry ash disposal by silo	1 (Partially)	Brick manufacturing-19000/day, Cement Plant	1	EC of Rs 45,90,000.00 imposed due to non compliance of Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974
3.	M/s UPRVUNL Anpara-A, B, D, Anpara, Sonbhadra		11000 TPD	Weight disposal in ash dyke and dry ash disposal by silo	1 (Partially)	Brick manufacturing, Cement Plant	1	Ash dyke of unit is totally filled with ash and it is being overflowed into Rihand reservoir. Now unit has proposed for raising the ash dyke height. Unit has submitted Bank guaranty of Rs. 30.0 Lac for complying the directions issued.
4.	M/s Hindalco Industries Ltd. (Power Division), Renusagar, sonbhadra		4240 TPD	Weight disposal in ash dyke and dry ash disposal by silo	1 (Partially)	Brick manufacturing-50000/day, Cement Plant	1	--
5.	M/s Lanco Anpara Power limited, Anpara, Sonbhadra		5000 TPD	Weight disposal in ash dyke and dry ash disposal by	1 (Partially)	Fly Ash from silo is utilised by Cement Plant	1	-
6.	M/s UPRVUNL ObraUnit-B, Sonbhadra		4580 TPD	Weight disposal in ash dyke and dry ash disposal by silo	1 (Partially)	Fly Ash from silo is utilised by Cement Plant	1	Unit has submitted Bank guaranty of Rs. 10.0 Lac for complying the directions.

Regional Office,
U.P. Pollution Control Board, Sonbhadra

Objective 3: To oversee the transportation of coal as per Hon'ble NGT directions

S. No.	Name and Location of Industry	Fuel used	Transportation by railway/ road	Installation of CCTV Camera (at exit point) (Yes=1; No=2)	Have any environmental impact (Yes=1; No=2)	Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Any alternative arrangement made (Yes=1; No=2)	Remarks
1.	M/s NCL Khadia Project, khadia, Sonbhadra	Diesel	Railway and Road	1	1	2	-	-	-	Oversight committee has directed to stop transportation of coal by road. After getting stay order from Honourable Supreme Court by the NCL, the Oversight committee has directed to transport coal by road after covering the open truck with automatic mechanical device. EC of Rs 1.248 Cr. imposed due to non compliance of Water (Prevention & Control of Pollution) Act, 1974
2.	M/s NCL, Bina Project, Bina, Sonbhadra	Diesel	Railway and Road	1	1	2	-	-	-	Oversight committee has directed to stop transportation of coal by road. After getting stay order from Honourable Supreme Court by the NCL, the Oversight committee has directed to transport coal by road after covering the open truck with automatic mechanical device. EC of Rs 0.645 Cr. imposed due to non compliance of Water (Prevention & Control of Pollution) Act, 1974
3.	M/s NCL Duddhichua Project, Duddhichua, Sonbhadra	Diesel	Railway and Road	1	1	2	-	-	-	Oversight committee has directed to stop transportation of coal by road. After getting stay order from Honourable Supreme Court by the NCL, the Oversight committee has directed to transport coal by road after covering the open truck with automatic mechanical device. EC of Rs 1.302 Cr. imposed due to non compliance of Water (Prevention & Control of Pollution) Act, 1974

4.	M/s NCL Kakari Project, Kakari, Sonbhadra	Diesel	Railway and Road	1	1	2	-	-	-	Oversight committee has directed to stop transportation of coal by road. After getting stay order from Honourable Supreme Court by the NCL, the Oversight committee has directed to transport coal by road after covering the open truck with automatic mechanical device. EC of Rs 0.645 Cr. imposed due to non compliance of Water (Prevention & Control of Pollution) Act, 1974
5.	M/s NCL Krishnshila Project, Krishnshila, Sonbhadra	Diesel	Railway and Road	1	1	2	-	-	-	Oversight committee has directed to stop transportation of coal by road. After getting stay order from Honourable Supreme Court by the NCL, the Oversight committee has directed to transport coal by road after covering the open truck with automatic mechanical device. EC of Rs 6.114 Cr. imposed due to non compliance of EPA 1986 & Water (Prevention & Control of Pollution) Act, 1974

Note: Provide specific details or information in the remarks column

U.P. Pollution Control Board,
Sonbhadra

Objective 4: To oversee the status and condition of Utilization/disposal of Red Mud and Shifting of Mercury bearing brine sludge as per Hon'ble NGT directions

S. No.	Name and Location of Industry	Status of .... (working= 1; non-working= 2)	status of installation of Piezo meters/monitoring wells in and around the red mud disposal sites (Yes=1; No=2)	Utilization/disposal of Red Mud		Shifting of Mercury bearing brine sludge		Compliance= 1; Non-Compliance= 2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Any alternative arrangement made (Yes=1; No=2)	Remarks
				(Yes=1; No=2)	If yes (specify)	(Yes=1; No=2)	If yes (specify the amount in mg/l)					
1.	M/s Hindalco industries Ltd, (Aluminum Division) Renukoot, Sonbhadra		1	1	30215.5 TPM	-	-	-	-	-	-	Presently industry is utilising about 30215.5 Ton per Month but unit has stored huge quantity of Red Mud in open, and there is no disposal mechanism.
2.	M/s Grasim Industries Ltd. (Chemical Division) Renukoot, Sonbhadra		1	-	-	2	-	2	1	1	1	➢ Earlier process of unit was based on membrane cell technique and mercury bearing brine sludge was generated. Now unit have changed the manufacturing process and there is

												no generation of mercury bearing brine sludge. ➢ **Mercury bearing brine sludge generated earlier is disposed in safe manner inside the premises.** ➢ **EC of Rs 1.0 Cr. have been imposed and unit has deposited it in CPCB account.** ➢ **CPCB has recommended for EC of Rs. 155,42,85,300.00 Hon'ble NGT have defer the proceedings till the matter is decided by Hon'ble Supreme Court vide order dated 05.11.2019**

Note: Provide specific details or information in the remarks column

Appendix- XXXV

The point wise reply of Questionnaire of over site committee of NGT in the matter of O.A. NO. 164 OF 2018 (EARLIER OA NO. 276/2013) IN RE: ASHWANI KUMAR DUBEY VS. UNION OF INDIA & ORS. are as under

1. **Provide the details of the existing plants under your organization in the State of Uttar Pradesh.**

Name & Location of the Thermal Power Plant

Anpara Thermal Power Station, PO:- Anpara –TPS, Pin-231225, Distt:- Sonebhadra UP

Latitude : 25.0518 **Longitude : 82.6697**

Name & Location of the Thermal Power Plant	Commissioning Date	Capacity (Approved and Installed	Coal Consumption (MT) {for yr 19-20}	Oil Consumption (MT) {for yr 19-20}	Power Generation (MU) {for yr 19-20}	Plant Load Factor (PLF) (%) {for yr 19-20}
Anpara TPS	Unit 1-01 Jan 1987	210 MW	960198	373.96 KL	1432.98	77.68
	Unit 2-01 Aug 1987	210 MW	1036880	326.51 KL	1546.859	83.86
	Unit 3-01 Apr 1989	210 MW	996874	541.93 KL	1484.417	84.47
	Unit 4-01 Mar 1994	500 MW	2478090	838.86	3920.56	89.27
	Unit 5-01 Oct 1994	500 MW	2011087	1330.80	3176.6800	72.33
	Unit 6-08 May 2016	500 MW	1830785	2127.29	2999.354	68.29
	Unit 7-18 Oct 2016	500 MW	1526589	457.99	2486.700 {Under Shut Down since Nov-2019}	56.62

Obra Thermal Power Station, Obra, Distt- Sonbhadra UP (Latitude 24.4458 Longitude 82.9805)

Name & Location of the Thermal Power Plant	Commissioning Date	Capacity (Approved and Installed	Coal Consumption (MT) {for yr 19-20}	Oil Consumption (MT) {for yr 19-20}	Power Generation (MU) {for yr 19-20}	Plant Load Factor (PLF) (%) {for yr 19-20}
Obra TPS	Unit # 9 15.03.1980	200 MW	950289	2028 KL	1333.11	75.88
	Unit # 10 06.03.1979	200 MW	746718	1878 KL	1018.78	57.99
	Unit # 11 14.03.1978	200 MW	947420	2207 KL	1221.89	69.55
	Unit # 12 29.05.1981	200 MW	91194	2012 KL	122.75	6.99
	Unit # 13 19.07.1982	200 MW	0	0	0	0

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Parichha Thermal Power Station, PO:- Parichha –TPS, Jhansi UP

Latitude : 25.513824 **Longitude : 78.755941**

Name & Location of the Thermal Power Plant	Commissioning Date	Capacity (Approved and Installed	Coal Consumption (MT) {for yr 19-20}	Oil Consumption (MT) {for yr 19-20}	Power Generation (MU) {for yr 19-20}	Plant Load Factor (PLF) (%) {for yr 19-20}
Parichha TPS	Unit #3 24.11.2006	210 MW	146666	770	1056.26	57.26
	Unit #4 01.12.2007	210 MW			1092.62	59.23
	Unit #5 17.07.2012	250 MW	977838	917	70.25	3.22
	Unit #6 18.04.2013	250 MW			1374.21	62.58

Harduaganj Thermal Power Station, PO:- Kasimpur , Pin-202127, Distt:- Aligarh, UP

Latitude : 28.0118 **Longitude : 78.1265**

Name & Location of the Thermal Power Plant	Commissioning Date	Capacity (Approved and Installed	Coal Consumption (MT) {for yr 19-20}	Oil Consumption (MT) {for yr 19-20}	Power Generation (MU) {for yr 19-20}	Plant Load Factor (PLF) (%) {for yr 19-20}
Harduaganj TPS	Unit #7 28 May 1978	110MW	122640 MT	464 KL	173.603	32.06
	Unit #8 10 Aug 2011	250 MW	985500 MT	896 KL	1539.168	70.11
	Unit #9 02 April 2012	250 MW	989880 MT	888 KL	1561.378	71.12

2. Provide the list of newly proposed Thermal Power Plants by your organization in the State of Uttar Pradesh.

UPRVUNL is enhancing the generation capacity by installation & construction of following Power Plants:-

a) 1x660 MW Harduganj-Aligarh

b) 1x660 MW Panki – Kanpur

c) 2x660 MW Obra-Sonebhadra

d) 2x660 MW Jawaharpur, Etah

Apart from above following TPP is being establish in Joint ventures of UPRVUNL:-

S.L. No	Project	Ownership	Location	Capacity	Capacity share of UPRVUNL
1	Meja TPS	NTPC and UPRVUNL	Meja Allahabad	2x660 MW	990 MW (75% of installed capacity)
2	Ghatampur TPS	NLC and UPRVUNL	Ghatampur Kanpur	3x660 MW	1275MW (64.39% of installed capacity)

3. **What is the unit-wise current status of implementation of joint report of MoEF&CC, CPCB, IIT-Roorkee for enhanced utilization of fly ash in various sectors: mines, roads, cement, industries and bricks etc.**

Anpara TPS-

It is to intimate that Anpara TPS is situated in power hub area where 20,000MW (approx) electricity is being generated resulting in huge quantities of ash being produced. At present in the vicinity of Anpara Thermal Power Project there is no any cement factory is available. Also there is no major road project running in the vicinity of TPS due to which the fly ash utilization from Anpara TPS is poor. However following efforts have been made by Anpara TPS for achieving 100 % fly ash utilization:-

i. Anpara TPS is initiating proposal for developing ash mound in its vicinity for landscaping work. For this work the consultancy is being taken from IIT, BHU
ii. Anpara TPS has invited Expression of Interest through newspaper and uploaded UPRVUNL web site three times in a year for lifting of fly ash from the users.
iii. The capacity DFAES of B-TPS is to be enhanced along with augmentation in DFAES of ATPS.
iv. About 3.0 Lac MT Pond Ash has been utilized in raising of ash dyke and further 7.0 Lac MT pond ash will be used in next 6 months.
v. Fly ash is being issued to Brick manufacturers

Obra TPS :-

For increasing Fly ash utilization following efforts are being made:-

i. Presently only 4 units of 200 MW of Obra BTPS is under operation.
ii. Average ash generation during last 4 months has been 3800 MT/day. (114000 MT/month)
iii. Average utilization of fly ash through UltraTech cement factory is 400 MT/day (12000 MT/month)
iv. Average utilization through Brick manufacturer is 4 MT/day (120 MT/month)
v. Remaining ash is being safely disposed in the Ash dyke in the form of Ash slurry.

Apart from above it is to intimate that Obra TPS is situated in power hub area where 20,000MW (approx) electricity is being generated resulting in huge quantities of ash being produced. At present in the vicinity of Obra Thermal Power Project there is only one cement factory is available which takes only 400 MT/day. Also there is no major road project running in the vicinity of TPS due to which the fly ash utilization from Obra TPS is poor.

However following efforts have been made by Obra TPP for achieving 100 % fly ash utilization:-

i. Agreement for lifting 4500 MT/day fly ash is almost in final stage with M/s ACC Limited. After agreement ash lifting will be done from 5X200MW Obra BTPS, 4 Units of which are under operation as well as from 2X660 MW Obra C Units upon their synchronization. M/s ACC Limited is going to establish its cement plant at Salai Banwa which is approx. 8-10 km away from Obra Thermal Power Station.
ii. District Administration has allocated 7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 04 mines (Area 3.6 acre) are undisputed. In these four mines approx. 3.0 Lac MT ash can be filled. NOC from revenue, mining and forest department has been taken. After taking NOC from UPPCB UNL will start backfilling these mines with fly ash.
iii. District Administration has provided a low lying area near Lodhi Toll Plaza near Circuit House for reclamation and development by backfilling with fly ash. For filling of ash Obra TPS has applied to UPPCB for NOC which is still awaited . After getting NOC from UPPCB about 1.5 Lakh cum fly ash will be filled for land reclamation.
iv. Obra Colony has low lying area in Sector 2 and 3. Approx 2.4 Lakh cum ash can be fill in first phase and subsequently about 5-10 Lakh cum shall also be fill in this low lying area. For filling of ash in this area Obra TPS has applied to UPPCB for NOC which is still awaited .

Parichha TPS-

a. Parichha TPS is situated on Jhansi –Kanpur highway almost 25 km away from Jhansi railway station. A cement factory named M/s Heidelberg Cement is situated nearly 5 km away from the project. Two separate agreements has been made with Heidelberg cement for utilization of dry fly ash generated from units of 210 MW and 250 MW.

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Presently Heidelberg cement has enhanced its production capacity, to mete out additional fly ash requirement for production of cement M/s Heidelberg cement also using pond ash.

b. Tender for disposal of 5.0 lac MT Pond ash for stowing/backfilling in 04 Nos. abandoned mines/quarries near Jhansi is in process.
c. For filling of pond ash in Bundelkhand Expressway MOU is under process.
d. Pond ash from Parichha ash dyke is being used in Jhansi- Khajuraho expressway for filling.
e. Pond ash from Parichha ash dyke is also being used by local users for filling and other purposes.

Harduaganj TPS-

a. Silos are installed in all three units and are in operation. Agreement is made with M/s Kannodia Cement Ltd, M/s Ashtech India Pvt.Ltd. and M/s Mangalam cement Ltd. for disposal of dry fly ash and they are lifting fly ash from silo.
b. Dry Fly ash is being issued to Brick/ Block manufacturers free of cost.
c. Pond ash is being issued for filling of low level areas as per requirement firms free of cost .

4. What is the unit-wise quantum of generated flyash, disposed flyash, pond ash, bottom ash and ash utilization? How much stock of ash left for disposal in every TPP?

Status of Fly Ash Disposal and Utilization

Name of the Plant	Year	Composition of Flyash	Generation of Flyash		Bottom & Coarse Ash		Ash Utilization		Category Wise Utilization (MT)					
			MT	%	MT	%	MT	%	Brick	Roads	Mine Filling	Cement	Land fill	Others
Anpara-TPS	19-20		2899950	80	724987	20	141390	3.6	2020			129597	9502	271
Obra TPS	19-20		891324	80	222831	20	86095	7.73	1690	0		84405		
Parichha -TPS	19-20		862521	80	215630	20	1082953	100.45	82838	296885	0.00	569567	133663	
Harduaganj TPS	19-20		667427	80	166857	20	816730	97.89	64564			303472	448694	-

S. No.	Name of the Plant	Ash Pond is present (Yes=1/ No=2)	Water Overflowing from the pond (Yes=1/No=2)	Primary Reason for Overflow	Any temporary arrangement made? (Yes=1/ No=2)	What temporary action taken to stop the overflow?	Action Plan	Observations
1	Anpara TPS	1	2		1	Spillway raised and gates constructed on the spillway.	Ash Dyke is being raised and one compartment will be completed by Jan-21	Due to Covid-19, the work for raising of ash dyke got delayed.

2	Obra TPS	1	2		2			
3	Parichha TPS	1	2		2			
4	Harduaganj TPS	1	2	--	2	--	Due to upcoming Unit of 660 MW, Ash Dyke is being raised .	Due to Covid-19, the work for raising of ash dyke got delayed.

5. Has Environmental Compensation been levied on any of your units? If yes, then mention status with reference to specific TPPs in the State of U.P.?

Project Name	Environment Compensation	Details of compensation	Current Status
Anpara TPS-	Rs. 6.114 Crores	Environmental Compensation	stayed by Hon. Supreme Court.
	Rs 21.507 Crores	less fly-ash utilization for 2 yrs. was imposed by CPCB	stayed by Hon. Supreme Court
Obra TPS-	Rs. 6.114 Crores	Environmental Compensation	stayed by Hon. Supreme Court.
	Rs 7.73 Crores	less fly-ash utilization for 2 yrs. was imposed by CPCB	stayed by Hon. Supreme Court
Parichha TPS	Rs 1.35 Crores	less fly-ash utilization for 2 yrs. was imposed by CPCB	stayed by Hon. Supreme Court
Harduaganj TPS	Rs 18 lac per unit per month for Unit no. 8&9	Environmental compensation for New guideline issued by CPCB on dated 16.10.2020 regarding installation of FGD and to comply NOx emission up to December 2021 and December 2022 respectively.	stayed by Hon. Supreme Court New Delhi.
	Rs 14.34 Lac	less fly-ash utilization for 2 yrs. was imposed by CPCB	stayed by Hon. Supreme Court

6. What is the unit-wise status of implementation of CPCB Guidelines, 2019 for Utilization/Disposal of Fly Ash for Reclamation of Low Lying Areas and in Stowing/ Back filling of Abandoned Mines/ Quarries?

project Name	Location	Status
Anpara TPS	Dibulganj Low Lying Area	Applied for NOC from UPPCB which is still awaited
Obra TPS	7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 04 mines (Area 3.6 acre) are undisputed. In these four mines approx. 3.0 Lac MT ash can be filled. NOC from revenue, mining and forest department has been taken.	Applied for NOC from UPPCB which is still awaited
	District Adminstration has provided a low lying area near Lodhi Toll Plaza near Circuit House for reclamation and development by backfilling of about 1.5 lac MT fly ash	Applied for NOC from UPPCB which is still awaited
	Obra Colony has low lying area in Sector 2 and 3, in first phase Approx 2.4 Lakh cum ash can be fill and in next phase about 5-10 Lakh cum ash can be fill NoC from UPPCB is under process.	Applied for NOC from UPPCB which is still awaited
Parichha TPS	Mining department Jhansi has allotted four nos. abandoned stone quarry to Parichha at Village Dangariya rund Jhansi for filling of 5.0 lac MT Pond ash	Tender for disposal of 5.0 lac MT Pond ash for stowing/backfilling in 04 Nos. abandoned mines/quarries near Jhansi is

		in process.
Harduaganj TPS	Pond ash transported by users at Various location in low lying area	Pond ash is being issued for filling of low level areas as per requirement firms free of cost .

7. Has CPCB's Action Plan been implemented in your units?

Project Name	Status for implementation of CPCB action plan
Anpara TPS	Partially implemented
Obra TPS	Partially implemented
Parichha TPS	Implemented
Harduaganj TPS	Implemented

8. What steps have been taken for Fly ash disposal? Have you explored its disposal in mounds and/or backfilling of ash in abandoned mines as per the CPCB Guidelines? Please give unit-wise description.

Project Name	Status of ash disposal in mounds and/or backfilling of ash in abandoned mines as per the CPCB Guidelines
Anpara TPS	1. Anpara TPS is initiating proposal for developing ash mound in its vicinity for landscaping work.
Obra TPS	2. UNL has requested MoEF&CC to direct NCL for allotment of abandoned coal mines to pit head stations. 3. 7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 04 mines (Area 3.6 acre) are undisputed. In these four mines approx. 3.0 Lac MT ash can be filled. NOC from revenue, mining and forest department has been taken. Applied for NOC from UPPCB which is still awaited
Parichha TPS	Mining department Jhansi has allotted four nos. abandoned stone quarry to Parichha at Village Dangariya rund Jhansi for filling of 5.0 lac MT Pond ash. Tender for disposal of 5.0 lac MT Pond ash for stowing/backfilling in 04 Nos. abandoned mines/quarries near Jhansi is in process
Harduaganj TPS	Pond ash is being issued for filling of low level areas as per requirement firms free of cost .

9. What is the present status of structural safety of Fly ash dykes in your Thermal Power Plants? What measures have been taken to ensure that no breach takes place? Please give unit-wise description.

Project Name	Comments for structural safety of Fly ash dykes in Thermal Power Plants
Anpara TPS	The fly ash dyke is structurally safe. The soil investigation of ash dyke was done be MNIT Allahabad and on the basis of investigation report IIT Roorkee has design the ash dyke raising work using Gabion Wall. All safety measures such as Sand filter, Chimney Filter, Geo grid, Geo textile, Brick pitching with pointing, grass turfing on outer slope, decantation well etc has been taken to ensure that no breach will take place.
Obra TPS	The fly ash dyke is structurally safe. The soil investigation of ash dyke was done by IIT BHU and on the basis of investigation report IIT Roorkee has designed the ash dyke using Gabion Wall. All safety measures such as Sand filter, Chimney Filter, Geo grid, Geo textile, Brick pitching with pointing, grass turfing on outer slope, decantation well etc has been taken to ensure that no breach will take place.

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Parichha TPS	The fly ash dyke is structurally safe. For the raising of ash dyke consultancy has been obtained from IIT-Roorkee and according to their direction raising work was executed.
Harduaganj TPS	The fly ash dyke is structurally safe. At present work for raising of ash dyke is under progress along with raising width of ash dyke is also increased for safety of ash dyke. The consultancy for dyke raising has been obtained from IIT Roorkee

10. What safety measures are being taken by your TPPs for reducing pollution in transportation? Specify the type of vehicle (i.e. closed/ open) and load carried.

S. No.	Name and Location of Power Plants	Fuel used	Transportation by rail way/ road	Installation of CCTV Camera (at exit point) (Yes=1; No=2)	Have any environmental impact (Yes=1; No=2)	Compliance =1; Non-Compliance =2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Remarks
1	Anpara TPS	Coal	Rail	2	2	1		2	
2	Obra TPS	Coal	Rail	2	2	1		2	
3	Parichha TPS	Coal	Rail	2	2	1		2	
4	Harduaganj TPS	Coal	Rail	2	2	1		2	

Note: Provide specific details or information in the remarks column

11. What steps have been taken for reduction of coal transportation?

Project Name	Steps taken for reduction of coal transportation
Anpara TPS	There is no any reduction in coal transportation as the coal is being transported by rail – wagon.
Obra TPS	
Parichha TPS	
Harduaganj TPS	

12. What steps are being taken for Ash dyke management in TPPs?

Project Name	Steps taken for Ash dyke management
Anpara TPS	At present raising of ash dyke is being done. Regular maintenance of mother dyke is being done.
Obra TPS	At present raising of ash dyke is being done. Regular maintenance of mother dyke is being done.
Parichha TPS	Regular maintenance of mother/ base dyke is being done.
Harduaganj TPS	At present raising of ash dyke is being done. Regular maintenance of mother/ base dyke is being done.

13. Is there Zero discharge from ash dyke in respective TPPs?

Name of Project	Zero discharge
Anpara Thermal Power Station	Yes
Obra Thermal Power Station	
Harduaganj Thermal Power Station	
Parichha Thermal Power Station	

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14. **Do you have any reservoir? If yes, then specify the capacity and the quality of water.**

Name of Project	Status of reservoir
Anpara Thermal Power Station	TPS is not having its own reservoir. Water is being utilized from Rihand reservoir
Obra Thermal Power Station	
Parichha Thermal Power Station	TPS is not having its own reservoir.. Water is being utilized from Betwa river
Harduaganj Thermal Power Station	TPS is not having its own reservoir. Water is being utilized from upper Ganga Canal

15. **What is the air and water quality of the reservoir and other water bodies including groundwater?**

Name of Project	Status for checking of air and water quality
Anpara Thermal Power Station	Monthly Third party test is being conducted for air and water quality
Obra Thermal Power Station	Monthly test is being conducted by IITR Lucknow.
Parichha Thermal Power Station	Monthly test is being conducted by IITR Lucknow.
Harduaganj Thermal Power Station	Monthly Third party test is being conducted for air and water quality

16. **Have the TPPs installed CAAAQMS? If yes, specify in the given table.**

S. No.	Name and Location of Power Plants	Total Installed Capacity (Unit-wise)	CAAQMS installed (Yes=1; No=2)	Ash Water Recycling System (AWRs) and Electrostatic Precipitators (ESPs) installed (Yes=1; No=2)	Timeline for installation (dd/mm/yy)	Compliance =1; Non-Compliance =2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Remarks
1	Anpara TPS	2630 MW	1	1	N/A	1	-	2	
2	Obra TPS	1000	1	1	N/A	1	-	2	
3	Parichha TPS	920 MW	2	1	-	1	-	2	
4	Harduaganj TPS	610 MW	2	AWRS – 2 ESP -1	For CAAQMS - 30.06.2020 and for AWRS- 31.12.2021	2	-	2	CAAQMS at four places & AWRS is under construction against 1x660MW ext.

17. **Provide the structural details of ash dyke and their adequacy for handling of Fly Ash generated.**

Name of Project	Structural details of ash dyke
Anpara Thermal Power Station	The soil investigation of ash dyke was done be MNIT Allahabad and on the basis of investigation report IIT Roorkee has design the ash dyke raising work using Gabion Wall. All safety measures such as Sand filter, Chimney Filter, Geo grid, Geo textile, Brick pitching with pointing, grass turfing on outer slope, decantation well etc has been taken to ensure that no breach will take place.

Obra Thermal Power Station	The soil investigation of ash dyke was done by IIT BHU and on the basis of investigation report IIT Roorkee has designed the ash dyke using Gabion Wall. All safety measures such as Sand filter, Chimney Filter, Geo grid, Geo textile, Brick pitching with pointing, grass turfing on outer slope, decantation well etc has been taken to ensure that no breach will take place.
Parichha Thermal Power Station	The ash dyke has been raised on conventional method in which the dyke has been constructed in the slop of 1:3, horizontal sand filter and vertical sand chimney has also been provided to arrest the seepage line for safety of dyke. The consultancy of dyke raising work has been taken from IIT Roorkee and execution has been done as per their direction
Harduaganj Thermal Power Station	At present work for raising of ash dyke is under progress along with raising width of ash dyke is also increased for safety of ash dyke. The consultancy for dyke raising has been obtained from IIT Roorkee. In the dyke raising work the slop of dyke shall be constructed in 1:3, horizontal sand filter and vertical sand chimney shall also be provided to arrest the seepage line for safety of dyke.

18. What is the future plan of Thermal Power Plants for disposal of the stored Fly-Ash as well as the currently generated Fly-Ash?

Name of Project	Status for future plan of Thermal Power Plants for disposal of the stored Fly-Ash as well as the currently generated Fly-Ash
Anpara Thermal Power Station	Same as above in point no.3
Obra Thermal Power Station	
Parichha Thermal Power Station	
Harduaganj Thermal Power Station	

19. What efforts have been made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines?

Name of Project	Efforts to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines
Anpara Thermal Power Station	UNL has requested MoEF&CC to direct NCL for allotment of abandoned coal mines to pit head stations
Obra Thermal Power Station	District Administration has allocated 7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 04 mines (Area 3.6 acre) are undisputed. In these four mines approx. 3.0 Lac MT ash can be filled. NOC from revenue, mining and forest department has been taken. After taking NOC from UPPCB UNL will start backfilling these mines with flyash.
Parichha Thermal Power Station	Tender for disposal of 5.0 lac MT Pond ash for stowing/backfilling in 04 Nos. abandoned mines/quarries near Jhansi is in process.
Harduaganj Thermal Power Station	Harduaganj TPP almost achieved the target of 100% ash utilization

20. Any other information pertaining to the TPP run by your organization.

Name of Project	Any other information pertaining to the TPP run by your organization
Anpara Thermal Power Station	No
Obra Thermal Power Station	
Parichha Thermal Power Station	
Harduaganj Thermal Power Station	

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400 KL / Yr When required	1432.98
400 KL / Yr When required	1546.859
400 KL / Yr When required	1484.417
600 KL / Yr When required	3920.56
600 KL / Yr When required	3176.6800
600 KL / Yr When required	2999.354
600 KL / Yr When required	2486.700 {Under Shut Down since Nov-2019}

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Appendix- XXXVI

REGARDING O.A. NO. 164 OF 2018 (EARLIER OA NO. 276/2013) IN RE: ASHWANI KUMAR DUBEY VS. UNION OF INDIA & ORS.

NTPC – Northern Region Project/ Stations situated in UP under administrative control of Northern region Head Quarter (NRHQ) are:

1. NTPC Singrauli
2. NTPC Rihand
3. NTPC Tanda
4. NTPC Unchahar (Feroze Gandhi Unchahar Thermal Power Plant)
5. MUNPL* (Meja Urja Nigam Private Limited)

   *A Joint venture company of NTPC Ltd; and Utter Pradesh Rajya Vidyut Utpadan Nigam Ltd; (UPRVUNL)

   Details information as sought by Hon'ble Oversight Committee, NGT, UP Lucknow are as below:

1. *Provide the details of the existing plants under your organization in the State of Uttar Pradesh.*

Name & Location of the Thermal Power Plant	Commissioning Date	Capacity (Approved and Installed	Coal Consumption (MT)	Oil Consumption (MT)	Power Generation (MU)	Plant Load Factor (PLF) (%)
NTPC Singrauli Super Thermal Power Station	Unit # 1: 13.02.82 Unit # 2: 25.11.82 Unit # 3: 28.03.83 Unit # 4: 02.11.83 Unit # 5: 26.02.84 Unit # 6: 23.12.86 Unit # 7: 24.11.87	Approved: 2000 MW (5X200 MW + 2X500 MW) Installed: 2000 MW (5X200 MW + 2X500 MW)	5201763MT	2909 KL	8243.155 MUs	80.25%
NTPC Rihand Super Thermal Power Station	Unit # 1: 31.03.88 Unit # 2: 05.07.89 Unit # 3: 31.01.05 Unit # 4: 24.09.05 Unit # 5: 19.05.12 Unit # 6: 30.09.13	Approved: 3000 MW (6X500 MW) Installed: 3000 MW (6X500 MW)	8815135 MT	2188 KL	14319.71 MUs	92.94%
NTPC Tanda Super Thermal Power Station	U#1: 21.03.1988 U#2: 11.03.1989 U#3: 28.03.1990 U#4: 20.02.1998 U#5: 14.09.2019 U#6: under construction	Approved:1760 MW (4X110 MW+ 2X660 MW) Installed: 1100 MW (4X110 MW+ 1X660 MW) *U#6 (660 MW) : under construction	2275908 MT	3176 KL	3203.46 MUs	56.7%
NTPC Feroze Gandhi Unchahar Thermal Power Plant	Unit#1: 21.11.1988 Unit#2: 22.03.1989 Unit#3: 27.01.1999 Unit#4: 22.10.1999 Unit#5: 28.09.2006 Unit#6: 31.03.2017	Approved: 1550 MW (5x210 MW +1X500 MW) Installed: 1550 MW (5x210 MW +1X500 MW)	2811085.988	3135.78	3856.91 MUs	48.45%
*Meja Urja Nigam Pvt. Ltd. (MUNPL) - A JV of NTPC and UPRVNL	Unit # 1: 30.04.2019 Unit # 2: Under trial ,COD Likely in Dec'2020	Approved: 1320 MW (2x660 MW) Installed: 660 MW; U#2 660 MW Under trial	1147628 MT	LDO:1289 KL; LSHS:1073 KL	1685.68 MUs	49.73%

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2. *Provide the list of newly proposed Thermal Power Plants by your organization in the State of Uttar Pradesh.*

   Status: EC granted for Expansion of NTPC Singrauli, Shaktinagar, Stage -III (2x800 MW) Distt- Sonebhadra (UP)

3. *What is the unit-wise current status of implementation of joint report of MoEF&CC, CPCB, IIT-Roorkee for enhanced utilization of fly ash in various sectors: mines, roads, cement, industries and bricks etc.*

   Status: Following initiatives have been taken for implementation of the report of the Joint Committee of MoEF&CC, CPCB, IIT-Roorkee:

   NTPC Singrauli-

   i. NTPC Shaktinagar has installed 05 nos. of semi – automatic fly ash brick plants and 02 nos. are in procurement stage. Presently approx. 15,000 fly ash bricks / day are being manufactured. These ash bricks are fully utilized in township, ash dykes, plant and CSR works by NTPC Shaktinagar. Only ash bricks are being used in construction activity at NTPC Shaktinagar.

   ii. Supply of pond ash to road construction projects: Following initiatives has been taken for utilization of pond ash of Shaktinagar in road construction works. The entire cost of ash transportation is being borne by NTPC Shaktinagar for these road projects.

   a. MoU has been signed with NHAI – Varanasi to Hanumana road for supply of 7.5 Lac CuM of pond ash to NH – 07 road. Supply of fly ash under MoU has been started from 27.06.2020. Till date approx. 2.5 Lac MT of pond ash has been supplied to NHAI - Varanasi to Hanumana road.

   b. Contract awarded for supply of 1.5 Lac CuM of pond ash to PWD Auri -Shaktinagar road for its utilization in widening of road. Clearance from PWD is awaited.

   iii. Ash filling in abandoned stone quarries: As per directive of over sight committee and on request, DM Sonbhadra has proposed to allocate 2 stone queries for ash filling during meeting held on 30.09.2020.Details awaited for further necessary clearances.

   iv. Providing fly ash to brick manufacturers upto 300 Kms radius: To promote manufacturing and utilization of fly ash bricks in the region, NTPC Shaktinagar has already having contracts for supply of fly ash to brick manufacturer located upto 300 Kms from NTPC Shaktinagar.

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NTPC Rihand

I.

a. NTPC Rihand has installed 04 nos. of semi – automatic fly ash brick plants and 02 nos. of fully automatic ash brick plants. Presently approx. 26000 fly ash bricks / day are being manufactured at NTPC Rihand these bricks are fully utilized in plant, townships, ash dykes and CSR works undertaken by NTPC Rihand. All buildings of NTPC Rihand are being constructed using fly ash bricks only.

b. We further propose that manufacturing, transportation and use of clay bricks shall be banned by concerned authorities in the region to promote manufacturing and use of fly ash bricks as per the provisions of Fly Ash Notification.

II. Procurement of 03 nos. of BTAP rakes: To promote offtake of dry fly ash NTPC Rihand has procured 03 nos. of BTAP rakes for transportation of fly ash in bulk quantity by cement industries and other potential users in economical and environment friendly manner. 1st rake comprising of 53 BTAP wagons has been delivered by the manufacturer in July'2020. MoU has been signed with M/s Reliance Cement (RCCPL) on 12.06.2020 for supply of approx 1.2 Lac MT fly ash per annum through BTAP rakes. Supply o fly ash through BTAP is expected from 01.01.2021. Delivery of 2nd & 3rd BTAP rake is expected by 31.12.2020 & 31.03.2021 respectively.

III. Supply of pond ash to road construction projects: Following initiatives has been taken for utilization of pond ash of Rihand in road construction works. The entire cost of ash transportation shall be borne by NTPC Rihand for these road projects.

a. MoU has been signed with NHAI – Varanasi for supply of 02 Lac CuM of pond ash to NH – 56 bypass road at Varanasi. Supply of fly ash under MoU has been started from 26.06.2020, till date approx. Till date approx. 1.5 Lac MT of pond ash has been supplied to NHAI - Varanasi.

b. Approval has been obtained from NHAI - Varanasi for supply of another 15.5 Lac CuM pond ash to NHAI road project at Varanasi in NH – 29 and NH – 56. Contract for supply of 5.5 Lac Cubic Meter of pond ash already awarded, work is expected to be started from 10.11.2020. Proposals for pond ash transportation of remaining 10 Lac CuM are under tendering and award.

c. Contract awarded for supply of 0.5 Lac CuM of pond ash to PWD Chhattisgarh for its utilization in construction of bypass road near Wadrafnagar. Supply of pond ash is expected to be started from 01.12.2020.

IV. Pilot project for transportation of wet fly ash in BOXN railway wagons: In order to establish a new avenue of ash utilization, NTPC Rihand has given permission to M/s ACC Ltd. for transportation of conditioned fly ash in 10 rakes of tarpaulin covered BOXN wagons. **This initiative of NTPC Rihand is first of its kind** and 03 rakes of conditioned fly ash have been dispatched on 10.08.2020, 13.08.2020 & 16.09.2020.

Approx. 35000 MT of ash utilization is envisaged in above pilot project. In addition to above, till date we have transported 02 rakes of conditioned fly ash in BOXN wagons M/s Dalmia Cement Bharat, Assam. Based on the outcome of pilot project regular permission will be given to cement industries for transportation of wet fly ash through BOXN wagons.

V. Backfilling of abandoned stone quarries: In compliance of directives of oversight committee, we have submitted our application dtd. 11.09.2019 to Hon'ble District Collector – Sonbhadra for allocation of abandoned stone quarries of Dalla area. Follow up meetings have been held with District collector 20.09.2019, 27.02.2020, 30.09.2020 for allocation of abandoned stone quarry to NTPC Rihand. As directed by Hon'ble oversight committee we have again submitted our request letter on 30.09.2020 for allocation of abandoned stone quarries for back filling with pond ash. It is further requested that NTPC Rihand is the largest power plant of Uttar Pradesh with higher responsibilities towards society, as a central PSU, it requires more avenues of ash utilization in comparison to other power plants of the region to comply with the directions of Hon'ble NGT. Hence we earnestly request to approve allocation of at least 02 abandoned stone quarries to NTPC Rihand for its back filling with pond ash.

VI. Development of Ash Park at Varanasi: To enable clay brick manufacturers of Varanasi region to switch over to ash brick manufacturing NTPC Rihand has developed an Ash Park at Varanasi from where fly ash is supplied in 40 KG bags to Ash Brick manufacturing units of Varanasi region so that use of fly ash bricks can be promoted in Varanasi. First lot of Fly Ash packed in bags has been dispatched to Varanasi on 06.06.2019 and Ash Park Depot – Varanasi has been formally inaugurated and made functional on 13.06.2019. However, no substantial fly ash offtake was evidenced from the ash brick manufacturers of Varanasi region.

VII. Providing fly ash to brick manufacturers upto 300 Kms radius: To promote manufacturing and utilization of fly ash bricks in the region, NTPC Rihand has already moved proposal for supply of fly ash to brick manufacturer located upto 300 Kms from NTPC Rihand. Above proposal is under re - tendering.

NTPC TANDA

To achieve the target of the 100% ash utilization NTPC Tanda is making sincere efforts for ash utilization in following area:

1. Pond ash utilization for construction of road projects being executed by NHAI and UPEIDA.

NTPC Tanda has signed MOU with NHAI and UPEIDA as detailed below:

(i) NHAI Varanasi NH-233 Pkg-II & III : The MOU was signed on 20.03.2018 with NHAI Varanasi for NH-233 Pkg-II &III for transportation of 11.70 Lacs M3 of pond ash for one year which was further extended for one year upto 19.03.2020. Out of above approx. 6.50

Lacs M3 has been utilized till March 2020. To meet its commitment NTPC-Tanda has awarded the balance work for NH-233 for ash transportation of approx. 5.40 Lacs M3. The work has already been started by the agency since 14.09.2020.

(ii) NHAI Gorakhpur : MOU was signed with NHAI Gorakhpur on 06.04.2018 for transportation of approx. 3.50 Lacs M3. Out of which approx. 3.05 Lacs M3 has been transported upto Jan 2020.

(iii) UPEIDA-PIU-IV to VIII : Five MOUs were signed on 21.06.2019 for transportation of approx. 16.73 Lacs M3 of ash. The ash transportation for all the five packages is in progress. However for economical utilization of funds NTPC Tanda has adopted competitive bidding and is in the advance stage of finalization of tendering process.

(iv) NHAI Varanasi - Ghazipur Section of NH-29, Package-II, III & IV : Under this initiatives NTPC Tanda is in the process of awarding the contract for 12.09 Lacs M3 of ash for NHAI Varanasi - Ghazipur Section of NH-29. For Pkg-II the work has already been started.

2. Dry Fly Ash utilization in Cement Industry: Auctions for sale of Approx. 4.0 Lacs MT of Fly Ash for utilization in cement industry on annual basis. NTPC Tanda has signed long terms MOU on 18.02.2019 for 15 years for selling 2.40 Lacs MT of fly ash to M/s UltraTech Cement Ltd. and balance of Approx. 1.60 Lacs MT of Fly ash is being issued to other agencies.

3. Ash filling being used as backfill in low lying areas : NTPC Tanda is using ash as back fill material in its low lying plant & township areas and issuing pond ash free of cost to various agencies for using as backfill material in the various residential, commercial and industrial units coming up in the vicinity of NTPC-Tanda. During Financial Year 2019-20 apporx. 1.70 Lacs MT of ash were used in low lying areas.

4. Use of fly ash in brick manufacturing and Providing fly ash to brick manufacturers :

NTPC Tanda has installed 02 nos. of fully – automatic fly ash brick plants. Presently approx. 25000 fly ash bricks / day are being manufactured. These bricks are fully utilized in plant, townships, ash dykes and CSR works undertaken at station. All buildings at station are being constructed using fly ash bricks only. Also to promote manufacturing and utilization of fly ash bricks in the region, NTPC Tanda is issuing fly ash to brick manufacturer free of cost.

NTPC Unchahar

- 100% Fly ah is being utilized in the manufacturing of bricks, tiles, construction of road projects by NHAI/UPEIDA and also supplied to cement industries and brick manufacturers etc.

- Four nos. of brick manufacturing machines are installed in the premises of NTPC Unchahar. About 10,000 bricks are manufactured per day which are fully utilized in the construction activities of the Plant/Township premises.
- Pond ash is being utilized in the construction of roads by NHAI/UPEIDA under National Asset Building Program

4. *What is the unit-wise quantum of generated flyash, disposed flyash, pond ash, bottom ash and ash utilization? How much stock of ash left for disposal in every TPP?*

Status of Fly Ash Disposal and Utilization

Name of the Plant	Year	Composition of Flyash	Generation of Flyash		Bottom & Coarse Ash		Ash Utilization		Category Wise Utilization					
			MT	%	MT	%	MT	%	Brick	Roads	Mine Filling	Cement	Landfill	Others
NTPC Shaktinagar	Apr' 20-Oct' 20	Annexure-1	1298114	80 %	324529	20 %	377574	25.46 %	2778	252006	00	00	115800	7000
NTPC Rihand	Apr' 20-Oct' 20	Annexure-2	2057897	80 %	514474	20 %	1323468	51.45 %	109016	135790	00	37201	427431	160060
NTPC-Tanda	Apr' 20-Oct' 20	Annexure-3	761131	80	190283	20	825023	86.72	3547	573280	0	155019	93177	0
FGUPP UNCHAHAR,	Apr' 20-Oct' 20	Annexure-4	833398	80	208349	20	958207	91.98	17798 MT	559144 MT	0 MT	285476 MT	0 MT	95789 MT
MUNPL Meja	Apr' 20-Oct' 20	*Testing shall be done in Nov'2020*	337862	80 %	84466	20 %	91413	27.5	2901	0	0	88512	0	0

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S.No.	Name of the Plant	Ash Pond is present (Yes=1/ No=2)	Water Overflowing from the pond (Yes=1/No=2)	Primary Reason for Overflow	Any temporary arrangement made? (Yes=1/ No=2)	What temporary action taken to stop the overflow?	Action Plan	Observations
1	NTPC Shaktinagar	1	2	NA	2	NA	NA	--
2	NTPC Rihand	1	2	NA	2	NA	NA	--
3	NTPC-Tanda	1	2	NA	2	NA	NA	--
4	Feroze Gandhi Unchahar Thermal Power Plant	1	2	N/A	2	N/A	NA	--
5	MUNPL Meja	01	02	NA	2	N/A	NA	--

5. *Has Environmental Compensation been levied on any of your units? If yes, then mention status with reference to specific TPPs in the State of U.P.?*

NTPC Singrauli

a. With reference to the NGT order dated 12.02.2020 in OA No. 117/2014 in the matter of Shri Shantanu Sharma Vs. Union of India & Ors, CPCB vide letter dated 02.07.2020 has imposed EC of Rs. 10.76 Crores on NTPC Shaktinagar. In this regard it is submitted that NTPC Ltd. has filed Civil Appeal No. 2713/2020 in Hon'ble Supreme Court for the order dated 12.02.2020 of Hon'ble NGT. Hon'ble Supreme court vide order dated 21.07.2020 has **granted stay** for submission of EC as directed by Hon'ble NGT **(Annexure – 5 stay on EC).**

b. Hon'ble NGT vide order dated 11.10.2019 in O.A. No. 453/2019 in the matter of Shri Anjani Jaiswal vs. Union of India & Ors. has imposed an Environmental Compensation of Rs. 27.00 Lacs on NTPC Shaktinagar . NTPC Shaktinagar has filed Civil Appeal vide Diary No. 1197/2020 and case no. 2983/2020 in Hon'ble Supreme Court for the order dated 11.10.2019 of Hon'ble NGT. Hon'ble Supreme court vide order dated 08.10.2020 has **granted stay** for submission of EC as directed by Hon'ble NGT **(Annexure-6 Singrauli Stay on EC 27 lac).**

NTPC Rihand

c. With reference to the NGT order dated 12.02.2020 in OA No. 117/2014 in the matter of Shri Shantanu Sharma Vs. Union of India & Ors, CPCB vide letter dated 02.07.2020 has imposed EC of Rs. 15.39 Crores on NTPC Rihand. In this regard it is submitted that NTPC Ltd. has filed Civil Appeal No. 2713/2020 in Hon'ble Supreme Court for the order dated 12.02.2020 of Hon'ble NGT. Hon'ble Supreme court vide order dated 21.07.2020 has granted stay for submission of EC as directed by Hon'ble NGT **(Annexure – 5 Stay on EC).**

d. Hon'ble NGT vide order dated 11.10.2019 in O.A. No. 453/2019 in the matter of Shri Anjani Jaiswal vs. Union of India & Ors. has imposed an Environmental Compensation of Rs. 45.90 Lacs on NTPC Rihand. NTPC Rihand has filed Civil Appeal vide Diary No. 1197/2020 and case no. 2983/2020 in Hon'ble Supreme Court for the order dated 11.10.2019 of Hon'ble NGT. Hon'ble Supreme court vide order dated 08.10.2020 has granted stay for submission of EC as directed by Hon'ble NGT **(Annexure-7 Rihand Stay on EC).**

NTPC Tanda

NO Environmental Compensation has been levied on NTPC Tanda Super Thermal Power Station.

Feroze Gandhi Unchahar Thermal Power Plant

With reference to the NGT order dated 12.02.2020 in OA No. 117/2014 regarding, Environmental Compensation of Rs 63.95 Lakh was levied on NTPC Unchahar for non-utilisation of 100% fly ash by Thermal Power Plants by CPCB vide letter Ref No.:B-33014/7/2020/IPC-II/TPP/.dated 02.07.2020.

In this regard it is submitted that NTPC Ltd. has filed Civil Appeal No. 2713/2020 in Hon'ble Supreme Court for the order dated 12.02.2020 of Hon'ble NGT. Hon'ble Supreme court vide order dated 21.07.2020 has granted stay for submission of EC as directed by Hon'ble NGT **(Annexure – 5 Stay on EC).**

MUNPL (Meja)

With reference to the NGT order dated 12.02.2020 in CPCB vide letter dated 02.07.2020 has imposed EC of Rs. 5.65 Crores on MUNPL, Meja. In this regard a letter dated 11.08.2020 is submitted as per NTPC Ltd. filed Civil Appeal No. 2713/2020 in Hon'ble Supreme Court for the order dated 12.02.2020 of Hon'ble NGT. Hon'ble Supreme court vide order dated 21.07.2020 has granted stay for submission of EC as directed by Hon'ble NGT.**(Annexure -8 Meja Stay on EC)**

6. *What is the unit-wise status of implementation of CPCB Guidelines, 2019 for Utilization/Disposal of Fly Ash for Reclamation of Low Lying Areas and in Stowing/ Back filling of Abandoned Mines/ Quarries?*

Status- Ash Utilisation action plan mentioned at Sr. No.3. Regarding reclamation of Low Lying Areas and in Stowing/ Back filling of Abandoned Mines/ Quarries the pit head stations status is as below:

NTPC Singrauli

Status- NTPC Shaktinagar has been allotted (2nos.) stone queries. Location and area details of stone query awaited for further necessary NOC.

NTPC Rihand

Status: Meeting was held in relation with allotment of abandoned mines but allotment yet to be done.

Stowing/ Back filling of Abandoned Mines/ Quarries are not applicable to NTPC Tanda, Unchahar (FGUTPP) and Meja (MUNPL)

7. *Has CPCB's Action Plan been implemented in your units?*

Status: Ash utilization is being done as per the Guidelines of CPCB.

8. *What steps have been taken for Fly ash disposal? Have you explored its disposal in mounds and/or backfilling of ash in abandoned mines as per the CPCB Guidelines? Please give unit-wise description.*

Status: Initiatives taken by NTPC stations/projects for utilization of ash is given in the status of point no. 03.

Further at NTPC Singrauli and Rihand, identification of land for creation of ash mound is to be done. It is submitted that for developing ash mound detailed scientific and engineering studies are required in addition to the additional land requirement and huge capital expenditure. Hence it is requested that development of Ash Mound may also be considered as ash utilization by MoEF&CC and Hon'ble NGT. CPCB may issue guidelines for creation of ash mound.

9. *What is the present status of structural safety of Flyash dykes in your Thermal Power Plants? What measures have been taken to ensure that no breach takes place? Please give unit-wise description.*

NTPC Singrauli

Status: All the Ash dykes in NTPC are constructed with approved Engineering design & drawings. We have also conducted third party assessment of our ash dykes through IIT – Roorkee. As per the report of IIT – Roorkee ash dykes of **NTPC Singrauli, Rihand and Unchahar** ash dykes are 'Technically Sound and Structurally Sustainable Report is attached as Annexure-9, Annexure-10, Annexure-11). The Status with respect to ash dykes of Tanda and Meja (MUNPL) are given below:

Tanda- For structural safety of dykes, Dr.N.K.Samadhiya, Expert (Professor of Geotechnical department) from IIT - Roorkee has visited site on 03.10.2020. Report awaited in Nov-2020.

Meja (MUNPL)- The third party assessment through IIT – Roorkee is likely to be done in Nov/Dec'2020 (Approval process of its work contract in progress).

Following are the details of ash dyke design, operation and maintenance practices to avoid any type of breaches:

NTPC Singrauli

- Ash dykes of NTPC Shaktinagar are of 'Up Stream Raising' with good foundation base of earth and rocks pitching.
- The dedicated Corporate Engineering team is having technical expertise of designing the ash dykes as per relevant Indian Standard Codes.
- Ash dykes of NTPC Shaktinagar are designed considering factor of safety of more than 1.5. Corporate Engineering team after details site visit and survey provides the detailed engineering design and specifications for each dyke and also for its subsequent raisings.
- Ash dykes are designed by our CC Engg as pervious entity and for lean ash slurry discharge. The residual water is expected to go to overflow lagoon from ash dyke through decanting wells. Ash slurry is discharge is done through 300/350 mm dia MS pipes in garlanding fashion from all sides of dyke in such a manner so that the ash slurry is filled near dyke bund first in order support the dyke structure's stability. During this initial phase, the seepage water, which is coming in the toe drain collected in low lying area pit and is pumped to Over Flow lagoon for recycling. is pumped back to dyke/Overflow lagoon. After some time, when all

the adjacent area of bund is filled, then negligible water comes out in toe drains and all the water flows directly from dyke to overflow lagoon and subsequently recycled through AWRS pumps.

- Additionally the ash dyke management team of NTPC Shaktinagar is continuously monitoring and maintaining the ash dyke on regular basis.
- The toe drain & outer slope of dykes are regularly cleaned of ash/bushes to keep watch on ash dykes. An ash dyke committee comprising of senior members visits the dyke on fortnightly basis to assess its condition.
- Necessary stock of sand, sand bags, aggregate, boulder etc is kept at site to counter any emergency situation. Regular ash utilization is being done to keep our ash dykes in healthy condition.

NTPC Rihand

Following are the details of ash dyke design, operation and maintenance practices to avoid any type of breaches:

- Ash dykes of NTPC Rihand are of 'Central Line Design' with good foundation base of rocks and earth.
- The dedicated Corporate Engineering team is having technical expertise of designing the ash dykes as per relevant Indian Standard Codes.
- Ash dykes of NTPC Rihand are designed considering factor of safety of more than 1.5. Corporate Engineering team after details site visit and survey provides the detailed engineering design and specifications for each dyke and also for its subsequent raisings.
- Ash dykes are designed by CC Engg as pervious entity and for lean ash slurry discharge. The residual water is expected to go to overflow lagoon from ash dyke through decanting wells. Ash slurry is discharge is done through 450/400 mm dia MS pipes & 512 mm dia cast basalt pipes in garlanding fashion from all sides of dyke in such a manner so that the ash slurry is filled near dyke bund first. During this initial phase, the seepage water, which is coming in the toe drain is pumped back to dyke/overflow lagoon. After some time, when all the adjacent area of bund is filled, then negligible water comes out in toe drains and all the water flows directly from dyke to overflow lagoon and subsequently to plant through AWRS pumps.
- Additionally the ash dyke management team of NTPC Rihand is continuously monitoring and maintaining the ash dyke on regular basis.
- The toe drain & outer slope of dykes are regularly cleaned of ash/bushes to keep watch on ash dykes. An ash dyke committee comprising of senior members visits the dyke on monthly basis to assess its condition.

- Necessary stock of sand, sand bags, aggregate, boulder etc. is kept at site to counter any emergency situation. Regular ash utilization is being done to keep our ash dykes in healthy condition.

NTPC Tanda

- The dedicated Corporate Engineering team is having technical expertise of designing the ash dykes as per relevant Indian Standard Codes.
- Monthly visit of Dyke is being done by Ash Dyke Management Committee for ensuring the healthiness of Dyke and records maintained.
- Necessary stock of sand, sand bags, aggregate, boulder etc. is kept at site to counter any emergency situation. Regular ash utilization is being done to keep our ash dykes in healthy condition.
- The toe drain & outer slope of dykes are regularly cleaned of ash/bushes to keep watch on ash dykes. An ash dyke committee comprising of senior members visits the dyke on monthly basis to assess its condition.

NTPC Unchahar (FGUTPP)

- Ash slurry is being discharged in Lagoon-2 of Arkha dyke, the decanted water is recycled to Plant through AWRS system installed.
- Raising of ash dyke lagoon-1 is being done for increasing the capacity of dyke.
- Monthly visit of Dyke is being done by Ash Dyke Management Committee for ensuring the healthiness of Dyke and records maintained.
- Necessary stock of sand, sand bags, aggregate, boulder etc. is kept at site to counter any emergency situation. Regular ash utilization is being done to keep our ash dykes in healthy condition.
- The toe drain & outer slope of dykes are regularly cleaned of ash/bushes to keep watch on ash dykes. An ash dyke committee comprising of senior members visits the dyke on monthly basis to assess its condition.

Meja (MUNPL)

Following are the details of ash dyke design, operation and maintenance practices to avoid any type of breaches:

- The dedicated Corporate Engineering team is having technical expertise of designing the ash dykes as per relevant Indian Standard Codes.

- Ash dykes of MUNPL,Meja : Lagoon-I-HCSD (for fly ash disposal); Lagoon-II-BA (for Bottom ash disposal); Lagoon-III-BA (for Bottom ash disposal); are designed considering factor of safety of more than 1.5. Corporate Engineering team after details site visit and survey provides the detailed engineering design and specifications.
- Additionally the ash dyke management team of MUNPL, Meja is continuously monitoring and maintaining the ash dyke on regular basis.
- The toe drain & outer slope of dykes are regularly inspected to keep watch on ash dykes, An ash dyke committee comprising of senior members visits the dyke on monthly basis to assess its condition. As the plant is new and fully operational since May'2020, our ash dykes toe drains are in dry condition.

10. What safety measures are being taken by your TPPs for reducing pollution in transportation? Specify the type of vehicle (i.e. closed/ open) and load carried.

S. No.	Name and Location of Power Plants	Fuel used	Transportation by railway/ road	Installation of CCTV Camera (at exit point) (Yes=1; No=2)	Have any environmental impact (Yes=1; No=2)	Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Remarks
1	NTPC Shaktinagar	Coal from linked mines of NCL	Railway (through own MGR Railway system)	01	2	1	NA	NA	Cameras are installed in the track hopper area.
2	NTPC Rihand	Coal from linked mines of NCL	Railway (through own MGR Railway system)	01	2	1	NA	NA	Cameras are installed in the track hopper area.
3	NTPC Tanda	Coal from linked mines of CCL	Railway	01	2	1	NA	NA	Cameras are installed.

4	FGUTPP Unchahar	Coal from linked mines of CCL & BCCL	Railway	1	2	1	2	2	Cameras are installed in the track hopper and WT area.
5	MUNP L Meja	Coal from linked mines of SECL,N CL/ CCL/ ECL	Railway	2	2	1	NA	NA	Cameras installation proposals in progress.

Note: Provide specific details or information in the remarks column

11. What steps have been taken for reduction of coal transportation?

NTPC stations/projects are transporting coal from their linked mines through own railway systems (Merry Go Round System) and through Railway Network. No coal is transported through road.

12. What steps are being taken for Ash dyke management in TPPs?

Status: Details are provided in the status given for point no. 09.

13. Is there Zero discharge from ash dyke in respective TPPs?

Status: Zero discharge is maintained from the ash dykes in all the stations.

14. Do you have any reservoir? If yes, then specify the capacity and the quality of water.

Status: No reservoir at NTPC Singrauli and NTPC Rihand and NTPC Unchahar.

NTPC Tanda

Details of Reservoir

Reservoir-A : Capacity - 217000 M3

Reservoir-B : Capacity - 154000 M3

Water quality testing is done by third party and reports are enclosed as annexure-.....

Meja (MUNPL)

Details of Reservoir

Lagoon-I: Capacity: 2 Lakhs Cum;

Lagoon-II: Capacity: 1.6 Lakhs Cum.

Air and Water quality testing is done by third party and reports are submitted to UPPCB regularly

15. *What is the air and water quality of the reservoir and other water bodies including groundwater?*

Status: Already mentioned in question-14. Ambient Air and Water Quality including ground water is being regularly monitored by authorized laboratory and reports are submitted to UPPCB regularly.

16. *Have the TPPs installed CAAAQMS? If yes, specify in the given table.*

S. No.	Name and Location of Power Plants	Total Installed Capacity (Unit-wise)	CAA QMS installed (Yes=1; No=2)	Ash Water Recycling System (AWRs) and Electrostatic Precipitators (ESPs) installed (Yes=1; No=2)	Timeline for installation (dd/mm/yy)	Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Remarks
1	NTPC Shaktinagar	2000 MW	1	1	NA	1	NA	NA	
2	NTPC Rihand	3000 MW	1	1	NA	1	NA	NA	
3	Tanda Super Thermal Power Station	1100 MW And *U#6 (660 MW) : under construction	1	1	NA	1	NA	NA	
4	Unchahar (FGUTPP)	1550 MW	1	1	NA	1	NA	NA	
5	MUNPL, Meja	660 MW And 660 MW Unit#2 COD expected in Dec'20	1	1	N/A	1	N/A	N/A	

Note: Provide specific details or information in the remarks column

17. *Provide the structural details of ash dyke and their adequacy for handling of Fly Ash generated.*

    Status: Already mention at question -9

18. *What is status of action taken by TPPs for third party assessment of Ash Dyke?*

    Status: Already mention at question -9

19. *What is the future plan of Thermal Power Plants for disposal of the stored Fly-Ash as well as the currently generated Fly-Ash?*

    Status: Details of initiatives of NTPC stations/ projects for ash utilization are provided in the status given for point no. 03.

20. *What efforts have been made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines?*

    Status: Details are provided in the status given for point no. 08.

21. *Any other information pertaining to the TPP run by your organization?*

    Status: We earnestly request Hon'ble NGT / CPCB directive for mixing of 25% pond ash in the overburden dumps of the coal mines of NCL as well as for back filling of the voids of opencast coal mines of NCL so that we can achieve 100% ash utilization on sustainable basis.

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सीएसआईआर-केन्द्रीय खनन एवं ईंधन अनुसंधान संस्थान
(वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद)
बरवा रोड, धनबाद - 826 015, झारखण्ड, भारत
एक आई एस ओ 9001 प्रमाणित संस्थान

CSIR-Central Institute of Mining and Fuel Research
(Council of Scientific and Industrial Research)
Barwa Road, Dhanbad - 826 015, Jharkhand, India
An ISO 9001 Certified Institute

Original signature of Director, CIMFR
This report is considered and not valid for purpose of contracts and can not be produced in a court of law.

II/TR/19-20/07/05

Dated: 01.04.2019

Ref. No. 031/O&M(Chem)/1099 Dated: 23.01.2019
Source : NTPC Singrauli
Dy. Manager (Chem)
NTPC-SSTPS, Shaktinagar
Dist. Sonebhadra (U.P.) 231222

CSIR-CIMFR, DC
TEST REPORT
01.04.19
INDUSTRY INTERFACE

Sl. No.	Sample particular as stated by the party	CIMFR Gasification No	SiO_2 (%)	Al_2O_3 (%)	Fe_2O_3 (%)	CaO (%)	MgO (%)	TiO_2 (%)	K_2O (%)	Na_2O (%)	P_2O_5 (%)	SO_3 (%)
1	AR/DEC /2018	XRF/NTPC/SING /1099	61.52	25.88	8.08	0.70	0.67	1.55	0.84	0.06	0.17	0.53

Remarks: Sampling is not done by CSIR-CIMFR, DC, Dhanbad

Major elemental oxides of ash are reported after normalization based on ignited sample.

Instrument used: XRF (Panalytical MagiX PW 2424)

01.4.19.
T/A TO
[illegible] INDUSTRY INTERFACE
[illegible]

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सीएसआईआर–केन्द्रीय खनन एवं ईंधन अनुसंधान संस्थान
(वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद)
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An ISO 9001 Certified Institute

IT/TR/19-20/07/05

REPORT ON ANALYSIS

CSIR-CIMFR, DC ★ TEST REPORT ★ INDUSTRY INTERFACE

25.03.19

To
Dr. Prashant Sukla
Dy Manager (Chem)
Singrauli Super Thermal Power Station
PO. Shaktinagar
Dist. Sonebhadra (UP)
PIN 231 222

Dated: 19.03.2019

Ref. No. : 031/O&M/Chem./1099 dated 23/01/2019

Sampling not done by CIMFR

CIMFR Sample No						Inor 59/19				
Details of Sample(As Stated)						Coal sample				
Hg (µg/kg)	As (µg/g)	Se (µg/g)	Cu (µg/g)	Ni (µg/g)	Cr (µg/g)	Cd (µg/g)	Zn (µg/g)	Co (µg/g)	Pb (µg/g)	Cl (µg/g)
79	0.83	0.05	37.8	16.4	17.8	ND	27.3	3.5	8.9	602

ND = Not Detected

25.03.19

HEAD
CSIR-CIMFR / INDUSTRY INTERFACE
DHANBAD-826015 (JH) / CSIR-CIMFR

1/10

1664

SHRIRAM INSTITUTE FOR INDUSTRIAL RESEARCH

(A unit of Shriram Scientific and Industrial Research Foundation)

19, University Road, Delhi – 110007 (India)
An ISO - 9001, 14001 & OHSAS 18001 Certified Institute

Website : www.shriraminstitute.org
E-mail id : customercare@shriraminstitute.org

TEST CERTIFICATE NO : C1/0000235481

ilac-MRA TC-5444

Issued To
Client Code : (SONE01N1452)
NTPC (RIHAND)
NTPC RIHAND PO RIHANDNAGAR, DIST
SONEBHADRA (UP)
SONEBHADRA
UTTAR PRADESH-231 223
Kind Attn: MR. UMESH KUMAR SRIVASTAVA,ADDL. GENERAL MANAGER (FQA)

Date	: 11-11-2020
Job No	: 2009-1-181-2852
Booking No	: RG2021/I/4804
Booking Date	: 28-09-2020
Customer Ref No.	: REF. NO. : 070/FQA//2020/1498
Customer Ref Dt.	: 15-09-2020
ULR NO	: TC544420000012248F

ONE SEALED SAMPLE DESCRIBED AS FLY ASH,FROM SOURCE : SAMPLE NO.1, LOCATION -UNIT NO.4, ESP FIELD NO.1, DATE OF SAMPLING: 11.09.2020, UNIT NO.#4, CAPACITY OF UNIT: 500MW, NAME OF STATION: RIHAND, DECLARED AS" SAMPLES HAVE BEEN COLLECTED & SEALED JOINTLY, SEALED THUS, WAS RECEIVED.

NTPC FQ66

(The sampling was not carried out by Shriram Institute fo Industrial Research. The sample particulars provided in certificate are based on declaration by the Sponsor).

2009-1-181-2852

Results

Discipline Group: Chemical
Building Material

S.No.	Name of Parameter	Observed Value	IS: Requirement [3812(Part 1)-2013, RA 2017]		Conformity
A.	Chemical Parameters		Siliceous	Calcareous	
1	Silicon dioxide (as SiO2)+Aluminium oxide (as Al2O3)+Iron Oxide (as Fe2O3), % by mass	96.3	70 Min.	50 Min.	Yes
2	Silicon dioxide (as SiO2), % by mass	67.2	35 Min.	25 Min.	Yes
3	Magnesia (as MgO), % by mass	0.4	5.0 Max.	5.0 Max.	Yes
4	Total Sulphur as sulphur trioxide (as SO3),% by mass	0.3	3.0 Max.	3.0 Max.	Yes
5	Loss on ignition, % by mass	0.6	5.0 Max.	5.0 Max.	Yes
6	Total chlorides, % by mass	0.03	0.05 Max.	0.05 Max.	Yes
7	Available Alkalies as equivalent sodium oxide (Na2O), % by mass	0.3	1.5 Max.	1.5 Max.	Yes
8	Reactive Silica,% by mass	36.8	20 Min.	20 Min.	Yes

AUTHORISED SIGNATORY
EMPLOYEE CODE:(5117)

Scanned copies/photocopies of any other copies should be authenticated by reference to the original report.

Phone : 91-11-27000100, 27667267, 27667860 Fax : 91-11-27667207

SRI-C1 (Rev. 03)

See overleaf for terms & conditions

797 1665

Centre for Cement Research & Independent Testing
National Council for Cement and Building Materials
(Under the Administrative Control of Ministry of Commerce & Industry, Govt. of India)
34 Km Stone, Delhi-Mathura Road (NH-2), Ballabgarh - 121 004, Haryana, India

सीमेंट अनुसंधान और स्वतंत्र परीक्षण केन्द्र
राष्ट्रीय सीमेंट एवं भवन सामग्री परिषद्
(भारत सरकार के वाणिज्य एवं उद्योग मंत्रालय के प्रशासनिक नियंत्रण में)
34 कि.मी. स्टोन, दिल्ली-मथुरा रोड (एनएच-2), बल्लभगढ़ - 121004, हरियाणा, भारत

ISO 9001 : 2015

फ़ोन / Phone : +91-129-4192237 (D), 4192222, 2242051 ● फ़ैक्स / Fax : +91-129-2242100
ई-मेल / E-mail : crtb@ncbindia.com, ncbcrt2@gmail.com ● वेब / Web : www.ncbindia.com

स्पीड पोस्ट

संदर्भ : सी.आर.टी./आई.एन.टी.

दिनांक : 19 फरवरी, 2020

27

सेवा में

श्री दिलीप चक्रवर्ती
एजीएम (कैमिस्ट्री)
एनटीपीसी लिमिटेड
टांडा थर्मल पावर प्रोजेक्ट
पोस्ट ऑफिस : विद्युत नगर जिला-अंबेडकर नगर - 224238
(उत्तर प्रदेश)

विषय : टेस्टिंग ऑफ कोल & कोल ऐश

संदर्भ : पत्र सं. एनटीपीसी/टांडा/थर्ड पार्टी कोल एनालिसिस दिनांक 28-12-2019

महोदय,

उपर्युक्त विषय पर आपके उल्लिखित संदर्भाधीन पत्र में अपेक्षित सूचना इस पत्र के साथ संलग्न की जाती है।

संलग्न : यथोक्त

भवदीय

डॉ संजीव कुमार चतुर्वेदी
विभागाध्यक्ष
(सीमेन्ट अनुसंधान एवं स्वतंत्र परिक्षण केन्द्र)

टेस्ट रिपोर्ट नं. ITL/004948 से ITL/004950

~~793~~ 1666

Centre for Cement Research & Independent Testing
National Council for Cement and Building Materials
(Under the Administrative Control of Ministry of Commerce & Industry, Govt. of India)
34 Km Stone, Delhi-Mathura Road (NH-2) Ballabgarh - 121 004, Haryana (India)

सीमेंट अनुसंधान और स्वतंत्र परीक्षण केन्द्र
राष्ट्रीय सीमेंट एवं भवन सामग्री परिषद्
[illegible] के वाणिज्य एवं उद्योग मंत्रालय के प्रशासनिक नियंत्रणाधीन)
34 कि.मी. स्टोन, दिल्ली मथुरा रोड (एन.एच.-2), बल्लभगढ़-121004, हरियाणा, भारत

• दूरभाष / Phone : +91-129-4192237 (D), 4192222, 2242051 • फैक्स / Fax : +91-129-2242100
• ई-मेल / e-mail : crtb@ncbindia.com, ncbcrt2@gmail.com • वेब / Web : www.ncbindia.com

SPEED POST

Ref: CRT/INT
19 Feb, 2020

Sh Dilip Chakraborty
AGM (Chemistry)
NTPC Limited
Tanda Thermal Power Project
P.O: Vidyut Nagar, Dist – Ambedkar Nagar - 224238
(U.P)

Sub: Testing of Coal Ash & Coal

Dear Sir,

With reference to your NTPC/Tanda/Third Party Coal Analysis dated 28-12-2019 we are enclosing our test reports on the above mentioned subject samples.

A customer feedback form is enclosed herewith. Kindly submit your objective assessment of our services and suggestion if any.

Thanking you

Yours faithfully
for National Council for Cement and Building Materials

Dr S K Chaturvedi
Head of Centre
Centre for Cement Research and Independent Testing

Test Report No: ITL/004948 to ITL/004950

499 1667

राष्ट्रीय सीमेन्ट एवं भवन सामग्री परिषद्

(भारत सरकार के वाणिज्य एवं उद्योग मंत्रालय के शासनाधीन)

NATIONAL COUNCIL FOR CEMENT AND BUILDING MATERIALS

(Under the Administrative Control of Ministry of Commerce & Industry, Government of India)

TC-5296

(NCB/TL/QM/TRF-1.1)

TESTING LABORATORIES

INDEPENDENT TESTING LABORATORIES

TEST REPORT

U.L.R - TC529620100000204P
No. : ITL/004948
Date : 12/02/2020

Customer Address	**NTPC LIMITED (TANDA)** TANDA THERMAL POWER PROJECT, P.O : VIDYUT NAGAR, DIST- AMBEDKAR NAGAR, U.P. 224238
Reference	NTPC/TANDA/THIRD PARTY COAL ANALYSIS, DTD 28/12/19
Sample	Sold to be Coal Ash
Identification	AF 27-12-19
Condition of Sample	UnSealed with ID Tag
Date of Receipt	01/01/2020 — **Laboratory Mark -** ITLL7589/1/1
Period of Testing	30/01/2020 - 05/02/2020
Tested for Conformity to	
Discipline	Chemical Testing — **Group** Solid Fuels

Sl No	Test Name		Test Method	Test Results	
1	Loss on Ignition		IS:1727:1967	0.50	% by mass
2	Silica		IS:1727:1967	60.29	% by mass
3	Iron Oxide		IS:1727:1967	5.69	% by mass
4	Alumina		IS:1727:1967	27.69	% by mass
5	Calcium Oxide		IS:1727:1967	1.08	% by mass
6	Magnesium Oxide		IS:1727:1967	0.99	% by mass
7	Sulphuric Anhydride		IS:1727:1967	0.59	% by mass
8	Alkalies	Sodium Oxide	NCB STD(MS-14-2010)	0.18	% by mass
		Potassium Oxide	NCB STD(MS-14-2010)	1.30	% by mass
		Eq. as Na2O	NCB STD(MS-14-2010)	1.04	% by mass
9	Chloride		IS 4032:1985	0.005	% by mass
10	Titanium dioxide		NCB STD(MS-14-2010)	1.44	% by mass
11	Phosphorous pente Oxide		NCB STD(MS-14-2010)	0.27	% by mass
12	Manganic Oxide		NCB STD(MS-14-2010)	0.05	% by mass
13	Pyritic Sulphur*		ASTM D 25 2017	0.03	% by mass

********** END OF THE TEST REPORT **********

NOTE: The parameter marked with an * is not accredited by NABL

Conditions

1. Results given above refer only to the sample supplied.
2. The Report is being issued on the specific understanding that NCB will not in any way be involved in any action following the interpretation of the above results.
3. This report shall not be reproduced except in full without written approval from NCB.
4. Sample shall be retained for 90 days after reporting the results.
5. This report does not imply that the sample/material is approved or endorsed by NCB or NAB.

Scientist/s

Dr D Yadav
Authorised Signatory
Centre for Cement Research and Independent Testing

1668

राष्ट्रीय सीमेन्ट एवं भवन सामग्री परिषद्
(भारत सरकार के वाणिज्य एवं उद्योग मंत्रालय के शासनाधीन)

NATIONAL COUNCIL FOR CEMENT AND BUILDING MATERIALS

(Under the Administrative Control of Ministry of Commerce & Industry, Government of India)

TC-5296
(NCB/TL/QM/TRF-1.1)

TESTING LABORATORIES

INDEPENDENT TESTING LABORATORIES

TEST REPORT

ULR - TC529620100000205F
No. : ITL/004949
Date : 13/02/2020

Customer Address	**NTPC LIMITED (TANDA)** TANDA THERMAL POWER PROJECT, P.O.: VIDYUT NAGAR, DIST- AMBEDKAR NAGAR, U.P - 224238
Reference	NTPC/TANDA/T-3RD PARTY COAL ANALYSIS, DTD. 26/12/19
Sample	Said to be Coal.
Identification	AF 27 12 19
Condition of Sample	UnSealed with ID Tag
Date of Receipt	01/01/2020 **Laboratory Mark -** ITL7588/2/1
Period of Testing	04/02/2020 - 07/02/2020
Tested for Conformity to	
Discipline	Mechanical Testing **Group** Solid Fuels

Sl No	Test Name	Test Method	Test Results
1	Hardgrove Grindability Test.	IS:4queries:1979	69

********** END OF THE TEST REPORT **********

Conditions

1. Results given above refer only to the sample supplied
2. The Report is being issued on the specific understanding that NCB will not in any way be involved in any action following the interpretation of the above results.
3. This report shall not be reproduced except in full without written approval from NCB.
4. Sample shall be retained for 60 days after reporting the results
5. This report does not imply that the sample/material is approved or endorsed by NCB or NAB

Scientist/s

Dr O Yadav
Authorised Signatory

Centre for Cement Research and Independent Testing

801 1669

राष्ट्रीय सीमेन्ट एवं भवन सामग्री परिषद्
(भारत सरकार के वाणिज्य एवं उद्योग मंत्रालय के शासनाधीन)
NATIONAL COUNCIL FOR CEMENT AND BUILDING MATERIALS
(Under the Administrative Control of Ministry of Commerce & Industry, Government of India)

TC-5296

TESTING LABORATORIES

(NCB/TL/QM/TRF-1.1)

INDEPENDENT TESTING LABORATORIES

TEST REPORT

ULR - TC529620100000206P
No. : ITL/004950
Date : 12/02/2020

Customer Address	NTPC LIMITED (TANDA) TANDA THERMAL POWER PROJECT, P.O.: VIDYUT NAGAR, DIST.: AMBEDKAR NAGAR, U.P.: 224238
Reference	NTPC/TANDA/THIRD PARTY COAL ANALYSIS, DTD 28/12/19
Sample	Said to be Coal
Identification	AR 27-12-19
Condition of Sample	UnSealed with ID Tag
Date of Receipt	04/01/2020 — **Laboratory Mark -** ITL/558/3/1
Period of Testing	06/01/2020 - 12/02/2020
Tested for Conformity to	
Discipline	Chemical Testing — **Group** Solid Fuels

Sl No	Test Name		Test Method	Test Results	
1	Moisture Content (ADB)*		IS:1350(Pt-1):1984	3.82	% by mass
2	Moisture Content (EQB)*		IS:1350(Pt-1):1984	4.14	% by mass
3	Proximate Analysis (ARB)	Total Moisture Content*	IS:1350(Pt-1):1984	8.16	% by mass
		Ash Content	IS:1350(Pt-1):1984	38.49	% by mass
		Volatile Matter	IS:1350(Pt-1):1984	20.93	% by mass
		Fixed Carbon	IS:1350(Pt-1):1984	32.42	% by mass
4	Gross Calorific Value (ARB)		IS:1350(Pt-2):2017	3939	Kcal/Kg
5	Ultimate Analysis(ARB)..	Carbon	IS 16512:2018	43.81	% by mass
		Hydrogen	IS 16509:2018	3.81	% by mass
		Nitrogen	IS 16512:2018	0.84	% by mass
		Sulphur	IS 16509:2018	0.39	% by mass
		Mineral Matter	Calculated	42.34	% by mass
		Oxygen (By Difference)	Calculated	6.71	% by mass
6	Heating Microscope Analysis*	Initial Deformation Temp.	Heating Microscope	1368	oC
		Sphere Temp.	Heating Microscope	547	oC
		Hemisphere Temp.	Heating Microscope	1565	oC
		Flow Temp.	Heating Microscope	>1565	oC

********** END OF THE TEST REPORT **********

NOTE: The parameter marked with an * is not accredited by NABL

Conditions

1. Results given above refer only to the sample supplied.
2. The Report is being issued on the specific understanding that NCB will not in any way be involved in any action following the interpretation of the above results.
3. This report shall not be reproduced except in full without written approval from NCB.
4. Sample shall be retained for 90 days after reporting the results.
5. This report does not imply that the sample/material is approved or endorsed by NCB or NABL.

Scientist/s

Authorised Signatory

Centre for Cement Research and Independent Testing

1670

NTPC LTD /एन टी पी सी लिमिटेड

NETRA/नेत्रा

PLOT No.-3,Ecotech-II,Greater NOIDA-201308

Environment Science Laboratory/पर्यावरण विज्ञान प्रयोगशाला

Test Report/जाँच रिपोर्ट

1. Test Report No.	: NETRA/ESG/XRF/Unchahar/11/2019
2. Test Report Date	: 08.11.2019
3. Name of the Client	: Ms. Manisha Rajput, Mgr.(Chem-UCR), NTPC- Unchahar
4. IOM/Letter Ref. No.	: UCR/O&M/CHEM/2019 Dtd.25.09.2019
5. Sampling station/Location	: NTPC- Unchahar
6. Nature of Sample	: Bottom Ash sample
7. NETRA Reference No	: 9340 dtd. 27.09.2019
8. LAB Entry No.	: E-473
9. Date of receipt of sample	: 27.09.2019
10. Nature of test	: Elemental analysis
11. Date of Testing	: 08.11.2019
12. Details of Test Procedure	: ED-XRF elemental analysis
13. Enclosure	: Nil
14. Total no. of pages	: 01

ANALYSIS RESULTS:

S. No.	Sample Description	Condition	Na2O	MgO	Al2O3	SiO2	P2O5	SO3	K2O	CaO	TiO2	MnO	Fe2O3
		Unit	%										
1 (E473)	Bottom Ash sample	Bottom ash	0.21	0.85	24.05	59.91	0.22	0.19	1.55	0.90	1.73	0.03	6.29

(.....)
Dr N K Soni /डॉ एन के सोनी
Manager (NETRA)
(Test In-charge)

.....)
Dr M Malik /डॉ एम मलिक
Addl. General Manager (NETRA)
(Authorized signatory)

Note:

a) The results are related only to the sample(s) received.
b) The report shall not be reproduced except in full, without the written approval of NETRA, NTPC
c) Corrections/Erasing invalidate the test report
d) Any anomalies /discrepancies in the test report should be brought to our notice within 1 week from the date of issue of test report and the sample will thereafter be disposed off.

803 1671

एनटीपीसी NTPC

एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Government of India Enterprise)

केन्द्रीय कार्यालय/Corporate Centre
Ref.: AM/ NGT/EC
Date: 22-07-2020

To

Shri Nazimuddin
Division Head –IPC-II
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

Sub.: Stay given by Hon'ble Supreme Court on demand notices issued against Environment Compensation (EC) on the basis of Hon'ble NGT orders dated 12.02.2020

Dear Sir,

This has reference to the Hon'ble National Green Tribunal (NGT) order dated 12-02-2020 wherein directive was given to CPCB to compute and levy Environmental Compensation (EC) in accordance with the formula referred in the said order w.r.t. individual TPPs in accordance with law. In compliance to Hon'ble NGT order, CPCB has issued demand notices to various NTPC TPPs.

NTPC has filed a Civil Appeal in Hon'ble Supreme Court vide no CA - 2713/2020 for stay on above-mentioned Hon'ble NGT orders. NTPC has also filed IA vide 59147/2020 for stay on demand notices issued by CPCB. Hon'ble Supreme Court vide its order dated 21-07-2020 granted stay on the recovery of EC in pursuance of Hon'ble NGT order. Copy of Hon'ble Supreme Court order is attached herewith for kind information please.

Yours faithfully

22/07/2020
(Bharat Bhushan Chugh)
GM (Ash Management Group)

Encl.: A/a

ITEM NO.1 Virtual Court 4 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).1692-1693/2020

M/S ARAVALI POWER CO. PVT. LTD. Appellant(s)

VERSUS

VEDPRAKASH & ANR. Respondent(s)

(ONLY C.A. NO. 2713/2020 TO BE LISTED ON 21.7.2020)

WITH
C.A. No. 2713/2020 (XVII)
(WITH IA No. 59150/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 59148/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 64390/2020 - STAY APPLICATION, IA No. 59147/2020 - STAY APPLICATION)

Date : 21-07-2020 This appeal was called on for hearing today.

CORAM :
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Appellant(s) Mr. Tushar Mehta, SG
Mr. Shailesh Madiyal, AOR
Mr. Sudhanshu Prakash, Adv.

Mr. Gaurav, AOR

For Respondent(s) Mr. Adarsh Tripathi, Adv.
Mr. Anish Gupta, Adv.
Mr. Nikhil Khandpal, Adv.
Mr. Gaurav Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

C.A. No. 2713/2020

Signature Not Verified
Digitally signed by
ARJUN BISHT
Date: 2020.07.21
10:02:51 IST
Reason:

Issue notice.

2 Dasti, in addition, is permitted.

3 Tag with Civil Appeal Nos 1692-1693 of 2020.

4 Mr Tushar Mehta, learned Solicitor General, states that in the Civil Appeals in which notices have previously been issued by the Court, no interim orders were sought for stay of the demand since no demands had been raised. In the present case, it has been submitted that a demand notice has been issued on the basis of the order of the National Green Tribunal[1].

5 We direct that pending further orders, there shall be a stay of recovery in pursuance of the impugned order of the NGT.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER

1674

एनटीपीसी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprises)
सिंगरौली / Singrauli

031/EMG/2020

Date: 09.10.2020

To,
Regional Officer,
U P Pollution Control Board,
Robertsganj, Sonebhadra

Sub: Information regarding Stay by Hon'ble Supreme Court for deposition of Environmental compensation in the matter of Hon'ble NGT order OA 453/2019 dtd 24.05.2019.

Dear Sir,

This has reference to Subject matter, it is to mention here that, NTPC Shaktinagar filed a petition jointly with NTPC Rihand in Hon'ble Supreme court vide CA-2983/2020 (diary No. 1197/2019) regarding environmental compensation, in pursuance of Hon'ble NGT order OA 453/2019 dtd 24.5.2020. It is to submit that, a BG of Rs. 10.8 Lacs has been submitted to UPPCB in compliance of specific condition No. 2 of air and water consent with regard to Environmnetal compensation of Rs. 27 Lacs vide letter ref No. H 42339/C-2 /NGT-40/ON-453/2019 dated 4.10.2019 of CEO-2, UPPCB.

Hon'ble Supreme Court vide its order dated 08.10.2020 has granted **stay on recovery of environmental compensation** in above matter of Hon'ble NGT order OA 453/2019 dtd 24.5.2019. Copy of Hon'ble Supreme court order is attached herewith for kind information please.

Thanking You,

Yours faithfully,

S. Manna

(Sudeep Manna)
AGM (EMG)
SUDEEP MANNA सुदीप मन्ना
AGM(T EMG) अपर महा प्रबन्धक( ) ईएमजी
NTPC Singrauli एन.टी.पी.सी. सिंगरौली
Shaktinagar 231222 शक्तिनगर 231222

Encl: as above

Copy to : 1. Chief Environmental Officer, Circle-2, UPPCB Lucknow
2. Regional Director (North), Zonal Office, CPCB,Lucknow

307 1675

ITEM NO.1+2 Court 3 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3122/2020

VINDHYACHAL SUPER THERMAL POWER STATION Appellant(s)

VERSUS

ANJANI JAISWAL & ORS. Respondent(s)

(IA No. 83700/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)
(IA No. 83702/2020 - EXEMPTION FROM FILING O.T.)
(IA No. 83701/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
(IA No. 83699/2020 - STAY APPLICATION)

with
Civil Appeal No. 2983 of 2020
(I.A.No. 74503/2020-Exemption from filing c/c of the impugned Judgment)(I.A.No. 74504/2020 - exemption from filing O.T.)
(I.A.No. 74502/2020 - Permission to file additional documents/facts/annexures)(I.A.No. 74501/2020 - stay application)

Date : 08-10-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Appellant(s) Mr. Tushar Mehta, Solicitor General
Mr. Shailesh Madiyal, AOR
Mr. Sudhanshu Prakash, Adv.
Mr. Sarthak Bhardwaj, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

There shall be stay of recovery in the meantime.

Tag the matters along with Civil Appeal Nos. 4251-4252 of

Signature Not Verified
Digitally signed by Jayant Kumar Arora
Date: 2020.10.08 16:52:25 IST
Reason:

(JAYANT KUMAR ARORA)
COURT MASTER

(R.S. NARAYANAN)
COURT MASTER

SUPREME COURT OF INDIA

॥ यतो धर्मस्ततो जय ॥

9859

Case Type	Number	Year	
CIVIL APPEAL	2983	2020	Submit

Diary No.- 1197 - 2020

RIHAND SUPER THERMAL POWER STATION vs ANJANI JAISWAL

Case Details		
Diary No	1197/2020 Filed on 09-01-2020 05:34 PM [SECTION: XVII]	PENDING
Case No	C A No 002983 - / 2020 Registered on 24-08-2020 (Verified On (1-08-2020)	
Present/Last Listed On	08-10-2020 [HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN, HON'BLE MR. JUSTICE KAVIN SINHA and HON'BLE MR. JUSTICE K.M. JOSEPH]	
Status/Stage	Pending - (Motion Hearing) (FRESH (FOR ADMISSION) - CIVIL CASES) - Listed along with case (C A Nos 4251 to 4252 of 2019) Notice issued and Stay Granted-Ord dt 08-10-2020	
Tentatively case may be listed on (likely to be listed on)	23-11-2020 (Computer generated)	
Category	1503-Appeal Against Orders Of Statutory Bodies Tribunals	
Act		
Petitioner(s)	1 RIHAND SUPER THERMAL POWER STATION STATION P. O. - RIHAND NAGAR, DISTRICT SONEBHADRA , DISTRICT: THROUGH ITS ADDITIONAL GENERAL ,SONBHADRA , UTTAR PRADESH 2 SINGRAULI SUPER THERMAL POWER STATION THROUGH ITS DEPUTY MANAGER PO SHAKTINAGAR , DISTRICT. SONEBHADRA ,SONBHADRA, UTTAR PRADESH	

एनटीपीसी NTPC
A Maharatna Company

एन टी पी सी लिमिटेड
NTPC Limited

रिहन्द / RIHAND

संदर्भ संख्या / Ref. no.: 070/EMG/AU/UPPCB/2020 दिनांक / Date: 09.10.2020

The Chief Environment Officer (Circle – 2),
Uttar Pradesh Pollution Control Board
T.C. - 12 V., Vibhuti Khand
Gomti Nagar, Lucknow
Pin: 226 010

Subject: Stay granted by Hon'ble Supreme Court for the direction of Hon'ble NGT regarding imposing compensation for damages caused to environment in case no. O.A. 453/2019 in the matter of Shri Anjani Jaiswal vs. Union of India & Ors.

Dear Sir,

With reference to subject referred case and directions of Hon'ble NGT, U.P. Pollution Control Board vide letter ref. H42337/C-2/NGT-40/OAN-453/2019 dated 04.10.2019 has directed us for submitting an amount of Rs. 45.90 Lacs as compensation for the damages caused to environment as per the report of committee constituted of Hon'ble NGT in subject referred case.

In this regard, it is submitted that we had filed a civil appeal vide diary number 1197/2020 dtd. 09.01.2020 and case no. 2983/2020 in Hon'ble Supreme Court to grant stay against above order of Hon'ble NGT.

It is submitted that after hearing Hon'ble Supreme Court has granted stay for submission of subject referred environment compensation vide order dated 08.10.2020. Copy of the order of Hon'ble Supreme Court is enclosed herewith as ready reference.

Above is for your kind information please.

Thanking you

Yours faithfully,

09/10/20

(V.K. Atteri)
AGM (EMG/AU)

Copy:

The Member Secretary
Uttar Pradesh Pollution Control Board
T.C. - 12 V., Vibhuti Khand
Gomti Nagar, Lucknow
Pin: 226 010

रिहन्द सुपर थर्मल पावर प्रोजेक्ट, पोओ - रिहंदनगर, जिला - सोनभद्र (उ.प्र.), पिन – 231 223, टेली / Tel: 05446-242021
Rihand Super Thermal Power Project, PO: Rihand Nagar, Dist: Sonebhadra (UP), Pin: 231 223, Fax: 05446-242115
पंजीकृत कार्यालय एनटीपीसी भवन, स्कोप कॉम्प्लेक्स, 07 इन्स्टीट्यूशनल एरीया, लोधी रोड, नई दिल्ली - 110 003
Regd Office: NTPC Bhawan, Scope Complex, 7, Institutional Area, Lodhi Road, New Delhi – 110 003

1678

एनटीपीसी लिमिटेड
NTPC Limited

रिहन्द / RIHAND

भारतीय
TPC

Bharatna Company

Regional Director – North
Central Pollution Control Board
PICUP Bhawan, Ground Floor,
Vibhuti Khand, Gomti Nagar,
Lucknow – 221 010 (UP)

The Regional Officer,
Uttar Pradesh Pollution Control Board
[illegible]r Mohall, House no. 162, Near Chandi hotel
Robertsganj, Sonebhadra (UP)
Pin: 231 216

1679

ITEM NO.1+2 Court 3 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3122/2020

VINDHYACHAL SUPER THERMAL POWER STATION Appellant(s)

VERSUS

ANJANI JAISWAL & ORS. Respondent(s)

(IA No. 83700/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)
(IA No. 83702/2020 - EXEMPTION FROM FILING O.T.)
(IA No. 83701/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
(IA No. 83699/2020 - STAY APPLICATION)

with
Civil Appeal No. 2983 of 2020
(I.A.No. 74503/2020-Exemption from filing c/c of the impugned Judgment)(I.A.No. 74504/2020 - exemption from filing O.T.)
(I.A.No. 74502/2020 - Permission to file additional documents/facts/annexures)(I.A.No. 74501/2020 - stay application)

Date : 08-10-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Appellant(s) Mr. Tushar Mehta, Solicitor General
Mr. Shailesh Madiyal, AOR
Mr. Sudhanshu Prakash, Adv.
Mr. Sarthak Bhardwaj, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

There shall be stay of recovery in the meantime.

Tag the matters along with Civil Appeal Nos. 4251-4252 of 2019.

(JAYANT KUMAR ARORA)
COURT MASTER

(R.S. NARAYANAN)
COURT MASTER

SUPREME COURT OF INDIA (/)

|| यतो धर्मस्ततो जयः ||

(https://apps.apple.com/in/app/supreme-court-of-india/id1523266644)

(https://play.google.com/store/apps/details?id=com.nic.sciapp)

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Case information (click here)

Diary Number | Case Number | Party Name | AOR | Court / Tribunal | Free Text

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Case Type | Number | Year | Submit

CIVIL APPEAL | 2983 | 2020 | Submit

Diary No.- 1197 - 2020

RIHAND SUPER THERMAL POWER STATION vs. ANJANI JAISWAL

Case Details

Diary No.	1197/2020 Filed on 09-01-2020 06:34 PM [SECTION: XVII]	PENDING
Case No.	C.A. No. 002983 - / 2020 Registered on 24-08-2020 (Verified On 11-08-2020)	
Present/Last Listed On	08-10-2020 [HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN, HON'BLE MR. JUSTICE NAVIN SINHA and HON'BLE MR. JUSTICE K.M. JOSEPH]	
Status/Stage	Pending - (Motion Hearing [FRESH (FOR ADMISSION) - CIVIL CASES]) List along with case (C.A.Nos.4251 to 4252 of 2019), Notice Issued and Stay Granted-Ord dt:08-10-2020	
Tentatively case may be listed on (likely to be listed on)	23-11-2020 (Computer generated)	
Category	1503-Appeal Against Orders Of Statutory Bodies : Tribunals	
Act		
Petitioner(s)	1 RIHAND SUPER THERMAL POWER STATION STATION, P. O. - RIHAND NAGAR, DISTRICT SONEBHADRA , DISTRICT: THROUGH ITS ADDITIONAL GENERAL ,SONBHADRA , UTTAR PRADESH 2 SINGRAULI SUPER THERMAL POWER STATION THROUGH ITS DEPUTY MANAGER PO SHAKTINAGAR , DISTRICT: SONEBHADRA ,SONBHADRA , UTTAR PRADESH	
Respondent(s)	1 ANJANI JAISWAL S/D/W/Thru:- ARJUN PRASAD JAISWAL R/O. LIG COLONY, SINGRAULI C/O. RAMLALLU BAISWAR DISTRICT SINGRAULI ,SINGRAULI , MADHYA PRADESH 2 UNION OF INDIA MINISTRY OF ENVIRONMENT AND FOREST THRUGH ITS CHAIRMAN/SECRETARY THRUGH ITS CHAIRMAN/SECRETARY PARYAVARAN BHAWAN ALIGANJ, JOR BAGH ROAD ,NEW DELHI , DELHI 3 CENTRAL POLLUTION CONTROL BOARD THROUGH ITS CHAIRMAN PARVESH BHAWAN CBD-CUM OFFICE COMPLEX EAST ARJUN NAGAR ,NEW DELHI , DELHI 4 STATE OF MADHYA PRADESH THROUGH ITS PRINCIPAL SECRETARY (ENVIRONMENT) E-5 ARERA COLONY PARYAVARAN PARISAR ,BHOPAL , MADHYA PRADESH 5 MADHYA PRADESH POLLUTION CONTROL BOARD THROUGH ITS CHAIRMAN/SECRETARTY E-5 ARERA COLONY PARYAVARAN PARISAR ,BHOPAL , MADHYA PRADESH 6 THE STATE OF UTTAR PRADESH THROUGH ITS CHIEF SECRETARY ROOM NO 601 BAPU BHAWAN SECRETARIAT VIDHAN SABHA MARG ,LUCKNOW , UTTAR PRADESH 7 UTTAR PRADESH POLLUTION CONTROL BOARD THROUGH ITS CHAIRMAN/SECRETARTY PICUP BHAWAN, II FLOOR VIBHUTI KHAD, GOMTI NAGAR ,LUCKNOW , UTTAR PRADESH	

913 1681

मेजा ऊर्जा निगम प्रा० लिमिटेड

एनटीपीसी लिमिटेड एवं उत्तर प्रदेश राज्य विद्युत उत्पादन निगम लि० का संयुक्त उपक्रम

MEJA URJA NIGAM (P) LIMITED

(A Joint Venture of NTPC Ltd. & UPRVUN Limited)

प्रयागराज
Prayagraj

Ref.No.MUNPL/2020-21/50/886

Dated: 11/08/2020

To

Shri Nizamuddin
Division Head - IPC-II
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
DELHI -110032

Sub: Stay given by Hon'ble Supreme Court on demand notices issued against Environment Compensation (EC) on the basis of Hon'ble NGT orders dated 12.02.2020

Ref.: Your Letter no. B-33014/7/2020/IPC-II/TPP/2016 dated 02.07.2020

Dear Sir,

This has reference to the Hon'ble National Green Tribunal (NGT) order dated 12.02.2020 wherein directive was given to CPCB to compute and levy Environmental Compensation (EC) in accordance with the formula referred in the said order w.r.t. individual TPPs in accordance with law. In compliance to Hon'ble NGT order, CPCB has issued demand notice to MTPP, MUNPL-Meja vide above referred letter.

NTPC has filed a Civil Appeal in Hon'ble Supreme Court vide no.CA-2713/2020 for stay on above mentioned Hon'ble NGT orders. NTPC has also filed IA vide 59147/2020 for stay on demand notices issued by CPCB. Hon'ble Supreme Court vide its order dated 21.07.2020 granted stay on the recovery of EC in pursuance of Hon'ble NGT order. Copy of Hon'ble Supreme Court order is attached with for kind information please.

Regards,

For & on behalf of MTPP, MUNPL-Meja,

Encl: As above.

(Asim Kumar Samanta)
Chief Executive Officer

ITEM NO.1 Virtual Court 4 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).1692-1693/2020

M/S ARAVALI POWER CO. PVT. LTD. Appellant(s)

VERSUS

VEDPRAKASH & ANR. Respondent(s)

(ONLY C.A. NO. 2713/2020 TO BE LISTED ON 21.7.2020)

WITH
C.A. No. 2713/2020 (XVII)
(I.A. H IA No. 59150/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 59148/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 64390/2020 - STAY APPLICATION, IA No. 59147/2020 - STAY APPLICATION)

Date : 21-07-2020 This appeal was called on for hearing today

CORAM :
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Appellant(s) Mr. Tushar Mehta, SG
Mr. Shailesh Madiyal, AOR
Mr. Sudhanshu Prakash, Adv.

Mr. Gaurav, AOR

For Respondent(s) Mr. Adarsh Tripathi, Adv.
Mr. Anish Gupta, Adv.
Mr. Nikhil Khandpal, Adv.
Mr. Gaurav Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

C.A. No. 2713/2020

Issue notice.

2 Dasti, in addition, is permitted.

3 Tag with Civil Appeal Nos 1692-1693 of 2020.

4 Mr Tushar Mehta, learned Solicitor General, states that in the Civil Appeals in which notices have previously been issued by the Court, no interim orders were sought for stay of the demand since no demands had been raised. In the present case it has been submitted that a demand notice has been issued on the basis of the order of the National Green Tribunal[1].

5 We direct that pending further orders, there shall be a stay of recovery in pursuance of the impugned order of the NGT.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER

1684

भारतीय प्रौद्योगिकी संस्थान रुड़की
INDIAN INSTITUTE OF TECHNOLOGY ROORKEE
सिविल अभियांत्रिकी विभाग
DEPARTMENT OF CIVIL ENGINEERING
रुड़की – 247 667, उत्तराखण्ड, भारत
ROORKEE-247 667, UTTARAKHAND, INDIA
Fax/फैक्स: 01332-275568, 273560
Tele/फोन : 01332-284319, 285219
E-mail/ई–मेल : civil@iitr.ac.in

Dr. N. K. Samadhiya
Professor
samadhiyank@gmail.com
nksamfce@iitr.ac.in

No. CED/GTE/NKS/ 412
Dated December 04 , 2019

CERTIFICATE OF STABILITY OF NTPC-SSTPS ASH DYKES

NTPC-SSTPS Ash Dykes
Location: Shahpur, MP.

S1: 2nd raising in service.

S2: 1st raising under construction.

SSTPS ash dykes (namely S1 & S2) were visited on 15.11.19 and subsequently thorough analysis was done with respect to Structural Stability of the Dykes.

Based on analysis, it is certified that both dykes of NTPC-SSTPS are "***Technically Sound and Structurally Sustainable***".

Samadhiya

(N K Samadhiya)

817 1685

भारतीय प्रौद्योगिकी संस्थान रुड़की
INDIAN INSTITUTE OF TECHNOLOGY ROORKEE
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Dr. N. K. Samadhiya
Professor
samadhiyank@gmail.com
narendra.samadhiya@ce.iitr.ac.in
nksamfce@iitr.ac.in

No. CED/GTE/NKS/3101
Dated January 31, 2020

CERTIFICATE OF STABILITY OF NTPC-RIHAND ASH DYKES

NTPC-Rihand Ash Dykes
Mitihini: Lagoon I and II
Central: Lagoon I and II

The NTPC Rihand ash dykes were visited on 10.01.2020 and subsequently thorough analysis was done with respect to Structural Stability of the Dykes. On the basis of the analysis and Ash Dykes Inspection reports, it is certified that all the ash dykes namely Mitihini: Lagoon I and II and Central: Lagoon I and II of NTPC-RIHAND are "***Technically Sound and Structurally Sustainable***".

(N K Samadhiya)

1686

भारतीय प्रौद्योगिकी संस्थान रूड़की
INDIAN INSTITUTE OF TECHNOLOGY ROORKEE
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Tele/फोन : 01332-284319, 285219
E-mail/ई–मेल : civil@iitr.ac.in

Dr. N. K. Samadhiya
Professor
samadhiyank@gmail.com
nksamfce@iitr.ac.in

No. CED/GTE/NKS/ 1206
Dated June 12 , 2020

To,
Er. Om Prakash Gupta
DGM (O&M-Civil)
Feroz Gandhi Unchahar Thermal Power Project
NTPC, UNCHAHAR

Sub: Final Report on Site Visit and Technical assessment w.r.t. stability Study of the starter Dykes (U1 and U2) of FGUTPP, Arkha Village

Dear Sir,

Please find attached herewith the report entitled "Final Report on Site Visit and Technical Assessment on Stability of Starter Dykes (U1 and U2) of FGUTPP,Unchahar"

Please feel free to write for any queries.

Thanking you,

Yours faithfully

Samadhiya

(N. K. Samadhiya)

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1687

FINAL REPORT ON SITE VISIT AND TECHNICAL ASSESSMENT ON STABILITY OF STARTER DYKES (U1 AND U2) OF FGUTPP UNCHAHAR

N K Samadhiya
V A Sawant

Sponsored by
FGUTPP, NTPC
Unchahar

Department of Civil Engineering
Indian Institute of Technology
Roorkee – 247 667

JUNE 2020

FINAL REPORT ON SITE VISIT AND TECHNICAL ASSESSMENT ON STABILITY OF STARTER DYKES (U1 AND U2) OF FGUTPPUNCHAHAR

N K Samadhiya and V A Sawant
Professor, Department of Civil Engineering, IIT Roorkee

1.0 INTRODUCTION

Er. Om Prakash Gupta DGM (O&M-Civil) NTPC Ltd., Feroz Gandhi Unchahar Thermal Power Project (FGTPP), Unchahar, Uttar Pradesh vide e-mailed letter No. O&M/Civil/Plant/2019/229 dated April 08, 2019, requested Prof N. K.Samadhiya, Department of Civil Engineering, Indian Institute of Technology (IIT) Roorkee for Site Visit and Technical assessment on stability of starter dykes embankment (U1 and U2) of NTPC, FGUTPP at Arkha Village. The proposal was given by Dr. N.K. Samadhiya, Professor, Department of Civil Engineering, IIT Roorkeevide letter No. CED/GTE/NKS/2804 dated April 28, 2019. The acceptance of the proposal was communicated by Er. Mohd Anwar Ansari, NTPC, vide Purchase Order No. 4000224755-026-1006Dated 07.08.2019Accordingly, a two member team comprising Prof. N. K. Samadhiya and Prof. V. A. Sawant visited the Ash-Ponds U1 and U2 and its surroundings on 27th September 2019 to assess the stability of the embankment and provide remedial measures for strengthening the embankment, if any. During the site visit, the team had technical discussions with Er. Om Prakash Gupta DGM (O&M-Civil) and Er. Arun Kumar, Manager (O&M Civil), NTPC Ltd. FGTPP, Unchahar.

A report based on the site visit and the stability analyses carried out for assumed values of material parameters was submitted in November 2019. It was recommended to carry out detailed soil investigation program in order to ascertain the geotechnical parameters for the dykes.

A detailed soil investigation has been carried out by FGTPP Unchahar, to ascertain the geo-technical parameters for the dyke in line with the investigation program as suggested in the earlier report. The geotechnical investigation report has been forwarded to the authors on June 02, 2020. This report includes the updated stability analyses using the strength parameters provided in geotechnical investigation report.

2.0 BRIEF ABOUT DYKES

Feroz Gandhi Unchahar Thermal Power Project (FGTPP), Unchahar, is located at Unchahar, District Raebareli (UP) having two dykes in Arkha village area. Arkha ash dyke area consists 02nos of ash dykes. The 1st raising of dyke U1 is under construction. The NTPC took over the plant from Uttar Pradesh Rajya Vidyut Nigam Limited in 1992.

The FGTPP officials have shared the drawings 9 no. 10056-UNC-W-4005 and 1440-330-POC-C-050) of the ash ponds. Fig.1 shows the site plan of dykes U1 and U2. The initial cross section of the starter dyke is shown in Fig 2. The section on D/S side got reduced due to erosion etc, which was later strengthened by FGTPP, NTPC around year 2002. The present cross section of the starter dyke is shown in Fig 3.

It was informed that the height of the starter dyke is varying between 10m to 12m depending upon the topography. The subsequent raisings shall be of 3m height each. The construction of the embankment for starter dyke is with locally available earth whereas the raisings shall be constructed with ash (compacted to 95% of MDD) with 500 mm thick earth cover. The embankment height was increased by extending the downstream slope of the embankment on to the inner side of the pond after the pond got filled up with ash.

3.0 SITE OBSERVATIONS

Following observations were made during site Visit.

1. No distress was observed/reported by the officials in both the dykes.
2. A small portion of soil, at one of the locations, on the D/S slope got eroded. However, no signs of failure of the embankment were observed. The IIT team suggested to monitor the embankment slope periodically.
3. The rock toes placed at the bottom of the dykes were found intact and no seepage was seen through rock toes.

4.0 GEOTECHNICAL INVESTIGATION PROGRAM

4.1 Suggested Investigation Program

Following investigation program was suggested.

a. Borehole with Standard Penetration Tests in boreholes at 1.5m interval up to 20.0m from the top of starter dyke, density determination — 10 Nos.

b. Borehole with Standard Penetration Tests in boreholes at 1.5m interval up to 9.0m from the top of all the raisings, density determination — 10 Nos.
c. Laboratory tests including classification tests, moisture content determination, direct shear and unconfined compression tests, permeability tests etc.

4.2 Investigation Program Carried Out

The field investigation work at the site, all along the starter dyke, was carried out from 17-03-2020 to 25-03-2020 by the Anu Soil laboratory Lucknow. The investigation work comprised of 10 boreholes of 150 mm diameter within the proposed layout of the structure. The depth of bore hole varied from 4.00-16.00 meter. Standard Penetration Test (SPT) was conducted in the boreholes at every 1.50 m interval and change of strata as per specifications. Undisturbed Soil Samples (UDS) were collected from the boreholes at every 1.5 m interval and change of strata as per sampling specifications. The relevant laboratory tests to determine the engineering characteristics of sub-soils were conducted.

4.3 Physical and Engineering Properties of Starter Dyke Material

The results of laboratory tests and bore hole log charts of bore holes indicate that the strata at the starter dyke is found to comprise of both cohesive as well as non-cohesive soil. The cohesive type soil comprises of either silty clay of low and medium plasticity and compressibility or clayey silt soil of low plasticity and compressibility belonging to 'CL', 'CI' and 'CL-ML', 'ML' group of IS classification and having 82 to 97 percent material finer than 75 micron. Whereas, the non-cohesive type soil is found to comprise of either sandy silt 'ML' type soil or silty sand 'SM' type soil' and having 25 to 76 percent fines. The results of classification tests indicate that the natural soil stratum present at the site is found to comprise of both fine-grained soils (clayey soil) and coarse-grained soils (sandy soil).

The S.P.T. values obtained in the respective clayey layer are found to range from 7 to 31 indicating that of 'MEDIUM' to 'VERY-STIFF' consistency. Whereas, the S.P.T. values obtained in the respective sandy layer region are found to range from 9 to 27 indicating that of 'Medium' to 'Dense' relative density. The water table depth varies from 4.0 to 10.5 meter below existing ground level.

5.0 STABILITY OF DYKES

The stability of the starter dykes has been checked for static and dynamic conditions as per IS:7894 for both the dykes. The stability analyses have been carried out using Bishop Simplified method. SLIDE program of RocScience has been used. The stability analysis has been carried out for starter dykes.

There is a lot of variation in the properties of soil strata available at different depths in the boreholes. A total number of 32 laboratory test results on the strength parameters are reported in the geotechnical investigation report of Anu Soil lab, Lucknow. Out of 32, 19 belongs to sandy strata and remaining 13 belongs to clayey strata. Therefore, average strength parameters have been judiciously obtained for different materials of the dyke and considered for the stability analysis of the starter dyke.

Foundation soil:

Cohesion, c = 25.99 kN/m^2

Angle of internal friction, Ø = 15.5°

Bulk unit weight = 18.83 kN/m^3

Starter Dyke

Core Material

Cohesion, c = 10.79 kN/m^2

Angle of internal friction, Ø = 23.5° .

Bulk unit weight = 17.55 kN/m^3

Shell Material

Cohesion, c = 0 kN/m^2

Angle of internal friction, Ø = 29°

Bulk unit weight = 16.67 kN/m^3

Lagoon ash

The investigations were not carried out on the lagoon ash. Therefore, following typical values have been adopted.

Cohesion, c = 0 kN/m^2

Angle of internal friction, Ø = 27°

Bulk unit weight = 11.00kN/m^3

The ash disposal areas are located in Earthquake Zone-III as per IS:1893. Following coefficients have been considered in the analysis:

Horizontal coefficient of earthquake acceleration , α_h= 0.12

Vertical coefficient of earthquake acceleration ,α_v= 0.06

Following geometrical parameters have been considered:

Dyke Height

Starter dyke=12.0m (Max)

Free board= 1.0m

Dyke slope:

Slope of 2.5H:1.0V with berms of width 3m as shown in Fig. 3. The top width of dykes has been considered as 6.0 m.

The stability analyses have been carried out using Bishop Simplified method. SLIDE program of RocScience has been used.The stability analyses have been carried out for following conditions:

1. Starter dyke in dry condition-static
2. Starter dyke in seepage condition-static
3. Starter dyke in seepage and earthquake without Lagoon ash condition-Dynamic
4. Starter dyke with Lagoon ash condition-Dynamic

The results of the stability analyses in the graphical form are presented in Figs. 4 to 7.

The factors of safety, for the different cases analyzed, are summarized in Table as follows.

Case	Factor of Safety	
	Local	Global
Dry condition- static	1.335	2.625
Only seepage- static	1.272	1.924
Seepage and earthquake without lagoon ash-dynamic	0.975	1.260
Seepage , earthquake with lagoon ash- dynamic	1.018	1.221

As can be seen from the table, the global factors of safety for static condition are more than 1.5 for dry and seepage condition and for various dynamic conditions are greater than 1.2. The local factors of safety are also close to 1.3 in static condition and close to 1.0 for dynamic condition. Even for the worst possible cases of seepage

and earthquake loading, which are most unlikely to occur at the same time, factors of safety close to 1.0. Therefore, the dykes are said to be **SAFE** and **STABLE.**

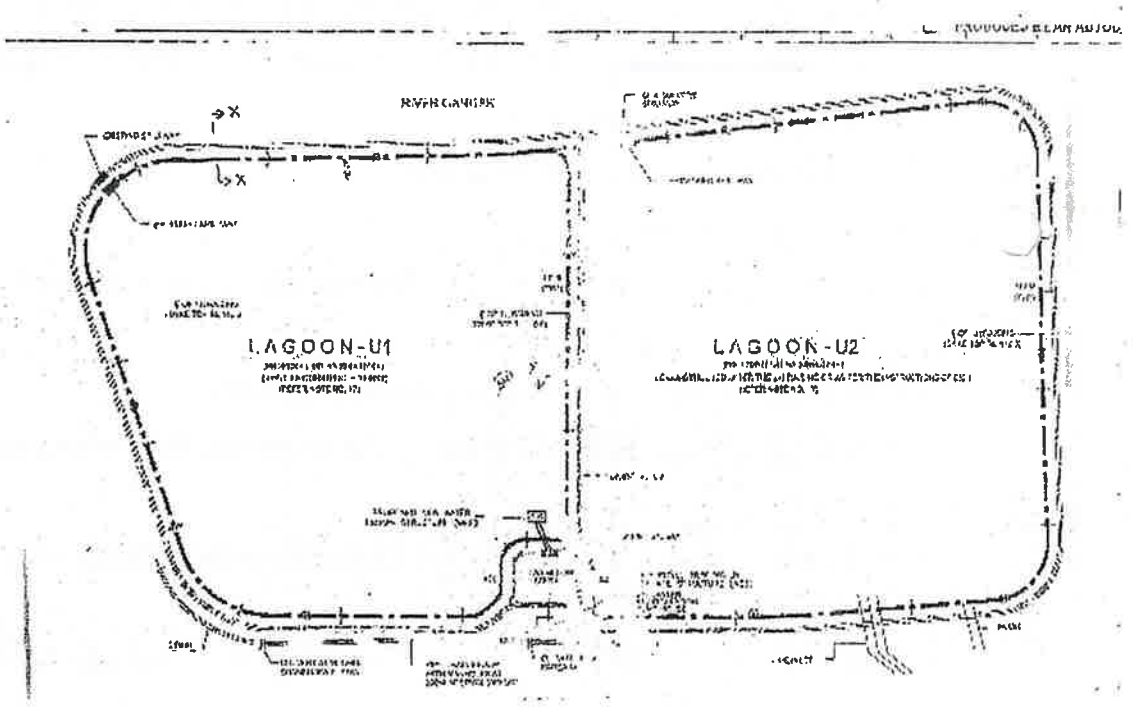


Fig 1 Layout plan of dykes U1 and U2

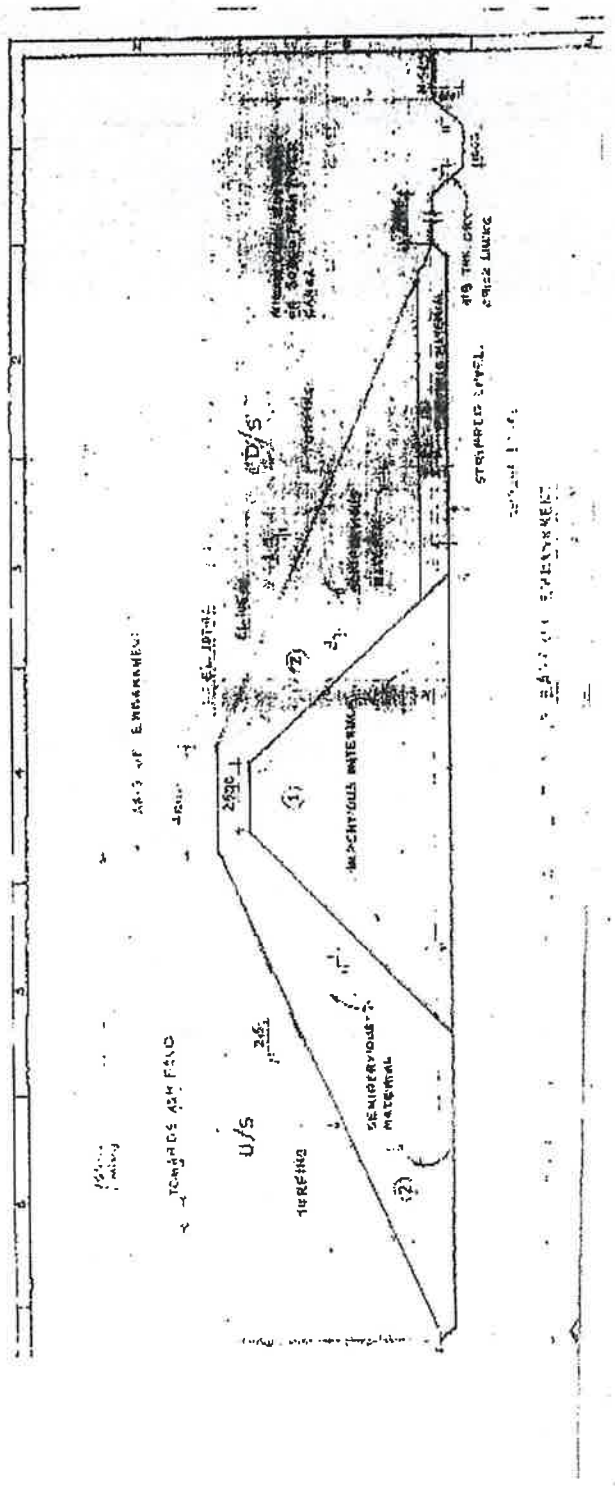


Fig 2.Typical initial cross section of the starter dykes U1 and U2

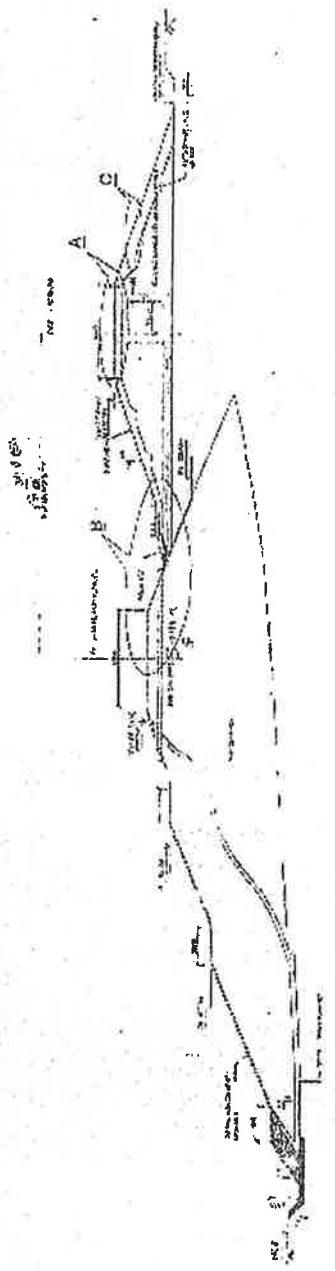


Fig 3.Typical strengthened cross section of the starter dykes U1 and U2

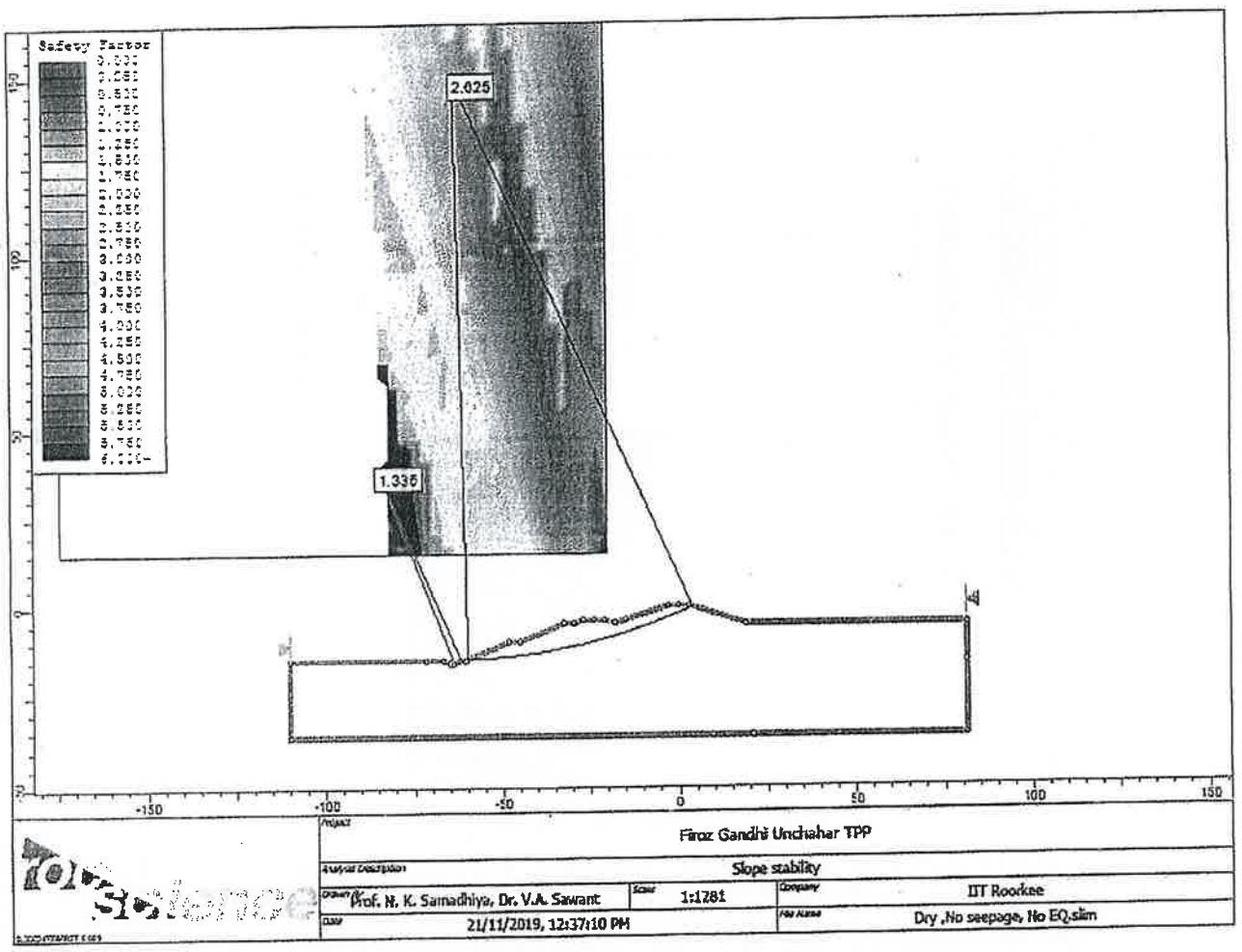


Fig 4 Static Stability analysis of starter dykes U1 and U2- Dry Condition

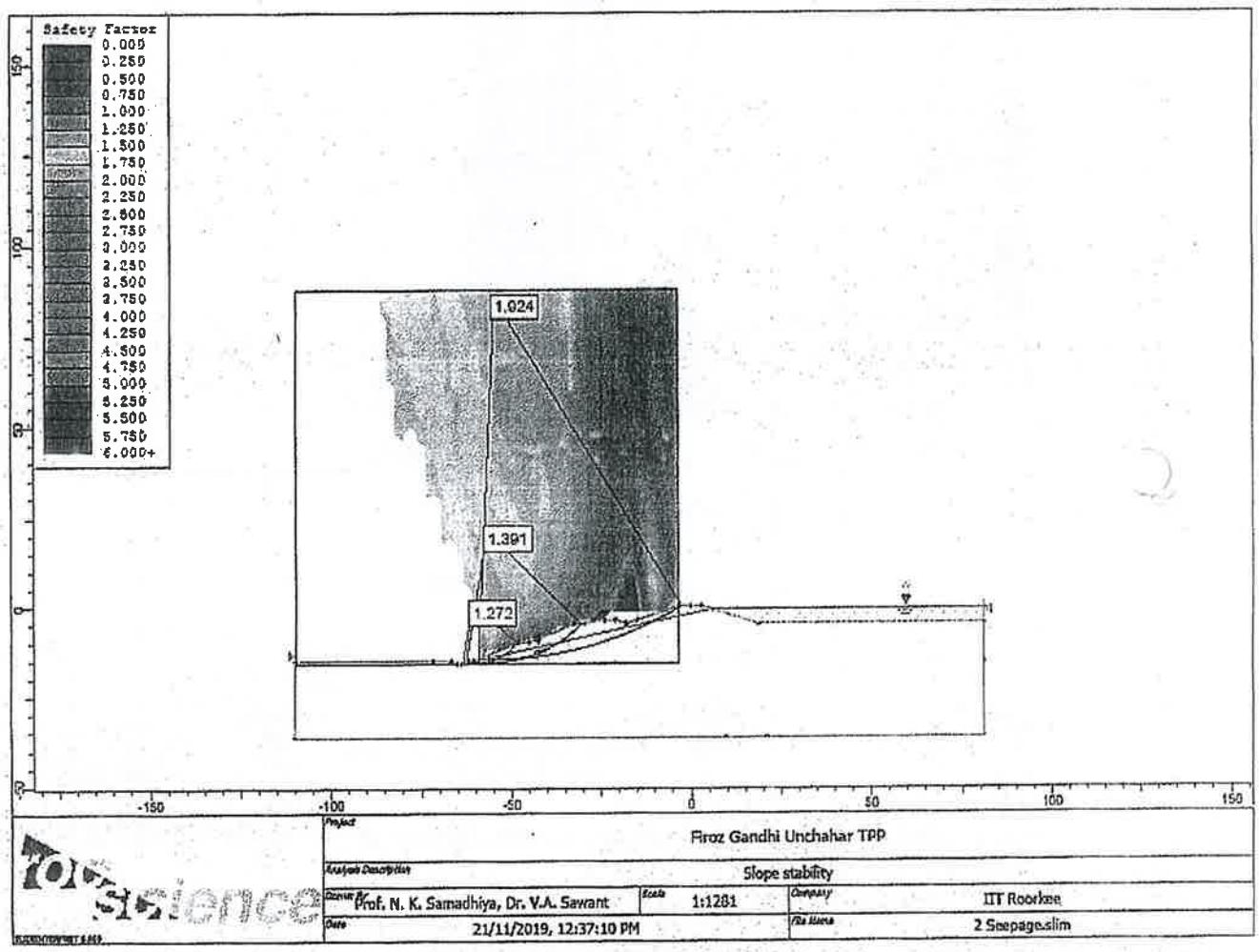


Fig 5 Static Stability analysis of starter dykes U1 and U2- Seepage Condition

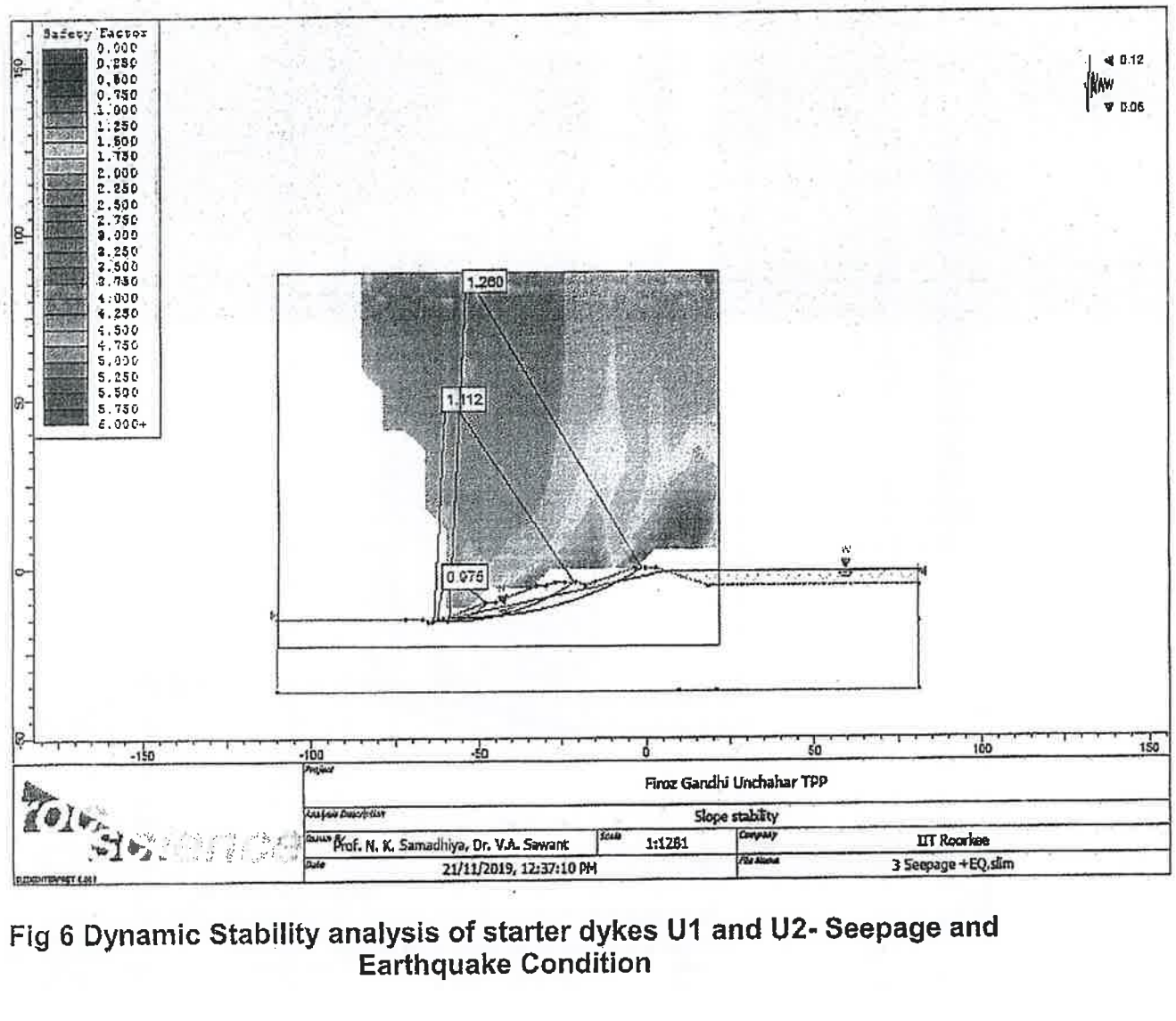


Fig 6 Dynamic Stability analysis of starter dykes U1 and U2- Seepage and Earthquake Condition

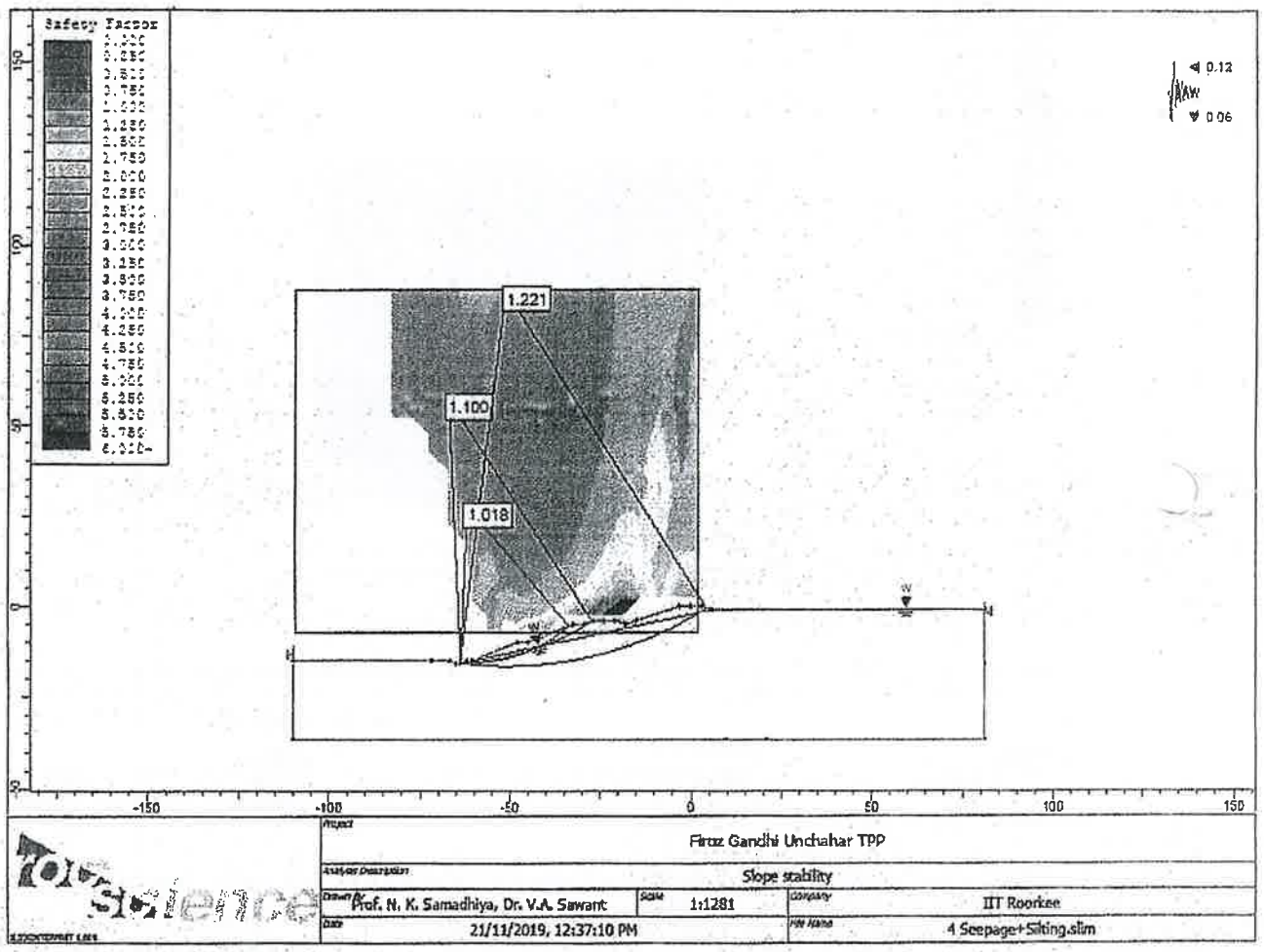


Fig 7 Dynamic Stability analysis of starter dykes U1 and U2- Seepage and Earthquake Condition- filled with Lagoon Ash

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No. CED/GTE/NKS/
Dated June , 2020

To,
Er. Om Prakash Gupta
DGM (O&M-Civil)
Feroz Gandhi Unchahar Thermal Power Project
NTPC, UNCHAHAR

Sub: Final Report on Site Visit and Technical assessment w.r.t. stability Study of the starter Dykes (U1 and U2) of FGUTPP, Arkha Village

Dear Sir,

Please find attached herewith the report entitled "Final Report on Site Visit and Technical Assessment on Stability of Starter Dykes (U1 and U2) of FGUTPP,Unchahar"

Please feel free to write for any queries.

Thanking you,

Yours faithfully

(N. K. Samadhiya)